

Eighteenth Series, Vol. X No. 16

Monday, August 11, 2025

Sravana 20, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Fifth Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. X contains Nos. 11 to 21)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Dr. Shabnam Shaheen

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. X, Fifth Session, 2025/1947 (Saka)
No. 16, Monday, August 11, 2025/ Sravana 20, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 301 to 305	12-44
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 306 to 320	45-108
(ii) Unstarred Question Nos. 3451 to 3680	109-907

PAPERS LAID ON THE TABLE 908-928

STANDING COMMITTEE ON EXTERNAL AFFAIRS

8th Report 929

STANDING COMMITTEE ON FINANCE

25th Report 929

STANDING COMMITTEE ON RAILWAYS

4th and 5th Reports 930

STANDING COMMITTEE ON WATER RESOURCES

6th to 9th Reports 931

**STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ**

18th and 19th Reports 932

**STANDING COMMITTEE ON SOCIAL JUSTICE
AND EMPOWERMENT**

9th to 11th Reports 933

**STANDING COMMITTEE ON EDUCATION, WOMEN,
CHILDREN, YOUTH AND SPORTS**

362nd Report 934

STATEMENTS BY MINISTERS 935-937

- (i)(a) Status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Finance on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Department of Financial Services, Ministry of Finance

- (b) Status of implementation of the recommendations contained in the 59th Report of the Standing Committee on Finance on 'Cyber Security and Rising Incidence of Cyber/White Collar Crimes' pertaining to the Department of Financial Services, Ministry of Finance
- (c) Status of implementation of the recommendations contained in the 66th Report of the Standing Committee on Finance on 'Performance Review and Regulation of Insurance Sector' pertaining to the Department of Financial Services, Ministry of Finance

Shri Arjun Ram Meghwal

935-936

- (ii)(a) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2024-2025) pertaining to the Ministry of Corporate Affairs
- (b) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2025-2026) pertaining to the Ministry of Corporate Affairs

Shri Harsh Malhotra

936-937

GOVERNMENT BILLS – Introduced	938-939
(i) Income – tax (No.2) Bill, 2025	938
(ii) Taxation Laws (Amendment) Bill, 2025	938-939
(iii) Mines and Minerals (Development and Regulation) Amendment Bill, 2025	939
MATTERS UNDER RULE 377	940-961
(i) Need to impress upon the Government of Karnataka to implement Ayushman Bharat Scheme in the State Captain Brijesh Chowta	940
(ii) Need to expedite approval for establishment of a 50-bedded ESIC hospital in Kandhamal, Odisha alongwith upgrading the existing dispensaries in the district Shri Sukanta Kumar Panigrahi	941
(iii) Need to promote and establish ‘Jaivik Haat’ in every district and town in the country Shri Arun Govil	941-942
(iv) Need to establish Indian Institute of Management in Gorakhpur, Uttar Pradesh Shri Ravindra Shukla Alias Ravi Kishan	942-943
(v) Need to include people belonging to ‘Heri’ community in the list of Scheduled Tribes/Scheduled Castes Shri Dharambir Singh	943

- (vi) Regarding construction of ESIC hospital in Pandu Nagar, Kanpur, Uttar Pradesh
Shri Ramesh Awasthi 943-944
- (vii) Need to start construction of ropeway in Jalore Fort in Rajasthan and take measures for inclusion of the Fort in the list of UNESCO world heritage sites
Shri Lumbaram Choudhary 944-945
- (viii) Regarding demarcation of boundary of Chambal Sanctuary along Chambal River in Fatehpur Sikri Parliamentary Constituency, Uttar Pradesh
Shri Rajkumar Chahar 945
- (ix) Regarding construction and development of roads in Odisha
Shri Rudra Narayan Pany 945-946
- (x) Regarding establishment of IIM and NIT in Mahabubnagar district headquarters, Telangana
Shrimati D. K. Aruna 946-947
- (xi) Need to restrict use of pesticides and promote bio-farming
Shri Manish Jaiswal 947
- (xii) Need for establishment of Regional Rapid Transit System (RRTS) Corridor in Bengaluru
Shri P. C. Mohan 948

- (xiii) Need to facilitate States to participate and contribute in the process of development of National Quantum Mission
Shri G. Kumar Naik 949
- (xiv) Regarding compensation for land, rehabilitation and employment for displaced persons in lieu of land acquired by WCL
Shri Shyamkumar Daulat Barve 950
- (xv) Need to establish AYUSH Medical College in the Employees State Insurance Corporation (ESIC) Hospital at Ezhukone, Kollam, Kerala
Shri Kodikunnil Suresh 950-951
- (xvi) Need to review decision to drop the proposed ROB at Level Crossing No. 367 between Madurai and Tirupparankundram in Tamil Nadu
Shri B. Manickam Tagore 951-952
- (xvii) Need for overbridge/underbridge and to remove accident-prone dark spots at the junction of Panipat-Khatima NH and Delhi-Yamnotri Road near Balwa village in Shamli district, Uttar Pradesh
Sushri Iqra Choudhary 952
- (xviii) Need to increase employability and productivity in unorganized sector
Shri Rajeev Rai 953-954

- (xix) Regarding proposed cutting of trees by Damodar Valley Corporation
Shri Kirti Azad 954
- (xx) Regarding alleged arrest of individuals for speaking 'Bengali' in Delhi
Shrimati June Maliah 955
- (xxi) Need to exempt import duty on materials used in manufacturing of Agarvatti in the country
Shri C. N. Annadurai 955-956
- (xxii) Need for establishment of Ekalavya Model Residential School (EMRS) in Palnadu district, Andhra Pradesh
Shri Lavu Srikrishna Devarayalu 956
- (xxiii) Need to start operation of flight services from Sabeya Airport in Gopalganj district, Bihar
Dr. Alok Kumar Suman 957
- (xxiv) Need for a comprehensive action plan to address drug menace in the country especially in Nashik district, Maharashtra
Shri Rajabhau Parag Prakash Waje 957-958
- (xxv) Need for comprehensive legislation to control online gaming and gambling
Dr. Amol Ramsing Kolhe 958-959

- (xxvi) Need to take comprehensive measures to safeguard the interest of aqua farmers in Andhra Pradesh in view of situation after imposition of tariff by USA

Shri Maddila Gurumoorthy 959-960

- (xxvii) Need for an inclusive education system in the country

Shri E. T. Mohammed Basheer 960-961

- (xxviii) Need for approval to the Project – Eco-Restoration of Vembanad Wetlands-environment friendly approaches for flood and salinity Management in Kuttanad, Kerala

Adv. Francis George 961

NATIONAL SPORTS GOVERNANCE BILL, 2025

AND

NATIONAL ANTI-DOPING (AMENDMENT) BILL, 2025 962-981

Motion to Consider 962-980

Dr. Mansukh Mandaviya 962-966, 973-974

Shri Kesineni Sivanath 966-970

Shri Ganesh Singh 970-973

NATIONAL SPORTS GOVERNANCE BILL, 2025

Clauses 2 to 38 and 1 975-979

Motion to Pass 979

NATIONAL ANTI-DOPING (AMENDMENT) BILL, 2025

Clauses 2 to 22 and 1 980

Motion to Pass 980-981

INCOME – TAX (NO.2) BILL, 2025 982-984

Motion to Consider 982

Shrimati Nirmala Sitharaman 982-983

Clauses 2 to 536 and 1 983

Motion to Pass 983-984

TAXATION LAWS (AMENDMENT) BILL, 2025 984-985

Motion to Consider 984

Shrimati Nirmala Sitharaman 984

Clauses 2 to 5 and 1 984

Motion to Pass 985

MESSAGE FROM RAJYA SABHA 985-986**ANNEXURE – I**

(i) Member-wise Index to Starred Questions 987-988

(ii) Member-wise Index to Unstarred Questions 989-998

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions 999

(ii) Ministry-wise Index to Unstarred Questions 1000-1001

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, August 11, 2025/ Sravana 20, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS**@Starred Question Nos. 301 to 305**

माननीय अध्यक्ष : प्रश्न काल, प्रश्न संख्या 301.

डॉ. बायरेड्डी शबरी ।

INTEGRATED DEVELOPMENT OF WILDLIFE HABITATS SCHEME

***301. +DR. BYREDDY SHABARI:**

SHRI APPALANAIDU KALISETTI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the number of projects implemented under the Integrated Development of Wildlife Habitats Scheme, State-wise;
- (b) the total funds allocated, released and utilised thereunder during the last five years and the current year, component-wise;
- (c) the measurable outcomes achieved in terms of wildlife conservation, habitat improvement and community participation;
- (d) the details of proposals currently pending from various States, including Andhra Pradesh, under the Scheme along with the reasons for delay, if any; and
- (e) whether the Government has any plans to expand or strengthen the scheme and if so, the details thereof?

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

(क) से (ड): **विवरण** सभा के पटल पर रख दिया गया है।

विवरण

(क) से (ड): 'वन्यजीव पर्यावासों का एकीकृत विकास', केंद्रीय प्रायोजित समावेशी स्कीम है जिसमें 'वन्यजीव पर्यावासों का विकास' तथा 'बाघ और हाथी परियोजना' नामक उप-स्कीमें शामिल हैं, जिसके तहत वन्यजीवों और उनके पर्यावासों के संरक्षण, सुरक्षा और प्रबंधन के लिए वित्तीय सहायता प्रदान की जाती है। इस स्कीम के तहत समुदायों के साथ पारि-विकास संबंधी कार्यकलापों और मानव-वन्यजीव के नकारात्मक परिदृश्य का शमन करने के लिए भी सहायता प्रदान की जाती है। यह वित्तीय सहायता लागत साझाकरण आधार पर तथा राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों से प्राप्त वार्षिक प्रचालन योजना के अनुसार प्रदान की जाती है।

इस स्कीम के अंतर्गत प्रबंधन आयोजना, अनुसंधान एवं जागरूकता के सुदृढ़ीकरण, अवैध शिकार-रोधी उपायों, संरक्षण अवसंरचना के सुदृढ़ीकरण, पर्यावास सुधार, पारि-विकास, मानव-वन्यजीव संघर्ष के प्रबंधन, क्षमता निर्माण आदि जैसे कार्यकलापों के लिए सहायता प्रदान की जाती है। विगत पांच वर्षों और वर्तमान वर्ष के दौरान 'वन्यजीव पर्यावासों का विकास' तथा 'बाघ और हाथी परियोजना' स्कीमों के तहत आंध्र प्रदेश सहित राज्यों और संघ राज्य क्षेत्रों को प्रदान की गई वित्तीय सहायता का ब्यौरा संलग्न **अनुबंध-I** और **अनुबंध-II** में दिया गया है।

वन्य जीव (संरक्षण) अधिनियम, 1972 के तहत राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को संरक्षित क्षेत्रों को अधिसूचित करने का अधिकार प्रदान किया गया है। इस स्कीम के तहत राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की गई है तथा देश में संरक्षित क्षेत्रों (पीए) की संख्या वर्ष 2014 में 745 से बढ़कर फरवरी, 2025 में 1134 हो गई है। विगत दशक के दौरान देश में संरक्षित

क्षेत्र के नेटवर्क के अंतर्गत 18,324.54 वर्ग किमी. क्षेत्र की वृद्धि हुई है। संरक्षित क्षेत्र के इस नेटवर्क के अंतर्गत समुदाय रिजर्वों की संख्या वर्ष 2014 में 48 से बढ़कर वर्ष 2025 में 309 हो गई है।

बाघ रिजर्वों की संख्या वर्ष 2014 में 48 से बढ़कर वर्ष 2025 में 58 हो गई है। इसी प्रकार, हाथी रिजर्वों की संख्या भी विगत दशक में 31 से बढ़कर 33 हो गई है।

'वन्यजीव पर्यावासों का विकास' स्कीम के तहत हिम तेंदुआ, डुगोंग, डॉल्फिन, बस्टार्ड, घड़ियाल जैसी चौबीस प्रजातियों के लिए केंद्रित प्रजाति संरक्षण कार्यक्रम के लिए सहायता प्रदान की गई है। राष्ट्रीय उद्यानों, अभयारण्यों, बाघ रिजर्वों और हाथी रिजर्वों के संबंध में प्रबंधन प्रभावशीलता मूल्यांकन किया गया है।

राज्यों/संघ राज्य क्षेत्रों से प्राप्त वार्षिक प्रचालन योजनाओं की समय-समय पर विधिवत जांच की जाती है और संस्वीकृति दी जाती है।

अनुबंध -I

विगत पांच वर्षों और वर्तमान वित्तीय वर्ष के दौरान 'वन्यजीव पर्यावासों का एकीकृत विकास' स्कीम की उप-स्कीम - 'वन्यजीव पर्यावासों का विकास' के तहत राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को जारी की गई निधियों का ब्यौरा :

(रुपये लाख में)

	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26	
राज्य संघ/ राज्य क्षेत्र	आ बंटे त नि धि	जा री नि धि	आ बंटे त नि धि	जा री नि धि	आ बंटे त नि धि	जा री नि धि	आ बंटे त नि धि	जा री नि धि	आबं टित निधि	जा री नि धि	आ बंटे त नि धि	जा री नि धि
अंडमान और निकोबार द्वीप समूह	0.0 0	0.0 0	27 1.5 5	13 5.7 7	10 0.5 0	25 .1 3	0.0 0	0.0 0	0.00	0.0 0	0.0 0	0.0 0
अरुणाचल प्रदेश	71 9.7 3	31 2.5 9	11 16. 78	41 9.8 1	12 28. 63	27 6. 44	14 94. 36	67 2.4 6	154 7.88	10 44. 82	16 69. 49	75 1.2 7*

असम	0.0 0	0.0 0	0.0 0	0.0 0	10 76. 31	20 9. 15	25 64. 24	56 5.1 1	274 3.26	12 34. 47	32 35. 28	71 6.3 0*
बिहार	97 3.4 9	20 5.1 6	76 1.6 9	41 0.8 6	0.0 0	0. 00	22 42. 48	33 6.3 7	0.00	0.0 0	0.0 0	0.0 0
चंडीगढ़	0.0 0	25. 16	0.0 0	0.0 0	86. 50	21 .6 2	65. 98	16. 50	0.00	0.0 0	0.0 0	0.0 0
छत्तीसगढ़	45 8.9 1	10 4.3 6	65 7.3 5	27 4.5 9	85 7.9 7	10 4. 46	12 54. 90	11 6.2 5	127 3.85	13 5.5 8	0.0 0	0.0 0
गोवा	0.0 0	0.0 0	0.0 0	0.0 0	0.0 0	0. 00	33 4.0 0	50. 10	455. 10	66. 44	0.0 0	0.0 0
गुजरात	0.0 0	12 4.5 8	0.0 0	0.0 0	13 33. 40	20 0. 01	13 83. 00	20 6.9 9	600 6.91	80 1.5 8	0.0 0	0.0 0
हरियाणा	26 5.0 0	18. 22	41 2.9 2	12 7.3 3	67 7.1 9	30 .1 6	55 9.5 0	16 7.8 5	776. 74	23 2.9 7	72 8.0 3	10 9.2 0
हिमाचल प्रदेश	24 8.4 3	18 7.6 4	30 7.0 3	19 7.0 9	35 1.6 9	11 4. 32	41 8.4 6	94. 15	765. 83	17 2.3 1	0.0 0	0.0 0
जम्मू और कश्मीर	51 7.6 3	80. 63	0.0 0	0.0 0	0.0 0	0. 00	93 0.1 8	69. 58	791. 72	73. 97	0.0 0	0.0 0
झारखंड	66 9.0 2	19 8.2 3	38 0.8 7	79. 53	0.0 0	0. 00	43 7.9 8	14. 91	493. 50	71. 94	0.0 0	0.0 0
कर्नाटक	24 35. 16	58 6.1 3	28 88. 06	12 56. 59	26 45. 50	29 1. 71	45 08. 22	58 1.5 2	106 9.58	80 0.8 2	0.0 0	0.0 0
केरल	14 80. 02	73 1.2 8	20 36. 54	29 5.7 7	21 02. 89	22 4. 47	24 63. 57	92 1.0 4	237 4.66	90 9.6 4	0.0 0	0.0 0
मध्य प्रदेश	16 94. 69	80 1.6 0	19 67. 04	38 9.3 5	22 95. 57	26 5. 55	33 93. 26	47 1.8 2	338 8.18	74 0.8 9	0.0 0	0.0 0

महाराष्ट्र	14 03. 45	14 6.0 8	0.0 0	0.0 0	25 21. 85	35 0. 39	39 53. 70	55 4.7 0	504 9.65	62 2.0 7	0.0 0	0.0 0
मणिपुर	53 5.8 2	24 1.1 2	63 3.4 1	14 2.5 1	80 2.8 6	18 0. 64	10 29. 88	23 1.7 2	116 3.14	26 1.7 1	0.0 0	0.0 0
मेघालय	58 5.5 7	26 3.5 0	78 5.6 4	53 0.5 1	0.0 0	0. 00	12 21. 56	24 3.5 7	179 9.71	38 9.5 9	0.0 0	0.0 0
मिजोरम	75 4.0 2	33 9.6 1	88 4.3 0	19 8.9 7	84 5.3 2	19 0. 20	15 30. 34	30 4.2 1	153 0.34	34 4.3 3	11 98. 75	26 2.7 2
नागालैंड	57 7.7 9	26 0.0 0	76 0.0 7	34 2.0 3	16 12. 57	72 5. 66	19 35. 30	13 06. 33	265 8.16	14 90. 04	0.0 0	0.0 0
ओडिशा	10 26. 72	69 4.1 9	17 94. 99	72 6.8 0	22 80. 09	96 7. 50	30 12. 77	10 05. 09	301 2.77	11 08. 46	30 72. 19	45 7.7 3
राजस्थान	24 75. 72	30 9.1 3	25 33. 91	10 07. 65	12 05. 05	86 .7 9	0.0 0	0.0 0	0.00	0.0 0	33 05. 65	48 8.3 6*
सिक्किम	38 8.0 7	34 9.6 2	69 3.1 0	18 2.9 7	66 9.3 0	23 9. 66	89 4.4 7	18 7.0 3	985. 20	22 1.1 7	12 00. 07	54 0.0 3*
तमिलनाडु	87 0.9 5	33 4.0 4	87 9.6 4	39 0.7 6	11 04. 13	13 2. 95	24 12. 07	37 3.8 9	441 1.98	66 1.7 9	0.0 0	0.0 0
तेलंगाना	0.0 0	36. 59	0.0 0	0.0 0	0.0 0	0. 00	0.0 0	0.0 0	0.00	0.0 0	0.0 0	0.0 0
उत्तर प्रदेश	11 90. 30	31 2.9 2	12 43. 31	16 9.0 6	15 43. 72	26 6. 75	19 41. 08	29 0.6 4	262 6.26	39 3.8 7	25 96. 75	39 8.5 1
उत्तराखंड	93 1.3 9	44 1.6 1	11 23. 53	22 6.3 4	11 23. 53	21 2. 97	18 84. 92	49 8.5 0	188 4.92	65 2.4 7	0.0 0	0.0 0
पश्चिम बंगाल	22 27. 01	71 0.6 2	23 87. 67	75 7.2 6	22 21. 64	20 1. 31	34 40. 15	38 5.3 0	872 3.98	18 3.1 5	0.0 0	0.0 0
पुदुचेरी	0.0 0	0.0 0	0.0 0	0.0 0	0.0 0	0. 00	0.0 0	5.2 2	0.00	0.0 0	0.0 0	0.0 0

लक्षद्वीप	55 0.1 8	46 2.8 6	92 7.1 7	46 2.0 9	79 6.3 7	26 9. 91	49 8.6 2	12 4.6 6	434. 37	21 7.1 9	52 1.5 5	13 0.3 8
त्रिपुरा	41 0.2 9	26 0.6 8	0.0 0	0.0 0	0.0 0	0. 00	82 8.7 5	18 6.0 6	151 0.83	33 9.4 9	0.0 0	0.0 0
लद्दाख	44 1.0 3	22 3.1 7	31. 95	31. 95	61. 12	61 .1 2	0.0 6	0.0 6	0.00	0.0 0	0.0 0	0.0 0

* उद्धृत धनराशि के लिए एसएनए स्पर्श के तहत प्रारंभिक संस्वीकृति जारी कर दी गई है।

टिप्पणी: "0.00" इंगित करता है कि या तो वार्षिक प्रचालन योजनाएं (एपीओ) प्राप्त नहीं हुई हैं या अपूर्ण एपीओ प्रस्तुत की गई हैं।

अनुबंध -II

विगत पांच वर्षों के दौरान 'वन्यजीव पर्यावासों का एकीकृत विकास' स्कीम की उप-स्कीम - 'बाघ और हाथी परियोजना' के तहत राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को जारी की गई निधियों का ब्यौरा :

	2020-21				2021-22				2022-23				**2023-24			**2024-25		
राज्य	आबंटित निधि (पीटी)	जारी निधि (पीटी)	आबंटित निधि (पीई)	जारी निधि (पीई)	आबंटित निधि (पीटी)	जारी निधि (पीटी)	आबंटित निधि (पीई)	जारी निधि (पीई)	आबंटित निधि (पीटी)	जारी निधि (पीटी)	आबंटित निधि (पीई)	जारी निधि (पीई)	आबंटित निधि (पीटीएंड ई)	जारी निधि (पीटी)	जारी निधि (पीई)	आबंटित निधि (पीटीएंडई)	जारी निधि (पीटी)	जारी निधि (पीई)
आंध्र प्रदेश	880.60	266.51	198	77.28	455.32	292.11	87.13	20.55	0.00	0.00	0	0	507.72	135.56	13.86	1422.53	350.70	14.43
अरुणाचल प्रदेश	1203.30	803.76	394.8	282.25	1199.18	869.08	228.48	157.76	1254.5	787.19	292.49	65.81	1557.	783.21	336.70	1964.44	1395.29	372.70
असम	4144.39	2513.90	54.64	35.28	2392.89	1476.75	240	126.71	3294.1	2559.7	372	167.4	3880.4	2242.6	376.63	4606.01	2620.69	410.15
बिहार	1366.76	628.89	135	39.08	1064.55	552.72	0.00	0	1153.5	246.90	0.00	0	1208.6	302.52	6.47	1412.49	522.20	20.90
छत्तीसगढ़	1308.33	471.16	0	0	971.61	355.85	79.3	24.78	1013.4	165.75	0.00	0	1208.8	243.63	49.23	987.30	285.93	22.06
झारखंड	422.56	128.45	303.1	111.86	368.92	195.06	297	86.68	503.54	227.75	300	78.05	971.10	218.54	187.25	1284.57	404.16	323.40
कर्नाटक	5872.52	2118.01	881.73	330.40	5056.09	2956.70	870.65	261.19	6051.7	1716.9	786.75	97.84	6784.3	2377.15	235.93	10674.1	2631.78	169.49
केरल	1044.50	402.88	1197	574.56	1374.30	868.78	1041.55	550.96	1597.5	417.59	967.66	241.05	2394.1	653.31	342.91	2065.01	150.35	71.02
मध्य प्रदेश	6735.80	2551.26	0.00	0	5727.33	3523.52	41.74	12.61	8025.1	3956.8	78.32	11.38	9297.6	4251.31	52.48	14866.6	5887.09	23.41
महाराष्ट्र	8033.42	3098.03	71	17.98	7328.50	2991.06	0.00	0	7152.7	809.62	190.16	28.52	7910.8	2531.41	83.04	9378.55	4149.70	27.00
ओडिशा	1752.89	680.07	1197	577.09	1105.77	1056.86	1260.1	567.04	1897.7	946.82	598.71	212.76	2479.8	750.16	262.43	2134.09	760.77	158.81
राजस्थान	2746.18	1008.89	0.00	0	2185.23	841.05	74	15.18	2386.9	529.78	76	6.186	2691.2	932.30	36.00	2395.22	574.68	4.79
तमिलनाडु	3509.29	1336.14	0.00	0	3446.23	1576.22	453.9	181.84	4081.7	501.35	773.63	85.94	4917.7	2148.89	399.08	5577.10	2007.86	177.02
उत्तराखंड	2948.98	1671.30	470	204.85	2181.43	1463.71	442.85	244.12	2339.4	741.13	284.54	18.74	2623.8	1343.26	152.26	3358.52	1656.98	166.25
उत्तर प्रदेश	2855.69	923.29	0.00	0	1935.66	1304.85	167.31	45.99	3715.2	919.96	78.42	9.85	3996.4	994.36	37.62	5292.88	1987.00	88.11
पश्चिम बंगाल	1200.94	333.96	144.61	64.19	1367.26	708.28	236	87.87	1623.2	458.77	241.5	30.05	1862.9	453.36	69.22	1531.32	396.83	29.12
मिजोरम	241.84	161.53	0	0	415.70	374.13	0	0	350.00	78.75	0.00	0.00	330.00	144.00	0.00	526.96	356.30	10.79

तेलंगाना	1434.03	351.97	0	0	987.31	543.26	0	0	0.00	0.00	0.00	0.00	1182.0	323.31	0.00	1021.08	291.68	0.00
हरियाणा	0.00	0.00	30	11.04	0.00	0.00	28.23	4.23	0.00	0.00	58	17.4	58.00	0.00	26.10	72.00	0.00	31.20
हिमाचल प्रदेश	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0	0.00	0.00	0.00	0.00	87.18	0.00	19.61	90.16	0.00	40.57
मणिपुर	0.00	0.00	0.00	0.00	0.00	0.00	12	5.4	0.00	0.00	0.00	0.00	62.76	0.00	14.12	65.00	0.00	29.25
मेघालय	0.00	0.00	52	9.36	0.00	0.00	210	141.75	0.00	0.00	149	32.14	290.00	0.00	65.25	132.00	0.00	59.40
नगालैंड	0.00	0.00	205.56	92.5	0.00	0.00	468.46	279.75	0.00	0.00	523.5	235.57	375.30	0.00	337.77	339.38	0.00	305.44
त्रिपुरा	0.00	0.00	74	24.71	0.00	0.00	0.00	0.00	0.00	0.00	52.5	7.36	120.38	0.00	27.09	68.03	0.00	14.69

पीटी : बाघ परियोजना

पीई : हाथी परियोजना

... (व्यवधान)

DR. BYREDDY SHABARI: Sir, in my constituency, the Rollapadu Wildlife Sanctuary was established in 1988. The sole reason is to protect the Great Indian Bustard bird which is an endangered species and it is a Schedule-I species. ... (Interruptions) Although 140 species are there globally, not a single species was sighted in Rollapadu Wildlife Sanctuary. ... (Interruptions)

Sir, I would like to ask the hon. Minister through you whether this project can be taken up on priority basis under the Integrated Development of Wildlife Habitats Scheme. ... (Interruptions) Also like in Rajasthan how we have created the breeding spots naturally, can the breeding and conservation areas be provided in the Rollapadu Wildlife Sanctuary? Thank you, Sir. ... (Interruptions)

11.01 hrs

At this stage, Shri B. Manickam Tagore, Shri Saptagiri Sankar Ulaka, Shri Abhay Kumar Sinha and some other hon. Members came and stood on the floor near the Table.

श्री भूपेन्द्र यादव : अध्यक्ष जी, इंटीग्रेटेड डेवलपमेंट ऑफ वाइल्डलाइफ हैबिटेट्स केंद्र सरकार द्वारा प्रायोजित की गई स्कीम है। इस स्कीम के अंतर्गत हम राज्यों के साथ उनके शेयर के आधार पर इस स्कीम को आगे चलाने का काम करते हैं।... (व्यवधान) इंटीग्रेटेड वाइल्ड लाइफ हैबिटेट्स के अंतर्गत हम लोग इको डेवलपमेंट एक्टिविटी और ह्यूमन-वाइल्डलाइफ के कांसेप्ट के साथ-साथ जो स्पीसीज हैं उनके प्रिजर्वेशन और कंजर्वेशन के काम की तरफ भी ध्यान देते हैं।... (व्यवधान)

माननीय सदस्य महोदया ने विशेषकर एनडेंजर्ड स्पीसीज के बारे में पूछा है, ऐसी और भी स्पीसीज हैं जो इसके अंतर्गत शामिल हैं। भारत सरकार ग्रेट इंडियन बस्टर्ड को पूरी तरह से बचाने के लिए प्रतिबद्ध है।... (व्यवधान) अभी इसका कार्य राजस्थान में किया जा रहा है और वही कार्य

अब हम लोग कर रहे हैं और हैबिटेट्स का मैनेजमेंट कर रहे हैं ।... (व्यवधान) आंध्र प्रदेश से यदि कोई स्पेशल प्लान हमारे लिए आएगा तो निश्चित रूप से केंद्र सरकार उस पर काम करेगी ।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्या, सप्लीमेंटरी क्वेश्चन पूछें ।

... (व्यवधान)

DR. BYREDDY SHABARI: Sir, under the 'Integrated Development of Wildlife Habitats', from 2021-24, Rs. 243 crore have been sanctioned to the States, but the State of Andhra Pradesh has not been sanctioned anything, maybe because of the negligence of the previous Government. ... (*Interruptions*)

Sir, I would like to ask the hon. Minister, through you, whether the financial assistance can be given to the State of Andhra Pradesh on emergency basis as we have major wildlife sanctuaries in our State. Thank you, Sir. ... (*Interruptions*)

श्री भूपेन्द्र यादव : अध्यक्ष जी, जैसा माननीय सदस्या ने बताया कि प्रीवियस सरकार की नेग्लिजेंसी थी । वे अपनी प्रदेश सरकार से बात करें । हम केवल राज्यों से जो ए.पी.ओ. आते हैं, उन्हीं के आधार पर सैंक्शन करते हैं । अभी राज्य सरकार का प्रस्ताव आना अपेक्षित है ।... (व्यवधान)

माननीय अध्यक्ष : श्री अप्पलनायडू कलिसेट्टी – उपस्थित नहीं ।

... (व्यवधान)

श्री अनूप संजय धोत्रे – उपस्थित नहीं ।

... (व्यवधान)

श्री रुद्र नारायण पाणी ।

... (व्यवधान)

श्री रुद्र नारायण पाणी : धन्यवाद अध्यक्ष जी, मैं जिस इलाके से आता हूं वहां पर हाथियों का काफी उपद्रव है... (व्यवधान) मैंने माननीय मंत्री से इस विषय पर बात की है ।... (व्यवधान) मेरा लोक सभा

संसदीय क्षेत्र धेन्कानल है, जिसमें अंगुल और जिला धेन्कानल आता है ।... (व्यवधान) वहां पर हाथियों का उपद्रव बहुत ज्यादा है । मैंने माननीय मंत्री जी से इस संबंध में निवेदन भी किया है । पिछले महीने की 31 तारीख को हिन्दोल ब्लॉक के एक गांव में तीन व्यक्तियों को हाथी ने मार दिया है । मैंने इस ओर माननीय मंत्री जी का ध्यान आकृष्ट किया है ।... (व्यवधान) इस प्रकार की जिन योजनाओं पर चर्चा होती है, क्या माननीय मंत्री जी ओडिशा की राज्य सरकार से बात करके हमारे इलाके में इस प्रकार की योजना को और कारगर ढंग से लागू करेंगे? ... (व्यवधान)

श्री भूपेन्द्र यादव : माननीय अध्यक्ष जी, हम लोग प्रोजेक्ट एलीफेंट पर काम कर रहे हैं । इसके अंतर्गत हम पूरे देश में एलीफेंट रिजर्व डिक्लेयर करने का काम कर रहे हैं ।... (व्यवधान) एलीफेंट रिजर्व के लिए इफेक्टिव मैनेजमेंट के एक्जीक्यूशन हेतु भी हम काम कर रहे हैं ।... (व्यवधान) हाथियों के जो कॉरिडोर हैं, उनके एटलस तैयार करने का काम कर रहे हैं । इसके साथ ही हम उनका सेंसस भी कर रहे हैं । इसके साथ ही मैन-एनिमल कॉन्फ्लिक्ट न हो, इसके लिए हमने एक विस्तृत गाइडलाइन तैयार की है । एलीफेंट्स का रेलवे से किसी प्रकार का एक्सिडेंट न हो, इसके लिए भी हमने रेलवे के साथ मिलकर कार्य करना तय किया है ।... (व्यवधान) हम चाहते हैं कि हमने जो एसओपी तैयार की है, राज्य सरकारें इनको गंभीरता के साथ लागू करें ।... (व्यवधान) हम राज्य सरकारों के साथ मिलकर इस दिशा में प्रोजेक्ट एलीफेंट के लिए कार्य कर रहे हैं ।... (व्यवधान)

माननीय अध्यक्ष : प्रश्न 302, माननीय सदस्य, श्री सुखजिंदर सिंह रंधावा ।

... (व्यवधान)

ई-अधिगम केंद्र

***302. श्री सुखजिंदर सिंह रंधावा:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का डिजिटल इंडिया मिशन के अंतर्गत पंजाब के सीमावर्ती जिलों गुरदासपुर और पठानकोट में ग्राम स्तर पर ई-अधिगम केन्द्रों और वायरलेस इंटरनेट अवसंरचना की उपलब्धता बढ़ाने का विचार है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार का पिछड़े और डिजिटल सुविधा से वंचित गाँवों को प्राथमिकता के आधार पर डिजिटल संसाधन उपलब्ध कराने हेतु ग्राम डिजिटल इक्विटी सूचकांक शुरू करने का विचार है;

(घ) क्या ग्रामीण बच्चों के लिए डिजिटल शिक्षा संबंधी एक विशेष योजना बनाने का कोई प्रस्ताव सरकार के विचाराधीन है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (ङ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (ङ): शिक्षा संविधान की समवर्ती सूची का हिस्सा है और अधिकांश स्कूल संबंधित राज्य सरकारों के प्रशासन के अधीन हैं। हालाँकि यह मंत्रालय ग्राम डिजिटल इक्विटी सूचकांक का परिकलन नहीं करता है और इसके कार्यक्षेत्र में "ई-लर्निंग हब्स" नामक कोई विशेष योजना नहीं है, फिर भी ग्रामीण छात्रों के लिए कई व्यापक डिजिटल शिक्षा पहल की गई हैं। यह मंत्रालय देश भर के सरकारी स्कूलों में डिजिटल शिक्षा को बढ़ाने के लिए राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप, समग्र शिक्षा के तहत आईसीटी और डिजिटल पहलों को लागू करता है। इन पहलों का उद्देश्य अधिगम और शिक्षण प्रक्रियाओं में प्रौद्योगिकी को एकीकृत करके शिक्षा की गुणवत्ता को बढ़ाना है।

सीमावर्ती जिलों गुरदासपुर और पठानकोट के छात्रों सहित सभी छात्रों द्वारा ऑनलाइन अधिगम की सुविधा के लिए, 17 मई, 2020 को 'आत्मनिर्भर भारत अभियान' के हिस्से के रूप में 'पीएम ई-विद्या' नामक एक व्यापक पहल शुरू की गई, जो देश भर में शिक्षा के लिए बहु-मोड पहुंच को सक्षम करने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत करती है। राज्य/संघ राज्य क्षेत्र अपनी आवश्यकताओं के अनुसार इन पहलों की प्रभावशीलता का उपयोग, निगरानी और मूल्यांकन करने के लिए एनसीईआरटी के साथ सहयोग करते हैं। पीएम ई-विद्या में राज्यों/संघ राज्य क्षेत्रों/स्वायत्त निकायों/अन्य मंत्रालयों को आवंटित 200 डीटीएच टीवी चैनल और

400 रेडियो चैनल शामिल हैं ताकि वे कक्षा 1-12 के लिए विभिन्न भारतीय भाषाओं में अपनी आवश्यकता के अनुसार पूरक शिक्षा प्रदान कर सकें। शिक्षा मंत्रालय की 'पीएम ई-विद्या' पहल के तहत पंजाब राज्य को पांच चैनल (पीबी पीएम ई-विद्या 143 से पीबी पीएम ई-विद्या 147) आवंटित किए गए हैं।

ज्ञान साझाकरण हेतु डिजिटल अवसंरचना (दीक्षा) राज्यों/संघ राज्य क्षेत्रों में स्कूली शिक्षा के लिए गुणवत्तापूर्ण ई-सामग्री के साथ-साथ सभी कक्षाओं के लिए क्यूआर कोड वाली सक्रिय पाठ्यपुस्तकें (ईटीबी) उपलब्ध कराने हेतु राष्ट्र का डिजिटल प्लेटफॉर्म (एक राष्ट्र, एक डिजिटल प्लेटफॉर्म) है। दीक्षा में भागीदार के रूप में, राज्यों/संघ राज्य क्षेत्रों/स्वायत्त निकायों ने स्थानीय/क्षेत्रीय भाषाओं में 3.69 लाख से अधिक सामग्री तैयार की है और उसमें योगदान दिया है। कुल मिलाकर, छात्रों, शिक्षकों और अन्य हितधारकों द्वारा दीक्षा पर 564.05 करोड़ अधिगम सत्र पूरे किए जा चुके हैं। हितधारकों की दीक्षा पर 300 से अधिक वर्चुअल लैब तक पहुँच है।

पंजाब दीक्षा के प्रतिभागियों में से एक है और इसके 6.60 लाख पंजीकृत उपयोगकर्ता हैं, जिनके अधिगम सत्र 8.40 करोड़ से अधिक और अधिगम समय 75.41 करोड़ से अधिक है। राज्य ने दीक्षा पर 79 डिजिटल पाठ्यपुस्तकें और 6,350 ई-सामग्री अपलोड की है।

आईसीटी के माध्यम से शिक्षा में राष्ट्रीय मिशन (एनएमईआईसीटी) योजना के अंतर्गत, शिक्षा मंत्रालय ने आईआईटी मद्रास के सहयोग से युवा आकांक्षी मन के लिए सक्रिय अधिगम के अध्ययन जाल (स्वयम) पोर्टल शुरू किया है। ताकि "कोई भी, कहीं भी, कभी भी सीखने" के दृष्टिकोण से शिक्षार्थियों को उच्च-गुणवत्ता वाली सामग्री निःशुल्क उपलब्ध कराया जा सके। स्वयम पोर्टल विभिन्न क्षेत्रों में उच्च-गुणवत्ता वाली शैक्षिक सामग्री प्रदान करता है, जिसे एक सर्वांगीण अधिगम अनुभव के लिए प्रमुख संस्थानों द्वारा तैयार किया गया है। इस प्लेटफॉर्म पर अब तक 16,530 से अधिक पाठ्यक्रम उपलब्ध हैं, जिनमें 4,100 विशिष्ट पाठ्यक्रम शामिल हैं। नामांकन 5 करोड़ के आंकड़े को पार कर गए हैं, जिसमें 1.62 करोड़ से अधिक विशिष्ट शिक्षार्थी शामिल हैं।

शिक्षा मंत्रालय (एमओई) स्कूली शिक्षा स्तर पर अधिगम परिणामों को बेहतर बनाने के लिए एक राष्ट्रीय मिशन लागू कर रहा है। यह मिशन 'राष्ट्रीय विद्यालय प्रमुख एवं शिक्षक समग्र उन्नति पहल' (निष्ठा) नामक एक एकीकृत शिक्षक प्रशिक्षण कार्यक्रम के माध्यम से संचालित किया जा रहा है। निष्ठा पाठ्यक्रम प्राथमिक, माध्यमिक, एफएलएन, ईसीसीई और शैक्षिक प्रौद्योगिकी के लिए डिज़ाइन किए गए हैं और संचालित किए जाते हैं। एनसीईआरटी द्वारा दीक्षा प्लेटफॉर्म पर उच्च-गुणवत्ता वाले पेशेवर रूप से निर्मित ई-सामग्री का उपयोग करके इन्हें ऑनलाइन प्रस्तुत किया जा रहा है।

इसके अतिरिक्त, भारत सरकार ने बजट 2025 में, बीएसएनएल द्वारा चरणबद्ध तरीके से सुदूर क्षेत्रों में डिजिटल बुनियादी अवसंरचना को बढ़ाने के लिए 'भारतनेट' परियोजना के तहत पंजाब सहित ग्रामीण क्षेत्रों के सभी सरकारी माध्यमिक विद्यालयों में ब्रॉडबैंड कनेक्टिविटी का प्रावधान करने की घोषणा की है।

शिक्षा मंत्रालय, देश भर के सरकारी स्कूलों में डिजिटल अधिगम बढ़ावा देने के लिए, राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप, समग्र शिक्षा के अंतर्गत आईसीटी और डिजिटल पहलों को लागू करता है। इन पहलों का उद्देश्य हार्डवेयर, सॉफ्टवेयर, टैबलेट, लैपटॉप और प्रशिक्षण संसाधनों सहित शिक्षण और अधिगम प्रक्रियाओं में प्रौद्योगिकी को एकीकृत करके, डिजिटल बोर्ड, वर्चुअल क्लासरूम और डीटीएच चैनलों को बढ़ावा देकर शिक्षा की गुणवत्ता में सुधार करना है। इस योजना के तहत, वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) में प्रस्तुत राज्य की आवश्यकता के अनुसार आईसीटी लैब और स्मार्ट क्लासरूम स्थापित करने के लिए धनराशि प्रदान की जाती है।

सभी माध्यमिक और उच्चतर माध्यमिक विद्यालयों को आईसीटी लैब और स्मार्ट कक्षा से परिपूर्ण करने के लिए, एक पूरक परियोजना अनुमोदन बोर्ड (पीएबी) की बैठक 28 मई 2025 को आयोजित की गई थी। कुल 20,456 आईसीटी लैब और 29,896 स्मार्ट कक्षा को मंजूरी दी गई है, जिसमें पंजाब राज्य सहित 1,56,213 आईसीटी लैब और 1,46,040 स्मार्ट कक्षा को पूर्व में दी गई

मंजूरी के अतिरिक्त आईसीटी लैब के लिए 911.13 करोड़ रुपये और समग्र शिक्षा के तहत स्मार्ट कक्षा के लिए 630.38 करोड़ रुपये की वित्तीय स्वीकृति दी गई है।

माननीय अध्यक्ष : प्रश्न 303, माननीय सदस्य, डॉक्टर कलानिधि वीरास्वामी जी ।

... (व्यवधान)

ALLOCATION OF FUNDS FOR SPORTS INFRASTRUCTURE DEVELOPMENT

***303. DR. KALANIDHI VEERASWAMY:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of allocation of funds by the Government under various schemes such as Khelo India, National Sports Development Fund (NSDF) and infrastructure development during the last three years, State-wise;
- (b) whether one State has received more funds from the Government than all the South Indian States during the last financial year and if so, the details thereof;
- (c) whether the Government has any criteria in place to ensure equitable and need-based distribution of sports funding across all the States in the country; and
- (d) the steps taken/being taken by the Government to strengthen sports infrastructure, training academies and talent identification in the Southern States of the country?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ) : **विवरण** सभा पटल पर रख दिया गया है।... (व्यवधान)

विवरण

(क): इस मंत्रालय में धनराशि का आवंटन राज्य-वार नहीं स्कीम-वार किया जाता है। पिछले तीन वर्ष के दौरान, देश भर में खेल विभाग की खेलो इंडिया, राष्ट्रीय खेल विकास निधि (एनएसडीएफ) और अवसंरचना विकास सहित विभिन्न खेल विकास स्कीमों के अंतर्गत आवंटित धनराशि का विवरण इस प्रकार है:

(राशि ₹ करोड़ में)

वित्तीय वर्ष	आवंटित धनराशि
2024-25	2332.50
2023-24	2380.86
2022-23	1907.69

देश भर में खेलो इंडिया स्कीम और एनएसडीएफ के तहत स्वीकृत खेल अवसंरचना का विवरण मंत्रालय के डैशबोर्ड पर क्रमशः <https://mdsd.kheloindia.gov.in> और <http://www.nsdf.yas.gov.in/nsdf-glance.html> पर पब्लिक डोमेन में उपलब्ध है।

(ख) से (घ): 'खेल' राज्य का विषय होने के कारण खेल अवसंरचना, प्रशिक्षण अकादमियों और प्रतिभा पहचान को सुदृढ़ करने सहित खेलों के विकास की जिम्मेदारी मुख्य रूप से राज्य/संघ राज्य क्षेत्र सरकारों की है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। इस मंत्रालय की स्कीमें मांग-आधारित स्कीमें हैं, जिसके अंतर्गत राज्य/संघ राज्य क्षेत्र सरकारों और पात्र संस्थाओं से प्राप्त प्रस्तावों पर वित्तीय सहायता हेतु विचार किया जाता है, जो प्रस्ताव की पूर्णता, उसकी तकनीकी व्यवहार्यता और संसाधनों की उपलब्धता सहित स्पष्ट मानदंडों पर आधारित होती है। राज्य सरकारों को वित्तीय सहायता मुख्य रूप से खेलो इंडिया स्कीम के विभिन्न घटकों के अंतर्गत प्रदान की जाती है। इसके अतिरिक्त, इस विभाग की स्कीमों के अंतर्गत विभिन्न मानदंडों, जैसे कि उपयोग प्रमाणपत्र (यूसी) और अन्य संबंधित दस्तावेजों की प्राप्ति के आधार पर धनराशि जारी की जाती है। देश भर में खेलों को बढ़ावा देने, जिसमें खेल अवसंरचना, प्रशिक्षण अकादमियों का

सुदृढीकरण और दक्षिणी राज्यों में प्रतिभाओं की पहचान करना शामिल है, के लिए युवा कार्यक्रम और खेल मंत्रालय कई प्रमुख पहलों को क्रियान्वित करता है। इनमें खेलो इंडिया - राष्ट्रीय खेल विकास कार्यक्रम, राष्ट्रीय खेल परिसंघों को सहायता, राष्ट्रीय खेल विकास निधि (एनएसडीएफ), और भारतीय खेल प्राधिकरण (एसएआई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन शामिल है। उपरोक्त स्कीमों का विवरण इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइट पर पब्लिक डोमेन में उपलब्ध है।

माननीय अध्यक्ष : प्रश्न 304, श्री नवीन जिंदल जी ।

... (व्यवधान)

OUTCOMES OF NCAP

***304. SHRI NAVEEN JINDAL:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the measures taken/being taken to address the problem of air pollution particularly concerning particulate matter, vehicular emissions and ozone levels in the major cities across the country;
- (b) the status of the National Clean Air Program (NCAP) and the expected outcomes in the next five years;
- (c) whether the Government proposes to implement any specific projects or policies to tackle water pollution, including industrial effluents, sewerage and agricultural runoff, in major river basins, if so, the details thereof;

(d) the details of progress made in reducing plastic waste and promoting waste management practices at the local level and the role of the Government in this regard; and

(e) the measures being implemented to address the issue of land degradation and desertification along with the expected outcomes therefrom?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

(क) से (ड): विवरण सभा पटल पर रख दिया गया है।... (व्यवधान)

विवरण

(क) और (ख): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी) द्वारा जनवरी 2019 में शुरू किए गए राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) का लक्ष्य 24 राज्यों/संघ राज्य क्षेत्रों में वायु गुणवत्ता मानकों को पूरा न करने वाले और दस लाख से अधिक आबादी वाले 130 शहरों की वायु गुणवत्ता में सुधार लाना है।

एनसीएपी के तहत पीएम 10 के स्तर में 40% तक की कमी या राष्ट्रीय परिवेशी वायु गुणवत्ता मानकों (एनएएक्यूएस; 60 माइक्रोग्राम/घन मीटर) की उपलब्धि हासिल करने का लक्ष्य रखा गया है।

वर्ष 2019-20 से अब तक वायु प्रदूषण के उपशमन संबंधी उपायों को क्रियान्वित करने के लिए 130 शहरों को महत्वपूर्ण अंतराल वित्तपोषण के रूप में ₹13,036.52 करोड़ का प्रदर्शन आधारित अनुदान प्रदान किया गया है। अब तक 130 शहरों द्वारा 9,600 करोड़ रुपये (74%) की धनराशि का उपयोग किया गया है। इस कार्यक्रम में कार्य योजनाओं के क्रियान्वयन के लिए स्वच्छ भारत मिशन (शहरी), अमृत, स्मार्ट सिटी मिशन, पीएम ई-बस सेवा, किफायती परिवहन के लिए संधारणीय विकल्प (एसएटीएटी) और नगर वन योजना जैसी केंद्रीय और राज्य सरकारों की विभिन्न स्कीमों के साथ-साथ राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन, नगर निगमों और अन्य विकास संबंधी प्राधिकरणों के संसाधनों के अभिसरण के माध्यम से संसाधन जुटाए जाते हैं।

एनसीएपी के तहत 130 शहरों द्वारा की गई केंद्रित कार्रवाईयों के सकारात्मक परिणाम सामने आए हैं जिनमें 103 शहरों में वर्ष 2017-18 की तुलना में वर्ष 2024-25 में पीएम 10 की सांद्रता में कमी देखी गई है। इनमें से 64 शहरों में पीएम 10 के स्तर में 20% से अधिक की कमी तथा 25 शहरों में 40% से अधिक की कमी देखी गई है। कुल 22 शहरों ने राष्ट्रीय परिवेशी वायु गुणवत्ता मानकों (एनएएक्यूएस) को पूरा किया है और इनमें पीएम 10 की सांद्रता 60 माइक्रोग्राम/घन मीटर से कम है। एनसीएपी के तहत आने वाले शहरों में वायु गुणवत्ता में सुधार का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

इसके अलावा, सरकार ने वाहनों से होने वाले प्रदूषण से निपटने के लिए अनेक पहलें की हैं, जिनमें अन्य बातों के साथ-साथ दिनांक 1 अप्रैल, 2020 से प्रभावी बीएस-IV से बीएस-VI ईंधन और वाहनीय मापदंडों को लागू करना, ई-मोबिलिटी और वैकल्पिक ईंधन को बढ़ावा देना, स्वैच्छिक वाहन स्क्रेपिंग नीति का कार्यान्वयन और प्रयोग की अवधि समाप्त वाहनों (ईएलवी) के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) तंत्र का कार्यान्वयन शामिल है।

भारत सरकार ने इलेक्ट्रिक वाहनों (ईवी) को बढ़ावा देने और वाहनों से होने वाले प्रदूषण से निपटने के लिए निम्नलिखित योजनाएं शुरू की हैं:

- (i) आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) द्वारा पीएम-ई-बस सेवा स्कीम : यह योजना दिनांक 16 अगस्त, 2023 को शुरू की गई थी, जिसका उद्देश्य सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल पर 10,000 इलेक्ट्रिक बसें चलाने के लिए 20,000 करोड़ रुपये की केंद्रीय सहायता (सीए) से नगरीय क्षेत्रों में सिटी बस संचालन को बढ़ावा देना है। इसके अतिरिक्त, यह डिपो और चार्जिंग इन्फ्रास्ट्रक्चर के विकास में भी सहयोग देगी, जिससे स्वच्छ और कुशल सार्वजनिक परिवहन को बढ़ावा मिलता है।
- (ii) भारी उद्योग मंत्रालय (एमएचआई) द्वारा पीएम ई-ड्राइव स्कीम: यह योजना दिनांक 29.09.2024 को देश में इलेक्ट्रिक मोबिलिटी को बढ़ावा देने के लिए दो वर्षों की अवधि में 10,900 करोड़ रुपये के परिव्यय से शुरू की गई थी। यह स्कीम ई-दो पहिया, ई-तीन पहिया,

ई-एम्बुलेंस, ई-ट्रक और अन्य उभरते हुए इलेक्ट्रिक वाहनों को 3,679 करोड़ रुपये की सब्सिडी या मांग प्रोत्साहन प्रदान करती है। यह स्कीम ईवी चार्जिंग बुनियादी अवसंरचनाओं के निर्माण और वाहन परीक्षण सुविधाओं के आधुनिकीकरण में भी सहयोग करती है।

इसके अलावा, सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) ने पारिस्थितिकी तंत्र के निर्माण हेतु पुराने, अनुपयुक्त और प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए स्वैच्छिक परिवहन फ्लीट आधुनिकीकरण कार्यक्रम (वी-वीएमपी) तैयार किया है। सड़क परिवहन और राजमार्ग मंत्रालय ने पंजीकृत वाहन स्क्रेपिंग सुविधा (आरवीएसएफ) की स्थापना के लिए दिनांक 23.09.2021 के सा.का.नि. 653(अ) के माध्यम से मोटर वाहन (वाहन स्क्रेपिंग सुविधा का पंजीकरण और कार्य) नियम, 2021 को अधिसूचित किया है।

सड़क परिवहन और राजमार्ग मंत्रालय ने स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण, स्वचालित उपकरणों के माध्यम से वाहनों के फिटनेस परीक्षण की प्रक्रिया और स्वचालित परीक्षण स्टेशनों द्वारा फिटनेस प्रमाण पत्र प्रदान करने की प्रक्रिया के लिए सा.का.नि. 652 (अ) दिनांक 23.09.2021 के माध्यम से केंद्रीय मोटर वाहन (इक्कीसवां संशोधन) नियम, 2021 को अधिसूचित किया है।

इसके अलावा, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने प्रयोग की अवधि समाप्त वाले वाहनों के पर्यावरणीय रूप से सुदृढ़ प्रबंधन हेतु दिनांक 06.01.2025 के का.आ. 98(अ) के माध्यम से पर्यावरण संरक्षण (प्रयोग की अवधि समाप्त वाहन) नियम, 2025 अधिसूचित किए हैं। उक्त नियमों के तहत, उत्पादकों द्वारा घरेलू बाजार में लाए जा चुके या लाए जाने वाले वाहनों, जिनमें स्व-उपयोग में लाए जाने वाले वाहन भी शामिल हैं, के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के दायित्व को पूरा करने का निर्देश दिया गया है, ताकि विनिर्दिष्ट प्रयोग की अवधि पूर्ण कर चुके वाहनों को नष्ट करने के लक्ष्यों को सुनिश्चित किया जा सके।

भूतल पर ओज़ोन एक द्वितीयक प्रदूषक है जो नाइट्रोजन के ऑक्साइड (NO_x) और वाष्पशील कार्बनिक यौगिकों (VOCs) से जुड़ी जटिल प्रकाश-रासायनिक अभिक्रियाओं के

परिणामस्वरूप वायुमंडल में बनता है। ये प्राथमिक प्रदूषक औद्योगिक कार्यकलापों और वाहनों से निकलने वाले उत्सर्जन सहित मानवजनित कार्यकलापों के कारण वायुमंडल में उत्सर्जित होते हैं।

मंत्रालय ने ओजोन की स्वीकार्य सांद्रता के लिए राष्ट्रीय परिवेशी वायु गुणवत्ता मानक (एनएएक्यूएस) को 8 घंटे के लिए औसत 100 माइक्रोग्राम/घन मीटर और 1 घंटे के लिए औसत 180 माइक्रोग्राम/घन मीटर के रूप में अधिसूचित किया है, जो औद्योगिक, आवासीय, ग्रामीण और पारिस्थितिक रूप से संवेदनशील क्षेत्रों में लागू है।

भूतलीय ओजोन स्तरों के समाधान के लिए, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने पर्यावरण (संरक्षण) नियम, 1986 के तहत कई औद्योगिक क्षेत्रों में नाइट्रोजन के ऑक्साइड (NO_x) और वाष्पशील कार्बनिक यौगिकों (VOCs) के लिए उत्सर्जन मानकों को संशोधित और लागू किया है। इन क्षेत्रों में मानव निर्मित फाइबर उद्योग, उर्वरक निर्माण, दवा उत्पादन और पेंट और कोटिंग उद्योग आदि शामिल हैं।

इसके अलावा, मंत्रालय ने 80 से अधिक उद्योगों की श्रेणियों के लिए उत्सर्जन मानक अधिसूचित किए हैं और औद्योगिक प्रदूषण नियंत्रण के लिए की जाने वाली कार्रवाई उद्योगों द्वारा ही कार्यान्वित की जाती है। औद्योगिक उत्सर्जन मानदंडों की निगरानी और प्रवर्तन राज्य प्रदूषण नियंत्रण बोर्डों द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत सहमति तंत्र के माध्यम से किया जाता है।

(ग): सरकार ने जल निकायों सहित पर्यावरण के संरक्षण के लिए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और पर्यावरण (संरक्षण) अधिनियम, 1986 अधिनियमित किया। केंद्रीय और राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) / प्रदूषण नियंत्रण समितियां (पीसीसी) जलीय संसाधनों के प्रदूषण को रोकने और नियंत्रित करने के लिए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और पर्यावरण (संरक्षण) अधिनियम, 1986 दोनों के उपबंधों को लागू करती हैं। औद्योगिक प्रदूषण का विनियमन संबंधित एसपीसीबी/पीसीसी द्वारा सहमति तंत्र के तहत जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के विभिन्न उपबंधों के माध्यम से किया जाता है।

इसके अलावा, सरकार ने जल निकायों में औद्योगिक प्रदूषण को रोकने के लिए पर्यावरण (संरक्षण) नियम, 1986 के तहत सामान्य निर्वहन मानकों और उद्योग विशिष्ट अपशिष्ट निर्वहन मानकों को निर्धारित किया। सीपीसीबी के निदेशों के अनुसार देश में 17 श्रेणियों के उद्योगों और अत्यधिक प्रदूषणकारी उद्योगों (जीपीआई) द्वारा ऑनलाइन सतत अपशिष्ट निगरानी प्रणालियां (ओसीईएमएस) स्थापित की गई हैं, ताकि निगरानी अपशिष्ट गुणवत्ता की रियल-टाइम के आधार पर अनुपालन न करने वाली इकाइयों की पहचान और सुधारात्मक कार्रवाई को लागू किया जा सके।

इसके अलावा, सीपीसीबी समय-समय पर पर्यावरण (संरक्षण) नियम, 1986 के तहत अधिसूचित उपबंधों के अनुसार सीवेज और अपशिष्ट जल के प्रबंधन के लिए और जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 18 (1) (ख) के साथ-साथ पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के तहत मौजूदा सीवेज शोधन संयंत्र (एसटीपी), सामान्य अपशिष्ट शोधन संयंत्र (सीईटीपी) और औद्योगिक प्रदूषण नियंत्रण के उचित संचालन को सुनिश्चित करने के लिए राज्यों में संबंधित विभागों को निदेश जारी करता है।

सीपीसीबी ने एसपीसीबी/पीसीसी के सहयोग से देश में जलीय निकायों की जल गुणवत्ता की निगरानी के लिए एक राष्ट्रीय जल गुणवत्ता निगरानी नेटवर्क (एनडब्ल्यूएमपी) स्थापित किया है। वर्तमान में, सीपीसीबी का देश भर में 4736 स्थानों पर एक राष्ट्रव्यापी जल गुणवत्ता नेटवर्क है। निगरानी नेटवर्क के वितरण में नदियों पर 2155 स्थान, स्थिर जल निकायों पर 909 स्थान, भूजल पर 1233 स्थान, समुद्री स्थानों पर 227 और अन्य जल निकायों जैसे नालियों, नहरों, जल शोधन संयंत्र (डब्ल्यूटीपी) और सीवेज शोधन संयंत्र (एसटीपी) पर 212 स्थान शामिल हैं।

सीपीसीबी ने जैव-रासायनिक ऑक्सीजन मांग (बीओडी) के संबंध में जल प्रदूषण के स्तरों के आधार पर देश में प्रदूषित नदी खंडों (पीआरएस) को अभिज्ञात किया है। वर्ष 2018 में, 323 नदियों पर 351 प्रदूषित नदी खंडों की पहचान की गई थी। वर्ष 2022 में 279 नदियों में ये प्रदूषित नदी खंड घटकर 311 रह गए हैं।

प्रदूषित नदी खंडों (पीआरएस) के पुनरुद्धार के लिए, संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा गठित नदी पुनरुद्धार समिति (आरआरसी) द्वारा कार्य योजनाएं तैयार की गईं, ताकि इन नदी खंडों को स्नान के प्रयोजनों के लिए उपयुक्त अर्थात् बीओडी <3 मिलीग्राम/एल और फेकल कोलीफॉर्म <500 सर्वाधिक संभावित संख्या प्रति 100 एमएल बनाया जा सके,

इसके अलावा, ऐसी कार्य योजनाएं तैयार की गई हैं, जिनमें स्रोत नियंत्रण (नगरपालिका सीवेज प्रबंधन, औद्योगिक प्रदूषण नियंत्रण, अपशिष्ट प्रबंधन), नदी जलग्रहण/बेसिन प्रबंधन (अच्छी सिंचाई पद्धतियों को अपनाना, शोधित सीवेज का उपयोग, भूजल पुनर्भरण पहलू), बाढ़ मैदान क्षेत्र संरक्षण और उसका प्रबंधन (जैव-विविधता पार्कों की स्थापना, अतिक्रमण हटाना, वर्षा जल संचयन, नदी के दोनों किनारों पर वृक्षारोपण), पर्यावरणीय प्रवाह (ई-फ्लो) और वाटरशेड प्रबंधन जैसे पहलुओं को शामिल किया गया है।

जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 18(1)(बी) के तहत एसपीसीबी/पीसीसी को निर्देश दिया गया है कि वे राज्य/संघ राज्य क्षेत्र में संबंधित एजेंसियों को सीवेज शोधन के लिए बुनियादी ढांचा विकसित करने का निदेश दें। जल निकायों में प्रदूषण की समस्या से निपटने के लिए राज्यों/संघ राज्य क्षेत्रों को "जल निकायों में मूर्ति विसर्जन पर संशोधित दिशानिर्देश" जारी किए गए हैं।

(घ): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा अधिसूचित प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 देश में प्लास्टिक अपशिष्ट के पर्यावरणीय रूप से अनुकूल सुदृढ़ प्रबंधन के लिए वैधानिक ढांचा प्रदान करते हैं। शहरी और ग्रामीण दोनों ही स्थानीय निकायों को प्लास्टिक अपशिष्ट प्रबंधन का कार्य करने का दायित्व सौंपा गया है। दिनांक 14 मार्च, 2024 को अधिसूचित प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2024 के अनुसार, प्रत्येक शहरी स्थानीय निकाय और जिला स्तर पर पंचायत को निर्धारित प्रोफार्मा के अनुसार प्लास्टिक अपशिष्ट प्रबंधन नियमों के तहत किए गए उपायों के संबंध में एक वार्षिक रिपोर्ट ऑनलाइन प्रस्तुत करना अनिवार्य कर दिया गया है।

आवासन एवं शहरी कार्य मंत्रालय द्वारा वर्ष 2021 में शुरू किए गए स्वच्छ भारत मिशन शहरी 2.0 (एसबीएम-यू 2.0) के अंतर्गत, अन्य बातों के साथ-साथ, योजना के दिशानिर्देशों के अनुसार अपशिष्ट प्रसंस्करण सुविधाओं की स्थापना के लिए केंद्रीय सहायता प्रदान की जाती है। एसबीएम-यू 2.0 के तहत अपशिष्ट प्रबंधन घटक के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को केन्द्र से आवंटित होने वाली राशि में प्लास्टिक अपशिष्ट प्रबंधन भी शामिल है। स्वच्छ भारत मिशन के अंतर्गत शहरी स्थानीय निकायों (यूएलबी) द्वारा प्लास्टिक अपशिष्ट प्रबंधन सहित प्रभावी तहत अपशिष्ट प्रबंधन के लिए नागरिकों में जागरूकता पैदा करना, एक मानक कार्यक्रम है।

स्वच्छ भारत मिशन के अंतर्गत, शहरी स्थानीय निकायों ने तहत अपशिष्ट प्रसंस्करण अवसंरचना में उल्लेखनीय वृद्धि की है, जिसके परिणामस्वरूप तहत अपशिष्ट का प्रसंस्करण 80.3% तक हो गया है।

पेयजल एवं स्वच्छता विभाग द्वारा कार्यान्वित स्वच्छ भारत मिशन ग्रामीण चरण-II के अंतर्गत ग्रामीण क्षेत्रों में प्लास्टिक अपशिष्ट प्रबंधन इकाइयों (पीडब्लूएमयू) की स्थापना के लिए केंद्रीय वित्तीय सहायता प्रदान की जाती है। इस मिशन के अंतर्गत, ग्रामीण निकायों ने अब तक 2129 पीडब्लूएमयू स्थापित किए हैं।

सीपीसीबी/एसपीसीबी/पीसीसी के साथ स्थानीय अधिकारियों ने 1 जुलाई, 2022 से अभिज्ञात एकल उपयोग प्लास्टिक (एसयूपी) वस्तुओं जिनकी उपयोगिता कम है और कूड़ा फैलाने की संभावना अधिक है, पर प्रतिबंध लागू करने के लिए देश भर में प्रवर्तन अभियान नियमित रूप से चलाए हैं। एसपीसीबी/पीसीसी द्वारा उपलब्ध कराए गए विवरण और एसयूपी अनुपालन निगरानी पोर्टल पर उपलब्ध विवरण के अनुसार, कुल 8,61,740 निरीक्षण किए गए हैं और 1985 टन प्रतिबंधित एसयूपी वस्तुओं को जप्त किया गया है और जुलाई, 2022 से जुलाई, 2025 की अवधि के दौरान कुल 19.82 करोड़ रुपये का जुर्माना लगाया गया है। स्थानीय अधिकारियों ने केंद्र सरकार और राज्य सरकारों के साथ मिलकर पर्यावरण के अनुकूल विकल्पों को अपनाने के लिए कदम उठाए

हैं जैसे पर्यावरण-विकल्पों के लिए वितरण बिंदु स्थापित करना, कपड़े के थैलों को बढ़ावा देने के लिए अभियान चलाना, आदि।

प्लास्टिक पैकेजिंग के लिए विस्तारित उत्पादक उत्तरदायित्व संबंधी दिशानिर्देश स्थानीय निकायों को प्लास्टिक अपशिष्ट प्रबंधन हेतु प्लास्टिक पैकेजिंग पर ईपीआर का लाभ उठाने की भी अनुमति देते हैं। प्लास्टिक पैकेजिंग के लिए विस्तारित उत्पादक उत्तरदायित्व संबंधी दिशानिर्देशों के अंतर्गत लगभग 850 स्थानीय निकायों ने पंजीकरण कराया है। 16 फरवरी 2022 को दिशानिर्देश जारी होने के बाद से, लगभग 157 लाख टन प्लास्टिक पैकेजिंग अपशिष्ट का पुनर्चक्रण किया जा चुका है।

(ड): सरकार ने भूमि क्षरण और मरुस्थलीकरण से निपटने, वनरोपण को बढ़ावा देने, मृदा स्वास्थ्य में सुधार, जल संरक्षण और रेगिस्तानी क्षेत्रों की समग्र संधारणीयता सुनिश्चित करने के लिए कई उपाय किए हैं, जैसे:

- (i) भारतीय अंतरिक्ष अनुसंधान संगठन, अहमदाबाद के अंतरिक्ष अनुप्रयोग केंद्र (एसएसी) द्वारा भारत के मरुस्थलीकरण और भूमि क्षरण एटलस का प्रकाशन, जो भारत में भूमि क्षरण और मरुस्थलीकरण की राज्यवार सीमा प्रदान करता है। यह एटलस महत्वपूर्ण आँकड़े और तकनीकी जानकारी प्रदान करके, भूमि पुनर्स्थापन के उद्देश्य से स्कीम की योजना बनाने और उनके कार्यान्वयन में एक महत्वपूर्ण साधन के रूप में कार्य करता है। अंतरिक्ष अनुप्रयोग केंद्र (एसएसी), अहमदाबाद की सहायता से भूमि के अवक्रमित क्षेत्र और क्षरण का कारण बनने वाली प्रक्रियाओं के बीच संबंध स्थापित करने के लिए एक ऑनलाइन पोर्टल विकसित किया गया है।
- (ii) भारतीय वानिकी अनुसंधान एवं शिक्षा परिषद (आईसीएफआरआई), देहरादून में सतत भूमि प्रबंधन उत्कृष्टता केंद्र (सीओई-एसएलएम) की स्थापना की जाएगी ताकि अंतरराष्ट्रीय, राष्ट्रीय और स्थानीय स्तर पर विभिन्न पक्षों को भूमि क्षरण संबंधी मामलों के समाधान में शामिल करके सक्षम बनाया जा सके, जिसका अंतिम लक्ष्य भूमि क्षरण तटस्थता (एलडीएन)

प्राप्त करना है। इसका उद्देश्य दक्षिण-दक्षिण सहयोग को बढ़ाना, ज्ञान साझा करना, सर्वोत्तम प्रयोगों को बढ़ावा देना, लागत प्रभावी और टिकाऊ भूमि प्रबंधन रणनीतियों के साथ भारत के अनुभवों को साझा करना और परिवर्तनकारी परियोजनाओं एवं कार्यक्रमों तथा क्षमता निर्माण के लिए विचार विकसित करना भी है।

- (iii) आईसीएफआरई - शुष्क वन अनुसंधान संस्थान (आईसीएफआरई-एफआरआई), जोधपुर द्वारा वानिकी में अनुसंधान, जिसका उद्देश्य भारत के गर्म शुष्क और अर्ध-शुष्क क्षेत्रों में वनस्पति आवरण को बढ़ाने और जैव विविधता को संरक्षित करने के उद्देश्य से प्रौद्योगिकियों का विकास करना है।
- (iv) पेरिस में जलवायु परिवर्तन पर संयुक्त राष्ट्र फ्रेमवर्क कन्वेंशन (यूएनएफसीसीसी) पेरिस सम्मेलन (सीओपी), 2015 में भारत स्वैच्छिक बॉन चैलेंज में शामिल हुआ तथा उसने 2030 तक 26 मिलियन हेक्टेयर अवक्रमित वन भूमि की उर्वरता को पुनः बहाल करने का संकल्प लिया।
- (v) प्रधान मंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) का कार्यान्वयन शुष्क और अर्ध-शुष्क क्षेत्रों में जल उपलब्धता में सुधार करके, जल संरक्षण प्रयोगों और विशेष रूप से राजस्थान जैसे शुष्क और अर्ध-शुष्क क्षेत्रों में सिंचाई समाधान प्रदान करने पर कुशल सिंचाई को प्रोत्साहित करके, कृषि उत्पादकता में सुधार और वनीकरण प्रयासों का समर्थन करके मरुस्थलीकरण नियंत्रण में योगदान देती है।

इनके अतिरिक्त, भारत सरकार द्वारा कार्यान्वित वनरोपण संबंधी विभिन्न योजनाओं के माध्यम से हरित आवरण को बढ़ाने और सुधारने तथा इस प्रकार मरुस्थलीकरण से निपटने के लिए कई पहल की गई हैं।

मंत्रालय ने दिल्ली, हरियाणा, राजस्थान और गुजरात जैसे चार राज्यों के 29 जिलों को कवर करते हुए अरावली पर्वत श्रृंखलाओं के चारों ओर 5 किलोमीटर के बफर क्षेत्र में हरित आवरण फैलाने के लिए अरावली हरित दीवार परियोजना शुरू की है। यह परियोजना अरावली पर्वत श्रृंखला के पूरे

700 किलोमीटर क्षेत्र में फैली हुई है और इसका उद्देश्य वनीकरण, पुनर्वनीकरण और जल निकायों के जीर्णोद्धार के माध्यम से अरावली पहाड़ियों की जैव विविधता में सुधार करना है।

मंत्रालय अपनी प्रमुख योजनाओं, अर्थात् राष्ट्रीय हरित भारत मिशन (जीआईएम) और वन अग्नि सुरक्षा एवं प्रबंधन योजना (एफएफपीएम) के अंतर्गत वनों के संरक्षण, विकास और संवर्धन के लिए केंद्र प्रायोजित योजना के माध्यम से विभिन्न वनरोपण कार्यक्रमों के लिए राज्यों/संघ राज्य क्षेत्रों को सहायता भी प्रदान करता है।

इसके अलावा, प्रतिपूरक वनरोपण निधि प्रबंधन एवं योजना प्राधिकरण (काम्पा) के अंतर्गत प्रतिपूरक वनरोपण निधि, वनरोपण में योगदान देती है और फलस्वरूप मरुस्थलीकरण की रोकथाम में योगदान देती है।

इनके अतिरिक्त, राज्य सरकारें भूमि क्षरण को रोकने के लिए वृक्षारोपण/वनीकरण के लिए विभिन्न योजनाएं भी क्रियान्वित करती हैं, जैसे कि नगर वन योजना (एनवीवाई) और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) ताकि हरित आवरण को बढ़ाया जा सके और शहरी क्षेत्रों में लघु वन विकसित किए जा सकें।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने नगर वन योजना के तहत 547 शहरी स्थानीय निकायों में 38,958 एकड़ क्षेत्रफल में 371 नगर वन और 176 नगर वाटिकाओं के विकास हेतु 444.4 करोड़ रुपये की राशि जारी की है। एनसीएपी के तहत, 95 शहरों में 12,131 एकड़ शहरी क्षेत्रों में हरियाली और यातायात गलियारों के साथ 756 किलोमीटर क्षेत्र में हरियाली विकसित की गई है।

अनुबंध

वित्त वर्ष 2017-18 की तुलना में वित्त वर्ष 2024-25 में एनसीएपी के अंतर्गत शहरों में पीएम 10 की सांद्रता में सुधार

क्र. सं.	वित्त वर्ष 2017-18 (%) की तुलना में 2024-25 में पीएम 10 में सुधार	शहरों की संख्या	शहर

1	40 से अधिक	25	गुजरात (2): राजकोट, सूरत; हिमाचल प्रदेश (1): नालागढ़; जम्मू और कश्मीर (1): श्रीनगर; झारखंड (1): धनबाद; महाराष्ट्र (3): बदलापुर, ग्रेटर मुंबई, उल्हासनगर; मेघालय (1): बर्नीहाट; नागालैंड (1): कोहिमा; पंजाब (2): अमृतसर, जालंधर; तमिलनाडु (1): तूतीकोरिन; उत्तर प्रदेश (11): आगरा, इलाहाबाद, बरेली, फ़िरोज़ाबाद, गाज़ियाबाद, झाँसी, कानपुर, लखनऊ, मोरादाबाद, रायबरेली, वाराणसी; उत्तराखंड (1): देहरादून
2	20-40	39	आंध्र प्रदेश (6): अनंतपुर, कडपा, कुरनूल, नेल्लोर, राजमुंदरी, विजयवाड़ा; असम (2): नागांव, शिवसागर; गुजरात (2): अहमदाबाद, वडोदरा; हरियाणा (1): फ़रीदाबाद; हिमाचल प्रदेश (4): बद्दी, काला अंब, परवाणू, सुंदर नगर; जम्मू और कश्मीर (1): जम्मू; झारखंड (1): रांची; कर्नाटक (3): बेंगलुरु, देवनगरे, हुबली - धारवाड़; मध्य प्रदेश (1): जबलपुर; महाराष्ट्र (3): अकोला, अमरावती; ठाणे नागालैंड (1): दीमापुर; पंजाब (4): डेरा बाबा नानक, खन्ना, लुधियाना, नया नंगल; राजस्थान (2): अलवर, जोधपुर; तमिलनाडु (1): त्रिची; तेलंगाना (1): हैदराबाद; उत्तर प्रदेश (3): गजराँवा, गोरखपुर, नोएडा; उत्तराखंड (1): ऋषिकेश; पश्चिम बंगाल (2): हावड़ा, कोलकाता
3	10 से अधिक 20 से कम	20	आंध्र प्रदेश (3): चित्तूर, एलुरु, ओंगोल; बिहार (1): मुजफ्फरपुर; छत्तीसगढ़ (1): दुर्ग -भिलाईनगर; दिल्ली (1): दिल्ली; मध्य प्रदेश (1):उज्जैन; महाराष्ट्र (2): लातूर, सांगली; पंजाब (2): मंडी-गोबिंदगढ़, पटियाला; राजस्थान (2): जयपुर, कोटा; तमिलनाडु (2): चेन्नई, मदुरै; उत्तर प्रदेश (3): अनपरा, खुर्जा, मेरठ; पश्चिम बंगाल (2): आसनसोल, हल्दिया
4	10 से कम	19	आंध्र प्रदेश (1): गुंटूर; असम (2): गुवाहाटी, नलबाड़ी; बिहार (1):पटना; हिमाचल प्रदेश (1): पोंटा साहिब; कर्नाटक (1): गुलबर्गा/ कलबुर्गी; मध्य प्रदेश (2): भोपाल, ग्वालियर; महाराष्ट्र (7): चंद्रपुर, जालना, कोल्हापुर, नागपुर, नासिक, पुणे, वसई विरार; ओडिशा (1): कटक; राजस्थान (1): उदयपुर; उत्तराखंड (1): काशीपुर; पश्चिम बंगाल (1): दुर्गापुर
5	शून्य	27	आंध्र प्रदेश (3): श्रीकाकुलम, विशाखापत्तनम, विजयनगरम; असम (1): सिलचर; बिहार (1): गया; चंडीगढ़ (1): चंडीगढ़; छत्तीसगढ़ (2): कोरबा, रायपुर; हिमाचल प्रदेश (1): डमटाल; झारखंड (1):जमशेदपुर; मध्य प्रदेश (3): देवास, इंदौर, सागर; महाराष्ट्र (4): औरंगाबाद, जलगांव, नवी मुंबई, सोलापुर; ओडिशा (6): अंगुल, बालासोर, भुवनेश्वर, कलिंग नगर, राउरकेला, तालचेर; पंजाब (1): डेरा बस्सी; तेलंगाना (2): नलगोंडा, संगारेड्डी; पश्चिम बंगाल (1): बैरकपुर

श्री नवीन जिंदल : धन्यवाद अध्यक्ष जी, मैं माननीय मंत्री को विस्तार से दिए जवाब और पर्यावरण संरक्षण के प्रयासों के लिए धन्यवाद देता हूँ ।... (व्यवधान) माननीय मंत्री जी ने बताया कि नैशनल क्लीन एयर प्रोग्राम के तहत 103 शहरों में प्रदूषण कम हुआ है ।... (व्यवधान) यह बहुत अच्छी बात है, लेकिन आज भी समस्या गंभीर बनी हुई है, जिससे कि पूरे देश में हम सभी की आयु 5 वर्ष से 10 वर्ष तक घट रही है ।... (व्यवधान) वर्ल्ड बैंक की रिपोर्ट के अनुसार एयर पॉल्यूशन की वजह से

भारत को लगभग 3 प्रतिशत जीडीपी का नुकसान होता है ।... (व्यवधान) माननीय मंत्री जी से मेरा यह प्रश्न है कि इतने सरकारी प्रयासों के बावजूद भी जब समस्या गंभीर है, तो क्या सरकार जनता की भागीदारी बढ़ाने के लिए इस विषय पर जन-अभियान शुरू करने की पहल कर रही है, जिसमें हर प्रकार के पॉल्यूशन के खिलाफ जंग छेड़ी जाए, जिसमें ध्वनि प्रदूषण भी शामिल हो? ... (व्यवधान)

श्री भूपेन्द्र यादव : अध्यक्ष महोदय, यह सच है कि ध्वनि प्रदूषण काफी बड़ी समस्या है और इसे लेकर पूरे देश में करीब 130 शहरों में इसकी गुणवत्ता में सुधार करने के लिए अनेक प्रयास कर रहे हैं ।... (व्यवधान) माननीय सदस्य ने जो प्रश्न पूछा है कि क्या हम लोगों के प्रभावी योगदान के लिए भी कार्य कर रहे हैं? निश्चित रूप से हमने इन सभी शहरों में सिटी एक्शन प्लान रिवाइज़ किए हैं, ताकि जहां इस प्रकार का प्रदूषण बहुत ज्यादा है, वहां जन-भागीदारी के माध्यम से ज्यादा मिटिगेशन एक्शन कर सकें ।... (व्यवधान) इसके साथ ही साथ हम लोग 'मिशन लाइफ' की एक्टिविटी के अंतर्गत सेव वाटर, सेव फ्यूल, सेव एनर्जी के साथ-साथ सॉलिड वेस्ट मैनेजमेंट, ई-वेस्ट मैनेजमेंट, बैन ऑन सिंगल यूज प्लास्टिक और सबसे बड़ी बात हेल्थी लाइफ स्टाइल के प्रचार-प्रसार के लिए कार्य कर रहे हैं ।... (व्यवधान) इसके साथ ही हम वर्ष में एक सप्ताह विशेष रूप से वायु प्रदूषण के प्रति लोगों में जागरूकता के लिए भी कार्यक्रम कर रहे हैं । हम उन म्यूनिसिपलिटियों को विशेष रूप से प्रोत्साहन पुरस्कार दे रहे हैं, जो जन-भागीदारी के माध्यम से प्रदूषण के जो विभिन्न आयाम हैं, चाहे व्हीकल प्रदूषण हो, इंडस्ट्रियल प्रदूषण हो और चाहे डस्ट प्रदूषण हो, उसमें नवाचार कर रहे हैं । उनको भी हम प्रोत्साहन देने का काम करते हैं । NCAP के अंतर्गत सिटीज़ में वायु प्रदूषण को रोकने के लिए स्टेप गैप अरेंजमेंट है, उसके लिए भी फंडिंग करने का काम हम इस कार्यक्रम के अंतर्गत कर रहे हैं ।

श्री नवीन जिंदल : महोदय, मैं माननीय मंत्री जी का बहुत आभारी हूँ कि उन्होंने बहुत विस्तार से मेरे प्रश्न का जवाब दिया है ।... (व्यवधान)

महोदय, मेरा दूसरा प्रश्न यह है कि दिल्ली पॉल्यूशन कंट्रोल कमेटी की रिपोर्ट के अनुसार दिल्ली में यमुना मैया के पानी की गुणवत्ता विशेषकर डिजॉल्व्ड ऑक्सीजन और बायोलॉजिकल

ऑक्सीजन डिमांड के मानकों पर अभी बहुत काम करने की आवश्यकता है ।... (व्यवधान) आज भी सीवेज ट्रीटमेंट प्लांट का गैप एक बड़ी चुनौती बना हुआ है ।... (व्यवधान) जिसके कारण यमुना के अंदर अमोनिया का स्तर बढ़ता है और यमुना मैया को एक गंदे नाले की तरह इस्तेमाल किया जा रहा है । ... (व्यवधान)

महोदय, आपके माध्यम से मेरा माननीय मंत्री जी से प्रश्न है कि 'नमामि गंगे' मिशन के अगले चरण में यमुना जी की सफाई और बढ़ते प्रदूषण को रोकने के लिए मंत्रालय की आगे की कार्यवाही, योजना क्या है और यमुना को निर्मल बनाने के हमारे साझा लक्ष्य को जल्द से जल्द प्राप्त करने के लिए केन्द्र सरकार राज्य सरकारों के साथ मिलकर और क्या कदम उठाने पर विचार कर रही है?... (व्यवधान) धन्यवाद ।

श्री भूपेन्द्र यादव : महोदय, माननीय सदस्य ने एक बहुत गंभीर चिंता की ओर हम सबका ध्यान दिलाया है ।... (व्यवधान) जल शक्ति मंत्रालय के द्वारा यमुना को लेकर एक विशेष योजना तैयार की जा रही है ।... (व्यवधान) इसके साथ ही साथ सीवेज स्टैंडर्ड को बढ़ाने के लिए वाटर एक्ट के अंतर्गत और जो शहरी आबादी है, उससे जो यमुना में प्रदूषण आता है, उसके लिए एसटीपी लगाने के लिए एक व्यापक योजना के लिए कार्य किया जा रहा है ।... (व्यवधान) जल शक्ति मंत्रालय के साथ पर्यावरण मंत्रालय उसमें सहयोग कर रहा है ।... (व्यवधान) धन्यवाद ।

माननीय अध्यक्ष : प्रश्न संख्या 305, श्री कुंदुरु रघुवीर जी ।

ESIC HOSPITAL IN NALGONDA, TELANGANA

***305. SHRI KUNDURU RAGHUVeer:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of the rapidly growing Employees' State Insurance Corporation (ESIC) insured workforce in Nalgonda district in Telangana and if so, the details thereof;

- (b) whether the Government has assessed the feasibility of establishing a 150 or 200-bedded ESIC hospital in Nalgonda based on current or projected insured persons within a 25 km radius;
- (c) if so, whether the existence of any ESIC hospital within 50 km disqualifies this proposal and if not, the reasons for the delay; and
- (d) whether the Government will consider relaxing the norms or fast-tracking approval for at least a 150-bedded hospital in the district and if so, the details thereof?

माननीय मंत्री जी ।

... (व्यवधान)

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।... (व्यवधान)

विवरण

(क) से (घ): ईएसआईसी के पूर्व-निर्धारित मानदंडों के अनुसार व्यवहार्यता का आंकलन करके कर्मचारी राज्य बीमा (ईएसआई) निगम अस्पताल की स्थापना एक सतत प्रक्रिया है। ईएसआईसी मानदंडों के अनुसार, 150 और 200 बिस्तरों वाले नए ईएसआई अस्पताल की स्थापना के लिए क्रमशः न्यूनतम 1,00,000 और 1,50,000 बीमित व्यक्तियों (आईपी) की आवश्यकता होती है। साथ ही, 50 किलोमीटर के दायरे में कोई अन्य ईएसआई अस्पताल नहीं होना चाहिए। तेलंगाना के नलगोंडा जिले में 2021-22, 2022-23 और 2023-24 के दौरान बीमित व्यक्तियों की कुल संख्या क्रमशः 789, 2727 और 5061 थी।

वर्तमान में, नलगोंडा जिले में ईएसआई लाभार्थियों को चिकित्सा सेवाएं मिरयालगुडा में 01 ईएसआईएस औषधालय और 05 निजी टाई-अप अस्पतालों के माध्यम से प्रदान की जाती हैं।

माननीय अध्यक्ष : माननीय सदस्यगण, आपको 14 दिन हो गए हैं। आप सदन को नियोजित तरीके

से बाधित कर रहे हैं।

... (व्यवधान)

माननीय अध्यक्ष : 14 दिन से आप सदन को चलने नहीं दे रहे हैं। आपका व्यवहार लोकतंत्र की परम्पराओं के अनुरूप नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : देश की जनता के करोड़ों रुपये सदन की कार्यवाही में खर्च होते हैं। आपको जनता ने यहाँ प्रश्न पूछने और मुद्दे उठाने के लिए भेजा है। अपनी अपेक्षाओं, आकांक्षाओं के लिए आपको भेजा है।

... (व्यवधान)

माननीय अध्यक्ष : जनता ने अपनी कठिनाईयों और चुनौतियों के लिए आपको यहाँ चुनकर भेजा है। सदन में नियोजित तरीके से शोरगुल करना, हंगामा करना, तख्तियाँ लहराना संसदीय परम्पराओं के अनुरूप नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : 14 दिन से आप इस तरीके का व्यवहार, आचरण कर रहे हैं। पूरा देश आपको देख रहा है।

... (व्यवधान)

माननीय अध्यक्ष : अगर आपको नारेबाजी करनी है, तख्तियाँ लहरानी हैं, प्रदर्शन करना है तो आप सदन के बाहर कीजिए।

... (व्यवधान)

माननीय अध्यक्ष : यहाँ हर मुद्दे पर चर्चा होगी। सदन चर्चा, संवाद के लिए है। महत्वपूर्ण विधेयकों पर भी चर्चा होगी। आप अपनी-अपनी सीटों पर जाकर बैठिए। आप सदन नहीं चलाने देना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष : देश की जनता यह सब देख रही है। मैं पुनः आपसे आग्रह कर रहा हूँ कि सदन की कार्यवाही को चलने दें। मैं सभी माननीय सदस्यों को हर विषय पर पर्याप्त अवसर और पर्याप्त समय दूँगा।

... (व्यवधान)

माननीय अध्यक्ष : कृपया, आप लोग बैठिए।

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 306 to 320

जनजातियों की प्रति व्यक्ति आय

***306. श्री राजकुमार रोट:**

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देशभर में प्रति व्यक्ति आय तथा वर्तमान महंगाई दर के दृष्टिगत आदर्श प्रति व्यक्ति आय का राज्यवार, जिलावार और श्रेणीवार ब्यौरा क्या है;
- (ख) क्या जनजातीय समुदायों की प्रति व्यक्ति आय अन्य समुदायों/श्रेणियों की तुलना में सबसे कम है;
- (ग) सरकार द्वारा जनजातीय समुदायों की प्रति व्यक्ति आय बढ़ाने तथा अन्य समुदायों/श्रेणियों की आय तथा उनकी आय के मध्य अंतर को कम करने के लिए क्या प्रयास किए जा रहे हैं;
- (घ) राजस्थान, मध्य प्रदेश, गुजरात और महाराष्ट्र में जनजातीय समुदायों की प्रति व्यक्ति आय तथा अन्य समुदायों/श्रेणियों की प्रति व्यक्ति आय में औसतन कितना अंतर है;
- (ङ) क्या सरकार का जनजातियों की आय बढ़ाने के लिए कोई विशेष योजना या नीति बनाने का विचार है, यदि हाँ, तो ऐसा कब तक किए जाने की संभावना है; और
- (च) यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण):

- (क): सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा जारी सकल घरेलू उत्पाद (जीडीपी) के अनंतिम अनुमानों के अनुसार, वित्तीय वर्ष 2024-25 के लिए स्थिर और वर्तमान मूल्यों पर देश की प्रति व्यक्ति आय (निवल राष्ट्रीय आय) क्रमशः ₹1,14,710 और ₹2,05,324 थी। वित्तीय वर्ष 2023-24 और 2024-25 के लिए प्रति व्यक्ति आय (निवल राज्य घरेलू उत्पाद) का राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है। सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय केंद्रीकृत, श्रेणीवार [अनुसूचित जनजाति (एसटी), अनुसूचित जाति (एससी), सामान्य, आदि] या

ज़िलावार प्रति व्यक्ति आय का लेखा-जोखा नहीं रखता है, हालाँकि कई राज्य (सभी नहीं) ज़िलावार आय के आँकड़े प्रकाशित करते हैं। आधिकारिक तौर पर कोई स्पष्ट 'आदर्श' प्रति व्यक्ति आय भी नहीं है। तथापि, मुद्रास्फीति के समायोजन के बाद प्रति व्यक्ति आय में सतत वृद्धि को आमतौर पर जीवन स्तर में सुधार के संकेतक के रूप में देखा जाता है।

(ख) और (घ): कोई श्रेणीवार प्रति व्यक्ति आय अनुमान प्रचलित नहीं है, परंतु सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय घरेलू उपभोग व्यय के आँकड़े एकत्र करता है, जिसे आय की स्थिति का स्थानापन्न माना जा सकता है। नवीनतम घरेलू उपभोग व्यय सर्वेक्षण (एचसीईएस) के अनुसार, वर्ष 2023-24 (अगस्त 2023-जुलाई 2024) के लिए विभिन्न सामाजिक वर्गों में अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) निम्नानुसार है:

समुदाय/श्रेणी	ग्रामीण	शहरी
	(₹ में)	(₹ में)
अनुसूचित जनजाति	3,363	6,030
अनुसूचित जाति	3,878	5,775
अन्य पिछड़ा वर्ग	4,206	6,738
अन्य	4,642	7,832
सभी	4,122	6,996

स्रोत: घरेलू उपभोग व्यय सर्वेक्षण 2023-24, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय

इसके अलावा, वर्ष 2023-24 (अगस्त 2023-जुलाई 2024) के लिए राजस्थान, मध्य प्रदेश, गुजरात और महाराष्ट्र के विभिन्न सामाजिक वर्गों में एचसीईएस में दर्ज औसत एमपीसीई (₹ में) निम्नानुसार है:

समुदाय/श्रेणी	राजस्थान		मध्य प्रदेश		गुजरात		महाराष्ट्र	
	ग्रामीण	शहरी	ग्रामीण	शहरी	ग्रामीण	शहरी	ग्रामीण	शहरी
अनुसूचित जनजाति	3,384	6,065	3,004	4,445	3,690	5,837	3,103	5,377
अनुसूचित जाति	4,196	5,050	3,416	4,711	3,825	5,955	3,986	5,956
अन्य पिछड़ा वर्ग	4,854	6,051	3,582	5,221	4,008	6,415	4,242	6,580
अन्य	5,238	8,011	3,964	6,571	5,137	7,971	4,599	8,250
सभी	4,510	6,574	3,441	5,538	4,116	7,175	4,145	7,363

स्रोत: घरेलू उपभोग व्यय सर्वेक्षण 2023-24, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय

(ग), (ड) और (च): जनजातीय समुदायों की आय में सुधार करने और फलस्वरूप अन्य समुदायों से अंतर में कमी लाने के लिए, जनजातीय कार्य मंत्रालय (एमओटीए) ने विभिन्न आजीविका और वित्तीय सशक्तिकरण कार्यक्रमों के जरिए एक बहुआयामी उपाय की शुरुआत की है। प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम) लघु वनोपज (एमएफपी) को न्यूनतम समर्थन मूल्य प्रदान करने के अलावा लघु वनोपज (एमएफपी) और ऐसे गैर-कृषि उत्पादों के मूल्य संवर्धन में सहयोग करके जनजातीय उद्यमिता को बढ़ावा देता है; ट्राइब्स इंडिया के माध्यम से विपणन कड़ी में मदद करता है; और मूल्य वर्धन के लिए वन धन विकास केंद्र स्थापित करता है। राष्ट्रीय अनुसूचित जनजाति वित्त एवं विकास निगम (एनएसटीएफडीसी) आय-सृजन क्रियाकलापों के लिए रियायती ऋण प्रदान करता है, जिसमें जनजातीय महिलाओं और स्व-सहायता समूहों के लिए विशेष योजनाएँ शामिल हैं। जनजातीय कार्य मंत्रालय का उद्यम पूंजी निधि नवाचार और आत्मनिर्भरता को बढ़ावा देने के लिए जनजातीय स्टार्ट-अप और उद्यमों की सहायता करता है। इसके अतिरिक्त, धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) जनजातीय गांवों में सेवा सुपुर्दगी और रोजगार की कमियों को दूर करता है, जिसमें होमस्टे पर्यटन और सतत कृषि को सहायता प्रदान करना शामिल है। अनुसूचित जनजातियों के लिए विकास कार्य योजना (डीएपीएसटी) के माध्यम से, 41 मंत्रालय जनजातीय कल्याण के लिए निधियों का निर्धारण करते हैं, जबकि शैक्षिक छात्रवृत्तियाँ और ब्याज-सहायता वाले ऋण उच्च शिक्षा और रोजगार तक पहुँच को बेहतर बनाकर दीर्घकालिक आय वृद्धि में और आर्थिक सहायता करते हैं।

विवरण

प्रति व्यक्ति निवल राज्य घरेलू उत्पाद (₹ में)

राज्य/संघ राज्य क्षेत्र	स्थिर कीमतों पर		वर्तमान कीमतों पर	
	2023-24	2024-25	2023-24	2024-25
आंध्र प्रदेश	1,31,083	1,41,609	2,37,951	2,66,240
अरुणाचल प्रदेश	1,11,107	उपलब्ध नहीं	2,20,209	उपलब्ध नहीं
असम	75,938	81,127	1,39,783	1,54,222
बिहार	32,227	उपलब्ध नहीं	60,180	उपलब्ध नहीं
छत्तीसगढ़	87,681	93,161	1,48,922	1,62,870

राज्य/संघ राज्य क्षेत्र	स्थिर कीमतों पर		वर्तमान कीमतों पर	
	2023-24	2024-25	2023-24	2024-25
गोवा	3,57,611	उपलब्ध नहीं	5,85,953	उपलब्ध नहीं
गुजरात	1,95,617	उपलब्ध नहीं	2,97,722	उपलब्ध नहीं
हरियाणा	1,82,816	1,94,285	3,19,363	3,53,182
हिमाचल प्रदेश	1,54,330	1,63,465	2,34,782	2,57,212
झारखंड	65,062	उपलब्ध नहीं	1,05,274	उपलब्ध नहीं
कर्नाटक	1,91,970	2,04,605	3,39,813	3,80,906
केरल	1,62,040	उपलब्ध नहीं	2,79,751	उपलब्ध नहीं
मध्य प्रदेश	67,301	70,434	1,39,713	1,52,615
महाराष्ट्र	1,66,013	1,76,678	2,78,681	3,09,340
मणिपुर	65,471	उपलब्ध नहीं	1,28,925	उपलब्ध नहीं
मेघालय	74,489	77,412	1,36,948	1,49,891
मिजोरम	1,52,363	उपलब्ध नहीं	2,35,823	उपलब्ध नहीं
नागालैंड	81,158	उपलब्ध नहीं	1,58,730	उपलब्ध नहीं
ओडिशा	99,396	1,06,918	1,65,068	1,82,548
पंजाब	1,29,561	1,35,356	1,95,031	2,09,452
राजस्थान	90,414	96,638	1,66,647	1,85,053
सिक्किम	2,92,339	उपलब्ध नहीं	5,87,743	उपलब्ध नहीं
तमिलनाडु	1,79,732	1,96,309	3,15,220	3,58,027
तेलंगाना	1,77,000	1,87,912	3,46,457	3,79,751
त्रिपुरा	97,250	उपलब्ध नहीं	1,76,943	उपलब्ध नहीं
उत्तर प्रदेश	50,341	उपलब्ध नहीं	93,422	उपलब्ध नहीं
उत्तराखंड	1,50,931	1,58,819	2,46,178	2,74,064
पश्चिम बंगाल	77,933	82,781	1,49,515	1,63,467
अंडमान और निकोबार द्वीपसमूह	1,77,335	उपलब्ध नहीं	2,75,758	उपलब्ध नहीं
चंडीगढ़	2,56,912	उपलब्ध नहीं	4,30,119	उपलब्ध नहीं
दिल्ली	2,71,490	उपलब्ध नहीं	4,59,408	उपलब्ध नहीं
जम्मू एवं कश्मीर	76,653	81,774	1,39,880	1,54,703
पुदुचेरी	1,45,921	1,55,533	2,67,124	2,85,072

स्रोत: सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय

एनए: उपलब्ध नहीं

पारंपरिक खेलों को बढ़ावा दिया जाना

*** 307. श्रीमती कलाबेन मोहनभाई देलकर:**

श्री निलेश ज्ञानदेव लंके:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) देशभर में विशेषकर महाराष्ट्र, मध्य प्रदेश और संघ राज्यक्षेत्र दादरा एवं नगर हवेली में कबड्डी और खो-खो जैसे पारंपरिक खेलों को बढ़ावा देने के लिए क्या कदम उठाए गए हैं;
- (ख) देश भर के ग्रामीण क्षेत्रों में खिलाड़ियों की पहचान और उन्हें बढ़ावा देने के लिए राज्य / संघ राज्यक्षेत्र-वार क्या पहल की गई हैं;
- (ग) क्या सरकार का महाराष्ट्र, मध्य प्रदेश और संघ राज्यक्षेत्र दादरा एवं नगर हवेली में राष्ट्रीय स्तर के खेल आयोजित करने का विचार है; और
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ) : 'खेल' राज्य का विषय होने के कारण कबड्डी और खो-खो जैसे पारंपरिक खेलों को बढ़ावा देना, प्रतिभाओं की पहचान करना और उन्हें प्रोत्साहन देना तथा देश में राष्ट्रीय स्तर की खेल स्पर्धाओं सहित खेलों के विकास की जिम्मेदारी मुख्य रूप से राज्य/संघ राज्य क्षेत्र सरकारों की है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। युवा कार्यक्रम और खेल मंत्रालय, महाराष्ट्र, मध्य प्रदेश और दादरा और नगर हवेली संघ राज्य क्षेत्र सहित देश भर में कबड्डी और खो-खो गेम्स सहित खेलों को बढ़ावा देने के लिए निम्नलिखित स्कीमों का कार्यान्वयन करता है:

- (i) खेलो इंडिया - राष्ट्रीय खेल विकास कार्यक्रम;
- (ii) राष्ट्रीय खेल परिसंघों को सहायता;
- (iii) अंतर्राष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोचों को नकद प्रोत्साहन;
- (iv) राष्ट्रीय खेल पुरस्कार;
- (v) मेधावी खिलाड़ियों को पेंशन;
- (vi) खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;
- (vii) राष्ट्रीय खेल विकास निधि; और
- (viii) भारतीय खेल प्राधिकरण के माध्यम से खेल प्रशिक्षण केन्द्रों का संचालन।

उपरोक्त स्कीमों का विवरण इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइट पर पब्लिक डोमेन में उपलब्ध है।

इसके अतिरिक्त, खेलो इंडिया स्कीम का 'ग्रामीण एवं देशज/जनजातीय खेलों को प्रोत्साहन' उप-घटक विशेष रूप से देश के ग्रामीण एवं देशज खेलों के विकास एवं संवर्धन के लिए समर्पित है। इस घटक के तहत मल्लखंब, कलारीपयट्टू, गतका, थांग-ता, योगासन और सिलंबम जैसे देशज खेलों को प्रोत्साहन हेतु चिन्हित किया गया है और खेलो इंडिया गेम्स का हिस्सा बनाया गया है। इस घटक के अंतर्गत चिन्हित एथलीटों के लिए अवसरचना विकास, उपकरण सहायता, कोच की नियुक्ति, कोच के प्रशिक्षण और छात्रवृत्ति हेतु अनुदान स्वीकृत किए जाते हैं। कबड्डी खेल के लिए 8 खेलो इंडिया मान्यता प्राप्त अकादमियाँ (केआईए) कार्यरत हैं। इसके अलावा, खो-खो, कबड्डी, मल्लखंब आदि जैसे विभिन्न पारंपरिक खेलों के लिए खेलो इंडिया केंद्र (केआईसी) अधिसूचित किए गए हैं। इन केआईए और केआईसी का ब्यौरा संलग्न **विवरण** में दिया गया है।

इसके अलावा, खेलो इंडिया स्कीम के "खेल प्रतियोगिता और प्रतिभा विकास" घटक के अंतर्गत, देश भर के प्रतिभाशाली खिलाड़ियों की पहचान खेलो इंडिया एथलीट (केआईए) के रूप में की जाती है। खेलो इंडिया गेम्स, राष्ट्रीय चैंपियनशिप जैसी प्रतिस्पर्धाओं में इन एथलीटों के उत्कृष्ट प्रदर्शन के आधार पर और संबंधित राष्ट्रीय खेल परिसंघों और भारतीय स्कूल खेल परिसंघ द्वारा आयोजित खुले और पारदर्शी चयन परीक्षणों के माध्यम से इन एथलीटों का चयन किया जाता है। खेलो इंडिया एथलीटों (केआईए) का चयन प्रतिभा पहचान विकास समिति (टीआईडीसी) द्वारा निर्धारित प्रोटोकॉल के माध्यम से योग्यता के आधार पर किया जाता है। इसके अलावा, खेलो इंडिया स्कीम के "खेलो इंडिया केंद्र और खेल अकादमियां" घटक के तहत, पहचान की गई प्रतिभाओं को मान्यता प्राप्त खेलो इंडिया अकादमियों में शामिल होने का विकल्प दिया जाता है और प्रशिक्षण व्यय, कोचिंग, प्रतियोगिताओं में सहभागिता, शिक्षा, उपकरण सहायता, वैज्ञानिक सहायता आदि के लिए प्रति वर्ष 6.28 लाख रुपये की वित्तीय सहायता [जिसमें आउट ऑफ पॉकेट भत्ता (ओपीए) के रूप में 1.20 लाख रुपए शामिल हैं] भी प्रदान की जाती है।

राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता स्कीम के अंतर्गत, यह मंत्रालय मान्यता प्राप्त एनएसएफ को प्रतियोगिताएँ आयोजित करने के लिए सहायता प्रदान करता है। इसके अतिरिक्त, खेलो इंडिया स्कीम के अंतर्गत, भारतीय खेल प्राधिकरण (साई) राष्ट्रीय स्तर की खेल प्रतियोगिताओं का आयोजन करता है। उपरोक्त प्रतियोगिताएँ महाराष्ट्र, मध्य प्रदेश और दादरा एवं नगर हवेली संघ राज्य क्षेत्र सहित पूरे देश में आयोजित की जाती हैं। इनका ब्यौरा <https://dashboard.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

विवरण

कबड्डी विधा में मान्यता प्राप्त अकादमियों की सूची

क्र. सं.	राज्य	ज़िला	अकादमी का नाम
1.	गुजरात	गांधीनगर	एनसीआई गांधीनगर (लड़के और लड़कियाँ)
2.	हरियाणा	सोनीपत	अनूप खेल गांव, सोनीपत, हरियाणा (लड़के)
3.	हरियाणा	करनाल	आर्य कन्या गुरुकुल उच्चतर माध्यमिक स्कूल, गांव- मोर माजरा करनाल (लड़कियाँ)
4.	हरियाणा	सोनीपत	एनसीआई सोनीपत (लड़के और लड़कियाँ)
5.	हिमाचल प्रदेश	कांगड़ा	एनसीआई धर्मशाला (लड़कियाँ)
6.	महाराष्ट्र	कोल्हापुर	कबड्डी राक्स अकादमी, कोल्हापुर, महाराष्ट्र (लड़के)
7.	तमिलनाडु	नमक्कल	एसपीके मैट्रिकुलेशन उच्च माध्यमिक स्कूल, कडचनल्लूर के अंतर्गत एसपीके एजुकेशन ट्रस्ट की एसपीके स्पोर्ट्स अकादमी (लड़के और लड़कियाँ)
8.	उत्तर प्रदेश	गौतम बुद्ध नगर	नोएडा कॉलेज ऑफ फिजिकल एजुकेशन, गौतम बुद्ध नगर (लड़कियाँ)

देशज/पारंपरिक खेल सुविधाओं वाले केआईसी की सूची

क्र. सं.	राज्य	क्र. सं.	ज़िला	क्र. सं.	केआईसी का नाम	विधा
1.	असम	1.	बारपेटा	1.	बजालि क्रीड़ा संस्था खेल का मैदान, पाठशाला, जिला बारपेटा	कबड्डी

क्र. सं.	राज्य	क्र. सं.	ज़िला	क्र. सं.	केआईसी का नाम	विधा
		2.	दरांग	2.	भक्तपारा बोडो स्पोर्ट्स क्लब	कबड्डी
		3.	कामरूप	3.	दक्षिण कामरूप ग्रामीण स्टेडियम, मिर्जा,	खो-खो
		4.	कामरूप मेट्रोपॉलिटन	4.	सोनापुर एचएस स्कूल	खो-खो
		5.	नलबाड़ी	5.	खो-खो कोचिंग सेंटर	खो-खो
2.	बिहार	6.	बांका	6.	ग्राम गोरगामा, डाकघर- गोरगामा, थाना-अमरपुर, जिला -बांका	कबड्डी
		7.	बेगूसराय	7.	महात्मा गांधी हाई स्कूल, बिहार और वैदही बल्लभ शर्मा, बिहार	कबड्डी
		8.	बक्सर	8.	ग्राम पीओ ब्रह्मपुर, बक्सर	कबड्डी
		9.	लखीसराय	9.	पुरानी बाजार वार्ड, सूरजपुर	खो-खो
		10.	मधेपुरा	10.	बीपी मंडल इंडोर स्टेडियम	कबड्डी
		11.	मुंगेर	11.	इनडोर स्टेडियम	खो-खो
		12.	सेहोर	12.	ठाकुर रामानन्दन उच्च विद्यालय, फ़तेहपुर, सियोहर	कबड्डी
3.	चंडीगढ़ (यूटी)	13.	चंडीगढ़	13.	पंजाब विश्वविद्यालय चंडीगढ़	कबड्डी
4.	छत्तीसगढ़	14.	बामेतारा	14.	खेल एवं युवा कल्याण विभाग बामेतारा (छ.ग.)	कबड्डी
		15.	दुर्ग	15.	जिला कबड्डी प्रशिक्षण केंद्र, पाटन खेल एवं युवा कल्याण	कबड्डी
		16.	गौरेला-पेंड्रा- मरवाही	16.	कबड्डी प्रशिक्षण, पेंड्रा	कबड्डी
		17.	कबीरधाम	17.	जिला प्रशिक्षण केंद्र	कबड्डी
		18.	मनेन्द्रगढ़- चिरमिरी- भरतपुर	18.	कबड्डी प्रशिक्षण केंद्र	कबड्डी
		19.	नारायणपुर	19.	खेल परिसर (मलखम्भ) नारायणपुर	मलखंब
		20.	उत्तर बस्तर कांकेर	20.	खो-खो प्रशिक्षण केन्द्र, कांकेर खेल एवं युवा कल्याण	खो-खो
5.	गुजरात	21.	आनंद	21.	जिला खेल प्रशिक्षण केंद्र, आनंद	खो-खो

क्र. सं.	राज्य	क्र. सं.	ज़िला	क्र. सं.	केआईसी का नाम	विधा
		22.	बोटाड	22.	श्री अलाऊ प्राथमिक शाला	खो-खो
		23.	माहीसागर	23.	लिंभोला, उन्नति युवक मंडल, कडाना	कबड्डी
		24.	नर्मदा	24.	बालिका साक्षरता आवासीय विद्यालय, डेडियापाड़ा	खो-खो
		25.	सुरेद्रनगर	25.	जिला खेल प्रशिक्षण केंद्र, लिम्बडी	खो-खो
		26.	तापी	26.	प्रधानमंत्री श्री जीएलआरएस बाबरघाट, तापी	खो-खो
6.	हरियाणा	27.	कैथल	27.	राजीव गांधी खेल परिसर, भाना	कबड्डी
		28.	करनाल	28.	आर्य कन्या गुरुकुल सीनियर सेकेंडरी. स्कूल, मोर माजरा, करनाल	कबड्डी
		29.	सोनीपत	29.	चौ. प्रताप सिंह स्मारक समिति, खरखौदा	कबड्डी
7.	हिमाचल प्रदेश	30.	बिलासपुर	30.	खेल परिसर लुहणु, बिलासपुर, युवा सेवा एवं खेल हिमाचल प्रदेश	कबड्डी
		31.	चंबा	31.	चंबा, डीवाईएसएसओ ग्राउंड, युवा सेवा एवं खेल हिमाचल प्रदेश	कबड्डी
		32.	मंडी	32.	सिरदा स्पोर्ट्स अकादमी, सुंदरनगर	कबड्डी
		33.	सोलन	33.	कोचिंग सेंटर, खेल मैदान रंगुवाल	कबड्डी
8.	जम्मू और कश्मीर (यूटी)	34.	अनंतनाग	34.	इंडोर स्पोर्ट्स हॉल निलांद्रसु, बिजबेहारा	योगासनों
				35.	खेल का मैदान पहलगाम	खो-खो
		35.	बड़गाम	36.	खेल का मैदान कालपथरी	कबड्डी
		36.	बांदीपुरा	37.	इंडोर स्पोर्ट्स हॉल शादीपोरा-बांदीपुर	कबड्डी
		37.	डोडा	38.	इंडोर स्पोर्ट्स हॉल, डोडा	कबड्डी
				39.	इंडोर स्पोर्ट्स हॉल, डोडा	खो-खो
		38.	गंदेरबल	40.	खेल का मैदान बड़ा	थांग-ता

क्र. सं.	राज्य	क्र. सं.	ज़िला	क्र. सं.	केआईसी का नाम	विधा
		39.	किश्तवाड़	41.	इंडोर स्पोर्ट्स हॉल, किश्तवाड़,	थांग-ता
				42.	खेल का मैदान, चतरु, किश्ताव	खो-खो
		40.	कुलगाम	43.	मिनी स्टेडियम कुलगाम	खो-खो
				44.	खेल का मैदान देवसर	कबड्डी
		41.	कुपवाड़ा	45.	इंडोर स्पोर्ट्स हॉल, हंदवाड़ा	कबड्डी
				46.	खेल का मैदान कुटलारी मावर	खो-खो
		42.	पुलवामा	47.	इंडोर स्पोर्ट्स हॉल, त्राल-पुलवामा	थांग-ता
		43.	रामबन	48.	इंडोर स्पोर्ट्स हॉल, गूल रामबन	कबड्डी
9.	कर्नाटक	44.	रामनगर	49.	कर्नाटक सहसकला अकादमी, श्री रामदेवरा हिल्स रोड, रामनगर	मलखंब
10.	मध्य प्रदेश	45.	आगर मालवा	50.	जिला टेबल-टेनिस सेंटर, आगर	मलखंब
		46.	शाजापुर	51.	तात्या टोपे नगर स्टेडियम, भोपाल म.प्र	मलखंब
		47.	उज्जैन	52.	महानंदा स्पोर्ट्स एरेना, उज्जैन	मलखंब
11.	महाराष्ट्र	48.	अमरावती	53.	आरसी मुंबई- श्री हनुमान	मलखंब
				54.	व्यायाम प्रसारक मंडल	थांग-ता
		49.	बिड	55.	जिला खेल परिसर कार्यकारी समिति, बिड (जिला क्रीड़ा संकुल समिति)	कबड्डी
		50.	जलना	56.	जिला खेल परिसर कार्यकारी समिति, जालान (जिला क्रीड़ा संकुल समिति)	खो-खो
		51.	मुंबई उपनगरीय	57.	तालुकला स्पोर्ट्स कॉम्प्लेक्स कार्यकारी समिति, अंधेरी	कबड्डी
		52.	उस्मानाबाद	58.	जिला खेल परिसर कार्यकारी समिति, उस्मानाबाद (श्री तुलजाभवानी)	खो-खो

क्र. सं.	राज्य	क्र. सं.	जिला	क्र. सं.	केआईसी का नाम	विधा
		53.	सिंधुदुर्ग	59.	जिला खेल परिसर कार्यकारी समिति, सिंधुदुर्ग (जिला क्रीड़ा संकुल समिति)	कबड्डी
		54.	वाशिम	60.	जिला खेल परिसर कार्यकारी समिति, वाशिम	कबड्डी
12.	मणिपुर	55.	इम्फाल पश्चिम	61.	खुमान लम्पक स्पोर्ट्स कॉम्प्लेक्स	थांग-ता
		56.	सेनापति	62.	बहुउद्देशीय इंडोर हॉल, सेनापति मुख्यालय	स्वदेशी कुश्ती
13.	ओडिशा	57.	अंगुल	63.	अंगुल सरकारी हाई स्कूल	खो-खो
		58.	बालासोर	64.	नगरपालिका सरकारी हाई स्कूल	खो-खो
		59.	बेलंगीर	65.	टाउन गवर्नमेंट हाई स्कूल, बेलंगीर	खो-खो
		60.	ढेंकनाल	66.	रघुनाथ यहूदी विद्या मंदिर	खो-खो
		61.	गजपति	67.	सरकारी एसवीटी हाई स्कूल	खो-खो
		62.	जगतसिंहपुर	68.	मणिचारा सरला अकादमी	खो-खो
		63.	झारसुगुडा	69.	आरके राजकीय उच्च विद्यालय	खो-खो
		64.	कालाहांडी	70.	सरकारी एसएसडी हाई स्कूल, लांजीगढ़	योगासन
		65.	केंद्रपाड़ा	71.	बलिया राजकीय हाई स्कूल, भागवतपुर	योगासन
		66.	केंदुझार	72.	राजकीय बालिका उच्च विद्यालय, निशागड़िया	खो-खो
		67.	खोरधा	73.	केसी राजकीय हाई स्कूल, तपंग	योगासन
		68.	नुआपाड़ा	74.	राष्ट्रीय राजकीय उच्च विद्यालय, नुआपाड़ा	कबड्डी
		69.	पुरी	75.	कवि प्रसन्न पट्टासनु हाई स्कूल, मुनिंदा	खो-खो
14.	राजस्थान	70.	डूडू	76.	राज सम्राट सीनियर स्कूल	खो-खो
		71.	गंगानगर	77.	श्री गुरुनानक गर्ल्स पीजी कॉलेज, राजस्थान	कबड्डी
		72.	जयपुर (ग्रामीण)	78.	शाहपुरा स्टेडियम	कबड्डी

क्र. सं.	राज्य	क्र. सं.	जिला	क्र. सं.	केआईसी का नाम	विधा
		73.	करौली	79.	राजस्थान खेल परिषद, जयपुर, करौली	कबड्डी
		74.	केकड़ी	80.	पटेल स्टेडियम	खो-खो
15.	तमिलनाडु	75.	कल्लाकुरिची	81.	राजकीय बालक उच्चतर माध्यमिक विद्यालय, थियागदुरुगम - 606206	कबड्डी
		76.	शिवगंगा	82.	एसडीएटी ओपन एयर स्टेडियम, शिवगंगा - 630561	खो-खो
		77.	थेनी	83.	एसडीएटी जिला खेल स्टेडियम, थेनी - 625531	कबड्डी
		78.	थिरुवरुर	84.	वडुवुर उच्चतर माध्यमिक विद्यालय, जिला त्रिवरुर	कबड्डी
		79.	विलुप्पुरम	85.	एसडीएटी जिला स्टेडियम, विलुप्पुरम - 605602	मलखंब
16.	तेलंगाना	80.	हैदराबाद	86.	जिमखाना ग्राउंड्स, कार्यालय डीवाईएसओ, हैदराबाद	कबड्डी
		81.	जनगांव	87.	महात्मा स्पोर्ट्स क्लब, चेन्नुरु पालकुर्थी	कबड्डी
		82.	जयशंकर भूपालपल्ली	88.	डॉ. अम्बेडकर स्टेडियम, भूपालपल्ली	कबड्डी
		83.	महबुबाबाद	89.	जेडपीएचएस स्कूल ग्राउंड केसमुद्रम	खो-खो
		84.	नगरकुरनूल	90.	गवर्नमेंट डिग्री कॉलेज और पीजी (कला और वाणिज्य) कॉलेज, सिरिपुरम रोड, नगरकुर्नूल	कबड्डी
		85.	पेद्दापल्ली	91.	तेलंगाना उर्गन नगर क्रीड़ा प्रांगणम, मार्केडया कॉलोनी, सुल्तानाबाद, जिला पेद्दापल्ली	खो-खो
		86.	राजन्ना सिरसिला	92.	राजीवनगर मिनी स्टेडियम, सिरिसिला	कबड्डी
		87.	संगारेड्डी	93.	जेडपीएचएस बानुपुर	कबड्डी

क्र. सं.	राज्य	क्र. सं.	ज़िला	क्र. सं.	केआईसी का नाम	विधा
		88.	सूर्यपेट	94.	केआरआर सरकार. कला एवं विज्ञान महाविद्यालय, कोडाद	कबड्डी
		89.	विकाराबाद	95.	सुश्री चकली स्वाति स्टेडियम ग्राउंड परिगी	खो-खो
17.	उत्तर प्रदेश	90.	कन्नौज	96.	स्पोर्ट्स स्टेडियम सौरिख, कन्नौज	कबड्डी
		91.	श्रावस्ती	97.	स्पोर्ट्स स्टेडियम, श्रावस्ती	कबड्डी
18.	उत्तराखंड	92.	टिहरी गढ़वाल	98.	पूर्णानंद स्पोर्ट्स स्टेडियम, टिहरी गढ़वाल	खो-खो
19.	पश्चिम बंगाल	93.	अलीपुरद्वार	99.	जवाहर नवोदय विद्यालय, जिला अलीपुरद्वार	कबड्डी
		94.	बीरभूम	100.	जवाहर नवोदय विद्यालय, जिला बिरहुम	खो-खो
		95.	हुगली	101.	जवाहर नवोदय विद्यालय, दिहिबगनन, आरामबाग, हुगली	खो-खो
		96.	नाडिया	102.	जवाहर नवोदय विद्यालय, कल्याणी, औद्योगिक विकास केंद्र, चरण-III, जेआईएस इंजीनियरिंग कॉलेज के पीछे, जिला नादिया	खो-खो

RESTORATION OF OLD PENSION SCHEME

***308. SHRI SUDAMA PRASAD:**

SHRI UTKARSH VERMA MADHUR:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government proposes to restore the Old Pension Scheme (OPS), if so, the details thereof and if not, the reasons therefor along with the reasons for introducing UPS;

- (b) whether the Government is aware about the non-feasibility of the New Pension Scheme and if so, the details thereof;
- (c) the reasons for excluding unemployed son, unmarried/widowed/divorced daughter and dependent parents from the definition of family in UPS; and
- (d) the reasons for the reduced pension in UPS as compared to OPS and the declaration of UPS only through a Press release?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (c): There is no proposal under consideration of the Government of India for restoration of Old Pension Scheme (OPS) in respect of Central Government employees covered under National Pension System (NPS). The Government had moved away from OPS due to its unsustainable fiscal liability on the Government exchequer. NPS is a defined contribution-based scheme which was introduced for Central Government employees (except armed forces) joining service on or after 01.01.2004. With a view of improving upon the pensionary benefits for such employees, a Committee was constituted under the chairpersonship of the then Finance Secretary to suggest measures to modify the NPS. Based on the deliberations of the Committee with stakeholders, Unified Pension Scheme (UPS) has been introduced as an option under NPS with the objective of providing defined benefits after retirement to the Central Government employees covered under the NPS.

The features of UPS including the definition of family have been designed in such a way so as to ensure payment of assured payouts while also maintaining

fiscal sustainability of the fund. Further, the Government employees who opt for UPS under NPS shall also be eligible for option for availing benefits under the CCS (Pension) Rules, 2021 or the CCS (Extraordinary Pension) Rules, 2023, in the event of death of the Government servant during service or his discharge on the ground of invalidation or disablement.

(d): UPS has been introduced through a notification by the Government on 24.01.2025, as an option under NPS. Under UPS, assured payout is admissible on retirement @ 50% of twelve monthly average basic pay, immediately prior to retirement after a minimum 25 years of qualifying service. In case of lesser qualifying service period, proportionate payout would be admissible.

GST NOTICES TO SMALL TRADERS/STREET VENDORS

***309. DR. K. SUDHAKAR:**

SHRI TEJASVI SURYA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has issued GST notices to small traders and street vendors in the country without assessment of their business activities including Karnataka;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether the Government plans/proposes to withdraw such notices and address the distress caused to such traders/vendors due to notices on UPI transactions;

- (d) whether it is true that GST evasions have been happening in Karnataka, if so, the details thereof including the total volume/number of evasions detected in the State;
- (e) whether such evasions are due to systemic flaws within the GST Department and if so, the details thereof along with the estimated loss of GST to Karnataka; and
- (f) the measures taken/to be taken by the Government to simplify GST compliance for small traders and reduce their regulatory burden?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) and (b): No. Central GST authorities have not issued any notices based on UPI transactions.

(c): does not arise in view of the answer to (a) and (b) above.

(d): The details of GST evasion cases by the Central Tax formations pertaining to the State of Karnataka is as under:

Period	No. of cases	Detection (Rs. in Cr.)	Voluntary payment (Rs. in Cr.)	No. of persons arrested
2022-23	959	25839	1705	2
2023-24	925	7202	1197	2
2024-25	1254	39577	1623	9

(e): No.

(f): A number of measures have been taken by the Government on the recommendations of GST Council for the benefit of small business sector which includes: -

(1) For trade facilitation, small and medium enterprises are not required to obtain GST registration: -

- (i) Persons involved in Intra-State taxable supply of goods, if his aggregate turnover in a financial year does not exceed Rs. 40 lakhs (Rs. 20 lakhs for certain special category states);
- (ii) Persons involved in Intra-State or Inter-State taxable supply of Services, if his aggregate turnover in a financial year does not exceed Rs. 20 lakhs (Rs. 10 lakhs for certain special category states)

(2) Composition levy scheme in GST is an alternate method of levy of tax designed for small and medium taxpayers whose turnover is up to the prescribed limit. A uniform rate of tax @1% (0.5% under the CGST Act and 0.5% under the respective SGST Act) is payable on supplies by traders of goods and manufacturers of goods and 2.5% under each Act for supplies by restaurants.

(3) All eligible registered person having annual turnover up to Rs. 5 crores in the preceding financial year may opt for filing of quarterly returns with monthly payment of tax.

(4) Filing of Annual Returns for FY 2017-18 to FY 2023-24 have been made optional for small taxpayers with annual turnover of up to Rs. 2 crores.

EXPERIENTIAL LEARNING PROGRAMME

***310. SHRI JANARDAN SINGH SIGRIWAL:**

DR. RAJESH MISHRA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:-

- (a) the manner in which MY Bharat initiative contributes to professional development of the youth;
- (b) the total number of opportunities including the Experiential Learning Programmes (ELPs) and volunteer listed on the MY Bharat Portal at present;
- (c) the number of youth benefited from the ELPs at Jan Aushadhi Kendra, Post offices, Police stations, hospitals so far;
- (d) the collaboration between MY Bharat and other Ministries/Departments to expand opportunities for youth;
- (e) the efforts made by the Government to enhance accessibility to Portal services; and
- (f) whether youth from Sidhi Lok Sabha Constituency have been benefited from this initiative and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Department of Youth Affairs has developed a phygital platform (<https://mybharat.gov.in/>) as one stop service platform for Youth of the country. Platform enables the creation of youth profile, participation in various volunteering and learning activities, getting mentorship from experts, generate CV, connect with other youth etc. Several engagement programs including Experiential Learning Programs (ELPs) are hosted on the platform. The platform also provides web space to other Ministries, Organizations, Industries, Youth

clubs etc. for conducting various engagement programs. More than 1.77 crore youth have registered on the platform.

(b): As of August 4, 2025, on the MY Bharat Portal, over 1.45 lakh events have been created under Experiential Learning Programme (ELP) and 1.14 lakh events have been created under Volunteering Opportunities (VO) activities.

(c): Number of youth who benefitted by participation in following ELPs are:

- Jan Aushadhi ELP: 2,408 youth
- Post Office ELP: 18,279 youth
- Police ELP: 5,441 youth
- Health Sector ELP: 6,444 youth

(d): As of now, the MY Bharat Portal has on-boarded 22 Central Government Ministries and 186 Central and State Government Departments, collaborating with them to offer ELPs and VOs in their respective domains.

Through these partnerships, MY Bharat provides a wide array of experiential and volunteering opportunities for youth. For instance ;

- Collaborations with the Department of Posts and Jan Aushadhi Kendras offer exposure to postal services machinery and generic medicine sector.
- Engagements with institutions such as the National Academy of Broadcasting & Multimedia and various hospitals provide practical learning in media and health domains.

- Collaborations with Ministry of Social Justice and Empowerment, Ministry of Education, Ministry of Health, Ministry of Home Affairs, Ministry of Defence in conduct of various events and Padyatras.

This collaborative approach ensures that youth can acquire sector-relevant skills aligned with both career aspirations and civic responsibility.

(e): As an effort to enhance portal accessibility, Department of Youth Affairs has signed a MoU with Digital India Corporation under MeitY. MoU is having following major elements:

- i. A fully functional mobile application for Android and IOS;
- ii. AI based Smart CV Builder & Digital Profiles;
- iii. Integrated dash boards for event creating organisations and educational institutions to analyse the outcomes of the event;
- iv. Advance features of speech to text, voice assisted navigation and AI chatbots;
- v. Location intelligence and Geo-tag for searching opportunities near you and in any specific area;
- vi. Learning modules and quizzes for youth engagement;
- vii. Seamless integration to Aadhaar, Digilocker, Bhashini, and MyGov platform of Government of India etc.

(f): Youth Engagement from Sidhi Lok Sabha Constituency:

Sr. No.	State	Constituency	District	Total Youth Registered
1	Madhya Pradesh	Sidhi	Shahdol	17941
2	Madhya Pradesh	Sidhi	Sidhi	14870
3	Madhya Pradesh	Sidhi	Singrauli	12565

पिछड़े क्षेत्रों में प्राथमिक विद्यालयों को बंद किया जाना

*311. श्री वीरेन्द्र सिंह:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्राथमिक विद्यालयों को बंद किए जाने के निर्णय से देश के दूरस्थ, निर्धन, जनजातीय और पिछड़े क्षेत्रों के बच्चों के शिक्षा के अधिकार का उल्लंघन नहीं होता है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या देश में विद्यालयों के बंद होने के बाद बालिकाओं की साक्षरता दर और विद्यालयों में उनकी उपस्थिति कम हुई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या विद्यालयों के बंद होने के कारण शिक्षा से वंचित हो जाने के संबंध में कोई आकलन किया गया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार का यह सुनिश्चित करने का विचार है कि देश में किसी भी विद्यालय को बंद करने से पहले उस क्षेत्र की भौगोलिक, सामाजिक, जातीय और आर्थिक स्थिति का समुचित अध्ययन किया जाएगा; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (ड): शिक्षा संविधान की समवर्ती सूची का विषय है तथा स्कूलों को खोलना, मिला देना/बंद करना संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के अधिकार क्षेत्र में है, जो बच्चों को निःशुल्क और अनिवार्य शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 के तहत उपयुक्त सरकार हैं।

शिक्षा का अधिकार अधिनियम, 2009 एक केंद्रीय विधान है जो 6 से 14 वर्ष की आयु के सभी बच्चों को निःशुल्क और अनिवार्य शिक्षा की गारंटी देता है तथा पड़ोस के स्कूलों के लिए न्यूनतम मानदंड निर्धारित करता है। तथापि, शिक्षा का अधिकार अधिनियम के ढांचे के तहत, विस्तृत नियम बनाना, प्रशासनिक आदेश जारी करना और अपने शिक्षा विभागों एवं स्थानीय निकायों के माध्यम से इस अधिनियम के प्रावधानों को लागू करना संबंधित राज्य सरकारों की ज़िम्मेदारी है।

प्राथमिक विद्यालयों तक सार्वभौमिक पहुंच सुनिश्चित करने के लिए, आरटीई अधिनियम की धारा 6 में निर्धारित क्षेत्र या पड़ोस की सीमाओं के भीतर उपयुक्त सरकार द्वारा विद्यालयों की स्थापना को अनिवार्य बनाया गया है।

इसके अलावा, राष्ट्रीय शिक्षा नीति 2020 का पैरा 7.4 इस बात को रेखांकित करता है कि यद्यपि स्कूलों का समेकन एक विकल्प है जिसकी अक्सर चर्चा की जाती है, फिर भी इसे विवेकपूर्ण तरीके से लागू किया जाना चाहिए, और केवल तभी जब यह सुनिश्चित कर लिया जाए कि बच्चों की पहुँच पर इसका कोई प्रभाव न पड़े। इसलिए, उच्च प्राथमिक और माध्यमिक स्तरों पर बेहतर अधिगम परिणाम और उपयुक्त छात्र-शिक्षक अनुपात (पीटीआर) प्राप्त करने के लिए, कुछ राज्यों ने जनता की आकांक्षाओं के अनुसार अपेक्षाकृत बड़े स्कूल स्थापित करने हेतु उपयुक्त कार्यनीतियाँ अपनाई हैं।

स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल) ने सभी राज्यों और संघ राज्य क्षेत्रों द्वारा उपलब्ध कराए गए स्कूल शिक्षा संकेतकों पर डेटा रिकॉर्ड करने के लिए यूनिफाइड डिस्ट्रिक्ट इन्फॉर्मेशन सिस्टम फॉर एजुकेशन प्लस (यूडाइज +) प्रणाली विकसित की है। यूडाइज पोर्टल पर दर्ज शैक्षिक प्रदर्शन संकेतकों में से एक संकेतक लैंगिक समानता सूचकांक (जीपीआई) है। लड़कों

के सकल नामांकन अनुपात (जीईआर) की तुलना में लड़कियों के जीईआर के अनुपात के रूप में मापा गया जीपीआई सभी स्तरों पर 1 से ऊपर रहा, जो लड़कों की तुलना में लड़कियों की आनुपातिक रूप से अपेक्षाकृत अधिक भागीदारी को दर्शाता है। वर्ष 2018-19 और वर्ष 2023-24 के लिए जीपीआई इस प्रकार है:

वर्ष	प्राथमिक	उच्च प्राथमिक	प्रारम्भिक	माध्यमिक	उच्चतर माध्यमिक
2018-19	1.01	1.02	1.01	1.00	1.03
2023-24	1.03	1.02	1.02	1.02	1.07

यूडाइज+ पर उपलब्ध आंकड़ों के अनुसार, स्कूल शिक्षा के सभी स्तरों पर व्यापक पहुँच में सुधार लाने की दिशा में प्रगति हुई है। वर्ष 2018-19 और वर्ष 2024-25 के सकल पहुँच अनुपात (जीएआर) से यह स्पष्ट होता है:

वर्ष	प्राथमिक	उच्च प्राथमिक	माध्यमिक	उच्चतर माध्यमिक
2018-19	97.15	96.49	88.24	65.05
2024-25	97.83	96.57	95.35	94.97

जीएआर: सकल पहुँच अनुपात (जीएआर) उस वर्ष के कुल गांवों/बस्तियों में से उन गांवों/बस्तियों की कुल संख्या है जिनमें निर्दिष्ट मानदंडों के अंतर्गत स्कूल हैं।

शिक्षण प्रणाली की स्थिति की जांच करने तथा छात्रों की अधिगम उपलब्धि के बारे में जानकारी उपलब्ध कराने के लिए नियमित अंतराल पर राष्ट्रीय उपलब्धि सर्वेक्षण (एनएएस) आयोजित किए जाते हैं।

राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के तहत आधारभूत, प्रारंभिक और मध्य चरणों (क्रमशः कक्षा 3, 6 और 9) के अंत में छात्रों में दक्षताओं के विकास में आधारभूत प्रदर्शन को समझने के लिए एनएएस का नवीनतम दौर, अर्थात् परख राष्ट्रीय सर्वेक्षण (पीआरएस) 2024 (पूर्व में राष्ट्रीय उपलब्धि सर्वेक्षण), दिसंबर 2024 में आयोजित किया गया था। पीआरएस, एनएएस 2021 की तुलना में कक्षा

3 के छात्रों के भाषा और गणित में औसत अंकों में सुधार दर्शाता है। इसके अलावा, यह यह भी दर्शाता है कि ग्रामीण क्षेत्र के स्कूलों में कक्षा 3 के बच्चों का प्रदर्शन शहरी स्कूलों से बेहतर है और सरकारी स्कूलों ने कक्षा 3 स्तर पर निजी स्कूलों से बेहतर प्रदर्शन किया है।

राज्य/संघ राज्य क्षेत्र-वार परख 2024 रिपोर्ट आधिकारिक तौर पर दिनांक 2 जुलाई, 2025 को सार्वजनिक डोमेन में जारी कर दी गई है। इसे <https://dashboard.parakh.ncert.gov.in/en> पर देखा जा सकता है।

INCREASE IN HOUSEHOLD DEBT

*312. SUSHRI SAYANI GHOSH:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware of the reported increase in household debt, if so, the details thereof;
- (b) the details of household debt trends during the last five years, including year-wise breakup of household financial assets and liabilities as a percentage of GDP;
- (c) whether the Government has assessed the potential risks arising from increasing retail loan penetration and declining net household financial savings, if so, the details thereof;
- (d) the steps being taken by the Government to monitor and mitigate the risk of household over-leverage;
- (e) whether any specific measures are being considered to ensure sustainable credit growth without compromising the financial health of households, if so, the details thereof; and

- (f) whether the Government has any plans to conduct studies on the overall consumption, demand and economic growth, if so, the details thereof?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) and (b): The year-wise details of the latest available data on the stock of household financial assets and liabilities as a percentage of GDP are given below:

Table 1: Stock of Household Financial Assets and Liabilities (as per cent of GDP)					
	March-20	March-21	March-22	March-23	March-24
Financial Assets	85.5	115.2	107.8	103.5	106.2
Financial Liabilities	34.7	39.1	36.5	38	40.2

Source: Reserve Bank of India (RBI)

The stock of household financial liabilities has increased by about 5.5 percentage points from March 2020 to March 2024, while the stock of household financial assets has increased by 20.7 percentage points during the same period. Thus, the net financial position of the households (stock of assets minus stock of liabilities) has improved as of 2023-24.

(c): As per information received from the Reserve Bank of India (RBI), the penetration of retail loans of banks (retail loans as a per cent of gross loans and advances after adjusting for the merger of a non-bank with a bank) has increased moderately from 30.94% in March 2024 to 31.48% in March 2025. However, the pace of year-on-year growth in the retail loans has moderated from 17.61% in March 2024 to 14.05% in March 2025. The asset quality in the retail loan

segment of scheduled commercial banks is largely stable, with a Gross Non-Performing Assets ratio of 1.18 per cent as of March 2025. Further, the share of unsecured retail loans is relatively low at 25 per cent of the retail loans and 8.3 per cent of aggregate gross advances. Moreover, as per the latest data published by the National Statistics Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI), the net household financial savings have increased from ₹13.3 lakh crore in 2022-23 to ₹15.5 lakh crore in 2023-24. Therefore, it is not likely to be of systemic concern to the asset quality of Indian banks.

(d) and (e): As per the Financial Stability Report (June 2025) published by the RBI, the share of prime and above-rated borrowers is growing, both in terms of the outstanding amount and number of borrowers. This indicates resilient household balance sheets at an aggregate level. However, considering the strong growth observed in the retail loan segment, from a regulatory perspective, RBI enhanced the risk weights on select segments of consumer credit and bank lending to Non-Banking Financial Companies (NBFCs) in November 2023, as a prudential measure to strengthen the resilience of the financial system. Consequently, the loan growth (CAGR) in the unsecured retail loans segment has fallen from 27.0 per cent between September 2021-23 to 11.6 per cent between September 2023 - March 2025. Additionally, the ongoing easing of interest rates and liquidity is expected to bolster growth and reduce households' debt service burden. The new income tax exemption for annual incomes up to ₹12 -12.75 lakh is expected to increase disposable income for the middle class, which can help these households manage debt better. Above all, the

government's focus on ease of doing business, skilling, employment generation, and infrastructure creation is fostering income growth.

(f): The NSO, MoSPI conducts the Household Consumption Expenditure Survey (HCES) at regular intervals to understand consumption patterns and expenditure/demand of households. The latest HCES was conducted during August 2023 - July 2024. Further, the Ministry of Finance publishes the Economic Survey, which provides an annual update on the macroeconomic trends and economic growth.

PROMOTION OF TOURISM AT BUDDHIST SITES

***313. SHRI JAGDAMBIKA PAL:**

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has taken any steps to promote domestic and international tourism in Buddhist cultural and historical sites like Piprahwa in Siddharthnagar district, if so, the details thereof;
- (b) the details of the total number of domestic and international tourists visited Siddharthnagar district during the last five years and the current year;
- (c) whether the Government has taken any steps to promote cross-border tourism between the Buddhist cultural and heritage sites like Lumbini in Nepal and Siddharthnagar in India;
- (d) whether the Government has taken any steps to connect Buddhist cultural and heritage sites like Sarnath, Bodhgaya, Vaishali and Shravasti; and
- (e) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Ministry of Tourism regularly promotes diverse tourist destinations and experiences of India including Buddhist sites of Bodhgaya, Sarnath, Vaishali and Shravasti through various initiatives including promotional events, participation in travel exhibitions and fairs in domestic and international markets, familiarization tours, influencers programmes, assistance to State Governments/Union Territories for organizing fairs and festivals, website, amplification through social media handles etc.

(b): The details of tourist footfall in Siddharthnagar district during the last five years are as follows:

Year	DTVs	FTVs	Total
2024	100595	17546	118141
2023	392516	11797	404313
2022	222289	109	222398
2021	370975	90	371065
2020	505801	4924	510725
Total	15,92,176	34,466	16,26,642

*DTVs - Domestic Tourist Visits / FTVs – Foreign Tourist Visits

(c) to (e): The Ministry of Tourism regularly engages with neighbouring countries such as Nepal, Bhutan and Sri Lanka under the framework of international tourism cooperation, with a focus on promoting tourism including Buddhist tourism.

The Government has taken significant steps to improve connectivity across Buddhist cultural and heritage sites in the country including Bihar and Uttar

Pradesh. The international airport at Kushinagar has enhanced direct air connectivity for international pilgrims. Lumbini in Nepal is connected to Siddharthnagar in India through NH-233. The Buddhist heritage and pilgrimage sites such as Bodh-Gaya, Vaishali, Rajgir, Nalanda etc are well-connected through a network of National Highways developed by the National Highways Authority of India (NHAI) /Ministry of Road Transport and Highways (MoRTH).

The Ministry of Railways also operates theme based tourist circuit trains covering Bodhgaya, Rajgir, Nalanda, Sarnath, Kushinagar, Lumbini and Sharavasti.

Additionally, the Ministry of Tourism under its Schemes of Swadesh Darshan, Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD), Assistance to Central Agencies, Challenge Based Destination Development (CBDD) and Special Assistance to States for Capital Investment (SASCI) has sanctioned several projects to develop tourism infrastructure and amenities, in the country including at Buddhist tourism sites. The details of the projects sanctioned under these schemes for promotion of tourism at Buddhist sites are given in the enclosed **Statement**.

STATEMENT

Details of the Projects sanctioned under the schemes of Swadesh Darshan, Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD), Assistance to Central Agencies, Challenge Based Destination Development (CBDD), and Special Assistance to States for Capital Investment (SASCI) for promotion of tourism at Buddhist sites

S. No.	State/UT	Name of the Scheme / Sanction Year	Name of the Project	Amount Sanctioned (₹ in Crore)
1	Andhra Pradesh	Swadesh Darshan (SD) / 2017-18	Development of Buddhist Circuit: Shalihundam-Bavikonda-Bojjanakonda - Amravati- Anupu	35.24
2		PRASHAD / 2015-16	Mahachaitya Stupa & ASI Museum (Under "Development of Amaravati Town, Guntur District as a Tourist Destination")	0.60
3		PRASHAD / 2015-16	Dhyana Buddha Site Development (Under "Development of Amaravati Town, Guntur District as a Tourist Destination")	0.70

4		Challenge Based Destination Development / 2024-25	Enriching Buddhist Heritage and Cultural Experiences at Nagarjuna Sagar	25.00
5	Bihar	Swadesh Darshan / 2016-17	Development of Buddhist Circuit-Construction of Convention Centre at Bodhgaya	95.18
6		Swadesh Darshan 2.0 / 2024-25	Development of Buddhist Circuit-Construction of Convention Centre at Bodhgaya	165.44
7	Chhattisgarh	PRASHAD / 2020-21	Development of Prayagiri (Under "Development of Maa Bamleshwari Devi Temple, Rajnandgaon, Dongargarh, Chhattisgarh")	5.55
8	Gujarat	Swadesh Darshan / 2017-18	Development of Junagadh- Gir Somnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana	26.68
9	Madhya Pradesh	Swadesh Darshan /	Development of Sanchi-Satna-	74.02

		2016-17	Rewa-Mandsaur-Dhar	
10	Sikkim	PRASHAD / 2020-21	Development of Pilgrimage Facilitation at Four Patron Saints at Yuksom, Sikkim	33.32
11	Uttar Pradesh	Swadesh Darshan / 2016-17	Development of Srawasti, Kushinagar, & Kapilwastu	87.89
12		PRASHAD / 2015-16	Sound and Light Show, Dhamek Stupa (Under "Development of Varanasi-Phase-I")	7.34
13		PRASHAD /2015-16	Buddha Theme Park, Sarnath (Under "Development of Varanasi-Phase-I")	2.20
14		Assistance to Central Agencies / 2014-15	Illumination of monuments in Varanasi/Sarnath Dhamekh Stupa in Sarnath, Chaukhandi Stupa in Sarnath, Tomb of Lal khan (Rajghat) in	5.12

			Sarnath and Man Mahal in Banaras)	
15		Assistance to Central Agencies / 2017-18	Illumination of three monuments in Varanasi, Uttar Pradesh	2.93
16		Special Assistance to States for Capital Investment/ 2024-25	'Integrated Buddhist Tourism Development in Shrawasti	80.24
17	Telangana	Challenge Based Destination Development / 2024-25	Digital Experience Centre at Buddhavanam in Nalgonda,'	24.85

ROLE OF C-PACE

***314. SHRI BALABHADRA MAJHI:**

SHRI BASAVARAJ BOMMAI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- Whether the Government has established Centre for Processing Accelerated Corporate Exit (C-PACE);
- if so, the role of the C-PACE for expeditious processing of applications filed for voluntary closure of companies;
- the number of companies struck off through C-PACE since its establishment;

- (d) whether a similar provision has been made for LLPs as well and if so, the details thereof; and
- (e) the steps taken by the Government to improve ease of doing business and enhance ease of compliance?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) and (b): Yes. The Ministry has established the Centre for Processing Accelerated Corporate Exit (C-PACE) vide MCA Notification No. S.O 1269(E) dated 17th March 2023 to facilitate and speed up the voluntary Strike-off of companies having PAN-INDIA jurisdiction and operationalized from 01.05.2023.

As on 31.07.2025, under C-PACE, applications filed for voluntary closure of companies are getting processed within an average time of less than 2 months compared to an average time of more than 2 years earlier when the voluntary strike off applications were being processed by various jurisdictional RoCs.

C-PACE is enabling the stakeholders by providing a hassle-free filing, timely and process-bound striking off their companies' and LLPs' names from the Register. C-PACE Provides a uniform and consistent approach across the country and it also ensures all communication (queries, approvals, or rejections) is done via the central MCA portal, providing real-time updates and better tracking for applicants.

(c): During 01.05.2023 to 31.07.2025, 38658 number of companies have availed the exit process on filing STK-2 application and marked as strike-off/dissolved.

(d): Vide MCA Notification dated 5th August 2024 GSR 475(E), rule 37(1) of LLP rules was amended to enable filing of LLP e-Form 24 for processing striking-off of LLPs through ROC, C-PACE with effect from 27th August 2024, and as on 31.07.2025, 8368 LLPs have been struck off u/s 75 of the Limited Liability Partnership Act, 2008 r/w Rule 37(1)(b) of the Limited Liability Partnership Rules, 2009.

(e): The Ministry has taken several steps from time to time to provide a seamless process for ease of doing business and enhance ease of compliance for companies and LLPs, such as:

(i) In the MCA21 V3 portal there are 79 forms which are processed on a STP (Straight through Process) or conditional STP basis, allowing acceptance of forms electronically without human intervention, which leads to 'ease of compliance' and 'ease of doing business'.

(ii) Central Processing Centre (CPC) was established vide MCA Notification No. S.O. S.O. 446(E) dated 2nd February, 2024 for centralized processing of 12 non-STP forms, namely MGT-14 (Filing of Resolutions and Agreements), SH-7 (Alteration in Capital), INC24 (Change in Name), INC-6 (Conversion of One Person Company to Private or Public, or Private to OPC), INC-27 (Conversion from Private into Public or Vice Versa), INC-20 (Revocation/surrender of license under Section 8 of the Act), DPT-3 (Return of Deposits), MSC- 1 (Application for obtaining the status of dormant company), MSC- 4 (Application for seeking status of Active Company), SH-8 (Letter of offer for Buy-Back), SH-9 (Declaration of Solvency), SH11

(Return in respect of buy-back of securities). CPC was established to ensure speedy processing of applications and forms filed for meeting regulatory requirements so that the companies are able to complete their various compliances under the corporate laws with ease.

- (iii) E-adjudication Module has been established in V3 w.e.f. 16th September, 2024 to provide an end-to-end electronic adjudication mechanism. All activities required for adjudication including case creation, e-hearing, issuance of Show Cause Notice, order issuance and collection of Penalties are carried out online. This process has made it easier for Directors and Key Managerial Persons of companies to attend the adjudication proceeding through online VC.
- (iv) V3 system allows web-based form filing, thereby improving real time validation and auto pre-filling of common fields across forms. Optimization of fields in the Forms has also been carried out in V3 by removal of duplicate/redundant fields.
- (v) Linked forms on the MCA21 V3 portal are designed to ease compliance and enhance transparency by integrating related filings together, ensuring a complete disclosure of business information.
- (vi) Mobile App has been made available for all stakeholders to access various services offered by MCA21 website including application dashboard, notices, circular etc.
- (vii) Decriminalization of 63 offences under the Companies and LLP Acts. While providing relief to corporates, one of the objectives of decriminalization has

also been reduction of litigation burden in judicial courts and shifting the prosecution cases towards adjudication.

- (viii) Conversion of more than 54 forms to Straight Through Process (STP) which earlier required approval of field offices.
- (ix) Introducing e-Form SPICe+ along with a linked form called AGILE PRO-S for providing different services at one place such as Name Reservation, Incorporation, Allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, opening of Bank Account etc. at the time of incorporation of company to start the business immediately. Similarly, new e-Form FiLLiP (Form for incorporation of Limited Liability Partnership) was introduced for providing the same services in a single application.
- (x) Definition of Small Company has been amended by increasing the threshold limit of a small company from having a paid-up capital not exceeding Rs.2.00 Crore to Rs.4.00 Crore and turnover not exceeding Rs.20.00 Crore to Rs.40.00 Crore. Similarly, concept of small LLP has been introduced which is subject to lesser compliances, lesser fee to reduce the cost of compliances.
- (xi) Setting up an e-Adjudication Portal for adjudication of offences related to the Companies Act.
- (xii) Zero fee for incorporation of company with authorized capital up to Rs.15.00 Lakh.

- (xiii) Extended fast track process for mergers under the Companies Act, 2013 to include mergers of Startups with other Startups and with small companies, so that the process of mergers & amalgamations is expedited.
- (xiv) The scope of section 233 of CA-2013 (Fast Track Mergers & Amalgamation through approval of Regional Directors) enhanced. This now also covers merger of a transferor foreign company incorporated outside India (being a holding company) with its wholly owned subsidiary incorporated in India.
- (xv) Zero cost for shifting of the registered office of a company.
- (xvi) Convening Annual General Meeting (AGM) and Extra-ordinary General Meeting (EGM) of a company through Video Conference (VC).
- (xvii) Companies (Listing of Equity Shares in Permissible Jurisdictions) Rules, 2024 have been issued allowing Indian Public companies to list their equity shares on international stock exchange(s) at GIFT IFSC.

APPOINTMENT OF LECTURERS IN MANIPUR

***315. DR. ANGOMCHA BIMOL AKOIJAM:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is true that 603 Higher Secondary School Lecturers appointed by Manipur Government on contractual basis have not been given regular appointment despite their services being regularized in 2022, if so, the details thereof;

- (b) the reasons for delay in providing regular appointments and scale of pay to these Lecturers; and
- (c) the time by which regular appointment and scale of pay is likely to be given to these lecturers?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) to (c): Education is in the Concurrent list of the Constitution and the majority of the schools are under the domain of respective State/UT Governments. Moreover, the recruitment and other service matters of teachers are directly under the administrative control of State/UT Governments. As such, the appointment of Higher Secondary School Lecturers is entirely the matter of State Government of Manipur.

REGISTRATION OF GIG AND PLATFORM WORKERS ON e-SHRAM PORTAL

***316. SHRI P. P. CHAUDHARY:**

SHRI DAMODAR AGRAWAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of gig and platform workers registered on the e-Shram Portal;
- (b) the details of overall status of registrations on the e-Shram Portal since its inception;
- (c) the details of the unorganised workers registered on the e-Shram Portal, State and gender-wise;

- (d) the details of the list of top ten States reporting the highest number of registrations along with the steps taken/being taken by the Government to further promote registration on the e-Shram Portal; and
- (e) whether any target has been given to the States for registration of unorganised workers on the said portal and if so, the criteria used to determine fix such target for each State and the progress in achieving the registration target on e-Shram Portal, State-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

As on 3rd August 2025, over 30.98 crore of unorganised workers have been registered on eShram portal, including over 3.37 lakh workers have registered themselves as Platform workers. State and gender-wise details of the unorganised workers registered on the e-Shram Portal are given in the enclosed **Statement - I.**

The details of top ten States reporting highest number of registrations on e-Shram are given in the enclosed **Statement - II.**

Steps taken by the Ministry to promote registrations on eShram portal and increase awareness among unorganised workers include:

- i. Holding periodic review meeting with States/UTs.
- ii. Regular meeting with Common Services Centre (CSC).
- iii. To provide employment and skilling opportunities, eShram is integrated with National Career Service (NCS) and Skill India Digital Portal.
- iv. To offer one-stop search and discovery of the Government schemes, eShram is integrated with myScheme portal.\
- v. SMS campaign to create awareness.
- vi. Social media platforms are also being used to spread awareness among workers to register on eShram. State Seva Kendras (SSKs) and services of Common Service Centres are onboarded to facilitate assisted mode registrations of unorganised workers.
- vii. Registration camps and awareness drives are conducted for the implementation and outreach of the e-Shram Scheme. These camps are organised by Ministry from time to time in coordination with Common Service Centre (CSC), Dattopant Thengadi National Board for Workers Education and Development (DTNBWED) and State Labour Department.

The registration targets of unorganised workers are based on the Periodic Labour Force Survey carried out by the National Statistics Office (NSO) in 2017-18. Further, target number of registrations for each States/UTs has been decided on the basis of population of States/UTs.

As on 3rd August 2025, State-wise progress in achieving the targeted number of registrations on e-Shram are given in the enclosed **Statement – III**.

STATEMENT-I

State and gender-wise details of the unorganised workers registered on the e-Shram portal as on date 03.08.2025 :-

S. No	State/UT	Female Registrants	Male Registrants	Other Registrants
1	Andaman and Nicobar Islands	17,241	17,202	-
2	Andhra Pradesh	47,93,518	38,22,367	718
3	Arunachal Pradesh	1,22,222	87,659	1
4	Assam	40,62,809	36,50,273	107
5	Bihar	1,71,70,123	1,28,57,591	102
6	Chandigarh	94,648	93,801	8
7	Chhattisgarh	47,64,801	38,38,092	91
8	Delhi	18,23,304	17,55,369	127
9	Goa	51,801	31,164	2
10	Gujarat	57,58,903	64,18,817	153
11	Haryana	26,23,070	27,78,950	53
12	Himachal Pradesh	10,97,545	9,05,810	26
13	Jammu and Kashmir	16,87,419	19,11,385	44
14	Jharkhand	54,16,583	42,77,689	177
15	Karnataka	63,24,216	45,62,606	744
16	Kerala	36,53,096	24,12,848	167
17	Ladakh	17,228	17,456	-
18	Lakshadweep	1,099	1,744	-
19	Madhya Pradesh	93,58,816	95,69,475	200
20	Maharashtra	98,69,773	79,83,582	748
21	Manipur	2,89,649	1,74,006	90
22	Meghalaya	2,29,627	1,22,738	3
23	Mizoram	40,327	31,923	-
24	Nagaland	1,34,179	1,04,130	8
25	Odisha	71,07,139	64,98,502	1,147
26	Puducherry	1,08,818	85,923	35
27	Punjab	33,34,174	25,28,544	82
28	Rajasthan	78,33,643	70,70,167	101
29	Sikkim	25,164	23,615	1

30	Tamil Nadu	59,42,808	33,69,800	1,249
31	Telangana	22,27,863	23,13,956	385
32	The Dadra & Nagar Haveli and Daman & Diu	39,699	35,704	1
33	Tripura	4,33,545	4,62,677	47
34	Uttar Pradesh	4,41,33,909	3,98,44,839	471
35	Uttarakhand	17,26,307	13,59,870	18
36	West Bengal	1,43,99,209	1,20,81,375	636

STATEMENT-II

The details of the list of top ten States reporting the highest number of registrations on e-Shram portal as on 03.08.2025:

S. No	State	Total Registrations
1	Uttar Pradesh	8,39,79,219
2	Bihar	3,00,27,816
3	West Bengal	2,64,81,220
4	Madhya Pradesh	1,89,28,491
5	Maharashtra	1,78,54,103
6	Rajasthan	1,49,03,911
7	Odisha	1,36,06,788
8	Gujarat	1,21,77,873
9	Karnataka	1,08,87,566
10	Jharkhand	96,94,449

STATEMENT-III

State-wise progress in achieving the targeted number of registrations on e-Shram portal as on 03.08.2025:-

S. No	State/ UT	Target	Total registration
1	Andaman & Nicobar Islands	1,16,770	34,443
2	Andhra Pradesh	1,50,92,950	86,16,605
3	Arunachal Pradesh	4,39,728	2,09,883
4	Assam	99,69,971	77,13,190

5	Bihar	3,49,43,979	3,00,27,828
6	Chandigarh	3,24,372	1,88,453
7	Chhattisgarh	82,42,144	86,02,990
8	Delhi	52,39,058	35,78,780
9	Goa	4,44,150	82,964
10	Gujarat	1,78,84,271	1,21,77,875
11	Haryana	78,97,313	54,02,090
12	Himachal Pradesh	20,86,547	20,03,380
13	Jammu & Kashmir	38,09,769	35,98,847
14	Jharkhand	1,08,06,305	96,94,444
15	Karnataka	1,89,17,552	1,08,87,570
16	Kerala	99,95,844	60,66,111
17	Ladakh	80,926	34,684
18	Lakshadweep	20,491	2,843
19	Madhya Pradesh	2,39,00,510	1,89,28,479
20	Maharashtra	3,44,80,382	1,78,54,109
21	Manipur	8,65,632	4,63,745
22	Meghalaya	9,42,678	3,52,368
23	Mizoram	3,46,988	72,250
24	Nagaland	6,29,914	2,38,317
25	Odisha	1,29,79,773	1,36,06,783
26	Puducherry	3,95,791	1,94,778
27	Punjab	84,39,584	58,62,795
28	Rajasthan	2,26,89,152	1,49,03,876
29	Sikkim	1,93,270	48,780
30	Tamil Nadu	2,17,95,554	93,13,854
31	Telangana	1,07,83,075	45,42,201
32	The Dadra & Nagar Haveli and Daman & Diu	1,72,402	75,405
33	Tripura	11,67,542	8,96,269
34	Uttar Pradesh	6,66,07,163	8,39,79,263
35	Uttarakhand	31,50,240	30,86,185
36	West Bengal	2,78,90,604	2,64,81,229

FGD EXEMPTION POLICY**317*. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:****SHRI SURESH KUMAR SHETKAR:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the alternative technological or regulatory measures proposed to reduce sulphur dioxide emissions in the absence of Flue Gas Desulphurisation (FGD) systems in thermal power plants;
- (b) the steps proposed to be taken to ensure that the health impact of sulphur dioxide emissions on vulnerable groups living near power plants due to FGD exemption;
- (c) whether there was a formal consultation process with civil society organizations before finalizing the exemptions from installing FGDs, if so, the details thereof;
- (d) the measures taken to respond to the concerns regarding the long-term impact of not installing FGDs; and
- (e) whether the Government will consider revisiting the FGD exemption policy and making the installation of desulphurisation systems mandatory for all thermal power plants, in view of concerns regarding public health and environmental protection, if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV):

(a) to (e): Ministry of Environment, Forest and Climate Change (MoEFCC) notified emission standards for coal/lignite-fired Thermal Power Plants (TPPs) vide Notification dated 07.12.2015. The SO₂ emission standards prescribed vide Notification dated 07.12.2015 have been reviewed by the Central Government taking into consideration the various representations received regarding exemption or relaxation in timelines of these emission standards.

Besides, studies conducted by research institutions such as Council of Scientific & Industrial Research-National Environmental Engineering Research Institute (CSIR-NEERI), Indian Institute of Technology (IIT) Delhi, National Institute of Advanced Studies (NIAS), regarding effectiveness and rationale behind these standards and its role in overall ambient air pollution of the region, were also considered to evaluate the need of universal applicability and enforcement of these standards. Apart from these studies, Central Pollution Control Board (CPCB) had also conducted a simulation modelling of emission from source of Thermal Power Plant for different scenarios/matrix through Indian Institute of Tropical Meteorology (IITM), Pune.

Stakeholders' consultation meetings to discuss the matter were also held among MoEFCC, Ministry of Power (MoP), CPCB, Principal Scientific Adviser (PSA) to Govt. of India, Central Electricity Authority (CEA), Scientific Institutions, and National Thermal Power Corporation (NTPC).

After detailed review of the matter, the Ministry has issued Notification vide G.S.R. 465 (E) dated 11.07.2025 regarding the applicability of SO₂ emission standards notified vide Notification dated 07.12.2015. Accordingly, the

applicability and timelines for compliance of SO₂ emission standards by TPPs are as follows:

Category	Applicability of SO₂ emission standards	Time limit for compliance
Category A (Plants within 10 km radius of NCR or cities having million plus population)	Mandatory	31.12.2027
Category B (Plants within 10 km radius of non-attainment cities or critically polluted areas)	To be decided on a case to case basis by the Central Government based upon the recommendations of the Expert Appraisal Committee (Thermal Projects). In case any TPP is considered for non-applicability of SO ₂ emission standards, such TPP shall ensure meeting stack height as per Notification no. G.S.R. 742 (E) dated 30.08.1990.	31.12.2028
Category C (Other than those included in Category A and B)	Not applicable subject to condition of meeting stack height as per Notification no. G.S.R. 742 (E) dated 30.08.1990.	31.12.2029

The category-wise applicability of SO₂ emission standards in TPPs has been decided based on detailed scientific studies and analysis of ambient SO₂ concentrations across the country, including areas near TPPs. The decision taken by the Central Government while issuing Notification dated 11.07.2025 is

based on scientific approach, environmental sustainability and environmental benefits/loss in achieving SO₂ emission norms as well as techno-economic feasibility of implementing such control measures across all coal/lignite-based TPPs. This approach applies the precautionary principle for controlling and abating air pollution in densely populated and other air pollution-sensitive areas, while also considering to safeguard consumers from the heavy burden due to potential increases in electricity prices. This approach further demonstrates resource conservation by avoiding additional consumption of water, auxiliary power, and limestone; it also considers the increase in carbon footprint/CO₂ emissions resulting from the operation of deployed control measures, as well as the mining and transportation of limestone required for these measures.

TPPs are required to comply with the emission standards notified by MoEFCC within the prescribed time limits, failing which environmental compensation shall be imposed on the non-compliant TPP units for operation beyond the prescribed time limit. In all such cases where SO₂ emission standards are not being made applicable, TPPs shall ensure compliance of stack height criteria notified vide Notification number GSR 742 (E) dated the 30.08.1990 governing SO₂ emissions from TPPs to aid proper dispersion of pollutants and mitigate environmental impacts.

ACHIEVEMENTS OF PRASHAD SCHEME

***318. SHRI RAVINDRA DATTARAM WAIKAR:**

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government proposes to highlight the remarkable achievements of the Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD) scheme at major pilgrimage sites across the country;
- (b) the details of the positive growth at destinations developed under the said scheme;
- (c) the details of the strategy of the Government for developing integrated spiritual circuits offering a seamless and holistic journey for devotees;
- (d) the details of the concrete steps taken/being taken to ensure the highest standards of 'Swachhata' and waste management at these sacred sites; and
- (e) the manner in which the Government plans to leverage digital technologies, such as Augmented Reality (AR) and Virtual Reality (VR), to create immersive experiences that narrate the rich history and significance of these sites?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Ministry of Tourism under the “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) provides financial assistance to the State Governments and Union Territory Administrations for development of tourism infrastructure at identified religious and heritage sites across the country.

Since the launch of the PRASHAD Scheme in January 2015, the Ministry has sanctioned 54 projects in 28 States/UTs with an estimated cost of Rs.1726.74 Crores. The details of the projects are given in the enclosed **Statement.**

Under 54 sanctioned projects of the PRASHAD Scheme across 28 States/UTs, the Ministry of Tourism has developed various amenities for improving overall tourist experience such as Tourist Facilitation Centres, Approach Roads and Parking, Waiting Halls, Cloak Rooms, Public Convenience, Cafeteria, Solid Waste Management, Signages, Site Development viz. Landscaping and beautification, Development of Annadanam Centres, etc.

As per the Report on Evaluation of Central Sector Scheme- PRASHAD by IIM Rohtak in the year 2021, the Scheme has helped in increasing the visitor satisfaction, ease of travel and aesthetical aspects of the selected heritage sites. Also, the report mentioned that the Scheme has led to increase in the positive overall visitor user experience.

(c) to (e): Development of tourist destinations is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry complements the efforts of States/UTs by developing and promoting various tourism products of the country, through various schemes and initiatives. This process is undertaken in consultation with State Governments (SGs)/UT Administrations (UTs).

The Ministry of Tourism under Swadesh Darshan scheme has developed projects under various thematic circuits such as Spiritual Circuits, Buddhist Circuits, Tirthankar Circuits, Krishna Circuits, Ramayana Circuits, etc.

Under the PRASHAD Scheme, the Ministry of Tourism has sanctioned various projects for the development of tourism infrastructure at identified pilgrimage destinations.

Through the schemes, the Ministry of Tourism aims to enhance the country's tourism landscape by adopting a holistic approach to infrastructure development and has sanctioned components such as upgradation of tourist arrival areas with Tourist Facilitation Centres, approach roads and parking; provision of basic amenities like waiting halls and cloakrooms; and development of utility infrastructure, landscaping and beautification and the development of Annadanam Centres, etc.

While the regular maintenance of cleanliness at pilgrimage sites is the responsibility of concerned State Government/UT administration, local bodies and temple trusts, the Ministry of Tourism has sanctioned various interventions to promote hygiene, and cleanliness such as solid waste management systems, sewage treatment plants, public conveniences, bio-toilets, pet bottle flaking machines, dustbins, waste segregation units, and Pious waste management.

The Ministry of Tourism also encourages State Governments/UT Administrations to leverage innovative technologies for enhancing visitor experience at pilgrimage and heritage sites and has sanctioned components such as experiential centres and AR/VR facilities under the Scheme. Further, the

Ministry has sanctioned components such as Amphitheatres, Open Air Theatres (OATs), Light and Sound shows, Interpretation centres which provides a platform for narrating the rich history and significance of these sites.

STATEMENT

List of projects under PRASHAD Scheme

S. No.	State	Project Name	Sanction Year	Sanction Amount (Rs. Crores)	Amount Released (RS. Crores)	Physical Progress
1	Andhra Pradesh	Development of Amaravati Town, Guntur District as a Tourist Destination	2015-16	27.77	27.77	100%
2	Andhra Pradesh	Development of Srisailem Temple	2017-18	43.08	43.08	100%
3	Andhra Pradesh	Sri Varaha Lakshmi Narsimha Swami VariDevasthanam at Simhachalam in Vishakhapatnam Temple	2022-23	54.04	27.37	65%
4	Andhra Pradesh	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	-	-
5	Arunachal Pradesh	Development of ParshuramKund, LohitDistt.	2020-21	37.88	31.02	92%
6	Assam	Development of Kamakhya Temple and Pilgrimage Destination in and around Guwahati	2015-16	29.80	29.80	100%
7	Bihar	Development at Patna Sahib	2015-16	29.62	29.62	100%

8	Bihar	Development of basic facilities at Vishnupad temple, Gaya, Bihar	2014-15	3.63	3.63	100%
9	Bihar	Development of AmbikaBhawani Temple, Saran	2024-25	13.29	-	-
10	Chhattisgarh	Development of MaaBamleshwari Devi Temple, Dongargarh, Rajnandgaon District, Chhattisgarh	2020-21	48.44	40.19	100%
11	Goa	Development of Bom Jesus Basilica	2024-25	16.46	4.68	-
12	Gujarat	Development of Dwarka	2016-17	10.46	10.46	100%
13	Gujarat	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	45.36	100%
14	Gujarat	Development of Promenade at Somnath	2018-19	47.12	47.12	100%
15	Gujarat	Development of Pilgrimage Facilities at Ambaji Temple, Banaskantha, Gujarat	2022-23	50.00	30.00	38%
16	Haryana	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara in Panchkula District	2019-20	48.53	34.68	74%
17	Jammu & Kashmir	Development at Hazratbal Shrine, Srinagar	2016-17	40.46	34.30	100%

18	Jharkhand	Development of Baba BaidyanathDham, Deoghar	2018-19	36.79	34.95	100%
19	Karnataka	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple, Mysuru	2023-24	45.38	0.00	0%
20	Karnataka	Development of RenukaYallama Devi temple	2024-25	18.37	-	-
21	Karnataka	Development of Basic Amenities at Papnash Temple, Bidar dist.	2024-25	22.25	-	0%
22	Kerala	Development at Guruvayur Temple	2016-17	45.19	45.19	100%
23	Madhya Pradesh	Development of Amarkantak	2020-21	49.99	42.47	100%
24	Madhya Pradesh	Development of Omkareshwar	2017-18	43.93	43.93	100%
25	Maharashtra	Development of Trimbakeshwar, Nashik	2017-18	45.41	38.44	91%
26	Meghalaya	Development of Pilgrimage Facilitation in Meghalaya	2020-21	29.29	27.78	100%
27	Mizoram	Development of Infrastructure for Pilgrimage and Heritage Tourism in the State of Mizoram	2022-23	44.89	26.37	44.5%
28	Mizoram	Development of Basic Amenities under PRASHAD	2024-25	5.47	-	-

		scheme in Vangchhia, Champhai District				
29	Nagaland	Development of Pilgrimage Infrastructure in Nagaland	2018- 19	25.20	23.56	100%
30	Nagaland	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022- 23	18.18	15.45	99%
31	Odisha	Infrastructure Development at Puri, Shree JagannathDham - Ramachandi - Prachi River front at Demuliunder Mega Circuit	2014- 15	50.00	10.00	27%
32	Puducherr y	Development of Pilgrim Facilites& Tourist attractions for Sri Dharbaranyeswara Temple	2024- 25	25.94	-	-
33	Punjab	Development of KarunaSagar Valmiki Sthal at Amritsar	2015- 16	6.40	6.40	100%
34	Punjab	Development of Chamkaur Sahib at Rupar, Punjab	2021- 22	30.52	21.93	79%
35	Rajastha n	Integrated Development of Pushkar/Ajmer	2015- 16	32.64	26.11	100%
36	Sikkim	Development of Pilgrimage Facilitation at Four	2020- 21	33.32	28.31	100%

		Patron Saints, Yuksom				
37	Tamil Nadu	Development of Kanchipuram	2016-17	13.99	13.99	100%
38	Tamil Nadu	Development of Velankanni	2016-17	4.86	4.86	100%
39	Tamil Nadu	Development of 8 Navagraha Temples	2024-25	40.94	-	-
40	Telangana	Development of Jogulamba Devi Temple, Alampur	2020-21	38.90	33.07	100%
41	Telangana	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple, Mulugu	2022-23	62.00	32.73	75%
42	Telangana	Development of Pilgrimage Infrastructure at Bhadrachalam, Bhadrachalam District	2022-23	41.38	8.43	29%
43	Telangana	Development of Basic Amenities at goddess RenukaYellamaDevasthanam	2024-25	4.22	-	-
44	Tripura	Development of Tripura Sundari Temple, Udaipur	2020-21	34.43	28.01	79%
45	Uttar Pradesh	Development of Varanasi – Phase –I	2015-16	18.73	18.73	100%
46	Uttar Pradesh	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98	10.98	100%

47	Uttar Pradesh	River Cruise Tourism in Ganga, Varanasi	2017-18	9.02	9.02	100%
48	Uttar Pradesh	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36	9.36	100%
49	Uttar Pradesh	Development of Varanasi – Phase – II	2017-18	44.60	31.77	100%
50	Uttar Pradesh	Development of Infrastructure facilities at Govardhan	2018-19	37.59	30.97	100%
51	Uttarakh and	Integrated Development of Kedarnath	2015-16	34.77	34.77	100%
52	Uttarakh and	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15	38.38	85%
53	Uttarakh and	Augmentation of Pilgrimage Infrastructure Facilities and Gangotri and YamunotriDham	2021-22	54.36	10.22	100%
54	West Bengal	Development of Belur Math	2016-17	30.03	23.39	100%
Total				1726.74	1168.65	

BEST PERFORMING STATES OF 'PARAKH'

***319. PROF. SOUGATA RAY:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the best performing States of the Performance Assessment, Review and Analysis of Knowledge for Holistic Development (PARAKH) Rashtriya Sarvekshen 2024;
- (b) the details of the criteria followed to arrive at the results along with the details of the States which obtained Grade 3 and Grade 6;
- (c) whether the Kendriya Vidyalayas recorded the lowest performance in mathematics in Grade 3 and if so, the details thereof;
- (d) whether it is a fact that only 31 per cent of students could explore and understand sets of numbers and their properties; and
- (e) if so, the details thereof and the steps taken by the Government to enhance the standard of Kendriya Vidyalayas?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) and (b): The PARAKH Rashtriya Sarvekshan 2024 (formerly National Achievement Survey) was undertaken by the National Assessment Centre, PARAKH, NCERT under the aegis of the Department of School Education & Literacy, Ministry of Education to understand the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among students at the end of the Foundational, Preparatory, and Middle stages (Grades 3, 6, and 9 respectively) of schooling.

Nationwide over 21.15 lakh students and 2.70 lakh teachers and school leaders from more than 74,000 schools across 781 districts from all States/UTs participated in the assessment. National, State and District level reports for PARAKH Rashtriya Sarvekshan 2024 are available at

<https://dashboard.parakh.ncert.gov.in/en>, a dedicated dashboard designed to disseminate the findings of the assessment. List of best performing States/UTs and districts at various stages of schooling, based on average percent correct scores, is available in the National report hosted on the dashboard (link given above).

Under the PARAKH Rashtriya Sarvekshan, the sampled cohort of students, ensuring proportional representation across regions and school categories, were assessed on test items, which were prepared on the basis of stage-wise learning competencies as defined under the National Curriculum Framework- Foundation Stage (NCF-FS) and National Curriculum Framework- School Education (NCF-SE). The performance on these test items were analysed using Percent Correct Scores, derived using globally accepted assessment theory and models, to arrive at the State/UT wise scores which are available in the National, State and District level reports hosted on the PARAKH Rashtriya Sarvekshan 2024 dashboard.

(c) to (e): As per PARAKH Rashtriya Sarvekshan, 2024, the performance of students in Mathematics in Kendriya Vidyalayas (KVs) vis-a-vis national average for different stages of schooling, including Foundational Stage (assessed in Grade 3), is given below:

Percentage Correct Scores in Mathematics	Kendriya Vidyalayas	National Average
Foundational Stage (Grade 3)	57	60
Preparatory Stage (Grade 6)	55	46

Middle Stage (Grade 9)	43	37

The National Curriculum Framework for School Education (NCF-SE) inter-alia recommends that students should gain certain competencies such as exploring and understanding sets of numbers and their properties by the end of Middle Stage. Percent correct scores at the National level for competencies related to Mathematics, assessed by the PARAKH Rashtriya Sarvekshan 2024 in Grade 9 are given in the enclosed **Statement**.

The Kendriya Vidyalaya Sangathan (KVS) has undertaken a number of strategic measures to address the identified gaps and enhance the overall quality of education, especially at the foundational Stage. Key interventions include implementation of Balvatika I, II, and III in selected KVs to provide strong early childhood education, adoption of Vidya Pravesh, a three-month play-based school readiness module for Grade I learners, deployment of Jaadui Pitara, e-Jaadui Pitara learning kits and , integration of activity-based, experiential, art-integrated, and toy-based learning approaches in classrooms to create joyful and engaging learning environments, promotion of Competency-Based Learning (CBL) and ICT integration using smart boards, digital resources, and the PM e-Vidya KVS Channel to support multimodal learning. Besides, KVS has also undertaken robust capacity-building programmes in collaboration with NCERT, CBSE, IITs, IISERs, Homi Bhabha Centre for Science Education (HBCSE), National Institute of Science Education and Research (NISER) and other institutions to continually upgrade the skills of teachers and school leaders.

These comprehensive and multi-layered efforts are designed to strengthen foundational learning and enhance student performance across all levels of schooling.

STATEMENT

Competency wise percentage correct score in Mathematics at Middle Stage (Grade 9)

Competency Code	Competency Description	National Score in percentage Correct
C-1.2	Discovers, identifies, and explores patterns in numbers and describes rules for their formation (e.g., multiples of 7, powers of 3, prime numbers), and explains relations between different patterns	39%
C-1.4	Explores and understands sets of numbers, such as whole numbers, fractions, integers, rational numbers, and real numbers, and their properties, and visualises them on the number line	31%
C-1.5	Explores the idea of percentage and applies it to solve problems	28%
C-1.6	Explores and applies fractions (both as ratios and in decimal form) in daily-life situations	31%
C-2.2	Extends the representation of a number in the form of a variable or an algebraic expression using a variable	44%
C-2.3	Forms algebraic expressions using variables, coefficients, and constants and manipulates them through basic operations	38%

C-2.5	Develops own methods to solve puzzles and problems using algebraic thinking	37%
C-3.2	Outlines the properties of lines, angles, triangles, quadrilaterals, and polygons and applies them to solve related problems	37%
C-3.5	Understands congruence and similarity as it applies to geometric shapes and identifies similar and congruent triangles	40%
C-4.1	Discovers, understands, and uses formulae to determine the area of a square, triangle, parallelogram, and trapezium and develops strategies to find the areas of composite 2D shapes	39%
C-5.1	Collects, organises, and interprets the data using measures of central tendencies such as average/mean, mode, and median	41%
C-6.1	Applies both inductive and deductive logic to formulate definitions and conjectures, evaluate and produce convincing arguments or proofs to turn these definitions and conjectures into theorems or correct statements, particularly in the areas of algebra, elementary number theory, and geometry	29%

तीर्थयात्रा कायाकल्प और आध्यात्मिक विरासत संवर्धन अभियान (प्रसाद) योजना के अंतर्गत
तीर्थ स्थलों का विकास

*320. श्रीमती लवली आनंद:

श्री दिनेश चंद्र यादव:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान बिहार में तीर्थयात्रा कायाकल्प और आध्यात्मिक विरासत संवर्धन अभियान (प्रसाद) योजना के अंतर्गत पहचान किए गए और अनुमोदित विभिन्न तीर्थस्थलों का ब्यौरा क्या है;
- (ख) उक्त सभी परियोजनाओं की वर्तमान स्थिति क्या है;
- (ग) क्या बिहार राज्य सरकार ने वर्ष 2017-18 के बाद केन्द्र सरकार को किसी तीर्थ स्थल के विकास के लिए, प्रस्ताव भेजा है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटन मंत्रालय “तीर्थयात्रा कायाकल्प और आध्यात्मिक विरासत संवर्धन अभियान” (प्रसाद) नामक योजना के तहत बिहार राज्य सहित देश भर में चिह्नित धार्मिक और विरासत स्थलों पर पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है।

इस योजना के तहत पर्यटन मंत्रालय ने बिहार में तीन परियोजनाओं यथा पटना साहिब में विकास, विष्णुपद मंदिर, गया में मूलभूत सुविधाओं का विकास और अंबिका भवानी मंदिर, सारण में विकास को मंजूरी दी है। इन परियोजनाओं की स्थिति संलग्न **विवरण** में दी गई है।

पर्यटन परियोजनाओं के लिए वित्तीय सहायता हेतु राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों से प्रस्ताव प्राप्त करना एक सतत प्रक्रिया है। प्राप्त प्रस्तावों की निर्धारित दिशानिर्देशों के संदर्भ में जाँच की जाती है और निर्धारित शर्तों की पूर्ति तथा निधियों की उपलब्धता के अधीन ऐसी परियोजनाओं के लिए वित्तीय सहायता प्रदान की जाती है।

विवरण

बिहार राज्य में प्रसाद योजना के तहत स्वीकृत परियोजनाओं की सूची:-

(करोड़ रु. में)

क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत राशि	जारी राशि	उपयोग की गई राशि	भौतिक प्रगति	स्थिति

1.	पटना साहिब में विकास	2015-16	29.62	29.62	29.62	100%	पूर्ण
2.	विष्णुपद मंदिर, गया में मूलभूत सुविधाओं का विकास	2014-15	3.63	3.63	3.63	100%	पूर्ण
3.	अंबिका भवानी मंदिर, सारण में विकास	2024-25	13.29	-	-	-	जारी है

(ii) Unstarred Question Nos. 3451 to 3680

स्वयं सहायता समूह उधारकर्ताओं पर एनपीए

3451. श्रीमती विजयलक्ष्मी देवी:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) बैंकों द्वारा स्वयं सहायता समूहों को वितरित ऋणों और आज की तिथि तक उन पर बकाया ऋणों का ब्यौरा क्या है;
- (ख) छत्तीसगढ़ के ग्रामीण गरीबों को ऋण उपलब्ध कराने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं और इस योजना के अंतर्गत ऋण प्रदान करने के लिए बैंकों को क्या निर्देश जारी किए गए हैं; और
- (ग) स्वयं सहायता समूहों को दिए गए बैंक ऋणों पर गैर-निष्पादित परिसंपत्ति (एनपीए) का प्रतिशत कितना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): जैसा कि राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) द्वारा सूचित किया गया है, स्वयं सहायता समूह-बैंक सहबद्धता कार्यक्रम (एसएचजी-बीएलपी) के अंतर्गत स्व-सहायता समूहों (एसएचजी) को बैंकों द्वारा संवितरित ऋणों और बकाया ऋणों का ब्यौरा निम्नानुसार है:-

- (i) 31 मार्च, 2025 की स्थिति के अनुसार, 84.94 लाख एसएचजी पर 3,04,258.74 करोड़ रुपये के ऋण बकाया हैं।
- (ii) वित्तीय वर्ष 2024-25 के दौरान, 55.57 लाख एसएचजी को 2,08,282.67 करोड़ रुपये के ऋण संवितरित किए गए।

(ख): छत्तीसगढ़ सहित राज्यों के ग्रामीण गरीबों की ऋण तक पहुंच को सुकर बनाने के लिए सरकार द्वारा उठाए गए कदम तथा बैंकों को जारी अनुदेश निम्नानुसार हैं:-

- (i) दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) छत्तीसगढ़ सहित देश भर में सभी महिला एसएचजी को ब्याज सहायता प्रदान करता है, ताकि महिला एसएचजी को बैंक ऋण की प्रभावी लागत को कम किया जा सके।
 - (ii) सूक्ष्म इकाइयों के लिए ऋण गारंटी निधि (सीजीएफएमयू) खुदरा व्यापार सहित विनिर्माण/सेवा क्षेत्र के अंतर्गत 20 लाख रुपये तक के सूक्ष्म ऋणों पर गारंटी कवरेज प्रदान करती है और संबद्ध कृषि कार्यकलापों के लिए ऋण सीजीएफएमयू के अधीन कवर किए जाने के पात्र हैं। इसके अतिरिक्त, 10 लाख रुपये और 20 लाख रुपये के बीच एसएचजी को स्वीकृत ऋण सीजीएफएमयू योजना के अंतर्गत गारंटी कवरेज के लिए पात्र हैं।
 - (iii) स्टैंड-अप इंडिया के लिए ऋण गारंटी निधि (सीजीएफएसआई) अनुसूचित जाति/अनुसूचित जनजाति और महिला उद्यमियों को अनुसूचित वाणिज्यिक बैंकों (एससीबी) द्वारा स्वीकृत 10 लाख रुपये और 1 करोड़ रुपये के बीच के ऋणों के लिए गारंटी कवर प्रदान करती है।
- (ग): जैसा कि नाबार्ड द्वारा सूचित किया गया है, 31 मार्च, 2025 की स्थिति के अनुसार एसएचजी को बैंक ऋणों पर सकल अनर्जक आस्तियों (जीएनपीए) का प्रतिशत 1.74% था।

AVAILABILITY AND UTILISATION OF STADIUMS

3452. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the number of functional Government stadiums and dedicated sports training centres (indoor/outdoor) along with availability of key discipline facilities such as track, football, hockey, indoor hall, swimming, etc. State/ UT-wise including district-wise in Odisha;

- (b) the number of stadiums/training centres under renovation, partially functional or non-functional along with the reasons and expected restoration timelines, State/UT-wise;
- (c) the number of the sanctioned versus deployed coaches/trainers (broad disciplines) and the average number of weekly youth training sessions conducted in rural and urban areas of Odisha;
- (d) the amount of funds sanctioned, released and utilised during the last three years and the current year for construction, upgradation and maintenance including Khelo India along with Odisha's share; and
- (e) the measures taken by the Government to improve youth access and utilisation such as open hours, talent Identification (ID), school linkage, women's safety, para-sport accessibility and benchmarks adopted in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): 'Sports' being a State subject, the responsibility of development of sports infrastructure, including stadiums and training centres, in various disciplines such as track, football, hockey, indoor hall, swimming, etc., rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. The details of various sports infrastructure across the country, which are under the jurisdiction of respective State/Union Territory Governments, are not maintained in this Ministry. The details of the sports infrastructure projects approved and

their physical and financial progress, under Khelo India Scheme and National Sports Development Fund (NSDF), across the country, including in the State of Odisha, are available in public domain on the dashboards of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>. The details of Sports Authority of India (SAI) Training Centres (STCs) across the country are available at https://sportsauthorityofindia.nic.in/sai_new/sai-training-center.

Under the Khelo India Scheme, a total of 31 posts for coaches have been sanctioned in the State of Odisha, out of which, 22 coaches have been hired. Further, a total of 19 coaches have been deployed in the State of Odisha under Sports promotional Schemes of SAI.

Further, funds are allocated and released Scheme-wise and not State-wise in this Ministry. Further, the responsibility of maintenance of these sports infrastructure rests with the grantee. The details of funds allocated and expenditure incurred under various Sports Development Schemes of the Department of Sports across the country, including for construction and upgradation of sports infrastructure, including Khelo India Scheme, during the last three years and the current year are as under:

(amount in ₹ crore)

Financial Year	Funds allocated	Expenditure incurred
2025-26	2520.53	531.78 (as on 05.08.2025)
2024-25	2332.50	2136.97
2023-24	2380.86	2329.35
2022-23	1907.69	1879.99

The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, including to improve youth access and utilisation such as open hours, talent Identification (ID), school linkage, women's safety, para-sport accessibility:

- (i) Khelo India - National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations;
- (iii) Cash Incentive to Medal Winners in International Sports Events and their Coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;
- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund; and
- (viii) Running Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

PRESERVATION OF MINORITY HERITAGE AND PILGRIMAGE SITES

3453. SHRI TANGELLA UDAY SRINIVAS:

DR. BYREDDY SHABARI :

Will the Minister of **CULTURE** be pleased to state:

- (a) the number and details of minority heritage sites, places of worship, and pilgrimage sites identified for preservation, restoration, or development under any Government schemes during the last ten years, State/UT-wise;

- (b) the details of the funds sanctioned, released and utilised for such projects during the said period, State/UT and year-wise;
- (c) the number and details of the proposals received from various States for such preservation or development along with their current status such as approved, pending or rejected; and
- (d) whether the Government proposes to introduce a dedicated scheme for the preservation, restoration and promotion of minority heritage sites, places of worship and pilgrimage destinations and if so, the details and the timeline thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): There are 3685 centrally protected monuments/sites under the jurisdiction of Archaeological Survey of India (ASI) in the country including minority heritage sites, places of worships and pilgrimage sites. Conservation and preservation of these monuments/sites is a regular process and is taken up as per the requirement and availability of resources subject to the guidelines of National Policy for Conservation, 2014. Details of the funds allocated and expenditure incurred on conservation, preservation and development of these monuments/sites are given in the enclosed **Statement**.

(c) and (d): ASI undertakes preservation, restoration and promotions of centrally protected monuments from funds allocated by the Government of India.

STATEMENT

**Details of funds allocated and expenditure incurred for conservation,
preservation and development of centrally protected monuments/sites.**

(Amount Rs. in Crore)

Sl. No	Name of State/UT	Circle / Branch	2020-21		2021-22		2022-23		2023-24		2024-25	
			Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1.	Uttar Pradesh	Agra	13.00	12.96	19.35	19.35	21.27	21.15	23.52	23.52	9.50	9.48
		Jhansi	1.00	1.00	4.15	4.15	7.00	7.00	5.82	5.82	4.30	4.30
		Lucknow	3.88	3.88	10.44	10.44	19.03	19.03	16.93	16.93	5.51	5.51
		Sarnath	4.38	4.38	5.50	5.50	10.15	10.15	11.32	11.32	4.32	4.32
		Meerut	0.00	0.00	2.80	2.80	6.20	6.20	7.95	7.95	5.20	4.72
2.	Maharashtra	Aurangabad	3.16	3.16	8.00	7.99	18.70	18.70	26.80	26.80	5.20	5.16
		Mumbai	11.00	11.00	12.00	12.00	15.35	15.35	15.56	15.56	12.58	12.56
		Nagpur	4.00	4.00	4.50	4.50	5.00	4.99	10.18	10.18	6.80	6.80
3.	Karnataka	Bangalore	5.27	5.27	9.75	9.75	19.85	19.85	17.34	17.34	5.05	5.05
		Hampi	9.10	9.10	8.00	8.00	10.00	10.00	12.25	12.25	3.80	3.71
		Dharwad	6.40	6.40	7.32	7.32	10.08	10.08	9.57	9.57	5.42	5.42
4.	Madhya Pradesh	Bhopal	11.50	11.50	11.50	11.50	14.90	14.90	17.22	17.22	7.40	7.40
		Jabalpur	3.50	3.50	4.75	4.75	8.00	8.00	9.27	9.27	4.50	4.49
5.	Odisha	Bhubaneswar /Puri	3.63	3.63	8.23	8.23	13.18	13.17	12.29	12.29	8.50	7.74
6.	West Bengal	Kolkata	6.03	6.02	7.67	7.57	10.16	10.16	9.10	9.10	3.95	3.92
7.	West Bengal, Sikkim	Raiganj	1.35	1.35	5.00	5.00	7.00	7.00	8.00	8.00	3.80	3.80
8.	Tamil Nadu, Puducherry	Chennai	5.25	5.25	8.00	8.00	11.45	11.45	12.95	12.95	9.25	9.24
		Trichy	2.00	2.00	4.00	4.0	8.50	8.50	9.55	9.55	3.40	3.40
9.	Punjab	Chandigarh	0.80	0.80	1.50	1.50	6.53	6.53	11.00	11.00	5.65	5.65
	Haryana											
10.	Himachal Pradesh	Shimla	1.25	1.25	1.15	1.15	8.90	8.90	5.00	5.00	2.00	2.00
11.	Delhi (NCT)	Delhi	20.82	20.82	19.10	19.08	30.50	30.35	36.14	36.14	17.85	16.53
		Delhi Mini Circle	3.69	3.69	--	--	--	--	--	--	--	--
12.	Goa	Goa	3.70	3.70	7.00	7.00	10.45	10.45	9.90	9.90	6.00	6.00
13.	Assam	Guwahati	3.04	3.04	3.30	3.30	7.44	7.44	8.78	8.78	3.20	3.19
	Meghalaya											
	Nagaland											
	Arunachal Pradesh											
14.	Manipur	Aizawl	1.31	1.31	1.25	1.25	2.00	2.00	1.29	1.29	1.00	0.99
	Mizoram											
	Tripura											
15.	Rajasthan	Jaipur	7.40	7.40	7.53	7.53	10.28	10.28	12.75	12.75	7.20	7.15
		Jodhpur	4.10	4.10	4.50	4.50	7.65	7.65	10.65	10.65	6.75	6.75
16.	Telangana	Hyderabad	2.80	2.80	7.00	6.80	15.50	15.50	14.38	14.38	4.80	4.77

17.	Andhra Pradesh	Amravati	4.57	4.57	5.75	5.75	11.60	11.60	14.70	14.70	6.50	6.50
18.	Bihar	Patna	1.23	1.23	3.35	3.35	9.00	9.00	16.00	16.00	5.33	5.33
19.	Jammu & Kashmir (J.T.)	Srinagar	0.80	0.80	2.55	2.55	6.11	6.03	7.17	7.17	3.65	3.64
20.	Ladakh (UT)	Mini Circle	0.20	0.20	0.43	0.43	1.92	1.92	3.50	3.50	1.50	1.50
21.	Kerala	Thrissure	2.03	2.03	6.82	6.82	7.50	7.50	7.09	7.09	4.22	4.22
22.	Gujarat Daman & Diu (UT)	Vadodara	6.35	6.35	8.00	8.00	11.00	11.00	12.00	12.00	4.50	4.50
	Gujarat	Rajkot	0.99	0.99	2.50	2.50	3.09	3.09	2.50	2.50	2.00	2.00
23.	Uttarakhand	Dehradun	4.60	4.60	3.75	3.75	4.85	4.85	5.42	5.42	3.60	3.60
24.	Chhattisgarh	Raipur	2.89	2.89	4.78	4.78	7.50	7.50	5.94	5.94	5.13	5.13
25.	Jharkhand	Ranchi	0.88	0.88	1.18	1.16	2.00	2.00	2.15	2.15	1.25	1.25

पुरानी पेंशन योजना को लागू करना

3454. श्री अमरा राम:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का पुरानी पेंशन योजना लागू करने का इरादा है और यदि हां, तो सरकार का इस योजना को कब तक लागू करने का प्रस्ताव है और यदि नहीं, तो इसके क्या कारण हैं;
- (ख) क्या सरकार का विचार नई पेंशन योजना की राशि उन राज्यों को वापस करने का है जिन्होंने पुरानी पेंशन योजना लागू की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (ग) कितने राज्यों ने पुरानी पेंशन योजना लागू की है और इन राज्यों द्वारा सरकार के पास कितनी पेंशन निधि जमा की गई है और यह राशि राज्यों को कब तक वापस किए जाने की संभावना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): केन्द्र सरकार के कर्मचारियों के संबंध में पुरानी पेंशन योजना (ओपीएस) को बहाल करने का कोई प्रस्ताव भारत सरकार के विचाराधीन नहीं है। सरकारी राजकोष पर अस्थिर राजकोषीय देनदारी के कारण सरकार ने ओपीएस को प्रतिस्थापित कर दिया था।

(ख) और (ग): जिन राज्य सरकारों ने सरकार/पेंशन निधि विनियामक और विकास प्राधिकरण (पीएफआरडीए) को राष्ट्रीय पेंशन प्रणाली (एनपीएस) से ओपीएस में प्रत्यावर्तन के बारे में सूचित किया है उनका दिनांक 31.07.2025 तक एनपीएस के अंतर्गत पेंशन निधि का ब्यौरा निम्नलिखित है:-

क्र.सं.	राज्य का नाम	पेंशन निधि की राशि (करोड़ रुपये में)
1.	छत्तीसगढ़	22,499.80
2.	हिमाचल प्रदेश	11,111.93
3.	झारखंड	14,368.67
4.	पंजाब	31,960.43
5.	राजस्थान	50,884.11

पीएफआरडीए (राष्ट्रीय पेंशन प्रणाली के अंतर्गत निकासी और आहरण) विनियम, 2015 के साथ पठित पेंशन निधि विनियामक और विकास प्राधिकरण (पीएफआरडीए) अधिनियम, 2013 और अन्य प्रासंगिक विनियमों के अंतर्गत ऐसा कोई उपबंध नहीं है, जिसके अंतर्गत राष्ट्रीय पेंशन प्रणाली के लिए अभिदाताओं की संचित राशि को राज्य सरकार को वापस जमा किया जा सके।

प्रधानमंत्री पोषण योजना के तहत कामगारों की मजदूरी

3455. श्री परिमल शुक्लबैद्य:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश भर में, विशेषकर असम में, प्रधानमंत्री पोषण योजना (पीएम पोषण) के अंतर्गत कार्यरत रसोइयों और अन्य संबद्ध कर्मचारियों को वेतन का भुगतान कर रही है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) यदि नहीं, तो क्या सरकार का इन कामगारों को वेतन/मजदूरी देने की कोई व्यवस्था करने का विचार है; और

(घ) क्या अन्य राज्यों/संघ राज्यक्षेत्रों में भी उक्त योजना के अंतर्गत कार्यरत रसोइयों और श्रमिकों को वेतन/मजदूरी देने का कोई प्रावधान है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण) योजना, सरकारी और सरकारी सहायता प्राप्त स्कूलों के बाल वाटिका (कक्षा-1 से ठीक पहले) और कक्षा 1 से 8 तक पढ़ने वाले सभी बच्चों को एक समय का गर्म पका हुआ और पौष्टिक भोजन उपलब्ध कराने हेतु राज्यों और संघ राज्य क्षेत्रों के साथ साझेदारी में कार्यान्वित की जाने वाली प्रमुख अधिकार-आधारित केंद्र प्रायोजित योजनाओं में से एक है। इस योजना में सभी राज्यों/संघ राज्य क्षेत्रों के 10.35 लाख से अधिक स्कूलों के लगभग 11 करोड़ बच्चों को शामिल हैं। वित्त वर्ष 2025-26 के लिए, भारत सरकार द्वारा पीएम पोषण योजना का बजट आवंटन 12,500 करोड़ रुपये है और साझाकरण पैटर्न के अनुसार राज्य/संघ राज्य क्षेत्र का हिस्सा लगभग 7,500 करोड़ रुपये है, जिसमें रसोइया-सह-सहायकों के मानदेय और पूरक पोषण मदों के लिए अतिरिक्त निधि शामिल है।

पात्र बच्चों को गर्मा-गरम पका हुआ और पौष्टिक भोजन उपलब्ध कराने के साथ-साथ रसोइया-सह-सहायक (सीसीएच) की नियुक्ति सहित इस योजना के सुचारु संचालन की समग्र जिम्मेदारी राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों की है। हालाँकि, ये सीसीएच मानद कार्यकर्ता हैं जो सामाजिक सेवाएँ प्रदान करने हेतु आए हैं। योजना के दिशानिर्देशों के अनुसार, इन सीसीएच को उनकी सेवाओं के सम्मान में वर्ष में 10 माह के लिए 1000/- रुपये प्रति माह मानदेय निर्धारित किया गया है और इसे जारी रखा जा रहा है। असम राज्य सहित अनुमोदित साझाकरण पैटर्न के अनुसार केंद्र सरकार और राज्यों और संघ राज्य क्षेत्रों के बीच मानदेय व्यय को साझा किया जाता है। केंद्र सरकार और असम राज्य सरकार के बीच साझाकरण पैटर्न 90:10 है। राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों को अपने संसाधनों से अतिरिक्त निधि उपलब्ध कराकर मानदेय बढ़ाने का प्राधिकार है और कई राज्य सरकारों और संघ राज्य क्षेत्रों ने अतिरिक्त निधि उपलब्ध

कराकर मानदेय में वृद्धि की है। असम राज्य ने बताया है कि पीएम पोषण योजना के तहत सीसीएच को मानदेय जून, 2025 तक दिया गया है। असम राज्य सहित राज्यों और संघ राज्य क्षेत्रों द्वारा पीएम पोषण योजना के तहत सीसीएच को प्रदान किए गए मानदेय का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

रसोइया सह सहायक का प्रतिमाह मानदेय

क्र.सं.	राज्य/संघ राज्य क्षेत्र	रसोइया सह सहायक का प्रतिमाह मानदेय (रु. में)	राज्यों/संघ राज्य क्षेत्रों द्वारा रसोइया-सह-सहायकों को प्रति माह प्रदान किया जाने वाला अतिरिक्त मानदेय (रु. में)
1	आंध्र प्रदेश	3000	2000
2	अरुणाचल प्रदेश	2000	1000
3	असम	1500	500
4	बिहार	1650	650
5	छत्तीसगढ़	2000	1000
6	गोवा	1000	0
7	गुजरात	3250	2250
8	हरियाणा	7000	6000
9	हिमाचल प्रदेश	4500	3500
10	झारखंड	3000	2000
11	कर्नाटक	3700	2700
12	केरल	12000	11000
13	मध्य प्रदेश	4000	3000
14	महाराष्ट्र	2500	1500
15	मणिपुर	1000	0
16	मेघालय	2000	1000
17	मिजोरम	3000	2000
18	नगालैंड	1000	0
19	ओडिशा	2000	1000
20	पंजाब	3000	2000
21	राजस्थान	2143	1143
22	सिक्किम	1000	0
23	तमिलनाडु	4100-12500	3100-11500
24	तेलंगाना	3000	2000
25	त्रिपुरा	2500	1500
26	उत्तर प्रदेश	2000	1000

27	उत्तराखंड	3000	2000
28	पश्चिम बंगाल	2000	1000
29	अंडमान एवं निकोबार द्वीप समूह	1000	0
30	चंडीगढ़	4500	3500
31	दादरा नगर हवेली और दमन दीव	6461	5461
32	दिल्ली	1000	0
33	जम्मू एवं कश्मीर	1000	0
34	लद्दाख	1000	0
35	लक्षद्वीप	18000-20200	18000-20200
36	पुडुचेरी	10000	9000

MISUSE OF CIBIL SCORE BY BANKS

3456. SHRI S. VENKATESAN:

SHRI KODIKUNNIL SURESH:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Credit Information Bureau (India) Limited (CIBIL) and other credit rating agencies are governed under any specific legal or regulatory framework in the country;
- (b) if so, the details of the laws or regulations that empower and regulate the operations of CIBIL, particularly in regard to the collection, storage and sharing of individuals' financial data;
- (c) whether the Government has received any complaints regarding transparency, reliability or potential misuse of CIBIL scores by banks, NBFCs or other financial institutions; and

(d) whether the Government proposes to bring about reforms or introduce any legislation to enhance accountability and ensure consumer protection in the credit scoring system and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): TransUnion CIBIL Limited, which was formerly Credit Information Bureau (India) Limited and referred to as “CIBIL” is one of the credit information companies (CICs). CICs are governed by the provisions of the Credit Information Companies (Regulation) Act, 2005 (CICRA), the rules and regulations made thereunder. All CICs are registered with and regulated by the Reserve Bank of India (RBI). In terms of provisions of CICRA, RBI is empowered to determine policy in relation to functioning of CICs and all CICs are bound to follow such policies.

In terms of provisions of CICRA, functions of CICs include, *inter alia*, the following—

- (i) to collect, process and collate information on trade, credit and financial standing of the borrowers;
- (ii) to provide credit information and credit scoring to its specified users.

Further, as per the Credit Information Companies Regulations, 2006, every CIC and credit institution (CI) are required to retain credit information collected, maintained and disseminated by them for a minimum period of seven years.

(c) and (d): RBI has proactively taken measures for strengthening and improving the efficacy of the grievance redressal mechanism and customer service provided by CIs and CICs, under the broad framework of CICRA, 2005. RBI has extended the alternate grievance redressal mechanism under Reserve Bank - Integrated Ombudsman Scheme, 2021 (RBIOS) to cover grievances against CICs also. In case of being aggrieved by an act or omission of a CIC or CI, resulting in deficiency in service, the customer can file a complaint under RBIOS for redressal.

RBI has issued Master Direction on Credit Information Reporting, 2025, which, *inter alia*, include following provisions to improve delivery of services, enhance accountability and ensure customer protection to the common man:

- (i) CICs have been directed to provide access to one free full credit report, including credit score, in an electronic format, to individuals whose credit score is available with them.
- (ii) CICs, with a view to strengthen the internal grievance redressal mechanism by enabling a review of customer complaints before their rejection, have been directed to appoint Internal Ombudsman to act as an independent apex level authority within the CIC.
- (iii) CICs and CIs have been directed to implement the compensation mechanism for delayed updation or rectification of credit information.
- (iv) In case of wrongful denial of compensation by CIs or CICs, the complainant can approach the RBI Ombudsman under RBIOS.

- (v) CICs have been directed to notify customers via SMS or email, when their Credit Information Report (CIR) is accessed by the Specified Users and such enquiry reflects in the CIR of the borrower.
- (vi) CIs have been directed to send alerts through SMS or email to customers, while submitting information to CICs regarding default or days past due in existing credit facilities.
- (vii) CIs and CICs have been directed to undertake Root Cause Analysis (RCA) of the customer grievances at least on a half-yearly basis.

URBAN INFRASTRUCTURE DEVELOPMENT FUND

3457. DR. NAMDEO KIRSAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total funds allocated and utilised under the Urban Infrastructure Development Fund (UIDF) during 2024-25 across the country, State-wise;
- (b) the number of urban infrastructure projects sanctioned and completed thereunder so far; and
- (c) the key challenges in funds disbursement and project implementation along with the manner in which the Government plans to address them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): Urban Infrastructure Development Fund (UIDF) was created with an initial corpus of ₹10,000 crore allocated for the Financial Year 2023-24, with an additional ₹10,000 crore allocated for FY 2024-25. However, in order to augment

the availability of funds for rural credit, ₹7,000 crore, out of the allocation of UIDF for FY 2024-25, has been reallocated to Short-term Co-operative Rural Credit Refinance Fund (STCRC-RF). As informed by the Reserve Bank of India (RBI), the reallocated amount would be replenished to UIDF through new allocation in FY 2025-26. As on 31.7.2025, projects amounting to ₹13,138.17 crore have been received from States/UTs for which loans amounting to ₹10,746.60 have been sanctioned. Further, State/UT-wise details of projects received and loans sanctioned under the UIDF, during FY 2024-25, are given in the enclosed **Statement**.

(b): As informed by the National Housing Bank (NHB), as on 31.7.2025, 816 projects have been sanctioned, out of which 9 have been completed, under UIDF.

(c): Based on the review of UIDF undertaken and feedback received from the stakeholders, some of the challenges identified and addressed are as follows:

- (i) The submission of alternative documents viz. tender documents, detailed work orders etc. in lieu of Detailed Project Report (DPR) has been permitted for State Sponsored Projects with UIDF loan upto ₹50 crore and for Urban Local Body (ULB) Sponsored Projects with UIDF loan upto ₹20 crore in order to make project submission and evaluation process smoother and efficient.
- (ii) The Project Sanctioning Committee (PSC) has been rationalized to enhance operational efficiency and speed up the processing of proposals under UIDF.

(iii) With a view to broaden the fund's scope, the eligible projects under UIDF were expanded to cover all urban infrastructure activities except Housing, Power/Telecom and Urban Transport.

Further, disbursement under UIDF is made on reimbursement basis except mobilization advance. Projects undertaken within the UIDF usually entail long implementation periods, necessitating phased disbursements linked to the project completion.

STATEMENT

State/UT-wise details of projects received and loans sanctioned under the UIDF, during FY 2024-25

(Amount in ₹ crore)

No.	State/ UT	Amount of projects received (FY 2024-25)	Amount of loans sanctioned (FY 2024-25)
1	Andaman & Nicobar Island	0	0
2	Andhra Pradesh	613.29	0
3	Arunachal Pradesh	0.95	0.95
4	Assam	263.48	262.2
5	Bihar	0	0
6	Chandigarh	0	0
7	Chhattisgarh	330.75	384.72
8	Dadra & Nagar Haveli and Daman & Diu	0	0
9	Goa	0	0
10	Gujarat	420.26	314.45
11	Haryana	399.13	301.67
12	Himachal Pradesh	0	12.27
13	Jammu and Kashmir	8.27	8.27
14	Jharkhand	5	5
15	Karnataka	972.27	706.73
16	Kerala	135.78	131.9
17	Madhya Pradesh	412.68	412.5
18	Maharashtra	1,164.56	1,117.33

19	Manipur	0	0
20	Meghalaya	0	0
21	Mizoram	8.51	0
22	Nagaland	0	0
23	Odisha	0	0
24	Puducherry	0	4.82
25	Punjab	0	0
26	Rajasthan	1,126.57	822.18
27	Sikkim	0	0
28	Tamil Nadu	560.33	526.33
29	Telangana	1,715.56	1,635.10
30	Tripura	99.04	54.78
31	Uttar Pradesh	0	0
32	Uttarakhand	7.32	7.32
33	West Bengal	0	0
	Total	8,243.75	6,708.52

(Source: NHB)

DEVELOPMENT OF TRIBAL TOURISM CIRCUIT

3458. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government plans to develop a "Tribal Tourism Circuit" featuring prominent tribal destinations;
- (b) if so, the details of the sites identified along with project timeline;
- (c) whether community-run Homestays and guided tours by tribal youth are to be included therein;
- (d) the details of the promotional investments made nationally and internationally; and
- (e) the manner in which SWADESH and sanitation facilities are likely to be integrated at these tourist spots?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development of different tourist destinations is primarily undertaken by the concerned State Governments/UT Administrations. However, the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' – a sub-scheme of Swadesh Darshan and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' schemes complements the efforts of tourism infrastructure development and amenities at tourism destinations across the country. This also includes tribal areas where tribal communities are significantly represented for enhancing tourism experiences by extending financial assistance to the State Governments/UT Administrations.

This financial assistance is extended subject to availability of funds, adherence to scheme guidelines and other instructions issued from time to time, submission of Detailed Project Reports (DPRs) by the concerned State Governments/UT Administrations, etc.

In addition, Government of India under its initiative for 'Special Assistance to States for Capital Investment (SASCI)' has also provided financial assistance to the States for development of tourism projects.

Under the SD Scheme, launched in 2014–15, thematic circuits were identified for development. Among them, the Tribal Circuit was one of the key themes, with an aim to showcase the rich tribal culture, traditions, crafts, and heritage of various regions.

The Details of the projects sanctioned under SD Scheme in Tribal Circuit are given in the enclosed **Statement**.

Further, with the aim to promote tourism in tribal areas, the Ministry of Tourism has recently issued guidelines along with template for formulation of proposal by State Governments and UT Administrations for 'Development of Homestays in Tribal Areas' (A sub-scheme of Swadesh Darshan Scheme) under Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PM-JUGA).

The objective of the initiative is to develop homestays in tribal areas to promote responsible tourism and enhance livelihood opportunities for tribal communities. The guidelines also focus on technical upskilling and training of the Homestay owners. The said initiative includes development of 1000 homestays with support of Up to ₹5 lakh for village community requirement, Up to ₹5 lakh for construction of two new rooms for each household and Up to ₹3 lakh for renovation of existing rooms for each household. So far no funds have been released under this scheme.

Ministry of Tourism as part of its ongoing endeavour promotes various tourism destinations and products of India including tribal tourism, through various initiatives including promotional events, assistance to State Governments for organizing fairs and festivals, participation in exhibitions, websites, social media etc.

STATEMENT

List of the projects sanctioned under Swadesh Darshan Scheme in Tribal Circuit is as under:-

S. No.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned (in ₹ Crore)
1	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur-Kunkuri- Mainpat- Kamleshpur- Maheshpur-Kurdar- Sarodhadadar- Gangrel- Kondagaon- Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10
2	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
3	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung- Tuensang-Mon	98.14
4	Telangana	Tribal Circuit 2016-17	Development of Mulugu- Laknavaram- Medavaram- Tadvai- Damaravi- Mallur- Bogatha Waterfalls	79.87

Note: All the aforesaid projects are reported physically completed.

INTEGRATED GENDER EDUCATION

3459. SUSHRI S. JOTHIMANI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has plans to introduce any programmes to integrate gender education into school and college curricula in the country;
- (b) if so, the details of such initiatives;

- (c) the details of steps taken to promote gender sensitization among teachers and students at the primary, secondary and higher education levels;
- (d) whether the Government is planning to conduct awareness campaigns to challenge gender stereotypes in educational institutions and if so, the details thereof;
- (e) whether the Government has conducted any national-level studies or assessments on the impact of gender education in reducing gender discrimination and violence; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): National Education Policy, at para 6.20, provides, students will be sensitized through this new school culture, brought in by teachers, trained social workers and counsellors as well as through corresponding changes to bring in an inclusive school curriculum. The school curriculum will include, early on, material on human values such as respect for all persons, empathy, tolerance, human rights, gender equality, non-violence, global citizenship, inclusion, and equity. It would also include more detailed knowledge of various cultures, religions, languages, gender identities, etc. to sensitize and develop respect for diversity. Any biases and stereotypes in school curriculum will be removed, and more material will be included that is relevant and relatable to all communities.

Further, NEP 2020, at para 6.14, provides that the awareness and knowledge of how to teach children with specific disabilities (including learning disabilities) will be an integral part of all teacher education programmes, along with gender sensitization and sensitization towards all underrepresented groups in order to reverse their underrepresentation.

As a follow-up of NEP 2020, the National Council of Educational Research and Training (NCERT) has developed the National Curriculum Framework for Foundational Stage (NCF-FS), 2022 and National Curriculum Framework for School Education (NCF-SE), 2023. NCERT has also constituted Curricular Area Groups to undertake the development of syllabi and textbooks for school education. NCERT has integrated gender concerns into all its newly developed textbooks, from the foundational stage to the middle stage. The NCERT has made every attempt to remove gender biases and stereotypes in the school curriculum and has introduced gender-sensitive materials in age-appropriate grades. The textbooks, such as Mridang, Shehnai, Sarangi, Joyful Mathematics, Curiosity, Exploring Society: India and Beyond, Khel Yog, Khel Yatra, and other textbooks, include content and visuals that are gender-sensitive and represent women, girls, and transgender individuals in unconventional roles and alternative professions.

NCERT has developed Teacher Training Material titled Training Material for Teacher Educators on Gender Equality and Empowerment, published in three volumes: Vol. I: Perspectives on Gender and Society, Vol. II: Gender and Schooling Processes, and Vol. III: Gender and Women's Empowerment. Many

of the themes resonate with the concerns highlighted in NEP 2020 and NCF-SE 2023. Some of the themes covered include Textbook Pedagogy and Gender Concerns, Creating Gender-Friendly Classrooms, Mental Health of Adolescent Girls, Life Skills Education in Schools, Gender and Violence, Nurturing Sports and Physical Education for Girls and Women, and other related topics.

Kendriya Vidyalaya Sangathan (KVS) regularly organizes training programmes for teachers on gender sensitivity as part of in-service courses, workshops, and orientation programmes. Students participate in activities such as debates, essay competitions, poster-making, Nukkad Natak (street plays), and celebration of International Women's Day, etc., to promote awareness. Self-defence training is imparted for all students of middle and secondary level.

University Grants Commission (UGC) has notified UGC (Prevention, Prohibition and Redressal of Sexual Harassment of Women Employees and Students in Higher Educational Institutions) Regulations, 2015, which are statutory in nature and therefore, binding on Universities and Colleges. SAKSHAM Portal, developed to empower women by providing support and information on redressal mechanisms, and promoting gender justice and equality. UGC has provided a toll-free number (1800-111-656) for registering grievances related to women and sexual harassment.

The guidelines titled "Basic Facilities and Amenities for a Safe, Secure Environment for Women and Women Cells (for sensitization, policy implementation, monitoring, and grievance redressal) in Higher Educational Institutions (HEIs)" issued by the UGC, emphasize that providing a safe, secure,

and violence-free environment, particularly for women students, is the utmost responsibility of institutions.

The Orientation and Sensitization Programme conducted under Malaviya Mission Teacher Training Programme (MMTTP), aims to orient and sensitize faculty members in Higher Educational Institutions (HEIs). The themes of the programme include, Gender Studies, Gender equality, Caste, Class, Gender in the classroom: examining bias in curriculum, textbooks etc.

The National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA) Module 16: "Relevance of Gender Dimensions in Teaching and Learning Process" addresses gender concerns in school education. Recently, Department of Gender Studies, NCERT conducted a one-day sensitization program on integrating transgender concerns in schooling processes on 4th June, 2025 for teachers and faculty from KVS, District Institute of Education and Training (DIETs), State Council of Educational Research and Training (SCERTs), and Regional Institute of Education (RIEs) of Ajmer, Bhopal, Bhubaneswar, Mysore, and Shillong.

The NCERT has conducted a national-level study titled "Impact Assessment Study of Select Initiatives of Government of India for Prevention of Child Sexual Abuse and Gender Equality" in the year 2021-23. The study was conducted in nine states of India viz. Himachal Pradesh, Haryana, Rajasthan, Goa, Telangana, Odisha, Chhattisgarh, Assam and Manipur.

GRANT OF LOAN FROM HEFA**3460. SHRI RAJA RAM SINGH:****SHRI E. T. MOHAMMED BASHEER:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether HEFA has become fully operational and its implementation is improving the infrastructure of Higher Education across the country, if so, the details thereof;
- (b) the total numbers of Colleges/Universities/Institutes applied for loan from Higher Education Financing Agency (HEFA) during the last five years;
- (c) the details of the Colleges/Universities/Institutes along with amount requested, sanctioned and disbursed by HEFA during the last five years;
- (d) whether any College/University/Institute has defaulted in repayment of loans, if so, the details thereof;
- (e) the details of names and number of Colleges/Universities/Institutes applied for and granted with the status of Institute of Eminence (IoE) during the last five years;
- (f) whether any mechanism is in place to ensure transparency, accountability and timely monitoring of project implementation under HEFA; and
- (g) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

- (a) to (d): HEFA has been set up as a section-8 company and registered with

rbi as non-banking finance company (nbfc). It provides fund to create quality infrastructure to all centrally funded higher educational institutions under ministry of education. It is fully functional and sanctioned projects worth rs. 43,437.58 crore to 110 centrally funded institutions since its inception. No institute has defaulted in repayment of loans to hefa. During the last five years, the details of requested, sanctioned and disbursed amount to various types of institutions is given below:-

(in rs. Crore)

Category of Institution	Amount Requested	Sanctioned Amount	Disbursed Amount	Remark
Central Universities (CUs)	5421.72	5324.14	1555.55	Sanctioned amount is usually disbursed in two and half years considering the progress of completion of the project.
IITs	8585.20	8452.62	2367.94	
IIMs	1024.74	1014.64	93.96	
NITs	2675.97	2557.38	1356.26	
IIITs	367.20	323.25	14.50	
Others (IISc, IISER etc.)	288.60	288.60	45.05	
Grand Total	18363.43	17960.63	5433.26	

(e): The application process for institutions desiring IoE status was initiated and concluded in FY 2017-18 itself. No new applications for granting IoE status have been called in the last five years. Out of the applications received, twelve

institutions have been granted IoE status – IIT, Madras; IIT, Delhi; IIT, Bombay; IIT, Kharagpur; IISc Bangalore; University of Delhi, Banaras Hindu University, University of Hyderabad, Birla Institute of Technology and Science, Pilani ; Manipal Academy of Higher Education, Manipal; O.P. Jindal Global University, Sonapat and Shiv Nadar University, Greater Noida.

(f) and (g): HEFA institutionalized practices to ensure transparency, accountability and timely monitoring of project implementation in all centrally funded institutions. These practices include Project Monitoring System to track the progress of infra-projects, Direct Disbursement Mechanism where payments are made to vendors/contractors, Periodic Reviews and Board Level Supervision to avoid delays and to ensure timely completion of projects etc.

TIGER RESERVE IN TAMIL NADU

3461. SHRI D. M. KATHIR ANAND:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the natural forest cover is depleting over the last decade and if so, the status of forest cover in the country and the funds allocated during the last five years, State/UT-wise;
- (b) the steps taken by the Government to notify various Wildlife Sanctuaries as big cat reserves in view of the reports of leopard and tiger sightings and habitations;
- (c) whether the State Governments have approached the Central Government in this regard, if so, the response of the Government thereto; and

(d) whether the National Tiger Conservation Authority (NTCA) has accorded any proposal for creation of new tiger reserves in Tamil Nadu, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): Forest Survey of India (FSI), Dehradun, an organization under the Ministry of Environment, Forest and Climate Change, carries out the assessment of forest and tree cover of the country biennially and the findings are published in the India State of Forest Report (ISFR). The forest cover assessment is a wall-to-wall mapping exercise based on remote sensing supported by intensive ground verification and field data from the National Forest Inventory.

As per ISFR 2023, the forest cover of the country is 7,15,342.61 square kilometer which is 21.76% of the total geographical area of the country. In the last ten years, the forest cover of the country has increased from 6,98,712.36 square kilometer to 7,15,342.61 square kilometer. Thus there has been an increase of 16,630.25 square kilometer in the forest cover of the country between ISFR 2013 and ISFR 2023. The State/UT wise details of the forest cover during last ten years are given in the enclosed **Statement-I**.

The protection, conservation and management of forest is primarily the responsibility of the State Governments/Union Territory Administrations. There are legal frameworks for the protection and management of forest of the country which include, the Indian Forest Act, 1927; the Van (Sanrakshan Evam

Samvardhan) Adhiniyam, 1980; the Wildlife (Protection) Act, 1972 and the State Forest Acts and Rules. Further, the Ministry of Environment, Forest and Climate Change issues advisories to State Governments/UT Administrations to protect forest and trees.

The Ministry provides technical and financial support to the States /UTs for protection, conservation and management of the forests in the country. The funds provided under the various schemes support the efforts of States and Union Territories to enhance forest and tree cover through ecological restoration measures such as afforestation within and outside forest areas, forest landscape restoration, habitat improvement, soil and water conservation, protection activities, and other related interventions.

This includes funds from the Central Government under various schemes and programmes such as National Mission for a Green India (GIM), Forest Fire Prevention and Management Scheme (FPM), Nagar Van Yojana (NVY), Integrated Development of Wildlife Habitats, and Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI). The state-wise funds released by the Central Government under above schemes during the last five years are given in the enclosed **Statement-II**.

Further, a plantation campaign “एक पेड़ माँ के नाम #Plant4Mother” has been launched on the occasion of World Environment Day 2024 and in the current year also to undertake plantation activities across the country. This campaign follows the “Whole of Government” and “Whole of Society” approach with participation of all stakeholders for increasing the green cover in the country. The

campaign has contributed large scale plantation aiding the enhancement of green cover in the country.

(b) to (d): The proposals received from the State Governments have been considered as per provisions of the Section 38V of the Wild Life (Protection) Act, 1972. The National Tiger Conservation Authority under the Ministry of Environment, Forest and Climate Change has given in-principle approval to Sunabeda and Debrigarh Wildlife Sanctuaries in the State of Odisha; Kaimur Wildlife Sanctuary in the State of Bihar; Kumbhalgarh Wildlife Sanctuary in the State of Rajasthan; Malai Mahadeshwara Hills Wildlife Sanctuary in the State of Karnataka, and Dibang Wildlife Sanctuary in the State of Arunachal Pradesh for notification as a Tiger Reserve.

No such proposal has been received from the State Government of Tamil Nadu.

STATEMENT-I

State/UT wise details of decadal change in Forest Cover between 2013 and 2023 as per ISFR 2023

(In square kilometer)

Sl.No.	State/UT	Forest Cover (2013)	Forest Cover (2023)	Decadal Change in Forest Cover between 2013 & 2023
1	Andhra Pradesh	26,043.53	30,084.96	4,041.43
2	Arunachal Pradesh	66,966.09	65,881.57	-1,084.52
3	Assam	27,564.90	28,313.55	748.65
4	Bihar	7,283.55	7,532.45	248.90
5	Chhattisgarh	55,606.96	55,811.75	204.79
6	Delhi	180.32	195.28	14.96
7	Goa	2,219.00	2,265.72	46.72
8	Gujarat	14,507.77	15,016.64	508.87
9	Haryana	1,583.38	1,614.26	30.88

10	Himachal Pradesh	14,683.00	15,580.35	897.35
11	Jharkhand	23,815.38	23,765.78	-49.60
12	Karnataka	36,170.68	39,254.27	3,083.59
13	Kerala	18,383.95	22,059.36	3,675.41
14	Madhya Pradesh	77,522.00	77,073.44	-448.56
15	Maharashtra	50,632.00	50,858.53	226.53
16	Manipur	16,961.16	16,585.46	-375.70
17	Meghalaya	17,241.48	16,966.84	-274.64
18	Mizoram	18,978.16	17,990.46	-987.70
19	Nagaland	13,017.35	12,222.47	-794.88
20	Odisha	50,544.71	52,433.56	1,888.85
21	Punjab	1,790.78	1,846.09	55.31
22	Rajasthan	16,086.00	16,548.21	462.21
23	Sikkim	3,358.00	3,358.40	0.40
24	Tamil Nadu	24,245.21	26,450.22	2,205.01
25	Telangana	19,956.62	21,179.04	1,222.42
26	Tripura	7,948.65	7,584.77	-363.88
27	Uttar Pradesh	14,359.72	15,045.80	686.08
28	Uttarakhand	24,508.00	24,303.83	-204.17
29	West Bengal	1,7101.98	16,832.33	-269.65
30	A&N Islands	6,711.00	6,732.92	21.92
31	Chandigarh	17.26	25.00	7.74
32	Dadra & Nagar Haveli and Daman & Diu	219.96	225.62	5.66
33	Jammu & Kashmir	20,948.27	21,346.39	398.12
34	Ladakh	1,478.00	2,285.92	807.92
35	Lakshadweep	27.02	27.06	0.04
36	Puducherry	50.52	44.31	-6.21
	Grand Total	6,98,712.36	7,15,342.61	16,630.25

STATEMENT-II

**State-wise details of funds released under the Green India Mission
during the last five years (2020-21 to 2024-25)**

(Rs. In Crores)

Sl. No.	States	Total Funds released
1	Andhra Pradesh	2.02
2	Arunachal Pradesh	34.71
3	Chhattisgarh	7.88
4	Haryana	47.73
5	Himachal Pradesh	17.09
6	Jammu & Kashmir	36.72
7	Karnataka	17.05
8	Kerala	-
9	Madhya Pradesh	68.44
10	Maharashtra	-
11	Manipur	31.03
12	Mizoram	90.25
13	Odisha	64.82
14	Punjab	11.44
15	Sikkim	36.28
16	Uttarakhand	147.38
17	West Bengal	1.52
18	Uttar Pradesh	5.43
	Total	619.79

**Details of fund released to State/UT's under Centrally Sponsored
Forest Fire Prevention & Management Scheme (FPM) during the
year 2020-21 to 2024-25**

(Rs in Lakh)

S. No.	States/UTs	Funds released
1	Andhra Pradesh	289.41
2	Arunachal Pradesh	672.13

3	Assam	0
4	Bihar	416.41
5	Chhattisgarh	292.45
6	Gujarat	616.84
7	Goa	76.175
8	Haryana	17.52
9	Himachal Pradesh	615.215
10	Jharkhand	466.23
11	Karnataka	633.67
12	Kerala	1264.16
13	Madhya Pradesh	2253.84
14	Maharashtra	1425.44
15	Manipur	708.83
16	Meghalaya	211.04
17	Mizoram	357.59
18	Nagaland	568.49
19	Odisha	1917.22
20	Punjab	47.52
21	Rajasthan	308.56
22	Sikkim	288.715
23	Tripura	252.725
24	Tamil Nadu	739.24
25	Telangana	369.56
26	Uttar Pradesh	340.84
27	Uttarakhand	971.2
28	West Bengal	211.56
29	A & N Islands	60
30	Chandigarh	55.69
31	D&N Haveli and Daman & Diu	0
32	Jammu & Kashmir	0
33	Lakshadweep	0
34	Delhi	0

35	Puducherry	43.4
36	Ladakh	0
	Grand Total	16491.67

**State/UT-wise details of funds released for the projects
under Nagar Van Yojana in last five years**

(Rs in crores)

S.No.	State/UT	Total funds released
1	Andaman & Nicobar	0.56
2	Andhra Pradesh	99.14
3	Arunachal Pradesh	0.80
4	Assam	1.70
5	Bihar	4.42
6	Chandigarh	0.13
7	Chhattisgarh	6.90
8	Goa	2.05
9	Gujarat	7.43
10	Haryana	4.49
11	Himachal Pradesh	4.86
12	Jammu & Kashmir	15.09
13	Jharkhand	18.11
14	Karnataka	22.15
15	Kerala	9.50
16	Madhya Pradesh	55.23
17	Maharashtra	5.09
18	Manipur	1.44
19	Meghalaya	2.43
20	Mizoram	21.72
21	Nagaland	21.97
22	Odisha	18.71
23	Punjab	5.94
24	Rajasthan	26.88
25	Sikkim	10.86

26	Tamil Nadu	12.23
27	Telangana	24.73
28	Tripura	5.05
29	Uttar Pradesh	29.13
30	Uttarakhand	2.90
31	West Bengal	2.77
	Total	444.43

**Details of funds released to State/ UT Government
under CSS-‘Development of Wildlife Habitats’ during last five years
(Rs in lakhs)**

S.No.	Name of States/UTs	Total funds released
1	A& N Islands	160.89
2	Andhra Pradesh	0
3	Arunachal Pradesh	2726.1
4	Assam	2008.7
5	Bihar	952.39
6	Chandigarh	63.27
7	Chhattisgarh	735.23
8	Goa	116.54
9	Gujarat	1333.16
10	Haryana	576.527
11	Himachal Pradesh	765.5
12	Jammu & Kashmir	224.178
13	Jharkhand	364.61
14	Karnataka	3516.77
15	Kerala	3082.196
16	Madhya Pradesh	2669.21
17	Maharashtra	1673.231
18	Manipur	816.56
19	Meghalaya	1427.17
20	Mizoram	1377.3

21	Nagaland	4124.06
22	Odisha	4502.02
23	Rajasthan	1403.56
24	Sikkim	1180.45
25	Tamil Nadu	1893.41
26	Telangana	36.59
27	Uttar Pradesh	1433.23
28	Uttarakhand	2031.874
29	West Bengal	2237.64
30	Puducherry	5.22
31	Lakshadweep	1536.66
32	Delhi	0
33	Tripura	786.21
34	Ladakh UT	316.29
	Grand Total	46317.87

**State/UT Wise details of funds released
under MISHTI since inception in 2023-24
(Rs in Crore)**

S. No	State/UT	Total funds released as 1st instalment
1	Gujarat	6.20
2	West Bengal	3.74
3	Kerala	0.666
4	Puducherry	1.94
5	Andhra Pradesh	4.709
6	Odisha	0.7027
Total		17.9617

ALLOCATION OF FUNDS UNDER RUSA TO ERNAKULUM**3462. SHRI HIBI EDEN:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has allocated funds to educational institutions in Ernakulum district under Rashtriya Uchchatar Shiksha Abhiyan (RUSA) during the last five years;
- (b) if so, the details thereof along with the amount and name of institutions;
- (c) whether the Government has any plan to increase the allocation of funds for above district under RUSA;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has taken any steps to ensure effective utilization of funds under RUSA in Ernakulum district;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) and (b): The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USA) for the period 2023-24 to 2025-26 with an outlay of Rs. 12926.10 crore including the committed liabilities of the earlier phase of RUSA, to cater to the needs of educationally unserved/ underserved

areas. All the 615 units under PM-USHA have been approved in various States /UTs with a total amount of Rs. 8178.71 Crore under various components.

Under PM-USHA, M. E. S College, Marampally, North Vazhakulam, Aluva and St. Paul's College, Kalamasserry have been approved in Ernakulam district of Kerala under the component of Grants to Strengthen Colleges for a total amount of Rs. 5 crore each.

(c) and (d): The proposals submitted by the State of Kerala on the PM-USHA Portal under various components were examined and placed before the Project Approval Board (PAB) for its consideration and approval. The PAB approved 18 units in Kerala including two projects in Ernakulum for a total amount of Rs. 409.00 crore under various components of the scheme.

(e) to (g): Education being in the Concurrent List, enhancing the quality of education is the responsibility of both the Central and State Governments. The Central Government regularly monitors the implementation of the projects approved under the scheme through periodic review meetings with the State Governments, with the objective of expediting the pace of expenditure under the scheme.

COMPLAINTS OF "GHOST CENTRES"

3463. ADV. PRIYA SAROJ:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the total number of active skill training centres under the Skill Development Scheme of the Government in Uttar Pradesh;

- (b) whether these centres have adequate infrastructure, trainers, equipment and internet facilities;
- (c) the average dropout and completion rate in rural training centres;
- (d) whether the Government has received complaints of “ghost centres” or non-functional centres, if so, the list of such training centres in Uttar Pradesh; and
- (e) the action taken by the Government against the agencies and officials involved in such malpractices?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Under the Government of India’s Skill India Mission (SIM) , Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including state of Uttar Pradesh. SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Details of candidates trained and certified under various schemes of MSDE in India and state of Uttar Pradesh are as under:

Scheme(s)	Pan India		Uttar Pradesh	
	Trained	Certified	Trained	Certified
PMKVY	1,64,07,263		25,06,438	

(Since 2015-16 up to 30th June 2025)		1,29,21,524		19,90,257
JSS Scheme (Since 2018-19 up to 30th June 2025)	31,38,518	30,96,367	5,75,064	5,71,026
NAPS (Since 2018-19 up to 30th June 2025)	40,81,154	6,76,634	3,03,818	49,121
CTS (ITIs) (Session 2018 to Session 2024) *	92,66,381 (enrolled)	55,86,435	21,61,826 (enrolled)	11,75,305

* enrolled up to 2024 and certified up to 2023

Training centres under various schemes of MSDE are set up or engaged on need basis. The details of training centres set up or engaged (as on 30.06.2025) under various schemes of MSDE in India and Uttar Pradesh are as under:

	PMKVY 4.0 Centres (STT +SP)*	JSS Centres	NAPS Establishments	Industrial Training Institutes (ITIs)
Pan India	12,838	289	51,985	14,615
Uttar Pradesh	2,588	47	6,759	3,258

* Short-Term Training (STT) and Special Projects (SP)

MSDE has prepared guidelines for Accreditation & Affiliation and Continuous Monitoring of Training Centres. The Accreditation and Affiliation (A&A) of Training Centre is a Quality Assurance process, under which Training Centres are evaluated against pre-defined parameters to ensure standardization of training infrastructure. The Accreditation Standards is a combination of Infrastructure, training, health and safety related parameters. Physical inspections are conducted at the centres to verify compliance with these criteria.

Only centres who meet the required standards are allowed to impart the training under PMKVY.

Further, training under the scheme of JSS is provided by Non-Government Organisations (NGOs), in their infrastructure located close to doorsteps of the target group. One time non-recurring grants-in-aid of rupees 20 lakh is provided at the time of sanction of new JSS for procurement of tools & equipment and other office infrastructure. Further, MSDE has upgraded the tools and equipment of 100 JSSs to establish them as model JSSs. ITIs have their permanent infrastructure with required equipment for respective trades, to impart practical training. Under NAPS, apprenticeship training is given in industrial establishments itself.

(d) and (e): To ensure the monitoring of agencies/institutes engaged in imparting the skill training, the following measures have been taken by MSDE:

PMKVY

- Under PMKVY 4.0, apart from accreditation and affiliation, the life cycle of training is monitored through Skill India Digital Hub portal. Aadhaar-based enrolment and the Aadhaar-enabled biometric attendance system (AEBAS) prevent fraudulent activities, fake enrollments and track candidate attendance. There is also provision of a payment tranche linked with AEBAS attendance to discourage any malpractice of fake enrolments. Additionally, training centres are being monitored effectively through various methodologies such as self-audit reporting, call validation,

surprise visits, etc. Further, there is provision of imposing penalties for non-compliant centres like blacklisting, suspension, target revocation etc.

NAPS

- Under NAPS, a National Steering Committee (NSC) and a Scheme Monitoring and Review Committee (SMRC) have been established at the central level to monitor the scheme. Similarly, State Implementation Review Committees (SIRCs) have been constituted at State/UT level.
- Scheme is also monitored through the State Apprenticeship Advisor (SAAs) and Assistant Apprenticeship Advisor (AAAs) in every district besides utilizing Regional Directorates of Skill Development and Entrepreneurship (RDSDEs) and National Skill Development Corporation (NSDC) for this purpose. The Apprenticeship portal acts as the central hub for scheme monitoring, capturing all essential credentials of the candidates and establishments.

JSS

- MSDE monitors the implementation of the Scheme through periodic review meetings and field visits. The scheme implementation is also monitored through Skill India Digital Hub (SIDH) portal.
- At State level, the monitoring and supervision of the JSSs is done by the RDSDEs. The RDSDE officials periodically visit and inspect the JSS under their jurisdiction for effective monitoring.
- At the JSS Level, a 16-member committee known as Board of Management (BoM) has been established in each JSS. The BoM of the JSS periodically reviews the programmes implemented by the JSS. The

BoM members visit the skill training centres periodically and place their observations in the BoM meeting for taking corrective measures for improving the functioning of JSS.

- Out of five JSSs have been delinked from the scheme of Jan Shikshan Sansthan since 2022-23, one JSS was from Azamgarh, Uttar Pradesh.

DGT

- ITIs operate under the administrative and financial control of the respective State Directorates. These State Directorates play a crucial role in monitoring and managing the day-to-day functioning of the ITIs.
- To further strengthen the monitoring framework, Directorate General of Training (DGT) under the aegis of MSDE has introduced a data-driven grading methodology for ITIs. This grading system evaluates the performance of ITIs based on a comprehensive set of parameters, such as admissions, examinations etc.

सेवा से सीखें अभियान

3464. श्री कंवर सिंह तंवर :

श्री आलोक शर्मा:

श्रीमती हिमाद्री सिंह:

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि :

- (क) 'सेवा से सीखें - करके सीखें' अभियान के उद्देश्य क्या हैं;
- (ख) उक्त अभियान के अंतर्गत अब तक कितनी प्रगति हुई है;
- (ग) देश भर में जन औषधि केंद्रों पर कार्यरत युवा स्वयंसेवकों की संख्या कितनी है;

(घ) क्या सरकार के पास जेनेरिक दवाओं के प्रति जागरूकता बढ़ाने और जन स्वास्थ्य साक्षरता को बढ़ावा देने की कोई योजना है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख): माई भारत के तहत "सेवा से सीखें –करके सीखें" अभियान का उद्देश्य युवाओं को व्यावहारिक शिक्षा के माध्यम से जन सेवा से जोड़ना है। यह युवाओं को लोक सेवा संस्थानों की सहायता करने के लिए सशक्त बनाता है। स्वास्थ्य के क्षेत्र चलाई गई गतिविधियाँ इस प्रकार हैं:

- रोगियों को स्वास्थ्य सेवाओं का उपयोग करने में सहायता करना,
- ओपीडी संचालन में सहायता करना,
- 'क्या मैं आपकी मदद कर सकता/सकती हूँ' डेस्क का प्रबंधन करना,
- स्वास्थ्य बीमा संबंधी कागजी कार्यों में सहायता करना,
- आभा ऐप में पंजीकरण करने में सहायता करना,
- अन्य कार्यों के साथ-साथ, डेटा प्रविष्टि और रिकॉर्ड प्रबंधन।

यह स्वास्थ्य-केंद्रित एक्सपीरिएंशियल लर्निंग प्रोग्राम (ईएलपी) 17 सितंबर 2024 को आरंभ हुआ और अब तक (17 सितंबर 2024 से 31 मई 2025 तक) 551 ईएलपी आयोजित किए जा चुके हैं और वर्तमान में 95 अन्य ईएलपी चल रहे हैं, जिनमें कुल 6,444 प्रतिभागियों ने हिस्सा लिया है।

(ग): जुलाई 2025 तक भारत भर में जन औषधि केंद्रों पर ईएलपी में 2,405 युवा स्वयंसेवकों ने भाग लिया है।

(घ) और (ङ): जेनेरिक दवाओं के बारे में जागरूकता बढ़ाने और जन स्वास्थ्य साक्षरता में सुधार लाने के लिए जन औषधि केंद्रों पर ईएलपी के माध्यम से युवा स्वयंसेवकों को जोड़ा जा रहा है। इसका लक्ष्य फार्मसी छात्रों को शामिल करके इस पहल का विस्तार टियर 2 और टियर 3 शहरों तक करके

स्थानीय समुदायों में स्वास्थ्य जागरूकता फैलाने के लिए सहकर्मी-से-सहकर्मी संपर्क का उपयोग करना है।

एक व्यापक प्रयास के रूप में प्रधानमंत्री भारतीय जन औषधि परियोजना के माध्यम से जेनेरिक दवाओं को बढ़ावा दिया जा रहा है, जिसके तहत देश भर के जन औषधि केंद्रों में किफायती जेनेरिक दवाएं उपलब्ध कराई जा रही हैं। विभिन्न आउटरीच गतिविधियों, मीडिया अभियानों और 7 मार्च को जन औषधि दिवस के आयोजन के माध्यम से जागरूकता बढ़ाई जा रही है।

सरकारी स्कीमों के अंतर्गत केन्द्रीय अस्पतालों और डॉक्टरों को जेनेरिक नामों से दवाइयां लिखने की सलाह दी गई है और राज्यों को भी जन स्वास्थ्य सेवाओं में इसका पालन करने के लिए प्रोत्साहित किया जा रहा है।

पीएमकेवीवाई के अंतर्गत प्रशिक्षित और नियोजित युवा

3465. श्री उम्मेदा राम बेनीवाल:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) के अंतर्गत राज्य/संघ राज्यक्षेत्र-वार कितने युवाओं को प्रशिक्षण प्रदान किया गया है;
- (ख) उक्त योजना के अंतर्गत, विशेषकर बाड़मेर, जैसलमेर और बालोतरा जिलों में संचालित प्रशिक्षण केंद्रों से कितने लाभार्थियों को प्रमाण पत्र प्राप्त हुए हैं;
- (ग) इन जिलों में प्रशिक्षण प्राप्त करने के बाद कितने प्रतिशत युवाओं को रोजगार/स्वरोजगार प्राप्त हुआ है और कितने प्रतिशत प्रशिक्षित युवाओं को ऋण सुविधा प्राप्त हुई है;
- (घ) उपरोक्त जिलों में इन प्रशिक्षण केंद्रों के संचालन पर वर्ष-वार हुए व्यय का ब्यौरा क्या है;
- (ङ) क्या सरकार बालोतरा जिले के पचपदरा में निर्माणाधीन एचपीसीएल रिफाइनरी के निकट एक समर्पित कौशल विकास केंद्र स्थापित कर रही है;
- (च) यदि हाँ, तो इसकी वर्तमान स्थिति क्या है और इस संबंध में क्या समय-सीमा निर्धारित की गई है; और

(छ) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) देश भर के युवाओं को अल्पकालिक प्रशिक्षण (एसटीटी) प्रदान करने के माध्यम से कौशल विकास प्रशिक्षण प्रदान करने और पूर्व अधिगम की मान्यता (आरपीएल) के जरिए उनके कौशलीन्मयन और पुनर्कौशलीकरण के लिए वर्ष 2015 से अपनी प्रमुख योजना प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) कार्यान्वित कर रहा है।

दिनांक 30.06.2025 तक पीएमकेवीवाई के अंतर्गत प्रशिक्षित/उन्मुख उम्मीदवारों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): पीएमकेवीवाई के अंतर्गत, दिनांक 30.06.2025 तक बाड़मेर जिले में 28,319 और जैसलमेर जिले में 9954 अभ्यर्थियों को प्रमाणित किया जा चुका है। राजस्थान के बालोतरा जिले में पीएमकेवीवाई के अंतर्गत किसी भी अभ्यर्थी को प्रशिक्षित/प्रमाणित नहीं किया गया है।

(ग): पीएमकेवीवाई योजना के अंतर्गत, वित्त वर्ष 2015-16 से वित्त वर्ष 2021-22 तक लागू पीएमकेवीवाई योजना के पहले तीन संस्करणों, यानी पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0, में अल्पकालिक प्रशिक्षण (एसटीटी) घटक में नियोजनों पर नज़र रखी गई। पीएमकेवीवाई 4.0 के अंतर्गत, अपने प्रशिक्षित उम्मीदवारों को उनके विविध करियर पथ चुनने के लिए सशक्त बनाने और उन्हें इसके लिए उपयुक्त रूप से उन्मुख करने पर ध्यान केंद्रित किया गया है। इसके अलावा, स्किल इंडिया डिजिटल हब (सिद्ध) जैसे विभिन्न आईटी टूल्स में भी यह अवसर प्रदान किया जाता है।

पीएमकेवीवाई के पहले तीन संस्करणों के दौरान, बाड़मेर जिले में 4,586 उम्मीदवारों को एसटीटी में प्रशिक्षित किया गया, जिनमें से 43.5% (1,997) को नौकरी मिली, जबकि जैसलमेर

जिले में 3,299 उम्मीदवारों को एसटीटी में प्रशिक्षित किया गया, जिनमें से 64.7% (2,136) उम्मीदवारों को नौकरी मिली।

पीएमकेवीवाई योजना के अंतर्गत अभ्यर्थियों को ऋण सुविधा देने का कोई प्रावधान नहीं है।

(घ) से (छ): पीएमकेवीवाई 4.0 के अंतर्गत, जो 2022 से लागू योजना का नवीनतम संस्करण है, ऑनलाइन पोर्टल स्किल इंडिया डिजिटल हब के माध्यम से मान्यता और संबद्धता की प्रक्रिया के माध्यम से प्रशिक्षण केंद्रों को सूचीबद्ध करने के लिए मांग-आधारित दृष्टिकोण अपनाया गया है। इसके अंतर्गत, योजना के तहत प्रशिक्षण केंद्र की स्थापना और कामकाज के लिए अलग से कोई वित्तीय सहायता प्रदान नहीं की जाती है। इसके बजाय, प्रशिक्षण लागत का भुगतान योजना के दिशानिर्देशों और सामान्य मानदंडों के अनुसार किया जाता है।

विवरण

दिनांक 30.06.2025 तक पीएमकेवीवाई के तहत प्रशिक्षित/उन्मुख उम्मीदवारों का राज्य/संघ राज्य क्षेत्रवार विवरण निम्नानुसार है:

राज्य	प्रशिक्षित/उन्मुख उम्मीदवारों की संख्या
अंडमान व निकोबार द्वीप समूह	5,501
आंध्र प्रदेश	5,27,676
अरुणाचल प्रदेश	98,157
असम	8,39,371
बिहार	7,59,846
चंडीगढ़	28,009
छत्तीसगढ़	2,04,474
दिल्ली	5,26,790
गोवा	10,484
गुजरात	4,71,538
हरियाणा	7,62,041
हिमाचल प्रदेश	1,76,021
जम्मू और कश्मीर	4,29,204
झारखंड	3,14,048

कर्नाटक	6,05,147
केरल	2,74,550
लद्दाख	4,076
लक्षद्वीप	390
मध्य प्रदेश	12,13,250
महाराष्ट्र	13,31,385
मणिपुर	1,14,910
मेघालय	58,706
मिजोरम	44,147
नागालैंड	54,013
ओडिशा	6,02,124
पुदुचेरी	35,491
पंजाब	5,59,406
राजस्थान	14,06,943
सिक्किम	19,479
तमिलनाडु	8,85,134
तेलंगाना	4,64,107
दादरा और नगर हवेली और दमन और दीव	11,842
त्रिपुरा	1,59,920
उत्तर प्रदेश	25,06,438
उत्तराखंड	2,51,815
पश्चिम बंगाल	6,50,830
कुल	1,64,07,263

जंगल में आग की रोकथाम

3466. डॉ. राजीव भारद्वाज :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने विश्व बैंक की सहायता से 2017-18 के दौरान जंगल में आग के संबंध में कोई अध्ययन कराया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) जंगल में आग को रोकने और नियंत्रित करने के लिए अपनाई जा रही नई तकनीकों का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख): इस मंत्रालय ने विश्व बैंक के सहयोग से वनाग्नि की स्थिति के विश्लेषण के संबंध में अध्ययन किया और वर्ष 2018 में "भारत में वनाग्नि प्रबंधन का सुदृढीकरण" शीर्षक से एक अध्ययन रिपोर्ट जारी की। इस रिपोर्ट में भारत में वनाग्नि के पैटर्न और प्रवृत्तियों के विश्लेषण तथा राष्ट्रीय, राज्य और स्थानीय स्तरों पर वनाग्नि की रोकथाम और प्रबंधन संबंधी नीतियों का उल्लेख है। इस रिपोर्ट में पांच व्यापक विषयों (नीति, संस्थान एवं क्षमता, सामुदायिक सहभागिता, प्रौद्योगिकी तथा आंकड़े एवं सूचना) पर की गई विस्तृत संस्तुतियां तथा इस मंत्रालय द्वारा भारत में 'राष्ट्रीय वनाग्नि कार्य योजना' तैयार करने हेतु महत्वपूर्ण जानकारी प्रदान की गई है।

(ग): इस मंत्रालय ने 'राष्ट्रीय वनाग्नि कार्य योजना-2018' लागू की है, जिसमें वनाग्नि को रोकने और आग के खतरों के प्रति वनों की प्रतिरोधक क्षमता में सुधार करने के लिए व्यापक उपायों का प्रावधान किया गया है। राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन भी वनाग्नि की रोकथाम और प्रबंधन हेतु राज्य/संघ राज्य क्षेत्र-विशिष्ट उपाय करने हेतु राष्ट्रीय कार्य योजना के अनुरूप राज्य कार्य योजनाएं तैयार करते हैं।

भारतीय वन सर्वेक्षण (एफएसआई), देहरादून द्वारा मॉडरेट रेजोल्यूशन इमेजिंग स्पेक्ट्रो-रेडियोमीटर (एमओडीआईएस) और सुओमी नेशनल पोलर-ऑर्बिटिंग पार्टनरशिप विजिबल इंफ्रारेड इमेजिंग रेडियोमीटर स्यूट (एसएनपीपी-वीआईआईआरएस) सैटेलाइट-माउंटेड सेंसर का उपयोग करके देश में वनाग्नि की घटनाओं का पता लगाया जाता है।

यह मंत्रालय, भारतीय वन सर्वेक्षण (एफएसआई), देहरादून के माध्यम से वनाग्नि से निपटने के लिए पंजीकृत अभिदाताओं और राज्य वन विभाग के अधिकारियों को पूर्व-अग्नि अलर्ट (एक सप्ताह पहले), व्यापक वनाग्नि अलर्ट और निकटतम वास्तविक समय के वनाग्नि अलर्ट उपलब्ध कराता है।

इस मंत्रालय ने राष्ट्रीय आपदा प्रबंधन प्राधिकरण और राष्ट्रीय आपदा कार्रवाई बल के सहयोग से व्यापक वनाग्नियों से निपटने के लिए तीन दलों को प्रशिक्षित किया है, जिसमें 150 कार्मिक शामिल हैं। इन दलों को वनाग्नियों को नियंत्रित करने हेतु आवश्यकतानुसार तैनात किया जाता है।

यह मंत्रालय, केंद्रीय प्रायोजित वनाग्नि निवारण एवं प्रबंधन स्कीम तथा काम्पा (प्रतिपूरक वनीकरण निधि प्रबंधन एवं आयोजना प्राधिकरण) निधियों के तहत राज्यों और संघ राज्य क्षेत्रों को वनाग्नि से निपटने के लिए वित्तीय सहायता प्रदान करता है।

MONTHLY STIPEND FOR THE ATHLETES

3467. SHRI B. MANICKAM TAGORE:

SHRI SURESH KUMAR SHETKAR:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the funding source of the total budget allocated for providing Rs. 50,000 monthly assistance to 3,000 athletes and whether it is part of any existing scheme or a new initiative for the forthcoming 2036 Olympic games;
- (b) the eligibility criteria for athletes selected to receive the Rs. 50,000 monthly stipend under the said scheme;
- (c) whether junior, senior, and para-athletes all are included under this scheme;
- (d) the manner in which the Government ensure that financial assistance provided to athletes is used for training and development and whether there is any audit or monitoring mechanism in place;
- (e) the number of athletes receiving the monthly stipend, discipline-wise and whether any cap or quota for the specific sports and if so, the details thereof;

- (f) the steps being taken by the Government to identify and support the talented athletes from rural, tribal and economically weaker sections; and
- (g) whether there are any dedicated scholarships or mentorship programmes for athletes from disadvantaged areas?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The athletes under Target Olympic Podium Scheme (TOPS) in Core Group are eligible for monthly stipend of Rs. 50,000/- as Out of Pocket Allowance (OPA) and this scheme is funded through the National Sports Development Fund (NSDF).

(b): Athletes are inducted under TOPS Core category when they satisfy benchmark criteria which are decided by the Mission Olympic Cell and are derived from the performance of the medal winning athletes at prominent events such as Olympic Games, Asian Games, World Championship etc., at international level.

(c): All athletes inducted into TOPS Core category are eligible for the monthly stipend.

(d): The monthly stipend is provided to cover the sports related, day to day expenses of the athlete and no utilization certificate is sought for the stipend. Financial assistance under TOPS is also provided, in addition to the monthly OPA, for requirements related to training and participation in international competitions for which the athlete is required to submit utilization certificate in respect of the expenditure incurred.

(e): The monthly stipend is provided to the athlete as long as he / she is covered under the TOP Scheme and there is no cap or quota for specific sports under TOPS Scheme. The number of athletes receiving the monthly stipend are given in the enclosed **Statement-I** and **II**.

(f): The Ministry of Youth Affairs and Sports implements various schemes to identify and support the athletes, including those from rural, tribal and economically weaker sections such as:

- Khelo India - National Programme for Development of Sports;
- Assistance to National Sports Federations;
- National Sports Development Fund which also supports TOP scheme ; and
- Sports Authority of India related schemes.

Details are available in the public domain on the website of this Ministry and of Sports Authority of India.

Further, Khelo India Programme encourages children/youth from rural/tribal areas and weaker sections through the following:

- a) Khelo India Centres (1057 Notified) at the district level provide opportunity to be trained by a past champion athlete and aids preparation for participation in state/national level tournaments;
- b) Khelo India State Centre of Excellence (KISCE): Provides high quality coaching, sports science manpower, to nurture and support the athletes. Currently, 34 KISCEs are notified in 33 states/UTs;

- c) Khelo India Talent Identification and Development: Athletes are selected from various national championships, assessment camps etc. and 2808 such KIAs have been notified and are being trained in accredited academies notified for this purpose. Support per trainee per annum is ₹ 6,28,400/-.
- d) Khelo India Games: Acts as platform for athletes, including athletes from rural, tribal and economically weaker sections and 19 Editions of Khelo India Games have been conducted with the participation of more than 56,000 athletes so far.
- e) Sports for Women: Khelo India Women's League are conducted and a total of 1310 competitions have been organized for Women athletes in 29 disciplines with 138875 participants.
- (f) "Promotion of rural and indigenous/tribal games", sub component under the "Promotion of Inclusive through sports" component of Khelo India Scheme is specifically dedicated towards promotion of sports in rural and tribal areas.

Further, Sports Authority of India is operating SAI Training Centre (STC), Extension Centre of STC, National Sports Talent Contest (NSTC) (its Sub-Schemes - Regular Schools, IGMA & Akharas) across rural, tribal areas to identify talented sportspersons at grassroots levels.

Athletes are provided regular training on Residential and Non-Residential basis as per the approved norms of the Schemes. The details of SAI Centres in Rural, tribal and backward areas of the country are given in the enclosed **Statement-III**. In addition to above, Come & Play scheme is functional in various SAI Centres across the country for the benefit of local athletes.

(g): The Khelo India scheme provides comprehensive support to athletes, which includes scholarships, specialized training and coaching facilities, exposure to international competitions, and access to world-class training facilities. Under this scheme ₹6.28 lakhs per annum are given per Khelo India Athlete (which includes ₹10,000 per month out-of-pocket allowance for each KIA). 2808 Khelo India Athletes are being provided with this support under Khelo India Scheme.

STATEMENT-I

The number of athletes receiving the monthly stipend

Sl. No.	Sport Discipline	No. of Athletes
1.	Archery	10
2.	Athletics	3
3.	Badminton	7
4.	Boxing	2
5.	Shooting	18
6.	Table Tennis	2
7.	Weightlifting	1
8.	Wrestling	7

STATEMENT-II

The number of athletes receiving the monthly stipend

Sl. No.	Sports	No. of Athletes
1.	Para Archery	4
2.	Para Athletics	25
3.	Para Badminton	14
4.	Para Canoe	1
5.	Blind Judo	1
6.	Para Powerlifting	1
7.	Para Shooting	5
8.	Para Table Tennis	1

STATEMENT-III**SAI CENTRES IN THE RURAL/ TRIBAL / BACKWARD AREAS OF THE
COUNTRY**

Regions	STC Centre Name	State	Tribal/ Rural/ Other backward areas
Zirakpur	Bilaspur	Himachal Pradesh	Rural
	Badal	Punjab	Rural
	Mastunasahib	Punjab	Rural
Guwahati	Kokrajhar	Assam	Tribal
	Solalgaon	Assam	Rural
Imphal	Utlou	Manipur	Rural
	Aizawl (Lunglei & Thenzawl)	Mizoram	Tribal
	Dimapur	Nagaland	Tribal
Kolkata	Nicobar	Andaman & Nicobar	Tribal
	Port Blair	Andaman & Nicobar	Rural
	Hazaribagh	Jharkhand	Rural
	Sundargarh	Odisha	Rural
	Lebong	West Bengal	Rural
Lucknow	Saifai	Uttar Pradesh	Rural
LNCPE	Androth	Lakshadweep	Tribal
	Mayiladuthurai	Tamil Nadu	Rural
	Extension Centres of STCs		
Gandhinagar	LBS Govt. Degree College, Kotputli	Rajasthan	Rural
Gandhinagar	Sri Kalyan Singh Rajkiya Sr.Sec. School, Jaipur	Rajasthan	Rural
Gandhinagar	Jawahar Navodaya Vidyala, Paota Jaipur	Rajasthan	Rural
Chandigarh	Govt. Sr.Sec. School, Dhawal, Mandi	Himachal Pradesh	Rural
Lucknow	Gurukul Archery Academy, Tikri, Meerut	Uttar Pradesh	Rural

Regions	STC Centre Name	State	Tribal/ Rural/ Other backward areas
Kolkata	Ramakrishna Mission, Raygada	Odisha	Tribal
Guwahati	Dakha Devi Rasiwasia College, Chabua	Assam	Rural
	Regular Schools of NSTC		
Imphal	Sainik School, Imphal	Manipur	Rural
Gandhinagar	Sri Gurunanak Khalsa School, Shriganganagar	Rajasthan	Rural
	IGMAs		
Zirakpur	International Fateh Academy, Jandiala, Guru, Amritsar	Punjab	Rural
Imphal	The Sofia English School, Wangmataba, Thoubal	Manipur	Rural
Imphal	Panthoibi Thang -Ta & Jagoi Sindam Shanglen	Manipur	Rural
LNCPE	Vyasa Vidya Peetham Kallekkad, Palakkad Distt.	Kerala	Rural
LNCPE	Sri Vivekananda Vidyalayam, Kandha Podikara, Ambur	Tamilnadu	Rural
Guwahati	Martial Authority of Assam Tengapara, Kokrajhar	Assam	Tribal
	Adopted Akharas		
Gandhinagar	Luv Kush Akhara, Bhilwara	Rajasthan	Rural
Gandhinagar	Rajkiya Sardar Hr. Sec. School Kotputli	Rajasthan	Rural
Gandhinagar	Rajkiya Balika Sec. School, Bansur, Alwar	Rajasthan	Rural
Gandhinagar	Govt. Sr. Sec. School, Bansur	Rajasthan	Rural

Regions	STC Centre Name	State	Tribal/ Rural/ Other backward areas
Gandhinagar	Govt. Adarsh Sr. School, Gunta, Shahpur	Rajasthan	Rural
Gandhinagar	Govt. Sr. Sec. School, Mardha, Kotputli	Rajasthan	Rural
Gandhinagar	Govt. Sr. Sec. School, Sunderpur, Kotputli	Rajasthan	Rural
Gandhinagar	Govt. Sr.Sec. School, Taskota, Kotputli	Rajasthan	Rural
Lucknow	Meghu Pehalwan Vyayamshala, Varanasi	Uttar Pradesh	Rural
Lucknow	Satayanarayan Singh Khel Vikas Sansthan, Mirzapur	Uttar Pradesh	Rural
Lucknow	Bachan Singh, Muzaffarnagar	Uttar Pradesh	Rural
Lucknow	Arya Vyayamshala, Chhaproli, Baghpat	Uttar Pradesh	Rural
Guwahati	Langhin Tinali Sports Asso., Langhin, Anglong	Assam	Rural
Mumbai	Jai Shivray Education Society, Kolhapur	Maharashtra	Rural
Mumbai	Jog Maharaj Vyayamshala, Pune.	Maharashtra	Rural
Mumbai	Kishanveer Akhara, Bhuij, Satara	Maharashtra	Rural
Mumbai	MN Deshmukh Arts Science College, Ahemadnagar	Maharashtra	Rural
Mumbai	L.T Rangnath Markad Krida & Yuvak Mandal, Pune	Maharashtra	Rural
Mumbai	Veer Hanuman Kala Krida, Sangli	Maharashtra	Rural

Regions	STC Centre Name	State	Tribal/ Rural/ Other backward areas
Mumbai	Vishwatmak Jangli Maharaj Wrestling Centre, Ahamadnagar	Maharashtra	Rural
Sonepat	Bhumanand Akahara	Delhi	Rural
Sonepat	Arya Samaj Mandir	Delhi	Rural
Sonepat	Shahed Bhagat Singh AksharaMirchpur	Haryana	Rural
Sonepat	Ch. Bharat Singh Akhara	Haryana	Rural
Sonepat	Lala Diwan Chand	Haryana	Rural
Kolkata	Gurukul Ashram, Amsena, Nuapada	Odisha	Backward area

SDS UNDER PRADHAN MANTRI JANJATIYA UNNAT GRAM ABHIYAN

3468. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI CHINTAMANI MAHARAJ:

SHRI BHOJRAJ NAG:

SHRI MUKESH RAJPUT:

SHRI P. P. CHAUDHARY:

SHRIMATI HIMADRI SINGH:

DR. RAJESH MISHRA:

SHRI CHHATRAPAL SINGH GANGWAR:

SHRI GODAM NAGESH:

SHRI NABA CHARAN MAJHI:

SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **TOURISM** be pleased to state:

- (a) the current status of the Swadesh Darshan Scheme as part of the Pradhan Mantri Janjatiya Unnat Gram Abhiyan, including its objectives and implementation progress;
- (b) the details of the total number of homestays constructed/renovated under the scheme, State/UT-wise including district-wise in Shahdol, Sidhi, Pali and Kandhmal Lok Sabha Constituencies;
- (c) the details of the number of domestic and international tourists availed of these homestay facilities across the country including the said constituencies since the inception of the scheme;
- (d) whether any homestays have been developed in tribal-dominated regions of Andhra Pradesh, such as Alluri Sitarama Raju or Parvathipuram Manyam districts; and
- (e) if so, the details thereof along with the tourist footfall recorded, district-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): With the aim to promote tourism in tribal areas, the Ministry of Tourism has issued guidelines along with template for formulation of proposals by State Governments and UT Administrations for 'Development of Homestays in Tribal Areas' under Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PM-JUGA).

The objective of the initiative is to develop homestays in tribal areas to promote responsible tourism and enhance livelihood opportunities for tribal

communities. The guidelines also focus on technical upskilling and training of the Homestay owners.

No funds has been released under the scheme so far.

INSTALLATION OF FGD SYSTEMS

3469. SHRI MANISH JAISWAL:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

SHRI MANISH TEWARI:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI B. MANICKAM TAGORE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has recently exempted a substantial number of coal-fired thermal power plants from the mandatory installation of Flue Gas Desulphurisation (FGD) systems;
- (b) if so, the details thereof along with the specific criteria and rationale used to determine these exemptions, including the reasons for adopting location-based emission norms instead of uniform national standards;
- (c) the details of exempted units along with the criteria and scientific basis for classifying units into Categories A, B, and C for the purpose of FGD requirements;
- (d) whether any health impact assessments or regional air quality modelling studies were conducted prior to issuing the exemption, particularly in areas downwind of major coal clusters, if so, the details thereof;

- (e) the details of the alternative pollution control technologies, emission limits, or monitoring protocols will be mandated in lieu of FGD installation to mitigate the environmental and public health impacts from such exempted plants;
- (f) Government plan to strike a balance between reducing air pollution and supporting the economic viability of thermal power plants, especially those exempted from FGD compliance; and
- (g) the status of implementation of the recommendations made by the Expert Committee on the issue of emission control in the thermal power plants?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (g): The Ministry of Environment, Forest and Climate Change (MoEFCC) notified emission standards for coal/lignite-fired Thermal Power Plants (TPPs) vide Notification dated 07.12.2015. The SO₂ emission standards prescribed vide Notification dated 07.12.2015 have been reviewed by the Central Government taking into consideration the various representations received regarding exemption or relaxation in timelines of these emission standards due to limited availability of technology providers, its techno-economic feasibility, negative impact of COVID-19 pandemic on supply chain, price escalation due to high demand and low supplies, low Sulphur dioxide concentration in ambient air and heavy burden on consumer due to increase in electricity prices etc.

Besides, several studies conducted by research institutions such as CSIR-National Environmental Engineering Research Institute (CSIR-NEERI) [report titled as *“Analysis of Historical Ambient Air Quality Data along with Emission from coal-based Thermal Power Plants for Developing a Decision Support System”*], Indian Institute of Technology (IIT) Delhi [report titled as *“Study to survey ambient atmospheric SO₂ concentrations in different category of cities based on their vicinity to thermal power plants (TPPs)”*], National Institute of Advanced Studies (NIAS) [report titled as *“Economic, Environmental, and Climate Impacts of Flue Gas Desulphurisation (FGD) in Thermal Power Plants in India”*], regarding effectiveness and rationale behind these standards and its role in overall ambient air pollution of the region, were also considered to evaluate the need of universal applicability and enforcement of these standards. Apart from these studies, Central Pollution Control Board (CPCB) had also conducted a simulation modelling of emission from source of Thermal Power Plant for different scenarios/matrix through Indian Institute of Tropical Meteorology (IITM), Pune.

After detailed review of the matter, the Ministry has issued Notification vide G.S.R. 465 (E) dated 11.07.2025 regarding the applicability of SO₂ emission standards notified vide Notification dated 07.12.2015. Accordingly, the applicability and timelines for compliance of SO₂ emission standards by TPPs are as follows:

Category	Applicability of SO ₂ emission standards	Time limit for compliance
Category A (Plants within 10 km radius of NCR or	Mandatory	31.12.2027

cities having million plus population)		
Category B (Plants within 10 km radius of non-attainment cities or critically polluted areas)	To be decided on a case to case basis by the Central Government based upon the recommendations of the Expert Appraisal Committee (Thermal Projects). In case any TPP is considered for non-applicability of SO₂ emission standards, such TPP shall ensure meeting stack height as per Notification no. G.S.R. 742 (E) dated 30.08.1990.	31.12.2028
Category C (Other than those included in Category A and B)	Not applicable subject to condition of meeting stack height as per Notification no. G.S.R. 742 (E) dated 30.08.1990.	31.12.2029

Out of 600 TPP units commissioned up to 30.11.2021 as per information available from Central Electricity Authority (CEA), 66 units are under Category 'A', 72 units are under Category 'B', and 462 units are under Category 'C'. The TPP units are categorized by the task force constituted by CPCB comprising of representatives from MoEFCC, Ministry of Power, CPCB and CEA, in compliance with the MoEFCC Notification G.S.R. 243(E) dated 31.03.2021.

The category-wise applicability of SO₂ emission standards in TPPs has been decided based on detailed scientific studies and analysis of ambient SO₂ concentrations across the country, including areas near TPPs. The decision taken by the Central Government while issuing Notification dated 11.07.2025 is

based on scientific approach, environmental sustainability and environmental benefits/loss in achieving SO₂ emission norms as well as techno-economic feasibility of implementing such control measures across all coal/lignite-based TPPs. This approach applies the precautionary principle for controlling and abating air pollution in densely populated and other air pollution-sensitive areas, while also considering to safeguard consumers from the heavy burden due to potential increases in electricity prices. This approach further demonstrates resource conservation by avoiding additional consumption of water, auxiliary power, and limestone; it also considers the increase in carbon footprint/CO₂ emissions resulting from the operation of deployed control measures, as well as the mining and transportation of limestone required for these measures.

TPPs are required to comply with the emission standards notified by MoEF&CC within the prescribed time limits, failing which environmental compensation shall be imposed on the non-compliant TPP units for operation beyond the prescribed time limit at prescribed rates. In all such cases where SO₂ emission standards are not being made applicable, TPPs shall ensure compliance of stack height criteria notified vide Notification number GSR 742 (E) dated the 30.08.1990 governing SO₂ emissions from TPPs to aid proper dispersion of pollutants and mitigate environmental impacts.

FINANCIAL ASSISTANCE FOR VETERAN ARTISTS SCHEME

3470. DR. BACHHAV SHOBHA DINESH:

SHRI IMRAN MASOOD:

SHRI M. K. RAGHAVAN:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details and the eligibility criteria for giving pension to veteran/elderly artists in the country who have gained recognition in fields such as art, music, dance, theatre etc.;
- (b) the number of proposals received by the Government under the Financial Assistance for Veteran Artists scheme during the last five years, State/UT-wise;
- (c) the number of applications received from Maharashtra and action taken thereon during the last five years along with the artists receiving financial assistance under the said scheme State/UT-wise including Saharanpur district of Uttar Pradesh and Kerala;
- (d) whether the Government has noticed significant delay in the disbursement of financial assistance under the said scheme and if so, the details and the reasons therefor;
- (e) the number of applications approved and rejected during the last five years along with the reasons of the rejection, State/UT-wise particularly in Maharashtra and Kerala;
- (f) whether the Government has received any proposals from any Member of Parliament from Maharashtra for the same, if so, the details thereof and the action taken by the Government thereon; and
- (g) the details of special efforts made by the Government to mitigate the hardships of the beneficiaries in earning their livelihood under the said scheme?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Ministry of Culture administers a scheme by the name of 'Scheme for Financial Assistance for Veteran Artists', under which financial assistance is provided to the eligible veteran artists. Assistance provided under the scheme is not any kind of pension to these artists. Following are the eligibility criteria for providing financial assistance under the scheme:

- i. The applicant artist should have contributed significantly in their specialized fields of arts, letters etc. in their active age or are still contributing;
- ii. The applicant artist should not be less than 60 years of age;
- iii. Annual income of the applicant must not exceed Rs. 72,000/-;
- iv. The applicant artist should be a recipient of artists pension of at least Rs. 500/- per month from the concerned State Government/UT Administration, or the artistic credentials of the applicant is verified and recommended by the concerned Zonal Cultural Centre (ZCC), Ministry of Culture.
- v. The applicant artist should not be getting financial assistance under any other scheme of the Ministry of Culture.

(b): The State-wise number of proposals received under the 'Scheme for Financial Assistance for Veteran Artists' during the last five years are given in the enclosed **Statement-I**.

(c): The number of proposals received from the State of Maharashtra and action taken thereon during last five years are as follows:

Year	Proposals			Numbers of Artists supported	Amount disbursed (in Lakh)
	Received	Approved	Rejected		
2020-21	238	187	51	206	106.62
2021-22	1451	547	904	448	190.49
2022-23	1158	268	890	740	273.49
2023-24	1469	68	1401	1239	795.97
2024-25	1188	Under Process		1392	541.19

The details of artists receiving financial assistance under the said scheme State/UT-wise including the State of Uttar Pradesh and Kerala during last five years are given in the enclosed **Statement-II**. The district-wise data of beneficiaries under the said scheme is not available in this Ministry.

(d): Release of financial assistance to the selected artists under the said scheme depends on submission of certain mandatory documents such as, Digital Life Certificate (DLC) once in a year, annual income certificate once in every five years, documents showing receipt of artist pension, if any, from the concerned State Government/UT Administration. Once the requisite mandatory documents are received from the selected artists, which is a continuous process throughout the year, all efforts are made to disburse the financial assistance expeditiously.

(e): The number of applications approved and rejected under the scheme received from all the States/UTs including Maharashtra and Kerala during the last five years are given in the enclosed **Statement-III**. Applications found incomplete due to non-submission of recommendations of Art & Culture

Department of State Government/UT administration or ZCC under this Ministry and lack of artistic credentials are rejected.

(f): Yes sir, this Ministry has received 35 proposals from the Members of Parliament of Maharashtra during last three years. The following are the details of the action taken thereon:

S. No	Action taken	Number of Proposals
1.	Proposals rejected in the initial scrutiny	5
2.	Proposals already recommended by the Expert Committee	5
3.	Proposals not recommended by the Expert Committee	3
4.	Fresh proposals as informed through the Members of Parliament have not been received yet	13
5.	Proposals to be placed before the upcoming Expert Committee Meeting	9
Total		35

(g): To mitigate the hardships faced by the beneficiaries selected under the scheme, the following efforts have been made by this Ministry in the recent years:

- (i) The quantum of financial assistance under the scheme has been enhanced from Rs. 4000/- per month to Rs. 6000/- per month w.e.f. June, 2022;
- (ii) The requirement of submitting income certificate every year has now been done away with and instead it is now required to be submitted once in five years;
- (iii) Earlier, the applicant artist applying under the scheme should have been mandatorily be a recipient of artists pension of atleast Rs. 500/- per month

from the concerned State Government/UT Administration. This condition has been relaxed and now also provides for verification and recommendation of the artistic credentials by the concerned Zonal Cultural Centre (ZCC), Ministry of Culture in case the applicant is not a recipient of artists pension from the State Govt./UT Administration;

- (iv) To ensure smooth and timely disbursement of financial assistance to the selected artists, an MoU has been signed with Canara Bank on 28.06.2023.

STATEMENT-I

State-wise number of proposals received under the 'Scheme for Financial Assistance for Veteran Artists' during the last five years

Sr. No.	State	Applications received in the year				
		2020-21	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	52	233	218	291	160
2	Assam	3	4	2	0	0
3	Bihar	0	0	36	0	0
4	Chhattisgarh	0	0	0	0	1
5	Delhi	0	1	0	3	0
6	Goa	0	0	0	507	74
7	Gujrat	0	0	0	0	1
8	Jammu & Kashmir	0	0	0	0	1
9	Jharkhand	0	0	1	0	1
10	Haryana	0	0	0	2	0
11	Himachal Pradesh	4	3	1	2	2

12	Karnataka	136	190	176	250	173
13	Kerala	22	28	79	14	6
14	Madhya Pradesh	3	2	2	2	10
15	Maharashtra	238	1451	1158	1469	1188
16	Manipur	12	0	3	1	0
17	Nagaland	1	198	0	0	3
18	Odisha	584	2698	2127	1136	927
19	Puducherry	0	0	0	1	0
20	Punjab	0	0	0	1	6
21	Rajasthan	2	5	1	1	28
22	Tripura	0	0	0	0	0
23	Tamil Nadu	66	31	23	15	36
24	Telangana	142	509	849	483	260
25	Uttar Pradesh	68	9	15	38	87
26	Uttarakhand	1	0	0	1	1
27	West Bengal	1269	54	26	53	25
TOTAL		2603	5416	4717	4270	2990

17	Rajasthan	0.07	2	1.23	2	0.71	2	1.36	2	2.52	2
18	Tamil Nadu	0.87	6	15.49	22	14.6	21	46.96	41	36.61	34
19	Telangana	53.2	86	217.29	342	268.16	489	274.94	293	207.07	309
20	Tripura	0.24	1	0.92	2	0.12	1	-	-	-	-
21	Uttar Pradesh	5.13	9	13.08	46	15.46	58	67.24	82	80.46	109
22	Uttarakhand	-	-	-	-	-	-	2.43	2	4.83	4
23	West Bengal	5.09	37	12.31	32	11.71	27	28.53	35	20.37	39
	Total	343.46	925	902.3	2051	1075.6	2655	2896.57	3811	2,609.77	4636
	disbursed through LIC	527.85	1075	639.87	978	783.58	996	0	0	0.00	0
	Grand Total	871.31	2000	1542.17	3029	1859.18	3651	2896.57	3811	2,609.77	4636

STATEMENT-III

Number of applications approved and rejected under the scheme received from all the States/UTs including Maharashtra and Kerala during the last five years

[illegible]

10	Himachal	0	0	1	3	0	3	0	1	2	0
11	Karnataka	49	296	114	22	3	187	23	153	21	229
12	Kerala	12	33	21	1	8	20	9	70	1	13
13	Madhya Pradesh	0	8	1	2	0	2	0	2	0	2
14	Maharashtra	128	759	187	51	547	904	268	890	68	1401
15	Manipur	0	28	12	0	0	0	0	3	0	1
16	Nagaland	0	859	1	0	0	198	0	0	0	0
17	Odisha	130	437	340	244	1260	1438	622	1505	32	1104
18	Puducherry	0	0	0	0	0	0	0	0	0	1
19	Punjab	1	6	0	0	0	0	0	0	1	0
20	Rajasthan	0	2	0	2	0	5	0	1	0	1
21	Tripura	1	0	0	0	0	0	0	0	0	0
22	Tamil Nadu	2	77	14	52	1	30	1	22	1	14
23	Telangana	53	475	116	26	306	203	193	656	15	468
24	Uttar Pradesh	0	16	65	3	1	8	0	15	22	16
25	Uttarakhand	0	0	0	1	0	0	0	0	1	0
26	West Bengal	0	2243	914	355	32	22	0	26	15	38
	TOTAL	411	5396	1821	782	2251	3165	1150	3567	355	3915

ESTABLISHMENT OF IIT IN COIMBATORE/MADURAI**3471. DR. GANAPATHY RAJKUMAR P.:****SHRI KRISHNA PRASAD TENNETI:****SHRI TAMILSELVAN THANGA:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has any plans to establish new IIT in Coimbatore or Madurai for the benefit of southern part of Tamil Nadu;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): At present there are 23 Indian Institute of Technology (IITs) established and functioning in the country. IIT Madras, an Institution of National Importance (INI) has already been established by the Central Government in the state of Tamil Nadu. Besides IIT, Madras, there are other premier technical institutes in the state such as National Institute of Technology (NIT), Tiruchirappalli and Indian Institute of Information Technology Design and Manufacturing Kancheepuram (IIITDM Kancheepuram). These esteemed institutes are known for their excellence in technical education, advanced research in both fundamental and applied domains, innovation, promotion of entrepreneurship, and consultancy services to industry.

The National Education Policy (NEP), 2020 focuses on strengthening the existing educational institutions by improving their basic structures, governance and resources. NEP 2020 also recommends establishment of Multi-disciplinary Education and Research Universities (MERU) as model public institutions to set the highest standards in education and research. IIT Madras is realizing the vision of NEP 2020 and is implementing flexible educational programmes, promoting holistic, multi-disciplinary education integrating science and engineering with management and social sciences. Further, IIT Madras has been actively collaborating with several state government departments and agencies in Tamil Nadu to support education, infrastructure development, environmental sustainability, health systems strengthening, and technological innovation. The institute has undertaken a wide range of projects spanning sectors such as education, transport, energy, water, urban development, and public health.

पूर्व एथलीटों के लिए अनुदान का आवंटन

3472. श्री बलवंत बसवंत वानखडे:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को इस बात की जानकारी है कि खेलो इंडिया केंद्रों (केआईसी) के अनुदान का 60 प्रतिशत पूर्व एथलीटों के पारिश्रमिक के रूप में आवंटित करने के बाद आवश्यक प्रशिक्षण, उपकरण और अवसंरचना के लिए सीमित राशि शेष बची है;
- (ख) यदि हाँ, तो वर्ष 2022-2025 के दौरान एथलीटों के मानदेय को छोड़कर उक्त केआईसी द्वारा प्राप्त औसत वार्षिक अनुदान का ब्यौरा क्या है;

(ग) क्या यह आकलन करने के लिए कोई स्वतंत्र मूल्यांकन किया गया है कि उक्त वित्तीय आवंटन परिचालन आवश्यकताओं के लिए पर्याप्त हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार केआईसी के लिए निधि के वर्तमान आवंटन की समीक्षा करने हेतु एक तंत्र तैयार करने की योजना बना रही है ताकि यह सुनिश्चित किया जा सके कि अवसंरचना के विकास, गुणवत्तापूर्ण कोचिंग तक पहुँच और जमीनी स्तर की भागीदारी से समझौता न हो; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क): जी, हाँ। खेलो इंडिया स्कीम के अंतर्गत, प्रत्येक खेलो इंडिया केंद्र (केआईसी) प्रति खेल विधा के लिए ₹5.00 लाख के आवर्ती वार्षिक अनुदान के लिए पात्र है। इसमें से, अधिकतम ₹3.00 लाख पूर्व चैंपियन एथलीटों (पीसीए), जिन्हें कोच के रूप में नियुक्त किया जाता है, के पारिश्रमिक के लिए निर्धारित हैं। शेष ₹2.00 लाख का उपयोग खेल उपकरण, उपभोग्य सामग्रियों, किटों और प्रतियोगिताओं या स्पर्धाओं में भागीदारी के लिए किया जाता है। इसके अतिरिक्त, अवसंरचना में वृद्धि, उपकरणों की खरीद, सीसीटीवी लगाने और प्रशिक्षण मैदानों के मामूली उन्नयन के लिए प्रति विधा ₹5.00 लाख का गैर-आवर्ती (एकमुश्त) अनुदान भी प्रदान किया जाता है।

(ख): वर्ष 2022-2025 की अवधि के दौरान पीसीए के मानदेय को छोड़कर, प्रत्येक खेल विधा के लिए केआईसी द्वारा प्राप्त औसत वार्षिक अनुदान लगभग ₹2.00 लाख है, जिसका उपयोग प्रशिक्षण, उपकरण, उपभोग्य सामग्रियों और स्पर्धा में भागीदारी के लिए किया जाता है।

(ग): खेलो इंडिया केंद्रों की परिचालन प्रभावशीलता का आकलन करने के लिए उनका समय-समय पर मूल्यांकन किया जाता है। ये मूल्यांकन, नामित खेलो इंडिया नोडल अधिकारियों द्वारा एक मानकीकृत मूल्यांकन प्रारूप का उपयोग करके किए जाते हैं, जिसमें निधि उपयोग, दिए गए प्रशिक्षण की गुणवत्ता,

एथलीटों की प्रगति, भागीदारी स्तर और केंद्र की समग्र कार्यक्षमता जैसे मानदंड शामिल होते हैं। ये मूल्यांकन इष्टतम कार्यान्वयन और निरंतर सुधार सुनिश्चित करने में मदद करते हैं।

(घ) और (ङ): सरकार खेलो इंडिया स्कीम के अंतर्गत, खेलो इंडिया केंद्रों (केआईसी) सहित, निधि आवंटन की नियमित समीक्षा करती है ताकि यह सुनिश्चित किया जा सके कि अवसंरचना का विकास, गुणवत्तापूर्ण कोचिंग तक पहुँच और जमीनी स्तर पर खेलों में भागीदारी से कोई समझौता न हो। केआईसी ज़िला स्तर पर खेल इकोसिस्टम को सुदृढ़ करने में महत्वपूर्ण भूमिका निभाते हैं और कोचिंग, उपकरण और संचालन के लिए वित्तीय सहायता प्राप्त करते हैं। निधि आवंटन राज्यों/संघ राज्य क्षेत्रों और पात्र संस्थाओं से प्राप्त प्रस्तावों के आधार पर एक पारदर्शी, माँग-संचालित प्रक्रिया के माध्यम से किया जाता है, जिसका मूल्यांकन व्यवहार्यता और संसाधन उपलब्धता के लिए किया जाता है। समय पर परियोजना निष्पादन की निगरानी की जाती है और लेखा परीक्षा और अनिवार्य उपयोग प्रमाणपत्रों के माध्यम से जवाबदेही सुनिश्चित की जाती है।

पर्यावरण-अनुकूल नवाचारों के लिए निधि

3473. श्री छोटेलाल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि कई उद्योग और स्टार्ट-अप पर्यावरण-अनुकूल नवाचार करना चाहते हैं, लेकिन उन्हें वित्तीय सहायता और तकनीकी संसाधनों की कमी का सामना करना पड़ रहा है; और

(ख) यदि हां, तो सरकार द्वारा पर्यावरण-अनुकूल नवाचारों और हरित प्रौद्योगिकियों को बढ़ावा देने के लिए अब तक क्या कदम उठाए गए हैं/उठाए जाने का प्रस्ताव है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने दिनांक 26 सितंबर 2024 को इको-मार्क नियम, 2024 अधिसूचित किए हैं, जिसके द्वारा इको-मार्क नियमों के संस्थागत कार्यवाही और क्रियान्वयन को सुदृढ़ करने के उद्देश्य से इको-मार्क स्कीम, 1991 को प्रतिस्थापित किया गया है।

इन नियमों का उद्देश्य पर्यावरण-अनुकूल उत्पादों की मांग को प्रोत्साहित करना तथा ऊर्जा की कम खपत, संसाधन दक्षता और चक्रीय अर्थव्यवस्था को बढ़ावा देना है। इन नियमों के तहत सटीक लेबलिंग सुनिश्चित करने और हरित उत्पादों पर भ्रामक सूचना को रोकने का प्रयास किया गया है।

इकोमार्क को मिशन 'लाइफ के अनुरूप किया गया है, जिससे व्यक्तियों को पर्यावरणीय जानकारी मिलती है और वे खरीदारी के विकल्प चुनने में सतर्कता अपनाते हैं, पुनर्चक्रण एवं पर्यावरणीय अनुकूल उत्पादों के उपयोग को बढ़ावा मिलता है, विनिर्माताओं को हरित उद्योग प्रक्रियाओं के अंगीकरण के लिए प्रोत्साहित किया जाता है, और इस प्रकार संधारणीय जीवनयापन में योगदान मिलता है।

इकोमार्क नियम स्वैच्छिक प्रकृति के हैं और इनका उद्देश्य पर्यावरण अनुकूल उत्पादों के उत्पादन के लिए निर्माताओं को प्रोत्साहित करना तथा हरित उद्योगों को बढ़ावा देना है।

उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी), वाणिज्य एवं उद्योग मंत्रालय ने देश में नवाचार एवं स्टार्टअप को संपोषित करने और स्टार्टअप पारि-प्रणाली में निवेश करने के लिए प्रोत्साहित करने हेतु एक सुदृढ़ पारिप्रणाली का निर्माण करने के उद्देश्य से दिनांक 16 जनवरी 2016 को स्टार्टअप इंडिया पहल शुरू की।

स्टार्टअप इंडिया पहल के तहत, सरकार विभिन्न उद्योगों और क्षेत्रों में स्टार्टअप पारिप्रणाली के विकास और वृद्धि के लिए निरंतर रूप से विभिन्न प्रयास करती है। प्रमुख स्कीमों नामतः 'फंड ऑफ फंड्स फोर स्टार्टअप्स (एफएफएस)', स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस) और 'क्रेडिट गारंटी स्कीम फोर स्टार्टअप्स (सीजीएसएस)' के तहत स्टार्टअप्स को उनके व्यवसाय चक्र के विभिन्न चरणों में सहायता प्रदान की जाती है। सरकार, राज्यों की स्टार्टअप रैंकिंग, राष्ट्रीय स्टार्टअप

पुरस्कार और नवाचार सप्ताह सहित आवधिक समारोह और कार्यक्रम भी क्रियान्वित करती है, जो स्टार्टअप पारिप्रणाली के समग्र विकास में महत्वपूर्ण भूमिका निभाते हैं। सरकार स्टार्टअप महाकुंभ के रूप में पारिप्रणाली आधारित पहलों के लिए प्रोत्साहन और सहायता प्रदान करती है, जो हितधारकों के लिए अपने नेटवर्क को बढ़ाने और सहयोग करने के लिए एक प्रगतिशील मंच के रूप में कार्य करती हैं तथा बाजार सुविधाओं में सुधार करने और स्टार्टअप्स को अपने व्यवसायों में वृद्धि करने और उसे बढ़ाने के लिए सरकारी खरीद सहायता को सुगम करने की पहल भी की गई है।

स्टार्टअप इंडिया पोर्टल और भास्कर जैसे डिजिटल प्लेटफॉर्म के माध्यम से संसाधनों तक आसान पहुंच और स्टार्टअप पारि-प्रणाली में सहयोग को सुगम बनाया गया है। इन उपायों को विनियामक सुधारों और अन्य पारिप्रणाली विकास संबंधी समारोहों और कार्यक्रमों द्वारा संपूरित किया जाता है।

दिनांक 31 जनवरी, 2025 तक की स्थिति के अनुसार स्टार्टअप इंडिया पहल के तहत सरकार के निरंतर प्रयासों के परिणामस्वरूप, विभिन्न उद्योगों और क्षेत्रों में डीपीआईआईटी द्वारा मान्यता प्राप्त स्टार्टअप संस्थाओं की संख्या बढ़कर 1,61,150 हो गई है। विशेष रूप से, दिनांक 31 जनवरी 2025 तक की स्थिति के अनुसार "हरित प्रौद्योगिकी" उद्योग में 3,362 संस्थाओं को स्टार्टअप के रूप में मान्यता दी गई है।

PROMOTION OF TOURIST DESTINATIONS IN TELANGANA

3474. SHRI ARVIND DHARMAPURI:

Will the Minister of **TOURISM** be pleased to state:

- (a) Whether the Government renovated any tourist destination in Telangana since 2020 and if so, the details thereof along with the funds utilised;
- (b) whether the Government is aware that majority of Telangana tourism is concentrated to Hyderabad;

(c) if so, the details of the steps taken/being taken by the Government to promote tourist destination of other districts in the State among domestic and international tourists; and

(d) whether the Government undertook any infrastructure development like road, waterway or airway to promote less known and remote tourist destinations in the State and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development and promotion of tourist destinations and tourism products including lesser known destinations is primarily undertaken by the respective State Government/ Union Territory (UT) Administration. However, the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan(SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' – a sub-scheme of Swadesh Darshan, 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies (ACA) for Tourism Infrastructure Development' schemes complements the efforts of tourism infrastructure development by extending financial assistance to the State Governments/UT Administrations/Central Agencies, subject to availability of funds, adherence to scheme guidelines and submission of Detailed Project Reports (DPRs) by the State Government etc. In addition, Government of India under its initiative for 'Special Assistance to States for Capital Investment (SASCI) has also

provided financial assistance to the States for development of tourism projects. The projects under the above mentioned schemes are sanctioned across the country including lesser known destinations of Telangana. Under these schemes, the Ministry does not sanction funds for building roads, waterways etc. However, components to provide last mile connectivity, jetty development, boats etc. are considered for sanctioning depending on the project requirement.

The Ministry of Tourism is closely working with Ministry of Civil Aviation for improving air connectivity to important tourist destinations and to lesser known / new destinations with high potential. It has co-ordinated with Ministry of Civil Aviation under their Regional Connectivity Scheme (RCS-Udan) and shares the Viability Gap Funding (VGF) amount for 53 tourist routes identified for this purpose. Hyderabad (Telangana) – Vidya Nagar (Karnataka) & Vidya Nagar (Karnataka) – Hyderabad (Telangana) route has been included in the Tourism RCS Routes.

Further, the State Government of Telangana has informed that it is taking a comprehensive, multi-pronged approach under its tourism policy 2025-2030 to promote tourist destinations in other districts beyond Hyderabad among both domestic and international tourists.

The Ministry of Tourism as part of its ongoing promotional activities regularly promotes various tourism destinations and products of the country including Telangana through social media, promotional website, events etc.

Details of sanctioned projects under the SD, SD2.0, CBDD, PRASHAD, ACA and SASCI schemes in the State of Telangana are given in the enclosed **Statement.**

STATEMENT

List of projects sanctioned in the State of Telangana under Ministry of Tourism Schemes:-

S. No.	Name of the Project	Circuit/ Sanction Year	Sanctioned Amount (₹ in crore)
Swadesh Darshan			
1	Development of Eco Tourism Circuit in Mahaboobnagar district	Eco Circuit 2015-16	91.62
2	Development of Mulugu-Laknavaram-Medavaram- Tadvai- Damaravi- Mallur- Bogatha Waterfalls	Tribal Circuit 2016-17	79.87
3	Development of Qutub Shahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	Heritage Circuit 2017-18	96.90
PRASHAD Scheme			
1	Development of Jogulamba Devi Temple, Alampur	2020-21	38.90
2	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple, Mulugu	2022-23	62.00
3	Development of Pilgrimage Infrastructure at Bhadrachalam, Bhadradi Kothagudem District	2022-23	41.38
4	Development of Basic Amenities at goddess Renuka Yellama Devasthanam	2024-25	4.22

Swadesh Darshan 2.0 (SD 2.0)			
1	Bhongir Fort Experiential Zone	2023-24	56.81
2	Eco tourism zone at Ananathgiri forest	2023-24	38.00
CBDD			
1	Digital Experience Centre at Bhuddhavanam in Nalgonda	2024-25	24.85
2	Development of Eco-Tourism Project at Nizam Sagar, Kmareddy	2024-25	9.98
Assistance to Central Agencies (ACA)			
1	Multimedia Laser Show with Water Screen and Musical Fountain at Sanjeevaiah Park, Hyderabad, Telangana	2021-22	50.00
2	Design, Supply, Installation, Testing & Commissioning of Digital Multimedia Technology and Lightings at Osmania Arts University, Hyderabad Telangana	2021-22	11.80
Special Assistance to States/Union Territories for Capital Investment (SASCI)			
1	Ramappa Region Sustainable Tourism Circuit in Ramappa	2024-25	73.74
2	Somasilla Wellness & Spiritual Retreat in Nallamala	2024-25	68.10

INCOME TAX OPERATIONS IN THE NORTHERN STATES

3475: SHRI GAURAV GOGOI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Income Tax Department has detected over 5,000 crore unaccounted income in Assam and other North-Eastern States since 2016;

- (b) the number of search and survey operations conducted in Assam during this period and the key sectors involved;
- (c) the number of these cases have resulted in prosecution, penalties or recovery of dues;
- (d) whether any person or Government contractor is under investigation in connection with these findings; and
- (e) the specific steps taken/to be taken by the Government to strengthen tax enforcement and curb financial irregularities in the region?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Investigation regarding detection of tax evasion and unaccounted income is an ongoing process and whenever any instances come to the notice of Income Tax Department (ITD), appropriate action including searches, surveys, assessment of income, levy & recovery of tax, imposition of penalty and launching of prosecution, is taken as per law, depending upon the facts and circumstances of each case.

(b): ITD conducts search & seizure and survey actions as per law in relevant cases, where any credible information is received about violation of provisions of the Income Tax Act, 1961 (Act). The premises of the persons searched under the provisions of the Act are usually spread across multiple states/geographies. Accordingly, these searches and the amount of unaccounted money seized

therein, cannot be attributed to any particular state(s). The persons covered in such actions are engaged in diversified businesses/professions across different sectors spread all over the country such as Real Estate, Manufacturing, Trading, Construction, Medical & Hospital, etc. Details with respect to search & seizure and survey actions conducted by the ITD in the country (including state of Assam) since 2016 are as follows:

Search & seizure actions

Financial Year	No. of Group search	Total seizure (In Rs. Crore)
2016-17	1152	1469.42
2017-18	582	992.52
2018-19	966	1567.07
2019-20	984	1289.47
2020-21	569	880.83
2021-22	686	1159.59
2022-23	741	1765.56
2023-24	1166	2555.05
2024-25	1437	2503.73
2025-26* (Upto June, 2025)	174	137.18

* - Figures are provisional

Survey actions:

Financial Year	No. of Surveys Conducted
2015-16	4428
2016-17	12520
2017-18	13547
2018-19	15401

2019-20	12720
2020-21	426
2021-22	1046
2022-23	1245
2023-24	737
2024-25	465
2025-26 (upto June,2025)*	17

*Figures are provisional

(c): On the basis of the evidence gathered during the search & seizure and survey actions carried out by the ITD and the subsequent investigation, tax assessments are finalized and a tax demand is raised. However, the income assessed and the tax thereupon get crystallized conclusively only when appeals, if any, preferred before CIT(A), ITAT, Hon'ble High Court and Hon'ble Supreme Court are decided. Further, the prosecution, penalties or recovery of dues under the Act are initiated, in applicable cases. These proceedings are also subject to a appellate/judicial proceedings. However, the year-wise details regarding number of prosecutions launched by the ITD in Assam and other North-Eastern states is provided as follows:

Financial Year	No. of cases of fresh prosecution launched in Assam and other North-Eastern States
2016-17	0
2017-18	76
2018-19	38
2019-20	5
2020-21	0

2021-22	0
2022-23	1
2023-24	20
2024-25	3

(d): The disclosure of information in respect of specific assesses is prohibited except as per the provisions of section 138 of the Act.

(e): Steps taken by the Government to strengthen tax enforcement and curb financial irregularities in the country (including the state of Assam and other North-Eastern States), are detailed as below:

- (i) Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 which has come into force w.e.f. 01.07.2015 has been enacted to specifically and effectively deal with the issue of black money stashed abroad.
- (ii) Benami Transactions (Prohibition) Amendment Act, 2016 has been enacted to comprehensively amend the Benami Transactions (Prohibition) Act, 1988 with a view to, inter alia, enable confiscation of benami property and prosecution of benamidar and the beneficial owner.
- (iii) Effective enforcement actions have been undertaken including expeditious investigation in foreign assets cases. Such actions include searches, surveys, enquiries, assessment of income, levy of taxes, penalties, etc. and filing of prosecution in criminal courts, wherever applicable.

- (iv) The data received by Income Tax Department is also used in a non-intrusive manner to NUDGE (Non-Intrusive Usage of Data to Guide and Enable) Taxpayers, primarily with objective to guide and enable them for better and enhanced compliance towards tax laws with ease.

SKILL LOAN SCHEME FOR UTTAR PRADESH

3476. SHRI PUSHPENDRA SAROJ:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the number of individuals in Uttar Pradesh availed loan facility under the Skill Loan Scheme SC, ST, OBC, General categories and year-wise;
- (b) the number of loans sanctioned and amount released for Uttar Pradesh, categories and year-wise;
- (c) the details regarding the number of defaults occurred in loan repayment in Uttar Pradesh, along with the details of the amount of credit guarantee released for defaulting loans, categories, year-wise; and
- (d) whether the revised Model loan scheme is operational and if so, the details regarding the number of individuals availed the scheme, district, year and category-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Skill Loan Scheme was circulated on 10th July, 2015 by Indian Banks' Association (IBA) to its member banks for its adoption while extending loan for vocational education and training courses. Ministry of Skill Development and Entrepreneurship (MSDE) notified Credit Guarantee Fund Scheme for Skill Development (CGFSSD) on 10th November, 2015 to provide guarantee cover to Skill Loan Scheme to the extent of 75% of the amount in default to the member lending institutions.

CGFSSD was revised and notified on 9th July 2024 to enhance the coverage of the scheme and to provide access to skill trainees/candidates to wide range of high-end courses without any financial constraints. The major changes in modified CGFSSD inter-alia include the increase in maximum loan limit to Rs. 7.5 lakh, inclusion of non-NSQF aligned courses delivered through Skill India Digital Hub (SIDH), and inclusion of NBFCs/ NBFC-MFIs and Small Finance Banks as the member lending institutions.

Year-wise & Category-wise details of number of loans covered and amount sanctioned under CGFSSD in Uttar Pradesh since inception till 31.07.2025 are given in the enclosed **Statement-I**.

Year-wise & Category-wise details of loan account turned NPA and guarantee claims settled under CGFSSD in Uttar Pradesh since inception till 31.07.2025 are given in the enclosed **Statement-II**.

Category-wise and District-wise details of number of loan and amount sanctioned under CGFSSD in Uttar Pradesh since modification till 31.07.2025 are given in the enclosed **Statement-III**.

STATEMENT-I

Year-wise and Category-wise number of loan and amount sanctioned under CGFSSD in Uttar Pradesh since inception till 31.07.2025

Financial Year	No of Loan A/c Guaranteed				Amount of Loans Guaranteed (Rs Lakh)			
	General	OBC	SC	ST	General	OBC	SC	ST
2016-17	23	36	10	1	15.91	18.25	5.63	0.50
2017-18	27	2	3	0	27.70	1.88	3.82	0.00
2018-19	28	8	3	0	34.80	10.79	3.72	0.00
2019-20	36	12	3	0	46.70	15.97	3.75	0.00
2020-21	15	3	2	0	19.73	4.00	2.15	0.00
2021-22	4	2	0	0	4.76	2.80	0.00	0.00
2022-23	15	9	3	0	17.80	8.97	2.27	0.00
2023-24	6	2	1	0	7.27	1.55	1.25	0.00
2024-25	13	6	1	0	10.34	5.72	0.45	0.00
2025-26(up to 31.07.2025)	4	1	0	0	1.83	4.00	0.00	0.00
Overall	171	81	26	1	186.84	73.93	23.04	0.50

STATEMENT-II

Year-wise and Category-wise loan account turned NPA and guarantee claims settled under CGFSSD in Uttar Pradesh since inception till 31.07.2025

Financial Year	No. of Accounts Turned NPA				Amount of Claims Settled (Rs Lakh)			
	General	OBC	SC	ST	General	OBC	SC	ST
2016-17	9	23	7	1	0.00	0.00	0.00	0.00
2017-18	3	1	1	0	0.00	0.00	1.23	0.00
2018-19	7	3	2	0	3.57	2.39	2.55	0.00
2019-20	16	4	3	0	11.51	3.66	2.86	0.00

2020-21	6	0	0	0	2.44	0.00	0.00	0.00
2022-23	1	2	0	0	0.54	0.54	0.00	0.00
2023-24	0	1	0	0	0.00	0.00	0.00	0.00
Overall	42	34	13	1	18.06	6.59	6.65	0.00

STATEMENT-III

Category-wise and District-wise number of loan and amount sanctioned under CGFSSD in Uttar Pradesh since modification till 31.07.2025

Districts of Uttar Pradesh	No of Loan A/c Guaranteed				Amount of Loans Guaranteed (Rs Thousand)			
	General	OBC	SC	ST	General	OBC	SC	ST
Baghpat	1	0	0	0	150.0	0.0	0.0	0.0
Ballia	1	1	0	0	60.0	139.7	0.0	0.0
Budaun	1	0	0	0	36.0	0.0	0.0	0.0
Deoria	1	0	0	0	40.0	0.0	0.0	0.0
Fatehpur	1	0	0	0	37.0	0.0	0.0	0.0
Ghaziabad	3	0	0	0	245.9	0.0	0.0	0.0
Ghazipur	1	0	0	0	50.0	0.0	0.0	0.0
Jhansi	0	0	1	0	0.0	0.0	45.0	0.0
Kanpur Nagar	1	0	0	0	36.0	0.0	0.0	0.0
Kasganj (Kanshiram Nagar)	0	1	0	0	0.0	32.0	0.0	0.0
Lucknow	1	1	0	0	36.0	120.0	0.0	0.0
Meerut	2	0	0	0	120.0	0.0	0.0	0.0
Moradabad	1	1	0	0	60.0	150.0	0.0	0.0
Pratapgarh	0	1	0	0	0.0	400.0	0.0	0.0
Sonbhadra	0	1	0	0	0.0	60.0	0.0	0.0
Uttar Pradesh	14	6	1	0	870.9	901.7	45.0	0.0

GIG AND PLATFORM WORKERS

3477. SHRI RAJESH VERMA:

DR. SHRIKANT EKNATH SHINDE:

SHRI NARESH GANPAT MHASKE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI SHAMBHAVI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has conducted any assessment to quantify the significant and growing number of gig and platform workers in the country, recognizing their vital contribution to the modern economy and if so, the details thereof;
- (b) the details of the current status of formulating a dedicated social security framework for the said workers under the visionary Code on Social Security, 2020, to provide them with benefits like health insurance and old-age protection;
- (c) the details of the steps taken/being taken by the Government taking to ensure that gig and platform workers receive fair earnings, safe working conditions and adequate grievance redressal mechanisms in collaboration with the aggregator platforms;
- (d) whether the Government is planning specific skill development initiatives tailored to the needs of platform workers to enhance their long-term career prospects and income-earning potential and if so, the details thereof; and
- (e) the details of the Government's long-term vision to create a supportive ecosystem for the gig economy, balancing the flexibility it offers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): As per an estimation by NITI Aayog vide its report titled “India`s Booming Gig and Platform Economy” published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30. The report is available at https://www.niti.gov.in/sites/default/files/2022-06/25th_June_Final_Report_27062022.pdf .

For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The Government in its Budget Announcement for financial year 2025-26 has announced several key measures for the welfare of Gig workers of online platforms (platform workers) viz. their registration on the e-Shram portal, issuance of identity cards, and extension of health care benefits under Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB-PMJAY).

PRESERVATION OF ORANS

3478. SHRI RAO RAJENDRA SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has any information on the sacred groves that exist in the country and whether there is any criteria to determine the same;
- (b) if so, the details thereof;
- (c) the steps taken for the preservation of such groves and encouragement of forest worship by the local communities;
- (d) the steps taken to formalise such communities and to bring such areas under the purview of various biodiversity related laws; and
- (e) the steps taken for the protection of the Orans in Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): Sacred groves are community conserved land parcels, which usually have a religious and cultural significance and contribute in conserving local biodiversity. The Wild Life (Protection) Act, 1972 empowers State Government and Union Territory for declaration of any private or community land, as a community reserve, for protecting fauna, flora and traditional or cultural conservation values and practices. Additionally, in accordance with Section 37 of Biological Diversity Act, 2002 (as amended in 2023) the State Governments in consultation with local

bodies may notify such areas of biodiversity importance as Biodiversity Heritage Sites (BHS).

The Ministry supports protection and conservation of sacred groves with a strong focus on community participation and eco-development initiatives.

(e): In compliance of Hon'ble Supreme Court order dated 18-12-2024, an expert committee has been constituted by Ministry of Environment, Forest and Climate Change to review the progress of identification, ground survey, satellite mapping, classification of sacred groves such as Orans, Dev-vans, Rundhs or by any other name in the State of Rajasthan.

विश्व पर्यावरण दिवस, 2025

3479. श्री जुगल किशोर :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

(क) विश्व पर्यावरण दिवस, 2025 पर शुरू किए गए प्लास्टिक प्रदूषण उन्मूलन के राष्ट्रीय अभियान के प्रमुख घटक क्या हैं;

(ख) विश्व पर्यावरण दिवस, 2025 पर शुरू किए गए राष्ट्रीय प्लास्टिक अपशिष्ट रिपोर्टिंग पोर्टल का महत्व क्या है; और

(ग) उक्त अभियान 'स्वच्छता ही सेवा' और 'मिशन लाइफ' के उद्देश्यों के साथ किस प्रकार संरेखित है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग): राष्ट्रीय प्लास्टिक प्रदूषण न्यूनीकरण अभियान (एनपीपीआरसी) दिनांक 05 जून, 2025 को शुरू किया गया था। इस अभियान में 'स्वच्छता ही सेवा' कार्यक्रम के तहत बाघ रिजर्वों तथा शहरी

एवं ग्रामीण क्षेत्रों में प्लास्टिक प्रदूषण को कम करने संबंधी कार्यकलाप शामिल हैं। यह अभियान एकल उपयोग प्लास्टिक को कम करने पर लक्षित मिशन लाइफ की विषयवस्तु के अनुरूप है। इस अभियान के तहत किए जाने वाले कार्यकलापों में खास तौर पर विशेष अभियान 5.0 के दौरान सरकारी कार्यालयों में परिहार्य एकल उपयोग प्लास्टिक के उपयोग को कम करने पर बल देना शामिल है। एकल उपयोग प्लास्टिक के पारि-विकल्पों के संबंध में एक हैकथॉन आयोजित करना तथा प्लास्टिक प्रदूषण को समाप्त करने की विषयवस्तु पर कविता लेखन, नारा लेखन और स्किट (नुककड़ नाटक) जैसी रचनात्मक प्रतियोगिता के माध्यम से युवाओं को शामिल करना इस अभियान का भाग है।

राष्ट्रीय प्लास्टिक अपशिष्ट रिपोर्टिंग पोर्टल दिनांक 05 जून 2025 को शुरू किया गया था। दिनांक 14 मार्च, 2024 को अधिसूचित किए गए प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2024 के अनुसार जिला स्तर पर प्रत्येक शहरी स्थानीय निकाय, पंचायत, राज्य प्रदूषण नियंत्रण बोर्ड और प्रदूषण नियंत्रण समितियां उक्त पोर्टल पर विनिर्दिष्ट प्रपत्र में वार्षिक रिपोर्ट तैयार और प्रस्तुत करेंगी। वार्षिक रिपोर्ट को अनिवार्य रूप से ऑनलाइन प्रस्तुत किया जाना, बहु-चरणीय प्रत्यक्ष रिपोर्टिंग में बदलाव लाने की दिशा में एक परिवर्तनकारी कदम है। इस पोर्टल में जिला स्तर पर शहरी स्थानीय निकायों और पंचायतों से उत्पन्न हुए प्लास्टिक अपशिष्ट, प्लास्टिक अपशिष्ट के वर्गीकरण और आकलन, प्लास्टिक अपशिष्ट के एकत्रण, परिवहन और प्रसंस्करण के संबंध में अवसंरचनात्मक ब्यौरे, अभिज्ञात एकल उपयोग प्लास्टिक की वस्तुओं पर प्रतिबंध के प्रवर्तन तथा प्लास्टिक अपशिष्ट प्रबंधन संबंधी नियमों का उल्लंघन होने पर की गई कार्रवाई से संबंधित सूचना रखी जाती है।

INTERNATIONAL MANUSCRIPT HERITAGE CONFERENCE

3480. SHRIMATI D. K. ARUNA:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

SHRIMATI POONAMBEN MAADAM:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government proposes to host first-ever international Manuscript Heritage Conference titled 'Reclaiming India's Knowledge Legacy Through Manuscript Heritage' in September, 2025 to commemorate Swami Vivekananda's Chicago address (September 11, 1893) as a part of Gyan Bharatam Mission;
- (b) if so, the details thereof, including the key themes and focus areas of the conference;
- (c) whether the Government has taken measures to preserve and promote India's rich manuscript heritage; and
- (d) if so, the details thereof, including the total number of manuscripts digitized and the total number of Manuscript Resource Centres and Manuscript Conservation Centres set up?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) : Yes, the Government proposes to host the first-ever international Manuscript Heritage Conference titled 'Reclaiming India's Knowledge Legacy Through Manuscript Heritage' in September 2025. This event is planned to commemorate the 132nd Anniversary of Swami Vivekananda's historic address at the Parliament of the World's Religions held in Chicago on September 11, 1893.

(b) : The conference aims to bring together scholars, historians, manuscript experts, and cultural practitioners from across the world to explore, preserve, and promote India's vast and diverse Manuscript Heritage. Key themes and focus areas of the conference include:

1. Decipherment of Ancient Scripts: Indus, Gilgit and Sankha
2. Survey, Documentation, Metadata Standards and Digital Archiving
3. Manuscriptology and Paleography, Codicology
4. Digitization Tools, Platforms, and Protocols (HTR, AI, IIIF)
5. Conservation and Restoration of Manuscripts
6. Decoding Manuscripts: Pathways to the Indian Knowledge System
7. Manuscripts as Tools of Cultural Diplomacy
8. Legal and Ethical Frameworks for Manuscript Preservation and Access

(c): Yes, the Government has taken several measures to preserve and promote India's rich manuscript heritage. Such as:

1. Establishing and supporting institutions like the 'Gyan Bharatam' that works towards the Documentation, Conservation, Digitization, and Publication of rare and Unpublished Manuscripts across the country.
2. Organizing seminars, workshops, and conferences to raise awareness about the importance of manuscript heritage and to encourage research and collaboration.

3. Supporting regional and local efforts to document and preserve manuscripts in various languages and scripts.

4. National and International MoUs with Vietnam, Thailand, and Japan

These initiatives aim to safeguard India's invaluable manuscript legacy and ensure it continues to contribute to the nation's cultural and intellectual heritage.

(d) : Since 2003, a total of 3.50 lakh Manuscripts have been digitized. There are 92 Manuscript Conservation Centres established so far, of which 42 are presently active. Additionally, there are 93 Manuscript Resource Centres, with 37 currently active.

FUNDS TO ODISHA UNDER CAMPA SCHEME

3481. SHRI PRADEEP PUROHIT:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the total funds allocated by the Government under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) scheme to Odisha during the last five years, year-wise;
- (b) the details of the funds sanctioned and released for Odisha during the last five years, division/district-wise;
- (c) the details of the expenditure incurred by the State Government of Odisha under the CAMPA scheme during the last five years, year-wise;

(d) whether the Government is aware of any cases of misutilization or diversion of CAMPA funds by the State Government to other projects, if so, the details thereof; and

(e) the steps taken by the Government to monitor the utilization of CAMPA funds in Odisha and ensure transparency and accountability?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The details of Annual Plan of Operation (APOs) of last 05 years of Odisha as approved by National CAMPA is given below: -

Year	Amount approved by National CAMPA (Rs. in Crore)
2020-21	773.39
2021-22	901.03
2022-23	1191.31
2023-24	948.04
2024-25	1112.93

(b): The details of the funds sanctioned and released for Odisha during the last five years, division/district-wise are given in the enclosed **Statement**.

(c): The details of the expenditure incurred by the State Government of Odisha under the CAMPA scheme during the last five years, year-wise is given below:-

Year	Amount of Utilization (Rs. in Crore)
2020-21	674.98
2021-22	841.67

2022-23	931.10
2023-24	833.87
2024-25	1016.32

(d) and (e): State CAMPA Odisha has taken the following steps for proper monitoring and utilization of CAMPA fund, ensure transparency and due diligence.

1. Payment is made through online transfer.
2. Internal Divisional Monitoring at Circle Level is conducted regularly.
3. Third Party evaluation of CAMPA activities are taken up by an Independent Agency.

STATEMENT

(Rs. in lakh)

Sl. No.	District	Division	Fund Allocated in APO 2020-21	Fund Allocated in APO 2021-22	Fund Allocated in APO 2022-23	Fund Allocated in APO 2023-24	Fund Allocated in APO 2024-25
1	Angul	Angul	1,531.799	1,739.815	1,767.024	1,769.643	2,818.811
2		Athmallik	1,004.118	1,240.120	720.029	1,002.093	1,323.831
3		Satkosia WL	1,672.949	2,672.661	6,922.973	2,481.476	2,645.884
4	Dhenkanal	Dhenkanal	1,901.026	2,016.911	3,249.963	2,265.870	2,306.783
5	Cuttack	Athgarh	1,288.156	814.468	1,535.222	1,230.321	1,627.559
6		Cuttack	1,424.057	1,697.352	2,101.330	1,708.731	1,792.311
7	Nayagarh	Mahanadi WL	378.868	329.385	449.290	580.536	746.710
8	Khurda	Khurda	1,084.358	1,159.289	1,306.155	1,122.682	1,060.450
9	Puri	Puri WL	348.664	1,151.333	1,209.689	482.184	437.007
10	Kendrapada	Rajnagar WL	681.647	556.124	637.064	531.756	723.643
11	Nayagarh	Nayagarh	1,492.211	1,640.518	2,181.759	1,762.546	1,887.870
12		Chilika WL	293.213	471.672	273.870	185.188	344.185
13	Khurda	Chandaka WL	1,097.171	829.866	1,253.642	1,189.420	831.083
14		City Forests	346.702	388.312	436.132	274.455	480.558
15	Bhadrakh	Bhadrakh WL	215.608	252.848	219.027	235.234	376.568
16	Kandhamal	Phulbani	2,096.314	2,099.418	2,359.152	2,347.362	1,742.408

17		Baliguda	1,591.273	2,209.352	2,423.143	2,429.342	2,282.540
18	Boudh	Boudh	1,076.626	1,000.885	2,020.497	2,395.564	2,949.865
19	Ganjam	Gh.South	1,110.866	1,072.966	1,719.457	1,484.925	1,254.416
20		Gh.North	837.969	953.637	1,473.505	1,547.633	1,545.972
21		Berhampur	917.721	986.249	1,578.621	898.585	1,031.535
22	Gajapati	Parlakhemundi	1,753.854	1,508.219	1,442.208	1,125.384	1,386.670
23	Jharsuguda	Jharsuguda	666.362	1,037.706	846.181	1,116.502	1,124.714
24	Sambalpur	Sambalpur	1,402.109	1,134.518	1,662.095	1,473.806	1,312.600
25		Rairakhol	1,522.456	1,423.512	1,939.564	1,555.499	1,487.947
26	Bargarh	Bargarh	1,286.037	1,560.325	1,460.410	1,294.014	1,823.766
27	Sambalpur	Bamara WL	1,125.880	1,412.743	1,843.387	1,602.285	1,283.528
28		Hirakhud WL	522.849	6,839.642	561.262	411.951	736.245
29	Sundargarh	Sundargarh	1,315.462	1,308.987	1,675.528	1,549.198	3,061.394
30		Rourkela	1,622.578	1,952.719	2,038.959	1,841.312	2,859.418
31		Bonai	1,491.595	1,624.207	1,750.641	1,842.294	2,610.841
32	Deogarh	Deogarh	1,360.009	1,724.684	1,527.260	1,224.437	1,275.545
33	Keonjhar	Keonjhar	1,166.772	1,623.714	2,840.153	2,891.179	4,551.274
34	Mayurbhanj	Baripada	697.282	699.638	1,212.386	1,298.245	1,172.532
35		Karanjia	655.632	775.067	983.628	733.389	744.963
36		Rairangpur	533.918	790.079	1,107.447	924.830	1,523.823
37	Balasore	Balasore WL	562.356	570.795	648.534	357.303	837.602
38	Keonjhar	Keonjhar WL	1,223.879	2,362.698	1,186.330	903.952	1,554.668
39	Mayurbhanj	Similpal South	828.822	1,129.796	794.654	673.431	1,420.636
40		Similpal North	935.356	814.815	988.616	615.456	1,044.480
41	Kalahandi	Kalahandi(N)	2,238.253	3,480.165	2,693.033	1,825.099	1,689.248
42		Kalahandi (S)	3,652.305	3,437.688	3,687.291	4,257.393	3,219.850
43	Sunarnapur	Subarnapur	1,462.458	1,204.478	1,903.225	1,959.541	1,726.027
44	Bolangir	Bolangir	2,492.428	2,807.975	3,633.998	3,928.890	3,701.328
45	Kalahandi	Khariar	1,498.556	1,822.075	2,026.661	1,950.866	2,087.541
46	Nuapada	Sunabeda WL	542.522	628.487	939.222	763.821	898.192
47	Rayagada	Rayagada	2,735.289	3,951.104	3,500.561	2,735.792	2,463.629
48	Koraput	Koraput	2,585.848	2,267.316	2,704.270	2,393.885	2,229.495
49	Koraput	Jeypore	1,388.139	2,352.917	2,211.829	1,860.638	1,702.096
50	Nabarangpur	Nabarangpur	2,013.324	1,658.317	1,936.624	2,014.627	2,231.403
51	Malkanagiri	Malkangiri	1,556.005	1,875.284	2,166.103	1,923.597	2,142.799
52	Khurda	Silva BBSR	156.089	137.260	131.939	395.550	197.961
53	Rayagada	Silvi Rayagada	208.250	62.740	94.017	87.950	204.496

54	Angul	DFT Angul	12.285	4.037	79.214	0.229	3.530
55	Kandhamal	FTS, G.Udayagiri	29.843	4.207	4.369	4.553	5.041
56	Keonjhar	FTS, Champua	18.786	4.222	4.405	4.428	5.553
57	Khurda	Dy. Dir. Nadankanan	414.938	287.385	230.451	314.270	610.133
58		FTS Ghatikia			15.000		
59		DCF(HQ)	1,429.144	2,604.380	2,795.636	5,544.889	14,448.915
60		DY. C.F WL (ADMIN)			5.071	60.720	42.263
		Grand Total	67,498.981	84,167.082	93,109.707	83,386.748	1,01,632.131

OUTCOME OF COP-29

3482. DR. C. M. RAMESH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the reaction of the Government at the outcome of COP-29, particularly with climate finance at Baku;
- (b) whether US\$300 billion per year by 2035 is sufficient that too from wide varieties of sources, including private, rather than public finances;
- (c) whether the Government has rejected the deal in its present form and if so, the alternative now for like-minded countries on this deal to get a deal of US\$1.3 trillion per year till 2030;
- (d) whether the outcome not mean that COP-29 failed to deliver binding commitments, real finances and meaningful action to curb climate crisis; and
- (e) if so, the way out now for developing countries?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): India had expressed its disappointment with the New Collective Quantified Goal (NCQG) outcome of COP 29 at Baku as it does not address the needs and priorities of developing countries and is incompatible with the principle of Common but Differentiated Responsibilities and Respective Capabilities (CBDR-RC) and Equity.

The mobilisation target of USD 300 billion annually by 2035 is substantially insufficient to address the financing needs of developing nations, which are estimated to be between USD 5.1–6.8 trillion for up to 2030 (or USD 455–584 billion per year) by the Standing Committee on Finance under United Nations Framework Convention on Climate Change (UNFCCC).

Further, the categorisation of climate-related outflows and financial efforts by multilateral development banks (MDBs) as contributions to the USD 300 billion goal would include contributions from developing countries (which are shareholders in MDBs), despite UNFCCC and its Paris Agreement mandating that developed countries provide and take lead in mobilising climate finance for developing countries.

India has submitted its view on the “Baku to Belém Roadmap to 1.3T”. It is mentioned that the roadmap must reflect the perspectives and concerns of developing country Parties and that its suggestions must adhere to the principles

of the UNFCCC and its Paris Agreement, including equity, common but differentiated responsibilities and respective capabilities (CBDR-RC) and the principles of Article 9.1 of the Paris Agreement.

REDUCTION IN CUSTOM DUTY ON CRUDE EDIBLE OIL

3483. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has undertaken any study/survey regarding the impact of reduction in customs duty on crude edible oils on Indian oil palm farmers;
- (b) whether the Government has considered utilising a dynamic import duty mechanism to maintain Crude Palm Oil (CPO) prices, if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has considered potential impact of reduction in import duty on crude palm oil could have on the domestic manufacture of palm oil; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Basic Custom Duty (BCD) was reduced from 20% to 10% on crude edible oils with effect from 1st June, 2025. The objective behind the reduction of customs duty on crude edible oils is not to undermine domestic cultivation but rather to create a

balanced environment where domestic refining is enhanced, consumer prices are reduced and farmers continue to receive fair compensation for their produce.

(b): A dynamic import duty structure on edible oils in India has certain disadvantages. Since India relies on imports for about 60% of its edible oil needs, domestic prices are heavily influenced by international market rates. Due to the extreme volatility of global prices, using a dynamic import duty system is unlikely to effectively stabilize or control prices within the domestic market.

(c) and (d): The recent reduction of Basic Customs Duty (BCD) on crude edible oils, including crude sunflower, soybean and palm oils, besides alleviating the inflationary pressures on edible oil prices, is aimed at higher utilisation of domestic refineries and promoting local edible oil refining industry.

ONLINE EXAMINATION CENTRES IN LADAKH

3484. SHRI MOHMAD HANEEFA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that candidates from the UT of Ladakh aspiring to appear in recruitment examinations conducted by IBPS and other banking institutions are compelled to travel to Jammu, Srinagar or other far-off locations due to the absence of examination centres in Ladakh;
- (b) if so, whether the Government proposes to set up permanent centres for conducting online examination in Ladakh for the convenience of aspirants,

keeping in view the geographical isolation, harsh climatic conditions and high travel costs;

(c) whether the Government proposes to issue directions to the banks to conduct departmental and promotional exams for employees posted in Ladakh within the UT itself; and;

(d) the steps taken by the Government to address this issue and to ensure equitable access to employment opportunities for the youth in Ladakh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): Institute of Banking Personnel Selection (IBPS) is a test conducting agency engaged by the member organisations including Public Sector Banks (PSBs) for conducting recruitment examinations. The candidates while applying for the recruitment examinations opt for an examination centre and based on the number of applications received, IBPS allots the examination centre to accommodate the candidates for examinations. The availability and allocation of examination centres are determined by IBPS based on the logistical and administrative considerations.

As per IBPS, Leh & Kargil in Ladakh have been notified as the examination centres for the upcoming banking recruitment examination in the year 2025. IBPS has also informed that no examinations are conducted in adverse climatic conditions.

For the departmental and promotional examinations, in case the employees are required to travel outside Ladakh, banks reimburse expenses incurred on travelling including lodging and boarding, as per their respective eligibility. Further, in order to ensure inclusive recruitment, banks (as per their business requirements) consistently strive to provide equitable access to employment opportunities for candidates from remote regions, including the youth of Ladakh.

REIMBURSEMENT OF PENDING DUES TO TELANGANA

3485. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **FINANCE** be pleased to state:

- (a) Whether the State Government of Telangana has sent any request to the Government to expedite the reimbursement of Rs. 408.49 crore payable to the Government of Telangana along with applicable interest; and
- (b) If so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Yes, The Government of Telangana vide letter no. 6/IST CELL/Fin./2022, dated 05.07.2022 has requested reimbursement of Rs.408.48 crore from the Government of Andhra Pradesh regarding expenditure incurred on constitutional and statutory bodies such as the High Court, Raj Bhavan, and other common institutions that served both the States. In a meeting held on 03.02.2025, both the State Governments were requested to reconcile the expenditure on

common institutions with the Principal Accountant Generals (AGs) of Telangana and Andhra Pradesh.

Union Home Secretary has also written to Comptroller and Auditor General of India (C&AG) on 25.06.2025 for expediting the reconciliation of expenditure on Common Institutions to facilitate finalization of accounts between the two States by the AGs of Telangana and Andhra Pradesh.

PROMOTION OF REGIONAL LANGUAGES IN SCHOOLS

3486. DR. INDRA HANG SUBBA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the total number of regional languages affiliated at Secondary and Senior Secondary level in Central Board of Secondary Education (CBSE);
- (b) whether there are any standing rules that limits the number of regional languages to get affiliation with the CBSE; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (c): Central Board of Secondary Education (CBSE) offers 40 languages at the secondary (IX-X) and 34 languages at senior secondary (XI-XII) level. 30 out of 40 are Indian languages at secondary level and 26 out of 34 at senior secondary

level are Indian Regional languages. There is no standing rule that limits the number of regional languages for getting affiliation with CBSE.

FLY ASH USAGE IN CEMENT MANUFACTURING

3487. SHRI G. LAKSHMINARAYANA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the total quantity of fly ash generated by thermal power plants in the country during the last three years and the percentage of fly ash utilised by the cement manufacturing units, State/UT wise;
- (b) the number of thermal power plants found non-compliant with IS 3812 standards for fly ash quality during the same period along with the number of inspections conducted annually, State/UT-wise;
- (c) whether substandard fly ash has been reported to compromise the quality of cement or construction outputs and whether any testing or impact assessment studies have been conducted in this regard, if so, the details thereof;
- (d) whether any central mechanism exists to monitor, certify and ensure the quality of fly ash used in cement plants; and
- (e) if so, the details thereof and if not, whether the Government is considering for introducing a national traceability and quality monitoring system for fly ash usage?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): Ash Utilization Notification, 2021 notified by the Ministry of Environment, Forest and Climate Change (MoEF&CC) on 31.12.2021 mandates coal or lignite based Thermal Power Plants (TPPs) to achieve 100% utilisation of ash, including fly ash and bottom ash, in the prescribed eco-friendly purposes and in prescribed timelines. Use of ash in cement manufacturing and ready mix concrete is one of the eco-friendly purposes prescribed under the Notification.

State/UT-wise details of quantity of ash (including fly ash and bottom ash) generated by TPPs and percentage of ash utilised by the cement manufacturing units in the country during the last three years i.e. Financial Year (FY) 2022-23, FY 2023-24, and FY 2024-25 are given in the enclosed **Statement**.

(b) and (c): No such information is available with Department for Promotion of Industry and Internal Trade (DPIIT) and Bureau of Indian Standards.

(d) and (e): Central Government has notified the Cement (Quality Control) Order, 2003 under the powers conferred by section 14 of Bureau of Indian Standards Act, 1986 and it prohibits manufacture, sale and distribution of cement which does not conform to Specified Standard issued by the Bureau of Indian Standards and which do not bear the standard mark.

In this regard, Bureau of Indian Standards has issued Indian Standard (IS) 1489 (Part 1):2015 for 'Portland Pozzolana Cement (PPC)-Fly Ash Based' which

mandates that fly ash used in the manufacture of Portland-Pozzolana Cement shall conform to IS 3812 (Part 1) : 1981 for 'Use as Pozzolana in Cement, Cement Mortar and Concrete'.

Further, as per the Cement (Quality Control) Order, 2003, manufacturers of cement shall be required to obtain license from the Bureau of Indian Standards for use of Standard Mark.

An appropriate authority specified under the Cement (Quality Control) Order, 2003 has been mandated to implement the provisions of this Order which inter alia include:

- (i) inspection of any documents or cement kept by or belonging to or in possession or under the control of any person engaged in the manufacture, storage for sale, sale or distribution of cement;
- (ii) require any person to give such information as necessary or to furnish samples of cement;
- (iii) enter and search any premises and seize cement where it has reason to believe that the contravention to this Order has been made or the said cement is not of the prescribed standard;
- (iv) powers to issue directions to the manufacturers, dealers or sellers for carrying out the purpose of the Order.

STATEMENT

**State/UT-wise details of quantity of ash generated by thermal power plants
in the country (including fly ash and bottom ash) during the last three years
i.e. FY 2022-23, FY 2023-24, and FY 2024-25, and the percentage of ash
utilised by the cement manufacturing units
(in lakh metric tonnes)**

State	FY 2022-23		FY 2023-24		FY 2024-25	
	Ash Generation	Ash Utilization in Cement Manufacturing	Ash Generation	Ash Utilization in Cement Manufacturing	Ash Generation	Ash Utilization in Cement Manufacturing
Andhra Pradesh	163.46	63.31 (38.7%)	184.97	74.65 (40.4%)	166.05	61.00 (36.7%)
Assam	10.25	5.06 (49.4%)	11.74	5.99 (51%)	10.60	6.95 (65.6%)
Bihar	125.63	36.86 (29.3%)	151.78	36.48 (24%)	172.52	39.47 (22.9%)
Chhattisgarh	463.82	49.58 (10.7%)	522.96	53.19 (10.2%)	532.84	49.95 (9.4%)
Gujarat	91.34	48.48 (53.1%)	99.76	39.16 (39.3%)	91.21	31.31 (34.3%)
Haryana	81.78	61.26 (74.9%)	78.42	47.38 (60.4%)	85.14	50.58 (59.4 %)
Jharkhand	101.87	32.87 (32.3%)	133.83	41.02 (30.7%)	143.83	41.90 (29.1%)
Karnataka	90.78	43.76 (48.2%)	114.28	52.21 (45.7%)	107.75	48.18 (44.7%)
Maharashtra	321.38	71.78 (22.3%)	335.21	76.06 (22.7%)	302.05	70.13 (23.2%)
Madhya Pradesh	309.04	69.05 (22.3%)	321.81	74.99 (23.3%)	310.18	73.04 (23.5%)
Odisha	390.67	37.08 (9.5%)	389.75	46.83 (12%)	391.38	47.43 (12.1%)
Punjab	80.69	45.45 (56.3%)	81.71	48.65 (59.5%)	78.36	46.01 (58.7%)

Rajasthan	123.99	70.09 (56.5%)	134.95	82.60 (61.2%)	127.24	71.49 (56.2%)
Tamil Nadu	195.12	40.39 (20.7%)	146.87	58.13 (39.6%)	143.88	63.40 (44.1%)
Telangana	138.91	30.49 (21.9%)	152.17	34.07 (22.4%)	158.21	30.23 (19.1%)
Uttar Pradesh	356.16	91.61 (25.7%)	363.78	105.96 (29.1%)	389.37	115.09 (29.6%)
West Bengal	231.90	88.50 (38.2%)	233.92	92.06 (39.4%)	177.11	69.38 (39.2%)

स्कूलों में शुगर बोर्ड

3488. श्री अशोक कुमार रावत:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश में बच्चों में मधुमेह के बढ़ते मामलों को देखते हुए स्कूलों में शुगर बोर्ड स्थापित करने पर विचार कर रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार का देश में बच्चों में मोटापे और शुगर के बढ़ते स्तर को रोकने के लिए कोई अभियान शुरू करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): सीबीएसई के परिपत्र संख्या शैक्षणिक-26/2025 के अनुसार, सभी सीबीएसई-संबद्ध स्कूलों को मात्रा से अधिक चीनी के सेवन के खतरों के बारे में जागरूकता बढ़ाने और स्वास्थ्यवर्धक भोजन विकल्पों को बढ़ावा देने हेतु 'शूगर बोर्ड' लगाना अनिवार्य है। इन बोर्डों पर अनुशंसित चीनी सेवन, प्रायः खाए जाने वाले खाद्य पदार्थों में चीनी की मात्रा और स्वास्थ्यवर्धक विकल्पों जैसी महत्वपूर्ण सूचना

प्रदर्शित की जानी होती है। स्कूलों को जागरूकता संगोष्ठी/कार्यशालाएँ भी आयोजित करनी होती हैं, और अब तक कुल 4373 संगोष्ठी/कार्यशालाएँ आयोजित की जा चुकी हैं, जिनमें 6,55,781 छात्र, 47,386 शिक्षक और 61,696 अभिभावक भाग ले रहे हैं।

अनुपालन की निगरानी हेतु, स्कूलों को 'शूगर बोर्ड' की तस्वीरों और जागरूकता कार्यकलापों के विवरण सहित एक रिपोर्ट अपलोड करनी होगी। अब तक 1527 स्कूलों ने अपनी रिपोर्ट अपलोड कर दी है। इस निगरानी तंत्र से पहल की प्रगति पर नज़र रखने और सभी संबद्ध स्कूलों में प्रभावी कार्यान्वयन सुनिश्चित करने में मदद मिलती है।

शिक्षा मंत्रालय, भारत सरकार ने देश के उन सभी स्कूलों, जिनमें निजी स्कूल भी शामिल हैं, को एक एडवाइजरी [अ.शा.सं. 1-14/2024-पीएमपी (स्वास्थ्य) दिनांक 15.03.2025] जारी की है, ताकि छात्रों को मोटापे की समस्या से निपटने के लिए खाद्य पदार्थों में तेल की खपत को 10% तक घटाने के लिए प्रोत्साहित किया जा सके। तेल कम करने के फ़ायदों के बारे में जागरूकता बढ़ाने के लिए, एडवाइजरी में स्कूलों को विशेष कक्षाएं संचालित करने, पोषण विशेषज्ञों को आमंत्रित करने और स्वस्थ भोजन पर प्रश्नोत्तरी आयोजित करने का सुझाव दिया गया है। स्कूलों में स्वास्थ्य को बढ़ावा देने वाली इको-क्लब चर्चाएँ, योग और व्यायाम सत्र जैसी गतिविधियाँ आयोजित की जा सकती हैं। शिक्षक अभिभावकों को मोटापा प्रबंधन के बारे में मार्गदर्शन दे सकते हैं, जबकि छात्र कम तेल में खाना पकाने, रेसिपी साझा करने और स्वास्थ्य ट्रेकिंग परियोजनाओं में शामिल हो सकते हैं। बेहतर खाना पकाने के तरीकों, मात्रा पर नियंत्रण और प्रसंस्कृत खाद्य पदार्थों को सीमित करने पर ज़ोर देने से संतुलित आहार को बढ़ावा मिलता है।

स्थायी व्यवहार में परिवर्तन को बढ़ावा देने और तेल और चीनी की अत्यधिक खपत में कमी लाने के लिए, जो दोनों मोटापे, मधुमेह, उच्च रक्तचाप और जीवन शैली से संबंधित अन्य विकारों की बढ़ती दरों के प्रमुख कारक हैं, शिक्षा मंत्रालय, भारत सरकार ने सभी राज्यों / संघ राज्य क्षेत्रों से अनुरोध

किया है [दिनांक 01.07.2025 के अ.शा. पत्र संख्या 17-21/2025-समन्वय] कि वे अपने अधिकार क्षेत्र के तहत सभी स्कूलों को तेल और चीनी बोर्ड डिस्प्ले स्थापित करने, सभी आधिकारिक स्टेशनरी पर स्वास्थ्य संदेश मुद्रित करने और स्वस्थ भोजन और शारीरिक गतिविधि को बढ़ावा देने के निदेश जारी करें।

राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में बच्चों के समग्र विकास में पोषण की भूमिका पर विशेष बल दिया गया है और बताया गया है कि पोषण अधिगम में, विशेष रूप से शुरुआती वर्षों में, अत्यंत महत्वपूर्ण भूमिका निभाता है। इस क्षेत्र के महत्व को ध्यान में रखते हुए, राष्ट्रीय स्कूल शिक्षा पाठ्यचर्या रूपरेखा, 2023 (एनसीएफ-एसई 2023) ने इसे विभिन्न विषयों के पाठ्यक्रम के साथ-साथ कक्षाओं में भी शामिल करने और स्कूल शिक्षा के उद्देश्यों में से एक के रूप में स्वास्थ्य एवं कल्याण को शामिल करने के लिए व्यावहारिक सुझाव दिए हैं।

एनसीएफ-एसई 2023 के अनुपालन रूप में जोड़ी गई एनसीईआरटी की नई पाठ्यपुस्तकों में स्वस्थ भोजन और संतुलित आहार को जगह दी गई है

- हमारे पड़ोस की दुनिया - कक्षा 3 में हम जो खाते हैं उस पर एक अध्याय शामिल है।
- शारीरिक शिक्षा और स्वास्थ्य - कक्षा 3 में आयुर्वेद के अनुसार स्वस्थ आहार का दृष्टिकोण शामिल है।
- जिज्ञासा-विज्ञान पाठ्यपुस्तक - कक्षा 6 में सचेतन भोजन पर एक अध्याय शामिल है, जिसमें चर्चा की गई है कि किस प्रकार के खाद्य पदार्थ हमें 'मोटा' बनाते हैं।

पाठ्यपुस्तकों में खाद्य पदार्थों पर आधारित अध्यायों में मोटापे सहित भोजन के कुपोषण संबंधी पहलुओं को शामिल किया गया है।

AAM AADMI BIMA YOJANA

3489. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

Will the minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether Aam Aadmi Bima Yojana (AABY) is being implemented in Maharashtra and if so, the number of Scheduled Caste (SC), Scheduled Tribe (ST) and tribal beneficiaries covered under the scheme in Maharashtra during the last five years, district-wise;
- (b) the details of the number of SC/ST and tribal beneficiaries covered under the scheme in the Aspirational Districts of Maharashtra, such as Gadchiroli, Nandurbar, Osmanabad, Washim and others;
- (c) whether the Government has identified any implementation challenges in reaching to SC/ST and tribal populations in the said districts, including issues related to identification, documentation or lack of awareness;
- (d) the details of the steps taken by the Government to improve awareness, enrollment and access to AABY among SC/ST and tribal beneficiaries, particularly in remote or forest areas; and
- (e) whether any specific targets or outreach programmes have been undertaken

by the Government to ensure coverage of marginalised communities under AABY in Maharashtra and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Aam Aadmi Bima Yojana (AABY) was launched in 2007, to provide life and disability cover to persons between the age of 18 to 59 years, living below and marginally above poverty line in 47 identified vocations/occupations. AABY has been converged with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Surksha Bima Yojana (PMSBY) with effect from 01.06.2017. The benefits of Rs. 2 lakh in case of death of insured in the age group of 18 to 50 years, due to any reason, at an annual premium of Rs. 436/- under PMJJBY and Rs. 2.00 lakh in case of accidental death or total permanent disability and Rs. 1.00 lakh for partial permanent disability due to accident of the insured in the age group of 18 to 70 years at a premium of Rs. 20/- per annum under PMSBY are provided. The total premium of Rs. 456/- (Rs. 436/-+ Rs. 20/-) is to be borne by the individual. As on 02.07.2025, cumulative registrations under PMJJBY and PMSBY are around 24.05 crore and 51.85 crore respectively and the corresponding figures for the State of Maharashtra are around 1.72 crore and 3.85 crore respectively. As AABY had already been converged with PMJJBY and PMSBY schemes w.e.f. 01.06.2017, therefore, further allocation of funds by the Government under the AABY is not being made.

MISSION LIFESTYLE FOR ENVIRONMENT

3490. SHRI ARUN BHARTI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the data on the initiatives implemented and the number of participants engaged under Mission Lifestyle for Environment (LiFE), State/UT-wise;
- (b) the details of the States or regions shown the highest participation in Mission LiFE and the best practices emerged;
- (c) the measures undertaken to ensure that rural and economically weaker communities can participate in Mission LiFE initiatives;
- (d) the steps taken to encourage public participation in Mission LiFE and raise awareness about environmentally sustainable practices;
- (e) whether the Government has data on the contribution of Mission LiFE to reduce carbon footprints and promoting climate resilience at the community level, if so, the details thereof; and
- (f) whether the Government is considering to expand the scope and reach of Mission LiFE during the next five years, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (f): Mission LiFE (Lifestyle for Environment) is a citizen-led initiative that focuses on inspiring and enabling individuals to adopt sustainable lifestyles through

every day voluntary actions. It aims to nudge individuals and communities across all sections of society in rural and urban areas to practice a lifestyle that is synchronous with nature.

To encourage public participation in Mission LiFE and promote environmentally sustainable practices, the Ministry in collaboration with various stakeholders including Line Ministries, State/UT governments has undertaken mass mobilisation campaigns and awareness initiatives like 'One Nation, One Mission: End Plastic Pollution', 'Harit Yoga on International day of Yoga 2025', 'tree plantation drives under Ek Ped Maa Ke Naam', 'e-waste awareness and reduction campaign' on pilot basis in 13 cities across 3 states, etc. Over 38 lakh participants were mobilized in over 4.96 lakh LiFE events during the World Environment Day 2025 campaign and over 201 crore saplings have been planted so far under the Ek Ped Maa Ke Naam initiative.

As part of World Environment Day celebrations 2025, the Ministry also organized a one month campaign on MyGov to encourage youth participation in ending plastic pollution, with participation of nearly 93000 people. The Ministry is also leveraging social media to reach out to the citizens.

An 'Ideas4LiFE initiative' under the framework of Mission LiFE to seek innovative ideas from students, faculties, research scholars, etc on seven themes of Mission LiFE was launched in 2024. A total of 1384 entries were received, out of

which, 21 ideas with top 3 ideas in each of the seven themes were shortlisted and felicitated on the World Environment Day 2025.

LiFE pavilions have also been set up during major national events like Bharat Parv, Swachh Vayu Diwas, Mahakumbh Mela, India Water Week, World Environment Day 2025, G20 Environment and Climate Sustainability Working Group venue (ESWG), etc.

Citizens, institutions, organizations can report their LiFE activities on Meri LiFE portal and the data on various activities undertaken in Mission LiFE is available for monitoring the progress of Mission. State/UT wise details of participation under the Mission LiFE are given in the enclosed **Statement**.

Mission LiFE and its principles have also been incorporated in the non-quantitative targets of India's Nationally Determined Contributions (NDCs). The activities under seven themes of Mission LiFE are aligned with climate resilience and environmentally sustainable practices.

To enhance the reach and scope of Mission LiFE, the Ministry is closely working with Line Ministries and State/UT Governments to amplify the reach of Mission LiFE and embed Mission LiFE into existing sectoral schemes, campaigns and programs. The Ministry is also working closely with International organizations like UNICEF, UNDP, UNEP and Asian Development Bank to expand the global reach of Mission LiFE.

The United Nations Environment Assembly (UNEA), at its Sixth Session held in Nairobi, Kenya, on 1st March 2024, unanimously adopted the resolution on promoting sustainable lifestyles submitted by India and co-sponsored by Sri Lanka and Bolivia, which is a significant move forward on globalization of the concept of Lifestyle for Environment (LiFE). Post adoption of this resolution, India also secured a position on the board of the 10 Year Framework of Programmes on Sustainable consumption & production patterns. Recently, India's resolution on 'Promoting Sustainable Lifestyles for the Wise Use of Wetlands', which builds upon the UNEA Resolution on 'Promoting Sustainable Lifestyles' was adopted at Ramsar 15th Conference of Parties in Zimbabwe. Mission LiFE with reference to sustainable lifestyles has been acknowledged at various global platforms including Intergovernmental Panel on Climate Change Working Group III, Sharm-El-Sheikh implementation plan, G7 Communique, G20 New Delhi Leaders' Declaration, and Green Rising initiative in CoP 28.

STATEMENT

State/UT-wise details of participation for Mission LiFE

S.No.	State/UT Name	Total
1	Tamil Nadu (TN)	5722928
2	Telangana	4677142
3	Punjab (PB)	3804208
4	Gujarat (GJ)	2893601

5	Uttar Pradesh (UP)	2841040
6	Rajasthan (RJ)	2715816
7	Madhya Pradesh (MP)	2693550
8	Andhra Pradesh (AP)	2626964
9	Jammu and Kashmir (JK)	2229207
10	Assam (AS)	1979490
11	Odisha (OD)	1744108
12	Kerala (KL)	1578433
13	Jharkhand (JH)	1546419
14	Maharashtra (MH)	1416204
15	Haryana (HR)	1332801
16	Delhi (DL)	1262622
17	Bihar (BR)	1222218
18	Chandigarh (CH)	1016201
19	Karnataka (KA)	939616
20	West Bengal (WB)	733709
21	Uttarakhand (UK)	720673
22	Chhattisgarh (CG)	697456
23	Himachal Pradesh (HP)	676413
24	Sikkim (SK)	443970
25	Goa (GA)	400635
26	Manipur (MN)	381731
27	Daman and Diu (DD)	285926
28	Puducherry (PY)	270600
29	Tripura (TR)	220849
30	Mizoram (MZ)	208597
31	Arunachal Pradesh (AR)	173664
32	Andaman and Nicobar (AN)	161306
33	Meghalaya (ML)	138399
34	Nagaland (NL)	123004
35	Ladakh	42886

36	Dadra and Nagar Haveli (DN)	30788
37	Lakshdweep (LD)	12954
	Total	49966128

E-COMMERCE ENTREPRENEURSHIP TRAINING

3491. DR. KADIYAM KAVYA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of programmes to train Warangal's rural youth in e-commerce entrepreneurship;
- (b) the number of beneficiaries in Telangana in 2024-25; and
- (c) the partnerships with e-commerce platforms for market access?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Ministry of Skill Development and Entrepreneurship (MSDE) through its Autonomous Institutes, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has taken various initiatives to promote training of youth in entrepreneurship development in various sectors including e-commerce across various districts including Warangal in the State of Telangana. The details of the initiatives are as under:

- (i) NIESBUD has conducted Entrepreneurship Development Programmes (EDPs) and Entrepreneurship based Skill Development Programmes (ESDPs) in order to promote entrepreneurship among youth. The module on usage of Digital Marketing, Social Media and E-Commerce for promoting businesses is integrated in the EDP and ESDP Curriculum.
- (ii) Strengthening Entrepreneurial Climate through Capacity Building, Incubation Support, Mentoring and Handholding under SANKALP Scheme - NIESBUD under MSDE has implemented a project for strengthening the entrepreneurship ecosystem of different marginalized sections of the society with the support of the Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Programme of MSDE. The project aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups through Capacity Building, Mentoring and Handholding. The Institute has imparted training to 50 beneficiaries through Entrepreneurship Development Programme under the project in the district of Warangal in the year 2022-23.
- (iii) Pilot Project for Entrepreneurship Development Program - NIESBUD under MSDE has implemented a Pilot Project for Entrepreneurship Development Program in 10 States supported by the MSDE which aimed at creating, fostering and promoting the spirit of entrepreneurship among the target groups through Entrepreneurship Development Programme, Mentoring and

Handholding support. The Institute has imparted training to 120 beneficiaries through the project in the district of Warangal in the year 2022-23.

(iv) MSDE through its Autonomous Institutes, namely, NIESBUD and IIE have been implementing the skilling and entrepreneurship component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM JANMAN) – a scheme of Ministry of Tribal Affairs for upliftment of Particularly Vulnerable Tribal Groups (PVTGs), since March 2024. The project is being implemented with support of Tribal Cooperative Marketing Development Federation of India (TRIFED) in 15 States across the country under which a total of 500 VDVks are to be set up. As on 31.07.2025, out of the total target of 25 VDVks for the state of Telangana, all 25 VDVks have been established and a total of 1,461 candidates have been trained through these VDVks.

(v) NIESBUD under MSDE in collaboration with the Ministry of New and Renewable Energy (MNRE) is organizing Entrepreneurship Development Programme (EDP) on Solar Entrepreneurship under PM Surya Ghar Muft Bijli Yojana. This programme aims to promote rooftop solar adoption, empower entrepreneurs, and create sustainable livelihood opportunities by fostering and mentoring budding and existing entrepreneurs in the field of solar entrepreneurship. NIESBUD has trained 30 beneficiaries under the project during the FY 2025-26 in the State of Telangana.

(c): NIESBUD under MSDE has collaborated with various private and public sector to promote digital marketing linkages for entrepreneurship and livelihood development and enhance market access. These interventions aims to empower the youth by equipping them with necessary digital skills to effectively run and scale their business. The details of the MoUs signed by NIESBUD in this regard are as under:

Organization	Date of Signing of MoU	Objective
Open Network for Digital Commerce (ONDC)	13.08.2024	To collaborate on leveraging digital commerce for entrepreneurship and livelihood development. It focuses on developing skills, organizing training programs, and supporting entrepreneurial activities through ONDC's network.
Government e-Marketplace (GeM)	13.08.2024	For integrating GeM procurement into NIESBUD's training programs and facilitating the registration of entrepreneurs on the GeM portal.
Meta (Facebook, WhatsApp, Instagram)	04.09.2023	To support the aspiring and current small business owners with the necessary tools, knowledge, and resources on Digital Marketing Skills to thrive in today's dynamic market environment.

Further, in the North-Eastern State of Assam, IIE has been implementing Pradhan Mantri Van Dhan Yojana (PMVDY), a scheme of Ministry of Tribal Affairs (MoTA). The scheme aims to uplift the livelihood of the tribal communities by enabling them to have sustainable livelihood via value addition of Minor Forest

Produce (MFP) and by providing a Minimum Support Price (MSP) to the products. The products of IIE's Van Dhan Vikas Kendras under PMVDY are branded as "TRISSAM" and are registered with e-commerce platforms like Swiggy Mini Stores and MyStore for extensive market access.

प्राकृतिक आपदाओं से प्रभावित व्यक्तियों के लिए ऋण सुविधाएं

3492. श्री अरुण कुमार सागर:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारतीय रिजर्व बैंक द्वारा बाढ़, चक्रवात, भूस्खलन, दंगे आदि के पीड़ितों को बैंकों द्वारा प्रदान किए जाने वाले सहायता ऋणों का दायरा बढ़ाया जाने के दृष्टिगत 1984 में जारी सामान्य दिशानिर्देशों को 1989 में संशोधित किया गया था;
- (ख) यदि हां, तो प्रभावित राज्यों में आज तक कितने व्यक्तियों को सहायता प्रदान की गई;
- (ग) क्या दिसम्बर, 2004 में आए भीषण समुद्री भूकंप से प्रभावित व्यक्तियों को और अधिक वित्तीय सहायता प्रदान करने के लिए प्रभावित राज्यों के वित्तीय संस्थानों को कोई नए निर्देश जारी किए गए हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) से (घ): आरबीआई ने प्राकृतिक आपदाओं अर्थात् बाढ़, सूखा, चक्रवात इत्यादि से प्रभावित क्षेत्रों में राहत उपाय प्रदान करने हेतु बैंकों के लिए वर्ष 1984 में दिशानिर्देश जारी किए थे। उक्त दिशानिर्देशों की परिधि में वर्ष 1989 में मछुआरे भी कवर किए गए। इसके अतिरिक्त, आरबीआई ने 30 दिसम्बर,

2004 के परिपत्र के माध्यम से सुनामी से प्रभावित लोगों के सामान्य उपयोग हेतु उपभोग ऋण की राशि में वृद्धि की।

प्राकृतिक आपदाओं से प्रभावित क्षेत्रों में बैंकों द्वारा किए गए राहत उपायों के संबंध में आरबीआई के दिशानिर्देशों को समेकित किया गया और इसे 17 अक्तूबर, 2018 को जारी किया गया था जिसमें, अन्य बातों के साथ-साथ, आस्ति वर्गीकरण और नए ऋण को स्वीकृत करने में डाउनग्रेड किए बिना ऋण को पुनर्संरचित करने का उपबंध है। उक्त समेकित दिशानिर्देशों के अंतर्गत चक्रवात, सूखा, भूकंप, आगजनी, बाढ़, सुनामी, ओलावृष्टि, भूस्खलन, हिमस्खलन, बादल का फटना, कीटों का प्रकोप और शीतपात/पाला को प्राकृतिक आपदा माना गया है।

जैसा कि आरबीआई द्वारा रिपोर्ट किया गया है मार्च 2020 से जून 2025 के दौरान विभिन्न राज्यों में प्राकृतिक आपदा से प्रभावित लोगों के लिए लगभग 7.84 लाख ऋण खाते को पुनर्संरचित/पुनर्निर्धारित किया गया था और लगभग 13.60 लाख नए ऋण आवेदन स्वीकृत किए गए थे।

सीमा पार यूपीआई लेन-देन संबंधी डेटा

3493. श्री आलोक शर्मा:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री लुम्बाराम चौधरी:

श्री योगेन्द्र चांदोलिया:

डॉ. भोला सिंह:

श्रीमती महिमा कुमारी मेवाड़:

श्री दिनेशभाई मकवाणा:

श्री दिलीप शङ्कीया:

श्री बिद्युत बरन महतो:

श्रीमती कमलेश जांगड़े:

डॉ. के. सुधाकर:

श्रीमती कमलजीत सहरावत:

श्री तेजस्वी सूर्या:

श्री राव राजेन्द्र सिंह:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि यूनिफाइड पेमेंट्स इंटरफेस (यूपीआई) ने विश्व की रीयल-टाइम भुगतान प्रणालियों में अन्य भुगतान प्रणालियों को पीछे छोड़ दिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) उन देशों की सूची क्या है जहां यूपीआई भुगतान स्वीकार किए जाते हैं और/या यूपीआई को भुगतान विकल्प के रूप में माना जाता है;
- (ग) सरकारी पहलों के अंतर्गत डिजिटल भुगतान को सहयोग देने/बढ़ावा देने हेतु यूपीआई प्लेटफॉर्म पर पंजीकृत नए व्यापारियों या छोटे व्यवसायों की संख्या कितनी है;
- (घ) क्या सरकार के पास यूपीआई की शुरुआत के बाद से सीमा-पार लेन-देन में वृद्धि संबंधी कोई डेटा है;
- (ङ) छत्तीसगढ़ सहित देश में पिछले पांच वर्षों के दौरान दर्ज किए गए मासिक लेन-देन की संख्या और मात्रा कितनी है; और
- (च) क्या नियमित रूप से यूपीआई लेन-देन करने वालों के बीच फिशिंग और मैलवेयर घुसपैठ के मामले अपेक्षाकृत अधिक देखे गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) और (ख): वर्ष 2016 में शुभारंभ होने के बाद से, एकीकृत भुगतान इंटरफेस (यूपीआई) ने लेनदेन की मात्रा और मूल्य दोनों के संदर्भ में चरघातांकी वृद्धि दर्ज की है। वित्त वर्ष 2024 – 25 में, यूपीआई ने 18,587 करोड़ रुपये की लेनदेन मात्रा और 261 लाख करोड़ रुपये का लेनदेन मूल्य दर्ज किया है।

इसके अलावा, यूपीआई जुलाई 2025 में 1,947 करोड़ रुपये (यानी 19.47 बिलियन) लेनदेन दर्ज करके एक और उपलब्धि हासिल की है।

जून 2025 की 'ग्रोइंग रिटेल डिजिटल पेमेंट्स (द वैल्यू ऑफ इंटरऑपरेबिलिटी)' संबंधी अंतर्राष्ट्रीय मुद्रा कोष (आईएमएफ) की रिपोर्ट ने लेनदेन की मात्रा के आधार पर यूपीआई को विश्व की सबसे बड़ी खुदरा तीव्र-भुगतान प्रणाली (एफपीएस) के रूप में मान्यता दी थी।

सरकार, भारतीय रिजर्व बैंक (आरबीआई) और भारतीय राष्ट्रीय भुगतान निगम (एनपीसीआई) सीमा पार से भुगतान की सुविधा के लिए यूपीआई को अन्य देशों के एफपीएस से जोड़ने की दिशा में काम कर रहे हैं। वर्तमान में, यूपीआई 7 देशों अर्थात यूएई, नेपाल, भूटान, सिंगापुर, मॉरीशस, फ्रांस और श्रीलंका में क्रियाशील है।

(ग): एनपीसीआई ने सूचित किया है कि नए व्यापारी या छोटे व्यवसायों सहित लगभग 6.5 करोड़ व्यापारियों को यूपीआई प्लेटफॉर्म पर पंजीकृत किया गया है।

(घ): सीमापार यूपीआई लेन-देन का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ङ): पिछले पांच वित्तीय वर्षों के दौरान मासिक लेन-देन और दर्ज की गई मात्रा का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(च): डिजिटल लेनदेन के बढ़ते डिजिटलीकरण और प्रसार के साथ, बैंक और ग्राहक के लिए फ्रिशिंग और मैलवेयर घुसपैठ सहित साइबर खतरों का जोखिम बढ़ गया है। हालांकि, यूपीआई के लिए केवल सोशल इंजीनियरिंग से संबंधित जोखिम देखे गए हैं। सरकार, भारतीय रिजर्व बैंक और एनपीसीआई साइबर अपराध की रोकथाम के लिए छोटे एसएमएस भेजने, रेडियो अभियान और प्रचार सहित विभिन्न प्रयोक्ता जागरूकता कार्यक्रम चला रहे हैं।

विवरण -I**यूपीआई संबंधी सीमा-पार लेनदेन का ब्यौरा**

वित्तीय वर्ष	मात्रा	मूल्य (लाख में)
वित्तीय वर्ष 2021-22	180	0.03
वित्तीय वर्ष 2022-23	144	0.04
वित्तीय वर्ष 2023-24	37,060	1970.00
वित्तीय वर्ष 2024-25	7,55,445	25,853.00
वित्तीय वर्ष 2025-26 (जुलाई 2025 तक)	6,01,002	16,929.00

विवरण - II**वित्त वर्ष 2020-21 से वित्त वर्ष 2024-25 के दौरान महीने-वार यूपीआई लेनदेन**

माह	मात्रा (करोड़ में)	मूल्य (करोड़ में)
जून-2025	1839.50	2,403,930.69
मई-2025	1867.74	2,514,297.01
अप्रैल-2025	1789.34	2,394,925.87
मार्च-2025	1830.15	2,477,221.61
फरवरी-2025	1610.61	2,196,481.69
जनवरी-2025	1699.60	2,348,037.12
दिसम्बर-2024	1673.00	2,324,699.91
नवम्बर-2024	1548.20	2,155,187.41
अक्तूबर-2024	1658.49	2,349,821.46
सितम्बर-2024	1504.17	2,063,994.71
अगस्त-2024	1496.30	2,060,735.57
जुलाई-2024	1443.55	2,064,292.41
जून-2024	1388.51	2,007,081.20
मई-2024	1403.58	2,044,937.05
अप्रैल-2024	1330.39	1,964,464.52
मार्च-2024	1344.00	1,978,353.23
फरवरी-2024	1210.26	1,827,869.35
जनवरी-2024	1220.30	1,841,083.97

दिसम्बर-2023	1202.02	1,822,949.42
नवम्बर-2023	1123.52	1,739,740.61
अक्तूबर-2023	1140.87	1,715,768.34
सितम्बर-2023	1055.56	1,579,133.18
अगस्त-2023	1058.60	1,576,536.56
जुलाई-2023	996.46	1,533,536.44
जून-2023	933.50	1,475,464.26
मई-2023	941.51	1,489,145.44
अप्रैल-2023	886.32	1,415,504.71
मार्च-2023	868.53	1,410,443.01
फरवरी-2023	753.47	1,235,846.62
जनवरी-2023	803.68	1,298,726.62
दिसम्बर-2022	782.94	1,282,055.01
नवम्बर-2022	730.94	1,190,593.39
अक्तूबर-2022	730.54	1,211,582.51
सितम्बर-2022	678.08	1,116,438.10
अगस्त-2022	657.96	1,072,792.68
जुलाई-2022	628.84	1,062,991.76
जून-2022	586.27	1,014,384.31
मई-2022	595.52	1,041,520.07
अप्रैल-2022	558.30	983,302.27
मार्च-2022	540.56	960,581.66
फरवरी-2022	452.74	826,843.00
जनवरी-2022	461.71	831,993.11
दिसम्बर-2021	456.63	826,848.22
नवम्बर-2021	418.64	768,436.11
अक्तूबर-2021	421.86	771,444.98
सितम्बर-2021	365.43	654,351.81
अगस्त-2021	355.55	639,116.95
जुलाई-2021	324.78	606,281.14
जून-2021	280.75	547,373.17

मई-2021	253.95	490,638.65
अप्रैल-2021	264.10	493,663.68
मार्च-2021	273.16	504,886.44
फरवरी-2021	229.29	425,062.76
जनवरी-2021	230.27	431,181.89
दिसम्बर-2020	223.41	416,176.21
नवम्बर-2020	221.02	390,999.15
अक्तूबर-2020	207.16	386,106.74
सितम्बर-2020	180.01	329,027.66
अगस्त-2020	161.88	298,307.61
जुलाई-2020	149.73	290,537.86
जून-2020	133.69	261,835.00
मई-2020	123.45	218,391.60
अप्रैल-2020	99.95	151,140.66

'THEME'—A TOUCHSTONE FOR CENTRAL PUBLIC SECTOR UNDERTAKINGS

3494. SHRI JAI PRAKASH:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the details of the 'Theme' – a touchstone set by the Government for the Central Public Sector Undertakings (CPSUs) for the purpose of releasing their Corporate Social Responsibility (CSR) Funds for the current financial year;
- (b) whether the Government has announced its theme to be followed by the CPSUs and if so, the details thereof;
- (c) whether the Government has any authority or say over releasing CSR Funds under the concerned CPSUs;

(d) if so, the details thereof; and

(e) the quantum of CSR Funds earmarked by the Gas Authority of India Limited (GAIL) under this Thematic Area for the current year?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): CSR activities of corporates including Central Public Sector Enterprises (CPSEs) are governed as per Section 135 of Companies Act, 2013. Based on the recommendations that emerged from the CPSEs Conclave held in April, 2018 related to utilization of CSR funds in a focused manner towards national priorities by adopting a theme-based approach every year, Department of Public Enterprises (DPE) has been issuing guidelines from the financial year 2018-19 to all administrative Ministries and CPSEs for adopting a theme-based focused approach every year on CSR expenditure by the CPSEs. These instructions, inter alia, provide that CSR expenditure for such thematic programmes should be around 60% of annual CSR expenditure of CPSEs and the aspirational districts as identified by NITI Aayog may be given preference in CSR expenditure. Annual theme for CSR activities of CPSEs for FY 2025-26 has not been notified so far.

(c) and (d): In terms of provisions of Section 135 of Companies Act, 2013, CSR Committee of the Board of CSR eligible companies including CPSEs shall inter alia formulate and recommend the CSR policy to the Board and monitor the CSR policy of the company from time to time. These provisions also provide that CSR policy

includes guiding principles for selection, implementation and monitoring of activities as well as formulation of annual action plan and the manner of execution of such projects or programmes.

(e): As the thematic area for the current financial year has not been notified by DPE as yet, the question does not arise.

कला और संस्कृति के संवर्धन के लिए आवंटित निधि

3495. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर :

श्री भाऊसाहेब राजाराम वाकचौरे :

श्री बंटी विवेक साहू :

श्री श्रीरंग आप्पा चंदू बारणे :

श्रीमती भारती पारधी :

श्री बजरंग मनोहर सोनवणे :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार की कला एवं संस्कृति को बढ़ावा देने के लिए नीति का ब्यौरा क्या है साथ ही सरकार द्वारा इस उद्देश्य के लिए कौन-कौन सी योजनाएं चलाई जा रही हैं;
- (ख) क्या इस योजना के अंतर्गत विशेषकर छोटे संगठनों और व्यक्तिगत कलाकारों को कोई सहायता प्रदान की जाती है, यदि हां, तो ऐसी सहायता प्रदान करने के लिए पात्रता मानदंड क्या हैं;
- (ग) कला एवं संस्कृति को बढ़ावा देने के लिए वर्तमान वित्त वर्ष के दौरान किए गए आवंटन की कुल धनराशि का ब्यौरा क्या है साथ ही विभिन्न राज्यों/राज्यक्षेत्रों और विशेषकर मध्य प्रदेश और महाराष्ट्र को अब तक उक्त आवंटन का कितना भाग वितरित किया गया है; और

(घ) कला एवं संस्कृति को बढ़ावा देने के लिए वित्तीय सहायता योजना के अंतर्गत राज्यवार और विशेषकर मध्य प्रदेश और महाराष्ट्र में जिलावार जारी की गई और उपयोग की गई निधि का ब्यौरा क्या है साथ ही पिछले तीन वर्षों के दौरान सांस्कृतिक संगठनों की संख्या कितनी है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): संस्कृति मंत्रालय द्वारा कला संस्कृति विकास योजना (केएसवीवाई) नामक एक समावेशी स्कीम कार्यान्वित की जा रही है, जिसमें 08 स्कीम घटक शामिल हैं, जिसके अंतर्गत पात्र सांस्कृतिक संगठनों/व्यक्तियों को देश भर में कला और संस्कृति के संवर्धन हेतु वित्तीय सहायता प्रदान की जाती है। स्कीमों का संक्षिप्त ब्यौरा संलग्न **विवरण-I** पर दिया गया है।

(ख): जी हाँ, देश भर में कला और संस्कृति के संवर्धन हेतु सांस्कृतिक संगठनों/व्यक्तियों को वित्तीय सहायता प्रदान की जाती है, जिसमें छोटे संगठन और व्यक्तिगत कलाकार भी शामिल हैं। स्कीमों के अंतर्गत ऐसी सहायता प्रदान करने के लिए निर्धारित व्यापक पात्रता मानदंड संलग्न **विवरण-II** पर दिए गए हैं।

(ग): कला संस्कृति विकास योजना केंद्रीय क्षेत्र की स्कीम है, जिसमें 08 स्कीम घटक शामिल हैं, और इस स्कीम के अंतर्गत राज्यवार धनराशि आवंटन का कोई प्रावधान नहीं है। इसके अतिरिक्त, वर्तमान वित्तीय वर्ष के दौरान 08 स्कीम घटकों में अब तक आवंटित निधियों और जारी की गई राशि का ब्यौरा संलग्न **विवरण-III** पर दिया गया है।

(घ): 'कला एवं संस्कृति के संवर्धन हेतु वित्तीय सहायता की स्कीम' के अंतर्गत विगत तीन वित्तीय वर्षों के दौरान योजना-वार, राज्य-वार जारी की गई धनराशि का ब्यौरा संलग्न **विवरण-IV** पर दिया गया है। कला एवं संस्कृति के संवर्धन हेतु वित्तीय सहायता की स्कीम' के अंतर्गत विगत तीन वित्तीय वर्षों के दौरान राज्य-वार, विशेष रूप से मध्य प्रदेश और महाराष्ट्र राज्यों में जिला-वार जारी की गई धनराशि का ब्यौरा संलग्न **विवरण-V** पर दिया गया है।

विवरण-I

केएसवीवाई स्कीमों के अंतर्गत स्कीमों का सार

1. गुरु-शिष्य परंपरा के संवर्धन के लिए वित्तीय सहायता (रेपर्टरी अनुदान)

इस स्कीम का उद्देश्य नाट्य समूहों, रंगमंच समूहों, संगीत मंडलियों, बाल रंगमंच आदि जैसे मंचकला कार्यकलापों की सभी शैलियों तथा गुरु-शिष्य परंपरा के अनुरूप नियमित आधार पर कलाकारों को उनके संबंधित गुरु द्वारा प्रशिक्षण देने के लिए वित्तीय सहायता प्रदान करना है। इस स्कीम के अनुसार, रंगमंच क्षेत्र में 1 गुरु और अधिकतम 18 शिष्यों को सहायता और संगीत और नृत्य के क्षेत्र में 01 गुरु और अधिकतम 10 शिष्यों को सहायता प्रदान की जाती है।

सहायता की राशि गुरु के लिए 15000/- रु. प्रति माह, शिष्य के लिए 2000-10000/- रुपये प्रति माह है। (कलाकार की आयु के आधार पर)

2. कला और संस्कृति के संवर्धन के लिए वित्तीय सहायता की स्कीम: स्कीम घटक के नाम और ब्यौरा निम्नानुसार है:

i. राष्ट्रीय महत्व के सांस्कृतिक संगठनों को वित्तीय सहायता

पूरे देश में कला और संस्कृति के संवर्धन हेतु कार्यरत राष्ट्रीय महत्व के प्रतिष्ठित सांस्कृतिक संगठनों को बढ़ावा देना और सहायता प्रदान करना है। यह अनुदान उन संगठनों को दिया जाता है जिनका एक सुगठित प्रबंधन निकाय हो, जो भारत में पंजीकृत हों, जो अखिल भारतीय स्तर पर प्रचालन करते हुए राष्ट्रीय महत्व के हों और जिनके पास पर्याप्त कार्यबल हो और जिन्होंने विगत पांच वर्षों में से 3 वर्षों के दौरान सांस्कृतिक कार्यकलापों के लिए 1 करोड़ रुपये या उससे अधिक का व्यय किया हो। इस स्कीम के तहत सहायता की राशि 1 करोड़ रुपये तक है जिसे विशेष मामलों में 5 करोड़ रुपये तक बढ़ाया जा सकता है।

ii. सांस्कृतिक समारोह और निर्माण अनुदान (सीएफपीजी)

इस स्कीम घटक का उद्देश्य गैर-सरकारी संगठनों/सोसाइटियों/न्यासों/विश्वविद्यालयों आदि को संगोष्ठियां, सम्मेलन, शोध कार्य, कार्यशालाएं, महोत्सव, प्रदर्शनियां, विचार-गोष्ठियां, नृत्य निर्माण, नाटक-रंगमंच, संगीत आदि की तैयारी के लिए वित्तीय सहायता प्रदान करना है। सीएफपीजी के अंतर्गत 5 लाख रुपये (विशेष मामलों में 20.00 लाख रुपये का अधिकतम) अनुदान प्रदान किया जाता है।

iii. हिमालय की सांस्कृतिक विरासत के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य दृश्य-श्रव्य कार्यक्रमों के माध्यम से शोध, प्रशिक्षण तथा प्रचार-प्रसार द्वारा हिमालय की सांस्कृतिक विरासत को बढ़ावा देना एवं परिरक्षित करना है। हिमालयी क्षेत्र के अंतर्गत आने वाले राज्यों अर्थात् जम्मू और कश्मीर, हिमाचल प्रदेश, उत्तराखंड, सिक्किम और अरुणाचल प्रदेश में संगठनों को वित्तीय सहायता प्रदान की जाती है। किसी संगठन के लिए निधियन की राशि प्रति वर्ष 10.00 लाख रुपये होती है जिसे विशेष मामलों में 30.00 लाख रुपये तक बढ़ाया जा सकता है।

iv. बौद्ध/तिब्बती संगठनों के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक के अंतर्गत बौद्ध/तिब्बती संस्कृति एवं परंपरा के प्रसार और वैज्ञानिक विकास तथा संबंधित क्षेत्रों में शोध में कार्यरत बौद्ध मठों सहित, स्वैच्छिक बौद्ध/तिब्बती संगठनों को वित्तीय सहायता प्रदान की जाती है। इस स्कीम के अंतर्गत किसी संगठन को 30.00 लाख रुपये प्रति वर्ष तक निधियन प्रदान किया जाता है जिसे विशेष मामलों में 1.00 करोड़ रुपये तक बढ़ाया जा सकता है।

v. अमूर्त सांस्कृतिक विरासत

यह स्कीम संस्कृति मंत्रालय द्वारा 2013 में विभिन्न संस्थाओं, समूहों, गैर-सरकारी संगठनों आदि को पुनः सक्रिय करने और पुनः सुदृढ़ करने के उद्देश्य से देश की अमूर्त सांस्कृतिक विरासत और विविध सांस्कृतिक परंपराओं की संरक्षा के लिए आरंभ की गई थी ताकि वे भारत की समृद्ध अमूर्त

सांस्कृतिक विरासत के सुदृढीकरण, संरक्षण, परिरक्षण और संवर्धन के लिए कार्यकलाप/परियोजनाएं आयोजित कर सकें।

vi. स्टूडियो थियेटर सहित निर्माण अनुदान हेतु वित्तीय सहायता

इस स्कीम घटक का उद्देश्य गैर सरकारी संगठनों, न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, विश्वविद्यालयों, महाविद्यालयों आदि को सांस्कृतिक अवसंरचना के सृजन (अर्थात् स्टूडियो थियेटर, सभागार, अभ्यास कक्ष, क्लासरूम आदि) और वैद्युत, वातानुकूलन, ध्वनिकी, प्रकाश एवं ध्वनि प्रणालियों आदि जैसी सुविधाओं के प्रावधान हेतु वित्तीय सहायता प्रदान करना है। इस स्कीम घटक के अंतर्गत महानगरों में 50 लाख रुपये तक की राशि और अन्य शहरों में 25 लाख रुपये तक की अधिकतम अनुदान राशि प्रदान की जाती है।

vii. संबद्ध सांस्कृतिक कार्यकलापों के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य सभी पात्र संगठनों को संबद्ध सांस्कृतिक कार्यकलापों के लिए दृश्य-श्रव्य अनुभव को संवर्धित करने हेतु परिसंपत्तियों के सृजन के लिए वित्तीय सहायता प्रदान करना है ताकि उन खुले/बंद क्षेत्रों/स्थानों पर नियमित आधार पर एवं महोत्सवों के दौरान लाइव प्रस्तुतियों का प्रत्यक्ष अनुभव प्रदान किया जा सके। इस स्कीम घटक के अंतर्गत, लागू शुल्कों एवं करों तथा प्रचालन एवं अनुरक्षण (ओ एंड एम) सहित सहायता की अधिकतम राशि 5 वर्षों के लिए निम्नानुसार होगी- (i) ऑडियो : 1.00 करोड़ रुपये; (ii) ऑडियो + वीडियो : 1.50 करोड़ रुपये।

viii. स्थानीय महोत्सव और मेले

इस स्कीम का उद्देश्य संस्कृति मंत्रालय द्वारा आयोजित 'राष्ट्रीय संस्कृति महोत्सवों' के आयोजन के लिए सहायता प्रदान करना है। राष्ट्रीय संस्कृति महोत्सवों (आरएसएम) का आयोजन क्षेत्रीय सांस्कृतिक केन्द्रों (जेडसीसी) के माध्यम से किया जाता है जहां पूरे देश से बड़ी संख्या में कलाकारों

को उनकी प्रतिभाएं प्रदर्शित करने के लिए शामिल किया जाता है। नवम्बर, 2015 से, संस्कृति मंत्रालय द्वारा देश में चौदह (14) आरएसएम आयोजित किए गए हैं।

3. कला और संस्कृति के संवर्धन के लिए छात्रवृत्ति एवं अध्येतावृत्ति की स्कीम : इस स्कीम में तीन घटक हैं। स्कीम घटकों का नाम और ब्यौरा निम्नानुसार है:

i. संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों को अध्येतावृत्ति प्रदान करने की स्कीम

विभिन्न सांस्कृतिक क्षेत्रों में 25 से 40 वर्ष के आयु वर्ग (कनिष्ठ) और 40 वर्ष से अधिक आयु के उत्कृष्ट व्यक्तियों (वरिष्ठ) को प्रत्येक बैच वर्ष में सांस्कृतिक शोध के लिए 2 वर्ष की अवधि के लिए 10,000/- रुपये प्रतिमाह और 20,000/- रुपये प्रतिमाह की दर से 400 तक अध्येतावृत्तियां (200 कनिष्ठ और 200 वरिष्ठ) प्रदान की जाती हैं। यह अध्येतावृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

ii. विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम

प्रत्येक बैच वर्ष में 400 तक छात्रवृत्तियां प्रदान की जाती हैं। इस स्कीम के अंतर्गत 18 से 25 वर्ष के आयु वर्ग के उत्कृष्ट प्रतिभावान युवा कलाकारों को भारतीय शास्त्रीय संगीत; भारतीय शास्त्रीय नृत्य, रंगमंच, मूक अभिनय, दृश्य कला, लोक, पारंपरिक और स्वदेशी कलाओं तथा सुगम शास्त्रीय संगीत आदि के क्षेत्र में भारत में उन्नत प्रशिक्षण के लिए 2 वर्षों के लिए प्रतिमाह 5000/- रुपए की दर से वित्तीय सहायता प्रदान की जाती है। यह छात्रवृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

iii. सांस्कृतिक शोध के लिए टैगोर राष्ट्रीय अध्येतावृत्ति

इस स्कीम घटक का उद्देश्य विद्वानों/शिक्षाविदों को इन संस्थाओं के साथ आपसी हित की परियोजनाओं पर संस्कृति मंत्रालय के अंतर्गत विभिन्न संस्थाओं और देश में पहचान की गई अन्य सांस्कृतिक संस्थाओं के साथ स्वयं को संबद्ध करने हेतु प्रोत्साहित करते हुए संस्थाओं को सुदृढ़ बनाना और सशक्त बनाना है। इसके अंतर्गत अधिकतम दो वर्षों की अवधि के लिए 15 तक अध्येतावृत्तियां

(80,000/-रुपये प्रतिमाह + आकस्मिक भत्ता) और 25 तक छात्रवृत्तियां (50,000/-रु. प्रतिमाह + आकस्मिक भत्ता) प्रदान की जाती हैं। यह अध्येतावृत्ति 04 बराबर छमाही किस्तों में जारी की जाती है।

4. टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य मंच प्रस्तुतियों (नृत्य, नाटक और संगीत) प्रदर्शनियों, संगोष्ठियों, साहित्यिक कार्यकलापों के लिए सुविधाओं और अवसंरचना युक्त सभागार जैसे नए बड़े सांस्कृतिक स्थानों के सृजन, ग्रीन रूम आदि के सृजन के लिए गैर-सरकारी संगठनों, न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, राज्य/संघ राज्य क्षेत्र के सरकारी विश्वविद्यालयों, केन्द्रीय / राज्य सरकार की एजेंसियों / निकायों, नगर निगमों आदि को वित्तीय सहायता प्रदान करना है। यह स्कीम घटक मौजूदा सांस्कृतिक सुविधाओं (रबीन्द्र भवन, रंगशालाएं) आदि के जीर्णोद्धार, नवीकरण, विस्तार कार्य, परिवर्धन, स्तरोन्नयन, आधुनिकीकरण के लिए सहायता भी प्रदान करता है। इस स्कीम घटक के अंतर्गत किसी परियोजना के लिए आमतौर पर अधिकतम 15 करोड़ रुपये (विशेष मामलों में 50 करोड़ रुपए) तक की सहायता प्रदान की जाएगी।

5. वयोवृद्ध कलाकारों हेतु वित्तीय सहायता

इस स्कीम का उद्देश्य उन वयोवृद्ध कलाकारों और विद्वानों को (जिनकी आयु 60 वर्ष से कम न हो और वार्षिक आय 48000/- रुपए से अधिक न हो) को 6000/- रुपये प्रति माह पेंशन प्रदान करना है, जिन्होंने कला, साहित्य आदि के अपने विशिष्ट क्षेत्रों में महत्वपूर्ण योगदान दिया है लेकिन अब अभावग्रस्त परिस्थितियों में रह रहे हैं।

विवरण-II

स्कीमों के अंतर्गत इस प्रकार की सहायता प्रदान करने के लिए निर्धारित व्यापक पात्रता मानदंड निम्नानुसार हैं: -

(i) गुरु-शिष्य परम्परा को बढ़ावा देने के लिए वित्तीय सहायता (रेपर्टरी अनुदान) कला और संस्कृति के संवर्धन हेतु वित्तीय सहायता की स्कीम और टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता हेतु लाभार्थी संगठनों का चयन करने के लिए व्यापक मानदंड -

- (i) संगठन को सोसायटी पंजीकरण अधिनियम, 1860 के अंतर्गत सोसायटी के रूप में या भारतीय ट्रस्ट अधिनियम, 1882 के अंतर्गत सार्वजनिक ट्रस्ट के रूप में पंजीकृत होना चाहिए तथा कम से कम तीन वर्षों से कार्यरत होना चाहिए।
- (ii) संगठन को नीति आयोग के एनजीओ दर्पण पोर्टल पर अवश्य पंजीकृत होना चाहिए।
- (iii) संगठन की पूर्व प्रतिष्ठित सांस्कृतिक प्रोफाइल होनी चाहिए।
- (iv) संगठन द्वारा विगत तीन वर्षों का लेखा-परीक्षा विवरण अवश्य प्रस्तुत किए गए हों।
- (v) संगठन द्वारा विगत तीन वर्षों के दौरान आयकर रिटर्न अवश्य फाइल किया गया हो।

सभी प्रकार से पूर्ण पाए गए आवेदन(नों)/प्रस्ताव (वों) को मंत्रालय द्वारा प्रत्येक स्कीम घटक के लिए विधिवत गठित विशेषज्ञ/संचालन समिति के समक्ष रखा जाता है, ताकि प्रस्ताव के गुणावगुण को देखते हुए मामला-दर-मामला आधार पर वित्तीय सहायता प्रदान करने के लिए मूल्यांकन और सिफारिशें की जा सकें।

(2) कला एवं संस्कृति के संवर्धन हेतु छात्रवृत्ति एवं अध्येतावृत्ति स्कीम :-

- (i) छात्रवृत्ति के अभ्यर्थियों द्वारा चुने हुए क्षेत्र में पहले से ही दक्षता की डिग्री प्राप्त कर ली गई हो।
- (ii) छात्रवृत्ति के लिए अभ्यर्थी को अपने गुरु/संस्थान के साथ न्यूनतम 5 वर्ष का प्रशिक्षण प्राप्त होना चाहिए।
- (iii) छात्रवृत्ति के लिए अभ्यर्थियों को संबंधित कलाओं/विषयों का पर्याप्त ज्ञान होना चाहिए।

- (iv) छात्रवृत्ति के लिए अभ्यर्थी की आयु आवेदन करने वाले वर्ष की पहली अप्रैल को 18 वर्ष से कम और 25 वर्ष से अधिक नहीं होनी चाहिए।
- (v) वरिष्ठ अध्येतावृत्ति के लिए आवेदन करने वाला व्यक्ति संस्कृति मंत्रालय से पेंशन प्राप्त नहीं कर रहा हो।
- (vi) आवेदक ने पहले कभी ऐसी छात्रवृत्ति/अध्येतावृत्ति का लाभ नहीं उठाया हो।
- (vii) तथापि, जिस आवेदक को छात्रवृत्ति प्रदान की गई है, वह कनिष्ठ अध्येतावृत्ति के लिए आवेदन कर सकता है और कनिष्ठ अध्येतावृत्ति प्राप्त आवेदक वरिष्ठ अध्येतावृत्ति के लिए आवेदन कर सकता है, बशर्ते कि पहले की परियोजना के बंद होने के बाद 5 वर्ष बीत चुके हों।
- (viii) संस्कृति से संबंधित नए क्षेत्रों में वरिष्ठ/कनिष्ठ अध्येतावृत्ति के आवेदकों के लिए न्यूनतम शैक्षणिक योग्यता स्नातक है।
- (ix) वरिष्ठ अध्येताओं का चयन मूल्यांकन हेतु विशेषज्ञ समिति के सदस्यों के समक्ष प्रस्तुत संक्षिप्त विवरण के आधार पर किया जाता है।
- (x) स्कॉलर्स/कनिष्ठ अध्येता का चयन विभिन्न सांस्कृतिक क्षेत्रों में विशेषज्ञता रखने वाले विशेषज्ञ समिति के सदस्यों के समक्ष व्यक्तिगत संवाद/साक्षात्कार में अभ्यर्थी के प्रस्तुतीकरण के आधार पर किया जाता है।

(3) वयोवृद्ध कलाकारों हेतु वित्तीय सहायता:

- i. आवेदक कलाकार ने अपनी सक्रिय आयु में कला, साहित्य आदि के अपने विशिष्ट क्षेत्रों में महत्वपूर्ण योगदान दिया हो या अभी भी योगदान दे रहा हो;
- ii. आवेदक कलाकार की आयु 60 वर्ष से कम नहीं होनी चाहिए;
- iii. आवेदक की वार्षिक आय 72,000/- रुपये से अधिक नहीं होनी चाहिए;

- iv. आवेदक कलाकार को संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन से कम से कम 500 रुपये प्रति माह की कलाकार पेंशन प्राप्त होनी चाहिए या आवेदक का कला संबंधी परिचय पत्र संबंधित क्षेत्रीय सांस्कृतिक केंद्र (जेडसीसी), संस्कृति मंत्रालय द्वारा सत्यापित और अनुशंसित होना चाहिए; और
- v. आवेदक कलाकार को संस्कृति मंत्रालय की किसी अन्य स्कीम के अंतर्गत वित्तीय सहायता प्राप्त नहीं हो रही हो।

विवरण-III

वर्तमान वित्तीय वर्ष के दौरान आवंटित धनराशि और जारी की गई राशि का ब्यौरा :-

क्रम सं.	स्कीम का नाम	आवंटित निधि (लाख रुपए में)	जारी की गई राशि (लाख रुपये में)
1	गुरु-शिष्य परंपरा के संवर्धन के लिए वित्तीय सहायता (रेपोर्टरी अनुदान)	7285.00	5079.00
2	कला और संस्कृति के संवर्धन हेतु वित्तीय सहायता की स्कीम	7177.00	3497.55
3	कला और संस्कृति के संवर्धन हेतु छात्रवृत्ति एवं अध्येतावृत्ति की स्कीम	1646.00	435.60
4	वयोवृद्ध कलाकारों हेतु वित्तीय सहायता	2603.00	1895.00
5	सेवा भोज योजना	150.00	-
6	टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता	693.00	-
7	राष्ट्रीय गांधी विरासत स्थल मिशन	139.00	21.21
8	राष्ट्रीय पुरस्कार योजना	160.00	-
	कुल (केएसवीवाई)	19853.00	10928.36

विवरण-IV

गुरु-शिष्य परंपरा को बढ़ावा देने के लिए वित्तीय सहायता (रेपर्टरी अनुदान)

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024*		2024-2025*	
		संगठनों की संख्या	राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)
1.	आंध्र प्रदेश	6	16.42	16	40.38	12	35.07
2.	अरुणाचल प्रदेश	-	-	-	-	-	-
3.	असम	37	214.54	54	277.54	23	263.25
4.	बिहार	64	363.82	158	697.37	50	347.56
5.	चंडीगढ़	5	49.2	10	69.96	7	91.65
6.	छत्तीसगढ़	-	-	9	33.52	2	13.12
7.	दिल्ली	98	793.36	161	1065.18	87	823.77
8.	गुजरात	4	27.84	13	71.42	11	48.28
9.	हरियाणा	24	93.06	23	124.2	15	138.16
10.	हिमाचल प्रदेश	4	51.12	5	55.28	6	90.95
11.	जम्मू और कश्मीर	15	120.84	37	118.2	27	215.66
12.	झारखंड	13	69.18	18	100.64	13	47.65
13.	कर्नाटक	113	807.4	201	1009.94	96	738.67
14.	केरल	37	264.44	38	318.06	19	169.71
15.	मध्य प्रदेश	73	525.48	106	687.19	69	654.78
16.	महाराष्ट्र	41	307.66	97	625.7	59	333.05
17.	मणिपुर	147	900.72	173	973.68	119	816.68
18.	मिजोरम	4	26.64	2	10.9	2	10.88
19.	नागालैंड	2	8.88	1	6.96	4	12.93
20.	ओडिशा	55	289.2	115	515.29	67	343.87

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024*		2024-2025*	
		संगठनों की संख्या	राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)
21.	पुदुचेरी	5	50.04	3	32.52	5	65.76
22.	पंजाब	6	43.56	10	66.68	8	56.06
23.	राजस्थान	17	95.2	32	123.52	16	140.66
24.	सिक्किम	1	2.64	3	7.02		
25.	तमिलनाडु	19	108.6	22	143.02	14	90.15
26.	तेलंगाना	17	153.02	19	109.52	17	131.72
27.	त्रिपुरा	1	6.24	14	57.12	3	14.46
28.	उत्तराखंड	16	80.86	17	65.96	12	76.03
29.	उत्तर प्रदेश	57	293.97	107	438.32	70	502.02
30.	पश्चिम बंगाल	333	2060.8	418	2288.48	208	1432.21
	कुल	1214	7824.73	1882	10133.5	1041	7704.76

* केन्द्रीय क्षेत्र की स्कीमों के अंतर्गत निधियों के प्रवाह के लिए परिशोधित प्रक्रिया और केंद्रीय नोडल एजेंसी (सीएनए) मॉड्यूल के कार्यान्वयन के संबंध में व्यय विभाग द्वारा जारी निर्देशों के अनुसरण में, भुगतान के केन्द्रीय नोडल एजेंसी मॉड्यूल के माध्यम से इस स्कीम के अंतर्गत चयनित अनुदानग्राही संगठनों को वित्तीय सहायता जारी की गई थी।

आरके मिशन सहित राष्ट्रीय महत्व के सांस्कृतिक संगठनों को वित्तीय सहायता
(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-24*		2024-25*	
		संगठनों की संख्या	राशि	संगठनों की संख्या	राशि	संगठनों की संख्या	राशि
1.	आंध्र प्रदेश	1	22.5	1	7.50	-	-
2.	असम	-	-	1	22.50	2	22.50
3.	चंडीगढ़	-	-	1	15.00	1	22.50
4.	दिल्ली	7	241.25	11	276.25	9	118.75
5.	हरियाणा	-	-	-	-	1	26.25
6.	झारखंड	-	-	-	-	1	15.00
7.	कर्नाटक	1	22.5	-	-	1	4.73
8.	केरल	-	-	1	18.75	2	32.50
9.	महाराष्ट्र	-	-	1	15.00	1	18.75
10.	मणिपुर	-	-	-	-	1	11.25
11.	मध्य प्रदेश	1	0.59	-	-	-	-
12.	ओडिशा	-	-	1	8.75	1	22.50
13.	पुदुचेरी	1	3.75	-	-	-	-
14.	राजस्थान	1	37.5	1	26.25	2	27.50
15.	तमिलनाडु	-	-	-	-	1	15.00
16.	उत्तर प्रदेश	2	93.75	1	22.50	1	7.50
17.	पश्चिम बंगाल (एनपी)	-	-	2	37.50	3	31.25
18.	आर के मिशन	1	738.56	1	766.50	1	807.00
कुल		15	1160.4	22	1216.50	28	1182.98

* केन्द्रीय क्षेत्र की स्कीमों के अंतर्गत निधियों के प्रवाह के लिए परिशोधित प्रक्रिया और केंद्रीय नोडल एजेंसी (सीएनए) मॉड्यूल के कार्यान्वयन के संबंध में व्यय विभाग द्वारा जारी निर्देशों के अनुसरण में, भुगतान के केन्द्रीय नोडल एजेंसी मॉड्यूल के माध्यम से इस स्कीम के अंतर्गत चयनित अनुदानग्राही संगठनों को वित्तीय सहायता जारी की गई थी।

सांस्कृतिक समारोह और निर्माण अनुदान

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-24*		2024-2025*	
		संगठनों की संख्या	राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)
1.	आंध्र प्रदेश	65	62.85	83	80.7	49	75.79
2.	अरुणाचल प्रदेश	0	0	0	0	0	0
3.	असम	48	96.21	68	114.11	27	36.59
4.	बिहार	123	203.2	126	161	73	122.21
5.	चंडीगढ़	1	0.5	3	21.69	1	10
6.	छत्तीसगढ़	3	5.5	4	7.5	3	6.42
7.	दिल्ली	167	408.0 6	204	370.03	106	262.97
8.	गोवा	1	0.625	1	1.5	2	2.12
9.	गुजरात	17	23.4	16	12.34	3	3.59
10.	हरियाणा	28	62.59	36	74.72	29	89.98
11.	हिमाचल प्रदेश	8	11	15	25.75	11	12.92
12.	जम्मू और कश्मीर	52	50.33	49	33.76	30	36.37
13.	झारखंड	11	14.26	7	8	10	12.75
14.	कर्नाटक	218	349.4 2	221	208.22	235	494.09
15.	केरल	30	48.38	30	40.27	21	65.13
16.	मध्य प्रदेश	141	264.9	161	155.17	100	202.89
17.	महाराष्ट्र	56	104.1 2	34	29.64	44	97.31

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-24*		2024-2025*	
		संगठनों की संख्या	राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)	प्राधिकृत संगठनों की संख्या	आहरण हेतु प्राधिकृत राशि (रु.)
18.	मणिपुर	162	196.17	237	249.25	140	164.8
19.	मिजोरम	0	0	0	0	0	0
20.	नागालैंड	5	4.62	4	1.35	2	1
21.	ओडिशा	180	296.88	168	269.71	179	482.88
22.	पुदुचेरी	0	0	0	0	0	0
23.	पंजाब	12	23.27	11	22.65	9	22
24.	राजस्थान	48	81.16	57	46.28	40	61.55
25.	सिक्किम	0	0	1	3.75	3	7
26.	तमिलनाडु	15	18.87	11	10.73	16	35.35
27.	तेलंगाना	16	16.87	16	9.61	25	51.13
28.	त्रिपुरा	16	16.15	23	24.94	10	7.87
29.	उत्तराखंड	24	28.11	31	21.91	22	30
30.	उत्तर प्रदेश	278	343.33	268	244.07	218	395.66
31.	पश्चिम बंगाल	410	544.44	357	206.86	302	435.61
कुल		2135	3275.21	2242	2455.51	1710	3225.98

* केन्द्रीय क्षेत्र की स्कीमों के अंतर्गत निधियों के प्रवाह के लिए परिशोधित प्रक्रिया और केन्द्रीय नोडल एजेंसी (सीएनए) मॉड्यूल के कार्यान्वयन के संबंध में व्यय विभाग द्वारा जारी निर्देशों के अनुसरण में, भुगतान के केन्द्रीय नोडल एजेंसी मॉड्यूल के माध्यम से इस स्कीम के अंतर्गत चयनित अनुदानग्राही संगठनों को वित्तीय सहायता जारी की गई थी।

हिमालय की सांस्कृतिक विरासत के परिरक्षण एवं विकास के लिए वित्तीय सहायता

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2022-23		2023-24*		2024-25*	
		मामलों की संख्या	राशि	मामलों की संख्या	राशि	मामलों की संख्या	राशि
1	अरुणाचल प्रदेश	41	117.95	32	77.00	7	20.01
2	सिक्किम	4	10.00	3	11.00	0	0
3	हिमाचल प्रदेश	42	98.52	40	97.50	2	5.99
4	संघ राज्य क्षेत्र जम्मू और कश्मीर	69	117.02	24	37.52	0	0
5	संघ राज्य क्षेत्र लद्दाख	11	34.00	2	5.50	0	0
6	उत्तराखंड	58	91.24	48	64.0	2	3.50
7	दिल्ली	0	0	0	0	1	1.75
8	उत्तर प्रदेश	0	0	0	0	0	0
	कुल	225	468.73	149	292.52	12	31.25

* केन्द्रीय क्षेत्र की स्कीमों के अंतर्गत निधियों के प्रवाह के लिए परिशोधित प्रक्रिया और केन्द्रीय नोडल एजेंसी (सीएनए) मॉड्यूल के कार्यान्वयन के संबंध में व्यय विभाग द्वारा जारी निर्देशों के अनुसरण में, भुगतान के केन्द्रीय नोडल एजेंसी मॉड्यूल के माध्यम से इस स्कीम के अंतर्गत चयनित अनुदानग्राही संगठनों को वित्तीय सहायता जारी की गई थी।

बौद्ध/तिब्बती संस्कृति और कला के विकास के लिए वित्तीय सहायता

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-23		2023-24		2024-25	
		संगठनों की संख्या	राशि (रु.)	संगठनों की संख्या	राशि (रु.)	संगठनों की संख्या	राशि (रु.)
1	अरुणाचल प्रदेश	57	518.19	50	392.31	60	416.33
2	आंध्र प्रदेश	2	8	10	9.18	4	9.00
3	असम	9	30	15	72.00	6	24.36
4	बिहार	2	8.5	2	8.50	2	10.48
5	चंडीगढ़ (यूटी)	7	49.5	4	40.00	15	120.16
6	राष्ट्रीय राजधानी क्षेत्र दिल्ली	6	44.47	2	9.45	7	44.27
7	हिमाचल प्रदेश	78	550.97	31	167.63	49	317.38
8	संघ राज्य क्षेत्र जम्मू और कश्मीर	6	23.5	4	20.00	5	33.50
9	संघ राज्य क्षेत्र लद्दाख	45	319.62	44	246.42	6	26.94
10	कर्नाटक	33	272.8	11	62.78	49	333.82
11	केरल	1	13.5	0	0		
12	मिजोरम	0	0	0	0		
13	मध्य प्रदेश	5	29	4	30.00	1	5.00
14	महाराष्ट्र	11	38.25	14	41.00	14	57.45
15	मणिपुर	2	5.5	3	9.50	1	3.00
16	ओडिशा	1	5	2	12.00	2	11.00
17	पंजाब	2	8.5	2	10.00		
18	सिक्किम	0	0	12	89.93	5	39.99
19	त्रिपुरा	7	37.5	7	41.5	17	97.20
20	तमिलनाडु	0	0	2	10.00		

21	तेलंगाना	2	22.5	3	30.00		
22	उत्तराखंड	26	252.42	5	35.50	38	254.97
23	उत्तर प्रदेश	27	195.28	11	44.15	34	236.27
24	पश्चिम बंगाल	72	168.00	92	175.51	70	82.75
कुल		401	2601.00	330	1557.3 6	385	2223.8

* केन्द्रीय क्षेत्र की स्कीमों के अंतर्गत निधियों के प्रवाह के लिए परिशोधित प्रक्रिया और केन्द्रीय नोडल एजेंसी (सीएनए) मॉड्यूल के कार्यान्वयन के संबंध में व्यय विभाग द्वारा जारी निर्देशों के अनुसरण में, भुगतान के केन्द्रीय नोडल एजेंसी मॉड्यूल के माध्यम से इस स्कीम के अंतर्गत चयनित अनुदानग्राही संगठनों को वित्तीय सहायता जारी की गई थी।

स्टूडियो थियेटर सहित निर्माण अनुदान स्कीम

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2022-23		2023-24*		2024-25*	
		संगठनों की संख्या	राशि	संगठनों की संख्या	राशि	संगठनों की संख्या	राशि
1.	असम	1	5.4	0	0	0	0
2.	बिहार	1	0.6	1	6	0	0
3.	छत्तीसगढ़	1	7.5	0	0	0	0
4.	दिल्ली	0	0	2	11.2	3	23.25
5.	हिमाचल प्रदेश	1	12.79	1	6	2	20
6.	जम्मू और कश्मीर	0	0	0	0	2	10
7.	कर्नाटक	3	26.4	1	25	0	0
8.	केरल	1	1.4	0	0	0	0
9.	मध्य प्रदेश	1	3	0	0	4	16.86
10.	महाराष्ट्र	0	0	2	8	2	25
11.	मणिपुर	4	15.98	6	35.23	2	3.88
12.	मेघालय	0	0	0	0	1	4.5
13.	ओडिशा	0	0	0	0	2	21.5

14.	पंजाब	0	0	1	2	1	0.9
15.	राजस्थान	1	7.5	0	0	0	0
16.	तेलंगाना	1	4.29	0	0	0	0
17.	पश्चिम बंगाल	5	34.61	1	15	4	24.2
कुल		20	119.47	15	108.43	23	150.09

* केन्द्रीय क्षेत्र की स्कीमों के अंतर्गत निधियों के प्रवाह के लिए परिशोधित प्रक्रिया और केन्द्रीय नोडल एजेंसी (सीएनए) मॉड्यूल के कार्यान्वयन के संबंध में व्यय विभाग द्वारा जारी निर्देशों के अनुसरण में, भुगतान के केन्द्रीय नोडल एजेंसी मॉड्यूल के माध्यम से इस स्कीम के अंतर्गत चयनित अनुदानग्राही संगठनों को वित्तीय सहायता जारी की गई थी।

संबद्ध सांस्कृतिक कार्यक्रम हेतु वित्तीय सहायता

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2024-25	
		संगठनों/राज्य सरकारों की संख्या	राशि
1	उत्तर प्रदेश	2	120

टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता

(लाख रुपए में)

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024		2024-2025	
		संगठनों की संख्या /राज्य सरकार	राशि (रु.)	संगठनों की संख्या /राज्य सरकार	राशि (रु.)	संगठनों की संख्या /राज्य सरकार	राशि (रु.)
1.	दिल्ली	0	0	0	0	1	300
2.	कर्नाटक	0	0	0	0	0	0

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024		2024-2025	
		संगठनों की संख्या /राज्य सरकार	राशि (रु.)	संगठनों की संख्या /राज्य सरकार	राशि (रु.)	संगठनों की संख्या /राज्य सरकार	राशि (रु.)
3.	मध्य प्रदेश	0	0	2	1131.52	0	0
4.	मेघालय	1	500	0	0	0	0
5.	राजस्थान	0	0	1	54.91	0	0
6.	तमिलनाडु	0	0	0	0	0	0
7.	उत्तर प्रदेश	0	0	1	369.57	0	0
कुल		1	500.00	4	1556	1	300

* केन्द्रीय क्षेत्र की स्कीमों के अंतर्गत निधियों के प्रवाह के लिए परिशोधित प्रक्रिया और केंद्रीय नोडल एजेंसी (सीएनए) मॉड्यूल के कार्यान्वयन के संबंध में व्यय विभाग द्वारा जारी निर्देशों के अनुसरण में, भुगतान के केन्द्रीय नोडल एजेंसी मॉड्यूल के माध्यम से इस स्कीम के अंतर्गत चयनित अनुदानग्राही संगठनों को वित्तीय सहायता जारी की गई थी। वर्ष 2023-24 के दौरान, संबंधित सीएनए को 369.57 लाख रुपये की राशि जारी की गई। 369.57 लाख रुपये की कुल जारी राशि में से 337.11 लाख रुपये की धनराशि 01 संगठन को अधिकृत की गई है।

संस्कृति के क्षेत्र में उत्कृष्ट योगदान हेतु वरिष्ठ/कनिष्ठ अध्येतावृत्ति (एसवाईए)

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024		2024-2025	
		अध्येताओं की संख्या	राशि (रु.)	अध्येताओं की संख्या	राशि (रु.)	अध्येताओं की संख्या	राशि (रु.)
1.	आंध्र प्रदेश	12	17.40	12	11.40	08	14.40

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024		2024-2025	
		अध्येता ओं की संख्या	राशि (रु.)	अध्येताओं की संख्या	राशि (रु.)	अध्येता ओं की संख्या	राशि (रु.)
2.	अरुणाचल प्रदेश	-	-	02	1.20	02	1.20
3.	असम	50	58.80	70	69.60	70	84.00
4.	बिहार	31	48.00	47	44.40	35	43.80
5.	चंडीगढ़	03	3.60	-	-	01	2.40
6.	छत्तीसगढ़	08	11.40	12	12.00	12	12.60
7.	दिल्ली	116	178.20	101	100.80	77	100.20
8.	गोवा	01	2.40	-	-	-	-
9.	गुजरात	18	27.00	23	21.60	14	19.20
10.	हरियाणा	27	40.20	27	30.00	23	33.00
11.	हिमाचल प्रदेश	07	7.20	04	3.00	04	5.40
12.	संघ राज्य क्षेत्र जम्मू और कश्मीर	14	19.80	13	10.20	13	11.40
13.	झारखंड	15	17.40	24	30.60	15	24.00
14.	कर्नाटक	43	61.20	57	64.80	33	48.60
15.	केरल	62	85.20	60	54.00	54	73.80
16.	मध्य प्रदेश	62	93.00	82	76.20	59	70.20
17.	महाराष्ट्र	84	118.80	85	84.00	52	78.60
18.	मणिपुर	33	37.20	62	60.00	64	70.20
19.	मेघालय	2	1.20	-	-	01	1.20
20.	नागालैंड	02	1.80	03	3.00	03	3.60
21.	ओडिशा	89	129.60	90	93.60	83	105.60
22.	पुदुचेरी	04	7.20	02	1.80	02	3.00
23.	पंजाब	06	7.20	11	10.20	06	9.00
24.	राजस्थान	27	39.60	34	33.00	28	33.00
25.	तमिलनाडु	19	24.60	15	15.00	15	23.40

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024		2024-2025	
		अध्येताओं की संख्या	राशि (रु.)	अध्येताओं की संख्या	राशि (रु.)	अध्येताओं की संख्या	राशि (रु.)
26.	तेलंगाना	22	27.00	28	28.80	21	24.60
27.	त्रिपुरा	03	3.60	06	7.80	05	6.60
28.	उत्तराखंड	13	21.00	13	12.60	10	13.20
29.	उत्तर प्रदेश	120	154.80	158	146.40	116	157.20
30.	पश्चिम बंगाल	87	118.20	100	93.00	102	116.40
कुल		980	1362.6	1141	1119.00	928	1189.8

विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-24		2024-25	
		विद्वानों की संख्या	राशि (रु.)	विद्वानों की संख्या	राशि (रु.)	विद्वानों की संख्या	राशि (रु.)
1.	अंडमान और निकोबार	-	-	03	0.90	-	-
2.	आंध्र प्रदेश	03	0.90	09	2.70	06	1.80
3.	अरुणाचल प्रदेश	01	0.30	05	1.50	03	0.90
4.	असम	28	8.40	89	26.70	58	17.40
5.	बिहार	16	4.80	63	18.90	43	12.90
6.	चंडीगढ़	03	0.90	09	2.70	07	2.10
7.	छत्तीसगढ़	10	3.00	50	15.00	38	11.70
8.	राष्ट्रीय राजधानी क्षेत्र दिल्ली	21	6.30	73	21.90	53	16.20
9.	गोवा	02	0.60	06	1.80	04	1.20
10.	गुजरात	05	1.50	23	6.90	19	5.70

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-24		2024-25	
		विद्वानों की संख्या	राशि (रु.)	विद्वानों की संख्या	राशि (रु.)	विद्वानों की संख्या	राशि (रु.)
11.	हरियाणा	05	1.50	25	7.50	18	5.40
12.	हिमाचल प्रदेश	-	-	04	1.20	03	0.90
13.	संघ राज्य क्षेत्र जम्मू और कश्मीर	01	0.30	09	2.70	08	2.40
14.	झारखंड	08	2.40	24	7.20	17	5.10
15.	कर्नाटक	30	9.00	97	29.10	63	18.90
16.	केरल	20	6.00	71	21.30	48	14.40
17.	मध्य प्रदेश	27	8.10	131	39.30	104	31.80
18.	महाराष्ट्र	40	12.00	127	38.10	81	24.30
19.	मणिपुर	08	2.40	39	11.70	29	8.70
20.	मिजोरम	-	-	-	-	-	-
21.	ओडिशा	25	7.50	97	29.10	71	21.60
22.	पुदुचेरी	-	-	-	-	-	-
23.	पंजाब	04	1.20	11	3.30	05	1.50
24.	राजस्थान	10	3.00	37	11.10	25	7.50
25.	सिक्किम	01	0.30	03	0.90	02	0.60
26.	तमिलनाडु	18	5.40	51	15.30	32	9.90
27.	तेलंगाना	03	0.90	13	3.90	08	2.40
28.	त्रिपुरा	02	0.60	10	3.00	06	1.80
29.	उत्तराखंड	03	0.90	16	4.80	10	3.00
30.	उत्तर प्रदेश	35	10.50	134	40.20	97	29.70
31.	पश्चिम बंगाल	67	20.10	278	83.70	219	65.70
कुल		396	118.80	1507	452.40	1077	325.5

सांस्कृतिक शोध के लिए टैगोर राष्ट्रीय अध्येतावृत्ति (टीएनएफसीआर)

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024		2024-25	
		लाभार्थियों की संख्या	राशि (रु.)	लाभार्थियों की संख्या	राशि (रु.)	लाभार्थियों की संख्या	राशि (रु.)
1.	आंध्र प्रदेश	-	-	02	13.50	01	3.00
2.	चंडीगढ़	-	-	-	-	01	3.00
3.	दिल्ली	-	-	-	-	03	12.60
4.	महाराष्ट्र	-	-	01	3.60	10	67.11
5.	तमिलनाडु	-	-	-	-	01	3.00
6.	तेलंगाना	-	-	03	18.00	03	16.80
	कुल	-	-	06	35.10	19	105.51

सेवा भोज योजना

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2022-23		2023-24		2024-25	
		संगठनों की संख्या	राशि	संगठनों की संख्या	राशि	संगठनों की संख्या	राशि
1.	पंजाब	03	143.00	02	146.00	03	145.55

वयोवृद्ध कलाकारों हेतु वित्तीय सहायता

(लाख रुपए में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024*		2024-2025*	
		लाभार्थियों की संख्या	राशि (रु.)	लाभार्थियों की संख्या	राशि (रु.)	लाभार्थियों की संख्या	राशि (रु.)
1.	आंध्र प्रदेश	148	84.66	191	153.30	177	115.9
2.	असम	1	1.57	3	2.41	2	0.9
3.	बिहार	-	-	14	15.47	7	4.62
4.	राष्ट्रीय राजधानी क्षेत्र दिल्ली	-	-	8	5.87	10	4.92
5.	हरियाणा	2	0.56	4	3.69	4	1.94
6.	गोवा	-	-	-	-	41	7.12
7.	हिमाचल प्रदेश	-	-	-	-	1	0.3
8.	झारखंड	7	3.59	4	3.88	3	2.76
9.	कर्नाटक	130	64.32	344	341.98	397	354.67
10.	केरल	51	25.3	67	64.21	80	85.82
11.	मध्य प्रदेश	6	3.86	7	6.95	13	14.95
12.	महाराष्ट्र	740	273.49	1239	795.97	1392	541.19
13.	मणिपुर	5	0.6	13	14.7	14	14.94
14.	नागालैंड	1	0.12	2	3.28	2	1.08
15.	ओडिशा	966	306.77	1460	1063.4	1995	1106.51
16.	पंजाब	-	-	-	-	1	0.30
17.	राजस्थान	2	0.71	2	1.36	2	2.52
18.	तमिलनाडु	21	14.6	41	46.96	34	36.61
19.	तेलंगाना	489	268.16	293	274.94	309	207.07

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष					
		2022-2023		2023-2024*		2024-2025*	
		लाभार्थियों की संख्या	राशि (रु.)	लाभार्थियों की संख्या	राशि (रु.)	लाभार्थियों की संख्या	राशि (रु.)
20.	त्रिपुरा	1	0.12	-	-	0	0
21.	उत्तर प्रदेश	58	15.46	82	67.24	109	80.46
22.	उत्तराखंड	-	-	2	2.43	4	4.83
23.	पश्चिम बंगाल	27	11.71	35	28.53	39	20.37
	कुल	2655	1075.6	3811	2896.57	4636	2609.77
	एलआईसी	996	783.58				
	कुल योग	3651	1859.18	3811	2896.57		

* वर्ष 2023-24 से, एलआईसी के माध्यम से वित्तीय सहायता का संवितरण बंद कर दिया गया है और इसे सीधे संस्कृति मंत्रालय द्वारा केनरा बैंक (इस स्कीम हेतु संवितरण एजेंसी) के माध्यम से जारी किया जा रहा है।

विवरण-V

विगत तीन वित्तीय वर्षों के दौरान विशेषकर मध्य प्रदेश और महाराष्ट्र राज्यों में जारी की गई धनराशि का योजनावार, जिलावार ब्यौरा

आरके मिशन सहित राष्ट्रीय महत्व के सांस्कृतिक संगठनों को वित्तीय सहायता

क्रम सं.	वित्तीय वर्ष	राज्य	ज़िला	लाभार्थियों की संख्या	जारी की गई राशि (लाख रु. में)
1.	2022-23	मध्य प्रदेश	भोपाल	1	0.59
2.	2023-24	महाराष्ट्र	नांदेड़	1	15.00
3.	2023-24	महाराष्ट्र	नांदेड़	1	18.75

सांस्कृतिक समारोह और निर्माण अनुदान
(क) विगत तीन वर्षों के दौरान महाराष्ट्र राज्य में जारी की गई जिलावार धनराशि
(लाख रुपए में)

क्र.सं.	ज़िला	2022-23		2023-24		2024-25	
		लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि
1	अमरावती	1	2	0	0	0	0
2	अहमदाबाद	7	12	0	0	0	0
3	औरंगाबाद	0	0	0	0	1	3
4	बीड	1	0.75	1	0.25	0	0
5	बुलढाणा	1	2.25	0	0	0	0
6	चंद्रपुर	1	1.5	0	0	0	0
7	जालना	1	1.12	0	0	0	0
8	जलगांव	1	6	0	0	0	0
9	मुंबई	10	24.35	10	7.12	2	3.75
10	नागपुर	19	27.27	3	3.37	1	5
11	नांदेड़	6	12.5	11	10.63	3	9.96
12	पुणे	2	4.5	0	0	0	0
13	सोलापुर	3	4.25	3	2.53	2	4
14	थाइन	3	5.63	4	5	6	15.26
15	उल्लाशनगर	0	0	1	0.37	0	0
16	वर्धा	0	0	1	0.37	0	0
17	यवतमाल	0	0	0	0	1	1.16
कुल		56	104.12	34	29.64	16	42.13

(ख) विगत तीन वर्षों के दौरान मध्य प्रदेश राज्य में जारी की गई जिलावार धनराशि

(लाख रुपए में)

क्र.सं.	ज़िला	2022-23		2023-24		2024-25	
		लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि
1	बालाघाट	3	5	5	3.75	1	1.25
2	बेतुल	1	1.87	10	15	0	0
3	भोपाल	85	167.45	94	63.04	39	82.44
4	छिंदवाड़ा	1	3	0	0	0	0
5	दामोद	2	3.2	0	0	0	0
6	ढिंडोरी	1	3.38	3	4.56	1	3.95
7	ग्वालियर	2	2.75	3	3	0	0
8	होशंगाबाद	1	2.62	2	2.25	0	0
9	इंदौर	2	2.8	2	3	2	7
10	जबलपुर	4	7.3	6	7.32	1	0.77
11	कटनी	1	1.59	2	4	1	4
12	नासिरपुर	1	0.57	0	0	0	0
13	रायसेन	1	3.75	2	4.77	2	9.77
14	रीवा	6	10	5	2.69	3	4.37
15	सागर	10	13.15	10	18.75	3	5.87
16	सीहोर	3	4.25	2	5	0	0
17	सीधी	2	5.25	3	5.7	1	3
18	टीकमगढ़	1	1.5	0	0	1	3
19	उज्जैन	13	24	8	9.34	5	16.25
20	विदिशा	1	0.66	2	0.75	2	5
21	हरदा	0	0	1	1.5	1	1.5
22	सतना	0	0	1	0.75	1	0.25
कुल		141	264.09	161	155.17	64	148.42

बौद्ध/तिब्बती संस्कृति और कला के विकास के लिए वित्तीय सहायता

(लाख रुपए में)

वित्तीय वर्ष	मध्य प्रदेश			महाराष्ट्र		
	लाभार्थियों की संख्या	जारी की गई धनराशि	ज़िला	लाभार्थियों की संख्या	जारी की गई धनराशि	ज़िला
2022-23	2	8.50	सागर	2	7.50	पुणे
	1	8.50	जबलपुर	1	2.50	औरंगाबाद
	1	5.00	भोपाल	2	5.00	बीड
	-	-	-	1	5.00	गडचिरोली
	-	-	-	1	2.50	अकोला
	-	-	-	1	3.50	यवतमाल
2023-24	-	-	-	1	2.35	बीड
2024-25	01	5.00	भोपाल	2	5.89	पुणे
	-	-	-	1	2.5	औरंगाबाद
	-	-	-	1	4.85	बीड

स्टूडियो थियेटर सहित निर्माण अनुदान हेतु वित्तीय सहायता स्कीम

क्रम सं.	वित्तीय वर्ष	राज्य	ज़िला	लाभार्थियों की संख्या	जारी की गई राशि (लाख रु. में)
1.	2022-23	मध्य प्रदेश	सागर	1	3.00
2.	2024-25		डिंडोरी	1	9.00
			भोपाल	3	7.86
3.	2023-24	महाराष्ट्र	नांदेड़	2	8.00
4.	2024-25	महाराष्ट्र	मुंबई	2	25

विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम

विगत तीन वर्षों के दौरान महाराष्ट्र राज्य में 'विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम' की स्कीम घटक के अंतर्गत चयनित लाभार्थियों को जिलावार धनराशि जारी की गई।

(लाख रु. में)

क्र. सं.	ज़िला	2022-23		2023-24		2024-25	
		लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि
1.	अहमदनगर	01	0.30	04	1.20	04	1.20
2.	अकोला	01	0.30	02	0.60	01	0.30
3.	औरंगाबाद	03	0.90	11	3.30	06	1.80
4.	बीड	-	-	01	0.30	01	0.30
5.	बुलढाना	-	-	-	-	-	-
6.	चंद्रपुर	-	-	02	0.60	01	0.30
7.	कोल्हापुर	-	-	04	1.20	04	1.20
8.	मुंबई	03	0.90	12	3.60	10	3.00
9.	नागपुर	06	1.80	21	6.30	14	4.20
10.	नांदेड़	-	-	-	-	-	-
11.	नासिक	5	1.50	13	3.90	09	2.70
12.	पालघर	-	-	01	0.30	01	0.30
13.	पुणे	11	3.30	35	10.50	21	6.30
14.	रायगढ़	-	-	01	0.30	-	-
15.	रत्नागिरि	01	0.30	02	0.60	01	0.30
16.	सांगली	-	-	01	0.30	-	-
17.	सतारा	01	0.30	02	0.60	01	0.30
18.	सिंधुदुर्ग	-	-	-	-	-	-
19.	सोलापुर	-	-	02	0.60	01	0.30
20.	थाइन	03	0.90	09	2.70	05	1.50
21.	वर्धा	-	-	-	-	-	-
22.	यवतमाल	1	0.30	04	1.20	01	0.30

सांस्कृतिक शोध के लिए टैगोर राष्ट्रीय अध्येतावृत्ति

विगत तीन वर्षों के दौरान **महाराष्ट्र** राज्य में 'सांस्कृतिक शोध के लिए टैगोर राष्ट्रीय अध्येतावृत्ति' स्कीम घटक के अंतर्गत चयनित लाभार्थियों को जिलावार जारी की गई धनराशि।

(लाख रुपए में)

क्रम सं.	ज़िला	2022-23		2023-24		2024-25	
		लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि
1.	मुंबई	-	-	-	-	05	37.80
2.	पुणे	-	-	01	3.60	05	29.31

विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम

विगत तीन वर्षों के दौरान **मध्य प्रदेश** राज्य में विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम की स्कीम घटक के अंतर्गत चयनित लाभार्थियों को जिलेवार जारी की गई धनराशि।

(लाख रुपए में)

क्रम सं.	ज़िला	2022-23		2023-24		2024-25	
		लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि	लाभार्थियों की संख्या	जारी की गई राशि
1.	बालाघाट	-	-	01	0.30	01	0.30
2.	भोपाल	06	1.80	24	7.20	22	6.90
3.	दमोह	-	-	03	0.90	02	0.60
4.	धार	-	-	01	0.30	01	0.30
5.	ग्वालियर	01	0.30	09	2.70	06	1.80
6.	इंदौर	01	0.30	08	2.40	08	2.40
7.	जबलपुर	03	0.90	07	2.10	06	1.80
8.	कटनी	01	0.30	03	0.90	02	0.60
9.	नर्मदापुरम	-	-	01	0.30		
10.	नरसिंहपुर	01	0.30	04	1.20	02	0.60
11.	सागर	09	2.70	35	10.50	27	8.10
12.	सतना	-	-	04	1.20	04	1.20

13.	सीहोर	01	0.30	03	0.90	02	0.60
14.	साहडोल	-	-	01	0.30		
15.	शाजापुर	-	-	02	0.60	01	0.30
16.	सीधी	01	0.30	06	1.80	05	1.50
17.	टिकमगढ़	-	-	01	0.30	01	0.30
18.	उज्जैन	03	0.90	14	4.20	10	3.00
19.	उमरिया	-	-	01	0.30	01	0.30
20.	विदिशा	-	-	03	0.90	03	0.90

संस्कृति के क्षेत्र में उत्कृष्ट योगदान हेतु वरिष्ठ/कनिष्ठ अध्येतावृत्ति प्रदान करना

विगत तीन वर्षों के दौरान संस्कृति के क्षेत्र में उत्कृष्ट योगदान हेतु वरिष्ठ/कनिष्ठ अध्येतावृत्ति प्रदान करने की स्कीम के घटक के अंतर्गत चयनित लाभार्थियों को जिलावार धनराशि जारी की गई।

(लाख रुपए में)

वित्तीय वर्ष	मध्य प्रदेश			महाराष्ट्र		
	ज़िला	लाभार्थियों की संख्या	जारी की गई निधि	ज़िला	लाभार्थियों की संख्या	जारी की गई निधि
2022-23	बेतुल	2	3.60	औरंगाबाद	1	1.20
	भोपाल	30	49.20	भंडरा	1	2.40
	पूर्वी निमाड़	1	2.40	बुलढाना	1	2.40
	ग्वालियर	1	0.60	चंद्रपुर	2	2.40
	हरदा	1	1.20	कोल्हापुर	1	2.40
	इंदौर	2	3.0	मुंबई	24	37.20
	जबलपुर	5	8.40	नागपुर	14	18.60
	रतलाम	1	1.20	नासिक	1	0.60
	रीवा	1	1.20	नवी मुंबई	1	1.20
	सागर	10	12.0	पुणे	21	28.20
	सीधी	2	1.20	रायगढ़	2	2.40
	उज्जैन	5	8.40	सांगली	2	1.20
	विदिशा	1	0.60	सतारा	1	1.20
				थाइन	12	17.40

2023-24	अनूपपुर	1	0.60	अहमदनगर	1	0.60
	भिंड	1	0.60	अकोला	1	1.20
	भोपाल	26	26.40	औरंगाबाद	4	3.60
	दमोह	1	0.60	बीड	1	1.20
	देवास	2	2.40	कोल्हापुर	2	1.20
	ग्वालियर	3	1.80	मुंबई	27	27.60
	होशंगाबाद	2	3.60	नागपुर	13	12.60
	इंदौर	5	4.80	नांदेड	1	0.60
	जबलपुर	4	3.60	नासिक	4	3.60
	कटनी	2	1.80	पुणे	17	16.20
	नरसिंहपुर	1	0.60	रायगढ़	1	1.20
	रीवा	1	1.20	सिंधुदुर्ग	1	0.60
	सागर	23	19.80	थाइन	11	13.20
	सतना	2	1.80	वर्धा	1	0.60
	सीधी	2	1.20			
	उज्जैन	4	3.60			
	विदिशा	1	0.60			
	पश्चिम निमाड़	1	1.20			

TRANSPARENCY AND INVESTOR PROTECTION MECHANISM

3496. SHRI ZIA UR REHMAN:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government is aware of the challenges being faced by the corporate sector, particularly with regard to ease of doing business, regulatory compliance burdens, corporate governance issues, insolvency resolution delays, access to capital for startups and MSMEs and the need to strengthen transparency and investor protection mechanisms;

- (b) if so, the details thereof and the steps being taken by the Government to promote business-friendly policies; and
- (c) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) to (c): The Government of India has been taking several steps towards ease of doing business, optimising regulatory compliance, addressing of corporate governance issues for overall transparency, ensuring access to capital to start-ups and MSMEs, reducing delays in resolution of insolvency and strengthening transparency and investor protection. Some of the important measures taken in this regard are as under:

CORPORATE GOVERNANCE

- (i) The provisions of the Companies Act, 2013 [CA-13 or Act] and the rules made thereunder contain adequate provisions to ensure financial accountability and transparency in the management of companies. These provisions *inter alia* require maintenance of books of accounts and statutory registers at the registered offices, preparation of financial statements in accordance with applicable financial reporting/accounting standards and filing them with the Registrar after due approvals. The financial statements are required to be audited by an independent chartered accountant. Crucial parameters such as risk management, state of company's affairs, material changes affecting

company's financial position are required to be reported in the Board's Report. The Registrar of Companies take action against the defaulting companies who fail to file their Annual Returns and/or Financial Statements by either filing prosecution under Section 92, 96, 99, 137 of the Act or by striking off the name of the companies under section 248 (1) of the Act read with Companies (Removal of names of companies from the Register of Companies) Rules, 2016.

- (ii) The Act also requires listed and public companies meeting specified thresholds with respect to paid up capital or turnover or debt to appoint independent Directors and constitute various committees of the Board viz. Audit Committee, Nomination and Remuneration Committee, Stakeholders Relationship Committee etc.

EASE OF DOING BUSINESS AND REDUCING COMPLIANCE BURDEN

- (iii) Amendments made in the Act in 2015 & 2017 were aimed towards facilitating ease of doing business. Key changes included removing the requirement for a minimum paid-up share capital, making the common seal optional, empowering Audit Committee to give omnibus approvals for related party transactions on annual basis and allowed companies to issue shares at a discount to its creditors when its debt is converted into shares in certain cases.
- (iv) Amendments made in CA-13 in 2019 and 2020 and in the LLP Act, 2008 in 2021 to de-criminalize 63 offences. While providing relief to corporates, one of

the objectives of decriminalization has also been reduction of litigation burden in judicial courts and shifting the prosecution cases towards adjudication.

- (v) Exemptions from various provisions of Companies Act to Private companies, Government Companies, Charitable companies, Nidhis and IFSC (GIFT city) companies have been provided through issue of notifications under section 462 of the CA-13 during 2015, 2017 and 2020.
- (vi) The requirement of minimum paid up capital, i.e. Rs. 1 lakh for a private company and Rs. 5 lakh for a public company, has been done away with.
- (vii) Extension of fast track process of mergers under the Companies Act, 2013 to cover mergers of Startups with other Startups and with Small companies, so that the process of mergers & amalgamations is completed faster for such companies. Now this process can also be availed in cases where a holding company incorporated outside India is to be merged with its wholly owned subsidiary incorporated in India.
- (viii) New section 446B for lesser penalties for One Person Companies, small companies, startups and Producer Companies.
- (ix) Private companies which list Non-convertible debt instruments on stock exchanges not to be regarded as listed companies so as to ensure development of corporate bonds market.
- (x) Provisions relating to Producer Companies (Earlier Part IXA of Companies Act, 1956) included in the Companies Act, 2013.

- (xi) The Central Registration Centre (CRC) is an initiative by the Ministry of Corporate Affairs (MCA) in India to expedite and streamline the process of company and Limited Liability Partnership (LLP) incorporations.
- (xii) The C-PACE (Centre for Processing Accelerated Corporate Exit) (C-PACE) was made operational w.e.f. 1.05.2023 under Section 242(2) of the Companies Act, 2013 for centralized and transparent processing of the matters related to voluntary closure of the companies. This is an important mechanism which enables entrepreneurs to have ease of exit which is equally important factor in promoting entrepreneurship as much as ease of doing business.
- (xiii) The Central Processing Centre (CPC) was operationalized w.e.f 16.02.2024 for faster and centralised handling of various electronic e-forms filed earlier with jurisdictional ROCs under Companies Act, 2013.
- (xiv) Streamlining Annual Compliance: Abridged and concise versions of Annual Returns have been introduced for small companies and One Person Companies (OPCs).
- (xv) Faceless and Electronic Adjudication Mechanism: Transition to a faceless adjudication mechanism to eliminate physical hearings for corporate default cases has been started. This process has made it easier for Directors and Key Managerial Persons to attend the adjudication proceeding through online VC.

INVESTOR PROTECTION

- (xvi) Shareholders Associations/ Group of Shareholders empowered to take legal action in case of actions relating to misstatements in prospectus/fraudulently inducing persons to invest money in the company.
- (xvii) Protection of claim of an investor over unclaimed dividend etc. beyond the existing limit of 7 years. Such amounts can be claimed through Investor Education and Protection Fund (IEPF) even after 7 years.
- (xviii) IEPF account to be utilised for refund of unclaimed dividend application monies due for refund and promotion of investors education, awareness etc. IEPF accounts also to be utilised for redistribution of disgorged amount to identifiable victims.
- (xix) The Act provides the members and depositors of a company, the right to initiate a 'class action suit' before the National Company Law Tribunal ("NCLT"). This provision enables them to collectively pursue legal remedies against the company, its directors, auditors, experts, advisors, or consultants for unlawful or fraudulent conduct prejudicial to the interests of the company, its members, or depositors.

EXPEDITIOUS RESOLUTION PROCESS

- (xx) The Government has undertaken six legislative amendments to the Insolvency and Bankruptcy Code, 2016 (IBC) and introduced over 100 changes to the regulations since its inception, to strengthen the insolvency resolution

framework and enhance procedural efficiency. Necessary steps are taken for effective implementation of IBC on an ongoing basis, including filling up of vacancies, implementation of e-court and hybrid court project, regular colloquiums for capacity building of members, provision of infrastructure facilities etc.

- (xxi) Further, an integrated technology platform has been envisaged to integrate the key institutions forming pillars of the IBC ecosystem viz. the NCLT, NCLAT, IBBI, Information Utility and the MCA which would greatly enhance the ease of doing business.

ACCESS TO CAPITAL FOR STARTUPS AND MSMEs

- (xxii) Schemes undertaken to support MSMEs include, Prime Minister's Employment Generation Programme, Credit Guarantee Scheme for Micro and Small Enterprises, PM Vishwakarma Scheme, Entrepreneurship & Skill Development Programme Scheme, Micro and Small Enterprises - Cluster Development Programme, Raising and Accelerating MSME Performance, MSME Champions Scheme, Tool Room and Technical Institutions (TR & TI), International Cooperation (IC) Scheme.
- (xxiii) Under Startup India initiative, the Government provides financial support to startups at various stages of their business cycles under schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS). FFS has been

established to catalyse venture capital investments and is operationalized through Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI) registered Alternative Investment Funds (AIFs) which in turn invest in startups. AIFs supported under FFS are required to invest at least two times of the amount committed under FFS in startups. SISFS provides financial assistance to seed stage startups through incubators. CGSS is implemented for enabling collateral free loans to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023.

VACANT POSTS IN KENDRIYA VIDYALAYAS

3497. DR. ALOK KUMAR SUMAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of vacant post of teaching and non-teaching staff in Kendriya Vidyalayas in the country;
- (b) whether it is a fact that Kendriya Vidyalayas in Bihar are facing acute shortage of teaching and non-teaching staff, particularly in district Gopalganj, if so, the details thereof;
- (c) whether the Government has taken any steps to fill such vacant posts in Bihar and if so, the details thereof;

- (d) whether it is a fact that most of the schools have contractual employees for teaching and non-teaching position violating the norms of positive discrimination policy of the Government and if so, the reasons therefor; and
- (e) whether it is also a fact that reservation policy in the appointment of such contractual posts in Bihar is not being followed, if so, the reasons in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): As per information received from Kendriya Vidyalaya Sangathan (KVS), as on 01.06.2025, 7765 teaching posts and 1617 non-teaching posts are vacant across the country. The vacancy positions of teaching and non-teaching staff in KVs located in the State of Bihar particularly in district Gopalganj, are as under:

Post	Total number of vacant posts (as on 01.06.2025)	
	Vacancies in KVs in the State of Bihar	Vacancies in KV Gopalganj
Teaching Post	288	02
Non-Teaching Post	26	01

(c) to (e): Filling up of vacancies is a continuous process and efforts are made to fill up the vacancies as per the provisions of the relevant recruitment rules. Vacancies keep on arising due to opening of new Kendriya Vidyalayas (KVs), retirement, resignation, promotion of employees, transfer, employees going on lien

to another department and up-gradation of schools. Teachers are also engaged on contractual basis against sanctioned posts vacancies for temporary duration by KVS to ensure that the teaching-learning process is not hampered.

Recruitment for regular staff is conducted centrally by KVS, 12867 offers of appointments for various posts of teaching and non-teaching staff were issued through Direct Recruitment during mission recruitment from September, 2022 to 12.07.2025 by KVS to fill up the vacant posts across the country including in the State of Bihar. The reservation policy is implemented in KVS in accordance with the rules and guidelines of the Government of India.

NATIONAL SPORTS POLICY 2025

3498. SHRIMATI APARAJITA SARANGI:

SHRI PRAVEEN PATEL:

SHRI MAHENDRA SINGH SOLANKY:

DR. HEMANT VISHNU SAVARA:

SHRI ARUN GOVIL:

SHRI LUMBARAM CHOUDHARY:

DR. NISHIKANT DUBEY:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRIMATI MAHIMA KUMARI MEWAR:

SHRI DINESHBHAI MAKWANA:

SHRI VISHNU DAYAL RAM:

SHRI BIDYUT BARAN MAHATO:

SHRI DILIP SAIKIA:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI JANARDAN MISHRA:

SHRI GODAM NAGESH:

SUSHRI KANGNA RANAUT:

SHRIMATI KAMLESH JANGDE:

SHRI YOGENDER CHANDOLIA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government proposes to enhance the capacity of the existing National Sports Federations under the National Sports Policy, 2025;
- (b) whether the said policy include any provisions for early identification and nurturing of talent and if so, the details thereof;
- (c) whether this policy has any provision to encourage the participation among women, economically weaker sections, tribal communities and divyangjans especially in Himachal Pradesh;
- (d) if so, the steps taken by the Government in this regard particularly in Chhattisgarh;
- (e) whether the said policy has provisions for developing rural and semi-urban sports infrastructure in the Dewas–Shajapur Lok Sabha Constituency;
- (f) if so, the details of the funds or schemes allocated under the said policy for upgrading local stadiums, school grounds or district sports centres;

- (g) whether the Government is taking any steps to identify and support young athletes from tribal and SC, ST communities in the rural areas of Dewas-Shajapur and if so, the details thereof and if not, the reasons therefor; and
- (h) whether the Government has any plan to launch district-specific talent identification and coaching programmes in Dewas–Shajapur?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Yes. One of the key objectives of the Khelo Bharat Niti – 2025 is to strengthen governance and institutional frameworks in the sports sector. Provisions in the Niti to enhance the capacity of National Sports Federations (NSF) inter-alia include focusing on operational efficiency, professional management, transparency and financial sustainability and also to establish regulatory framework including law, if required, for governance, etc. Details of which are at https://yas.nic.in/sites/default/files/Khelo-Bharat-Niti-2025_0.pdf

(b): The objectives of Khelo Bharat Niti-2025 inter-alia include development of a robust talent identification and development system to nurture future champions. The Niti has provisions for the early identification and nurturing of sporting talent. These include structured talent scouting at the grassroots level through schools, colleges, and community programs; scientific assessment and profiling of young athletes; and their induction into talent development schemes. The Niti also aims

to expand sports talent search and development activities involving various stakeholders like NSFs, states, educational institutes, private organisations.

(c) and (d): The objectives of Khelo Bharat Niti-2025 inter-alia includes to ensure equitable access to sports infrastructure across the country and to establish comprehensive sports programs for all participation groups, from grassroots to elite levels including participation among women, economically weaker sections, tribal communities and divyangjans from around the country, and also promote social development and inclusion through sports. To foster inclusivity and increase participation in sports among women, economically weaker sections, tribal communities, and individuals with physical or psychological challenges, the Niti-2025 has provisions to establish dedicated sports facilities with services tailored to their specific needs. These inclusive infrastructures help reduce barriers and encourage active participation. It also has provisions to organize regular sporting leagues, designed specifically for these groups, to enhance engagement and provide sustained opportunities for involvement.

(e) and (f): With the objective to ensure equitable access to sports infrastructure across the country, the Khelo Bharat Niti-2025 emphasizes equitable access to sports facilities, with a focus on infrastructure development from block to state levels irrespective of economic, social and geographic disparities. Under the “Creation and upgradation of sports infrastructure” component of the Khelo India Scheme, this Ministry renders financial support for creation of basic sports

infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools, etc. along with sports equipment. Further, under National Sports Development Funds (NSDF), Government supports various institutions and individuals for creation and upgradation of sports facilities. The details of the sports infrastructure sanctioned under Khelo India Scheme and NSDF, across the country are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>.

(g) and (h): Under the Sports Promotional Schemes of Sports Authority of India (SAI), athletes are identified based on their potential/talent, including athletes from tribal and Scheduled Caste (SC), Scheduled Tribe (ST) communities). At present, no SAI Centres is operational in Dewas-Shajapur, however, initiatives have been undertaken for talent identification and coaching programmes under the Khelo India Scheme for nurturing talents of the sports person across the country including Dewas–Shajapur.

The Khelo India Centres (KICs) are set up with an objective of facilitating training for willing children, including athletes SC, ST communities in the rural areas providing livelihood opportunities to Past Champion Athletes (PCAs) as coaches and to augment the utilization of existing infrastructure. The details of Khelo India Centre in the Dewas and Shajapur district are as follows:

State	District	Name of KIC	Discipline	Male	Female	Total
Madhya Pradesh	Dewas	Kushabhu Thakre Indoor Badminton Hall Vikas Ganar Dewas	Badminton	14	15	29
	Shajapur	Tatya Tope Nagar Stadium, Bhopal M.P	Mallakhamb	20	20	40

IMPLEMENTATION OF ELI SCHEME

3499. SHRI THARANIVENTHAN M. S.:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has implemented the Employment-Linked Incentive (ELI) scheme to promote employment generation in the formal sector;
- (b) if so, the details thereof along with the total number of beneficiaries and establishments registered under the scheme, State-wise including Tamil Nadu;
- (c) the details of the total financial allocation and expenditure incurred under the scheme so far;
- (d) the details of the types of industries and sectors covered under the scheme and the criteria for eligibility;
- (e) whether the Government has conducted any impact assessment or review of the scheme's effectiveness in generating sustainable employment and if so, the details thereof;

- (f) the steps taken by the Government to create awareness about the scheme among small and medium enterprises and youth, especially in regions with high unemployment; and
- (g) whether the Government has any plans to extend, modify or integrate the scheme with other employment promotion programmes and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (g): The Government on 01.07.2025 approved the Employment Linked Incentive (ELI) Scheme named as Prime Minister Viksit Bharat Rojgar Yojna to support employment generation, enhance employability and social security, across all sectors, with special focus on the manufacturing sector. The scheme has been formulated after extensive consultations with all stakeholders including labour intensive Ministries, Trade Unions, Industry Associations and Experts.

The scheme has a registration period of two years from 01.08.2025 to 31.07.2027 and a budgetary outlay of ₹ 99,446 Crore for the period FY 2025-26 to FY 2031-32. The scheme comprises of two parts i.e. Part A and Part B and focuses on providing support to both employees and employers by way of incentives. The scheme provides for incentives for 1.92 crores new eligible employees under Part A. Incentive for creation of approx. 2.59 crore additional jobs to employers is provided for under Part B of the scheme.

All employers in any sector covered under EPF & MP Act, 1952 are eligible for incentives as per the scheme guidelines.

To generate widespread awareness about the Prime Minister Viksit Bharat Rojgar Yojna, the Ministry has undertaken a multi-tiered outreach strategy. It has convened inter-ministerial meetings involving key ministries across various levels. These ministries, in turn, have organized seminars and webinars, inviting industry partners and relevant stakeholders to sensitize them about the scheme. Additionally, the Ministry has held high-level meeting at the Hon'ble Union Minister for Labour & Employment level with State Labour and Industry Ministers to ensure State-level alignment and understanding of the scheme. To further strengthen outreach efforts, the Ministry has constituted State Cross-Functional Teams comprising officers from EPFO, ESIC, CLC etc. These teams are actively conducting webinars, seminars, meetings, and workshops, and are leveraging social media platforms to disseminate information about the scheme. They are also engaging directly with industry partners, State officials, and other key stakeholders to foster greater awareness and participation across the country.

ऑपरेशन डीप मैनिफेस्ट

3500. श्रीमती रूपकुमारी चौधरी:

श्री तेजस्वी सूर्या:

डॉ. हेमंत विष्णु सवरा:

श्री योगेन्द्र चंदोलिया:

श्री बसवराज बोम्मई:

श्री जनार्दन मिश्र:

श्रीमती अपराजिता सारंगी:

श्री त्रिवेन्द्र सिंह रावत:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि;

(क) राजस्व खुफिया निदेशालय (डी.आर.आई.) द्वारा शुरू किए गए “ऑपरेशन डीप मैनिफेस्ट” की

वर्तमान स्थिति क्या है;

(ख) पाकिस्तान मूल के सामानों के अवैध आयात में शामिल तीसरे देशों के नाम क्या हैं;

(ग) क्या सरकार पाकिस्तान मूल के समानों के प्रत्यक्ष या अप्रत्यक्ष आयात या पारगमन पर लगाई गई

आयात नीति शर्तों के स्पष्ट उल्लंघन से अवगत है; और

(घ) यदि हाँ, तो तत्संबंधी ब्योरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): ऑपरेशन डीप मैनिफेस्ट जारी है, जिसका उद्देश्य पाकिस्तानी मूल के या वहाँ से निर्यात होने वाले माल के प्रत्यक्ष या अप्रत्यक्ष आयात को रोकना है। जुलाई 2025 तक, इस अभियान के तहत, डीआरआई द्वारा पाकिस्तानी मूल के माल से जुड़े कुल 5 मामले दर्ज किए गए हैं, जिनमें 1204 लाख रुपये मूल्य का माल ज़ब्त किया गया है। सभी 5 मामलों में माल संयुक्त अरब अमीरात के रास्ते आयात किया गया है।

(ग) और (घ): डीआरआई ने उपरोक्त पैरा (क) और (ख) के उत्तर में उल्लिखित 5 मामलों का पता लगाया है। इसके अतिरिक्त, सीबीआईसी के सीमाशुल्क क्षेत्रीय कार्यालयों द्वारा पाकिस्तानी मूल की 12 लाख रुपये मूल्य की वस्तुओं से संबंधित 13 मामलों का भी पता लगाया गया है। इन मामलों में, डीजीएफटी अधिसूचना संख्या 06/2025-26 दिनांक 02.05.2025 द्वारा लगाए गए प्रतिबंधों सहित मौजूदा कानूनी प्रावधानों का उल्लंघन करते हुए माल का आयात किया गया पाया गया है।

आईआईएम में मास्टर प्लान का कार्यान्वयन

3501. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में आईआईएम की संख्या और स्थानों का राज्यवार ब्यौरा क्या है;
- (ख) क्या सरकार ने आईआईएम के लिए कोई मास्टर प्लान तैयार किया है और इसके कार्यान्वयन की समय-सीमा क्या है;
- (ग) यदि हाँ, तो इसके पहले चरण की वर्तमान स्थिति क्या है और नए शैक्षणिक ब्लॉक और छात्रावास परिसरों जैसी प्रमुख अवसंरचना परियोजनाओं का ब्यौरा क्या है और उनकी अनुमानित क्षमता और पूरा होने की अपेक्षित समय-सीमा क्या है;
- (घ) आईआईएम, कलकत्ता में इसके कार्यान्वयन की स्थिति क्या है;
- (ङ) क्या सरकार द्वारा उक्त संस्थान पर कोई विशेष ध्यान दिया जा रहा है;
- (च) आईआईएम, कलकत्ता में वर्तमान संकाय-छात्र अनुपात क्या है और बढ़ते छात्र प्रवेश के दृष्टिगत इष्टतम शिक्षण और मार्गदर्शन मानदंडों को बनाए रखने के लिए क्या उपाय किए जा रहे हैं; और
- (छ) विशेषकर वैश्विक शैक्षणिक और निजी क्षेत्र की प्रतिस्पर्धा को देखते हुए, उच्च-गुणवत्ता वाले संकाय को बनाए रखने और उसकी ओर आकर्षित करने के लिए क्या पहल की गई है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

- (क) से (ङ): वर्तमान में देश में 21 आईआईएम हैं, राज्यवार स्थापित आईआईएम की सूची संलग्न विवरण में दी गई है।

आईआईएम, समय-समय पर संशोधित आईआईएम अधिनियम 2017 के अंतर्गत शासित होते हैं। इस अधिनियम के तहत, आईआईएम को आवश्यकतानुसार बुनियादी ढाँचा स्थापित करने और

बनाए रखने का अधिकार है। आईआईएम कलकत्ता के मास्टर प्लान को संस्थान के शासी बोर्ड द्वारा अनुमोदित किया गया है। केंद्रीय लोक निर्माण विभाग (सीपीडब्ल्यूडी) को इस परियोजना हेतु परियोजना प्रबंधन परामर्शदाता (पीएमसी) नियुक्त किया गया है। सीपीडब्ल्यूडी ने छात्रावास भवन के निर्माण और संबंधित कार्यों के लिए निविदा जारी की है। कोलकाता नगर निगम (केएमसी) से सांविधिक अनुमोदन मिलने के बाद वास्तविक निर्माण कार्य शुरू हो सकता है। छात्रावास भवन में लगभग 926 विद्यार्थियों के रहने की क्षमता होगी। सीपीडब्ल्यूडी द्वारा समय-सीमा निर्माण कार्य शुरू होने की तिथि से दो वर्ष दी गई है।

(च) और (छ): आईआईएम कलकत्ता में वर्तमान संकाय-विद्यार्थी अनुपात 11.4:1 है। आईआईएम अधिनियम संस्थान को शैक्षणिक स्वायत्तता प्रदान करता है और वैश्विक स्तर पर प्रतिस्पर्धी बने रहने के लिए कार्यक्रम तैयार करने में सक्षम बनाता है। यह संस्थान फाइनेंशियल टाइम्स (एफटी) और क्वाकवेरेली साइमंड्स (क्यूएस) रैंकिंग द्वारा जारी प्रबंधन शिक्षा के क्षेत्र में वैश्विक रैंकिंग में निरंतर शामिल रहा है। संस्थान ने संकाय सदस्यों को आकर्षित करने के लिए शिक्षण और अनुसंधान नीतियों का एक संतुलित तंत्र तैयार किया है। प्रबंधन कार्यक्रमों का पाठ्यक्रम अत्याधुनिक पाठ्यक्रम प्रस्तुत करने के लिए डिज़ाइन किया गया है। अनुसंधान पहलों में सहायता करने के लिए प्रचुर अनुसंधान निधि उपलब्ध है। अनुसंधान और शिक्षण की गुणवत्ता और संख्या वर्धन के लिए वित्तीय प्रोत्साहन भी दिए जाते हैं। संकाय उद्योग से जुड़ाव और संस्थान के संसाधन सृजन के लिए, कार्यकारी शिक्षा गतिविधियों में भी योगदान देते हैं। ये सभी वैश्विक और निजी क्षेत्र की प्रतिस्पर्धा के बीच उच्च-गुणवत्तापूर्ण प्रतिभाओं को आकर्षित करने और उन्हें बनाए रखने में सहायता करते हैं।

विवरण

राज्यवार स्थापित आईआईएम की सूची

क्रम संख्या	आईआईएम का नाम	राज्य
पहली पीढ़ी		
1	आईआईएम अहमदाबाद	गुजरात

2	आईआईएम बैंगलोर	कर्नाटक
3	आईआईएम कलकत्ता	पश्चिम बंगाल
4	आईआईएम इंदौर	मध्य प्रदेश
5	आईआईएम कोझिकोड	केरल
6	आईआईएम लखनऊ	उत्तर प्रदेश
दूसरी पीढ़ी		
7	आईआईएम काशीपुर	उत्तराखंड
8	आईआईएम रायपुर	छत्तीसगढ़
9	आईआईएम रांची	झारखंड
10	आईआईएम रोहतक	हरियाणा
11	आईआईएम शिलांग	मेघालय
12	आईआईएम तिरुचिरापल्ली	तमिलनाडु
13	आईआईएम उदयपुर	राजस्थान
तीसरी पीढ़ी		
14	आईआईएम अमृतसर	पंजाब
15	आईआईएम बोधगया	बिहार
16	आईआईएम जम्मू	जम्मू और कश्मीर
17	आईआईएम नागपुर	महाराष्ट्र
18	आईआईएम संबलपुर	ओडिशा
19	आईआईएम सिरमौर	हिमाचल प्रदेश
20	आईआईएम विशाखापट्टनम	आंध्र प्रदेश
21	आईआईएम मुंबई (तत्कालीन राष्ट्रीय औद्योगिक अभियांत्रिकी संस्थान)	महाराष्ट्र

UNEMPLOYMENT RATE IN BIHAR

3502. DR. MOHAMMAD JAWED:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the current unemployment rate in the country, State/UT-wise particularly in Bihar;
- (b) the details of the percentage of graduates and postgraduates in the 20–30 age group remain unemployed across the country;
- (c) whether the Government anticipate a rise in youth unemployment in the near future, if so, the details thereof along with potential socio-economic imbalances might this lead to; and
- (d) the details of the policy measures being considered by the Government to address and mitigate the said challenges?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest available Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 6.0% in 2017-18 to 3.2% in 2023-24. Further, Unemployment Rate (UR) on usual status for persons of age 15 years and above in Bihar has decreased from 7.0% in 2017-18 to 3.0% in 2023-24.

State/UT-wise detailed information on Labour Market indicators are available in the Periodic Labour Force Survey (PLFS) reports, which may be seen at

https://www.mospi.gov.in/download_reports?main_cat=ODU5&cat=All&sub_category=All

(b): Further, the estimated Unemployment Rate (UR) on usual status for graduate persons of age 15 years and above has decreased from 17.2% in 2017-18 to 13.0% in 2023-24 and UR on usual status for post-graduate & above persons of age 15 years and above has decreased from 14.6% in 2017-18 to 12.4% in 2023-24.

(c): As per the latest available Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for youth of age 15-29 years in the country has decreased from 17.8% in 2017-18 to 10.2% in 2023-24 which is lower than the global unemployment rate of youth of 13.3 per cent [As per World Employment and Social Outlook Trends, 2024 published by International Labour Organization (ILO)].

(d): Employment generation coupled with improving employability including youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/programmes. These inter-alia include Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deen Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY- NULM), PM Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi), Stand-up India Scheme, Start Up India , Pradhan Mantri Mudra Yojana

(PMMY), etc. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes .

Government is implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs). The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

In addition, the Government has approved Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector.

Further, Ministry of Labour and Employment, Government of India is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including information on jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, employability enhancement programmes etc. through a digital platform [www.ncs.gov.in].

BHARATNET PROJECT IN SCHOOLS**3503. SHRI MADDILA GURUMOORTHY:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is coordinating with the Department of Telecommunications to ensure effective implementation of the BharatNet Project in Government schools as proposed in the Union Budget 2025-26;
- (b) the number of Government Schools provided broadband connectivity under BharatNet Project in Andhra Pradesh, district-wise;
- (c) whether any Government Schools is benefited from this initiative in Tirupati district;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government has any proposal to ensure the broadband connectivity in all eligible schools to promote digital and inclusive education, particularly in Tirupati district?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): As part of Budget 2025, the Government of India through Department of Telecommunication, Ministry of Telecommunication announced the provision of broadband connectivity to all Government Secondary Schools in rural areas under BharatNet Project, in a phased manner.

In the State of Andhra Pradesh, 2,910 Government Secondary Schools out of 6,930 have been connected to broadband connectivity. The rest are proposed to be connected with broadband connectivity under BharatNet in a phased manner, including 154 schools in the district of Tirupati to promote digital and inclusive education.

Number of Government Schools provided broadband connectivity under BharatNet Project in Andhra Pradesh, district-wise are given in the enclosed **Statement.**

STATEMENT

District wise count of Schools with and without broadband connectivity in Andhra Pradesh

S.No	District Name	Number of schools connected with internet connectivity	Number of schools to be connected with internet connectivity
1	ALLURI SITHARAMA RAJU	101	203
2	ANAKAPALLI	129	153
3	ANANTAPUR	93	254
4	ANNAMAYYA	108	210
5	BAPATLA	90	107
6	CHITTOOR	147	205
7	EAST GODAVARI	130	75
8	ELURU	114	146
9	GUNTUR	90	53
10	KAKINADA	131	112
11	KONASEEMA	121	115

12	KRISHNA	102	101
13	KURNOOL	117	197
14	NANDYAL	95	178
15	NTR	87	73
16	PALNADU	122	131
17	PARVATHIPURAM MANYAM	43	158
18	PRAKASAM	173	191
19	SPSR NELLORE	122	210
20	SRI SATHYA SAI	78	233
21	SRIKAKULAM	167	276
22	TIRUPATI	147	154
23	VISAKHAPATANAM	83	25
24	VIZIANAGARAM	115	190
25	WEST GODAVARI	103	100
26	Y.S.R.	102	170
Grand Total		2,910	4,020

TREE PLANTATION UNDER GRANTS-IN-AID SCHEME

3504. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of the hectares of land being covered for tree plantation under the Grants-in-Aid Scheme for Tree Plantation's since its inception, State/UT and year-wise;

- (b) the details of the saplings planted and the total area covered under the said scheme and the measures taken/being taken to ensure their survival and growth, State and year-wise;
- (c) the details of the financial assistance provided for planting and maintaining trees under the said scheme and in which manner the sanctioned amount is disbursed to Non- Governmental and Voluntary Organizations;
- (d) the details of the measurable outcomes or environmental benefits have been achieved under the aforementioned Scheme; and
- (e) the steps taken or proposed/to be taken by the Government to increase awareness among NGOs and local communities to encourage greater participation under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Ministry is implementing a Central Sponsored Scheme National Mission for a Green India (GIM) for taking up the tree plantation and eco-restoration in the selected landscapes which requires reciprocal financial obligation from the respective States and UTs. GIM is one of the eight Missions outlined under the National Action Plan on Climate Change. It aims at protecting, restoring, and enhancing India's forest cover and responding to Climate Change by undertaking plantation activities in the forest and non-forest areas in the selected landscapes. GIM activities were started in the FY 2015-16. So far, seventeen States namely

Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Haryana, Himachal Pradesh, Karnataka Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Odisha, Punjab, Sikkim, Uttarakhand, West Bengal, Uttar Pradesh and one union territory Jammu & Kashmir have been taken up under Green India Mission. The State wise and year wise details of area taken up for creation of plantation/eco-restoration under Green India Mission are given in the enclosed **Statement-I**.

To ensure the survival rate and growth, monitoring of plantations under the Green India Mission (GIM) is carried out through a multi-tiered approach involving both State and Central level mechanisms. States/UTs conduct annual physical verification of plantation sites to assess the survival rate of saplings and document reasons for any observed mortality. Further, the State Forest Department takes corrective interventions including focused maintenance drives to address site-specific challenges regarding survival rate. As part of their annual progress reports, States submit *.kml files* and geo-tagged photographs of plantation sites to the Ministry, which are used for centralized verification and monitoring.

(c): The activities under GIM are being taken up in the selected landscapes through active participation of Joint Forest Management Committees (JFMCs). The statewise details of funds released/financial assistance provided to the States under Green India Mission are given in the enclosed **Statement-II**.

(d): The Green India Mission (GIM) has significantly contributed to the overall increase in India's forest & tree cover. According to the India State of Forest

Reports, forest cover have increased from approximately 794245.00 sq km in 2015 to 827356.95 sq km in 2023, representing a net increase of about 33111.95 sq km. These gains are attributable to various afforestation and restoration initiatives carried out at both state and central levels, including the Green India Mission.

(e): The Ministry has undertaken initiatives to raise awareness and encourage participation of local communities such as promotion of “*Ek Ped Maa Ke Naam*” campaign to foster emotional and community connection to tree planting. The Ministry is also using digital platforms like MeriLiFE portal and other social media outreach to engage a wider audience, including youth and urban NGOs, for enhanced outreach and transparency.

STATEMENT-I

The State wise and year wise detail of area taken up for creation of plantation/eco-restoration under Green India Mission:

(Area in Ha)

Sl. No.	States	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	Total creation of plantation/eco-restoration
1	Andhra Pradesh	0	534	0	0	0	899	0	0	0	0	1,433
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	4,412	902	5,314
3	Chhattisgarh	19,128	0	0	0	0	0	0	0	0	0	19,128
4	Haryana	0	0	0	0	0	0	0	1,301		0	1,301
5	Himachal Pradesh	0	0	0	0	0	0	0	574	556	169	1,299
6	Jammu & Kashmir	0	0	0	0	0	0	951	115	712	0	1,778
7	Karnataka	760	0	0	600	0	560	405	397	0	0	2,722
8	Kerala	0	2,762	6,253	0	631	2,171	480	0	0	0	12,297
9	Madhya Pradesh	0	0	0	10,554	8,236	680	0	7,127	6,234	0	32,831
10	Maharashtra	0	0	0	5,223	0	0	0	0	0	0	5,223
11	Manipur	8,798	0	0	0	0	2,942	2,692	0	0	2,056	16,488
12	Mizoram	0	19,643	0	0	0	0	0	0	0	0	19,643
13	Odisha	2,178	21	21	6,965	7,450	1,473	2,603	0	0	0	20,711
14	Punjab	0	1,286	1,732	0	0	1,100	875	1,575	0	0	6,568

15	Sikkim	0	0	0	1,509	0	0	2,474	2,584	0	0	6,567
16	Uttarakhand	0	0	0	7,483	0	0	1,706	3,297	2,350	0	14,836
17	West Bengal	0	0	0	0	0	0	995	1,611	0	0	2,606
18	Uttar Pradesh*	0	0	0	0	0	0	0	0	0	0	0
Total		30,864	24,246	8,006	32,335	16,317	9,825	13,181	18,581	14,264	3,127	1,70,745

*The GIM activities were started in 2024-25 and the state has taken advance work only for taking up the creation/plantation activities in current financial year.

STATEMENT-II

The State wise detail of fund released under Green India Mission from FY 2015-16 to till date:

(Rs. in Crore)

Sl. No.	States	Total Funds Released
1	Andhra Pradesh	6.19
2	Arunachal Pradesh	34.71
3	Chhattisgarh	72.84
4	Haryana	47.73
5	Himachal Pradesh	17.09
6	Jammu & Kashmir	36.72
7	Karnataka	23.66
8	Kerala	41.88
9	Madhya Pradesh	123.26
10	Maharashtra	10.30
11	Manipur	65.72
12	Mizoram	160.21
13	Odisha	88.37
14	Punjab	26.95
15	Sikkim	42.73
16	Uttarakhand	167.59
17	West Bengal	10.95
18	Uttar Pradesh	5.43
Total		982.34

GRANTS TO WAYANAD UNDER SSA

3505. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of grants provided to schools in Wayanad Lok Sabha constituency during the last four years, school-wise; and
- (b) the details of initiatives being taken under Samagra Shiksha Abhiyan (SSA) to improve educational outcomes for tribal students, especially in Wayanad Lok Sabha constituency?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under Centrally Sponsored Samagra Shiksha and STARS Scheme, the annual plans are prepared by the States and UTs based on their requirements and priorities and this is reflected in their respective Annual Work Plan and Budget (AWP&B) Proposals. These plans are then appraised and approved/estimated by the Project Approval Board (PAB) in the Department of School Education & Literacy in consultation with the States and UTs as per the programmatic and financial norms of the scheme. Based on the approved AWP&B, the Central Share under Samagra Shiksha is released to the respective State/UT in lumpsum and not for constituencies or districts separately. The States/UTs then allocate and utilize these funds in line with their priorities, transferring them further to Blocks, Districts, and Schools as applicable, in accordance with the approved AWP&B.

Central share of funds released to the State of Kerala in last 4 years under Samagra Shiksha and STARS (Strengthening Teaching-Learning and Results for States) scheme is as under:

(Rs. in Cr.)

S.No.	Year	Samagra Shiksha	STARS
1	2021-22	225.12	57.23
2	2022-23	178.16	64.22
3	2023-24	141.65	90.34
4	2024-25	-	122.24
Total		544.93	334.03

(b): Under the Samagra Shiksha scheme, to improve educational outcomes of tribal students, States/UTs are supported for free textbooks and uniforms, special training for out-of-school children to enable age-appropriate mainstreaming, and ICT and digital initiatives, including development of digital content in vernacular languages, as approved in their Annual Work Plan & Budget (AWP&B).

The States are also supported for Residential Schools and Hostels to facilitate education of children in remote tribal habitations. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM- JANMAN) targeted for Particularly Vulnerable Tribal Groups (PVTGs), Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) and Kasturba Gandhi Balika Vidyalaya (KGBV) which are residential schools for girls from disadvantaged groups, including Scheduled Tribes (ST) are some of the Schemes for tribal students which includes Wayanad Lok Sabha constituency. One

Hostel under PM-JANMAN has been approved on 15.01.2024 in Wayanad District during 2024-25.

CBSP SCHEME

3506. SHRI ANANTA NAYAK:

SHRI BRIJMOHAN AGRAWAL:

SHRI TANUJ PUNIA:

SHRI DEVUSINH CHAUHAN:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the Capacity Building for Service Providers (CBSP) scheme launched by the Government along with the training programme such as short term skill certification training programme and the total number of individuals trained under this scheme since its inception, State/UT-wise including Chhattisgarh and district-wise in Andhra Pradesh;
- (b) the details of the funds sanctioned and released under the said scheme, State/UT-wise including Andhra Pradesh during the last five years;
- (c) the details of the implementing agencies/institutes selected to impart such training, State/UT-wise;
- (d) the details of the employment rate or entrepreneurial outcomes of individuals/students trained under these schemes in the rural tourism sector along with employment generating agencies, State/UT-wise since its inception and the list of all implementation agencies and institutes in Chhattisgarh;

- (e) the details of the candidates who have received scholarship under the said scheme and the amount of funds incurred thereon, State/UT-wise;
- (f) the details of the women and youth from backward and tribal areas are getting proper access to these training programme; and
- (g) the details of the special capacity building training programme of 3-6 months duration to promote rural tourism in villages along with the number of villages benefited, State/UT-wise including Chhattisgarh?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (g): The Ministry of Tourism conducts hospitality and tourism related short-term training courses under its “Capacity Building for Service Providers (CBSP)” scheme through Government and empanelled private institutes. These programmes includes Hunar Se Rozgar Tak, Entrepreneurship Programme, Skill Testing & Certification, Tourism Awareness Programme, etc.

As per the information available, a total of 5.54 lakh individuals have been trained in the country including 1272 candidates in Andhra Pradesh and 770 candidates in Chhattisgarh respectively.

For these trainings, a total of Rs.106.26 crore has been sanctioned and released from 2019-20 to 2023-24 in the country and Rs.5.51 Lakh in Andhra Pradesh during the same period.

In the year 2023-24, a total of 153 Government and private agencies were selected to impart trainings, in various parts of the country including Chhattisgarh.

The outcome of these trainings includes placements, self-employment, entrepreneurship, in addition to many trainees opting for higher studies such as diploma and degree courses. Since inception 59210 persons have been placed. The scheme does not have provision for scholarship. However, regular hospitality and tourism skill training programmes have been organized catering to candidates from diverse group including rural areas of the country. Villages wise Data is not collected and maintained in the Ministry.

PROMOTION OF TEMPLES AS TOURIST DESTINATIONS IN BIHAR

3507. SHRI AJAY KUMAR MANDAL:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government is considering for declaring major tourist destinations in Bihar's Bhagalpur district, including Champa Nagar, Budha Nath and Bateshwar Sthan Temples, as national tourism spots;
- (b) whether any steps have been taken or proposals submitted by the Government to promote these temples under national tourism schemes, considering their historical, cultural and religious significance, if so, the details thereof; and
- (c) whether the Government plans to allocate special funds or launch development projects to enhance infrastructure, connectivity and tourism facilities at Champa

Nagar, Budha Nath and Bateshwar Sthan Temples as well as Bihar and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Development and promotion of tourist destinations is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry complements the efforts of States/UTs by developing and promoting various tourism products of the country, through various schemes and initiatives.

No proposal is under the consideration of the Ministry of Tourism for development of tourism infrastructure around Champa Nagar, Budha Nath and Bateshwar Sthan Temples, Bhagalpur. However, the Ministry of Tourism has sanctioned various tourism development projects in Bihar, which are given in the enclosed **Statement**.

Receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfillment of the stipulated conditions and availability of funds.

STATEMENT

List of various tourism development projects in Bihar
Projects under PRASHAD Scheme in Bihar

Sr. No.	Name of the Project	Sanctioned Cost (Rs. in Crore)

1	Development at Patna Sahib	29.62
2	Development of basic facilities at Vishnupad temple, Gaya, Bihar	3.63
3	Development of Ambika Bhawani Temple, Saran	13.29

Projects under Swadesh Darshan Scheme in Bihar

Sr. No.	Circuit Name/ Sanction Year	Name of the Project	Amount Sanctioned (Rs. in Crore)
1	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96
2	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76
3	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
4	Rural Circuit 2017-18	Development of Bhitiharwa- Chandraha- Turkaulia	44.27
5	Spiritual Circuit 2017-18	Development of Mandar Hill & Ang Pradesh	44.55

Projects sanctioned under Swadesh Darshan 2.0 Scheme in Bihar

Sr. No.	Destination	Name of the Experience	Sanctioned Cost (Rs. in Crore)
1	Bodh Gaya	Development of the Buddhist Meditation & Experience Centre, Bodh Gaya	165.44

Projects sanctioned under Challenge Based Destination Development (CBDD), in Bihar

Sr. No.	Name of the Project	Sanctioned Cost (Rs. in Crore)
1	Development of Tourist Facilities at Sonepur Mela Ground, Saran	24.28

Projects sanctioned under Special Assistance to States for Capital Investment (SASCI Scheme) in Bihar

Sr. No.	Name of the Project	Sanctioned Cost (Rs. in Crore)
1	Development of Matsyagandha Lake in Saharsa	97.61
2	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51

STATUS OF PROJECT ELEPHANT

3508. SHRI VISHWESHWAR HEGDE KAGERI:

SHRI MANOJ TIWARI:

SHRI MAHENDRA SINGH SOLANKY:

DR. HEMANT VISHNU SAVARA:

SHRI CAPTAIN BRIJESH CHOWTA:

SHRI BASAVARAJ BOMMAI:

SHRI KHAGEN MURMU:

SHRIMATI ROOPKUMARI CHOUDHARY:

SHRI NABA CHARAN MAJHI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the current status of Project Elephant along with the steps taken to address human-elephant conflict under this Project and the outcome achieved, State-wise including Chhattisgarh and Dakshina Kannada district;
- (b) whether there have been any coordinated efforts with other ministries such as the Ministry of Railways, Ministry of Power or Ministry of Road Transport and Highways to reduce human-wildlife conflict, if so, the details thereof along with outcome of said efforts, State-wise including said places;
- (c) whether Project Elephant has been planned to cover parts of Madhya Pradesh, including regions adjacent to Dewas–Shajapur, if so, the details thereof;
- (d) whether any elephant movement, habitat corridor mapping, or conflict mitigation has been identified in or near forested areas of the region, if so, the details thereof;
- (e) whether the Government has coordinated with Madhya Pradesh Forest Department to create elephant-sensitive landscapes near Dewas-Shajapur districts; and
- (f) if so, the details thereof and if not, whether the Government will consider expanding Project Elephant and habitat connectivity programme to Dewas–Shajapur?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The Ministry is providing financial and technical assistance to State Governments/UTs Administrations under the Centrally Sponsored Scheme Project Tiger & Elephant (CSS-PT&E) for protection of elephants, their habitat and corridors, to address issues of human-elephant conflict and welfare of captive elephants in the country. Financial assistance is provided under the scheme as per the Annual Plan of Operations submitted by the State Governments/UTs Administration for management of wildlife and its habitat in the country. The scheme is implemented in all elephant range states including the State of Chhattisgarh and Madhya Pradesh.

The Ministry of Environment, Forest & Climate Change, in coordination with the Ministry of Railways, has taken several measures to prevent elephant deaths on railway tracks including conducting inter-ministerial meetings. Speed restrictions in elephant habitats, pilot projects like seismic sensor-based elephant detection, construction of underpasses, ramps, fencing, have been undertaken at various locations.

Further, the Wildlife Institute of India, Dehradun in consultation with the Ministry of Environment Forest, and Climate Change and other stakeholders has published a document namely 'Eco-friendly Measures to Mitigate Impacts of Linear

Infrastructure' to assist project agencies in designing linear infrastructure, including railway lines, in a manner that reduces human-animal conflict.

A comprehensive report titled "Suggested Measures to Mitigate Elephant & Other Wildlife Train Collisions on Vulnerable Railway Stretches in India" has been prepared after field surveys across 127 identified railway stretches spanning a total of 3,452.4 km. Based on the intensity of wildlife movement, 77 railway stretches covering 1,965.2 km across 14 States have been prioritized for mitigation along with site-specific interventions. The report containing the details of the identified stretches and the mitigation measures has been also shared with the State Governments and the Ministry of Railways.

DIVERSION OF FOREST LAND

3509. SUSHRI MAHUA MOITRA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of acres of green belt or forest land permitted for swapping, change of use, green belt exchange or even development by the private sector for any sort of projects; and

(b) the names of the top fifty companies permitted and the acreage given to them?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The proposals for use of forest land for non-forestry purposes duly recommended by the State Government /Union Territory Administration, for seeking prior approval of the Central Government, 1980, are examined as per the provisions of Van (Sanrakashan Evam Samvardhan) Adhiniyam, 1980, and Rules and Guidelines thereunder.

The proposals for use of forest land for non-forestry purposes are processed online through PARIVESH ("Pro Active and Responsive facilitation by Interactive and Virtuous Environmental Single window Hub") portal. Information as asked for is not maintained in the Ministry.

NSP 2025

3510. SHRI SELVARAJ V.:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether it is a fact that the Government has announced the National Sports Policy (NPS) 2025 on 1st July of the current year;
- (b) if so, the salient features and objectives of the NSP 2025; and
- (c) the measures proposed to be taken for the achievement of the objectives by the Government?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): Yes. The government has launched recently the Khelo Bharat Niti-2025 on 01.07.2025. It is built upon five key pillars that aim to transform india's sports

landscape. First, it focuses on achieving nation's excellence on the global stage by enhancing infrastructure, talent identification and international competitiveness. Second, sports for economic development emphasizes leveraging sports to boost industries such as tourism, manufacturing and sportstechnology. Third, sports for social development promotes inclusivity, health and education through sports, fostering societal cohesion. Fourth, sports – a people's movement seeks to engage communities in physical activities, making sports a cultural cornerstone. Finally, the Khelo Bharat Niti-2025 aligns with the National Education Policy (nep) 2020, integrating sports with education to nurture holistic development and life skills in students, youths, promoting both academic and athletic excellence. To realize this feature/vision, the niti focuses on several key objectives, which are given below:

- (i) Establish comprehensive sports programs for all participation groups, from grassroots to elitelevels.
- (ii) Organize sports competitions and leagues at various levels, creating a robust competitive structure.
- (iii) Implement physical literacy initiatives to promote a culture of sports and physical activity.
- (iv) Develop a robust talent identification and development system to nurture future champions.
- (v) Ensure equitable access to sports infrastructure across the country.
- (vi) Provide athlete-centric support systems for the holistic development of sportspersons.
- (vii) Promote sports science, medicine and innovation to enhance performance and well-being.

- (viii) Strengthen governance and institutional frameworks in the sports sector.
- (ix) Revamp funding mechanisms to ensure sustainable development of sports.
- (x) Foster economic growth through sports-related industries and activities.
- (xi) Promote social development and inclusion through sports.
- (xii) Establish sports as a viable career option for youth.
- (xiii) Encourage mass participation in sports and fitness activities for a healthier nation.
- (xiv) Develop a robust mechanism to reward and recognize champion athletes as well as retired athletes.
- (xv) Develop a framework and guidelines for educational institutions to act as feeder institutes to impart sporting culture.

For detailed objectives and features, Khelo Bharat Niti-2025 may be referred, copy of which is readily available in the public domain on the website of this Ministry at https://yas.nic.in/sites/default/files/Khelo-Bharat-Niti-2025_0.pdf

(c): Implementation of any policy is a continuous process. Khelo Bharat Niti-2025 has a strategic framework for achieving the objectives, which includes a robust regulatory framework for sports governance; active engagement of private sector; leverage technology including artificial intelligence and data analytics; a national framework with well-defined benchmarks, Key Performance Indicators (KPIs), and time-bound targets for overall development of sports. The Khelo Bharat Niti-2025 envisages a whole-of-Government and multi-stakeholders' approach for its effective implementation.

Besides, the Khelo Bharat Niti-2025 has been disseminated to all Ministries/Departments of Central Government and State/UT Governments

requesting them to give wide publicity to the Niti-2025 amongst all stakeholders and take appropriate measures for its implementation in true letter and spirit. A conclave with Stakeholders viz. National Sports Federations (NSFs), Indian Olympic Association (IOA), Sports Control Boards (SCBs), Corporates and eminent sportspersons/coaches, has recently been organized by the Department of Sports to foster collaboration and discuss key sports governance and promotion topics.

एनपीएस वात्सल्य योजना

3511. श्री चिन्तामणि महाराज:

श्री जसवंतसिंह सुमनभाई भाभोर:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) एनपीएस वात्सल्य योजना के मुख्य लक्ष्य और उद्देश्य क्या हैं;
- (ख) उक्त योजना विशेष रूप से वेतनभोगी कर्मचारियों के लिए बचत की दृष्टि से किस हद तक सहायक है;
- (ग) क्या दाहोद में सरकारी कर्मचारियों को एनपीएस वात्सल्य योजना के अंतर्गत लाभ मिला है; और
- (घ) क्या सरकार ने जनजातीय क्षेत्रों में जागरूकता पैदा करने और योजना की स्वीकृति को प्रोत्साहित करने के लिए कोई अभियान शुरू किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) से (घ): एनपीएस-वात्सल्य योजना, अवयस्कों के लिए एक अंशदायी पेंशन योजना है जिसे दिनांक 18.9.2024 को पूरी तरह से पेंशनभोगी समाज के निर्माण करने के उद्देश्य से शुरू किया गया था। यह योजना माता-पिता/अभिभावकों द्वारा अपने अवयस्क अभिदाता (सब्सक्राइबर) के लिए बिना किसी अधिकतम अंशदान की सीमा सहित, प्रति वर्ष न्यूनतम 1000 रुपये का योगदान करने के लिए बनाया

(डिजाइन) गया है। वयस्कता की आयु प्राप्त करने पर, अभिदाता(सब्सक्राइबर) का खाता सरलतापूर्वक एनपीएस खाते में परिवर्तित किया जा सकता है। एनपीएस-वात्सल्य बच्चों के लिए प्रारंभिक बचत को प्रोत्साहित करके अंतर-पीढ़ीगत इक्विटी और वित्तीय सुरक्षा को बढ़ावा देने के अतिरिक्त प्रारंभिक निवेश की शुरुआत के साथ पीढ़ियों में सेवानिवृत्ति योजना की संस्कृति और आदत को बढ़ावा देता है। दिनांक 1.4.2025 से, पुरानी कर व्यवस्था के तहत, माता-पिता या अभिभावक द्वारा किए गए एनपीएस-वात्सल्य योगदान के लिए धारा 80सीसीडी (1बी) के तहत 50,000 रुपये तक की आयकर कटौती दी गई है। एनपीएस वात्सल्य एक अखिल भारतीय योजना है, जो सरकारी कर्मचारियों सहित भारत के सभी नागरिकों के लिए खोले गए हैं।

दिनांक 3.8.2025 की स्थिति के अनुसार एनपीएस वात्सल्य योजना के अंतर्गत कुल 1.30 लाख अव्यस्क अभिदाता पंजीकृत हैं, जिनमें से 19 अव्यस्क अभिदाता दाहोद जिले से हैं।

यह योजना पेंशन निधि नियामक एवं विकास प्राधिकरण (पीएफआरडीए) के नियमन के अंतर्गत, बैंक शाखाओं और गैर-बैंकिंग संस्थाओं सहित, पॉइंट्स ऑफ प्रेजेंस (पीओपी) के माध्यम से कार्यान्वित की जाती है। ये पीओपी पूरे भारत में, सभी क्षेत्रों में परिचालित होते हैं, जिससे व्यापक कवरेज और पहुँच सुनिश्चित होती है। इसके अतिरिक्त, एनपीएस-वात्सल्य खाता एनपीएस ट्रस्ट द्वारा प्रसारित किए गए ऑनलाइन प्लेटफॉर्म के माध्यम से भी खोला जा सकता है, जिससे पहुँच तथा सुविधा और बढ़ जाती है।

पीएफआरडीए देश भर में अधिकतम कवरेज सुनिश्चित करने के लिए टीवी, रेडियो, थिएटर, सोशल मीडिया, प्रिंट और आउटडोर अभियानों के माध्यम से योजना को लोकप्रिय बनाने के लिए मीडिया अभियान भी चलाता है।

POLICIES/SCHEMES TO BOOST LARGE-SCALE JOB

3512. SHRI E. TUKARAM:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state: -

- (a) the details of the total number of youth trained and placed under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) from 2015 to 2025;
- (b) the key industry sectors targeted under PMKVY for improved placement outcomes;
- (c) the manner in which the Government collaborates with State Governments and private sector partners to enhance PMKVY's effectiveness;
- (d) whether the Government is considering new policies or schemes to boost large-scale job creation for youth and skilled workers and if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country. Under PMKVY, since 2015 to 30.06.2025, 1.64 crore candidates have been trained/oriented across the country. Under PMKVY, placements were tracked in the Short-Term Training (STT) component in the first three versions of the

Scheme which is PMKVY 1.0 (2015-16), PMKVY 2.0 (2016-20) and PMKVY 3.0 (2020-22). Under PMKVY 4.0 (2022-26), the focus is to empower the trained candidates to choose their varied career path and is suitably oriented. Under the first three versions of PMKVY, 24.37 lakh candidates have been reported placed.

(b): Under PMKVY 4.0, skilling is being imparted in National Skill Qualification Framework (NSQF) aligned job roles developed by industry-led Awarding Bodies. Under PMKVY 4.0, to keep pace with evolving industry demands and advent of new age technology, 400+ new courses on AI, 5G technology, Cyber security, Green Hydrogen, Drone Technology, have been introduced, focusing on emerging technologies and future skills.

(c): The Government adopts a collaborative and convergence-driven approach to enhance the effectiveness of PMKVY through active coordination with State Governments and private sector stakeholders. Under the scheme, States are encouraged to propose training targets based on local demand, supported by district-level skill gap studies to ensure relevance and efficiency. Additionally, the scheme engages private sector partners through industry bodies, Awarding Bodies, and corporate entities, for curriculum development, industry-aligned training, assessment, and placement facilitation. Further, employers are encouraged to participate through apprenticeship programs, demand aggregation, and on-the-job training (OJT) initiatives to strengthen industry linkage and improve placement outcomes.

(d) and (e): The Government has undertaken various policy initiatives to boost large-scale job creation for youth and skilled workers across the country under PMKVY. To enable the opportunities for employment, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. The details of the trained candidates are available on SIDH portal for connecting with potential employers. Further, candidates can have access to jobs and apprenticeship opportunities through the platform. Additionally, OJT has been made an inherent component of the PMKVY. To ensure active interaction between employers and candidates, Rozgar Melas are organized across the country.

श्रम कानूनों और सुरक्षा उपायों का उल्लंघन

3513. श्री नलिन सोरेन:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में राष्ट्रीय राजमार्गों और अन्य राजमार्गों के निर्माण में लगी कंपनियों और अन्य निर्माण एजेंसियों द्वारा श्रम कानूनों और सुरक्षा उपायों का उल्लंघन किया जा रहा है;
- (ख) यदि हाँ, तो सरकार द्वारा विगत तीन वर्षों के दौरान जिन कंपनियों के विरुद्ध कार्रवाई की गई है उनका राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है; और
- (ग) क्या सरकार ने मौजूदा श्रम कानूनों और सुरक्षा उपायों के उचित कार्यान्वयन को सुनिश्चित करने के लिए उक्त कंपनियों द्वारा अपनाई गई प्रक्रियाओं की समीक्षा की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): निर्माण स्थल पर सुरक्षा उपाय सुनिश्चित करने के उद्देश्य से राष्ट्रीय राजमार्ग, एलिवेटेड सड़क निर्माण कंपनियाँ और अन्य निर्माण एजेंसियाँ भवन और अन्य सन्निर्माण कर्मकार (आरई एंड सीएस) अधिनियम, 1996 के अंतर्गत आती हैं। श्रम कानूनों और सुरक्षा उपायों के किसी भी उल्लंघन की स्थिति में, अधिनियम के उपबंधों के अंतर्गत उचित कार्रवाई की जाती है।

पिछले तीन वर्षों के दौरान केंद्रीय क्षेत्र में जिन कंपनियों के विरुद्ध कार्रवाई की गई है, उनकी संख्या की राज्य-वार सूची संलग्न **विवरण** में दी गई है। इस संबंध में राज्य के कार्यक्षेत्र से संबंधित विवरणों का रखरखाव संबंधित राज्य द्वारा किया जाता है।

सरकार ने ऐसे प्रतिष्ठानों को शामिल करते हुए एक सुनियोजित निरीक्षण योजना तैयार की है। सुरक्षा उपबंधों के अनुपालन को लागू करने के लिए बीओसीडब्ल्यू (आरई एंड सीएस) अधिनियम, 1996 के उपबंधों के अंतर्गत केंद्रीय क्षेत्र में निर्माण स्थलों पर निरीक्षण के माध्यम से सुरक्षा उपायों के कार्यान्वयन के लिए समय-समय पर विशेष कार्यक्रम आयोजित किए जाते हैं। इसके अतिरिक्त, सुरक्षा उपायों के प्रति संवेदनशील बनाने संबंधी कार्यक्रम भी समय-समय पर आयोजित किए जाते हैं।

विवरण

पिछले तीन वर्षों के दौरान केंद्रीय क्षेत्र में जिन कंपनियों के विरुद्ध कार्रवाई की गई है, उनकी संख्या की राज्य-वार सूची

क्र.सं.	राज्य का नाम	कंपनियों की संख्या
1	आंध्र प्रदेश	07
2	असम	05
3	छत्तीसगढ़	13
4	गुजरात	16
5	हरियाणा	18

6	हिमाचल प्रदेश	05
7	जम्मू एवं कश्मीर संघ राज्यक्षेत्र	08
8	झारखंड	11
9	मध्य प्रदेश	11
10	मेघालय	06
11	मिजोरम	05
12	नागालैंड	02
13	ओडिशा	05
14	पंजाब	13
15	राजस्थान	03
16	उत्तराखंड	09
17	दिल्ली	02
18	चंडीगढ़ संघ राज्यक्षेत्र	09

POLICY FOR COMPUTER LITERACY IN SCHOOL

3514. SHRI ESWARASAMY K.:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has any specific policy to ensure computer literacy among school children in the country, State/UT-wise;
- (b) if so, the details thereof;
- (c) whether the Government has undertaken any survey of computer literacy among school children, State-wise; and
- (d) if so, the details of the findings of such studies/surveys, with particular reference to the State of Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is part of the Concurrent List of the Constitution and majority of the schools are under the administration of the respective State Governments. The National Education Policy (NEP), 2020 in its Chapter 23 and 24 lays utmost emphasis on Online and Digital education and its equitable use including foundational contemporaneous digital literacy for achieving the overall goal of quality education for all. NEP is the first education policy of the 21st century and envisions transformation of the education sector into a more holistic, flexible and multidisciplinary one, suited to 21st century needs.

The Ministry of Education implements ICT and Digital initiatives under Samagra Shiksha to enhance digital learning in Government schools across the country. The initiatives aim to enhance the quality of education by integrating technology into learning and teaching processes.

The State of Tamil Nadu has informed that ICT Labs have been established in all Government Middle, High and Higher Secondary schools – comprising 6,995 schools under Elementary Education and 6,223 schools under Secondary Education, Smart Classrooms have been set up in 22,931 Government Primary, High and Higher Secondary schools, Internet Connectivity has been provided to 21,350 Government Primary schools, 6,995 Middle schools and 6,223 High and Higher Secondary schools.

A comprehensive initiative called PM eVidya was initiated as part of 'Atma Nirbhar Bharat Abhiyaan' on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country. States/Union Territories (UTs) collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements. PM eVidya includes 200 DTH TV Channels allotted to States/UTs/Autonomous Bodies (ABs)/Other Ministries in Government of India and 400 Radio channels to enable them to provide supplementary education as per their requirement in various Indian languages for classes 1-12.

Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's One Nation, One Digital platform for providing quality e-content for school education in States/UTs along with QR coded Energised Textbooks (ETBs) for all grades. As a participant in DIKSHA, States/UTs/ABs have generated and contributed over 3.69 lakh content in local/regional languages. Overall, 564.05 crore learning sessions have been completed on DIKSHA by students, teachers and other stakeholders. The stakeholders have access to more than 300 Virtual Labs on DIKSHA.

The Union Budget 2025 includes a provision under the BharatNet project to extend broadband connectivity to government secondary schools in rural areas in a phased manner, through BSNL.

As per the Central Board of Secondary Education (CBSE) Scheme of Studies, students can opt to study computer-based subjects from Classes IX to XII.

In Classes VI to VIII, foundational exposure to digital skills is provided through vocational education. Under this, students may study any of the six modules to enhance their computer literacy namely, Artificial Intelligence, Data Science, Coding, Information Technology, Augmented/Virtual Reality (AR/VR) and Digital Citizenship. States/UTs through their respective boards have added computer-based subjects as part of their curriculum.

The PARAKH Rashtriya Sarvekshan 2024, conducted by NCERT's National Assessment Centre under the Ministry of Education, assessed over 21 lakh students across Grades 3, 6, and 9 nationwide, which was not focused specifically on computer literacy, however, it gathered contextual data on digital access that can be accessed from <https://dashboard.parakh.ncert.gov.in/en>.

VACANCIES IN SCHOOLS, COLLEGES AND UNIVERSITIES

3515. SHRI AMRINDER SINGH RAJA WARRING:

SHRI VIJAY KUMAR HANSDAK:

DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has any data about the, number of teaching and non-teaching vacancies in Universities, Colleges and Central Government/Government schools State/UT-wise particularly in Punjab;

- (b) whether it is also true that the number of schools, Colleges and Universities are increasing day by day and need more teaching, non-teaching and other staff, if so, the details thereof;
- (c) the number of posts lying vacant since one year and the number of teacher recruitment drives conducted for Central Government schools, Colleges and Universities during the last three years in the country including Punjab; and
- (d) whether funds under Samagra Shiksha scheme have been used for bridging gaps in access and infrastructure in the country including in Punjab and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Recruitment of teachers and non-teaching staff in schools and colleges is a continuous process as vacancies keep arising due to factors like retirement, resignation and additional requirements on account of enhanced students' strength/establishment of new schools or colleges.

Education being a subject in the Concurrent List of the Constitution, an overwhelming majority of the schools in the country come under the administrative control of the concerned State Governments/Union Territory administrations. The details regarding the number of teaching and non-teaching vacancies in schools across the Country, including in the State of Punjab, are maintained by the concerned State Government/Union Territory administration.

The number of vacant teaching posts in the central schools of Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS), as in June, 2025, are as under: -

	KVS	NVS
As in June, 2025	7,765	4,323

So far as colleges are concerned, a majority of them are established by the State Governments/Trusts/Registered Societies/Private Entities, etc. and the data in respect of the vacancies of teachers in these colleges are maintained by the respective State/Union Territory Governments.

The Central Higher Education Institutions (CHEIs) under the Ministry of Education are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/ Statutes/ Ordinances/ Regulations made thereunder. As autonomous institutions, faculty recruitment is done within the institutions itself, in accordance with their Acts and Regulations. The recruitment powers vests with the respective Board of Governors (BoGs)/Executive Committee/Board of Management.

The number of Higher Education Institutions (University, Standalone and colleges) registered in AISHE has increased from 51,649 in 2018-19 to 60,380 in 2022-23(provisional). However, the Pupil Teacher Ratio (PTR) continued to be 24:1 during this period for all higher institutions in regular mode of study.

The total number of teaching vacancies filled up in central educational institutions across the country, including in Punjab, through recruitment drives under mission recruitment are as under: -

	KVS	NVS	HEIs
Vacancies filled	11,733	2,007	16,507

(d): One of the key interventions under the centrally sponsored scheme of Samagra Shiksha is bridging gaps in access and infrastructure which includes upgradation/strengthening of Schools, provisions for computer labs, library, separate toilets, drinking water, electrification, ramps to cater Children with Special Needs (CWSN), etc. Financial assistance is also given to States/UTs for maintenance of normative PTR.

Based on the proposals received from States, a total of 5,090.29 Crores have been sanctioned bridging gaps in access and infrastructure in the country, including Rs. 131.50 Crores for the State of Punjab, in the Annual Work Plan & Budget for the Financial Year 2025-26 under Samagra Shiksha.

DEVELOPMENT OF TOURISM CIRCUIT UNDER SDS

3516. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the tourism circuit comprising Kakinada, Hope Island, Coringa Wildlife Sanctuary, Passarlapudi, Aduru, S. Yanam and Kotipally has been identified under the Swadesh Darshan scheme;
- (b) if so, the details of the projects sanctioned under this circuit, including development works undertaken, components sanctioned, timelines, names of implementing agencies and current status of the work;
- (c) the details of total funds allocated, released and utilized for this project since inception, year-wise;
- (d) the details of the measures undertaken to ensure community participation, promote local handicrafts, culture and cuisine as part of the tourism development plan;
- (e) the details of the steps taken to ensure sustainable tourism and ecological safeguards, particularly in and around ecologically sensitive areas like Coringa Wildlife Sanctuary and Hope Island;
- (f) the details of the steps taken/being taken to support capacity-building or employment generation programmes for local youth and tourism stakeholders in the region; and
- (g) whether the Government plans to expand, integrate or further promote this tourism circuit, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (g): The project titled “Development of Kakinada – Hope Island – Coringa Wildlife Sanctuary – Passarlapudi– Aduru– S. Yanam– Kotipally” was identified and sanctioned under the Coastal Circuit theme of the Swadesh Darshan Scheme in the year 2014-15 with a total sanctioned amount of ₹67.83 crore. The project has been reported as physically completed, and the entire sanctioned amount has been released and fully utilized by Andhra Pradesh Tourism Development Corporation, being Implementing Agency of the project.

The project comprised a comprehensive set of tourism infrastructure development works across the identified locations with the objective of enhancing connectivity, visitor experience, and sustainable tourism potential. The components sanctioned under the project, inter alia, included construction and upgradation of approach roads, and parking facilities; development of beachfront areas with essential amenities such as landscaping, pathways, illumination, and gazebos; establishment of tourist facilitation infrastructure including Multi-Cuisine Food Courts with Souvenir Shop, waiting lounges, etc.

In addition, Ministry of Tourism conducts hospitality and tourism related short-term training courses under its “Capacity Building for Service Providers (CBSP)” scheme through Government and empanelled private institutes catering to candidates from diverse group including youths and tourism stakeholders in the country. The outcome of these trainings includes placements, self-employment,

and entrepreneurship, in addition to many trainees opting for higher studies such as diploma and degree courses.

Ministry of Tourism as part of its ongoing endeavour, promotes various tourism destinations and products of India in a holistic manner, through various initiatives including promotional events, assistance to State Governments for organising fairs and festivals, participation in exhibitions, websites, social media, etc.

Ministry of Tourism revamped the circuit-based Swadesh Darshan scheme as Swadesh Darshan 2.0 with the objective to develop sustainable and responsible tourism destinations in the country through a destination & tourist-centric approach. Sanctioning of project is a continuous process. Currently, no proposal for expansion and re-integration of this circuit is under consideration in the Ministry of Tourism.

EFFECTIVENESS AND UTILISATION OF THE e-SHRAM PORTAL

3517. SHRI CHARANJIT SINGH CHANNI:

SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the number of unique users who accessed the e-Shram Portal each month since January 2025 and the total cumulative number of users year-wise;

- (b) whether the Government has conducted any evaluation of the portal's effectiveness in improving access to social security schemes for informal workers and if so, the details thereof;
- (c) the details of the number of registered workers who have successfully availed benefits under the twelve schemes mapped to the e-Shram Portal during the last three years and the current year, scheme and State/UT-wise; and
- (d) whether the Government agrees that despite registering over thirty crore workers, the e-Shram Portal has primarily functioned as a data collection exercise with limited integration into welfare delivery systems and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

As on 4th August 2025, over 30.98 crore unorganised workers have already registered on eShram portal.

The number of unique users who accessed the eShram portal each month since January 2025 and the cumulative number of users till June 2025 are given in the enclosed **Statement-I**.

Scheme-wise and State-wise details of workers registered on eShram who have successfully availed benefits under various social security schemes of Central Government integrated / mapped with eShram are given in the enclosed **Statement-II** and **Statement-III**.

To evaluate the effectiveness of eShram portal, a third party evaluation/ impact assessment of eShram has been taken up by the Quality Council of India (QCI).

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024. eShram– “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

The portal serves as a facilitative platform designed to consolidate beneficiary data for the delivery of Central Government social security / welfare schemes. While it provides a one-stop solution for schemes integrated / mapped

with the portal, it does not serve as a gatekeeper. Eligible beneficiaries can avail benefits under these schemes irrespective of their eShram registration status.

So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, insurance or skill development programmes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee scheme (MGNREGS), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY).

In addition to above schemes, eShram is also integrated with Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM), National Career Service (NCS), Skill India Digital Hub (SIDH), Unified Mobile Application for New-age Governance (UMANG), Digital Locker (Digi Locker), myScheme and Open Government Data Platform (OGD).

STATEMENT-I

The number of unique users who accessed the eShram portal each month since January 2025 till June 2025 is as under:

S.No	Month (2025)	Number
1	January	14,89,619
2	February	13,87,276
3	March	11,34,398
4	April	10,76,603
5	May	8,93,441
6	June	7,40,062

Year-wise details of the total cumulative number of users who accessed the eShram portal till June 2025 are as under:

S.No	Year	Cumulative Number
1	2021	19,66,01,723
2	2022	32,95,14,050
3	2023	34,20,02,935
4	2024	36,42,06,497
5	2025	37,21,67,785

STATEMENT-II

Number of eShram registrants availing benefits under select eShram integrated/ mapped with Central Government schemes as under:

Scheme	Number of Registrations
One Nation One Ration Card (ONORC)	23,88,72,825
Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	15,10,05,933
Pradhan Mantri Suraksha Bima Yojana (PMSBY)	8,45,71,947
Mahatma Gandhi National Rural Employment Guarantee scheme (MGNREGS)	6,13,13,022
Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	3,92,94,453

Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	2,25,52,062
Pradhan Mantri Awas Yojana – Gramin (PMAY-G)	97,22,670
Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	32,20,776
Pradhan Mantri Matru Vandna Yojana (PMMVY)	31,27,099
Pradhan Mantri Awas Yojana – Urban (PMAY-U)	24,70,135
Pradhan Mantri Matsya Sampada Yojana (PMMSY)	23,690
National Family Benefit Scheme (NFBS)	16,667

Source: eShram data.

STATEMENT-III

State-wise details of workers registered on eShram who have successfully availed benefits under select eShram integrated/ mapped with Central Government schemes are as under:

State	Total Registratio n (ONORC)	Total Registratio n (PMJAY)	Total Registratio n (PMSBY)	Total Registratio n (MGNREGA)	Total Registratio n (PMKISAN)	Total Registratio n (PMJJBY)
ANDAMAN AND NICOBAR ISLANDS	9,011	25,952	11,373	2,168	1,284	4,865
ANDHRA PRADESH	53,63,423	75,15,832	30,73,650	34,16,800	10,31,732	11,31,800
ARUNACHAL PRADESH	1,17,736	48,257	60,114	96,665	45,681	16,147
ASSAM	70,12,734	41,17,057	16,27,229	24,12,329	10,21,731	3,77,514
BIHAR	2,52,17,687	2,43,33,121	86,72,022	48,92,922	37,20,330	21,31,295
CHANDIGARH	1,23,858	1,07,602	49,413	2,109	7,864	15,293
CHHATTISGARH	64,84,842	78,44,678	28,78,819	37,91,533	12,08,015	7,74,168
DELHI	22,47,285	4,29,700	8,05,915	28,724	1,18,110	2,05,148
GOA	44,001	13,036	23,222	2,121	1,972	8,601
GUJARAT	89,13,746	96,50,077	28,78,561	13,32,313	17,34,441	8,56,524
HARYANA	44,30,606	43,28,984	14,64,540	5,36,518	4,26,659	6,04,849
HIMACHAL PRADESH	10,27,738	6,41,686	4,32,384	7,52,993	3,54,639	1,47,368
JAMMU AND KASHMIR	27,97,239	34,03,318	1,23,470	9,46,484	4,69,291	26,101
JHARKHAND	82,20,264	52,47,851	37,46,452	23,06,683	12,59,031	11,01,745
KARNATAKA	76,37,774	39,97,719	22,56,394	29,81,145	9,66,824	7,40,000
KERALA	36,48,638	22,81,031	11,41,700	12,34,346	10,84,653	2,15,316
LADAKH	25,578	31,613	3,734	13,380	7,829	1,003
LAKSHADWEEP	1,478	1,850	559	70	307	178

MADHYA PRADESH	1,54,56,667	1,27,37,090	64,49,821	41,35,987	28,84,721	14,96,700
MAHARASHTRA	1,36,64,681	1,08,76,080	49,82,593	26,52,307	22,40,076	15,03,751
MANIPUR	4,15,390	1,94,766	79,585	1,96,051	29,389	18,286
MEGHALAYA	2,08,409	1,96,050	68,762	2,05,725	74,596	15,856
MIZORAM	51,799	49,335	8,747	26,865	21,002	2,029
NAGALAND	2,26,401	1,98,523	71,525	76,350	88,954	13,788
ODISHA	1,21,78,131	26,761	55,23,663	27,99,524	19,66,713	15,79,294
PONDICHERY	1,50,478	1,15,573	32,075	28,906	2,816	10,993
PUDUCHERRY	5,092	3,803	1,060	1,055	127	369
PUNJAB	44,81,448	30,51,292	15,52,042	6,98,630	2,37,139	4,82,440
RAJASTHAN	1,03,15,016	65,45,882	47,03,297	47,64,325	22,45,900	13,17,787
SIKKIM	36,302	11,241	14,725	15,072	4,958	5,365
TAMIL NADU	59,85,461	45,83,562	19,24,903	35,08,621	5,45,710	6,14,935
TELANGANA	30,83,143	22,47,666	12,42,399	16,55,162	7,02,345	4,35,471
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	54,188	51,974	17,034	1,583	4,376	7,045
TRIPURA	6,52,795	8,22,094	2,25,441	4,91,577	1,11,270	89,991
UTTAR PRADESH	6,76,41,591	3,24,11,292	1,87,27,067	92,69,316	1,20,51,380	44,08,583
UTTARAKHAND	21,11,450	27,66,084	8,74,394	6,10,701	3,55,946	1,98,896
WEST BENGAL	1,88,30,745	97,501	88,23,263	54,25,962	22,66,642	19,92,568
Total	23,88,72,825	15,10,05,933	8,45,71,947	6,13,13,022	3,92,94,453	2,25,52,062

State	Total Registration (PMAY G)	Total Registration (PM SVANIDHI)	Total Registration (PMMVY)	Total Registration (PMAY U)	Total Registration (PMMSY)	Total Registration (NFB)
ANDAMAN AND NICOBAR ISLANDS	356	182	25	15	13	-
ANDHRA PRADESH	60,575	1,31,571	45,967	4,69,724	1,176	-
ARUNACHAL PRADESH	7,900	2,490	82	2,154	17	-
ASSAM	2,78,591	24,785	1,46,670	27,574	2,693	1,479
BIHAR	18,52,232	83,846	4,75,010	44,096	521	1,187
CHANDIGARH	832	3,410	3,264	76	-	-
CHHATTISGARH	5,07,667	44,349	1,39,918	77,583	178	886
DELHI	16,520	92,433	57,693	3,385	6	2
GOA	132	318	1,131	8	24	-
GUJARAT	2,51,123	2,27,479	1,13,833	26,838	93	349
HARYANA	16,951	77,810	37,878	8,855	298	18
HIMACHAL PRADESH	9,985	2,738	600	4,092	75	-
JAMMU AND KASHMIR	1,35,215	11,033	55,469	16,960	410	-
JHARKHAND	5,66,311	44,420	99,379	41,227	1,842	498
KARNATAKA	55,364	1,50,293	1,94,628	22,563	187	2,665
KERALA	10,080	49,366	57,783	43,615	458	2,677
LADAKH	470	126	545	95	24	-

LAKSHADWEEP	10	3	28	1	1	-
MADHYA PRADESH	2,91,519	4,69,325	4,80,040	1,85,445	598	2
MAHARASHTRA	2,20,237	3,14,285	2,62,391	35,046	747	2,072
MANIPUR	28,723	4,825	14,464	8,097	216	206
MEGHALAYA	44,157	19	3,633	710	409	126
MIZORAM	5,035	584	347	2,471	5	9
NAGALAND	13,140	1,573	3,660	7,435	613	1
ODISHA	11,40,201	34,973	1,816	75,001	414	977
PONDICHERRY	84	1,502	1,203	4,914	6,918	-
PUDUCHERRY	2	55	28	269	46	-
PUNJAB	17,007	76,024	1,08,176	14,262	45	-
RAJASTHAN	4,42,079	88,699	4,63,141	49,276	3	1
SIKKIM	198	258	260	4	31	-
TAMIL NADU	2,06,825	85,092	33,068	44,485	1,629	1
TELANGANA	692	1,38,058	790	776	55	5
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1,081	705	122	148	3	-
TRIPURA	1,55,303	2,798	65	20,357	1,123	21
UTTAR PRADESH	17,67,736	9,53,486	2,43,601	10,89,608	1,621	2
UTTARAKHAND	37,390	15,121	58,159	14,500	185	166
WEST BENGAL	15,80,947	86,742	22,232	1,28,470	1,013	3,317
Total	97,22,670	32,20,776	31,27,099	24,70,135	23,690	16,667

Source: eShram data.

JATAN SCHEME

3518. SHRI JOYANTA BASUMATARY:

SHRI SAPTAGIRI SANKAR ULAKA:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the total funds allocated and utilised for the preservation of Archaeological Survey of India (ASI) protected monuments State/UT-wise during the last three years;

- (b) whether the Government has conducted any review on the use of cultural funds in sensitive or heritage-disputed regions;
- (c) if so, the details thereof along with the criteria used for prioritising projects; and
- (d) the status of JATAN digitisation of museum collections such as museums onboarded, objects digitised vs total percent publicly accessible online, metadata standards and timelines for full online public access?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The details of the total funds allocated and utilised for the conservation and preservation of Archaeological Survey of India (ASI) protected monuments State/UT-wise during the last three years are given in the enclosed **Statement-I**.

(b) and (c): Funds are provided by ASI for conservation and protection of centrally protected monuments as per the requirement and availability of resources.

(d): Under the JATAN initiative, all the antiquities of Archaeological Site Museum Goa and Nagarjunkonda under the ASI have been fully digitized, as follows:

1. 726 artefacts from the Archaeological
Site Museum, Velha Goa, Goa
2. 7,941 artefacts from the Archaeological
Site Museum, Nagarjunakonda, Andhra Pradesh.

The detail of objects digitised vs total percent accessible online by Ministry of Culture is attached in **Statement-II**. The metadata standard used in JATAN is known as Dubling Core.

The digitized collections along with their metadata, are publicly accessible through the Museums of India portal at www.museumsofindia.gov.in.

STATEMENT-I

The details of the total funds allocated and utilised for the conservation and preservation of Archaeological Survey of India (ASI) protected monuments State/UT-wise during the last three years.

(Amount Rs. in Crore)

Sl. No.	Name of State/UT	Circle / Branch	2022-23		2023-24		2024-25	
			Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1.	Uttar Pradesh	Agra	21.27	21.15	23.52	23.52	9.50	9.48
		Jhansi	7.00	7.00	5.82	5.82	4.30	4.30
		Lucknow	19.03	19.03	16.93	16.93	5.51	5.51
		Sarnath	10.15	10.15	11.32	11.32	4.32	4.32
		Meerut	6.20	6.20	7.95	7.95	5.20	4.72
2.	Maharashtra	Aurangabad	18.70	18.70	26.80	26.80	5.20	5.16
		Mumbai	15.35	15.35	15.56	15.56	12.58	12.56
		Nagpur	5.00	4.99	10.18	10.18	6.80	6.80
3.	Karnataka	Bangalore	19.85	19.85	17.34	17.34	5.05	5.05
		Hampi	10.00	10.00	12.25	12.25	3.80	3.71
		Dharwad	10.08	10.08	9.57	9.57	5.42	5.42
4.	Madhya Pradesh	Bhopal	14.90	14.90	17.22	17.22	7.40	7.40
		Jabalpur	8.00	8.00	9.27	9.27	4.50	4.49
5.	Odisha	Bhubaneswar /Puri	13.18	13.17	12.29	12.29	8.50	7.74
6.	West Bengal	Kolkata	10.16	10.16	9.10	9.10	3.95	3.92
7.	West Bengal, Sikkim	Raiganj	7.00	7.00	8.00	8.00	3.80	3.80

8.	Tamil Nadu, Puducherry	Chennai	11.45	11.45	12.95	12.95	9.25	9.24
		Trichy	8.50	8.50	9.55	9.55	3.40	3.40
9.	Punjab	Chandigarh	6.53	6.53	11.00	11.00	5.65	5.65
	Haryana							
10	Himachal Pradesh	Shimla	8.90	8.90	5.00	5.00	2.00	2.00
11.	Delhi (NCT)	Delhi	30.50	30.35	36.14	36.14	17.8 5	16.53
12.	Goa	Goa	10.45	10.45	9.90	9.90	6.00	6.00
13.	Assam	Guwahati	7.44	7.44	8.78	8.78	3.20	3.19
	Meghalaya							
	Nagaland							
	Arunachal Pradesh							
14.	Manipur	Aizawl	2.00	2.00	1.29	1.29	1.00	0.99
	Mizoram							
	Tripura							
15.	Rajasthan	Jaipur	10.28	10.28	12.75	12.75	7.20	7.15
		Jodhpur	7.65	7.65	10.65	10.65	6.75	6.75
16.	Telangana	Hyderabad	15.50	15.50	14.38	14.38	4.80	4.77
17.	Andhra Pradesh	Amravati	11.60	11.60	14.70	14.70	6.50	6.50
18.	Bihar	Patna	9.00	9.00	16.00	16.00	5.33	5.33
19.	Jammu &	Srinagar	6.11	6.03	7.17	7.17	3.65	3.64
20.	Ladakh (UT)	Mini Circle	1.92	1.92	3.50	3.50	1.50	1.50
21.	Kerala	Thrissure	7.50	7.50	7.09	7.09	4.22	4.22
22.	Gujarat Daman & Diu (UT)	Vadodara	11.00	11.00	12.00	12.00	4.50	4.50
	Gujarat	Rajkot	3.09	3.09	2.50	2.50	2.00	2.00
23.	Uttarakhand	Dehradun	4.85	4.85	5.42	5.42	3.60	3.60
24.	Chhattisgarh	Raipur	7.50	7.50	5.94	5.94	5.13	5.13
25.	Jharkhand	Ranchi	2.00	2.00	2.15	2.15	1.25	1.25

STATEMENT-II

Status of digitization of museum collections available on the website through JATAN Software				
No. of Records transferred to C DAC, Pune by Museums				
Sl. No.	Name of the Museums onboarded	Total Number of artefacts	Available on website	% Available on the website
1	National Museum	2,06,169	1,05,452	51.15
2	Indian Museum	1,08,000	77,943	72.17
3	Victoria Memorial Hall	28,394	27,922	98.34
4	Salar Jung Museum	48,367	47,504	98.22
5	Allahabad Museum	70,121	62,988	89.83
6	NGMA, New Delhi	15,929	12,555	78.82
7	NGMA, Mumbai	1,457	1,461	100.00
8	NGMA, Bengaluru	534	534	100.00
	Total	4,78,971	3,36,359	70.23
Collections can be viewed at the link below https://museumsofindia.gov.in/repository				

CONSTRUCTION OF HOSTELS IN CENTRAL UNIVERSITY OF KARNATAKA**3519. SHRI RADHAKRISHNA:**

Will the Minister of **EDUCATION** be pleased to state

- (a) the details of funds allocated and utilized for construction of boys and girls hostels in Central University of Karnataka, especially in Kalaburagi during the last five years, year-wise;
- (b) whether the Government has received any proposal for allocation of fund from HEFA to construct such hostels in the above University;
- (c) if so, the details thereof and the action taken by the Government thereon; and
- (d) the steps taken by the Government to expedite approval of such proposals within a definite timeframe?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): Central University of Karnataka has been allocated and utilised Rs. 54.00 crore for construction of boys' and girls' hostel in the last five years. The construction has been completed.

Further, in current Financial Year 2025-26, Rs. 201.83 crore has been sanctioned from HEFA to CU, Karnataka for construction of Academic Block, faculty quarters, dining halls , boys and girls' hostel with 500 capacities.

RELOCATION OF REGISTERED OFFICE BY COMPANIES

3520. SHRI BAPI HALDAR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the details of the number of companies that had their registered office in the State of West Bengal during the last fifteen years, year-wise; and
- (b) the details of the number of companies that either relocated their registered office from West Bengal or new registration of registered office in the State of West Bengal during the last five financial years, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The details of the number of companies having registered office in West Bengal during the last fifteen years are given in the enclosed **Statement-I**.

(b): The details of the number of companies incorporated and relocated out of West Bengal during the last five financial years are given in the enclosed **Statement-II**.

STATEMENT-I

Companies having registered office in West Bengal

Year	No. of companies registered
As on 31 March 2010	1,21,496
As on 31 March 2011	1,37,156
As on 31 March 2012	1,54,470
As on 31 March 2013	1,66,802
As on 31 March 2014	1,76,669
As on 31 March 2015	1,80,816
As on 31 March 2016	1,85,271
As on 31 March 2017	1,90,022
As on 31 March 2018	1,94,906
As on 31 March 2019	2,00,626
As on 31 March 2020	2,06,305

As on 31 March 2021	2,13,504
As on 31 March 2022	2,21,873
As on 31 March 2023	2,29,844
As on 31 March 2024	2,38,526
As on 31 March 2025	2,46,879
As on 31 July 2025	2,50,343

STATEMENT – II

Companies incorporated and relocated from West Bengal in last five years :

Year	Number of Companies incorporated in West Bengal	Number of Companies who have shifted their registered office from West Bengal to other States
2020-2021	7,197	306
2021-2022	8,365	273
2022-2023	7,978	270
2023-2024	8,683	371
2024-2025	8,353	366
2025-2026 (up to 31.07.2025)	3,464	156

लैक्सेस उद्योग द्वारा उत्पन्न प्रदूषण

3521. श्री कुलदीप इंदौरा:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विगत पंद्रह वर्षों के दौरान मध्य प्रदेश एवं केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा लैक्सेस उद्योग,

नागदा के संचालन अनुमोदन की शर्तों के उल्लंघन एवं प्रदूषण की शिकायतों की जांच के दौरान गंभीर खामियां पाई गई हैं;

(ख) यदि हां, तो उल्लंघन किए गए नियमों का ब्यौरा क्या है और बोर्ड द्वारा क्या टिप्पणियां एवं सिफारिशें की गई हैं तथा उद्योग के विरुद्ध अब तक क्या कानूनी कार्रवाई की गई है;

(ग) क्या लैंक्सेस उद्योग द्वारा उत्पन्न खतरनाक एवं अम्लीय अपशिष्ट को ट्रांसपोर्टर्स के माध्यम से उज्जैन, इंदौर संभाग की विभिन्न नदियों एवं नालों में डाला गया तथा ट्यूबवेल खोदकर भूमिगत जलधाराओं एवं पाइपों/नालों के माध्यम से चंबल नदी में छोड़ा गया; और

(घ) यदि हां, तो संबंधित उद्योग एवं ट्रांसपोर्टर्स के विरुद्ध क्या दंडात्मक कार्रवाई की गई है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): क्षेत्र में उद्योगों द्वारा उत्पन्न प्रदूषण के संबंध में प्राप्त अभ्यावेदनों के प्रत्युत्तर में केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और सीपीसीबी के क्षेत्रीय निदेशालय, भोपाल द्वारा पिछले पंद्रह वर्षों में मैसर्स लैंक्सेस इंडिया प्राइवेट लिमिटेड सहित नागदा शहर के उद्योगों का कई बार निरीक्षण किया गया है। निरीक्षण के दौरान मैसर्स लैंक्सेस इंडिया प्राइवेट लिमिटेड द्वारा किए गए कुछ उल्लंघनों में से स्टैंक उत्सर्जन निगरानी उपकरण की स्थापना न करना, प्रदूषित जल को अपशिष्ट शोधन संयंत्र (ईटीपी) में छोड़ने की सुविधा का अभाव, परिसंकटमय अपशिष्ट का अनधिकृत वाहनों द्वारा परिवहन आदि शामिल हैं। सीपीसीबी ने उद्योगों द्वारा अनुपालन सुनिश्चित करने के लिए मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड (एमपीपीसीबी) को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 18(1)ख के तहत निर्देश दिए हैं।

इसके अलावा, वर्ष 2022 में, एक शिकायत के जवाब में मैसर्स लैंक्सेस इंडिया प्राइवेट लिमिटेड का फिर से निरीक्षण किया गया। दिनांक 09.01.2023 को एमपीपीसीबी को एक पत्र जारी कर मैसर्स

लैंक्सेस प्राइवेट लिमिटेड को निर्देश दिया गया कि वे मेहतावास, दादावाड़ी सीवेज पिट में सीवेज पंपिंग क्षमता बढ़ाएँ, आवश्यक शोधन के बाद अपने संयंत्र में सीवेज का उपयोग बढ़ाएँ और नाले के अंतिम छोर पर 2-3 फीट की दीवार बनाएं।

माननीय एनजीटी के दिनांक 09.02.2023 के निर्देश के अनुपालन में, मैसर्स लैंक्सेस इंडिया प्राइवेट लिमिटेड का दिनांक 21.03.2023 को एक संयुक्त समिति द्वारा निरीक्षण किया गया। यह पाया गया कि मैसर्स लैंक्सेस इंडिया प्राइवेट लिमिटेड, नागदा से शून्य द्रव उत्सर्जन हुआ।

पीजीआई 2.0 रिपोर्ट

3522. श्री मुरारी लाल मीना:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रदर्शन ग्रेडिंग सूचकांक (पीजीआई) 2.0 रिपोर्ट 2023-24 के मुख्य निष्कर्ष क्या हैं और राज्यों और संघ राज्य क्षेत्रों के तुलनात्मक प्रदर्शन और उच्चतम एवं निम्नतम अंकों के आधार पर उत्पन्न असमानताओं पर क्या प्रकाश डाला गया है;

(ख) क्या राजस्थान सरकार द्वारा स्कूल शिक्षा में किए गए सुधारों के कारण वर्ष 2022-23 की तुलना में वर्ष 2023-24 में पीजीआई स्कोर में सुधार हुआ है और दौसा लोक सभा क्षेत्र में शिक्षा की गुणवत्ता, अवसंरचना, नामांकन दर और प्रतिधारण से संबंधित आंकड़ों का ब्यौरा क्या है; और

(ग) क्या अभी तक कोई भी राज्य पीजीआई की उच्चतम ग्रेड श्रेणी (761-1000 अंक) में स्थान प्राप्त नहीं कर पाया है और यदि हाँ, तो सरकार द्वारा विशेषकर राजस्थान जैसे बड़े प्रगतिशील राज्यों के लिए इस स्थिति को सुधारने के लिए कौन-से ठोस उपाय किए जा रहे हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल) शिक्षा मंत्रालय ने राज्य/संघ राज्य क्षेत्र स्तर पर स्कूली शिक्षा के प्रमुख प्रेरक प्रदर्शन और महत्वपूर्ण क्षेत्रों का मूल्यांकन के लिए 73-संकेतक आधारित प्रदर्शन ग्रेडिंग सूचकांक (पीजीआई) 2.0 तैयार किया है। वर्ष 2022-23 और 2023-24 के लिए पीजीआई 2.0 रिपोर्ट में राज्यों/संघ राज्य क्षेत्रों के डोमेन वार प्रदर्शन को <https://spgi.udiseplus.gov.in> पर देखा जा सकता है।

(ख) और (ग): राजस्थान ने वर्ष 2023-24 के लिए पीजीआई 2.0 में प्रचेस्टा रोड प्राप्त कर लिया है। उल्लेखनीय है कि राज्य का समय स्कोर वर्ष 2022-23 में 549.5 से बढ़कर वर्ष 2023-24 में 581.5 हो गया है, जो प्रमुख क्षेत्रों में निरंतर प्रगति और विकास को दर्शाता है।

शिक्षा मंत्रालय के अंतर्गत राष्ट्रीय मूल्यांकन केंद्र, परख (एनसीईआरटी) द्वारा दिसंबर 2024 में आयोजित परख राष्ट्रीय सर्वेक्षण 2024 ने राष्ट्रीय शिक्षा नीति 2020 के अनुसार कक्षा 3.6 और 9 के छात्रों में आधारभूत योग्यता विकास का आकलन किया। इसमें 781 जिलों के 74,000 से अधिक स्कूलों के 21.15 लाख से अधिक छात्रों और 2.70 लाख शिक्षकों ने भाग लिया। दौसा जिले से 103 स्कूलों के 2,501 छात्रों और 364 शिक्षकों ने भाग लिया। राष्ट्रीय, राज्य और जिला-स्तरीय रिपोर्ट कार्ड <https://dashboard.parakh.ncert.gov.in/en> पर उपलब्ध हैं। स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल), शिक्षा मंत्रालय ने सभी राज्यों और संघ राज्य क्षेत्रों द्वारा प्रदान किए गए स्कूली शिक्षा के संकेतकों पर डेटा रिकॉर्ड करने के लिए शिक्षा के लिए एकीकृत जिला सूचना प्रणाली प्रणाली प्लस (यूडआईज़+) विकसित की है। यूडआईज़ + 2023-24 के अनुसार, दौसा जिले में नामांकन 3,96,849 है और उल्लेखनीय बुनियादी अवसंरचना सुविधाएं इस प्रकार हैं:

सुविधायुक्त स्कूल	स्कूलों का प्रतिशत
बिजली	92.44
पेयजल	91.27
बालिका शौचालय	94.85

बालक शौचालय	94.81
हाथ धोने की सुविधा	92.09

शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य और संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में हैं। केंद्र सरकार, केंद्र प्रायोजित समग्र शिक्षा योजना के माध्यम से राज्यों और संघ राज्य क्षेत्रों की सहायता करती है। इस योजना के तहत, राज्यों और संघ राज्य क्षेत्रों को विभिन्न गतिविधियों के लिए वित्तीय सहायता प्रदान की जाती है, जिसमें वरिष्ठ माध्यमिक स्तर तक नए स्कूल खोलना/सुदृढ़ करना, स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण, कस्तूरबा गांधी बालिका विद्यालयों की स्थापना, उन्नयन और संचालन, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना, पीएम-जनमन के तहत छात्रावासों का निर्माण, असंतृप्त एसटी आबादी के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत छात्रावासों का निर्माण, निःशुल्क यूनिफॉर्म, निःशुल्क पाठ्य पुस्तकें, परिवहन भत्ता और नामांकन और प्रतिधारण अभियान चलाना शामिल है।

'प्रधानमंत्री पोषण शक्ति निर्माण' (पीएम पोषण) के तहत सरकारी और सरकारी सहायता प्राप्त स्कूलों में बालवाटिका सहित प्रारंभिक शिक्षा के स्तर पर छात्रों को एक गर्म पका हुआ भोजन प्रदान किया जाता है।

इसके अलावा, पीएम श्री योजना के तहत, राजस्थान राज्य के 639 पीएम श्री स्कूलों को राष्ट्रीय शिक्षा नीति 2020 के सभी घटकों को प्रदर्शित करने के लिए उन्नयन हेतु चुना गया है। ये स्कूल संज्ञानात्मक विकास और 21वीं सदी के प्रमुख कौशलों से सुसज्जित समग्र एवं सर्वांगीण व्यक्तित्व निर्माण पर केंद्रित हैं। यह योजना एक समतामूलक, समावेशी और आनंदमय शिक्षण वातावरण बनाने पर केंद्रित है जो विविध पृष्ठभूमियों, बहुभाषी आवश्यकताओं और विविध शैक्षणिक क्षमताओं को पूरा करती है। ये स्कूल छात्रों को उनकी सीखने की प्रक्रिया में सक्रिय रूप से शामिल करने के लिए डिज़ाइन किए गए हैं,

यह सुनिश्चित करते हुए कि प्रत्येक बच्चा एक सुरक्षित और प्रेरक वातावरण में स्वागत, देखभाल और सुरक्षित महसूस करे।

NATIONAL MISSION FOR MENTORING

3523. SHRI BASTIPATI NAGARAJU:

SHRI B. K. PARTHASARATHI:

SHRI MOHIBBULLAH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is implementing National Mission for Mentoring;
- (b) if so, the details thereof and the total number of mentors registered under the mission;
- (c) the number of teachers trained so far, State/UT and district-wise for Andhra Pradesh and Uttar Pradesh;
- (d) whether the Government is monitoring data regarding the performance indicators, if so, the details of the metrics used, State/UT and district-wise for Andhra Pradesh and Uttar Pradesh;
- (e) whether the Government is monitoring data regarding the student learning, outcomes of teachers that underwent training; and
- (f) if so, the details of the metrics used and data regarding the same, State and district-wise for Andhra Pradesh and Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Para 15.11 of the National Education Policy (NEP), 2020, inter-alia, mandates to create a large pool of outstanding senior/retired faculty willing to provide short and long-term mentoring/professional support to teachers. In terms of the above mandate, the National Council for Teachers Education (NCTE) has onboarded a total of 1,108 mentors till date.

(c): The data regarding the mentees registered on the NMM portal across the country, including those in the States of Andhra Pradesh and Uttar Pradesh, are given at https://www.education.gov.in/parl_ques.

(d) to (f): In order to diagnose learning gaps and determine interventions necessary in policies, teaching practices and learning, the Government conducts National Achievement Survey (NAS) in a cycle of three (03) years. NAS (now referred to as PARAKH Rashtriya Sarvekshan) is a national level assessment about learning achievements in schools and was lastly conducted on 03rd December, 2024. The PARAKH Rashtriya Sarvekshan 2024 Reports are uploaded at <https://parakh.ncert.gov.in/prs-reports-2024>

Further, a National Digital Education Architecture (NDEAR)-compliant platform National Centre of Teacher Quality (NCTQ) has been established in NCTE for the implementation and monitoring of NMM.

In order to provide 50 hours of continuous professional development opportunities to every teacher in the country, NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) program has been introduced by the National Council of Education, Research and Training (NCERT). Under the NISHTHA programme, teachers are assessed on latest competency based pedagogical approaches corresponding to 5+3+3+4 design according to NEP, 2020.

The State/UT-wise details of certifications issued to teachers under NISHTHA programme, including in the States of Andhra Pradesh and Uttar Pradesh, are given at <https://www.education.gov.in/parl ques>.

RURAL WOMEN PARTICIPATION IN SPORTS IN TAMIL NADU

3524. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has undertaken specific initiatives to encourage greater participation of women in sports in the country, particularly in the State like Tamil Nadu;
- (b) the details of schemes or programmes in place to support women athletes from Scheduled Castes (SCs), Scheduled Tribes (STs) and backward regions of Tamil Nadu;

- (c) the number of women athletes from Tamil Nadu, including those from SC/ST communities, selected under the Khelo India Scheme or other schemes during the last five years;
- (d) the number of rural women athletes from Tamil Nadu participated in National/State-level competitions under Government-supported schemes during the last five years; and
- (e) whether there is any proposal of the Government to establish exclusive training centres or sports academies for women, especially from underprivileged backgrounds in Tamil Nadu and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): 'Sports' being a State subject, the responsibility of development of sports, including specific initiatives to encourage greater participation of women in sports from Scheduled Castes (SCs), Scheduled Tribes (STs) and backward regions in the State of Tamil Nadu, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs & Sports implements the following schemes to promote sports, including in the State of Tamil Nadu:

- (i) Khelo India - National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations;

- (iii) Cash Incentive to Medal Winners in International Sports Events and their Coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;
- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund (NSDF); and
- (viii) Running Sports Training Centres through Sports Authority of India (SAI).

Details of the above schemes are available in the public domain on the websites of this Ministry and SAI.

In addition, the 'Sports for Women' vertical under 'Promotion of Inclusiveness through Sports' component of the Khelo India Scheme, is specifically dedicated to encouragement of women in sports across the country.

(c): The number of women athletes, including those belonging to SC/ST communities, selected under the Sports Promotional Schemes of SAI, including from the State of Tamil Nadu, over the past five years are as under:

FY	No. of Women Athletes
2020-2021	160
2021-2022	122
2022-2023	81
2023-2024	78
2024-2025	110

The number of women athletes, including those belonging to SC/ST communities, selected under the Khelo India Scheme, including from the State of Tamil Nadu, over the past five years are as under:

FY	No. of Women Athletes
2020-2021	94
2021-2022	101
2022-2023	167
2023-2024	173
2024-2025	199

(d): The number of rural women athletes from Tamil Nadu participated in Khelo India Games under Khelo India Scheme during the last five years are given in the enclosed **Statement**.

(e): In order to provide focused support to women sportspersons across the country, the Sports Authority of India (SAI) has established exclusive sports training centres for women at five locations across the country, namely:

- NCOE Dharamshala (Himachal Pradesh) – 51 women athletes (Kabaddi & Volleyball)
- STC Badal (Punjab) – 71 women athletes (Athletics, Boxing, Hockey & Volleyball)
- STC Thalassery (Kerala) – 92 women athletes (Athletics, Fencing, Gymnastics, Volleyball & Wrestling)
- STC Solalgaon – 52 women athletes (Boxing, Football & Weightlifting)

- STC Madikeri – 50 women athletes (Hockey)

Further, in the State of Tamil Nadu, a total of 38 Khelo India Centres (KICs) have been established across 37 districts. These centres support multiple sports disciplines including Athletics, Football, Hockey, Fencing, and Judo, among others. Out of 38 sanctioned Past Champion Athletes (PCAs), 37 (19 male, 18 female) are actively engaged in coaching, and 773 out of 1,558 athletes currently training in these centres are women. The details of the same is available at <https://dashboard.kheloindia.gov.in/>. In addition, 20 Khelo India Accredited Academies are operational in Tamil Nadu, where women athletes also receive training and support under the Khelo India scheme. Further, the details can also be found at <https://dashboard.kheloindia.gov.in/>.

STATEMENT

List of Women Participation in Khelo India Games from Tamil Nadu

SN	Total Participation	Boys	Girls	Edition	Year
1	191	68	123	KISG 2018	2018
2	367	185	182	KIYG 2019	2019
3	336	151	185	KIYG 2020	2020
4	305	124	181	KIYG 2021	2022
5	233	105	128	KIYG 2022	2023
6	497	254	243	KIYG 2023	2024
7	5071	125	172	KIYG 2025	2025
8	192	84	108	KIUG 2020	2020
9	341	133	208	KIUG 2021	2022
10	309	161	148	KIUG 2022	2023
11	310	160	150	KIUG 2023	2024

12	100	75	25	KIPG 2023	2023
13	1171	108	16	KIPG 2025	2025
14	1	1	0	KIWG 2024	2024
15	11	6	5	KIWG 2025	2025
16	811	20	7	KIBG 2025	2025

IMPACT OF CLIMATE CHANGE ON HERITAGE PROPERTIES

3525. SHRI ADITYA YADAV

Will the Minister of **CULTURE** pleased to state:

(a) whether the government has taken note of the fact that Indian Heritage

Properties are affected by the impacts of climate change at present and in the future; and

(b) if so, the details of the steps taken/ being taken by the government keeping in mind that their continued preservation requires understanding these impacts to their outstanding universal value and responding to them effectively?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): ASI undertakes conservation and preservation of 3685 monuments and sites under its jurisdiction and ensures that these monuments are not impacted adversely by any natural or human induced factors, including climate change. As and when required, treatment such as biocidal, consolidation and preservation are given to the monuments to ensure that these are not damaged and retain their

authenticity and integrity. Conservation of monuments is a regular process and all monuments and sites are in a good state of preservation.

ई-श्रम प्लेटफॉर्म में सुधार

3526. श्री मुकेश राजपूत:

श्री प्रवीण पटेल:

श्रीमती माला राज्यलक्ष्मी शाह:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

डॉ. लता वानखेड़े:

श्री हरीभाई पटेल:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने ई-श्रम पोर्टल को वन-स्टॉप समाधान के रूप में उन्नत करके प्रभावी बनाया है;
- (ख) अब तक उक्त पोर्टल में कौन-कौन सी नई सुविधाएँ एकीकृत की गई हैं;
- (ग) ई-श्रम पोर्टल के साथ एकीकृत सरकारी योजनाओं का ब्यौरा क्या है;
- (घ) क्या ई-श्रम पोर्टल पर राज्य-विशिष्ट माइक्रोसाइटें शुरू की गई हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या ई-श्रम पोर्टल पर प्लेटफॉर्म एग्रीगेटर्स के लिए कोई अलग मॉड्यूल उपलब्ध है;
- (च) अब तक पोर्टल पर पंजीकृत एग्रीगेटर्स की संख्या कितनी है;
- (छ) क्या उक्त एग्रीगेटर्स ने अपने प्लेटफॉर्म श्रमिकों को ई-श्रम पोर्टल पर पंजीकृत किया है; और
- (ज) यदि हाँ, तो उत्तर गुजरात और मेहसाणा लोकसभा निर्वाचन क्षेत्र सहित राज्य/संघ राज्यक्षेत्र और लिंग-वार तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ज): श्रम और रोजगार मंत्रालय ने आधार से जुड़े असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने हेतु दिनांक 26 अगस्त 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया। ई-श्रम पोर्टल का उद्देश्य असंगठित कामगारों को स्व-घोषणा के आधार पर एक यूनिवर्सल अकाउंट नंबर (यूएएन) प्रदान करके उनका पंजीकरण और समर्थन करना है।

दिनांक 5 अगस्त 2025 तक की स्थिति के अनुसार, 30.98 करोड़ से अधिक असंगठित कामगार पहले ही ई-श्रम पोर्टल पर पंजीकृत कर चुके हैं।

असंगठित कामगारों की विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच बनाने हेतु ई-श्रम को "वन-स्टॉप-सॉल्यूशन" के रूप में विकसित करने के संबंध में बजट घोषणा, वर्ष 2024-25 के विज़न को ध्यान में रखते हुए, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम- "वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम- "वन-स्टॉप-सॉल्यूशन" में विभिन्न सामाजिक सुरक्षा/कल्याण योजनाओं को एक ही पोर्टल अर्थात् ई-श्रम पर एकीकृत किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को ई-श्रम के माध्यम से सामाजिक सुरक्षा योजनाओं तक पहुँच बनाने और अब तक उठाए गए लाभों को देखने में सक्षम बनाता है।

अब तक, ई-श्रम कार्डधारकों को लाभ पहुंचाने और सामाजिक सुरक्षा, बीमा अथवा कौशल विकास कार्यक्रमों तक पहुंच प्रदान करने के लिए विभिन्न केंद्रीय मंत्रालयों/विभागों की चौदह (14) योजनाओं को पहले ही ई-श्रम के साथ एकीकृत/मैप किया जा चुका है जिसमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), राष्ट्रीय पारिवारिक लाभ योजना (एनएफबीएस), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई), प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य सम्पदा योजना (पीएमएमएसवाई), प्रधानमंत्री

किसान सम्मान निधि योजना (पीएम-केएमवाई), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई) शामिल हैं।

उपर्युक्त योजनाओं के अलावा, ई-श्रम को प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम), राष्ट्रीय करियर सेवा (एनसीएस), स्किल इंडिया डिजिटल हब (सिद्ध), नए युग के शासन के लिए एकीकृत मोबाइल एप्लिकेशन (उमंग), डिजिटल लॉकर (डिजिलॉकर), माईस्कीम और ओपन गवर्नमेंट डेटा प्लेटफॉर्म (ओजीडी) के साथ भी एकीकृत किया गया है।

श्रम और रोजगार मंत्रालय ने दिनांक 29 जनवरी 2025 को राज्यों/संघ राज्यक्षेत्रों हेतु माइक्रोसाइट का शुभारंभ किया ताकि उन्हें अपनी समर्पित ई-श्रम माइक्रोसाइट के साथ सशक्त बनाया जा सके और वे विशिष्ट स्थानीय आवश्यकताओं और चुनौतियों का प्रभावी ढंग से समाधान कर सकें। ये माइक्रोसाइटें ई-श्रम सेवाओं को राज्य/ संघ राज्यक्षेत्रों की विशिष्ट आवश्यकताओं के अनुरूप ढालने, कामगार पंजीकरण को सरल बनाने, डेटा अपडेट करने, सत्यापन करने और राज्य-विशिष्ट विश्लेषण प्रदान करने के लिए डिज़ाइन की गई हैं।

मंत्रालय ने ई-श्रम पर प्लेटफॉर्म एग्रीगेटर्स को शामिल करने हेतु दिनांक 12 दिसंबर 2024 को प्लेटफॉर्म एग्रीगेटर मॉड्यूल का शुभारंभ किया है। यह पहल इन एग्रीगेटर्स को ई-श्रम इकोसिस्टम में एकीकृत करती है, जो प्लेटफॉर्म-आधारित गिग वर्कर्स की औपचारिक मान्यता और सामाजिक सुरक्षा/कल्याणकारी योजनाओं तक पहुँच सुनिश्चित करती है, जिससे समावेशी और न्यायसंगत श्रम कल्याण के प्रति सरकार की प्रतिबद्धता को बल मिलता है। अब तक प्लेटफॉर्म एग्रीगेटर मॉड्यूल पर 12 प्लेटफॉर्म एग्रीगेटर्स शामिल हो चुके हैं, जिनमें ज़ोमैटो, ब्लिंकिट, अर्बन कंपनी, उबर, ओला, अमेज़न, स्विगी, रैपिडो, ज़ेप्टो, ईकॉम एक्सप्रेस और अंकल डिलीवरी शामिल हैं।

ई-श्रम पोर्टल पर पंजीकृत गुजरात राज्य में प्लेटफॉर्म कामगारों का राज्य/संघ राज्यक्षेत्र-वार और महिला-पुरुष वार पंजीकरण संबंधी ब्योरा संलग्न **विवरण-I** और **विवरण-II** में दिया गया है।

विवरण-I

दिनांक 05.08.2025 तक ई-श्रम पोर्टल के अंतर्गत पंजीकृत प्लेटफॉर्म कामगारों का राज्यवार ब्यौरा

क्र. सं	राज्य का नाम	कुल
1	अंडमान व निकोबार द्वीप समूह	114
2	आंध्र प्रदेश	26,690
3	अरुणाचल प्रदेश	380
4	असम	15,614
5	बिहार	16,043
6	चंडीगढ़	439
7	छत्तीसगढ़	2,706
8	दिल्ली	11,016
9	गोवा	683
10	गुजरात	18,764
11	हरियाणा	7,277
12	हिमाचल प्रदेश	816
13	जम्मू और कश्मीर	1,630
14	झारखंड	6,204
15	कर्नाटक	13,553
16	केरल	5,761
17	लद्दाख	29
18	लक्षद्वीप	3
19	मध्य प्रदेश	14,050
20	महाराष्ट्र	80,332
21	मणिपुर	431
22	मेघालय	585
23	मिजोरम	121
24	नागालैंड	351
25	ओडिशा	4,358
26	पुदुचेरी	245
27	पंजाब	4,846

28	राजस्थान	16,087
29	सिक्किम	225
30	तमिलनाडु	16,955
31	तेलंगाना	13,573
32	दादरा और नगर हवेली तथा दमन एवं दीव	73
33	त्रिपुरा	1,182
34	उत्तर प्रदेश	23,379
35	उत्तराखंड	2,211
36	पश्चिम बंगाल	32,274

विवरण -II

दिनांक 05.08.2025 तक गुजरात राज्य में ई-श्रम पोर्टल पर पंजीकृत प्लेटफॉर्म कामगारों का महिला-पुरुष पंजीकरण ब्यौरा

क्र. सं	जिला का नाम	महिला	पुरुष
1	अहमदाबाद	1,009	3,227
2	अमरेली	58	78
3	आनंद	89	358
4	अरवल्ली	54	158
5	बनास कंथा	127	332
6	भरुच	217	506
7	भावनगर	153	370
8	बोटाड	45	99
9	छोटाउदेपुर	44	121
10	दाहोद	201	266
11	डांग	8	8
12	देवभूमि द्वारका	49	78
13	गांधीनगर	86	353
14	गिर सोमनाथ	37	194
15	जामनगर	98	196
16	जूनागढ़	88	230
17	कच्छ	128	290

18	खेड़ा	104	197
19	महेसाणा	148	235
20	महिसागर	63	246
21	मोरबी	64	159
22	नर्मदा	12	54
23	नवसारी	66	233
24	पंचमहल	136	362
25	पाटन	62	191
26	पोरबंदर	35	181
27	राजकोट	253	734
28	साबर कंथा	82	207
29	सूरत	775	2,044
30	सुरेंद्रनगर	105	325
31	तापी	27	62
32	वडोदरा	416	1,463
33	वलसाड	79	289

ELECTION OF STUDENT UNIONS IN UNIVERSITIES

3527. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of universities where student union elections have not been held during the last ten years;
- (b) the justification of prolonged denial of campus elections in light of constitutional values and its own stated commitment to strengthen democratic institutions and youth leadership; and

(c) the steps taken by the Government to institutionalize regular, transparent and fair elections of student unions in accordance with the recommendations of Lyngdoh Committee?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): The Central Universities under the purview of Ministry of Education are statutory autonomous organizations established under their respective Central Acts of Parliament and governed by the provisions of the Act, Statutes and Ordinances made thereunder. The onus of implementing the recommendations of Lyngdoh Committee lies with the individual Universities, the data related to student unions elections is not maintained centrally.

NUMBER OF BENEFICIARIES EMPLOYED UNDER PMKVY

3528. SHRI P. C. MOHAN:

SHRI MADDILA GURUMOORTHY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state: -

(a) the number of youth trained under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) in Karnataka, particularly in Bengaluru during the last three years;

- (b) the number of trainees received training in digital skill domains such as AI, machine learning, data analytics, coding and cyber security under the said scheme in the same period;
- (c) the number of beneficiaries secured employment entrepreneurship opportunities post-training in digital skill sectors;
- (d) whether the Government collaborated with private sector partners or educational institutions in Karnataka to strengthen the delivery of digital skill training under the said scheme and if so, the details thereof; and
- (e) whether the Government has undertaken any third-party audit to assess the effectiveness and quality of skilling programmes in the State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship Scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY) since 2015. Under PMKVY, skill training is imparted through Short Term Training (STT) and Re-skilling and Up-skilling through Recognition of Prior Learning (RPL) to youth across the country.

From FY 2022-23 till 30th June 2025, a total of 96,319 candidates have been trained/oriented under PMKVY in Karnataka, including 27,977 candidates in Bengaluru.

(b): Under PMKVY, from FY 2022-23 till 30th June 2025, a total of 32,945 candidates have been trained/oriented in digital skill domains such as AI, machine learning, data analytics, coding and cyber security, etc., in Karnataka including 13,984 candidates trained/oriented in Bengaluru.

(c): Under PMKVY scheme, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under these versions, a total of 74,225 candidates were reported placed in Karnataka. Under PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same.

(d): Under PMKVY 4.0, the latest version of the scheme implemented since 2022, skill training has been imparted through a wide range of educational institutions including schools (such as Kendriya Vidyalayas, Jawahar Navodaya Vidyalayas, CBSE-affiliated schools), colleges affiliated with AICTE and UGC, as well as industry / industry associations across various States, including Karnataka.

(e): PMKVY 2.0 was evaluated by NITI Aayog in October 2020 across several states including Karnataka. As per the study, about 94 percent of the employers surveyed reported they would hire more candidates trained under PMKVY. Further, 52 percent of the candidates who were placed in full time/part time employment and oriented under the RPL component received higher salary or felt that they will get higher salary compared to their un-certified peers.

In addition, a third-party impact evaluation of PMKVY 2.0 was conducted by the Indian Institute of Public Administration (IIPA). As per the evaluation, about 70.5% surveyed candidates received placement in their desired skill sector.

A third-party evaluation of PMKVY 4.0 has been assigned to Arun Jaitley National Institute of Financial Management on 04.08.2025.

INCREASE IN CIRCULATION OF CURRENCY

3529. SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

DR. AMOL RAMSING KOLHE:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that the total currency in circulation has significantly increased from Rs. 13.35 lakh crore in March 2017 to Rs. 35.15 lakh crore by March 2024 and if so, the details thereof;
- (b) whether the Government is aware that during the same period, digital transactions via the Unified Payments Interface (UPI) have risen sharply with around 172 billion UPI transactions recorded in the calendar year 2024;
- (c) the reasons identified for such a steep rise in circulation of currency particularly in States like Maharashtra;

- (d) whether the Government or the Reserve Bank of India has conducted any study to analyze the trend of increasing cash usage alongside digital payment growth and if so, the findings thereof; and
- (e) the corrective steps taken by the Government to ensure a gradual transition towards a less-cash economy while maintaining financial inclusion and economic accessibility?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): As per the Reserve Bank of India (RBI), the details of currency in circulation from Financial Year 2016-17 to Financial Year 2023-24 are as follows:

As on	Currency in circulation (₹ crore)
March 31, 2016	16,63,300
March 31, 2017	13,35,200
March 31, 2018	18,29,318
March 31, 2019	21,36,736
March 31, 2020	24,47,280
March 31, 2021	28,53,733
March 31, 2022	31,33,691
March 31, 2023	33,78,486
March 31, 2024	35,11,428

The volume of UPI transactions has increased from 92 crores in FY 2017-18 to 13,116 crores in FY 2023-24, with 172 billion UPI transactions processed in the year 2024.

As per RBI, the increase in currency in circulation is a function of demand of a growing economy, and is driven by the growth in GDP, inflation, interest rate, etc. State-wise data on currency in circulation is not maintained by the Reserve Bank of India (RBI).

(d) and (e): Government of India or RBI has not commissioned / conducted any study specifically analysing the trend of cash usage vis-à-vis growth in digital payments. The Government, RBI and the National Payments Corporation of India (NPCI) have been taking up various initiatives to promote digital payment transactions. These inter alia, include incentive scheme for promotion of RuPay Debit Cards and low-value BHIM-UPI transactions (P2M), Payments Infrastructure Development Fund (PIDF) to support deployment of digital payment infrastructure in underserved regions. Besides, certain provisions / amendments have been made in the Income Tax Act, 1961, the Income Tax Rules, 1962, and the Payment and Settlement Systems Act, 2007, to incentivise digital transactions and to discourage the use of cash for high-value transactions.

विद्युत सब-स्टेशन की स्थापना के लिए पर्यावरणीय मंजूरी

3530. श्री गजेन्द्र सिंह पटेल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

(क) वन भूमि पर सरकार द्वारा विकास कार्य करने हेतु पर्यावरणीय स्वीकृति प्रदान करने के नियम क्या हैं;

(ख) क्या यह सच है कि उक्त कार्यों हेतु अनुमति प्रदान करने हेतु शुल्क क्षेत्रफल के आधार पर निर्धारित किया जाता है तथा शासकीय विभागों से वसूला जाता है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या यह भी सच है कि खरगोन लोकसभा क्षेत्र के ग्राम सिरवेल विकासखण्ड भगवानपुरा में 33/11 के.वी. सब स्टेशन की स्थापना की परियोजना लागत 3.50 करोड़ रुपये है, किन्तु वन विभाग ने 10.32 करोड़ रुपये का मुआवजा मांगा है, जिसके कारण उक्त सब स्टेशन की स्थापना लंबित है; और

(घ) क्या वन विभाग उक्त लंबित परियोजना की मुआवजा राशि को कम करने हेतु कोई पहल कर रहा है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): पर्यावरण प्रभाव आकलन अधिसूचना, 2006 की अनुसूची में शामिल सभी परियोजनाओं या कार्यकलापों को वन भूमि सहित देश में कहीं भी, स्थापित करने के लिए पूर्व पर्यावरणीय मंजूरी (ईसी) की आवश्यकता होगी। 1995 के डब्ल्यू.पी. (ग) संख्या 202 में माननीय सर्वोच्च न्यायालय के निर्देशों के अनुरूप, यदि परियोजना क्षेत्र में वन भूमि शामिल है, तो वन मंजूरी के प्रथम चरण प्रदायगी के बाद ही पर्यावरणीय मंजूरी दी जाती है।

(ख): प्रतिपूरक वनरोपण और शुद्ध वर्तमान मूल्य के लिए राशि वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के अनुसार मंत्रालय द्वारा जारी दिशा-निर्देशों के अनुसार लागू होगी।

(ग): भारत सरकार ने दिनांक 15.11.2024 को मध्य प्रदेश के खरगोन जिले में कदवाली से सिरवेल विद्युत पारेषण लाइन तक 33 केवी लाइन बिछाने हेतु 29.212 हेक्टेयर आरक्षित वन भूमि के अपवर्तन

हेतु कार्यपालक अभियंता, मध्य प्रदेश विद्युत मंडल के पक्ष में सैद्धांतिक स्वीकृति जारी की थी। वनमण्डलाधिकारी, खरगोन ने भारत सरकार द्वारा जारी अनुमोदन में निर्धारित शर्तों के आधार पर शुद्ध वर्तमान मूल्य (एनपीवी), प्रतिपूरक वनरोपण एवं औषधीय वृक्षारोपण की राशि जमा करने हेतु उपयोगकर्ता एजेंसी को मांग पत्र जारी किया।

भारत सरकार के पत्र दिनांक 06.01.2022 में उल्लिखित एन.पी.वी. की दरों के अनुसार, उपयोगकर्ता एजेंसी से ₹9,57,780/- प्रति हेक्टेयर की दर से ₹2,79,78,669/- की राशि की मांग की गई है। भारत सरकार के पत्र दिनांक 21.08.2023 के अनुसार, पारिषण लाइन परियोजनाओं के मामलों में दोहरे अवक्रमित वन भूमि में प्रतिपूरक वनरोपण योजना तैयार करने के निर्देश दिए गए हैं। अतः प्रभागीय वनाधिकारी द्वारा 60.00 हेक्टेयर में प्रतिपूरक वनरोपण योजना तैयार कर उपयोगकर्ता एजेंसी से ₹6,44,63,075/- की राशि की मांग की गई है। भारत सरकार द्वारा दिनांक 15.11.2024 को जारी सैद्धांतिक स्वीकृति में निर्धारित शर्तों के अनुसार, वन मंडल अधिकारी ने रेखा के नीचे 30 हेक्टेयर क्षेत्र में औषधीय पौधरोपण योजना तैयार कर उपयोगकर्ता एजेंसी से ₹1,08,30,660/- की राशि की मांग की है। तद्विषय, वन मंडल अधिकारी, खरगोन ने उपयोगकर्ता एजेंसी को कुल ₹10.32 करोड़ की राशि जमा करने हेतु मांग पत्र जारी किया है।

(घ): उपयोगकर्ता एजेंसी से मांगे गए प्रतिपूरक शुल्क के संबंध में, वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के अंतर्गत समेकित दिशानिर्देशों में उल्लिखित दरों के अनुसार शुद्ध वर्तमान मूल्य के लिए शुल्क लगाया जाता है। मार्गाधिकार के अंतर्गत प्रतिपूरक वनीकरण और औषधीय वृक्षारोपण के लिए शुल्क राज्य सरकार द्वारा अपने वृक्षारोपण मानदंडों के अनुसार लगाया जाता है।

CONSERVATION BREEDING EFFORTS FOR GREAT INDIAN BUSTARD

3531. SHRI DUSHYANT SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the steps taken by the Government for the conservation and protection of the Great Indian Bustard, particularly in Rajasthan, and the manner in which its listing in Schedule-I of the Wild Life (Protection) Act, 1972 contribute to its protection from hunting;
- (b) whether the Government has designated important habitats of the Great Indian Bustard;
- (c) if so, the details thereof;
- (d) the role of National Parks and Sanctuaries in the species' conservation efforts and the manner in which the "Species Recovery Programme" under the Centrally Sponsored Scheme Development of Wildlife Habitats assist in this initiative;
- (e) the details of conservation breeding efforts undertaken to protect the Great Indian Bustard, including the collaboration between the Rajasthan, Gujarat, Maharashtra Forest Departments and the Wildlife Institute of India in this regard; and
- (f) the details of results achieved through the said breeding programme along with its goal for building a captive population?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The Wild Life (Protection) Act, 1972 empowers the State Governments and Union Territory Governments for declaration of National Parks and Sanctuaries for the purpose of protecting, propagating or developing wild life or its environment. The Act also mandates that the Chief Wild Life Warden manage and protect all Sanctuaries and National parks in accordance with management plan and take all such measures for ensuring the security of wild animals in the Sanctuary or National Park.

Under the Species Recovery Programme component of the Centrally Sponsored Scheme 'Development of Wildlife Habitats', financial assistance is provided to the State Governments and Union Territory Governments for activities aimed at focused conservation of identified species. Great Indian Bustard is one of the 24 species identified for taking up focused conservation actions.

The important steps taken for protection of Great Indian Bustard, including in the State of Rajasthan are as follows:

- i. The Great Indian Bustard is listed in Schedule-I of the Wild Life (Protection) Act, 1972, thereby according it the highest degree of legal protection from hunting. Section 9 of the Act provides that no person shall hunt any wild animal specified in Schedule I.
- ii. Habitats crucial for conservation have been designated as Protected Areas. For example Desert National Park in Rajasthan. Similarly, Protected Areas

have also been declared in the States of Gujarat, Maharashtra, Andhra Pradesh and Karnataka.

- iii. Government of India had launched the Bustard Recovery Programme “Habitat Improvement and Conservation Breeding of Great Indian Bustard” in 2016 - an initiative of conservation breeding and research-guided in-situ conservation for the GIB and Lesser Florican that is being implemented in collaboration with Rajasthan Forest Department.
- iv. Conservation breeding of the Great Indian Bustard has been undertaken in collaboration with Forest Departments and technical support of Wildlife Institute of India, Dehradun with the aim of building a captive population of the species for release in the wild and promoting in-situ conservation of the species.
- v. Two conservation breeding centers have been established at Sam (2019) and Ramdevra (2022) in Jaisalmer District, Rajasthan, that are functional. The program has developed techniques for artificial hatching, chick rearing, bustard husbandry, captive breeding. The GIB has been bred in captivity successfully for the first time under this program.

REDUCTION IN PENDING PROSECUTIONS.

3532. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) Whether the Government has taken any steps to reduce the burden of pending prosecutions under the Companies Act;
- (b) if so, the details thereof including the number of cases withdrawn so far; and
- (c) the steps taken by the Government to improve ease of doing business and strengthen corporate governance in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): The Ministry of Corporate Affairs (MCA) has taken several steps to review pending prosecutions in various courts. In 2017 and later in 2022, a committee of senior officers of MCA was set up to give recommendations regarding withdrawal of prosecutions. The objective was to free Judicial Courts from dealing with offences that are procedural and technical in nature to ensure that courts are able to focus on serious offences. It was envisaged that cases of procedural and technical nature may be handled through an adjudication process.

Accordingly, 14,247 prosecutions were withdrawn in Special Drive-I conducted in 2017. Further, a decision has been taken for withdrawal of 7,338 compoundable cases identified in Special Drive-II in 2023. Till 30.6.2025, 6267 cases have been withdrawn from various courts.

(c): To improve ease of doing business and enhance corporate governance, Ministry has taken several steps in the recent past including some major steps as under:-

- (i) Decriminalization of 63 offences under the Companies and LLP Acts. One of the objectives of decriminalization has also been reduction of litigation burden in judicial courts and shifting the prosecution cases towards adjudication;
- (ii) Setting up of a Centralized Registrar of Companies (CRC) for incorporation;
- (iii) Setting up of a Centre for Processing Accelerated Corporate Exit (C-PACE) for voluntary exit of companies;
- (iv) Setting up of a Central Scrutiny Centre (CSC) for centralised scrutiny of e-Forms filed under Straight Through Process (STP);
- (v) Conversion of more than 50 forms to STP which earlier required approval of field offices;
- (vi) Setting up of a Central Processing Centre (CPC) for centralised processing of specified non-STP e-forms;
- (vii) Introducing a new e-Form SPICe+ along with a linked form called AGILE PRO-S for providing different services at one place such as Name Reservation, Incorporation, allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, opening of Bank Account etc. at the time of incorporation of company to start the business immediately. Similarly, new e Form FiLLiP (Form for incorporation of Limited Liability Partnership) was introduced for providing the same services for Limited Liability Partnerships in a single application;

- (viii) Definition of small companies has been amended by increasing the threshold limit of a small company, having a paid-up capital not exceeding Rs. 4.00 Crore and turnover not exceeding Rs 40.00 Crore. Similarly, concept of small LLP has been introduced which is subject to lesser compliances, lesser fee to reduce the cost of compliances;
- (ix) Zero fee for incorporation of company with authorized capital up to Rs.15.00 Lakh;
- (x) Extended fast track process for mergers under the Companies Act, 2013 to include mergers of Startups with other Startups and with small companies, so that the process of mergers & amalgamations is expedited;
- (xi) Convening Annual General Meeting (AGM) and Extra-ordinary General Meeting (EGM) of a company through Video Conference (VC);
- (xii) Zero cost for shifting of the registered office of a company;
- (xiii) The Ministry has issued Companies (Listing of Equity Shares in Permissible Jurisdictions) Rules, 2024 allowing Indian public companies to list their equity shares on international stock exchange(s) at GIFT IFSC.

कार्यशील जन शिक्षण संस्थानों की संख्या

3533. श्रीमती भारती पारधी:

श्री श्रीरंग आप्पा चंदू बारणे:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री बजरंग मनोहर सोनवणे:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) देशभर में विशेषकर महाराष्ट्र और मध्य प्रदेश में, उन क्षेत्रों का उल्लेख करते हुए जो अभी भी सेवा से वंचित हैं, वर्तमान में कार्यशील जन शिक्षण संस्थानों (जेएसएस) की संख्या का राज्य-वार ब्यौरा क्या है;
- (ख) महाराष्ट्र और मध्य प्रदेश के विशेषकर आकांक्षी जिलों और दूरस्थ जनजातीय क्षेत्रों में नए जन शिक्षण संस्थानों की स्थापना के लिए निर्धारित मानदंड और समय-सीमा क्या है;
- (ग) वर्तमान वित्तीय वर्ष के लिए जन शिक्षण संस्थान योजना हेतु कुल कितना आवंटन किया गया है और विभिन्न जन शिक्षण संस्थानों को राज्य-वार, विशेषकर महाराष्ट्र और मध्य प्रदेश में अब तक कितनी धनराशि जारी की गई है;
- (घ) पिछले तीन वित्तीय वर्षों के दौरान उक्त योजना के अंतर्गत जारी की गई निधि के उपयोग का राज्य-वार और संयुक्त सौर ऊर्जा योजना-वार ब्यौरा क्या है; और
- (ङ) गैर-सरकारी संगठनों द्वारा प्रायः संचालित संयुक्त सौर ऊर्जा योजना के अंतर्गत निधियों का पारदर्शी और कुशल उपयोग सुनिश्चित करने के लिए क्या तंत्र मौजूद है और उपयोग न किए जाने अथवा दुरुपयोग के मामलों में उनके विरुद्ध क्या कार्रवाई की गई है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) : वर्तमान में, चालू वित्त वर्ष 2025-26 में देश भर में 293 जन शिक्षण संस्थान (जेएसएस) कार्यरत हैं, जिनमें महाराष्ट्र में 21 और मध्य प्रदेश में 29 जेएसएस शामिल हैं। महाराष्ट्र और मध्य प्रदेश सहित देश भर में कार्यरत जेएसएस का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): नए जन शिक्षण संस्थानों (जेएसएस) की स्थापना कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) द्वारा चरणबद्ध तरीके से की जा रही है, जिसमें आकांक्षी जिलों, पिछड़े जिलों, वामपंथी

उग्रवाद (एलडब्ल्यूई) प्रभावित क्षेत्रों, पहाड़ी और द्वीप क्षेत्रों तथा सीमावर्ती क्षेत्रों को प्राथमिकता दी जा रही है।

नए जेएसएस के लिए प्रस्ताव/आवेदन खुली रुचि की अभिव्यक्ति (ईओआई) के माध्यम से आमंत्रित किए जाते हैं, जिन्हें राष्ट्रीय समाचार पत्रों और एमएसडीई की आधिकारिक वेबसाइट पर प्रकाशित किया जाता है।

(ग) और (घ): चालू वित्त वर्ष 2025-26 के लिए जन शिक्षण संस्थान (जेएसएस) योजना के अंतर्गत कुल बजटीय आवंटन 185 करोड़ रुपए है। वित्त वर्ष 2022-23 से 30 जून 2025 तक देश भर में इस योजना के अंतर्गत जारी/उपयोग की गई कुल धनराशि का ब्यौरा संलग्न **विवरण-II** में दिया गया है। कौशल विकास एवं उद्यमशीलता मंत्रालय (एमएसडीई) के अंतर्गत “संयुक्त सौर ऊर्जा योजना” नामक कोई योजना कार्यान्वित नहीं की जा रही है।

(ङ): जन शिक्षण संस्थान (जेएसएस) के मामले में, योजना का क्रियान्वयन स्किल इंडिया डिजिटल हब (एसआईडीएच) पोर्टल के माध्यम से किया जा रहा है, जहाँ प्रशिक्षण संबंधी आँकड़े रखे जाते हैं और प्रगति की नियमित निगरानी की जाती है। निधि का कारगर उपयोग सुनिश्चित करने के लिए, प्रत्येक जेएसएस से निर्धारित सामान्य वित्त नियम (जीएफआर)-12ए फॉर्म में वार्षिक उपयोगिता प्रमाणपत्र (यूसी) और लेखापरीक्षित रिपोर्ट प्राप्त की जाती हैं, जिन्हें एक चार्टर्ड अकाउंटेंट द्वारा विधिवत प्रमाणित किया जाता है। इसके बाद, जेएसएस के लेखापरीक्षित लेखों का प्रत्येक वर्ष तदनुसार निपटान किया जाता है। निधि का उपयोग न करने के मामलों का निपटारा जेएसएस दिशानिर्देशों के अनुसार किया जाता है, जिसके परिणामस्वरूप जेएसएस योजना से गैर-सरकारी संगठन (एनजीओ) की मान्यता रद्द हो सकती है।

विवरण -I

चालू वित्त वर्ष (2025-26) में कार्यात्मक जेएसएस की सूची

राज्य/संघ राज्य क्षेत्र	जेएसएस केंद्र (दिनांक 30.06.2025 तक)
अंडमान और निकोबार द्वीप समूह	1
आंध्र प्रदेश	6
अरुणाचल प्रदेश	-
असम	6
बिहार	21
चंडीगढ़	1
छत्तीसगढ़	14
दिल्ली	3
गोवा	1
गुजरात	8
हरियाणा	2
हिमाचल प्रदेश	11
जम्मू और कश्मीर	2
झारखंड	13
कर्नाटक	12
केरल	9
लद्दाख	2
लक्षद्वीप	1
मध्य प्रदेश	29
महाराष्ट्र	21
मणिपुर	4
मेघालय	1
मिजोरम	1
नागालैंड	2
ओडिशा	29
पुदुचेरी	-
पंजाब	2
राजस्थान	9

सिक्किम	-
तमिलनाडु	9
तेलंगाना	6
दादरा और नगर हवेली और दमन और दीव	2
त्रिपुरा	2
उत्तर प्रदेश	47
उत्तराखंड	8
पश्चिम बंगाल	8
कुल	293

विवरण - II

वित्त वर्ष 2022-23 से दिनांक 30 जून 2025 तक देश भर में जारी की गई कुल धनराशि
(राशि करोड़ में)

राज्य/संघ राज्य क्षेत्र	वित्त वर्ष 2022-23	वित्त वर्ष 2023- 24	वित्त वर्ष 2024-25	वित्त वर्ष 2025-26 (दिनांक 30 जून 2025 तक)
अंडमान और निकोबार द्वीप समूह	0.50	0.50	0.50	0.12
आंध्र प्रदेश	3.31	3.36	2.99	0.75
अरुणाचल प्रदेश	-	-	-	-
असम	2.74	2.74	2.90	0.75
बिहार	11.90	11.69	10.11	2.63
चंडीगढ़	0.52	0.56	0.48	0.13
छत्तीसगढ़	7.61	7.34	6.74	1.75
दादरा और नगर हवेली और दमन और दीव	0.95	0.96	0.75	0.25
दिल्ली	1.68	1.68	1.50	0.38
गोवा	0.56	0.55	0.48	0.13
गुजरात	4.79	4.48	3.84	1.00
हरियाणा	2.15	2.20	0.97	0.25
हिमाचल प्रदेश	5.71	5.72	4.70	1.40

जम्मू और कश्मीर	0.13	0.25	0.38	0.25
झारखंड	5.72	6.31	6.04	1.63
कर्नाटक	6.51	6.63	5.86	1.50
केरल	5.01	5.04	4.45	1.13
लद्दाख	0.46	0.25	-	0.25
लक्षद्वीप	0.50	0.46	0.38	0.13
मध्य प्रदेश	14.94	15.03	14.11	3.63
महाराष्ट्र	11.31	11.46	10.27	2.63
मणिपुर	2.23	2.18	2.00	0.50
मेघालय	0.50	0.50	0.50	0.13
मिजोरम	0.56	0.52	0.48	0.13
नागालैंड	0.64	0.63	0.25	0.25
ओडिशा	15.38	15.19	14.38	3.63
पंजाब	1.05	0.99	0.98	0.25
राजस्थान	4.29	4.52	4.30	1.13
तमिलनाडु	4.06	4.32	4.27	1.00
तेलंगाना	3.20	3.24	2.89	0.75
त्रिपुरा	1.07	1.02	0.97	0.25
उत्तर प्रदेश	25.79	26.03	23.29	5.88
उत्तराखंड	4.64	4.34	3.97	1.00
पश्चिम बंगाल	4.25	3.69	3.81	1.00
कुल	154.66	154.38	139.55	36.52

ESTABLISHMENT OF MUSEUM IN TIRUCHIRAPPALLI

3534. SHRI DURAI VAIKO:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is aware that while Tiruchirappalli has a well-established district museum under the State Department of Museums, there is

no separate Archaeological Survey of India (ASI) maintained museum in the city, despite the creation of a dedicated ASI Trichy Circle in 2020 to manage heritage assets in the region;

- (b) whether the Government has any plans to establish an ASI operated museum or gallery in Trichy to display artefacts, inscriptions, and heritage collections from the numerous ASI-protected monuments in the Trichy sub-circle;
- (c) whether ASI intends to construct a site museum or interpretative centre in Tiruchirappalli and integrate local underexplored sites from the Trichy list; and
- (d) if so, the timeline, funding provisions, and collaboration with the State Government or local heritage bodies to establish such a museum and enrich cultural tourism and education?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Yes. Tiruchirappalli has a district museum under the State Department of Museums, Govt. of Tamil Nadu.

(b) and (c): At present, there is no such proposal in Archaeological Survey of India (ASI) to create a museum. However, ASI created a dedicated Trichy Circle to protect, conserve monuments and the antiquarian wealth. ASI has recently developed the excavated archaeological site at Adichanallur, where excavated remains are provided with glass coverings and shed, under the Trichy Circle.

(d): Question does not arise.

राष्ट्रीय शिक्षा नीति, 2020 का कार्यान्वयन

3535. डॉ. मन्ना लाल रावत:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में राष्ट्रीय शिक्षा नीति, 2020 को कार्यान्वित करने वाले विश्वविद्यालयों और शैक्षणिक संस्थाओं का राज्य-वार ब्यौरा क्या है और उनके नाम क्या हैं;

(ख) क्या उक्त नीति के अंतर्गत कोई कौशल विकास पाठ्यक्रम चलाया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) देश में राष्ट्रीय शिक्षा नीति, 2020 को लागू करने के लिए क्या कदम उठाए गए हैं; और

(घ) प्राथमिक शिक्षा में मातृभाषा को माध्यम के रूप में अपनाने की पहल को किस प्रकार कार्यान्वित किया जा रहा है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 का कार्यान्वयन एक सतत प्रक्रिया है। एनईपी 2020 में कार्यान्वयन के लिए विभिन्न समय-सीमाएं, सिद्धांत और कार्यप्रणाली हैं। शिक्षा संविधान की समवर्ती सूची में होने के कारण, सभी को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए केंद्र और राज्य समान रूप से उत्तरदायी हैं। तदनुसार, शिक्षा मंत्रालय, राज्य सरकारें, शिक्षा से संबंधित मंत्रालय, स्कूल और उच्चतर शिक्षा के नियामक और कार्यान्वयन निकाय जैसे विश्वविद्यालय अनुदान आयोग, अखिल भारतीय तकनीकी शिक्षा परिषद, राष्ट्रीय अध्यापक शिक्षा परिषद, राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद, केंद्रीय माध्यमिक शिक्षा बोर्ड, विश्वविद्यालयों/कॉलेजों/स्कूलों आदि ने एनईपी 2020 के कार्यान्वयन के लिए पहलें की हैं।

(ख): एनईपी 2020 में व्यावसायिक और व्यावहारिक कौशल को स्कूल और उच्चतर शिक्षा में शामिल करके मुख्यधारा की शिक्षा के साथ कौशल विकास को एकीकृत करने पर बल दिया गया है, जिससे व्यावसायिक और शैक्षणिक विषयों के बीच के भारी अंतर को दूर किया जा सके। एनईपी में मिडिल और माध्यमिक विद्यालयों में प्रारंभिक स्तर पर व्यवसायपरक शिक्षा उपलब्ध कराने का भी आह्वान किया गया है।

एनईपी 2020 के अनुसरण में और केंद्र प्रायोजित योजना 'समग्र शिक्षा' के कौशल शिक्षा घटक के तहत, कक्षा 9वीं से 12वीं तक के छात्रों को राष्ट्रीय कौशल योग्यता रूपरेखा (एनएसक्यूएफ) के अनुरूप कौशल पाठ्यक्रम प्रदान करने के लिए राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है। माध्यमिक स्तर अर्थात् कक्षा IX और X में, छात्रों को एक अतिरिक्त विषय के रूप में कौशल मॉड्यूल प्रदान किया जाता है। वरिष्ठ माध्यमिक स्तर, अर्थात् कक्षा XI और XII में, कौशल पाठ्यक्रम एक अनिवार्य (इलेक्टिव) विषय के रूप में प्रदान किए जाते हैं। समग्र शिक्षा के नवाचार घटक के तहत उच्च प्राथमिक स्तर पर पूर्व-व्यावसायिक शिक्षा का अनुभव, 10 बस्ता रहित दिवस आदि को शामिल किया गया है। समग्र शिक्षा के अंतर्गत, एनएसक्यूएफ स्तर के अनुरूप जॉब रोल्ल्स (जेआर) को नए युग के कौशलों जैसे उद्योग 4.0, वेब 3.0, एआई/एमएल, एआर/वीआर, जलवायु परिवर्तन, हरित अर्थव्यवस्था और एनर्जी ट्रांजीशन पर ध्यान केंद्रित करते हुए कार्यान्वित किया जाता है।

इसके अतिरिक्त, राष्ट्रीय क्रेडिट फ्रेमवर्क (एनसीआरएफ) को एक व्यापक क्रेडिट फ्रेमवर्क के रूप में शुरू किया गया है, जिसमें प्रारंभिक, स्कूल, उच्चतर तथा व्यावसायिक शिक्षा और प्रशिक्षण को शामिल किया गया है, जो विभिन्न आयामों अर्थात् शैक्षणिक, व्यवसायपरक कौशल और अनुभवात्मक अधिगम, जिसमें प्रासंगिक अनुभव और दक्षता/पेशेवर स्तर प्राप्ति शामिल है, के क्रेडिटीकरण को एकीकृत करता है। एनसीआरएफ को विश्वविद्यालय अनुदान आयोग (यूजीसी), अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) और राष्ट्रीय व्यावसायिक शिक्षा और प्रशिक्षण परिषद (एनसीवीईटी) सहित अन्य

संगठनों द्वारा संयुक्त रूप से तैयार किया गया है और यह मूल्यांकन के अध्यधीन सभी प्रकार के अधिगम व असाइनमेंट के क्रेडिटीकरण तथा क्रेडिट्स के संचयन, भंडारण, अंतरण और पुनः उपयोग की सुविधा प्रदान करता है, यह व्यवसायपरक और सामान्य शिक्षा के बीच भेद को समाप्त करता है तथा उनके बीच अकादमिक समतुल्यता स्थापित करते हुए शिक्षा के विभिन्न क्षेत्रों के बीच गतिशीलता को संभव बनाता है।

(ग): एनईपी 2020 की घोषणा के बाद स्कूल और उच्चतर शिक्षा दोनों में कई परिवर्तनकारी बदलाव हुए हैं। स्कूली शिक्षा में स्कूलों के स्तरोन्नयन के लिए पीएम श्री (पीएम स्कूल्स फॉर राइजिंग इंडिया); सभी बच्चों के लिए समावेशी और समतापूर्ण कक्षा परिवेश के साथ गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए समग्र शिक्षा; कक्षा 3 के अंत तक मूलभूत साक्षरता और संख्या ज्ञान सुनिश्चित करने के लिए समझ के साथ पढ़ने और संख्या ज्ञान में दक्षता के लिए राष्ट्रीय पहल (निपुण भारत); विद्या-प्रवेश-तीन महीने के खेल-आधारित स्कूल तैयारी मॉड्यूल के लिए दिशानिर्देश; शिक्षा के लिए सुसंगत बहु-मोड पहुंच को सक्षम करने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत करने के लिए पीएम ई-विद्या, ई-बुक्स और ई-कंटेंट वाले वन नेशन वन डिजिटल प्लेटफॉर्म के रूप में दीक्षा (ज्ञान साझा करने के लिए डिजिटल इंफ्रास्ट्रक्चर), 3 से 8 वर्ष की आयु के बच्चों के लिए खेल-आधारित शिक्षण सामग्री के लिए मूलभूत स्तर हेतु राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ एफएस) और जादुई पिटारा का शुभारंभ; परख (समग्र विकास के लिए ज्ञान का प्रदर्शन, आकलन, समीक्षा और विश्लेषण); निष्ठा (स्कूल प्रमुखों और शिक्षकों की समग्र प्रगति के लिए राष्ट्रीय पहल) 1.0, 2.0 और 3.0; विद्या समीक्षा केंद्र; एकीकृत शिक्षक शिक्षा कार्यक्रम; शिक्षकों के लिए राष्ट्रीय व्यावसायिक मानक (एनपीएसटी); शिक्षा पारिस्थितिकी तंत्र को सक्रिय और उत्प्रेरित करने के लिए एकीकृत राष्ट्रीय डिजिटल बुनियादी ढांचे के निर्माण हेतु राष्ट्रीय डिजिटल शिक्षा वास्तुकला (एनडीईएआर), 15 वर्ष या

उससे अधिक आयु के सभी गैर-साक्षरों को लक्षित करते हुए "नव भारत साक्षरता कार्यक्रम या उल्लास" योजना का कार्यान्वयन, आदि जैसी कई पहले की गई हैं।

उच्चतर शिक्षा में, अवर स्नातक कार्यक्रम के लिए पाठ्यचर्या और क्रेडिट फ्रेमवर्क जैसे दिशानिर्देशों/विनियमों के साथ राष्ट्रीय क्रेडिट फ्रेमवर्क (एनसीआरएफ) और राष्ट्रीय उच्च शिक्षा योग्यता फ्रेमवर्क (एनएचईक्यूएफ); उच्चतर शिक्षा संस्थाओं द्वारा प्रस्तावित शैक्षणिक कार्यक्रम में बहु प्रवेश और निकास; उच्चतर शिक्षा संस्थाओं को बहु-विषयक संस्थाओं में परिवर्तित करना; एक साथ दो शैक्षणिक कार्यक्रम करना; प्रत्येक छात्र की स्वचालित स्थायी शैक्षणिक खाता रजिस्ट्री (एपीएआर आईडी) जो पूर्व-प्राथमिक से लेकर उच्चतर शिक्षा तक उनकी शैक्षिक यात्रा और उपलब्धियों को ट्रैक करने के लिए आजीवन पहचान के रूप में कार्य करेगी; मेधावी छात्रों को वित्तीय सहायता प्रदान करने के लिए पीएम-विद्यालक्ष्मी योजना की शुरुआत के साथ एक सरल, पारदर्शी व विद्यार्थी-अनुकूल और पूर्णतः डिजिटल आवेदन प्रक्रिया के माध्यम से संपार्श्विक मुक्त, गारंटर मुक्त ऋण को सक्षम बनाना; ओडीएल/ऑनलाइन शिक्षा का संशोधित विनियमन; स्वयम प्लेटफॉर्म का उपयोग करके नियमित पाठ्यक्रमों में 40% तक क्रेडिट की अनुमति; विभिन्न क्षेत्रों में नियोजित मौजूदा जनशक्ति का कौशलान्वयन और पुनः कौशल प्रदान करने के उद्देश्य से नए स्वयम प्लस पोर्टल का शुभारंभ; समर्थ के माध्यम से प्रवेश से लेकर डिग्री प्रदान करने तक उच्चतर शिक्षा संस्थाओं के प्रशासन में प्रौद्योगिकी का एकीकरण; उच्चतर शिक्षा संस्थाओं को उद्योग विशेषज्ञों के साथ काम करने में सक्षम बनाने के लिए प्रोफेसर ऑफ प्रैक्टिस संबंधी दिशानिर्देश; भारतीय उच्चतर शिक्षा संस्थाओं में विदेश से छात्रों को प्रवेश देने हेतु अतिरिक्त सीटों के लिए दिशानिर्देश; अंतर्राष्ट्रीय रैंकिंग में भारतीय एचईआई की बढ़ती प्रतिष्ठा; शिक्षा में भारतीय ज्ञान प्रणाली को शामिल करना आदि जैसी विभिन्न पहल/सुधार किए गए हैं।

एनईपी कार्यान्वयन के लिए जागरूकता पैदा करने और नवीन विचारों पर चर्चा करने के लिए, समय-समय पर राज्यों/संघ राज्य क्षेत्रों, शैक्षणिक संस्थाओं, अन्य हितधारकों के साथ कार्यशालाओं/परामर्श-सह-समीक्षा बैठकों की एक श्रृंखला आयोजित की गई है।

(घ): एनईपी 2020 बहुभाषावाद को बढ़ावा देने पर बल देती है और भारतीय भाषाओं को जीवंत बनाए रखने के प्रयासों को प्रोत्साहित करती है। यह सभी भारतीय भाषाओं के प्रोत्साहन पर केंद्रित है, तथा जहां तक संभव हो, कम से कम कक्षा 5 तक, तथा अधिमानतः कक्षा 8 तक, शिक्षा के माध्यम के रूप में मातृभाषा/स्थानीय भाषा के उपयोग की सिफारिश करती है।

स्कूल शिक्षा और साक्षरता विभाग ने पूरे भारत में प्रारंभिक साक्षरता और बहुभाषी शिक्षा को आगे बढ़ाने के लिए 22 अनुसूचित और 99 गैर-अनुसूचित भाषाओं में 117 प्राइमरों के विकास के साथ-साथ एनसीईआरटी और सीआईआईएल द्वारा स्थानीय और मातृभाषाओं में 52 अतिरिक्त प्राइमरों का विकास जैसी कई प्रमुख पहलों को लागू किया है। भाषा संगम (जिसमें 22 भाषाओं में 100 सामान्यतः प्रचलित वाक्य शामिल हैं), भारतीय भाषा उत्सव, और भारतीय भाषा ग्रीष्मकालीन शिविर (भाषा और सांस्कृतिक शिक्षा पर केंद्रित 28 घंटे का एक विकल्प आधारित कार्यक्रम) जैसी पहलों ने छात्रों में भाषाई और सांस्कृतिक जागरूकता को बढ़ावा दिया है। इसके अतिरिक्त, क्षेत्रीय पहचान को दर्शाने के लिए कक्षा 6 से 9 तक के लिए भाषा और संस्कृति की 16 पुस्तिकाएं तैयार की गई हैं।

जादुई पिटारा और इसके एआई-सक्षम डिजिटल संस्करण, ई-जादुई पिटारा जैसे नवीन उपकरणों ने भारतीय सांकेतिक भाषा (आईएसएल) की सहायता से साथ 22 भारतीय भाषाओं में समावेशी, खेल-आधारित प्रारंभिक शिक्षा शुरू की है। दीक्षा प्लेटफॉर्म अब 36 भाषाओं में बहुभाषी डिजिटल सामग्री प्रदान करता है। "एक राष्ट्र, एक डिजिटल प्लेटफॉर्म" की संकल्पना के साथ, पीएम ई-विद्या पहल का विस्तार 200 डीटीएच टीवी चैनलों तक हो गया है, जो विभिन्न भारतीय भाषाओं और आईएसएल में पाठ्यचर्या के अनुरूप सामग्री प्रदान करते हैं, जिससे ग्रामीण क्षेत्रों में पहुँच और समावेशिता

बढ़ती है। शिक्षक शिक्षा में भी विशेष रूप से बहुभाषी शिक्षाशास्त्र पर केंद्रित 4-वर्षीय एकीकृत शिक्षक शिक्षा कार्यक्रम (आईटीईपी) की शुरुआत के माध्यम से उल्लेखनीय प्रगति हुई है।

बजट 2025-26 में, सरकार ने स्कूलों और उच्चतर शिक्षा के लिए प्रदान किए जा रहे विषयों के लिए पाठ्यपुस्तकों और अध्ययन सामग्री के अनुवाद के लिए भारतीय भाषा पुस्तक परियोजना की घोषणा की है, जिसे डिजिटल रूप में 22 भारतीय भाषाओं में उपलब्ध कराया जाएगा।

बागपत में खेल विश्वविद्यालय की स्थापना

3536. डॉ. राजकुमार सांगवान :

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) देश में खेलो इंडिया योजना के अंतर्गत संस्वीकृत, आवंटित और उपयोग की गई निधि का राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ख) इस योजना के अंतर्गत उत्तर प्रदेश में निर्मित / निर्माणाधीन स्टेडियमों की संख्या का ब्यौरा क्या है और बागपत सहित उत्तर प्रदेश में जिला-वार निधि आवंटन का ब्यौरा क्या है;
- (ग) क्या सरकार उत्तर प्रदेश में, विशेषकर बागपत जिले में खेल विश्वविद्यालय स्थापित करने की योजना बना रही है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) : इस मंत्रालय में धनराशि राज्य-वार नहीं, स्कीम-वार आवंटित और जारी की जाती है। विगत तीन वर्ष और चालू वर्ष के दौरान खेलो इंडिया स्कीम के अंतर्गत आवंटित धनराशि और किए गए व्यय का विवरण निम्नानुसार है:

(राशि करोड़ रुपये में)

वित्तीय वर्ष	आवंटित धन	किया गया व्यय
2022-23	600.00	596.39

2023-24	880.00	872.20
2024-25	746.54	620.75
2025-26	1000.00	123.77 (दिनांक 15.07.2025 तक की स्थिति के अनुसार)

देश भर में उत्तर प्रदेश राज्य सहित खेलो इंडिया स्कीम के अंतर्गत स्वीकृत खेल अवसंरचना परियोजनाओं और उनकी स्वीकृत लागत, जारी की गई धनराशि और उनकी वास्तविक और वित्तीय प्रगति का विवरण मंत्रालय के डैशबोर्ड <https://mdsd.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

(ग) और (घ) : इस मंत्रालय में बागपत, उत्तर प्रदेश में खेल विश्वविद्यालय स्थापित करने का कोई प्रस्ताव विचाराधीन नहीं है। बागपत, उत्तर प्रदेश सहित देश के सभी राज्यों/संघ राज्य क्षेत्रों के छात्रों और एथलीटों की सुविधा के लिए राष्ट्रीय खेल विश्वविद्यालय अधिनियम, 2018 के माध्यम से मणिपुर के इम्फाल में वर्ष 2018 में राष्ट्रीय खेल विश्वविद्यालय की स्थापना की गई है।

GREEN JOB CREATION

3537. SHRI MANOJ TIWARI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- whether the Government has integrated green job creation as a strategy to fight pollution in Delhi NCR;
- the details of any skilling or employment programmes launched in Delhi in connection with air quality improvement;

- (c) whether youth from vulnerable or pollution-impacted areas like North East Delhi are being targeted; and
- (d) if so, the number of persons trained and employed under such green initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The sectors like renewable energy, energy efficiency, sustainable agriculture, environmental conservation, sectors that are addressing environmental concerns and schemes like Smart City Mission and the National Solar Mission have the potential of engaging green skilled workforce.

New products/ services based on repair, refurbishment/ recycling are the new markets which have a wide array of jobs for minimally skilled roles in waste collection, semi-skilled role in repair, refurbishment/ recycling, and highly skilled roles in design & re-engineering. As per estimate, recycling of every 10,000 tonnes of waste products generates approximately 115 jobs.

The role of State and UTs Govt. (s) is very important for providing improved working conditions and income stability to enhance the contribution of informal sector workers and integration of waste management & recycling sector. Several State/UT Govt.(s) have equipped/trained Self-Help Groups (SHGs) for waste collection, sorting and transportation, for example: Kerala (Haritha Karma Sena), Chhattisgarh (Swachhta Didis), Odisha (Women SHGs) & Maharashtra (SwaCh

cooperative).

Several skilling/training programs through universities/institutes for skill development by States/ UTs are going on. There are over 30 Sector Skill Councils (SSC) facilitating need based training programmes. Over 4 lakh candidates have been certified under Skill Council for green jobs, which is one of the SSC.

The Mission LiFE also emphasizes the importance of circular economy principles - reduce, repair, reuse, recycle. The Country's projected waste generation in years 2030 and 2050 presents a huge opportunity to transform waste from 'environment bad' to 'economic good'. The Government has identified 11 focus areas, namely, solid waste, plastic waste, e-waste, battery waste, liquid waste, used oil, waste tyre, end-of-life vehicles waste, metal scrap, construction & demolition waste and hazardous waste for promoting circular economy. The circular economy has the potential to create additional 33 lakh employment, adding to the current 50 lakh, in a wide range of roles for diverse skillsets. There is a significant progress in skilling/training and also there is need to address challenges like infrastructure, investment, technology, skills & informal sector integration.

To implement Circular Economy, MoEF&CC has notified regulations on market based Extended Producer Responsibility (EPR) in respect of plastic packaging waste, battery waste, e-waste, waste tyres, used oil, end-of-life vehicles, construction & demolition waste and non-ferrous metal scrap.

Implementation of EPR framework creates a sustainable ecosystem for environmentally sound management of wastes which provides additional revenues and promotes integration of informal recycling sector into formal sector, along with recovery of resources from waste. Promotion of recycling eco-system under EPR framework provides opportunities for creation of lakhs of green jobs.

विभिन्न भाषाओं का प्रसार

3538. श्री संजय हरिभाऊ जाधव:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) विभिन्न भाषाओं के विकास और प्रसार के लिए मंत्रालय के अंतर्गत उत्तरदायी स्वायत्त निकायों का ब्यौरा क्या है;

(ख) पिछले पांच वर्षों और चालू वर्ष के दौरान विभिन्न भाषाओं के प्रसार के लिए इन स्वायत्त निकायों द्वारा आयोजित बैठकों की वर्ष-वार और स्वायत्त निकाय-वार संख्या कितनी है;

(ग) क्या सरकार उनके कार्यकरण की समीक्षा करने के लिए एक उच्च स्तरीय समिति गठित करने की योजना बना रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा और उनके कार्यकरण को सुदृढ़ बनाने के लिए उठाए गए अन्य कदमों का तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) और (ख): उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय के अंतर्गत विभिन्न भाषाओं के विकास और संवर्धन के लिए निम्नलिखित स्वायत्त निकाय उत्तरदायी हैं:-

- i. केंद्रीय संस्कृत विश्वविद्यालय (सीएसयू), दिल्ली

- ii. राष्ट्रीय संस्कृत विश्वविद्यालय (एनएसयू), तिरुपति
- iii. श्री लाल बहादुर शास्त्री राष्ट्रीय संस्कृत विश्वविद्यालय (एसएलबीएनएसयू), दिल्ली
- iv. महात्मा गांधी अंतरराष्ट्रीय हिंदी विश्वविद्यालय, वर्धा
- v. केन्द्रीय हिंदी संस्थान (केएचएस), आगरा
- vi. अंग्रेजी और विदेशी भाषा विश्वविद्यालय, हैदराबाद
- vii. केंद्रीय शास्त्रीय तमिल संस्थान (सीआईसीटी), चेन्नई
- viii. महर्षि सान्दीपनि राष्ट्रीय वेद विद्या प्रतिष्ठान (एमएसआरवीवीपी), उज्जैन
- ix. राष्ट्रीय सिंधी भाषा विकास परिषद (एनसीपीएसएल), दिल्ली
- x. राष्ट्रीय उर्दू भाषा विकास परिषद (एनसीपीयूएल), दिल्ली

भारत सरकार ने देश में संस्कृत भाषा के प्रचार-प्रसार के उद्देश्य से तीन केन्द्रीय विश्वविद्यालयों नामतः केन्द्रीय संस्कृत विश्वविद्यालय, दिल्ली, राष्ट्रीय संस्कृत विश्वविद्यालय, तिरुपति और श्री लाल बहादुर शास्त्री राष्ट्रीय संस्कृत विश्वविद्यालय, नई दिल्ली की स्थापना की है। हिंदी के प्रचार-प्रसार के लिए महात्मा गांधी अंतरराष्ट्रीय हिंदी विश्वविद्यालय और केंद्रीय हिंदी संस्थान (केएचएस) की स्थापना की गई है। अंग्रेजी और विदेशी भाषा विश्वविद्यालय, हैदराबाद अंग्रेजी और विदेशी भाषाओं के अध्ययन के लिए समर्पित है। शास्त्रीय तमिल का विकास और प्रचार-प्रसार केंद्रीय शास्त्रीय तमिल संस्थान (सीआईसीटी), चेन्नई द्वारा किया जाता है। महर्षि सान्दीपनि राष्ट्रीय वेद विद्या प्रतिष्ठान (एमएसआरवीवीपी) वैदिक अध्ययन/श्रुति परंपरा की मौखिक परंपरा के संरक्षण, संवर्धन, प्रसार और विकास के लिए कार्य करता है। राष्ट्रीय सिंधी संवर्धन परिषद (एनसीपीएसएल) और राष्ट्रीय उर्दू भाषा विकास परिषद (एनसीपीयूएल) क्रमशः सिंधी भाषा और उर्दू भाषा के संवर्धन, विकास और प्रसार के लिए काम करते हैं। केंद्रीय संस्कृत विश्वविद्यालय अधिनियम, 2020 के तहत तीन संस्कृत विश्वविद्यालय स्थापित किए गए हैं; अंग्रेजी और विदेशी भाषा विश्वविद्यालय (ईएफएलयू), हैदराबाद, अंग्रेजी और विदेशी

भाषा विश्वविद्यालय अधिनियम, 2006 के तहत स्थापित किया गया था और महात्मा गांधी अंतरराष्ट्रीय हिंदी विश्वविद्यालय, वर्धा, महात्मा गांधी अंतरराष्ट्रीय हिंदी विश्वविद्यालय, वर्धा अधिनियम, 1997 के तहत स्थापित किया गया था; ये केंद्रीय विश्वविद्यालय अपने संबंधित अधिनियमों और संविधियों, उनके तहत बनाए गए अध्यादेशों द्वारा अभिशासित होते हैं। शेष स्वायत्त निकाय सोसायटी पंजीकरण अधिनियम, 1860 के तहत पंजीकृत हैं और उनके संगम ज्ञापन (एमओए) द्वारा अभिशासित होते हैं। इन निकायों की बैठकें आवश्यकतानुसार समय-समय पर आयोजित की जाती हैं।

(ग) और (घ): भारत सरकार ने राष्ट्रीय शिक्षा नीति 2020 में परिकल्पित भारतीय भाषाओं के समग्र और बहु-विषयक विकास हेतु संभावनाओं का पता लगाने और सिफारिशें प्रस्तुत करने हेतु एक उच्चाधिकार प्राप्त समिति का गठन किया है। इस समिति का कार्यक्षेत्र, अन्य बातों के साथ-साथ, मंत्रालय को देश की विभिन्न संस्थाओं में मौजूदा भाषा शिक्षण और अनुसंधान के पुनरुत्थान एवं उसके विस्तार से संबंधित सभी विषयों पर सलाह देना है।

WAIVERS ON MINIMUM BALANCE CHARGES

3539. SHRI DHAIRYASHEEL SAMBAJIRAO MANE:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI MANISH JAISWAL:

SHRI SUDHEER GUPTA:

Will the Minister of **FINANCE** be pleased to state:

(a) whether Public Sector Banks (PSBs) have recently announced or implemented waivers on minimum balance fees/charges to encourage savings accountholders to maintain their accounts with the banks and if so, the details thereof;

- (b) the rationale behind the decision and the expected impact on financial inclusion and customer retention;
- (c) whether the Government is providing/proposes to provide any financial support or incentives to PSBs to implement such measures and if so, the details thereof;
- (d) the details of estimated financial impact on the banks due to waiver of these fees/charges; and
- (e) the details of other measures taken/being taken by the Reserve Bank of India and Public Sector Banks to maintain CASA (Current Account and Saving Account) ratio and retain customers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e): The minimum balance fees/charges in savings accounts of customers are levied by the banks as per their board approved policy and within the guidelines issued by the Reserve Bank of India (RBI). The RBI circulars dated, 20.11.2014 and 1.7.2015 permit banks to levy service charges, including, *inter alia*, for non-maintenance of minimum balance in savings accounts, subject to the condition that such charges must be reasonable and not out of line with the average cost of providing the services. Banks may remove the charges or charge lower than their service cost, depending upon their board approved policy and commercial wisdom.

As part of financial inclusion objectives, RBI has advised the banks to offer a 'Basic Savings Bank Deposit Account (BSBDA)' to their customers, subject to

certain conditions, wherein there shall not be any requirement to maintain a minimum balance. Additionally, certain basic banking facilities, such as, deposits, withdrawals, ATM cards, etc. are to be provided in such accounts without any charges.

Further, banks also open accounts under Pradhan Mantri Jan Dhan Yojana without any minimum balance requirement.

In alignment with the spirit of financial inclusion and implement customer centric banking, most Public Sector Banks (PSBs) have removed their minimum balance charges in general savings bank accounts also, while some have rationalised, as per their board approved policy. The charges are removed/rationalised as part of their business strategy with the commercial wisdom, in view of the perceived benefits which may arise in terms of growth in deposits, among others.

PSBs have also implemented a multi-pronged strategy to attract CASA (Current Account and Savings Account) deposits and to strengthen customer retention, including, *inter alia*, the following —

- (i) Continuous product innovation and segment specific product offerings using analytics to drive customer retention;
- (ii) Smooth and seamless onboarding of customers by leveraging technology, like use of Video KYC, digital KYC verification;
- (iii) Strategic approach for retention of existing deposits and new deposit acquisition and digitally enabled customer offerings;
- (iv) Financial outreach programs / business campaigns; and

- (v) Enhancement of access to mobile and Internet banking through increase in average number of services offered, customer-friendly features, and regional languages available on the customer interface.

YOUTH DEVELOPMENT PROGRAMME

3540. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of youth development programmes initiated in Dakshina Kannada under the National Youth Policy;
- (b) whether the Government plans to establish a National Youth Center or leadership training institute in Dakshina Kannada and if so, the details thereof;
- (c) the measures taken to encourage youth participation in community-building and nation building activities in the region; and
- (d) the details of the funds allocated for youth welfare programmes in Karnataka, particularly in Dakshina Kannada, under the Budget 2025-26?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The National Youth Policy 2014 (NYP 2014) is a 'vision' document for the development of the youth of India. The vision of the NYP 2014 is "To empower youth of the country to achieve their full potential, and through them enable India to find its rightful place in the community of nations".

The policy lays down five well thought out objectives and 11 priority areas, namely, Education, Employment and Skill Development, Entrepreneurship, Health and Healthy Lifestyle, Sports, Promotion of Social Values, Community Engagement, Participation in politics and governance, Youth engagement, Inclusion and Social Justice.

The Policy is being implemented with the collective responsibility and efforts of all concerned Central Ministries/Departments, State Governments as well as other stakeholders. Although, there is no scheme/programme under the NYP 2014, it is a guiding document for a number of Central Ministries/ Departments, including the Ministry of Youth Affairs and Sports, which have implemented/ are implementing schemes/ programmes having bearing on development and empowerment of youth in the 11 specified priority areas. The Department of Youth Affairs is playing the coordinating/ facilitating role, for implementation of the Policy, for development and empowerment of youth.

(b): As of now, the Department has not proposed or planned setting up any National Youth Centre or leadership development institute in Dakshina Kannada.

(c) : The Department of Youth Affairs through the network of Youth Volunteers of My Bharat, an autonomous body under the Department and NSS implement various Schemes to promote the youth participation in community building and nation building activities throughout the country including Dakshina Kannada. MY Bharat reaches out to the younger generation for their empowerment and civic

engagement, inter-alia, in Dakshina Kannada through its various programmes and interventions.

The youth development programmes conducted by MY Bharat in Dakshina Kannada during Financial Year 2024-25:

Observance of Days of National and International Importance, Swachhta Hi Seva Campaign, Coastal Cleanliness Drive, “Ek Ped Maa Ke Naam” campaign, Awareness and Education Programme on Drug-Addiction and Substance Abuse, District Level Yuva Utsav, Cluster of Block Sports Meet, Distribution of Sports Kit, District Level Sports Meet, National Road Safety Campaign, Viksit Bharat Youth Parliament at District Level, Har Ghar Tiranga Campaign, Fit India Swachhta Run 5.0.

The youth development programmes conducted by MY Bharat in Dakshina Kannada during Financial Year 2025-26:

MY Bharat Yuva Mandal Vikas Abhiyan, Cluster of Blocks Level Sports Meet, Distribution of Sports Material to Active Youth Clubs, Viksit Bharat Yuva Utsav (District Level), Workshop on Flagship Schemes, Observance of Days of National and International Importance, Ek Ped Maa Ke Naam Campaign, Swachhata Hi Seva Campaign, Future Youth Leaders Bootcamp.

In addition, the details of youth development programmes conducted in Dakshina Kannada by National Service Scheme (NSS)

No. of Colleges having NSS in the Dakshina Kannada region: 160

No. of Schools having NSS in the Dakshina Kannada region: 78

No. of NSS Units in the Dakshina Kannada region: 348

No. of NSS Volunteers in the Dakshina Kannada region: 34800

Annual NSS Grant for the Region (in Rs.)

a. Regular activities-1,56,60,000/-

b. Special activities-1,21,80,000/-

Special NSS programmes in the region by Government of India during the last 5 years:

- a. International Conference ICON YOUTH 2025 (20 States & 500 Participants) was organized at Mangalore, Karnataka
- b. Blood donation Camp- 732
- c. Saplings Planted – 1128
- d. Health and Eye checkup – 87
- e. Cancer Screening camp – 13
- f. Awareness programmes – 549
- g. Water bodies cleaning – 112
- h. Swachhata activity – 1988
- i. MY Bharat outreach programme – 42
- j. Pulse Polio Immunization - 2238

(d): The Ministry of Youth Affairs and Sports release funds scheme-wise not State/UT-wise. However, NSS releases fund to States/UTs as per number of allocated volunteers. At present the total volunteer strength of Karnataka is

3,21,000. The amount per volunteer is Rs.750/-. Therefore, the total fund allocated is Rs.24,07,50,000/- (3,21,000*750).

Under MY Bharat (an Autonomous body under Ministry of Youth Affairs and Sports, Government of India) the allocation of fund is made proportionately on the basis of number of district kendras in particular state and number of blocks covered under the kendras. For the financial year 2025-26, the total funds allocated for the district offices of MY Bharat in Karnataka state for meeting expenditure on the programmes and establishment is Rs.1835.00 lakh including Rs.71.00 lakh for MY Bharat office of Dakshin Kannada District.

पर्यावरण मानदंडों का उल्लंघन

3541. श्री लक्ष्मीकान्त पप्पू निषाद:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पीईएसओ) द्वारा कितने पेट्रोल पंपों का निरीक्षण किया गया है और कितने पेट्रोल पंप मानदंडों का उल्लंघन करते पाए गए हैं;
- (ख) क्या पिछले पांच वर्षों के दौरान तेल विपणन कंपनियों (ओएमसी) द्वारा स्थापित खुदरा बिक्री केन्द्रों (पेट्रोल पंपों) के पर्यावरणीय अनुपालन की कोई स्वतंत्र अथवा सरकारी संपरीक्षा की गई है;
- (ग) क्या सरकार सभी पेट्रोल पंपों की लेखापरीक्षा रिपोर्ट को सार्वजनिक करने के लिए कोई नीति कार्यान्वित कर रही है; और

(घ) पिछले पांच वर्षों के दौरान पर्यावरणीय मंजूरी के बिना अथवा नियमों का उल्लंघन करते हुए स्थापित की गई खुदरा दुकानों की संख्या कितनी है और इस संबंध में उनके विरुद्ध क्या कार्रवाई की गई है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय द्वारा दी गई जानकारी के अनुसार, तेल विपणन कंपनियों (ओएमसी) के खुदरा बिक्री केंद्र (आरओ) उनके लिए प्रस्तावित जगह के अनुसार, पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पीईएसओ) और जिला मजिस्ट्रेट या पुलिस आयुक्त से अनापत्ति प्रमाण पत्र (एनओसी) प्राप्त करने के बाद स्थापित किए जाते हैं। नीचे दिए गए विभिन्न विभागों से लागू होने वाली मंजूरी प्राप्त करने के बाद जिला मजिस्ट्रेट या पुलिस आयुक्त द्वारा एनओसी जारी की जाती है:

- (i) इस मुद्दे पर राजस्व विभाग की टिप्पणियाँ, कि आवेदक द्वारा भूमि का कब्जा वैध है और पेट्रोलियम उत्पादों के भंडारण हेतु इन नियमों के अंतर्गत परिसर विकसित करने हेतु भूमि स्वामी या पट्टाधारक से प्राधिकरण प्राप्त है;
- (ii) यातायात घनत्व और यातायात पर प्रभाव के संबंध में पुलिस विभाग की टिप्पणियाँ;
- (iii) स्थानीय क्षेत्र विकास योजना के अनुरूप प्रस्ताव के संबंध में, जिसमें विद्यालय, अस्पताल और उपशमन उपाय, यदि कोई हों, शामिल हैं से संबंधित नगर निगम या ग्राम पंचायत या स्थानीय क्षेत्र विकास प्राधिकरण, जो भी लागू हों, की टिप्पणियाँ;
- (iv) सड़क सुरक्षा, सड़क संरेखण और सड़क तक पहुँचने के अनुरूपता के संबंध में भारतीय राष्ट्रीय राजमार्ग प्राधिकरण या लोक निर्माण विभाग या किसी अन्य संबंधित प्राधिकरण की टिप्पणियाँ;
- (v) आपात स्थिति में दमकल गाड़ियों के लिए स्थल की पहुँच और आपात स्थितियों से निपटने के लिए अग्निशमन सेवाओं की तैयारी के संबंध में अग्निशमन विभाग की टिप्पणियाँ।

इसके अतिरिक्त, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने दिनांक 07.01.2020 को "नए पेट्रोल पंप स्थापित करने के लिए दिशानिर्देश" और दिनांक 16.08.2021 को परिशिष्ट जारी किए हैं, जिनमें नए पेट्रोल पंप स्थापित करने के लिए स्थल निर्धारण मानदंडों के अलावा विभिन्न प्रदूषण निवारण और नियंत्रण उपायों का उल्लेख किया गया है। इसके अतिरिक्त, राज्य प्रदूषण नियंत्रण बोर्डों/प्रदूषण नियंत्रण समितियों (एसपीसीबी/पीसीसी) को सीपीसीबी के दिशानिर्देशों का कड़ाई से पालन सुनिश्चित करने का निर्देश दिया गया है।

उपर्युक्त दिशानिर्देशों के अनुसार, 10 लाख से अधिक आबादी वाले शहरों में स्थापित और 300 किलोलीटर/माह से अधिक ईंधन की बिक्री करने वाले पेट्रोल पंपों के लिए भूजल और मृदा गुणवत्ता निगरानी परीक्षण तेल विपणन कंपनियों द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत अधिकृत प्रयोगशालाओं के माध्यम से हर दो साल में एक बार किया जाएगा। ईंधन खुदरा बिक्री केन्द्र के मामले में, जो सतही जल निकायों के निकटतम बिंदु से 100 मीटर के भीतर स्थित हैं, ऐसे पेट्रोल पंपों के परिसर के पास भूजल और मृदा गुणवत्ता निगरानी परीक्षण तेल विपणन कंपनियों द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत अधिकृत प्रयोगशालाओं या राष्ट्रीय/अंतर्राष्ट्रीय मान्यता प्राप्त प्रयोगशालाओं के माध्यम से साल में एक बार किया जाएगा। निगरानी रिपोर्ट एसपीसीबी/पीसीसी को प्रस्तुत की जाती हैं।

उपर्युक्त दिशानिर्देशों के अनुसार, पेट्रोलियम और विस्फोटक सुरक्षा संगठन (पीईएसओ) वार्षिक आधार पर टैंकों और ईंधन उपकरणों, जिनमें पाइप, अतिभरण सुरक्षा उपकरण और अलार्म सिस्टम शामिल हैं, का ऑडिट करेगा और रिकॉर्ड रखेगा।

पिछले 5 वर्षों के दौरान, माननीय राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में तेल विपणन कंपनियों के दो खुदरा बिक्री केंद्र बंद कर दिए गए हैं।

DISTRICT LEVEL BOOTCAMPS

3542. DR. HEMANG JOSHI:

SHRI JANARDAN SINGH SIGRIWAL:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI BIDYUT BARAN MAHATO:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the types of bootcamps being organised at the district level under MY Bharat and the thematic focus areas of these bootcamps;
- (b) the target participants of these district-level bootcamps and the manner in which their selection being carried out;
- (c) the total number of bootcamps conducted so far and the number of youth participated;
- (d) the knowledge partners involved in conducting these bootcamps and the manner in which these bootcamps aligned with the objectives of Viksit Bharat @2047; and
- (e) whether the Government has any plan to promote MY Bharat scheme in Jharkhand and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): At the district level, MY Bharat is organizing *Future Youth Leaders Bootcamps* with a focus on nurturing leadership, civic engagement, and future-readiness among youth. These bootcamps are structured around interactive dialogues with

elected representatives such as Members of Parliament, MLAs, and PRI/Municipal leaders, along with knowledge experts. Through these sessions, participants explore themes like youth involvement in nation-building, democratic participation, and public policy. Additionally, the bootcamps include thematic modules covering a broad range of areas—leadership and communication skills (including public speaking), digital and financial literacy, career readiness, community engagement, flagship government schemes, youth parliaments, and volunteerism.

(b): The participants targeted for these bootcamps are youth aged between 15 and 29 years who are registered on the MY Bharat portal. Priority is given to those affiliated with registered youth clubs or those actively engaged in community service and volunteering. The selection process is conducted through open calls for applications on the MY Bharat portal, followed by shortlisting based on eligibility and expressed interest. A conscious effort is made to ensure representation from diverse backgrounds, including urban and rural areas, tribal communities, marginalized groups, and women.

(c): As of now, a total of 38 such bootcamps have been successfully conducted across various districts, with active participation from 1,346 MY Bharat volunteers.

(d): These bootcamps are supported by a range of knowledge partners including industry experts, career coaches, government officials, youth mentors, startup founders, and elected representatives. The design and execution of the bootcamps are closely aligned with the objectives of *Viksit Bharat @2047*. It aims to build a

generation of youth who are confident, skilled, and deeply committed to the nation's development. The bootcamps promote youth leadership, civic responsibility, and innovation while equipping participants with critical life and career skills. They also contribute directly to the realization of the five resolves of *Amrit Kaal* (Panch Pran), particularly in fostering self-reliance, pride in heritage, and the spirit of putting the nation first.

(e): Under the MY Bharat Annual Action Plan 2025–26, various programmes are planned across the country, including Jharkhand. These include the MY Bharat Yuva Mandal Vikas Abhiyan, block-level sports meets, distribution of sports materials, Viksit Bharat Padyatras, district-level Yuva Utsavs, workshops on flagship schemes, observance of important days, and campaigns like Ek Ped Maa Ke Naam, Swachhata Hi Seva, and the Future Youth Leaders Bootcamps.

ACCREDITATION OF HIGHER EDUCATIONAL INSTITUTES

3543. THIRU DAYANIDHI MARAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether any irregularities have been reported against Institutes in accreditation by National Assessment and Accreditation Council (NAAC) for securing high grades through unethical means and around 20% assessors have been removed from NAAC and if so, the details thereof;

- (b) the total number of Institutes failed to secure the ranking during the last three years, year-wise;
- (c) the steps being taken by the Government to restore public trust in the accreditation process and ensure transparent evaluation of higher educational institutions;
- (d) whether the Government has assessed the adverse impact of over-reliance on ranking system and citation-based metrics, especially disciplines like Humanities and Social Sciences and if so, the details thereof;
- (e) whether the Government has any plans to introduce peer-reviewed, context-sensitive and discipline-specific assessment frameworks in place of metric-driven evaluations;
- (f) whether the Government has any plan to enhance public fund for higher education and reduce the regulatory dependence on rankings for grants, approvals and recognition; and
- (g) if so, the details thereof along with timelines and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): National Assessment and Accreditation Council (NAAC) assesses and accredits Higher Educational Institutions (HEIs) in its quality pursuits and grades them in different levels for their achievements.

Removal or addition of assessors from the database of Assessors is a routine process of NAAC. The peer Review system is continuously improved by adding members as per the requirements. The removal of 847 assessors from the database of Assessors is consequential to the scrutiny started in October 2023 based on the set procedures. Removal of the Assessors are due to one or more of the following reasons:

- Assessors who were constantly declining acceptance of peer team visits.
- Assessors who have done more visits as compared to other assessors.
- Assessors who have not prepared and submitted the Peer Team Reports (PTRs) as per the requirements. Incomplete entries in the Assessors database.
- Based on feedback from fellow Assessors / HEIs

(b): National Institutional Ranking Framework (NIRF) ranks institutions based on five broad parameters namely, Teaching Learning and Resources (TLR), Research and Professional Practice (RP), Graduate Outcomes (GO), Outreach and Inclusivity (OI) and Perception (PR). NIRF has ranked sixteen disciplines/ categories in the latest edition of India Rankings 2024. The ranks were announced in eight categories and eight subject domains. The NIRF provides ranks and rank bands in all the above categories/disciplines. The ranks are announced for Top 100 Institutions and rank bands from 101-150, 151-200 and 201-300 are also announced.

(c): NAAC adopts a transparent, stakeholder-driven approach in developing its manuals, aiming to raise benchmarks in line with evolving higher education trends. Over the past six months, NAAC has significantly tightened its Assessment and Accreditation (A&A) protocols to ensure rigorous scrutiny and uphold the integrity of the evaluation process.

(d): The General Degree Colleges, State Universities and Universities are ranked under separate categories. The ranking methodology used to rank institutions considers several parameters such as Citation based metrics, Student strength, Faculty student ratio, Faculty Qualification and Experience, Number of Publications, Placement and Higher Studies, Median Salary, Students Graduated, Women Diversity, Regional Diversity, Economically and Socially Challenged students etc

(e): For strengthening the Assessment and Accreditation of HEIs, a Committee was constituted under the Chairmanship of Dr. K. Radhakrishnan, Chairperson, Board of Governors, Indian Institute of Technology (IIT) Kanpur & Chairperson, Standing Committee of IIT Council. This Committee has considered the introduction of strategic reforms consistent with the vision of the National Education Policy, 2020 and the need for adopting a simple, trust-based, objective and rationalized system for approval, accreditation and ranking of HEIs through technology-driven systems. The Executive Committee of NAAC has adopted the recommendations of the Dr Radhakrishnan's Committee report.

(f) and (g): Various schemes/projects/programmes run by Ministry of Education have been aligned with NEP 2020. As far as Central Government is concerned, Budget allocation has constantly increased from the year 2021-22 to 2025-26 as given below:

Year	2021-22	2022-23	2023-24	2024-25	2025-26
Budget Allocation (Rs. in Crore)	93,224.31	1,04,277.72	1,12,899.47	1,21,117.77	1,28,650.05

Regulatory framework of UGC made under the provisions of UGC Act, 1956 is for regulating the maintenance of standards and the co-ordination work or facilities in Universities.

SoP FOR HUMAN-ELEPHANT CONFLICT

3544. SHRIMATI JUNE MALIAH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has conducted or commissioned any recent study or survey on the patterns and causes of elephant migration and conflict in jungle mahal region in West Bengal, if so, the findings thereof;

- (b) whether the Government has a Standard Operating Procedure (SOP) or national framework in place for States to follow in managing human-elephant conflict, if so, the details thereof; and
- (c) whether the Government is considering to launch a community-based compensation and insurance scheme for crop and livelihood losses caused by wildlife incursions in vulnerable forest-fringe areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The management of wildlife including mitigation and management of human-elephant conflict (HEC) is primarily the responsibility of State Governments/UTs Administration. The State Forest Departments are working with the local people to address the HEC issues through periodic awareness campaigns to sensitize, guide and advise the general public on human-animal conflict including dissemination of information through various forms of media. Further, State Forest Departments engage with local communities to monitor the movement of elephants and to caution local people to avoid human-animal conflict, prevent damage or loss of human life, property and elephants. Further, the Wildlife (Protection) Act, 1972 provides regulatory functions for dealing with human-wildlife situations.

In addition, Ministry has released Guidelines for Human-Elephant Conflict mitigation taking a Harmonious Coexistence Approach (2023) for addressing human-elephant conflicts. Moreover, Field Manual for Frontline Staff on Human-

Elephant Conflict Management, was also released during the 16th Meeting of the Steering Committee on 29th April, 2022.

In addition to compensation schemes of the State Governments/UTs Administration, the Ministry also provides financial assistance to States/UTs under Centrally Sponsored Scheme, Project Tiger & Elephant, for ex-gratia relief, depending upon availability of funds.

अप्रत्यक्ष कर अनुपालन और कर अपवंचन में कमी

3545. श्री अनूप प्रधान वाल्मीकि:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने करदाताओं द्वारा दाखिल की गई जीएसटी रिटर्न्स की निगरानी सहित अप्रत्यक्ष कर अनुपालन में वृद्धि करने और कर अपवंचन में कमी लाने के लिए कोई कदम उठाए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या जीएसटी में प्रभावोत्पादकता बढ़ाने और अनुपालन को सुव्यवस्थित करने के लिए किसी प्रौद्योगिकी का लाभ उठाया जा रहा है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या सरकार जीएसटी के अनुपालन की निगरानी करने और किसी संभावित कर अपवंचन का सक्रिय रूप से पता लगाने के लिए एआई, एमएल और डाटा एनालिटिक्स जैसी उन्नत प्रौद्योगिकियों का लाभ उठा रही है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

सरकार ने जीएसटी परिषद की सिफारिशों के आधार पर क्रम संख्या (क) से (घ) में उठाए गए मुद्दों के संबंध में निम्नलिखित उपाय किए हैं:-

(क) से (घ): जी हाँ, सरकार ने जीएसटी परिषद की सिफारिशों के आधार पर अप्रत्यक्ष कर अनुपालन को बढ़ाने और कर अपवंचन को कम करने के लिए समय-समय पर कई उपाय किए हैं। सरकार द्वारा उठाए गए कुछ प्रमुख नीतिगत उपाय इस प्रकार हैं:

- i. नए जीएसटी पंजीकरणों के लिए अनिवार्य रूप से आधार आधारित प्रमाणीकरण और समय पर रिटर्न दाखिल करने न करने वाले पंजीकृत व्यक्तियों के पंजीकरण पर केंद्रीयकृत रोक।
- ii. सटीक इनपुट टैक्स क्रेडिट (आईटीसी) रिपोर्टिंग और लाभ सुनिश्चित करने के लिए अक्टूबर 2022 से उसी अवधि के लिए जीएसटीआर-3बी में मासिक रिटर्न जमा करने से पहले जीएसटीआर-1 में बाहरी आपूर्ति (आउटवार्ड सप्लाय) का विवरण दाखिल करना अनिवार्य कर दिया गया है।
- iii. जब नियमित करदाता लगातार दो महीनों तक जीएसटीआर-3बी दाखिल करने में विफल रहते हैं, तो ई-वे बिल बनना स्वतः रूप से अवरुद्ध हो जाता है।
- iv. जीएसटी रिफंड आवेदनों को डेटा एनालिटिक्स के माध्यम से रिस्क रेटिंग दी जाती है, और अत्यधिक रिस्क वाले रिफंड दावों का विस्तृत सत्यापन किया जाता है।
- v. स्वतः इनवॉइस रिपोर्टिंग, इनपुट टैक्स क्रेडिट (आईटीसी) समाधान, ई-वे बिल जनरेशन और रीयल-टाइम अनुपालन सत्यापन को सक्षम करने के लिए ई-इनवॉइसिंग एकीकरण लागू किया गया है।
- vi. फर्जी/जाली चालानों के आधार पर धोखाधड़ी से इनपुट टैक्स क्रेडिट (आईटीसी) प्राप्त करने और उसे आगे बढ़ाने वाली बेईमान संस्थाओं के खिलाफ दो राष्ट्रव्यापी विशेष अभियान चलाना।
- vii. एक के बाद एक लेनदेन के लिए ई-चालान जारी करने की सीमा को दिनांक 01.10.2022 से 20 करोड़ रुपये से घटाकर 10 करोड़ रुपये और दिनांक 01.08.2023 से 5 करोड़ रुपये तक क्रमिक रूप से कम करना।

(ड): जी हाँ, जीएसटी परिषद की सिफारिश पर सरकार जीएसटी के अनुपालन की निगरानी और किसी भी संभावित कर अपवंचन का पहले से पता लगाने के लिए एआई, एमएल और डेटा विश्लेषिकी जैसी उन्नत तकनीकों का लाभ उठा रही है। जीएसटी प्रणाली अनुपालन निगरानी को बेहतर बनाने और कर अपवंचन को रोकने के लिए उन्नत डेटा विश्लेषिकी और आर्टिफिशियल इंटेलिजेंस का उपयोग करती है। इस प्रकार डेटा विश्लेषण और जोखिम मापदंडों के आधार पर जीएसटी के अंतर्गत पंजीकरण, जांच और लेखापरीक्षा आदि जैसी विभिन्न प्रक्रियाएँ केवल उच्च जोखिम वाले करदाताओं को लक्षित करती हैं ताकि इसका अनुपालन करने वाले करदाताओं पर भार न पड़े। जीएसटीएन द्वारा मशीन लर्निंग और डेटा विश्लेषिकी का कार्यान्वयन विभाग को जीएसटी अनुपालन की प्रभावी निगरानी करने में सक्षम बनाता है और साथ ही करदाताओं के लिए अनुपालन को समग्र रूप से आसान बनाता है।

DIGITAL FINANCIAL LITERACY PROGRAMMES

3546. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has undertaken any evaluation of financial inclusion outcomes in remote tribal districts under the Jan Dhan–Aadhaar–Mobile (JAM) framework, particularly in relation to last-mile banking access and grievance redressal in regions with low digital infrastructure;
- (b) whether Odisha has been targeted under any nationwide digital financial awareness drives and if so, the steps taken to ensure that tribal-dominated and migration-prone districts like Balangir receive focused interventions through Financial Literacy Centres, school-based awareness modules, or SHG-level campaigns;

(c) whether the Government has reviewed the effectiveness of digital financial literacy programmes in digitally inept regions, especially in terms of women's access; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): The Government initiated the National Mission for Financial Inclusion (NMFIs), namely, Pradhan Mantri Jan Dhan Yojana (PMJDY) in August, 2014 to provide universal banking services for every unbanked household. In order to give impetus to financial inclusion initiatives of the Government, PMJDY was extended beyond 14.08.2018 with the focus on opening of accounts shifting from "every household" to "every unbanked adult".

PMJDY has been successful in increasing banking penetration to promote financial inclusion across the country. A total of 55.98 crore Jan-Dhan accounts with a deposit balance of Rs. 2,61,982 crores have been opened as on 25.07.2025 under PMJDY. Jan Dhan-Aadhar-Mobile (JAM) framework is providing the necessary backbone for measures like easing DBT flows, adoption of social security/ pension Schemes, facilitating credit flows, promoting digital payments, etc. No such specific study on JAM framework has been conducted in remote tribal districts of the country.

Financial Literacy Centers (FLCs) are actively imparting financial literacy through campaigns such as "Going Digital" and "Target Group Specific" campaign, in Odisha. Further, financial literacy camps are also being conducted by rural bank branches with focus on topics such as digital payments, responsible borrowing, cyber safety etc. The focus group for these campaigns are farmers, small entrepreneurs, school students, SHGs, senior citizens etc. Detail of camps conducted during the quarter ending June 2025, in the state of Odisha is as under:

	Rural camps conducted by rural branches	"Going Digital" camps by FLCs	'Target Specific Camps' by FLCs	Financial Literacy Awareness Programm (FLAP) by CFLs
Balangir	330	10	30	951
Odisha	9,150	464	861	18,518

Source: SLBC, Odisha

In order to enhance financial literacy, including digital financial literacy, various awareness measures and initiatives are being undertaken which, *inter-alia*, are as under:

- i. The Centre for Financial Literacy (CFL) Project has been initiated by the Reserve Bank of India (RBI) since 2017 with an objective to adopt community-led innovative and participatory approaches to financial literacy. A total of 2,421 CFLs have been set up across the country, as on March 31, 2025, with one CFL covering three blocks on an average.

- ii. Banks have been advised to conduct camps through their FLCs on "Going Digital" through UPI and *99# (USSD) for general public and tailored camps for different target groups.
- iii. Rural branches of banks are required to conduct one camp per month covering all the messages that are part of the Financial Awareness Messages (FAME) booklet, which, inter alia, contains messages on various facets of financial literacy including basic banking, digital financial literacy, consumer protection etc.
- iv. Financial Literacy Week (FLW) has been conducted every year since 2016 to propagate the message of financial education on various themes among members of the public across the country.
- v. RBI's multi-media, multilingual public awareness campaign, titled "RBI Kehta Hai" uses various mediums to promote financial literacy and to educate the public on safe banking practices.

CONTINUOUS AMBIENT AIR QUALITY MONITORING STATIONS

3547. SUSHRI IQRA CHOUDHARY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) sanctioned, installed and made operational along with stations pending for installation, State/UT-wise and district-wise in Uttar Pradesh;

- (b) the total funds sanctioned, released and utilised under the National Clean Air Programme (NCAP) for setting up and maintaining the said stations since its inception, year-wise;
- (c) the criteria adopted by the Government for selecting cities and districts for installation of CAAQMS:
- (d) the number of districts with urban or industrial clusters have no operational CAAQMS, and
- (e) whether the Government has identified more districts for future coverage, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Ambient air quality monitoring is carried out by Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCB). CPCB issued criteria for establishing Ambient Air Quality Monitoring stations based on population. The said criteria are given in the enclosed **Statement -I**.

A total of 559 number of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) have been installed and made operational across 292 cities across the country. State-wise details of Continuous Ambient Air Quality Monitoring Stations operational in the country are given in the enclosed **Statement- II**. Year-wise details of funds utilized under NCAP for setting up of CAAQMS are given in the enclosed **Statement- III**.

Concerned State Pollution Control Boards have been mandated under the Air (Prevention and Control of Pollution) Act, 1981 to collect ambient air quality data.

In Uttar Pradesh State, 54 number of CAAQMS have been installed in 18 Districts and made operational. Details of District-wise Continuous Ambient Air Quality Monitoring Stations operational in Uttar Pradesh State are given in the enclosed **Statement -IV**. 57 districts of Uttar Pradesh do not have operational CAAQMS.

STATEMENT-I

Criteria for designing the ambient air quality monitoring network

Population (Census 2011)	Minimum no. of manual stations	Minimum no of proposed CAAQMS	Total
1,00,000- < 5,00,000	Background (1 number) Residential/ Commercial (2 numbers)	Residential (1 number)	4
5,00,000- <10,00,000	Background (1 number) Residential/Commercial (2 numbers)	Residential (1 number) Traffic dominant area (1 number) Commercial (1 number)	6
10,00,000- <50,00,000	Background (1 number) Residential/ Commercial (2 numbers)	Residential (2 numbers) Traffic dominant area (1 number) Commercial (1 number) Industrial area (1 number)	8
≥50,00,000	Background in upwind direction (1 number) Background in down wind direction (1 number) Residential/ Commercial (2 numbers)	Residential (4 numbers) Traffic dominant area (3 numbers) Commercial (3 numbers) Industrial area (2 numbers)	16

STATEMENT II**State-wise details of Continuous Ambient Air Quality Monitoring Stations
operational in the country**

Sl. No.	States / UTs	No. of CAAQMS
1.	Andaman & Nicobar (UT)	1
2.	Andhra Pradesh	13
3.	Arunachal Pradesh	1
4.	Assam	9
5.	Bihar	35
6.	Chandigarh (UT)	3
7.	Chhattisgarh	14
8.	Delhi (UT)	39
9.	Gujarat	17
10.	Haryana	31
11.	Himachal Pradesh	1
12.	Jammu & Kashmir (UT)	1
13.	Jharkhand	4
14.	Karnataka	42
15.	Kerala	9
16.	Madhya Pradesh	29
17.	Maharashtra	97
18.	Manipur	2
19.	Meghalaya	2
20.	Mizoram	1
21.	Nagaland	1
22.	Odisha	19
23.	Pondicherry (UT)	1
24.	Punjab	8
25.	Rajasthan	46
26.	Sikkim	1

Sl. No.	States / UTs	No. of CAAQMS
27.	Tamilnadu	37
28.	Telangana	14
29.	Tripura	2
30.	Uttar Pradesh	54
31.	Uttarakhand	3
32.	West Bengal	22
	Total stations:	559

STATEMENT-III

Year-wise details of funds utilized under NCAP for setting up of CAAQMS across the country

Financial Year	No. of CAAQMS	Fund utilized (Rs. in crore)
2019-20	3	2.74
2020-21	18	13.91
2021-22	35	38.81
2022-23	27	21.7
2023-24	18	11.48
Total	101	88.64

STATEMENT-IV

District-wise details of Continuous Ambient Air Quality Monitoring Stations operational in Uttar Pradesh State

S. No.	District	No. of CAAQMS
1.	Agra	6
2.	Prayagraj	3
3.	Baghpat	1
4.	Bareilly	2

S. No.	District	No. of CAAQMS
5.	Bulandshahr	2
6.	Firozabad	2
7.	Ghaziabad	4
8.	Gorakhpur	1
9.	Gautam Buddha Nagar	6
10.	Hapur	1
11.	Jhansi	1
12.	Kanpur	3
13.	Lucknow	7
14.	Meerut	3
15.	Moradabad	6
16.	Muzaffarnagar	1
17.	Varanasi	4
18.	Mathura	1
	Total	54

APPRAISAL AND APPROVAL OF CSSS AND CSS

3548. SHRI PRADEEP KUMAR SINGH:

Will the Minister of **FINANCE** be pleased to state:

- (a) the objectives and scope of the process for “Appraisal and Approval of Centrally Sponsored Schemes (CSSs) and Central Sector Schemes (CSs)” initiated w.e.f. 29th May, 2025;
- (b) whether the exercise includes third-party evaluation of existing schemes, sunset reviews and an outcome-based assessment of existing schemes as outlined in the policy announced in the Union Budget 2016.

- (c) if so, the procedures and criteria being followed for such evaluation;
- (d) the number of schemes being run by the Government at present which are under re-appraisal along with the schemes requiring fresh cabinet approval;
- (e) whether the Government has laid down any framework for resource allocations for schemes and;
- (f) if so, the criteria and formulae adopted for the said process?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): The objective and scope of the “Appraisal and Approval of Centrally Sponsored Schemes (CSSs) and Central Sector Schemes (CSs)” exercise initiated on 29th May, 2025 is based upon the policy announced by the Finance Minister in his Budget Speech of 2016, which stated that *“To improve the quality of Government expenditure, every new scheme being sanctioned by Government will have a sunset date and outcome review”*. Every scheme is subjected to an outcome review in the form of a third-party evaluation before it is presented for appraisal and approval for another cycle. The evaluation exercise brings out, *inter alia*, the relevance, sustainability, effectiveness, equity, coherence and impact of an ongoing scheme ensuring that, while appraising and approving a scheme for the next cycle, optimum use of public resources is made through improvement in the quality of government expenditure

(d): Number of schemes for re-appraisal and the proportion which will require Cabinet’s approval will depend upon the results of the evaluation exercise which

will be used by the Ministries to rationalise and re-formulate existing schemes and the fiscal resources projected to achieve the desired outputs and outcomes.

(e) and (f): As per general guidelines issued by the Department of Expenditure, the total projected outlay of a continuing scheme will be assessed from expenditure during FYs 2021-22 to FY 2023-24 (AE) and FY 2024-25 (RE) and any special requirements.

ऋण जमा अनुपात में विसंगति

3549. श्री अरुण गोविल:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस विसंगति से अवगत है कि नोएडा, गाजियाबाद में उत्पादन गतिविधियों में संलग्न कारखानों को दिए गए ऋणों को इन जिलों के ऋण जमा (सीडी) अनुपात में शामिल नहीं किया जाता है जिसके कारण उत्तर प्रदेश का ऋण जमा अनुपात तुलनात्मक रूप से कम हो गया है; और

(ख) यदि हां, तो सरकार द्वारा उक्त विसंगति को दूर करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): दिनांक 1.4.2025 के आरबीआई लीड बैंक योजना – मास्टर परिपत्र आरबीआई/2025-26/04एफआईडीडी.सीओ.एलबीएस.बीसी.सं.03/02.01.001/2025-26, भारत सरकार द्वारा गठित विशेषज्ञ समूह की सिफारिशों के आधार पर स्पष्ट करता है कि राज्य स्तर पर बैंकों के ऋण जमा (सीडी) अनुपात की निगरानी "उपयोग के स्थान के अनुसार ऋण+ग्रामीण अवसंरचना विकास निधि के अंतर्गत राज्यों को प्रदान की गई कुल संसाधन सहायता" के रूप में और जिला स्तर पर "स्वीकृति के स्थान के

अनुसार ऋण" के रूप में की जाए। इसमें आगे यह उल्लेख किया गया है कि यदि ऋण प्रस्ताव जिला स्तर पर प्राप्त होते हैं लेकिन मंजूरी के अधिकार की सीमाओं के कारण स्वीकृत नहीं होते हैं और बैंक के मुख्यालय/नियंत्रण कार्यालयों में स्वीकृत होते हैं तथा शाखाओं के माध्यम से जिलों में उपयोग/संवितरित होते हैं, उनको जिला स्तर पर स्वीकृत एवं उपयोग किए गए ऋण के रूप में माना जाता है। ऐसे ऋणों को जिले के ऋण-जमा अनुपात में शामिल किया जाता है। जबकि राज्य में कारखानों के लिए उपयोग किए जा रहे सभी ऋणों को उस राज्य के ऋण-जमा अनुपात में शामिल किया जाता है, जिले के बाहर स्वीकृत और संवितरित किए गए ऋण, यद्यपि उसी जिले में कारखानों के लिए उपयोग किए जा रहे हों, उस जिले के ऋण-जमा अनुपात में शामिल नहीं किए जा सकते हैं।

राज्य स्तरीय बैंकर समिति (एसएलबीसी), उत्तर प्रदेश ने यह सूचित किया है कि गौतम बुद्ध नगर और गाजियाबाद में उत्पादन संबंधी कार्यकलापों में लगे कारखानों को संवितरित ऋण उत्तर प्रदेश के ऋण जमा अनुपात में गिने जाते हैं क्योंकि अग्रिम की गणना उपयोग के स्थान के अनुसार की जाती है।

इसके अलावा, पिछले 5 वर्ष में उत्तर प्रदेश के साथ-साथ जीबी नगर और गाजियाबाद के ऋण-जमा अनुपात में सुधार हुआ है। राज्य का ऋण-जमा अनुपात दिनांक 31.03.2021 को 51.7% से बढ़कर दिनांक 31.03.2025 को 59.04% हो गया है। इसी अवधि के दौरान जीबी नगर और गाजियाबाद का ऋण-जमा अनुपात क्रमशः 54.3% से बढ़कर 60.7% और 48.5% से बढ़कर 58.6% हो गया है।

INCLUSIVE SPORTS FOR DIFFERENTLY-ABLED YOUTH

3550. SHRI BAIJAYANT PANDA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the current reach of schemes like Khelo India Para Sports for differently-abled youth across States and districts;

- (b) the assessments done on barriers faced by differently-abled athletes;
- (c) the steps taken/being taken by the Government to introduce adaptive sports technologies and coach training under these schemes; and
- (d) whether there is a proposal by the Government to increase funding or partnerships to expand inclusive sports nationwide with clear targets?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d): Under the Khelo India Scheme, the Government is actively promoting inclusive sports by supporting talented differently-abled athletes through specialized training, coaching, international exposure, and access to world-class facilities. A total of 83 para-athletes have been identified under the scheme, each receiving ₹6.28 lakh annually, including a ₹10,000 monthly out-of-pocket allowance. To provide inclusive competitive opportunities, the Ministry organizes Khelo India Para Games alongside other national-level events. The 2nd edition of Khelo India Para Games, held in March 2025 in New Delhi, featured over 1,200 athletes across six para-sports disciplines.

The Government has taken several steps to promote the adoption of adaptive sports technologies and enhance coach training for differently-abled athletes. Sports Authority of India (SAI) has established a dedicated Para Sports Centre under the National Centre of Excellence (NCOE) scheme at its Regional Centre in Gandhinagar. This centre currently provides specialized training in

Athletics, Swimming, Powerlifting, and Table Tennis for para-athletes. In addition, the Ministry of Social Justice & Empowerment has established a Center for Disability Sports in Gwalior, equipped with state-of-the-art training amenities tailored for differently-abled athletes. Furthermore, all sports facilities are mandated to adhere to the guidelines outlined in "Accessible Sports Complex and Residential Facilities for Sports Persons with Disabilities," ensuring comfort and accessibility for athletes with disabilities. Further, under the Khelo India Scheme and through the support of the Sports Authority of India (SAI), customized equipment and training aids are being provided. Additionally, specialized training modules for coaches in para-sports are being developed in collaboration with recognized sports federations.

The Government has approved the National Sports Policy 2025 (Khelo Niti 2025), which aims to promote inclusive sports across the country. The policy encourages increased funding and partnerships, including public-private partnerships and CSR initiatives, to support participation of women, persons with disabilities, and marginalized communities. It also provides for clear targets through state-level alignment, Key Performance Indicators (KPIs), and regular monitoring mechanisms.

छात्रावास आवंटन में ओबीसी के लिए आरक्षण

3551. श्री बाबू सिंह कुशवाहा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि बनारस हिंदू विश्वविद्यालय (बीएचयू) सहित देश के अधिकांश केंद्रीय विश्वविद्यालयों में छात्रावास आवंटन में अन्य पिछड़ा वर्ग (ओबीसी) के लिए अब तक कोई आरक्षण व्यवस्था लागू नहीं की गई है;
- (ख) यदि हां, इसके क्या कारण हैं;
- (ग) क्या सरकार इस बात से सहमत है कि छात्रावास आवंटन में ओबीसी वर्ग के लिए आरक्षण व्यवस्था लागू नहीं करना सामाजिक असमानता को बढ़ावा देता है और वंचित वर्गों के लिए 'समावेशी शिक्षा' के प्रति सरकार की प्रतिबद्धता के विपरीत है;
- (घ) क्या सरकार छात्रावास आवंटन में ओबीसी छात्रों के लिए संवैधानिक आरक्षण लागू करने हेतु कोई कदम उठाने का विचार रखती है; और
- (ङ) यदि हाँ, तो इसके कार्यान्वयन की समय-सीमा सहित तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ङ): केंद्रीय शैक्षिक संस्थाओं में अन्य पिछड़ा वर्ग (ओबीसी) हेतु आरक्षण सहित प्रवेश में आरक्षण केंद्रीय शैक्षिक संस्थान (प्रवेश में आरक्षण) अधिनियम, 2006 द्वारा अभिशासित होता है। तदनुसार, विश्वविद्यालय अनुदान आयोग ने क्षमता विस्तार योजना के तहत केंद्रीय विश्वविद्यालयों और सम विश्वविद्यालयों को कुल 135 करोड़ रुपये (गैर-आवर्ती) आवंटित किए, जिसमें अन्य बातों के साथ-साथ ओबीसी विद्यार्थियों के लिए छात्रावासों की अतिरिक्त व्यवस्था उपलब्ध कराना भी शामिल है।

होम-स्टे योजना का कार्यान्वयन

3552. श्री लुम्बाराम चौधरी:

श्री अरुण गोविल:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का पर्यटकों को स्थानीय संस्कृति और जीवनशैली का अनुभव कराने और किफायती दरों पर सुरक्षित, स्वच्छ और आरामदायक आवास उपलब्ध कराने के लिए होम-स्टे योजना शुरू करने का विचार है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार उत्तराखंड होमस्टे योजना से अवगत है जो स्थानीय लोगों को स्वरोजगार प्रदान कर रही है; और
- (घ) क्या सरकार का विचार इस योजना को पूरे देश में, राज्य/संघ राज्यक्षेत्र-वार, विशेषकर माउंट आबू सहित राजस्थान में लागू करने का है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): जी हाँ। घरेलू और अंतर्राष्ट्रीय पर्यटकों, दोनों के विभिन्न वर्गों के लिए सेवाओं और अनुभव की गुणवत्ता सुनिश्चित करने हेतु, पर्यटन मंत्रालय, अपनी स्वैच्छिक योजना "अतुल्य भारत होमस्टे प्रतिष्ठान" के अंतर्गत, देश में होमस्टे सुविधाओं के पूर्णतः संचालित कमरों का वर्गीकरण करता है। मंत्रालय द्वारा जारी मौजूदा दिशानिर्देशों के आधार पर होमस्टे को दो श्रेणियों अर्थात्- स्वर्ण श्रेणी और रजत श्रेणी में वर्गीकृत किया जाता है।

सरकार ने जनजातीय समुदायों की सामाजिक-आर्थिक स्थिति में सुधार के लिए प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान को भी मंजूरी दी है और 1000 होमस्टे का विकास इस योजना का एक हिस्सा है। इसमें कोई भी राज्य/संघ राज्यक्षेत्र 01.07.2025 को जारी दिशा-निर्देशों के अनुसार पात्रता के अध्याधीन 5-6 गाँवों के समूह में प्रति गाँव 5-10 होमस्टे के कार्यान्वयन के लिए अधिकतम 5 करोड़ रुपये की सहायता प्राप्त कर सकता है।

इसके अतिरिक्त, भारत सरकार ने देश भर में होमस्टे की स्थापना में सहायता और प्रोत्साहन देने के लिए 2025-26 के बजट घोषणा में होमस्टे के लिए मुद्रा ऋण के संपार्श्विक मुक्त संस्थागत ऋण की भी घोषणा की है।

(ग) और (घ): जी हाँ। उत्तराखंड सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, दीन दयाल उपाध्याय गृह आवास विकास योजना और अतिथि उत्तराखंड गृह आवास योजना जैसी योजनाओं के माध्यम से उत्तराखंड में होमस्टे सुविधाओं को सक्रिय रूप से प्रोत्साहित किया जा रहा है, जिनका उद्देश्य स्थानीय उद्यमिता को बढ़ावा देना है। ये योजनाएँ केवल उत्तराखंड राज्य के लिए हैं, हालाँकि, अन्य राज्य/संघ राज्यक्षेत्र भी अपने क्षेत्राधिकार में समान या समकक्ष योजनाएँ लागू कर रहे हैं।

राजस्थान राज्य सरकार माउंट आबू सहित संपूर्ण राजस्थान राज्य में संशोधित और सरलीकृत पेइंग गेस्ट हाउस (होमस्टे) योजना 2021 के तहत होमस्टे के पंजीकरण और प्रमाणन को लागू करती है।

SEVA BHOJ YOJANA

3553. SHRI KOTA SRINIVASA POOJARY:

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) the objectives, scope and criteria for financial assistance under Seva Bhoj Yojana;
- (b) the details of the number of religious and charitable institutions registered so far under Seva Bhoj Yojana;
- (c) whether the funds allotted by the Government are disbursed on time under the said Yojana; and

(d) the details of the names of the States where religious and charitable institutions have taken maximum benefit of this scheme, State-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The objective, scope and criteria for financial assistance under the Seva Bhoj Yojana are given in the enclosed **Statement-I**.

(b): The details of Religious and Charitable Institutions registered and benefitted so far under the Scheme are given as under:-

- i. Shiromani Gurudwara Parbandhak Committee (SGPC), Amritsar
- ii. Tirumala Tirupati Devasthanams, Tirupati
- iii. Sri Venkateswara Annaprasadam Trust, Tirupati
- iv. Dreams & Beauty Charitable Trust, Ludhiana
- v. Durgiana Temple, Amritsar

(c): It has been the constant endeavor of the Government to ensure timely disbursement of the financial assistance to the selected beneficiary institutions of all States/UTs on receipt of requisite documents from these institutions and depending upon the budgetary allocation made against the scheme.

(d): The details of the States where religious and charitable institutions have taken maximum benefit of this scheme since inception of the Seva Bhoj Yojana are given in the enclosed **Statement-II**.

STATEMENT-I**Objective, scope and criteria for financial assistance under the Seva Bhoj Yojana**

Objective of Seva Bhoj Scheme: Under the Scheme of 'Seva Bhoj Yojna' Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) paid on purchase of specific raw food items by Charitable/Religious Institutions for distributing free food to public shall be reimbursed as Financial Assistance by the Government of India.

Scope of Seva Bhoj Scheme: This is a Central Sector Scheme for providing reimbursement of CGST and Central Government's share of IGST paid by charitable/religious institutions on purchase of specific raw food items for serving free food to public / devotees. The scheme shall be applicable only to such institutions which are eligible under the Scheme

Criteria for Financial Assistance under Seva Bhoj Yojana:

- (i) A Public Trust or society or body corporate, or organisation or institution covered under the provisions of section 10 (23BBA) of the Income Tax Act, 1961 (as amended from time to time) or registered under the provisions of section 12AA of the Income Tax Act, 1961, for charitable/religious purposes, or a company formed and registered under the provisions of section 8 of the Companies Act, 2013 or section 25 of the Companies Act, 1956, as the case may be, for charitable/ religious purposes, or a Public Trust registered as such for charitable/religious purposes under any Law for the time being in force, or a

society registered under the Societies Registration Act, 1860, for charitable/religious purposes.

- (ii) The applicant Public Trust or society or body corporate, or organisation or institution, as the case may be, must be involved in charitable/religious activities by way of free and philanthropic distribution of food/prasad/langar(Community Kitchen)/ bhandara free of cost and without discrimination through the modus of public, charitable/religious trusts or endowments including maths, temples, gurdwaras, wakfs, churches, synagogues, agiaries or other places of public religious worship.
- (iii) The institutions/organizations should have been in existence for preceding three years before applying for assistance.
- (iv) Only those institutions would be eligible for financial assistance which have been distributing free food, langar and prasad to public for at-least past three years on the day of application. For this purpose, entities shall furnish a self-certificate.
- (v) Financial Assistance under the scheme shall be given only to those institutions which are not in receipt any Financial Assistance from the Central/State Government for the purpose of distributing free food: self- certificate.
- (vi) The institutions shall serve free food to at least 5000 people in a calendar month.

- (vii) The Institution/Organization blacklisted under the provisions of Foreign Contribution Regulation Act (FCRA) or under the provisions of any Act/Rules of the Central/State Government shall not be eligible for Financial Assistance under the Scheme.

STATEMENT-II

States where religious and charitable institutions have taken maximum benefit of Seva Bhoj Yojana since its inception

(Rs.in lakhs)

Sl. No.	Financial Year	Name of Organizations	State	Fund Released
1.	2019-2020	Shiromani Gurudwara Parbandhak Committee (SGPC), Amritsar	Punjab	171.00
		Tirumala Tirupati Devasthanams, Tirupati	Andhra Pradesh	19.63
		Sri Venkateswara Annaprasadam Trust, Tirupati		5.27
2.	2020-2021	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	159.39
		Dreams & Beauty Charitable Trust, Ludhiana		1.22
		Durgiana Temple, Amritsar		8.84
3.	2021-2022	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	149.83
		Dreams & Beauty Charitable Trust, Ludhiana		0.28
		Durgiana Temple, Amritsar		4.81
4.	2022-2023	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	140.44

Sl. No.	Financial Year	Name of Organizations	State	Fund Released
1.	2019-2020	Shiromani Gurudwara Parbandhak Committee (SGPC), Amritsar	Punjab	171.00
		Tirumala Tirupati Devasthanams, Tirupati	Andhra Pradesh	19.63
		Sri Venkateswara Annaprasadam Trust, Tirupati		5.27
		Dreams & Beauty Charitable Trust, Ludhiana		0.80
		Durgiana Temple, Amritsar		1.76
5.	2023-2024	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	142.12
		Durgiana Temple, Amritsar		3.88
6.	2024-2025	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	128.71
		Durgiana Temple, Amritsar		15.53
		Dreams & Beauty Charitable Trust, Ludhiana		1.30

तेल और गैस सार्वजनिक उपक्रमों द्वारा सीएसआर के अंतर्गत शुरू की गई परियोजनाएं

3554. श्री श्यामकुमार दौलत बर्वे:

श्री देवेश शाक्य:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या तेल एवं गैस के सार्वजनिक उपक्रमों-ओएनजीसी, आईओसीएल, बीपीसीएल, एचपीसीएल, ओआईएल और गेल इंडिया - ने पिछले पाँच वर्षों के दौरान विभिन्न राज्यों में कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत परियोजनाएँ शुरू की हैं;

- (ख) यदि हाँ, तो राज्य-वार स्वीकृत और पूर्ण की गई परियोजनाओं की संख्या कितनी है;
- (ग) क्या उपरोक्त सभी सार्वजनिक क्षेत्र के उपक्रम कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत पूर्ण किए गए कार्यों का विवरण रखते हैं;
- (घ) यदि हाँ, तो पिछले पाँच वर्षों के दौरान कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत सभी सार्वजनिक क्षेत्र के उपक्रमों में प्रत्येक परियोजना पर व्यय की गई राशि, परियोजनाओं के लिए चयनित कार्यान्वयन एजेंसियों के नाम और परियोजनाओं के प्रकार का राज्य-वार ब्यौरा क्या है;
- (ङ) क्या उपरोक्त सार्वजनिक क्षेत्र के उपक्रमों द्वारा परियोजनाओं के चयन में पारदर्शिता और जनभागीदारी सुनिश्चित की जाती है; और
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): सीएसआर ढांचा प्रकटीकरण आधारित है और सीएसआर अधिदेशित कंपनियों को एमसीए21 रजिस्ट्री में वार्षिक रूप से सीएसआर कार्यकलापों का ब्यौरा प्रस्तुत करना अपेक्षित है। एमसीए21 रजिस्ट्री में कंपनियों द्वारा फ़ाइल सीएसआर से संबंधित राज्य-वार, जिला-वार, वर्ष-वार, विकास क्षेत्र-वार और कंपनीवार सहित सभी आंकड़े सार्वजनिक रूप से उपलब्ध हैं और इन्हें www.csr.gov.in पर देखा जा सकता है। मंत्रालय द्वारा परियोजना-वार स्वीकृत निधियों के आंकड़े विशिष्ट रूप से नहीं रखे जाते हैं। तथापि, एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई वार्षिक फाइलिंग के आधार पर, वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक पिछले पांच वित्तीय वर्षों में ओएनजीसी, आईओसीएल, बीपीसीएल, एचपीसीएल, ओआईएल और गेल द्वारा राज्यवार सीएसआर व्यय का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग): सीएसआर कंपनी के बोर्ड द्वारा संचालित एक प्रक्रिया है जिसे कंपनी अधिनियम, 2013 के प्रावधानों के तहत अपनी सीएसआर समिति की सिफारिशों के आधार पर सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उन्हें निष्पादित करने और उन पर निगरानी करने का अधिकार है। सीएसआर कार्यकलापों, प्रभाव आकलन आदि का विवरण कंपनियों द्वारा सीएसआर पर वार्षिक रिपोर्ट में सूचित किया जाना अपेक्षित है। जिन कंपनियों की अपनी वेबसाइट है, उन्हें सार्वजनिक पहुंच और पारदर्शिता के लिए बोर्ड द्वारा अनुमोदित सीएसआर समिति की संरचना, सीएसआर नीति और सीएसआर परियोजनाओं जैसे प्रकटीकरण अपनी वेबसाइट पर करने की आवश्यकता होती है।

(घ): एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई वार्षिक फाइलिंग के आधार पर, वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक पिछले पांच वित्तीय वर्षों में सभी सार्वजनिक क्षेत्र के उपक्रमों द्वारा राज्यवार सीएसआर व्यय **विवरण-II** में संलग्न है।

(ङ) और (च): जी, हां। सरकार ने कारपोरेट सामाजिक दायित्व (सीएसआर) के कानूनी ढांचे के माध्यम से सीएसआर अधिदेशित कंपनियों के प्रभावी कार्यान्वयन हेतु पारदर्शिता और निष्पक्षता के लिए दिशा-निर्देश जारी किए हैं। मौजूदा कानूनी ढांचे में सीएसआर समिति के गठन, सीएसआर नीति तैयार करने, सीएसआर पर वार्षिक कार्य योजना, परियोजना और क्षेत्र की पहचान जिसमें परियोजना कार्यान्वित की जाएगी, मुख्य वित्तीय अधिकारी (सीएफओ) द्वारा सीएसआर व्यय का प्रमाणन और सांविधिक लेखा परीक्षकों द्वारा सीएसआर व्यय की लेखा परीक्षा का प्रावधान है। सीएसआर कानूनी ढांचे के तहत, परियोजनाओं का चयन कंपनी के बोर्ड के दायरे में आता है। सरकार केंद्रीकृत डेटाबेस में डेटा या इस के बारे में जानकारी नहीं रखती है।

विवरण-I**वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक ओएनजीसी द्वारा राज्यवार सीएसआर व्यय**

(राशि करोड़ रुपए में)						
क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	आंध्र प्रदेश	10.57	2.88	4.42	2.89	-
2.	अरुणाचल प्रदेश	1.18	-	--	-	-
3.	असम	58.24	10.79	92.19	120.77	67.43
4.	बिहार	2.01	-	-	-	-
5.	दिल्ली	6.43	4.38	133.85	233.43	448.50
6.	गुजरात	5.13	19.72	27.86	29.05	8.20
7.	हरियाणा	-	0.08	0.63	-	-
8.	हिमाचल प्रदेश	4.11	-	1.04	0.95	-
9.	जम्मू और कश्मीर	-	0.33	-	-	-
10.	झारखंड	5.00	-	-	5.19	21.51
11.	केरल	-	-	1.50	-	-
12.	मध्य प्रदेश	-	-	-	0.85	-
13.	महाराष्ट्र	25.30	8.54	12.82	29.18	-
14.	ओडिशा	23.00	1.62	28.54	-	1.87
15.	पुडुचेरी	-	-	-	0.34	-
16.	तमिलनाडु	-	-	-	1.64	3.32
17.	त्रिपुरा	5.00	3.17	5.60	5.51	-
18.	उत्तर प्रदेश	4.00	-	36.93	5.18	4.14
19.	उत्तराखंड	1.32	8.11	20.17	16.50	15.62
20.	पश्चिम बंगाल	8.68	-	0.63	2.20	1.83
21.	अन्य केंद्रीकृत फंड	-	300.00	70.00	-	40.00
22.	पैन इंडिया*	422.10	3.80	-	-	-
23.	एनईसी/उल्लेख नहीं किया गया	-	168.04	-	-	-
कुल		582.07	531.45	436.19	453.68	612.42

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक राज्य/संघ राज्य क्षेत्र विनिर्दिष्ट किए जहां परियोजनाएं शुरू की गई थीं।

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक आईओसीएल द्वारा राज्यवार सीएसआर व्यय

(राशि करोड़ रुपए में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	अंडमान और निकोबार	-	-	0.16	-	-
2.	आंध्र प्रदेश	-	-	1.62	3.75	19.21
3.	अरुणाचल प्रदेश	-	-	0.72	1.48	0.73
4.	असम	15.34	10.39	29.22	31.34	61.93
5.	बिहार	5.13	3.20	3.69	5.67	21.25
6.	चंडीगढ़	-	-	-	0.56	0.16
7.	छत्तीसगढ़	-	-	1.30	6.37	1.64
8.	दिल्ली	2.05	-	19.45	33.96	10.04
9.	गोवा	-	-	-	1.29	8.02
10.	गुजरात	-	-	6.04	6.34	13.76
11.	हरियाणा	1.22	2.16	7.27	2.68	17.90
12.	हिमाचल प्रदेश	-	-	1.59	0.61	0.53
13.	जम्मू और कश्मीर	6.66	-	2.74	4.80	3.72
14.	झारखंड	-	-	1.40	1.15	5.18
15.	कर्नाटक	-	-	1.68	0.92	5.03
16.	केरल	-	-	3.58	3.69	5.56
17.	लेह और लद्दाख	-	-	1.31	0.89	4.44
18.	मध्य प्रदेश	-	0.05	7.93	11.83	29.04
19.	महाराष्ट्र	-	-	26.00	32.17	36.82
20.	मणिपुर	-	-	0.48	-	-
21.	मेघालय	-	-	0.17	0.17	0.62
22.	नागालैंड	-	-	-	-	0.40
23.	ओडिशा	187.99	40.37	39.48	19.74	10.74

24.	पुडुचेरी	-	-	-	0.15	-
25.	पंजाब	-	-	1.17	1.71	4.34
26.	राजस्थान	0.78	0.38	11.82	5.73	14.34
27.	सिक्किम	-	-	0.28	0.59	0.89
28.	तमिलनाडु	-	-	5.39	5.70	36.85
29.	तेलंगाना	-	-	1.07	1.96	21.88
30.	त्रिपुरा	-	-	3.57	5.28	1.48
31.	उत्तर प्रदेश	11.97	10.39	22.99	38.59	63.51
32.	उत्तराखंड	17.35		0.72	11.68	15.74
33.	पश्चिम बंगाल	8.03	0.69	37.41	7.58	11.86
34.	अन्य केंद्रीकृत फंड	-	225.00	40.00	-	-
35.	पैन इंडिया*	261.97	152.46	3.78	2.89	8.11
कुल		518.49	445.09	284.03	251.23	435.70

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक राज्य/संघ राज्य क्षेत्र विनिर्दिष्ट किए जहां परियोजनाएं शुरू की गई थीं।

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक बीपीसीएल द्वारा राज्यवार सीएसआर व्यय

(राशि करोड़ रुपए में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	आंध्र प्रदेश	-	0.50	0.50	-	0.51
2.	अरुणाचल प्रदेश	-	-	0.52	-	-
3.	असम	12.15	2.43	1.72	1.47	0.58
4.	बिहार	-	-	-	0.77	1.29
5.	छत्तीसगढ़	-	-	-	1.76	-
6.	दिल्ली	-	1.88	52.60	-	3.77
7.	गोवा	-	-	-	-	0.62

8.	गुजरात	0.09	0.50	1.69	1.18	-
9.	हरियाणा	-	-	0.55	--	0.24
10.	हिमाचल प्रदेश	-	-	-	-	0.02
11.	जम्मू और कश्मीर	-	-	-	0.83	0.14
12.	झारखंड	-	-	-	-	-
13.	कर्नाटक	9.64	-	0.85	1.14	1.00
14.	केरल	33.64	3.77	2.05	2.72	6.52
15.	लेह और लद्दाख	-	-	-	-	-
16.	मध्य प्रदेश	2.84	3.40	-	44.43	8.92
17.	महाराष्ट्र	13.94	13.61	10.73	4.86	46.94
18.	मणिपुर	4.16	-	-	-	0.10
19.	ओडिशा	27.99	2.54	3.38	-	0.16
20.	पंजाब	0.55	-	-	-	1.90
21.	राजस्थान	-	-	-	-	0.88
22.	तमिलनाडु	13.91	11.29	1.27	1.95	3.94
23.	तेलंगाना	2.51	-	0.74	0.90	0.33
24.	त्रिपुरा	1.47	-	-	-	-
25.	उत्तर प्रदेश	4.00	1.04	2.67	3.77	10.31
26.	उत्तराखंड	1.37	-	-	4.13	2.20
27.	पश्चिम बंगाल	4.30	3.34	0.70	-	0.15
28.	अन्य केंद्रीकृत फंड	153.61	3.87	-	-	1.56
29.	पैन इंडिया*	59.38	10.85	44.00	37.68	22.39
कुल		345.55	59.02	123.99	107.57	114.45

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक राज्य/संघ राज्य क्षेत्र विनिर्दिष्ट किए जहां परियोजनाएं शुरू की गई थीं।

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक एचपीसीएल द्वारा राज्यवार सीएसआर व्यय

(राशि करोड़ रुपए में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	आंध्र प्रदेश	-	0.92	8.66	6.61	7.84
2.	अरुणाचल प्रदेश	-	-	-	-	0.02
3.	असम	-	0.57	0.50	0.60	-
4.	बिहार	-	-	-	0.22	1.61
5.	छत्तीसगढ़	-	-	-	0.14	0.03
6.	दिल्ली	-	0.20	9.84	23.69	1.65
7.	गोवा	-	-	-	-	0.75
8.	गुजरात	-	0.05	3.08	3.58	4.66
9.	हरियाणा	-	-	0.50	1.03	0.15
10.	हिमाचल प्रदेश	-	-	-	0.78	-
11.	जम्मू और कश्मीर	-	0.27	1.68	1.86	2.06
12.	झारखंड	-	-	0.35	-	0.89
13.	कर्नाटक	-	0.03	2.52	0.80	0.64
14.	केरल	-	0.54	1.16	0.37	0.06
15.	लेह और लद्दाख	-	-	1.29	0.50	1.57
16.	मध्य प्रदेश	-	-	0.41	0.33	0.78
17.	महाराष्ट्र	0.88	1.87	23.63	4.99	26.87
18.	मणिपुर	-	-	0.10	0.07	0.25
19.	मिजोरम	-	-	0.15	-	0.18
20.	नागालैंड	-	-	-	0.21	-
21.	ओडिशा	-	1.08	4.32	4.12	8.27
22.	पंजाब	-	0.45	2.76	0.67	0.13

23.	राजस्थान	-	0.03	0.63	11.53	1.20
24.	तमिलनाडु	-	0.90	0.50	3.21	2.15
25.	तेलंगाना	-	-	0.91	1.42	4.18
26.	त्रिपुरा	-	-	0.05	-	-
27.	उत्तर प्रदेश	-	0.50	5.50	5.61	5.43
28.	उत्तराखंड	-	4.54	7.65	9.78	0.59
29.	पश्चिम बंगाल	-	0.15	1.16	0.16	0.61
30.	अन्य केंद्रीकृत फंड	36.42	120.10	45.68	-	-
31.	पैन इंडिया*	144.94	9.49	-	10.82	-
कुल		182.24	141.69	123.01	93.09	72.57

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक राज्य/संघ राज्य क्षेत्र विनिर्दिष्ट किए जहां परियोजनाएं शुरू की गई थीं।

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक ओआईएल द्वारा राज्यवार सीएसआर व्यय

(राशि करोड़ रुपए में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	आंध्र प्रदेश	3.26	-	-	-	-
2.	अरुणाचल प्रदेश	4.37	1.55	0.26	-	-
3.	असम	73.97	34.51	25.93	61.15	75.40
4.	दिल्ली	-	-	-	5.18	-
5.	गुजरात	-	-	-	-	-
6.	राजस्थान	0.95	-	-	-	-
7.	उत्तराखंड	-	-	-	-	8.52
8.	अन्य केंद्रीकृत फंड	15.50	30.21	65.56	-	-
9.	पैन इंडिया*	27.36	38.98	71.98	31.87	38.87
कुल		125.41	105.25	163.74	98.21	122.80

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक राज्य/संघ राज्य क्षेत्र विनिर्दिष्ट किए जहां परियोजनाएं शुरू की गई थीं।

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक गेल द्वारा राज्यवार सीएसआर व्यय

(राशि करोड़ रुपए में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	आंध्र प्रदेश	-	11.47	5.26	3.51	4.41
2.	असम	-	6.54	6.64	1.18	4.62
3.	बिहार	-	0.16	0.15	0.95	3.23
4.	चंडीगढ़	-	-	0.29	-	-
5.	छत्तीसगढ़	-	-	0.10	-	5.81
6.	दादरा और नगर हवेली	-	-	-	-	0.30
7.	दिल्ली	-	2.20	34.68	46.92	1.24
8.	गुजरात	-	0.48	2.74	0.79	0.55
9.	हरियाणा	-	0.50	0.38	0.65	3.35
10.	हिमाचल प्रदेश	-	0.03	-	-	0.63
11.	झारखंड	-	3.34	0.44	1.13	4.04
12.	कर्नाटक	-	6.82	0.27	0.22	-
13.	केरल	-	1.03	2.76	0.27	2.22
14.	मध्य प्रदेश	-	5.39	4.15	7.76	15.53
15.	महाराष्ट्र	-	0.08	0.17	2.01	7.95
16.	मणिपुर	-	0.37	0.19	-	0.77
17.	ओडिशा	-	17.49	20.42	6.59	4.00
18.	पुडुचेरी	-	0.02		0.22	0.14
19.	पंजाब	-	0.36	0.21	0.12	0.25

20.	राजस्थान	-	0.20	1.64	0.50	4.39
21.	तमिलनाडु	-	0.57	0.12	0.53	0.03
22.	तेलंगाना	-	5.41	2.16	0.08	7.23
23.	त्रिपुरा	-	0.36	0.05	-	0.37
24.	उत्तर प्रदेश	-	7.25	31.11	10.99	70.05
25.	उत्तराखंड	-	3.73	6.40	6.75	8.37
26.	पश्चिम बंगाल	-	-	0.70	1.30	2.98
27.	अन्य केंद्रीकृत फंड	-	50.00	65.00	-	-
28.	पैन इंडिया*	122.73	23.14	10.43	5.63	15.22
कुल		122.73	146.95	196.45	98.12	167.68

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक राज्य/संघ राज्य क्षेत्र विनिर्दिष्ट किए जहां परियोजनाएं शुरू की गई थीं।

विवरण- II

वित्त वर्ष 2019-20 से वित्त वर्ष 2023-24 तक पीएसयू द्वारा राज्यवार सीएसआर व्यय

(राशि करोड़ रुपए में)

क्र.सं	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	अंडमान और निकोबार	0.08	1.28	0.64	1.04	1.18
2.	आंध्र प्रदेश	36.04	40.68	52.34	52.32	62.41
3.	अरुणाचल प्रदेश	6.68	3.54	11.25	7.93	15.51
4.	असम	224.21	93.18	231.81	298.05	316.07
5.	बिहार	8.56	7.51	56.48	110.29	91.13
6.	चंडीगढ़	0.09	-	0.29	0.59	0.16
7.	छत्तीसगढ़	109.06	186.56	166.01	161.24	109.91

8.	दादरा और नगर हवेली और दमन और दीव	0.26	1.13	1.63	1.42	6.10
9.	दिल्ली	209.05	45.34	353.33	448.95	683.27
10.	गोवा	5.49	5.88	4.22	4.75	19.83
11.	गुजरात	99.31	101.12	131.40	121.88	78.26
12.	हरियाणा	30.38	15.37	58.08	38.61	55.22
13.	हिमाचल प्रदेश	39.10	42.04	60.71	55.99	55.68
14.	जम्मू और कश्मीर	10.53	21.68	24.69	25.87	45.11
15.	झारखंड	92.14	94.87	67.45	114.81	142.32
16.	कर्नाटक	216.27	136.34	193.36	167.02	167.81
17.	केरल	56.17	28.99	38.51	54.47	48.57
18.	लक्षद्वीप	-	-	0.53	-	-
19.	लेह और लद्दाख	-	-	9.54	5.09	11.58
20.	मध्य प्रदेश	42.27	134.75	148.22	206.98	240.08
21.	महाराष्ट्र	253.55	214.07	324.86	308.71	401.57
22.	मणिपुर	4.36	4.10	8.97	12.93	9.44
23.	मेघालय	9.09	2.00	1.68	1.78	1.36
24.	मिजोरम	-	0.02	5.09	9.03	2.92
25.	नागालैंड	0.63	0.26	4.25	6.33	6.55
26.	ओडिशा	523.08	318.78	397.61	396.65	486.38
27.	पुडुचेरी	-	0.02	0.86	2.26	8.32
28.	पंजाब	2.77	2.84	7.08	12.59	12.88
29.	राजस्थान	23.00	17.12	52.25	58.14	49.56
30.	सिक्किम	1.05	8.77	18.77	23.70	24.72
31.	तमिलनाडु	128.13	76.88	74.65	102.65	173.74
32.	तेलंगाना	51.67	84.38	94.90	81.78	85.71
33.	त्रिपुरा	7.49	5.81	10.95	14.44	3.21

34.	उत्तर प्रदेश	74.71	124.75	213.91	229.93	349.34
35.	उत्तराखंड	56.73	50.69	84.49	116.03	144.15
36.	पश्चिम बंगाल	41.90	64.95	100.45	138.44	118.11
37.	अन्य केंद्रीकृत फंड	459.56	966.21	869.43	403.58	319.98
38.	पैन इंडिया*	2,479.12	1,416.34	526.47	315.80	425.03
39.	एनईसी/उल्लेख नहीं किया गया	7.57	168.04	-	-	-
कुल		5,310.12	4,486.27	4,407.17	4,112.08	4,773.17

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक राज्य/संघ राज्य क्षेत्र विनिर्दिष्ट किए जहां परियोजनाएं शुरू की गई थीं।

कैम्पा योजना के अंतर्गत छत्तीसगढ़ को निधियों का संवितरण

3555. श्री बृजमोहन अग्रवाल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रतिपूरक वनरोपण निधि प्रबंधन एवं योजना प्राधिकरण (कैम्पा) का ब्यौरा क्या है, इसकी स्थापना की तिथि, उद्देश्य और इस नियम के अंतर्गत सरकार द्वारा अब तक एकत्रित राशि क्या है, साथ ही कैम्पा राष्ट्रीय निधि के अंतर्गत प्रत्येक संबंधित राज्य/संघ राज्यक्षेत्र से एकत्रित धनराशि का वार्षिक आंकड़ा वर्ष-वार क्या है;
- (ख) सभी राज्यों और संघ राज्य क्षेत्रों को आवंटित कैम्पा निधि के उपयोग का ब्यौरा क्या है और पिछले पाँच वर्षों के दौरान राज्यों और संबंधित संस्थाओं को प्राप्त धनराशि का वर्ष-वार ब्यौरा क्या है;
- (ग) कैम्पा द्वारा छत्तीसगढ़ राज्य को वितरण हेतु लंबित निधियों का मद-वार ब्यौरा क्या है और लंबित राशि का संवितरण कब तक होगा; और

(घ) क्या सरकार छत्तीसगढ़ के लिए लंबित अनुसंधान कैम्पा निधि का उपयोग राज्य में अनुसंधान, शिक्षा, राष्ट्रीय संस्थान, प्राधिकरण या उत्कृष्टता केंद्र स्थापित करने के लिए विचार कर रही है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): प्रतिपूरक वनरोपण निधि (सीएएफ) अधिनियम, 2016 को संसद द्वारा वर्ष 2016 में अधिनियमित किया गया था और यह दिनांक 30.09.2018 को लागू हुआ। सीएएफ अधिनियम, 2016 की धारा 8 के तहत राष्ट्रीय प्राधिकरण कैम्पा का गठन किया गया है। सीएएफ अधिनियम भारत के लोक लेखा और प्रत्येक राज्य/संघ राज्य क्षेत्र के लोक लेखा के तहत निधियों की स्थापना का प्रावधान करता है ताकि वन भूमि और पारिस्थितिकी तंत्र सेवाओं के नुकसान की प्रतिपूर्ति के लिए उपयोगकर्ता एजेंसियों से प्राप्त धनराशि को जमा किया जा सके - प्रतिपूरक वनीकरण, अतिरिक्त प्रतिपूरक वनीकरण, दंडात्मक प्रतिपूरक वनीकरण, शुद्ध वर्तमान मूल्य (एनपीवी) विशेष रूप से कार्यकलापों और वन (संरक्षण) अधिनियम, 1980 के तहत ऐसी एजेंसियों से वसूल की गई अन्य सभी राशि। पिछले पांच वर्षों के दौरान राज्य/संघ राज्य क्षेत्र द्वारा एकत्रित निधि का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) से (घ): राष्ट्रीय प्रतिपूरक वनरोपण निधि प्रबंधन एवं योजना प्राधिकरण (कैम्पा) ने प्रतिपूरक वनरोपण निधि अधिनियम, 2016 और प्रतिपूरक वनरोपण निधि नियम, 2018 के उपबंधों के अनुसार राज्य कैम्पा की वार्षिक परिचालन योजना (एपीओ) को अनुमोदित कर दिया है। पिछले पांच वर्षों के दौरान राज्य/संघ राज्य क्षेत्रवार एपीओ के तहत आवंटित और उपयोग की गई निधि का राज्य/संघ राज्य क्षेत्रवार ब्यौरा संलग्न **विवरण-II और विवरण-III** में दिया गया है।

विवरण-I

2020-21 से 2024-25 तक राज्यों/संघ राज्य क्षेत्र से प्राप्तियां (करोड़ रुपये में)						
क्र. सं.	राज्य/ संघ राज्य क्षेत्र	2020-21 के दौरान प्राप्ति	2021-22 के	2022-23 के दौरान प्राप्ति	2023-24 के दौरान प्राप्ति	2024-25 के दौरान रसीद

			दौरान रसीद			
1.	अंडमान निकोबार	0.54	15.03	9.11	12.31	0.34
2.	आंध्र प्रदेश	75.21	27.42	47.37	180.98	152.02
3.	अरुणाचल प्रदेश	120.34	216.62	467.09	480.59	1,312.70
4.	असम	7.26	18.63	106.90	95.95	137.40
5.	बिहार	42.41	53.90	223.85	53.24	50.30
6.	चंडीगढ़	0.14	0.09	-	-	0.30
7.	छत्तीसगढ़	85.01	139.55	470.62	470.75	551.81
8.	दादर नगर हवेली	1.04	1.48	15.12	3.95	0.34
9.	दमन और दीव	0.59	-	-	4.93	0.01
10.	दिल्ली	12.20	93.39	85.78	6.36	5.21
11.	गोवा	32.94	159.43	39.49	36.91	15.05
12.	गुजरात	226.78	180.08	160.13	289.44	470.52
13.	हरियाणा	196.07	261.03	68.52	126.25	23.44
14.	हिमाचल प्रदेश	55.71	180.60	721.22	133.85	109.52
15.	जम्मू कश्मीर	2.77	22.58	97.95	116.22	124.76
16.	झारखंड	237.21	581.20	774.70	836.33	1,270.71
17.	कर्नाटक	90.93	245.79	194.79	493.13	124.03
18.	केरल	8.57	13.05	6.92	7.52	8.81
19.	लद्दाख	-	-	609.95	486.90	156.81
20.	मध्य प्रदेश	339.22	260.03	4,301.75	746.02	1,217.73
21.	महाराष्ट्र	38.23	199.07	473.98	350.16	508.46
22.	मणिपुर	-	109.74	80.65	72.32	172.22
23.	मेघालय	9.83	16.20	27.79	9.05	17.66
24.	मिजोरम	2.59	14.77	16.28	10.39	31.17
25.	नागालैंड	-	-	-	-	-
26.	ओडिशा	648.87	519.28	991.31	655.62	915.65
27.	पांडिचेरी	-	-	-	-	0.01

28.	पंजाब	78.71	159.61	153.21	41.54	68.20
29.	राजस्थान	41.80	209.46	67.75	119.06	227.09
30.	सिक्किम	2.96	69.25	122.51	64.27	234.10
31.	तमिलनाडु	12.53	2.21	21.93	19.90	38.09
32.	तेलंगाना	144.75	95.78	88.26	49.19	146.87
33.	त्रिपुरा	49.01	45.48	62.84	55.90	1.57
34.	उत्तर प्रदेश	169.56	147.18	220.85	219.79	119.08
35.	उत्तराखंड	111.81	144.75	152.12	118.29	84.92
36.	पश्चिम बंगाल	9.29	197.44	27.07	129.42	4.76
	कुल	2,854.87	4,400.14	10,907.81	6,496.50	8,301.62

विवरण-II

2020-21 से 2024-25 तक की स्वीकृत वार्षिक परिचालन योजना (करोड़ रुपये में)						
क्र. सं.	राज्य/ संघ राज्य क्षेत्र	2020-21	2021-22	2022-23	2023-24	2024-25
1	अंडमान और निकोबार द्वीप समूह	2.13	शून्य	10.97	6.7	10.42
2	आंध्र प्रदेश	330.82	325	224.09	226.75	253.6
3	अरुणाचल प्रदेश	155.46	240.35	195.29	190.69	126.55
4	असम	88.34	95.01	162.57	109.69	104.39
5	बिहार	238.76	106.84	115.42	37.88	65.18
6	चंडीगढ़	2.26	3.6	1.66	1.54	1.4
7	छत्तीसगढ़	1347.02	1500.76	688.46	471.21	401.69
8	दादरा और नगर हवेली, दमन और दीव	शून्य	शून्य	शून्य	शून्य	शून्य
9	दिल्ली	19.55	16.15	33.93	47.15	34.55
10	गोवा	32.68	21.55	36.53	31.28	29.56
11	गुजरात	240.69	200	205.4	250.02	310.5
12	हरियाणा	203.95	317.59	270.68	69.03	120.83
13	हिमाचल प्रदेश	158.38	138.1	190.23	185.14	184.52
14	जम्मू और कश्मीर	184.33	269.97	312.69	370.55	180.18

15	झारखंड	376.56	437.62	764.85	412.14	654.62
16	कर्नाटक	212.94	321.09	270.98	313.89	288.06
17	केरल	15.78	25.13	17.26	9.06	8.93
18	लद्दाख	शून्य	शून्य	शून्य	60.55	76.94
19	मध्य प्रदेश	860.93	713.46	889.84	1070.6	1398.42
20	महाराष्ट्र	599.32	688.27	708.11	597.57	730.65
21	मणिपुर	27.79	25.09	22.59	20.26	27.36
22	मेघालय	33.97	36.4	26.67	30.91	24.75
23	मिजोरम	32.66	18.08	16.74	14.6	22.77
24	ओडिशा	773.39	901.03	1191.31	948.04	1112.93
25	पंजाब	177.85	218.06	203.01	257.1	125.94
26	राजस्थान	280.7	286.7	249.19	286.49	198.44
27	सिक्किम	75.49	71.32	69.82	79.95	44
28	तमिलनाडु	66.62	शून्य	38.22	44.15	35.27
29	तेलंगाना	483.78	752.71	772.65	455.3	386.8
30	त्रिपुरा	21.51	35.24	52.9	85.77	61.87
31	उत्तर प्रदेश	442.01	586.89	344.08	172.04	155.57
32	उत्तराखंड	353.64	726.88	320.15	383.82	335.37
33	पश्चिम बंगाल	74	58.3	52.83	79.4	63.51
कुल		7913.31	9137.19	8459.12	7319.27	7575.57

विवरण-III

उपयोग की गई धनराशि 2020-21 से 2024-25 (करोड़ रुपये में)						
क्र. सं.	राज्य/ संघ राज्य क्षेत्र	2020-21	2021-22	2022-23	2023-24	2024-25
1	अंडमान और निकोबार द्वीप समूह	0.16	शून्य	4.22	2.38	6.88
2	आंध्र प्रदेश	60.96	121.1	82.51	146	129.93
3	अरुणाचल प्रदेश	198.9	242.28	189.27	183.23	183.23
4	असम	21.68	21.45	130.55	116.35	91.14
5	बिहार	183.206	0.167	77.69	29.59	60.57

6	चंडीगढ़	0	5.14	1.6158	0	2.50
7	छत्तीसगढ़	651.64	855.55	895.59	873.52	304.92
8	दादरा और नगर हवेली, दमन और दीव	शून्य	शून्य	शून्य	शून्य	शून्य
9	दिल्ली	0	4.15	11.94	8.93	11.3
10	गोवा	23.39	17.75	12.18	28.87	26.46
11	गुजरात	169.85	168.8	169.99	226.76	309.99
12	हरियाणा	125.31	213.49	138.67	59.21	79
13	हिमाचल प्रदेश	119.48	94.77	97.01	61.55	105.56
14	जम्मू और कश्मीर	112.61	127.73	177.93	148.29	153.67
15	झारखंड	214.92	240.98	316.49	213.04	275.78
16	कर्नाटक	170.48	299.99	269.37	288.52	233.54
17	केरल	10.88	16.032	8.241	4.728	7.198
18	लद्दाख	शून्य	शून्य	शून्य	39.7	0
19	मध्य प्रदेश	475.65	561.18	729.38	937.52	1245.67
20	महाराष्ट्र	236.58	422.43	399.91	421.15	530.05
21	मणिपुर	27.79	25.09	22.59	20.26	27.36
22	मेघालय	18.53	38.13	8.71	17.79	18.63
23	मिजोरम	9.24	29.42	16.14	7.56	5.71
24	ओडिशा	674.98	841.67	931.1	833.87	1015.64
25	पंजाब	128.57	167.82	129.81	116.63	94.38
26	राजस्थान	186.45	182.12	209.19	242.35	198.44
27	सिक्किम	62.9	67.77	67.77	55.81	35.08
28	तमिलनाडु	शून्य	शून्य	25.94	शून्य	19.68
29	तेलंगाना	378.35	488.98	430.55	237.28	178.4
30	त्रिपुरा	17.72	24.35	34.9	32.52	40.66
31	उत्तर प्रदेश	252.19	362.06	231.74	166.9	146.71
32	उत्तराखंड	252.62	375.43	226.01	237.01	302.88
33	पश्चिम बंगाल	8.25	12.92	18.93	47.3	42.678
कुल		4793.286	6028.74 9	6065.93 7	5804.61 8	5883.63

सार्वजनिक क्षेत्र के उपक्रमों द्वारा सीएसआर के अंतर्गत गैर-सरकारी संगठनों को धनराशि

3556. श्री देवेश शाक्य:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश में महारत्न और नवरत्न सार्वजनिक क्षेत्र के उपक्रमों द्वारा अब तक कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अंतर्गत कितने गैर-सरकारी संगठनों (एनजीओ) को धनराशि प्रदान की गई है;

(ख) ऐसे एनजीओ की सूची क्या है और उन परियोजनाओं के प्रकार क्या हैं जिनके लिए सीएसआर धनराशि कंपनी-वार और जिला-वार, विशेष रूप से एटा, कासगंज, इटावा, औरैया, मैनपुरी और कन्नौज जिलों में प्रदान की गई है; और

(ग) क्या सरकार ने धनराशि के आवंटन के लिए कोई दिशानिर्देश जारी किए हैं ताकि लाभार्थियों के चयन में पारदर्शिता और निष्पक्षता सुनिश्चित हो सके और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): सीएसआर कानूनी ढांचे में, 'गैर-सरकारी संगठन (एनजीओ)' शब्द को परिभाषित नहीं किया गया है, तथापि, कंपनी (सीएसआर नीति) नियम, 2014 के नियम 4(1) के साथ पठित अधिनियम की धारा 135 में यह निर्धारित किया गया है कि कंपनी के बोर्ड को अपनी सीएसआर कार्यकलापों को स्वयं या निर्धारित कार्यान्वयन एजेंसी (एजेंसियों) के माध्यम से करने का अधिकार है।

(ख): सीएसआर ढांचा प्रकटन आधारित है और सीएसआर अधिदेशित कंपनियों को अपनी सीएसआर कार्यकलापों का वार्षिक ब्यौरा एमसीए21 रजिस्ट्री में फ़ाइल करना अपेक्षित है। कंपनियों द्वारा एमसीए21 रजिस्ट्री में कंपनी-वार, राज्य-वार, जिला-वार और विकास क्षेत्र-वार सहित फ़ाइल किए गए सीएसआर से संबंधित सभी आंकड़े सार्वजनिक डोमेन www.csr.gov.in पर उपलब्ध हैं। कार्यान्वयन एजेंसियों

द्वारा आबंटित/उपयोग की गई निधियों तथा परियोजना-वार सीएसआर व्यय के सीएसआर आंकड़े मंत्रालय द्वारा विशिष्ट रूप से नहीं रखे जाते हैं। तथापि, एमसीए 21 रजिस्ट्री में कंपनियों द्वारा की गई फाइलिंग के आधार पर, पिछले तीन वित्तीय वर्षों (वित्त वर्ष) अर्थात् 2021-22 से 2023-24 के दौरान उत्तर प्रदेश में पीएसयू द्वारा जिलावार सीएसआर व्यय का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): सरकार ने लाभार्थियों के चयन अथवा निधियों के आबंटन के लिए कोई दिशा-निर्देश जारी नहीं किए हैं। यह सीएसआर समिति की सिफारिश के आधार पर कंपनियों के बोर्डों की जिम्मेदारी है। तथापि, सरकार ने यह सुनिश्चित करने के लिए कारपोरेट सामाजिक दायित्व कानूनी ढांचे में प्रावधान निर्धारित किए हैं कि कार्यकलाप के किसी भी विनिर्दिष्ट क्षेत्र में परियोजनाओं के लिए व्यय किया जाता है और यह व्यय कंपनी अधिनियम, 2013 के अंतर्गत कंपनियों पर यथा लागू लेखा परीक्षा और वित्तीय विवेक के मानकों के अनुसार किया जाता है।

विवरण

वित्त वर्ष 2021-22 से वित्त वर्ष 2023-24 तक उत्तर प्रदेश में पीएसयू द्वारा जिलावार सीएसआर व्यय (राशि करोड़ रुपये में)				
क्र.सं.	जिले	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022- 23	वित्तीय वर्ष 2023-24
1	आगरा	2.56	1.44	0.52
2	अलीगढ़	0.13	0.04	0.12
3	अम्बेडकर नगर	-	2.53	3.49
4	औरैया	6.80	4.54	3.88
5	अयोध्या	3.49	0.32	2.11
6	आजमगढ़	0.56	-	2.81
7	बागपत	1.90	0.50	2.40
8	बहराइच	0.08	0.18	0.85
9	बलिया	0.06	0.48	6.69
10	बलरामपुर	1.81	0.74	1.16
11	बारा बांकी	0.36	5.02	4.44

12	बरेली	0.10	0.00	1.48
13	बस्ती	1.24	2.00	1.97
14	भदोही	0.14	-	1.25
15	बिजनौर	0.18	0.10	3.65
16	बदायूं	-	0.07	0.29
17	बुलंदशहर	0.39	2.66	3.45
18	चंदौली	4.10	3.81	3.25
19	चित्रकूट	0.16	1.48	2.69
20	देवरिया	0.05	1.18	0.61
21	इटवा	0.81	0.47	0.62
22	फर्रुखाबाद	0.05	0.05	-
23	फतेहपुर	0.01	0.32	1.31
24	फिरोजाबाद	0.17	0.80	3.44
25	गौतम बुद्ध नगर	1.98	12.54	13.17
26	गाज़ियाबाद	4.75	1.60	4.83
27	गाजीपुर	0.00	0.18	-
28	गोंडा	-	-	1.88
29	गोरखपुर	0.24	2.26	3.49
30	हमीरपुर	-	0.08	-
31	हरदोई	-	0.04	0.54
32	हाथरस	-	0.06	0.68
33	जालौन	0.08	0.03	-
34	जौनपुर	0.04	0.28	3.23
35	झांसी	3.56	0.96	1.13
36	कन्नौज	-	-	0.29
37	कानपुर देहात	0.06	0.27	0.08
38	कानपुर नगर	7.39	-	-
39	कौशाम्बी	0.10	0.12	0.71
40	खीरी	1.21	0.44	1.58
41	लखनऊ	26.99	15.89	39.26
42	महोबा	-	-	0.26

43	महाराजगंज	-	0.24	0.36
44	मैनपुरी	0.23	0.03	0.49
45	मथुरा	14.65	18.32	18.78
46	मेरठ	0.09	0.17	6.70
47	मिर्जापुर	1.18	0.46	1.99
48	मुरादाबाद	-	-	0.15
49	मुजफ्फरनगर	0.20	0.38	3.54
50	प्रतापगढ़	-	0.31	2.44
51	प्रयागराज	0.55	1.00	4.73
52	रायबरेली	39.28	5.18	9.23
53	सहारनपुर	-	-	0.08
54	संत कबीर नगर	-	0.23	0.11
55	शाहजहाँपुर	0.55	0.60	2.15
56	श्रावस्ती	1.64	1.58	0.88
57	सिद्धार्थनगर	2.01	0.30	4.89
58	सीतापुर	-	0.10	3.02
59	सोनभद्र	27.40	37.88	47.44
60	सुल्तानपुर	-	9.90	10.46
61	उन्नाव	-	0.23	0.30
62	वाराणसी	35.38	43.63	69.27
63	जिला वर्गीकृत नहीं	19.20	45.87	38.75
	कुल	213.91	229.93	349.34

(31.03.2025 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

DELAY IN PAYMENT TO CONTRACTUAL STAFF IN NCLT

3557. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government is aware that there is delay in payment of salary to contractual and outsourced staff at the NCLT Mumbai bench;

- (b) if so, the reasons for the delay;
- (c) whether the Government has assessed the status of payment of salary across the other 16 NCLT benches;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government is planning to introduce measures to ensure timely payment of salaries to contractual and outsourced staff across all NCLT benches; and
- (f) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) to (f): There was a particular instance of delay in the month of December, 2024 towards the payment of salary to contractual and outsourced staff at NCLT Mumbai bench due to administrative and procedural reasons. The same was addressed and resolved immediately. As per the Companies Act, the general superintendence and control of the officers and staff vest with the NCLT, including engagement of such contractual and outsourced staff. The requisite funds are made available to NCLT by the Ministry, based on the requirement of the NCLT and availability of the Budget. NCLT in turn distributes it to its benches in the relevant head of expenditure. Ministry has delegated financial powers to NCLT, for smooth running of the NCLT since its inception.

DETENTION OF THE MIGRANT LABOURERS

3558. SHRI ABHISHEK BANERJEE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of migrant labourers in the country, State/UT-wise;
- (b) whether it is a fact that migrant labour from Bengal has been detained in many States for speaking Bengali and if so, the details thereof, case-wise; and
- (c) the details of the steps taken by the Government to ensure that there is no discrimination against migrant labourers from West Bengal on the premise of language?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The Ministry of Labour & Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. The main objective of the eShram portal is to create a national database of unorganised workers including migrant workers seeded with Aadhaar, and facilitate delivery under existing Social Security and Welfare Schemes to such workers. It allows an unorganised worker to register himself or herself on the portal on a self-declaration basis. As on 05.08.2025, over 30.98 crore unorganized workers including migrant workers have registered on eShram portal. State-wise number of unorganized workers including migrant workers registered on eShram portal is are given in the enclosed **Statement**.

‘Policy’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States /UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes through their Law Enforcement Agencies (LEAs).

In order to safeguard the interest of the Migrant workers, the Parliament has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 which, inter alia, provides for registration of certain establishments employing Inter-State Migrant Workers, licensing of contractors etc. Workers employed with such establishment are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities, protective clothing etc.

The enforcement authorities under Central Industrial Relations Machinery (CIRM) conduct regular inspections of the registered establishments and licensed contractors in the Central Sphere. The State Governments are mandated to enforce the Act, in the State Sphere.

STATEMENT

States/UTs -wise number of unorganised workers including migrant workers registered on eShram portal, as on 05.08.2025.

S.N.	States	Registration on eShram Portal as on 05.08.2025
1.	ANDAMAN AND NICOBAR ISLANDS	34,455
2.	ANDHRA PRADESH	86,18,260
3.	ARUNACHAL PRADESH	2,09,908

4.	ASSAM	77,13,924
5.	BIHAR	3,00,29,469
6.	CHANDIGARH	1,88,480
7.	CHHATTISGARH	86,03,259
8.	DELHI	35,79,202
9.	GOA	82,998
10.	GUJARAT	1, 21,79,153
11.	HARYANA	54,02,184
12.	HIMACHAL PRADESH	20,03,493
13.	JAMMU AND KASHMIR	35,99,050
14.	JHARKHAND	96,94,965
15.	KARNATAKA	1,08,88,631
16.	KERALA	60,66,525
17.	LADAKH	34,686
18.	LAKSHADWEEP	2,843
19.	MADHYA PRADESH	1,89,30,439
20.	MAHARASHTRA	1,78,55,616
21.	MANIPUR	4,63,867
22.	MEGHALAYA	3,52,419
23.	MIZORAM	72,255
24.	NAGALAND	2,38,334
25.	ODISHA	1,36,07,406
26.	PUDUCHERRY	1,94,804
27.	PUNJAB	58,63,282
28.	RAJASTHAN	1,49,06,374
29.	SIKKIM	48,796
30.	TAMIL NADU	93,15,434
31.	TELANGANA	45,42,660
32.	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	75,408

33.	TRIPURA	8,96,317
34.	UTTAR PRADESH	8,39,81,159
35.	UTTARAKHAND	30,86,316
36.	WEST BENGAL	2,64,81,453
	Total	30,98,43,824

SKILLED WORKFORCE FOR RUSSIAN COMPANIES

3559. SHRI A. RAJA:

Will the minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the government is aware that Russian companies wanted to take ten lakh skilled workforce from India due to shortage of skilled labour in Russia, especially in Sverdlovsk region;
- (b) if so, the response of the Government thereto;
- (c) whether any Memorandum of Understanding is signed by the Government for the supply of workforce from India in a structured manner, if so, the details thereof; and
- (d) whether the Government would ensure that Indian workforce is not exploited and given all protection and welfare measures available under the labour laws and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): There is no information that Russian companies wanted to take ten lakh skilled workforce from India due to shortage of skilled labour in Russia especially in Sverdlovsk region. The Government of India has not signed any Memorandum of Understanding for the supply of workforce from India to Russia.

The Ministry of External Affairs has been making concerted efforts to create a conducive environment for promoting safe and legal mobility to partner destination countries like Russia.

The Government has taken several initiatives such as Pravasi Bhartiya Bima Yojna (PBBY) and Pre-Departure Orientation & Training (PDOT) in ensuring that Indian migrant workers undertake safe migration, have decent working and living conditions in destination countries, are aware of their rights and have access to various welfare schemes of the Government.

There are established channels to enable them to reach out to the Embassy/Consulate in case they need any assistance. The Embassy/Consulate can be contacted through walk-in, email, multilingual 24x7 emergency numbers, Whatsapp number, grievance redressal portal like MADAD/CPGAMS/eMigrate, and social media etc.

On receipt of any complaint or grievance from Indian workers, the Embassy/Consulate pro-actively takes it up with the concerned Foreign Employer (FE) and, if needed, the work place of the aggrieved worker is also visited. The

issues are also taken up with the local Labour Department and other concerned authority of the host country for redressal.

The Embassy/Consulate also utilizes the Indian Community Welfare Fund (ICWF) from time to time to provide financial and legal assistance to Indian nationals in distress on a means-tested basis. Under ICWF, the major assistance includes Boarding & Lodging, Air Passage to India, Legal Assistance, Emergency Medical Care, Transportation of Mortal Remains to India, and Payment of Small Fines and Penalties.

SNA SPARSH

3560. SHRI YOGENDER CHANDOLIA:

DR. LATA WANKHEDE:

SHRI BIBHU PRASAD TARAI:

SHRI PRAVEEN PATEL:

Will the Minister of **FINANCE** be pleased to state:

- (a) the objective of starting SNA SPARSH, a System for Pension Administration (Raksha), a single nodal agency;
- (b) the extent to which it is useful for ensuring timely release of payments;
- (c) whether SNA SPARSH will also helpful to States to utilise the funds released by the Government for Centrally Sponsored Schemes (CSS);
- (d) the number of schemes onboarded and the total quantum of transactions made on SNA;

- (e) whether the implementation of Treasury Single Account a Single Nodal Agency (SNA), Central Nodal Agency (CNA), and SNA-SPARSH has improved fund flow mechanisms; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (f): System for Pension Administration – Raksha (SPARSH) was launched in October 2020. It is a ‘Digital India’ initiative that aims to provide a comprehensive, transparent and efficient solution for managing Defence pensions, including sanctioning and disbursing pensions to the Armed Forces personnel and Defence Civilians living across the country. Out of the total 34.08 lakh defence pensioners, approx. 31.46 lakh have been onboarded on Raksha (SPARSH).

The objective of starting SNA-SPARSH is to enhance transparency in flow of Centrally Sponsored Schemes (CSS) funds to States and better monitoring of their utilization. It also strives to eliminate float of CSS funds outside the Consolidated Fund of India and Consolidated Fund of States, thereby reducing borrowing cost of the Government. SNA SPARSH has eliminated the delay in transfer of Central and State share of CSS funds by State treasuries to CSS Implementing Agencies (IAs). Funds under this model are released by the Reserve Bank of India (RBI) directly to the bank accounts of beneficiaries and vendors.

Presently, 1011 State Linked Schemes under 26 CSS have been onboarded on SNA SPARSH in 29 States and Union Territories (UTs) with Legislature. Further, in 2025-26, Central Share of Rs. 8818.45 crores has been released under various CSS through SNA-SPARSH till 5th August, 2025. SNA SPARSH, Central Nodal Agency (CNA) model and Treasury Single Account (TSA) have improved flow of fund under Centrally Sponsored and Central Sector Schemes by enhancing transparency, reducing float, and facilitating just-in-time release of funds from both Central as well as State Consolidated Funds, leading to better cash management.

ENROLLMENT, EMPLOYMENT, CURRICULUM AND RETENTION UNDER SKILL DEVELOPMENT PROGRAMS

3561. SHRI KARTI P. CHIDAMBARAM:

ADV. GOWAAL KAGADA PADAVI:

DR. KIRSAN NAMDEO:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the total number of candidates enrolled, certified and placed under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Pradhan Mantri National Apprenticeship Scheme (PM-NAPS) and the Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA), year-wise since FY 2021-22, disaggregated by State, gender and social category, year-wise;

- (b) the number of certified candidates who secured wage employment within three months of certification including those employed in the formal sector and the informal sector separately;
- (c) whether the Government maintain records on the job retention rates and the average post- placement earnings, if so, the details thereof; and
- (d) the details separately about the course curriculum, teaching methods and the details of the trainers for these schemes since FY 2021-22

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The state-wise number of candidates trained under Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Pradhan Mantri National Apprenticeship Scheme (PM-NAPS) and the Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) since FY 2021-22 are given in the enclosed **Statement-I**. The gender-wise and category-wise number of candidates trained under these schemes are given in the enclosed **Statement-II** and **Statement-III** respectively.

Amongst the schemes of MSDE, placements were tracked under the Short Term Training component of PMKVY in the first three versions, which is PMKVY1.0, PMKVY 2.0 and PMKVY 3.0, implemented from 2015-16 up to 2021-22. The number of candidates reported placed across the country in these three versions of PMKVY was 24,37,887. Under PMKVY 4.0, the focus is on empowering the trained candidates to choose their varied career path and they

are suitably oriented for the same. Further, various IT tools like Skill India Digital Hub also give this opportunity.

Third party evaluation of schemes of MSDE have acknowledged their positive outcome and mentioned about their success in terms of placement or livelihood improvement of candidates trained, as indicated below:

PMKVY: MSDE's flagship scheme PMKVY was evaluated by NITI Aayog in October 2020. As per the study, about 94 percent of the employers surveyed reported that they would hire more candidates trained under PMKVY. Further, 52 percent of the candidates who were placed in full time/part time employment and oriented under the RPL component received higher salary or felt that they will get higher salary compared to their un-certified peers.

JSS: Evaluation study of JSS scheme conducted in 2020 has found that the scheme has helped in almost doubling the household income for those beneficiaries who have got employment or are self-employed after the JSS training. Considering 79% women representation, 50.5% of the rural share, 73.4% change in the employment for enhanced livelihood, 89.1% change in the average income of each beneficiary, 85.7% mobilization of beneficiaries by JSS, the report has further observed that usefulness of the scheme would be further evident from the fact that 77.05% of the beneficiary trainees have undergone occupational shifts. The study also affirmed that the focus of the skilling in the scheme favours self-employment which is in tune with Aatmanirbhar Bharat Abhiyan.

ITIs: The final report of Tracer Study of ITI Graduates published in 2018 by MSDE mentions that 63.5% of total ITI pass-outs got employed (wage+self, out of which 6.7% are self-employed).

NAPS: Third-party evaluation study of NAPS conducted in 2021 has observed that the scheme has successfully enhanced the employability of youth by providing structured on-the-job training, with a notable increase in the engagement of apprentices across various industries. In the new version of the scheme, DBT method has been adopted to transfer government's share directly to apprentices' bank accounts, as streamlined reimbursement process was recommended in the report.

(d): The Ministry places strong emphasis on maintaining relevant and high-quality training standards. Awarding bodies regularly review and update course curricula, ensuring alignment with current industry requirements. Training partners are mandated to follow standardised training delivery protocols, and trainers are certified as per National Skills Qualifications Framework (NSQF) norms. Teaching methods have also evolved to incorporate digital, blended, and hands-on approaches in alignment with emerging technologies.

STATEMENT-I

A. State-Wise Number of Candidates trained under PMKVY since FY 2021-22

State	FY-21-22	FY-22-23	FY-23-24	FY-24-25	FY-25-26(as on 30th June 2025)
Andaman And Nicobar Islands	613	310	648	909	30

Andhra Pradesh	13,199	5,798	32,423	35,451	2,240
Arunachal Pradesh	8,884	667	4,152	10,054	125
Assam	24,517	8,721	38,190	75,162	5,279
Bihar	47,643	12,213	23,583	99,960	3,086
Chandigarh	893	491	319	628	122
Chhattisgarh	9,495	4,356	8,337	16,461	311
Delhi	19,965	2,262	10,686	12,253	1,276
Goa	604	176	183	236	-
Gujarat	35,001	6,503	19,975	39,736	432
Haryana	18,191	8,963	27,365	75,305	7,876
Himachal Pradesh	8,724	3,539	5,348	19,275	2,657
Jammu And Kashmir	21,339	7,352	28,875	85,490	3,562
Jharkhand	34,233	5,302	8,796	30,021	1,016
Karnataka	23,153	8,410	13,025	69,431	5,453
Kerala	12,968	5,673	8,802	10,456	718
Ladakh	731	246	445	312	-
Lakshadweep	120	-	-	120	-
Madhya Pradesh	46,659	21,345	34,833	2,58,623	11,720
Maharashtra	39,864	14,913	35,257	74,939	3,901
Manipur	6,424	1,146	2,879	20,798	846
Meghalaya	3,406	1,245	2,502	7,908	341
Mizoram	4,742	1,162	3,609	6,861	1,411
Nagaland	4,184	1,803	3,830	7,299	542
Odisha	12,645	12,116	21,429	26,185	1,293
Puducherry	1,622	689	1,556	3,096	512
Punjab	18,539	7,568	11,816	1,06,401	6,048
Rajasthan	38,511	9,232	23,551	2,79,609	9,615
Sikkim	1,322	381	2,802	2,874	-
Tamil Nadu	29,057	8,029	34,509	85,713	5,246
Telangana	13,107	8,040	15,390	22,188	3,873

Dadra & Nagar Haveli And Daman & Diu	252	31	301	1,407	-
Tripura	4,490	1,608	5,005	14,256	928
Uttar Pradesh	69,015	25,568	71,569	4,63,569	23,944
Uttarakhand	10,522	2,942	11,584	35,290	2,037
West Bengal	31,406	12,370	25,766	36,410	2,571
Total	6,16,040	2,11,170	5,39,340	20,34,686	1,09,011

B. State-Wise Number of Apprentices Engaged under NAPS since FY 2021-22

State	FY-21-22	FY-22-23	FY-23-24	FY-24-25	FY-25-26(as on 30th June 2025)
Andaman And Nicobar Islands	9	41	48	199	44
Andhra Pradesh	15,722	16,203	21,701	22,075	6,534
Arunachal Pradesh	18	42	65	66	40
Assam	14,007	9,661	8,173	5,802	2,576
Bihar	6,476	5,543	5,317	5,502	1,129
Chandigarh	813	671	1,228	1,692	329
Chhattisgarh	2,631	4,875	5,249	5,362	1,593
Delhi	17,799	15,818	15,956	22,472	7,050
Goa	3,432	4,406	11,882	11,774	3,015
Gujarat	69,569	76,226	83,956	90,818	25,467
Haryana	42,345	62,866	66,720	66,574	18,106
Himachal Pradesh	5,670	6,825	10,212	9,266	2,651
Jammu And Kashmir	832	989	859	1,026	367
Jharkhand	8,258	9,152	11,882	9,687	1,997
Karnataka	42,084	58,523	78,457	92,849	25,551
Kerala	8,975	11,275	13,104	15,318	3,708
Ladakh	18	28	66	50	11
Lakshadweep	4	9	6	8	1

Madhya Pradesh	17,093	21,205	22,707	26,832	7,935
Maharashtra	1,46,899	1,86,005	2,63,261	2,78,605	72,877
Manipur	90	32	18	187	5
Meghalaya	117	181	212	328	29
Mizoram	4	4	12	146	85
Nagaland	27	22	15	24	6
Odisha	8,296	10,458	10,755	10,757	3,713
Puducherry	1,090	1,343	2,469	4,269	1,552
Punjab	11,659	15,361	14,761	15,509	4,698
Rajasthan	9,473	15,204	18,230	22,328	7,362
Sikkim	308	202	298	439	174
Tamil Nadu	49,929	72,311	1,01,553	1,01,805	34,795
Telangana	38,454	31,821	37,775	34,019	10,211
Dadra & Nagar Haveli And Daman & Diu	1,282	1,006	2,878	3,570	1,155
Tripura	244	368	383	449	104
Uttar Pradesh	38,042	56,946	71,505	78,968	24,384
Uttarakhand	9,986	16,436	21,058	22,889	7,602
West Bengal	18,791	26,109	29,538	23,368	8,453
Total	5,90,446	7,38,167	9,32,309	9,85,032	2,85,309

C. State-Wise Number of Candidates trained under PMGDISHA since FY 2021-22

Sl. No.	State	2021-22	2022-23	2023-24
		Trained	Trained	Trained
1	Andaman And Nicobar Islands	113	2292	417
2	Andhra Pradesh	4,03,327	4,58,029	3,17,067
3	Arunachal Pradesh	55	3,900	6,417
4	Assam	2,09,863	39,140	24,303
5	Bihar	11,48,267	12,25,733	7,14,451
6	Chhattisgarh	22,095	16,482	19,992

7	Dadra & Nagar Haveli And Daman & Diu	839	8,119	7,763
8	Goa	5,726	45,945	201
9	Gujarat	3,92,727	2,80,278	2,25,260
10	Haryana	1,34,806	68,674	8541
11	Himachal Pradesh	98,146	1,08,253	1,29,046
12	Jammu And Kashmir	1,36,830	1,66,199	1,23,561
13	Jharkhand	2,37,226	3,10,038	1,71,472
14	Karnataka	1,66,128	4,39,052	11,94,180
15	Kerala	2,424	14,464	77,928
16	Ladakh	19,895	495	39
17	Lakshadweep	17	0	0
18	Madhya Pradesh	10,07,830	6,94,769	81,107
19	Maharashtra	9,99,047	15,10,186	4,26,845
20	Manipur	847	10,223	1,506
21	Meghalaya	30,767	12,291	4,319
22	Mizoram	1,709	13,075	2,290
23	Nagaland	233	1,016	3,811
24	Odisha	3,05,467	4,43,092	27,5,995
25	Puducherry	1,971	2,575	2,660
26	Punjab	1,99,030	16,4,577	32,376
27	Rajasthan	7,79,490	7,73,203	5,29,008
28	Sikkim	1520	19,203	1,768
29	Tamil Nadu	2,39,532	2,80,533	2,07,605
30	Telangana	1,48,425	3,13,582	2,57,543
31	Tripura	1,32,254	2,401	0
32	Uttar Pradesh	24,18,999	12,47,488	2,30,418
33	Uttarakhand	1,46,950	1,38,064	1,146
34	West Bengal	3,95,331	3,99,560	2,41,901
	Total	97,87,886	92,12,931	53,20,936

Note: The training under the PMGDISHA scheme was officially concluded on 31.03.2024

STATEMENT-II

Gender-Wise Number of candidates trained under PMKVY, PM-NAPS and PMGDISHA since FY 2021-22

Scheme	Gender	FY-21-22	FY-22-23	FY-23-24	FY-24-25
PMKVY(as on 30th June 2025)	Male	3,10,268	1,00,171	2,57,504	9,49,569
	Female	3,05,751	1,10,997	2,81,830	1,194,124
	Transgender	21	2	6	4
NAPS (as on 30th June 2025)	Male	4,66,511	5,89,239	7,35,438	9,72,191
	Female	1,24,005	1,48,983	1,96,914	2,98,152
	Transgender	2		5	9
PMGDISHA	Male	56,26,659	57,28,061	36,40,096	-
	Female	41,60,998	34,84,773	16,80,782	-
	Transgender	229	97	58	-

Note: Under NAPS data is for apprentices engaged and the training under the PMGDISHA scheme was officially concluded on 31.03.2024

STATEMENT-III

Category-Wise Number of candidates trained under PMKVY, PM-NAPS and PMGDISHA since FY 2021-22

Scheme	Category	FY-21-22	FY-22-23	FY-23-24	FY-24-25
PMKVY (as on 30th June 2025)	SC	76,813	31,889	79,853	3,31,277
	ST	51,624	18,282	40,501	1,15,577
	OBC	2,38,075	83,813	2,13,227	9,84,567
NAPS (as on 30th June 2025)	SC	71,667	85,044	1,10,957	1,54,353
	ST	25,484	30,658	41,784	60,589
	OBC	1,63,948	2,07,957	2,75,125	3,79,985

PMGDISHA	SC	16,90,455	14,80,940	6,98,042	-
	ST	8,34,393	7,33,389	4,82,368	-
	OBC	39,33,041	36,44,580	18,88,683	-

Note: Under NAPS data is for apprentices engaged and the training under the PMGDISHA scheme was officially concluded on 31.03.2024

मध्यप्रदेश के लिए धनराशि का आवंटन

3562. श्री ज्ञानेश्वर पाटील:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश भर में पर्यावरण, वन और जलवायु परिवर्तन के क्षेत्र में सरकार द्वारा शुरू की गई विभिन्न योजनाओं का राज्य/संघ राज्यक्षेत्र-वार, विशेष रूप से मध्यप्रदेश में ब्यौरा क्या है;
- (ख) मध्य प्रदेश में उक्त योजनाओं के अंतर्गत इन परियोजनाओं के लिए आवंटित, स्वीकृत, जारी और उपयोग की गई धनराशि का ब्यौरा क्या है;
- (ग) उक्त राज्य में इन योजनाओं के अंतर्गत चिन्हित स्थलों/गंतव्यों का ब्यौरा क्या है और स्वीकृत परियोजनाओं की सूची क्या है; और
- (घ) उक्त राज्य में इन परियोजनाओं की जिले-वार वर्तमान स्थिति क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) और (ख): पर्यावरण, वन और वन्यजीवन के संरक्षण के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफओरसीसी) द्वारा दो प्रकार की योजनाएं अर्थात् केंद्रीय क्षेत्र की योजनाएं (सीएस) और केंद्र प्रायोजित योजनाएं (सीएसएस) क्रियान्वित की जा रही हैं। मध्य प्रदेश सरकार को सीएसएस के अंतर्गत वित्तीय सहायता और मध्य प्रदेश में कार्यान्वयन एजेंसियों को जारी सीएस निधि का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ): पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय सीएस के अंतर्गत कार्यान्वयन एजेंसियों को (100%) धनराशि जारी करता है तथा केन्द्र और राज्य के बीच लागत साझाकरण के आधार पर सीएसएस के अंतर्गत राज्यों को वित्तीय सहायता प्रदान करता है। इन योजनाओं का क्रियान्वयन राज्य सरकारों और उनकी एजेंसियों द्वारा किया जाता है। इन योजनाओं के अंतर्गत सभी कार्य संबंधित राज्य सरकारों द्वारा किए जाते हैं और उनकी निगरानी की जाती है।

विवरण				
<u>पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय</u>				
विगत तीन वर्षों के दौरान पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा कार्यान्वित केंद्र प्रायोजित योजनाओं (सीएसएस) की सूची और इन योजनाओं के अंतर्गत मध्य प्रदेश सरकार को जारी की गई धनराशि का ब्यौरा				
(आंकड़े : करोड़ रुपये में)				
क्र.सं.	योजना	2022-23	2023-24	2024-25
1	ग्रीन इंडिया मिशन (9153)	17.93	8.62	23.61
2	जलीय पारिस्थितिकी तंत्र का संरक्षण (3095)	0.00	2.81	0.1
3	जैव विविधता संरक्षण (3094)	0.28	0.57	0.08
4	वन अग्नि निवारण और प्रबंधन प्रणाली (0257)	6.36	7.75	5.73
5	वन्य जीवन पर्यावासों का विकास (9186)	2.66	4.72	7.41
6	प्रोजेक्ट एलिफेंट (0260)	0.11	43.03	59.1
7	प्रोजेक्ट टाइगर (9155)	39.57		
कुल		66.91	67.50	96.03
पिछले तीन वर्षों के दौरान पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा कार्यान्वित केंद्रीय क्षेत्र योजनाओं (सीएस) की सूची और इन योजनाओं के अंतर्गत मध्य प्रदेश राज्य में कार्यान्वयन एजेंसियों को जारी की गई धनराशि का ब्यौरा				
क्र.सं.	योजना	2022-23	2023-24	2024-25
1	प्रदूषण नियंत्रण	9.75	26.41	0.00
2	राष्ट्रीय तटीय प्रबंधन कार्यक्रम	0.00	0.00	0.00

3	पर्यावरण शिक्षा, जागरूकता, अनुसंधान और कौशल विकास	0.00	2.75	2.67
4	पर्यावरणीय ज्ञान और क्षमता निर्माण	0.00	0.00	0.00
	कुल	9.75	29.16	2.67

CLIMATE CHANGE MITIGATION EFFORTS

3563. SHRIMATI RACHNA BANERJEE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the measure adopted by the Government to ensure the proper implementation of environmental regulations and the Forest Rights Act in West Bengal, while also considering the need for sustainable livelihoods for coastal communities and tribal populations;
- (b) the support provided by the Government for climate change mitigation and adaptation efforts in West Bengal, especially for vulnerable regions like the Sundarbans; and
- (c) the steps taken/proposed to be taken to address transboundary environmental concerns?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a): Environmental regulations across the country, including the State of West Bengal are implemented through Environment Departments of States/ UTs, State

Pollution Control Boards/Pollution Control Committees, Coastal Zone Management Authorities and Regional Offices of the Ministry. Defined areas in Coastal stretches are declared as Coastal Regulation Zone (CRZ)/Island Coastal Regulation Zone (ICRZ) to conserve and protect coastal and marine ecosystems. CRZ/ICRZ clearance is granted after due appraisal and incorporation of safeguards, including measures for sustainable livelihoods of coastal communities. Critically Vulnerable Coastal Areas (CVCAs), such as the Sundarbans in West Bengal, are protected under the Environment (Protection) Act, 1986 and managed with active involvement of coastal communities for sustaining livelihoods. As per information received from Ministry of Tribal Affairs the provisions of “Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006” and Rules made thereunder, the State Governments are responsible for implementation of various provisions of the Forest Rights Act (FRA), which is being implemented in 20 States (including West Bengal) and 1 UT. Ministry of Tribal Affairs under scheme of Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA- JGUA), has inter alia included several initiatives and setting up dedicated FRA cells at the State and district/subdivision levels and through convergence with several schemes of Department of Agriculture, Animal Husbandry and Fisheries where the respective scheme guidelines have been modified to limit the beneficiary contribution wherever needed to only 10 %.

(b): National Adaptation Fund for Climate Change (NAFCC) has sanctioned 30 projects across 27 States and UTs, including West Bengal, with a total approved cost of Rs 847.48 crore.

Under National Clean Air Programme (NCAP) for critical gap funding to implement air quality improvement measures, an amount of Rs. 1313.21 crore has been provided to West Bengal for implementation of city action plans in six cities namely, Asansol, Kolkata Urban Agglomeration (including Howrah and Barrackpore), Haldia and Durgapur.

Under Centrally sponsored scheme the National Plan for Conservation of Aquatic Eco-systems (NPCA) for Conservation and Management of Wetlands, an amount of Rs. 16.91 crore has been released from 2003-04 to 2019-20 to the Govt. of West Bengal for conservation and management of Sundarbans wetland for activities like wetland mapping, restocking of aquatic fauna, habitat improvement, alternate livelihood development activities, public awareness and monitoring & research.

An amount of Rs. 88.514 lakhs was released for Sundarbans to West Bengal under the National Coastal Mission during the financial year 2022-23.

(c): Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under the Environment (Protection) Act, 1986 to ensure safe storage, treatment and disposal of hazardous wastes in an environmentally sound manner. The import/export of hazardous and

other waste is regulated thorough the said Rules. India has ratified the Basel Convention, which mandates Prior Informed Consent (PIC) for movement of hazardous wastes, and the Rotterdam Convention, which regulates international trade in certain hazardous chemicals and pesticides, enabling Parties to permit, restrict or prohibit their import. Transboundary concerns related to climate change, are addressed through the National Action Plan on Climate Change (NAPCC) comprising nine sector-specific missions, implemented by respective Nodal Ministries/Departments. All these Missions focus on strategies to combat the adverse impacts of climate change in the Country, including in West Bengal. West Bengal has adopted State Action Plan on Climate Change (SAPCC) 2021–30 as a roadmap aiming for a carbon-neutral State.

समग्र शिक्षा अभियान के अंतर्गत वित्तीय आवंटन

3564. श्री धर्मेन्द्र यादव:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन वित्तीय वर्षों और चालू वर्ष के दौरान देश भर में, विशेष रूप से उत्तर प्रदेश में, समग्र शिक्षा अभियान के अंतर्गत अन्य पिछड़ा वर्ग, अनुसूचित जाति और अनुसूचित जनजाति के विद्यार्थियों के कल्याण और शैक्षिक उन्नति के लिए निर्धारित वित्तीय आवंटन का ब्यौरा क्या है;
- (ख) इन निधियों के दुरुपयोग को रोकने के लिए विद्यमान तंत्र का ब्यौरा क्या है;
- (ग) समग्र शिक्षा अभियान के अंतर्गत योजनाओं और पहलों के लिए समर्पित बजट का कितना प्रतिशत प्रत्यक्ष रूप से अन्य पिछड़ा वर्ग, अनुसूचित जाति और अनुसूचित जनजाति के विद्यार्थियों को लाभान्वित करता है;

(घ) क्या आवंटित राशि उनकी विशिष्ट शैक्षिक चुनौतियों का समाधान करने के लिए पर्याप्त है; और
(ङ) पात्र अन्य पिछड़ा वर्ग, अनुसूचित जाति और अनुसूचित जनजाति के विद्यार्थियों को वर्दी, पाठ्यपुस्तकें और दिव्यांग बालिकाओं के लिए वजीफे जैसे विभिन्न लाभों के प्रत्यक्ष लाभ अंतरण (डीबीटी) की स्थिति क्या है और समय पर संवितरण सुनिश्चित करने के लिए क्या उपाय किए गए हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ङ): समग्र शिक्षा योजना राष्ट्रीय शिक्षा नीति (एनईपी), 2020 की सिफारिशों के अनुरूप है। इसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को समतापूर्ण और समावेशी कक्षा परिवेश के साथ गुणवत्तापूर्ण शिक्षा प्राप्त हो। इस योजना में सार्वभौमिक दृष्टिकोण है और पूर्ण समावेशन के लिए अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी) और ओबीसी सहित समाज के सभी वर्गों को लाभ प्रदान करती है। समग्र शिक्षा के अंतर्गत समग्र वित्तीय आवंटन में, जिसमें उत्तर प्रदेश राज्य के लिए वित्तीय आवंटन भी शामिल है, डीएपीएससी और डीएपीएसटी के अंतर्गत अनुसूचित जाति और अनुसूचित जनजाति के लिए निधियां निर्धारित की गई हैं। पिछले तीन वित्तीय वर्षों और चालू वित्तीय वर्ष के दौरान उत्तर प्रदेश राज्य सहित समग्र शिक्षा योजना के अंतर्गत केंद्रीय अंश आवंटन का ब्यौरा निम्नानुसार है:-

(रुपए करोड़ में)												
वित्तीय वर्ष	2022-23			2023-24			2024-25			2025-26		
श्रेणी	एससी	एसटी	समग्र	एससी	एसटी	समग्र	एससी	एसटी	समग्र	एससी	एसटी	समग्र
वित्तीय आवंटन	7534.96	4130.55	37383.36	7534.96	4130.55	37453.47	7534.96	4527.23	37500.00	8563.49	5900.00	41250.00

समग्र शिक्षा के अंतर्गत जारी की गई निधियों के विवेकपूर्ण उपयोग का पता लगाने और उसे सुनिश्चित करने के लिए, समग्र शिक्षा के वित्तीय प्रबंधन और खरीद संबंधी मैनुअल में निर्धारित अंतर्निहित जांच, प्रति-जांच और आंतरिक नियंत्रण प्रणाली मौजूद है। इसके अतिरिक्त, आंतरिक लेखापरीक्षा, सांविधिक लेखापरीक्षा, समवर्ती लेखापरीक्षा और राज्य महालेखाकार द्वारा लेखापरीक्षा भी होती है। इस विभाग के पास समग्र शिक्षा के कार्यान्वयन की निगरानी के लिए प्रबंध (परियोजना मूल्यांकन, बजट उपलब्धियां और डेटा हैंडलिंग) प्रणाली है। समग्र शिक्षा के विभिन्न मध्यवर्तनों के तहत किए गए व्यय का अद्यतनीकरण करना प्रबंध प्रणाली की महत्वपूर्ण विशेषताओं में से एक है। इसके अतिरिक्त, इस योजना के कार्यान्वयन की प्रगति की निगरानी के लिए राज्यों/संघ राज्य क्षेत्रों के साथ मध्यावधि समीक्षा भी की जाती है।

नीति आयोग द्वारा वर्ष 2017 में जारी दिशा-निर्देशों के अनुसार, स्कूल शिक्षा और साक्षरता विभाग को अनुसूचित जातियों और अनुसूचित जनजातियों के कल्याण के लिए आवंटित निधियों का क्रमशः 20% और 10.7% निर्धारित करना अनिवार्य है। समग्र शिक्षा सभी वर्गों के बच्चों के लिए समान रूप से शिक्षा तक पहुंच सुनिश्चित करने की दिशा में कार्य करती है। वर्ष 2023-24 में स्कूलों में नामांकित 24,80,45,828 बच्चों में से 44,74,09,69 बच्चे अनुसूचित जाति, 2,46,06,084 बच्चे अनुसूचित जनजाति और 11,20,28,198 बच्चे अन्य पिछड़ा वर्ग के हैं। इस प्रकार, समग्र शिक्षा के तहत आवंटित निधियों का उपयोग बालिकाओं और अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग जैसे सामाजिक आर्थिक रूप से वंचित समूह (एसईडीजी) के बच्चों तक पहुंचने के लिए किया जाता है, इसके विभिन्न प्रावधान जैसे कि निःशुल्क पाठ्यपुस्तकें, यूनीफॉर्म, बालिकाओं के लिए कस्तूरबा गांधी बालिका विद्यालय, नेताजी सुभाष चंद्र बोस आवासीय विद्यालय/छात्रावास आदि के माध्यम से उनके सामने आने वाली विशिष्ट शैक्षिक चुनौतियों का समाधान करने में सहायक होते हैं।

समग्र शिक्षा योजना के अंतर्गत, भारत सरकार लाभार्थियों को समय पर और पारदर्शी रूप से शैक्षिक लाभों की सीधी आपूर्ति सुनिश्चित करने के लिए प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रणाली लागू कर रही है, जिसके माध्यम से राज्य/संघ राज्य क्षेत्रों के शिक्षा विभाग द्वारा लाभ सीधे लाभार्थियों के बैंक खातों में भेजे जाते हैं। शैक्षणिक वर्ष 2025-2026 के लिए पात्र विद्यार्थियों को यूनिफॉर्म, पाठ्यपुस्तकें और विशेष आवश्यकता वाली बालिकाओं के लिए वजीफे जैसे विभिन्न लाभों के डीबीटी की स्थिति इस प्रकार है:

मुख्य घटक	अनुमोदित (रुपये लाख में)
विशेष आवश्यकता वाली बालिकाओं के लिए वजीफा (सीडबल्यूएसएन)	11,120.52
यूनिफॉर्म	4,14,584.89
पाठ्यपुस्तक	2,83,715.78

समय पर संवितरण सुनिश्चित करने के लिए, क्षेत्र अधिकारियों के लिए क्षमता निर्माण कार्यशालाएं, राज्य और संघ राज्य क्षेत्र सरकारों के साथ नियमित समीक्षा बैठकें जैसे उपाय किए जाते हैं ताकि कार्यान्वयन में तेजी लाने के लिए बाधाओं को दूर किया जा सके।

VACANCIES IN CBDT AND CBIC

3565. SHRIMATI MALA ROY:

Will the Minister of **FINANCE** be please to state:

- (a) the sanctioned posts and vacancies in CBDT and CBIC at present along with the post-wise details; and

(b) the reasons for the delay in filling up the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Sanctioned Posts and vacancies of CBDT and CBIC are given in the enclosed **Statement-I** and **II** respectively.

(b): The process of filling up the vacancies is regularly undertaken. The available vacancies are reported to the recruiting agencies i.e., UPSC and SSC in respect of Group 'A', Group 'B' & Group 'C' posts, respectively for CBDT. A total number of 11809 vacancies (For 'B' & 'C' grades) to be filled up through Direct Recruitment (DR) have already been reported to the Staff Selection Commission for the Examination Year, 2025.

For year 2025, CBIC has reported 1796 vacancies in the grade of Inspector, 183 vacancies in Executive Assistant, 771 vacancies in Tax Assistant and 141 vacancies in Stenographer Gr.I/II for recruitment.

Under the Mission Mode Recruitment Plan, a total of 16320 officers in Gr. B cadre and 14346 officers in Gr. C cadre have been recruited in CBIC through Direct Recruitment mode since 2022. A total of 9125 officers in Gr. B cadre and 1378 officers in Gr. C cadre have been recruited through Promotion mode under the Mission Recruitment. The total vacancies also include Promotional vacancies that remain unfilled due to the non-availability of eligible candidates

In addition, certain vacancies have been reserved under the Compassionate and Sports Quota appointments. In some cases, due to litigation/stay granted by various courts, process to conduct DPCs have been delayed.

STATEMENT-I

Sanctioned Post and Vacancies in CBDT

- (i) Sanctioned and total working strength of Group `A' as per are as under:

RANK	SANCTIONED STRENGTH	TOTAL WORKING STRENGTH	VACANCY
Chairman	1	1	0
Member	6	5	1
PR. CCIT	26	25	01
CCIT	91	91	00
PCIT	300	220	80
CIT	635	480	155
JC/ADDL.	1675	1185	490
AC/DC	2294	1751	543

- (ii) Sanctioned and total working strength of Group `B' and Group `C' are as under:

RANK	CLASSIFICATION OF THE POST	SANCTIONED STRENGTH	WORKING STRENGTH	VACANCY
ITO	GROUP `B' (GAZETTED)	5942	5754	188
ADMN. OFFICER-II	GROUP `B' (GAZETTED)	428	412	16
ADMN. OFFICER-III	GROUP `B' (GAZETTED)	935	885	50

SR. PS	GROUP `B' (GAZETTED)	417	372	45
PS	GROUP `B' (GAZETTED)	634	512	122
INCOME TAX INSPECTOR	GROUP `B' (NON- GAZETTED)	13293	12223	1070
OFFICE SUPERT. INCLUDING ERSWHILE SR. TA	GROUP `B' (NON- GAZETTED)	15977	7040	8937
STENO GRD.I	GROUP `B' (NON- GAZETTED)	3860	1252	2608
SR. HINDI TRANSLATOR	GROUP `B' (NON- GAZETTED)	119	83	36
JR. HINDI TRANSLATOR	GROUP `B' (NON- GAZETTED)	119	84	35
DPA, GR. B	GROUP `B' (GAZETTED)	155	0	155
DPA, GR. A	GROUP `B' (NON- GAZETTED)	274	0	274
Tax Assist.	GROUP `C'	12219	8280	3939
STENO GRD.II	GROUP `C'	2335	1463	872
NOTICE SERVER	GROUP `C'	3432	2290	1142
MTS	GROUP `C'	11138	6514	4624
CANTEEN STAFF	GROUP `C'	548	186	362
OTHER POSTS	GROUP `C'	860	313	547

STATEMENT-II

TOTAL STRENGTH (MAIN-STREAM) OF CENTRAL GST, CUSTOMS & CUSTOMS (PREV.) COMMISSIONERATES AND DIRECTORATES UNDER C.B.I.C.(AS ON 01.01.2025)							
POSTS	Total (Excluding SEZ)			Remarks	Special Economic Zone		
	SS	WS	VP		SS		VP
Chairman	1	1	0				
Member	6	6	0				
Principal CC (Apex)	14	14	0		0	0	0
CC (HAG+)	38	32	6		0	0	0
Pr. Commr.	99	93	6		0	0	0
Commissioner	335	287	48		0	0	0
ADC/ JC	932	827	105		0	0	0
DC/ AC	4165	2928	1237		176	13	163
CAO	349	225	124		0	0	0
DD(OL)	11	6	5		0	0	0
AD(OL)	68	7	61		0	0	0
Supdt. of C. Ex.	15526	13970	1556		315	142	173
Supdt. Cus. (P)	2388	2026	362		0	0	0
Appraiser	1194	1042	152		367	0	367
Inspector of C. Ex.	20638	13355	7283		1049	35	1014
Prev. Officer	2970	1706	1264		0	0	0
Examiner	1595	1004	591		0	0	0
AO	1600	574	1026		0	0	0
Sr. PS	152	108	44		0	0	0
PS	340	63	277		0	0	0
Steno-I	932	434	498		0	0	0
Executive Assistant	4850	2880	1970		0	0	0
ST	79	75	4		0	0	0
JT	158	111	47		0	0	0
Asst. Programmer	5	0	5		0	0	0
Driver Spl. Grade	69	59	10		0	0	0
Steno-II	801	556	245		0	0	0

Tax Assistant	6432	3188	3244		0	0	0
LDC	1917	373	1544		0	0	0
Driver Grade-I	485	290	195		0	0	0
Driver Grade-II	416	61	355		0	0	0
Driver Grade-III	415	14	401		0	0	0
Head Hawaldar	6500	2932	3568		0	0	0
Hawaldar	8690	2095	6595		0	0	0
ASI (Weapons)	52	27	25		0	0	0
Lady Searcher	12	0	12		0	0	0
ASI (Dog Handler)	5	8	-3		0	0	0
MTS	634	374	260		0	0	0

TREE SPECIES EXEMPTED FROM FELLING

3566. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government maintains a record of tree species exempted from felling permission across the country, State/UT-wise;
- (b) if so, the details thereof, including the list of species that can be legally felled without prior approval under simplified procedures, State/UT-wise;
- (c) whether the Government has issued any guidelines or advisory to States for preparing such exemption lists while balancing ecological concerns; and
- (d) whether the Government proposes to review the exemption status of ecologically significant species, such as neem, which have been included in the exempted lists by certain States?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The felling of trees grown on non-forest/ private lands are governed by State/ UT specific Acts and Rules. The list of tree species which are exempted from the purview of obtaining felling permission is maintained by the respective State/ UT.

The Ministry of Environment, Forest and Climate Change has issued guidelines and advisories to States/ UTs for exempting agroforestry tree species grown on non-forest/ private lands from the requirement of felling permits.

In June 2025, the Ministry has also issued Model Rules for 'Felling of Trees in Agricultural Land' for consideration by States and Union Territories, with the objective of encouraging and promoting agroforestry amongst farmers.

स्मार्ट सिटी मिशन के अंतर्गत उज्जैन को आवंटित धनराशि

3567. श्री अनिल फिरोजिया:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) स्मार्ट सिटी मिशन के अंतर्गत उज्जैन, मध्य प्रदेश को आवंटित वित्तीय सहायता का ब्यौरा क्या है तथा उक्त सहायता से शहर में जलापूर्ति एवं सिंचाई सुविधाओं के लिए निधियों के विशेष संदर्भ में क्या प्रमुख विकास किए गए हैं; और
- (ख) इस योजना की सफलता की विस्तृत रिपोर्ट क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): आवासन और शहरी कार्य मंत्रालय द्वारा प्रदान की गई जानकारी के अनुसार, स्मार्ट सिटी मिशन (एससीएम) के तहत, उज्जैन स्मार्ट सिटी ने 490 करोड़ रुपए की अपनी संपूर्ण केंद्रीय वित्तीय सहायता प्राप्त कर ली है। उज्जैन स्मार्ट सिटी ने 1,613 करोड़ रुपए की 95 परियोजनाएं शुरू की हैं, जिनमें से 1,580 करोड़ रुपए की लागत वाली 92 परियोजनाएँ (कुल परियोजनाओं का 97%) पूरी हो चुकी हैं और 33 करोड़ रुपए की शेष 3 परियोजनाएं जारी हैं।

जल स्वच्छता एवं स्वास्थ्य (डबल्यूएसएच) के लिए, उज्जैन स्मार्ट सिटी द्वारा 586 करोड़ रुपये की लागत वाली 19 परियोजनाएं शुरू की गईं और उन्हें पूरा किया जा चुका है।

(ख): आवासन और शहरी कार्य मंत्रालय द्वारा उपलब्ध कराई गई जानकारी के अनुसार, दिनांक 31.07.2025 तक, एससीएम के तहत चयनित 100 शहरों में शुरू की गयी 1,64,695 करोड़ रुपए की लागत वाली कुल 8063 परियोजनाओं में से, 1,53,977 करोड़ रुपए की लागत वाली 7,636 परियोजनाएं (कुल परियोजनाओं का 95%) पूरी हो चुकी हैं और 10,718 करोड़ रुपए की लागत वाली शेष 427 परियोजनाएं प्रगति पर हैं।

एससीएम के तहत, 100 शहरों के लिए केंद्र सरकार का कुल परिव्यय 48,000 करोड़ रुपए था। दिनांक 31.07.2025 तक, शहरों ने 47,459 करोड़ रुपए (अर्थात् केंद्रीय हिस्से के कुल आवंटन का 99%) की केंद्रीय वित्तीय सहायता प्राप्त कर ली है, जिसमें से राज्यों/केंद्र शासित प्रदेशों द्वारा 45,881 करोड़ रुपए (अर्थात् केंद्रीय हिस्से के कुल दावे का 97%) का उपयोग किए जाने की सूचना दी गयी है।

COMPANIES UNDER INVESTIGATION OF SFIO

3568. SHRI KRISHNA PRASAD TENNETI:

SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:-

- (a) the total number of companies under investigation for fraud by the Serious Fraud Investigation Office (SFIO) during the last five years, State-wise;
- (b) the total alleged valuation of fraud committed by these companies during the above period, State-wise especially in Andhra Pradesh;
- (c) whether any SFIO investigation is pending during the above period and if so, the details thereof, State-wise;
- (d) whether there has been an increase in the number of cases investigated by SFIO during the above period and if so, the steps taken by the Government to tackle the same; and
- (e) the total number of FIRs filed, investigations completed, prosecution started and convictions during the above period, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): The number of cases (Main Company Under Investigation) in SFIO during the last five years are as follows:

S. No.	Particular	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	Total
1	No. of investigation pending	94	95	83	70	61	403

Quantum of fraud depends on final outcome of the investigation.

(c): Details of the pending investigation during the last 05 years, State-wise are given in the enclosed **Statement-I**.

(d): Details of cases assigned to SFIO for investigation in last five years is as follows:

S. No.	Particular	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	Total
1	Number of cases assigned	20	14	07	05	13	59

(e): SFIO investigates the cases under section 212 of The Companies Act, 2013 wherein upon approval of competent authority prosecution complaints is filed in designated special courts. Details of investigation cases completed are given in the enclosed **Statement-II**. Conviction/compounding secured in last five years are given in the enclosed **Statement-III**.

STATEMENT-I

Details of the pending investigations during the last 05 years, as at the end of Financial Year(FY), State-wise is as follows:-						
S. No.	Name of the State	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Chandigarh	1	2	3	4	4
2	Delhi	21	23	22	16	13
3	Goa		1			1
4	Gujarat	9	4	4	3	2
5	Haryana	1	1	1	1	1
6	Karnataka	1	2	1	1	2

7	Kerala	1	1	1	2	1
8	Madhya Pradesh	1	1	1	1	1
9	Maharashtra	31	32	26	20	17
10	Odisha	3	3	4	4	3
11	Rajasthan			1	1	1
12	Tamil Nadu	7	6	3	3	4
13	Telangana	4	3	3	3	1
14	Uttar Pradesh	2	3	3	4	5
15	West Bengal	12	13	10	7	5
	Total	94	95	83	70	61

STATEMENT-II

Details of investigation cases completed

S. No.	Particular	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	Total
1	Cases completed	07	13	19	18	22	79

STATEMENT-III

Breakup of Conviction / Compounding Year Wise (2020-21 to 2024-25)

S. No.	FY	Mumbai (MH)	ACJM, Indore (MP)	Hyderabad (Telangana)	CJM, Solan (HP)	Delhi	Chennai (TN)	Total No. of conviction/compounding
1	2020-21	--	--	--	--	--	--	--
2	2021-22	07	--	--	--	--	--	07
3	2022-23	--	--	06		02	--	08

4	2023-24	--	--	--	07	01	01	09
5	2024-25	--	05	--	--	--	01	06
	TOTAL	07	05	06	07	03	02	30

IMPACT OF ABRY

3569. SHRI ANURAG SHARMA:

SHRI MALAIYARASAN D.:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has implemented the Aatmanirbhar Bharat Rojgar Yojana (ABRY) to incentivize the creation of new employment in the post-COVID recovery phase;
- (b) if so, the details thereof along with the total number of beneficiaries and establishments covered under the scheme since its inception, State and district-wise including Tamil Nadu;
- (c) the details of the total financial outlay utilized under the scheme;
- (d) whether the Government has conducted any review or impact assessment of the scheme, particularly on employment generation among youth and the informal sector workers transitioning to formal employment in the country in districts like Jhansi where small and medium sized enterprises are prevalence and if so, the details thereof;
- (e) the manner in which the scheme contributed to the local economy;

- (f) whether there are any proposals to extend or modify the scheme to better suit the needs of States with high population density or high youth unemployment like Tamil Nadu and if so, the details thereof; and
- (g) the details of the steps being taken by the Government to ensure wider awareness and effective implementation of the scheme across all eligible industrial sectors?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (g): The Aatmanirbhar Bharat Rojgar Yojana (ABRY) was launched with effect from 1st October, 2020 to incentivize employers for creation of new employment and restoration of loss of employment during Covid-19 pandemic. The terminal date for registration of beneficiaries was 31.03.2022. The beneficiaries registered upto 31.03.2022 continued to receive the benefits for 2 years from the date of registration under the scheme.

As on 31.03.2024, an amount of Rs. 10,188.50 crore was disbursed to 60.49 lakh beneficiaries through 1.52 lakh establishments in the country.

The State-wise and district-wise number of beneficiaries and establishments including the State of Tamil Nadu under the scheme up to 31st March 2024 i.e., closure of the Scheme, are given in the enclosed **Statement**.

Awareness was created through outreach programmes in industrial clusters, Nidhi Aapke Nikat, social media, website, etc.

STATEMENT**State-wise and district-wise number of beneficiaries and establishments under ABRY**

	ABRY								
		2020-21		2021-22		2022-23		2023-24	
State/	District	No. of Unique Beneficiary Estts.	Unique Beneficiary y	No. of Unique Beneficiary Estts.	Unique Beneficiary	Unique Beneficiary a ry Estts.	Unique Beneficiary a ry	No. of Unique Beneficiary Estts.	Unique Beneficiary a ry
ANDAMAN AND NICOBAR ISLANDS		23	177	12	289	1	12	0	1
ANDAMAN AND NICO	NORTH AND MIDDLE ANDAM	1	7	0	1	0	0	0	0
ANDAMAN AND NICO	SOUTH ANDAMANS	22	170	12	288	1	12	0	1
ANDHRA PRADESH		1473	34729	2184	113653	377	18222	7	326
ANDHRA PRADESH	ANANTAPUR	37	1928	39	4335	7	486	0	11
ANDHRA PRADESH	CHITTOOR	79	3988	144	13435	19	1294	2	48
ANDHRA PRADESH	EAST GODAVARI	116	3830	416	11658	73	1583	2	14
ANDHRA PRADESH	GUNTUR	195	3197	262	11288	60	2634	0	15
ANDHRA PRADESH	KRISHNA	272	5482	360	16810	60	3432	2	145
ANDHRA PRADESH	KURNOOL	51	730	80	2627	15	376	0	4
ANDHRA PRADESH	PRAKASAM	78	1936	99	5912	19	1324	0	1
ANDHRA PRADESH	SPSR NELLORE	84	1699	131	8492	20	1538	0	7
ANDHRA PRADESH	SRIKAKULAM	43	779	42	1924	8	304	0	0
ANDHRA PRADESH	VISAKHAPATANAM	356	7082	411	25258	65	3265	1	23
ANDHRA PRADESH	VIZIANAGARAM	39	646	31	1805	6	306	0	7
ANDHRA PRADESH	WEST GODAVARI	87	3103	121	8511	19	1301	0	40
ANDHRA PRADESH	Y.S.R.	36	329	48	1598	6	379	0	11
ARUNACHAL PRADESH		2	8	11	122	4	384	0	0
ARUNACHAL PRADES	CHANGLANG	0	0	1	13	0	1	0	0
ARUNACHAL PRADES	LOHIT	0	0	1	17	0	3	0	0
ARUNACHAL PRADES	LOWER SUBANSIRI	0	0	1	6	0	1	0	0
ARUNACHAL PRADES	PAPUM PARE	2	8	6	82	4	379	0	0

ARUNACHAL PRADES	UPPER SUBANSIRI	0	0	1	2	0	0	0	0
ARUNACHAL PRADES	WEST SIANG	0	0	1	2	0	0	0	0
ASSAM		157	1929	403	15189	103	2739	8	61
ASSAM	BAKSA	0	0	1	2	0	0	0	0
ASSAM	BARPETA	3	40	8	274	1	42	0	0
ASSAM	BONGAIGAON	1	7	2	29	0	0	0	0
ASSAM	CACHAR	12	164	55	798	4	163	0	2
ASSAM	DARRANG	2	84	4	44	4	46	0	0
ASSAM	DHEMAJI	3	7	3	22	1	10	0	0
ASSAM	DHUBRI	2	56	2	31	1	4	0	0
ASSAM	DIBRUGARH	2	22	4	113	0	2	0	0
ASSAM	DIMA HASAO	1	6	0	0	0	0	0	0
ASSAM	GOALPARA	1	6	2	26	3	68	0	1
ASSAM	GOLAGHAT					1	9	0	0
ASSAM	HAILAKANDI	2	23	9	113	0	6	0	0
ASSAM	JORHAT	5	61	7	134	2	69	0	0
ASSAM	KAMRUP	55	766	175	8529	48	1605	2	18
ASSAM	KAMRUP METRO	34	272	54	2977	25	435	3	31
ASSAM	KARBI ANGLONG	1	22	1	4	1	2	0	0
ASSAM	KARIMGANJ	5	58	4	23	2	20	0	0
ASSAM	KOKRAJHAR	0	0	1	3	1	17	0	0
ASSAM	LAKHIMPUR	2	22	10	151	1	24	0	0
ASSAM	MARIGAON	1	15	8	134	0	0	0	0
ASSAM	NAGAON	10	148	24	1181	0	70	1	4
ASSAM	NALBARI	2	21	7	136	2	49	0	0
ASSAM	SIVASAGAR	2	10	2	21	1	5	1	3
ASSAM	SONITPUR	8	111	13	339	5	87	0	0
ASSAM	TINSUKIA	2	6	5	74	0	1	1	2
ASSAM	UDALGURI	1	2	2	31	0	5	0	0
BIHAR		364	4728	719	19125	128	4433	4	290
BIHAR	ARARIA	1	5	7	101	1	7	0	1

BIHAR	ARWAL	0	0	3	21	0	0	0	0
BIHAR	AURANGABAD	8	65	19	173	4	20	0	1
BIHAR	BANKA	0	0	2	39	1	17	0	0
BIHAR	BEGUSARAI	29	333	36	1324	2	312	0	1
BIHAR	BHAGALPUR	4	82	12	257	2	268	0	1
BIHAR	BHOJPUR	13	165	13	216	1	14	0	0
BIHAR	BUXAR	3	10	3	105	1	29	0	2
BIHAR	DARBHANGA	8	44	26	491	8	337	0	1
BIHAR	GAYA	29	352	30	762	17	411	0	2
BIHAR	GOPALGANJ	3	47	10	343	0	67	0	18
BIHAR	JAMUI	1	5	0	0	0	0	0	0
BIHAR	JEHANABAD	1	2	6	30	0	0	0	0
BIHAR	KAIMUR (BHABUA)	0	0	7	58	2	39	0	0
BIHAR	KATIHAR	6	111	12	464	1	75	0	0
BIHAR	KHAGARIA	1	5	1	177	0	61	0	89
BIHAR	KISHANGANJ	10	114	9	218	0	2	0	0
BIHAR	LAKHISARAI	2	7	1	16	0	3	0	0
BIHAR	MADHEPURA	1	11	3	45	0	0	0	0
BIHAR	MADHUBANI	4	32	11	212	1	66	0	0
BIHAR	MUNGER	5	13	8	216	2	15	0	0
BIHAR	MUZAFFARPUR	17	236	46	860	7	108	0	1
BIHAR	NALANDA	5	43	13	309	1	74	0	0
BIHAR	NAWADA	3	44	2	67	4	82	0	0
BIHAR	PASHCHIM CHAMPARAN	7	108	13	368	1	49	0	0
BIHAR	PATNA	137	2160	277	9358	36	1631	2	83
BIHAR	PURBI CHAMPARAN	5	65	19	360	3	102	0	0
BIHAR	PURNIA	15	171	26	451	10	81	0	0
BIHAR	ROHTAS	8	77	7	395	5	213	0	16
BIHAR	SAHARSA	6	62	8	113	1	25	1	2
BIHAR	SAMASTIPUR	9	56	16	229	5	64	0	0

BIHAR	SARAN	3	27	16	333	2	100	0	50
BIHAR	SHEIKHPURA	1	8	0	0	1	12	0	0
BIHAR	SHEOHAR	2	62	0	0	1	5	0	0
BIHAR	SITAMARHI	0	0	18	196	3	29	0	0
BIHAR	SIWAN	4	22	9	78	2	21	0	0
BIHAR	SUPAUL	2	11	3	59	1	9	0	0
BIHAR	VAISHALI	11	173	27	681	2	85	1	22
CHANDIGARH		135	2271	180	9806	24	1375	1	22
	CHANDIGARH	135	2271	180	9806	24	1375	1	22
CHHATTISGARH		1064	19819	1634	56191	240	9008	14	87
CHHATTISGARH	BALOD	9	41	39	324	5	64	0	0
CHHATTISGARH	BALODA BAZAR	10	72	35	588	5	97	0	0
CHHATTISGARH	BALRAMPUR	3	20	7	121	0	0	0	0
CHHATTISGARH	BASTAR	7	60	15	210	1	17	0	0
CHHATTISGARH	BEMETARA	6	58	6	83	1	9	0	0
CHHATTISGARH	BIJAPUR	1	4	0	0	0	0	0	0
CHHATTISGARH	BILASPUR	90	1026	144	4241	14	852	2	8
CHHATTISGARH	DANTEWADA	0	0	3	124	0	47	0	2
CHHATTISGARH	DHAMTARI	12	110	50	676	5	55	0	0
CHHATTISGARH	DURG	153	2923	178	7475	32	1822	1	16
CHHATTISGARH	GARIYABAND	0	0	3	17	0	0	0	0
CHHATTISGARH	JANJGIR-CHAMPA	52	885	63	1913	8	282	0	2
CHHATTISGARH	JASHPUR	0	0	10	130	1	80	0	0
CHHATTISGARH	KABIRDHAM	3	52	2	170	3	23	0	0
CHHATTISGARH	KANKER	1	2	8	231	5	22	0	0
CHHATTISGARH	KONDAGAON	2	18	3	65	1	16	0	0
CHHATTISGARH	KORBA	99	1483	120	3323	20	687	2	6
CHHATTISGARH	KOREA	9	39	13	239	6	93	0	0
CHHATTISGARH	MAHASAMUND	8	151	48	496	10	143	0	0
CHHATTISGARH	MUNGELI	5	43	10	125	2	28	0	0
CHHATTISGARH	NARAYANPUR	0	0	2	6	0	0	0	0

CHHATTISGARH	RAIGARH	114	1884	167	6053	23	1054	1	6
CHHATTISGARH	RAIPUR	425	8898	612	24666	82	2896	7	42
CHHATTISGARH	RAJNANDGAON	28	1722	43	3920	7	417	1	5
CHHATTISGARH	SURAJPUR	6	88	7	136	1	17	0	0
CHHATTISGARH	SURGUJA	21	240	46	859	8	287	0	0
DELHI		1264	48231	1623	160773	246	17508	7	564
DELHI	CENTRAL	48	1553	69	3635	4	348	0	10
DELHI	EAST	142	1997	248	8842	32	989	1	13
DELHI	NEW DELHI	45	3084	53	8442	4	1551	1	13
DELHI	NORTH	44	410	50	2081	4	133	1	2
DELHI	NORTH EAST	10	69	34	1022	6	65	0	0
DELHI	NORTH WEST	129	3728	203	9624	30	880	0	13
DELHI	SHAH DARA	242	16248	200	41675	46	4748	3	152
DELHI	SOUTH	336	14184	360	59750	59	6606	1	288
DELHI	SOUTH WEST	153	4633	224	17885	31	1506	0	56
DELHI	WEST	115	2325	182	7817	30	682	0	17
GOA		260	5418	246	13806	34	1681	2	43
GOA	NORTH GOA	185	3383	174	8753	21	1288	0	7
GOA	SOUTH GOA	75	2035	72	5053	13	393	2	36
GUJARAT		5986	142996	7589	404437	1006	42695	39	998
GUJARAT	AHMADABAD	1111	33844	1567	99827	192	9898	5	227
GUJARAT	AMRELI	35	1127	53	1541	3	93	0	1
GUJARAT	ANAND	64	1199	109	4763	17	693	1	12
GUJARAT	ARVALLI	3	44	3	24	0	0	0	0
GUJARAT	BANAS KANTHA	44	826	127	4218	20	591	2	7
GUJARAT	BHARUCH	317	6833	428	22811	54	1210	2	54
GUJARAT	BHAVNAGAR	141	2016	131	6636	22	1315	2	22
GUJARAT	BOTAD	2	28	6	85	0	8	0	0
GUJARAT	CHHOTAUDEPUR	0	0	5	68	0	1	0	0
GUJARAT	DANG	3	67	2	108	0	9	0	0
GUJARAT	DEVBHUMI DWARKA	12	209	16	617	2	73	0	1

GUJARAT	DOHAD	8	83	4	72	1	48	0	0
GUJARAT	GANDHINAGAR	169	4335	228	11497	24	1470	1	64
GUJARAT	GIR SOMNATH	8	73	7	252	1	17	0	0
GUJARAT	JAMNAGAR	179	9208	206	17166	24	1393	0	9
GUJARAT	JUNAGADH	76	807	104	2397	5	106	1	15
GUJARAT	KACHCHH	400	8785	334	22533	32	1651	3	145
GUJARAT	KHEDA	35	500	58	2520	17	500	1	27
GUJARAT	MAHESANA	221	6995	307	18238	39	2298	0	73
GUJARAT	MORBI	15	207	46	806	5	73	0	3
GUJARAT	NARMADA	3	31	7	188	2	184	0	14
GUJARAT	NAVSARI	38	723	81	1859	18	246	1	2
GUJARAT	PANCH MAHALS	67	1377	56	2813	3	219	0	0
GUJARAT	PATAN	22	350	36	1287	3	155	0	0
GUJARAT	PORBANDAR	46	694	71	2026	2	101	0	0
GUJARAT	RAJKOT	485	9344	578	26856	87	3573	5	50
GUJARAT	SABAR KANTHA	53	982	87	2744	5	215	0	2
GUJARAT	SURAT	1097	24018	1519	71264	243	9713	7	97
GUJARAT	SURENDRANAGAR	97	1899	125	4567	14	876	1	23
GUJARAT	TAPI	12	131	21	554	1	28	0	0
GUJARAT	VADODARA	567	11613	625	39101	101	3691	2	55
GUJARAT	VALSAD	656	14648	642	34999	69	2247	5	95
HARYANA		3036	83974	4019	280220	574	35105	15	1461
HARYANA	AMBALA	66	1114	150	4096	23	367	0	1
HARYANA	BHIWANI	61	703	75	1631	9	247	0	0
HARYANA	FARIDABAD	554	16464	732	42333	88	5103	5	235
HARYANA	FATEHABAD	22	206	70	889	2	91	0	0
HARYANA	GURUGRAM	799	36211	870	133463	100	17482	3	891
HARYANA	HISAR	157	2487	238	11725	53	1391	0	63
HARYANA	JHAJJAR	232	4174	265	14077	30	1269	0	52
HARYANA	JIND	24	336	33	1070	4	96	1	33
HARYANA	KAITHAL	20	318	34	1202	4	360	0	2

HARYANA	KARNAL	129	2173	217	4848	38	692	1	7
HARYANA	KURUKSHETRA	38	443	64	1626	12	172	0	1
HARYANA	MAHENDRAGARH	10	108	20	443	2	18	0	0
HARYANA	NUH	5	52	11	135	1	27	0	0
HARYANA	PALWAL	46	734	64	2537	8	464	0	2
HARYANA	PANCHKULA	63	1438	106	5326	26	461	1	7
HARYANA	PANIPAT	187	3315	269	10847	56	1645	1	23
HARYANA	REWARI	130	4472	122	16021	8	1928	0	95
HARYANA	ROHTAK	113	3169	142	8563	19	705	0	6
HARYANA	SIRSA	31	465	62	734	9	91	0	0
HARYANA	SONIPAT	256	4243	355	16096	71	2326	3	43
HARYANA	YAMUNANAGAR	93	1349	120	2558	11	170	0	0
HIMACHAL PRADESH		890	19975	1096	57289	172	5979	6	139
HIMACHAL PRADESH	BILASPUR	10	87	23	266	4	41	0	0
HIMACHAL PRADESH	CHAMBA	23	144	29	559	8	97	1	2
HIMACHAL PRADESH	HAMIRPUR	47	362	71	1312	13	104	1	2
HIMACHAL PRADESH	KANGRA	59	384	104	1547	15	246	0	1
HIMACHAL PRADESH	KINNAUR	0	0	2	4	0	0	0	0
HIMACHAL PRADESH	KULLU	38	354	35	575	6	92	0	0
HIMACHAL PRADESH	LAHUL AND SPITI	0	0	1	8	1	3	0	0
HIMACHAL PRADESH	MANDI	19	245	55	668	9	60	0	0
HIMACHAL PRADESH	SHIMLA	32	324	45	970	5	114	0	0
HIMACHAL PRADESH	SIRMAUR	112	2240	157	7664	29	1121	1	13
HIMACHAL PRADESH	SOLAN	503	15286	515	41899	66	3806	3	120
HIMACHAL PRADESH	UNA	47	549	59	1817	16	295	0	1
JAMMU AND KASHMIR		244	3441	577	14097	68	1821	2	25
JAMMU AND KASHMI	ANANTNAG	21	105	36	587	6	135	0	2
JAMMU AND KASHMI	BANDIPORA	0	0	7	140	2	18	0	0
JAMMU AND KASHMI	BARAMULLA	2	10	30	466	7	111	1	3
JAMMU AND KASHMI	Budgam	0	0	19	156	4	20	0	0
JAMMU AND KASHMI	DODA	1	4	1	38	0	14	0	1

JAMMU AND KASHMI	GANDERBAL	6	61	12	157	0	2	0	0
JAMMU AND KASHMI	JAMMU	67	846	144	2948	14	361	1	17
JAMMU AND KASHMI	KATHUA	27	773	29	3090	3	330	0	0
JAMMU AND KASHMI	KULGAM	15	75	23	256	3	33	0	0
JAMMU AND KASHMI	KUPWARA	1	13	11	199	0	0	0	0
JAMMU AND KASHMI	POONCH	0	0	1	8	0	5	0	0
JAMMU AND KASHMI	PULWAMA	16	99	32	273	3	67	0	0
JAMMU AND KASHMI	RAJOURI	8	134	4	195	0	14	0	0
JAMMU AND KASHMI	RAMBAN	4	37	7	195	1	6	0	0
JAMMU AND KASHMI	REASI	4	22	3	31	1	27	0	0
JAMMU AND KASHMI	SAMBA	32	352	71	1834	8	194	0	1
JAMMU AND KASHMI	SHOPIAN	3	27	5	45	0	1	0	0
JAMMU AND KASHMI	SRINAGAR	29	739	122	2815	15	326	0	1
JAMMU AND KASHMI	UDHAMPUR	8	144	20	664	1	157	0	0
JHARKHAND		766	14149	1263	41821	213	6706	6	100
JHARKHAND	BOKARO	107	941	211	4083	22	866	1	5
JHARKHAND	CHATRA	2	39	7	132	1	12	0	0
JHARKHAND	DEOGHAR	9	40	10	263	1	39	0	0
JHARKHAND	DHANBAD	48	734	89	2434	26	613	3	11
JHARKHAND	DUMKA	2	13	2	71	0	2	0	0
JHARKHAND	EAST SINGHBUM	159	6263	220	12202	37	1126	0	32
JHARKHAND	GARHWA	6	100	13	154	4	40	0	0
JHARKHAND	GIRIDIH	16	240	34	747	11	181	0	1
JHARKHAND	GODDA	4	110	4	166	0	23	0	0
JHARKHAND	GUMLA	2	13	8	51	1	27	0	0
JHARKHAND	HAZARIBAGH	16	432	42	1683	8	428	0	9
JHARKHAND	JAMTARA	2	8	4	47	1	2	0	0
JHARKHAND	KHUNTI	0	0	2	27	0	0	0	0
JHARKHAND	KODERMA	12	108	24	523	5	118	0	3
JHARKHAND	LATEHAR	1	3	10	89	1	20	0	0
JHARKHAND	LOHARDAGA	6	54	10	174	0	6	0	0

JHARKHAND	PAKUR	0	0	1	17	0	0	0	0
JHARKHAND	PALAMU	13	144	24	372	3	54	1	2
JHARKHAND	RAMGARH	41	384	68	1188	9	248	0	9
JHARKHAND	RANCHI	219	2729	380	12520	55	2027	1	21
JHARKHAND	SAHEBGANJ	1	13	4	56	0	0	0	0
JHARKHAND	SARAIKELA KHARSAWAN	89	1464	83	3836	26	816	0	6
JHARKHAND	WEST SINGHBHUM	11	317	13	986	2	58	0	1
KARNATAKA		3813	103005	5967	333467	1201	47590	23	1400
KARNATAKA	BAGALKOT	38	468	78	1479	33	417	0	4
KARNATAKA	BALLARI	128	1333	162	4011	61	1182	0	27
KARNATAKA	BELAGAVI	184	3213	649	12340	129	1827	2	22
KARNATAKA	BENGALURU RURAL	160	5903	131	19392	15	2345	0	85
KARNATAKA	BENGALURU URBAN	1963	62880	2430	212097	455	29858	11	1016
KARNATAKA	BIDAR	20	203	26	471	2	33	0	0
KARNATAKA	CHAMARAJANAGARA	2	54	8	370	2	11	0	0
KARNATAKA	CHIKKABALLAPURA	10	211	8	1432	4	99	0	0
KARNATAKA	CHIKKAMAGALURU	20	226	14	665	12	156	0	2
KARNATAKA	CHITRADURGA	11	790	8	465	1	314	0	0
KARNATAKA	DAKSHINA KANNADA	180	1816	401	8422	101	1896	1	30
KARNATAKA	DAVANGERE	44	682	112	2075	9	246	0	2
KARNATAKA	DHARWAD	156	4809	273	12170	61	1069	0	67
KARNATAKA	GADAG	14	142	41	473	8	108	0	0
KARNATAKA	HASSAN	7	850	65	2319	16	454	1	10
KARNATAKA	HAVERI	41	568	60	2078	8	328	0	2
KARNATAKA	KALABURAGI	43	524	76	1900	9	104	0	0
KARNATAKA	KODAGU	12	2849	31	5323	8	406	0	0
KARNATAKA	KOLAR	29	916	34	2106	6	855	0	5
KARNATAKA	KOPPAL	24	467	31	1265	18	382	0	1
KARNATAKA	MANDYA	23	345	69	1938	18	319	1	8
KARNATAKA	MYSURU	240	6870	349	17055	59	1500	3	44
KARNATAKA	RAICHUR	22	360	73	1142	20	228	0	0

KARNATAKA	RAMANAGARA	48	1301	75	3515	6	268	1	18
KARNATAKA	SHIVAMOGGA	99	1205	174	4530	17	460	2	20
KARNATAKA	TUMAKURU	51	1491	107	4399	21	584	1	29
KARNATAKA	UDUPI	127	1294	271	5755	51	1380	0	4
KARNATAKA	UTTARA KANNADA	49	345	88	1591	14	219	0	3
KARNATAKA	VIJAYAPURA	60	770	110	2399	37	534	0	1
KARNATAKA	YADGIR	8	120	13	290	0	8	0	0
KERALA		986	20124	1419	64802	318	11207	7	210
KERALA	ALAPPUZHA	42	939	49	1776	12	258	0	0
KERALA	ERNAKULAM	367	7245	466	30609	94	4156	0	126
KERALA	IDUKKI	19	314	29	1313	3	100	0	1
KERALA	KANNUR	32	436	57	1122	18	464	1	4
KERALA	KASARAGOD	11	85	9	136	6	216	0	2
KERALA	KOLLAM	56	526	76	1890	12	327	1	9
KERALA	KOTTAYAM	47	453	85	1625	16	391	0	1
KERALA	KOZHIKODE	61	1323	107	4059	31	1316	1	4
KERALA	MALAPPURAM	77	968	94	2559	16	480	0	0
KERALA	PALAKKAD	37	504	91	1711	22	447	0	2
KERALA	PATHANAMTHITTA	17	117	15	205	4	61	0	0
KERALA	THIRUVANANTHAPURAM	91	4741	130	8973	29	1268	0	4
KERALA	THRISSUR	113	2237	193	8209	46	1517	3	19
KERALA	WAYANAD	16	236	18	615	9	206	1	38
LADAKH		1	2	11	168	5	20	0	0
LADAKH	KARGIL	1	2	1	91	2	10	0	0
LADAKH	LEH LADAKH	0	0	10	77	3	10	0	0
LAKSHADWEEP		1	7	0	2	0	0	0	0
LAKSHADWEEP	LAKSHADWEEP DISTRICT	1	7	0	2	0	0	0	0
MADHYA PRADESH		2520	47404	3198	138270	516	19725	24	502
MADHYA PRADESH	AGAR MALWA	4	15	14	107	1	3	0	1

MADHYA PRADESH	ALIRAJPUR	4	29	2	38	0	0	0	0
MADHYA PRADESH	ANUPPUR	2	4	12	184	4	39	0	0
MADHYA PRADESH	ASHOKNAGAR	4	17	7	73	2	73	0	0
MADHYA PRADESH	BALAGHAT	15	128	19	340	7	136	0	0
MADHYA PRADESH	BARWANI	8	42	13	185	1	27	0	0
MADHYA PRADESH	BETUL	16	161	22	262	1	42	1	2
MADHYA PRADESH	BHIND	12	191	10	600	1	71	0	30
MADHYA PRADESH	BHOPAL	314	6066	407	17115	46	2265	1	28
MADHYA PRADESH	BURHANPUR	4	58	14	474	3	35	0	0
MADHYA PRADESH	CHHATARPUR	15	125	19	337	0	4	0	0
MADHYA PRADESH	CHHINDWARA	31	428	42	1031	7	204	0	0
MADHYA PRADESH	DAMOH	11	64	9	147	1	90	0	3
MADHYA PRADESH	DATIA	4	336	3	221	0	1	0	0
MADHYA PRADESH	DEWAS	60	740	60	2044	8	345	0	5
MADHYA PRADESH	DHAR	192	6863	154	17301	23	2015	1	42
MADHYA PRADESH	DINDORI					1	6	0	0
MADHYA PRADESH	EAST NIMAR	42	289	42	806	2	78	0	0
MADHYA PRADESH	GUNA	26	575	41	893	7	183	0	0
MADHYA PRADESH	GWALIOR	113	1827	143	5228	17	633	1	7
MADHYA PRADESH	HARDA	3	20	13	282	3	49	0	0
MADHYA PRADESH	HOSHANGABAD	29	589	48	1037	5	54	0	5
MADHYA PRADESH	INDORE	811	16823	919	53480	159	7379	8	283
MADHYA PRADESH	JABALPUR	133	1789	199	7470	44	1440	3	41
MADHYA PRADESH	JHABUA	6	80	10	111	1	8	0	0
MADHYA PRADESH	KATNI	37	481	38	1450	13	320	0	0
MADHYA PRADESH	KHARGONE	52	532	47	1996	3	186	1	5
MADHYA PRADESH	MANDLA	3	65	15	303	1	25	0	0
MADHYA PRADESH	MANDSAUR	23	377	60	856	4	162	1	1
MADHYA PRADESH	MORENA	10	54	32	511	15	162	1	3
MADHYA PRADESH	NARSINGHPUR	11	48	11	142	3	39	0	0
MADHYA PRADESH	NEEMUCH	16	88	17	309	4	101	0	0

MADHYA PRADESH	PANNA	2	10	1	10	0	1	0	0
MADHYA PRADESH	RAISEN	97	2583	98	6897	6	502	1	9
MADHYA PRADESH	RAJGARH	29	320	29	648	8	192	0	2
MADHYA PRADESH	RATLAM	42	627	53	1981	9	240	1	12
MADHYA PRADESH	REWA	26	260	40	886	13	175	0	1
MADHYA PRADESH	SAGAR	54	747	59	1502	6	233	0	0
MADHYA PRADESH	SATNA	35	617	77	1646	10	204	0	0
MADHYA PRADESH	SEHORE	10	1351	30	2932	3	312	0	1
MADHYA PRADESH	SEONI	12	56	17	198	7	241	0	2
MADHYA PRADESH	SHAHNOL	7	43	14	259	1	79	0	2
MADHYA PRADESH	SHAJAPUR	23	147	17	565	4	117	1	2
MADHYA PRADESH	SHEOPUR	0	0	2	18	0	0	0	0
MADHYA PRADESH	SHIVPURI	12	76	16	210	5	49	0	0
MADHYA PRADESH	SIDHI	5	50	20	165	2	61	1	4
MADHYA PRADESH	SINGRAULI	24	289	139	1923	16	420	0	6
MADHYA PRADESH	TIKAMGARH	12	132	31	495	12	156	0	1
MADHYA PRADESH	UJJAIN	106	1089	94	2386	18	411	1	2
MADHYA PRADESH	UMARIA	1	2	6	53	2	37	0	0
MADHYA PRADESH	VIDISHA	12	101	13	163	7	120	1	2
MAHARASHTRA		7976	206385	12642	690188	1790	80287	41	1976
MAHARASHTRA	AHMEDNAGAR	164	2195	265	7184	49	1032	1	21
MAHARASHTRA	AKOLA	25	270	46	781	5	77	0	0
MAHARASHTRA	AMRAVATI	28	436	133	3554	21	758	0	0
MAHARASHTRA	AURANGABAD	404	11651	413	27626	78	2687	1	88
MAHARASHTRA	BEED	20	226	35	1011	7	187	1	7
MAHARASHTRA	BHANDARA	22	221	25	435	6	125	0	0
MAHARASHTRA	BULDHANA	13	88	60	857	7	85	0	0
MAHARASHTRA	CHANDRAPUR	99	915	166	2642	7	150	0	5
MAHARASHTRA	DHULE	26	207	70	1166	4	181	0	0
MAHARASHTRA	GADCHIROLI	5	52	6	65	1	31	0	0
MAHARASHTRA	GONDIA	8	82	17	945	4	40	0	0

MAHARASHTRA	HINGOLI	3	58	19	265	3	29	0	0
MAHARASHTRA	JALGAON	79	795	113	3117	16	201	1	6
MAHARASHTRA	JALNA	38	1011	43	3455	3	140	2	13
MAHARASHTRA	KOLHAPUR	371	5957	1442	21868	268	3885	2	23
MAHARASHTRA	LATUR	41	562	46	1798	12	268	1	11
MAHARASHTRA	MUMBAI	601	28612	714	95486	94	11384	2	704
MAHARASHTRA	MUMBAI SUBURBAN	678	27979	893	82539	124	8148	0	177
MAHARASHTRA	NAGPUR	444	7876	630	21319	100	3672	7	79
MAHARASHTRA	NANDED	11	108	84	1457	17	195	0	2
MAHARASHTRA	NANDURBAR	1	7	15	110	0	1	0	0
MAHARASHTRA	NASHIK	514	9910	762	28558	109	2622	1	90
MAHARASHTRA	OSMANABAD	14	224	33	592	7	122	0	1
MAHARASHTRA	PALGHAR	211	2520	369	10506	85	1764	3	24
MAHARASHTRA	PARBHANI	5	35	34	582	3	117	0	0
MAHARASHTRA	PUNE	2069	57481	2902	177618	305	18474	12	583
MAHARASHTRA	RAIGAD	344	4141	513	15240	56	1377	0	10
MAHARASHTRA	RATNAGIRI	61	679	82	1822	17	330	0	2
MAHARASHTRA	SANGLI	66	915	194	3411	86	1186	1	9
MAHARASHTRA	SATARA	158	2839	314	8812	32	961	2	20
MAHARASHTRA	SINDHUDURG	16	171	29	673	6	66	0	0
MAHARASHTRA	SOLAPUR	334	3530	573	10385	102	1716	2	5
MAHARASHTRA	THANE	1020	33346	1455	151013	144	17884	2	96
MAHARASHTRA	WARDHA	44	755	46	1533	4	290	0	0
MAHARASHTRA	WASHIM	4	59	25	377	2	32	0	0
MAHARASHTRA	YAVATMAL	35	472	76	1386	6	70	0	0
MANIPUR		15	218	27	703	16	772	1	5
MANIPUR	BISHNUPUR	0	0	2	24	1	7	1	3
MANIPUR	CHANDEL	1	4	0	0	0	0	0	0
MANIPUR	CHURACHANDPUR	0	0	2	43	0	0	0	0
MANIPUR	IMPHAL EAST	2	9	9	282	4	122	0	1
MANIPUR	IMPHAL WEST	9	183	12	316	9	617	0	1

MANIPUR	SENAPATI					1	3	0	0
MANIPUR	TAMENGLONG	1	15	0	0	0	8	0	0
MANIPUR	THOUBAL	2	7	1	22	1	15	0	0
MANIPUR	UKHRUL	0	0	1	16	0	0	0	0
MEGHALAYA		14	394	22	737	2	79	1	14
MEGHALAYA	EAST JAINTIA HILLS	1	42	1	78	0	4	1	14
MEGHALAYA	EAST KHASI HILLS	8	287	5	306	1	11	0	0
MEGHALAYA	RI BHOI	4	36	11	310	0	46	0	0
MEGHALAYA	WEST GARO HILLS	0	0	4	27	1	9	0	0
MEGHALAYA	WEST JAINTIA HILLS	1	29	1	16	0	9	0	0
MIZORAM		5	98	10	271	0	8	0	0
MIZORAM	AIZAWL	5	98	8	263	0	8	0	0
MIZORAM	KOLASIB	0	0	2	8	0	0	0	0
NAGALAND		2	11	11	202	3	13	0	0
NAGALAND	MON	0	0	1	5	1	5	0	0
NAGALAND	DIMAPUR	1	6	7	168	1	5	0	0
NAGALAND	KOHIMA	1	5	3	29	1	3	0	0
ODISHA		1383	20745	2455	59212	350	9246	8	157
ODISHA	ANUGUL	64	648	83	1709	21	309	0	5
ODISHA	BALANGIR	7	81	25	791	4	162	0	0
ODISHA	BALESHWAR	59	591	165	1753	17	234	0	1
ODISHA	BARGARH	14	146	49	947	18	183	0	0
ODISHA	BHADRAK	20	204	66	563	12	352	0	0
ODISHA	BOUDH	2	8	8	93	0	0	0	0
ODISHA	CUTTACK	170	1797	318	5248	42	834	1	2
ODISHA	DEOGARH	0	0	3	40	0	0	0	0
ODISHA	DHENKANAL	29	644	41	1457	4	191	0	1
ODISHA	GAJAPATI	0	0	9	19	0	0	0	0
ODISHA	GANJAM	50	494	123	1937	6	141	1	3
ODISHA	JAGATSINGHAPUR	42	566	105	1345	15	106	0	1
ODISHA	JAJAPUR	69	1316	111	4708	9	379	0	40

ODISHA	JHARSUGUDA	69	1243	115	3674	9	259	0	7
ODISHA	KALAHANDI	24	232	55	1026	8	107	0	0
ODISHA	KANDHAMAL	1	2	5	43	2	21	0	0
ODISHA	KENDRAPARA	16	114	26	336	2	14	0	0
ODISHA	KENDUJHAR	103	1538	89	2723	12	358	1	5
ODISHA	KHORDHA	387	6439	569	20440	101	3975	3	65
ODISHA	KORAPUT	6	27	33	334	6	66	0	0
ODISHA	MALKANGIRI	1	4	17	82	1	7	0	0
ODISHA	MAYURBHANJ	30	335	52	726	11	158	0	0
ODISHA	NABARANGPUR	2	7	10	117	0	8	0	0
ODISHA	NAYAGARH	7	111	25	376	2	47	0	0
ODISHA	NUAPADA	6	69	34	219	3	12	0	0
ODISHA	PURI	27	255	76	745	11	153	0	1
ODISHA	RAYAGADA	6	47	14	605	1	83	0	1
ODISHA	SAMBALPUR	69	1422	118	3696	12	331	0	15
ODISHA	SONEPUR	30	100	11	128	0	18	0	0
ODISHA	SUNDARGARH	73	2305	100	3332	21	738	2	10
PUDUCHERRY		105	2352	185	11239	25	1114	4	41
PUDUCHERRY	KARAIKAL	5	63	4	114	3	192	0	1
PUDUCHERRY	MAHE	0	0	1	4	1	5	0	0
PUDUCHERRY	PONDICHERRY	99	2285	179	11108	21	917	4	40
PUDUCHERRY	YANAM	1	4	1	13	0	0	0	0
PUNJAB		2906	48097	4323	155620	541	18216	24	430
PUNJAB	AMRITSAR	286	3509	471	15333	58	2398	3	68
PUNJAB	BARNALA	90	755	86	1455	10	134	0	1
PUNJAB	BATHINDA	208	2436	202	5577	22	465	0	2
PUNJAB	FARIDKOT	13	174	35	476	5	110	0	0
PUNJAB	FATEHGARH SAHIB	74	1084	108	3054	6	418	0	1
PUNJAB	FAZILKA	17	136	28	387	5	42	0	0
PUNJAB	FIROZEPUR	23	248	38	751	3	86	0	0
PUNJAB	GURDASPUR	91	639	159	2122	19	313	1	4

PUNJAB	HOSHIARPUR	107	1709	116	5214	22	582	2	10
PUNJAB	JALANDHAR	234	3767	347	13399	41	1820	1	53
PUNJAB	KAPURTHALA	35	649	48	1708	15	208	1	6
PUNJAB	LUDHIANA	987	18529	1531	61829	209	6472	8	138
PUNJAB	MANSA	47	365	67	1317	7	120	1	3
PUNJAB	MOGA	27	267	128	1156	13	102	0	0
PUNJAB	PATHANKOT	69	294	49	654	5	48	0	0
PUNJAB	PATIALA	119	1309	181	4351	18	601	0	6
PUNJAB	RUPNAGAR	34	1042	58	4637	5	596	0	1
PUNJAB	S.A.S Nagar	243	8963	349	23367	47	2301	3	114
PUNJAB	SANGRUR	110	1591	174	5998	18	821	1	12
PUNJAB	Shahid Bhagat Singh Nagar	18	106	27	788	5	297	2	9
PUNJAB	SRI MUKTSAR SAHIB	25	201	69	1041	5	142	1	1
PUNJAB	Tarn Taran	49	324	52	1006	3	140	0	1
RAJASTHAN		4134	68429	6398	231313	924	26502	27	754
RAJASTHAN	AJMER	139	2159	288	7345	43	915	0	46
RAJASTHAN	ALWAR	421	9001	523	29289	63	2133	3	52
RAJASTHAN	BANSWARA	15	453	26	1380	1	59	0	0
RAJASTHAN	BARAN	11	125	25	606	0	3	0	1
RAJASTHAN	BARMER	31	188	98	1279	18	246	1	3
RAJASTHAN	BHARATPUR	66	678	99	2463	13	386	0	0
RAJASTHAN	BHILWARA	243	5243	274	13888	29	1086	2	41
RAJASTHAN	BIKANER	144	1525	278	5375	63	1031	1	106
RAJASTHAN	BUNDI	17	199	20	333	3	47	0	0
RAJASTHAN	CHITTORGARH	92	1975	134	5050	13	518	1	6
RAJASTHAN	CHURU	18	127	58	1154	7	207	0	1
RAJASTHAN	DAUSA	28	385	41	1189	13	157	0	1
RAJASTHAN	DHOLPUR	17	234	29	609	4	81	0	0
RAJASTHAN	DUNGARPUR	13	302	15	1449	1	195	0	24
RAJASTHAN	GANGANAGAR	53	1036	168	4566	31	673	1	76

RAJASTHAN	HANUMANGARH	16	170	77	1812	23	322	0	0
RAJASTHAN	JAIPUR	1454	25837	2188	92408	280	9231	7	151
RAJASTHAN	JAISALMER	24	283	128	2204	12	149	2	4
RAJASTHAN	JALORE	17	129	19	267	1	35	0	0
RAJASTHAN	JHALAWAR	28	871	43	2764	0	139	0	0
RAJASTHAN	JHUNJHUNU	38	330	85	1254	15	207	0	3
RAJASTHAN	JODHPUR	406	4576	558	14682	96	2365	4	46
RAJASTHAN	KARALI	5	26	18	386	7	242	0	0
RAJASTHAN	KOTA	223	2720	276	8862	31	918	1	10
RAJASTHAN	NAGPUR	64	794	125	2857	27	664	0	6
RAJASTHAN	PALI	141	1609	159	5557	19	1075	0	94
RAJASTHAN	PRATAPGARH	7	21	10	262	0	16	0	0
RAJASTHAN	RAJSAMAND	28	365	53	777	10	147	0	0
RAJASTHAN	SAWAI MADHOPUR	9	120	30	648	3	93	0	1
RAJASTHAN	SIKAR	59	972	158	3584	43	649	1	13
RAJASTHAN	SIROHI	49	706	62	2014	6	215	1	5
RAJASTHAN	TONK	31	370	55	890	6	126	0	5
RAJASTHAN	UDAIPUR	227	4900	278	14110	43	2172	2	59
SIKKIM		43	1160	66	2602	4	242	1	4
SIKKIM	EAST DISTRICT	31	947	46	1675	4	173	0	2
SIKKIM	NORTH DISTRICT	3	81	5	134	0	6	0	0
SIKKIM	SOUTH DISTRICT	9	132	14	686	0	63	1	2
SIKKIM	WEST DISTRICT	0	0	1	107	0	0	0	0
TAMIL NADU		5936	168344	8928	557620	1534	76847	52	1927
TAMIL NADU	Ariyalur	24	300	33	553	9	88	0	0
TAMIL NADU	CHENNAI	924	31522	1183	98906	180	11783	10	244
TAMIL NADU	COIMBATORE	751	21299	1274	76219	226	12161	9	341
TAMIL NADU	CUDDALORE	81	673	109	2428	24	489	0	2
TAMIL NADU	DHARMAPURI	24	3472	30	862	5	126	0	0
TAMIL NADU	DINDIGUL	136	7550	164	28328	28	2776	0	46
TAMIL NADU	ERODE	302	11167	347	32628	48	4449	0	159

TAMIL NADU	KANCHIPURAM	611	14478	794	42938	124	5641	5	183
TAMIL NADU	KANNIYAKUMARI	53	892	168	3406	19	537	1	5
TAMIL NADU	KARUR	86	2645	150	7998	24	962	1	18
TAMIL NADU	KRISHNAGIRI	215	10758	205	31790	32	3599	2	46
TAMIL NADU	MADURAI	321	5724	482	17421	66	2167	3	32
TAMIL NADU	NAGAPATTINAM	20	182	33	660	4	50	0	0
TAMIL NADU	NAMAKKAL	117	3774	191	11542	31	2412	0	52
TAMIL NADU	PERAMBALUR	6	95	24	1256	7	155	0	1
TAMIL NADU	PUDUKKOTTAI	34	319	32	1713	7	137	0	2
TAMIL NADU	RAMANATHAPURAM	23	211	47	957	11	211	0	0
TAMIL NADU	SALEM	214	3953	352	17569	84	2537	2	46
TAMIL NADU	SIVAGANGA	20	579	67	2976	8	179	1	4
TAMIL NADU	THANJAVUR	73	837	110	2571	47	680	0	6
TAMIL NADU	THE NILGIRIS	27	207	40	1043	1	85	0	1
TAMIL NADU	THENI	50	1145	93	4890	12	591	0	11
TAMIL NADU	THIRUVALLUR	361	5153	627	19980	84	2729	1	51
TAMIL NADU	THIRUVARUR	31	440	17	387	8	133	0	0
TAMIL NADU	TIRUCHIRAPPALLI	193	2476	366	9639	97	2089	4	28
TAMIL NADU	TIRUNELVELI	107	2247	224	8802	34	1107	0	2
TAMIL NADU	TIRUPPUR	558	26005	608	82129	131	12633	7	383
TAMIL NADU	TIRUVANNAMALAI	24	391	66	1806	17	303	0	1
TAMIL NADU	TUTICORIN	117	1905	234	9213	37	1157	1	20
TAMIL NADU	VELLORE	208	5340	448	26906	62	3556	0	189
TAMIL NADU	VILLUPURAM	42	472	65	1554	17	278	2	18
TAMIL NADU	VIRUDHUNAGAR	183	2133	345	8550	50	1047	3	36
TELANGANA		2074	54996	2875	204840	429	22391	16	1135
TELANGANA	ADILABAD	45	232	77	1151	12	132	0	0
TELANGANA	HYDERABAD	1013	30029	1420	122509	196	11741	10	824
TELANGANA	KARIMNAGAR	64	868	105	3323	23	295	0	60
TELANGANA	KHAMMAM	54	999	85	3012	13	615	0	3
TELANGANA	MAHABUBNAGAR	58	1136	122	6349	17	713	1	126

TELANGANA	MEDAK	267	6717	240	18302	47	1682	1	30
TELANGANA	NALGONDA	99	1131	105	2796	25	492	0	3
TELANGANA	NIZAMABAD	26	709	56	2091	6	300	0	3
TELANGANA	RANGA REDDY	407	12651	589	43345	80	6192	4	86
TELANGANA	WARANGAL URBAN	41	524	76	1962	10	229	0	0
THE DADRA AND NAGAR HAVELI AND DAMAN AND		546	15123	381	36004	30	1760	2	24
THE DADRA AND NA	DADRA AND NAGAR HAVELI	334	9311	221	22554	17	1051	1	11
THE DADRA AND NA	DAMAN	211	5798	159	13422	13	708	1	13
THE DADRA AND NA	DIU	1	14	1	28	0	1	0	0
TRIPURA		78	1951	71	3376	1	113	0	0
TRIPURA	DHALAI	3	58	2	78	0	0	0	0
TRIPURA	GOMATI	2	39	3	115	0	0	0	0
TRIPURA	KHOWAI	4	152	7	217	0	0	0	0
TRIPURA	NORTH TRIPURA	1	2	3	19	0	0	0	0
TRIPURA	SEPAHIJALA	5	117	4	390	0	0	0	0
TRIPURA	SOUTH TRIPURA	10	375	4	487	0	13	0	0
TRIPURA	UNAKOTI	0	0	2	11	0	0	0	0
TRIPURA	WEST TRIPURA	53	1208	46	2059	1	100	0	0
UTTAR PRADESH		4549	89645	6913	300596	923	42263	28	1220
UTTAR PRADESH	AGRA	345	5560	457	17645	59	1929	3	16
UTTAR PRADESH	ALIGARH	86	971	141	3027	40	1063	1	4
UTTAR PRADESH	AMBEDKAR NAGAR	6	121	11	205	2	26	0	4
UTTAR PRADESH	Amethi	1	7	1	40	1	13	0	0
UTTAR PRADESH	AMROHA	43	1572	41	3899	8	281	0	6
UTTAR PRADESH	AURAIYA	3	12	10	122	2	26	0	0
UTTAR PRADESH	AYODHYA	19	174	34	656	5	73	0	7
UTTAR PRADESH	AZAMGARH	6	47	37	419	3	18	0	0
UTTAR PRADESH	BAGHPAT	24	352	21	687	3	17	0	0
UTTAR PRADESH	BAHRAICH	4	40	5	136	0	0	0	0

UTTAR PRADESH	BALLIA	5	70	8	329	2	42	0	0
UTTAR PRADESH	BALRAMPUR	2	47	11	404	1	56	0	0
UTTAR PRADESH	BANDA	2	9	16	560	6	79	0	4
UTTAR PRADESH	BARABANKI	8	71	29	406	5	53	1	4
UTTAR PRADESH	BAREILLY	115	1089	168	4509	24	636	1	3
UTTAR PRADESH	BASTI	7	157	24	2740	5	438	1	5
UTTAR PRADESH	BHADOHI	32	943	45	2546	5	133	0	3
UTTAR PRADESH	BIJNOR	13	97	21	429	4	37	0	0
UTTAR PRADESH	BUDAUN	11	101	26	246	3	28	0	0
UTTAR PRADESH	BULANDSHAHR	94	766	192	3300	21	679	0	9
UTTAR PRADESH	CHANDAULI	12	237	30	721	7	186	0	4
UTTAR PRADESH	CHITRAKOOT	2	32	6	49	0	1	0	0
UTTAR PRADESH	DEORIA	8	73	13	276	7	307	0	35
UTTAR PRADESH	ETAH	19	214	28	426	2	33	0	0
UTTAR PRADESH	ETAWAH	9	84	18	292	2	10	0	0
UTTAR PRADESH	FARRUKHABAD	11	57	10	115	1	14	0	0
UTTAR PRADESH	FATEHPUR	12	125	18	423	5	74	0	0
UTTAR PRADESH	FIROZABAD	54	657	78	1932	7	289	0	3
UTTAR PRADESH	GAUTAM BUDDHA NAGAR	922	32952	1196	114783	142	13404	1	727
UTTAR PRADESH	GHAZIABAD	525	9313	757	28247	108	3700	2	105
UTTAR PRADESH	GHAZIPUR	8	238	25	609	2	75	0	2
UTTAR PRADESH	GONDA	5	44	12	257	6	150	0	0
UTTAR PRADESH	GORAKHPUR	60	1197	114	2944	16	474	0	8
UTTAR PRADESH	HAMIRPUR	3	52	12	427	0	15	0	0
UTTAR PRADESH	HAPUR	11	110	38	737	6	96	0	1
UTTAR PRADESH	HARDOI	20	164	34	1151	2	89	0	0
UTTAR PRADESH	HATHRAS	35	318	67	1233	8	229	1	19
UTTAR PRADESH	JALAUN	4	28	4	58	0	8	0	0
UTTAR PRADESH	JAUNPUR	15	253	36	1023	4	114	0	0
UTTAR PRADESH	JHANSI	62	1220	85	3245	20	401	1	2

UTTAR PRADESH	KANNAUJ	8	33	15	780	2	12	0	0
UTTAR PRADESH	KANPUR DEHAT	21	376	29	1022	1	63	0	0
UTTAR PRADESH	KANPUR NAGAR	256	4518	462	13835	59	1944	3	29
UTTAR PRADESH	KASGANJ	5	30	5	43	1	23	0	0
UTTAR PRADESH	KAUSHAMBI	3	18	3	71	0	26	0	9
UTTAR PRADESH	KHERI	45	467	51	779	2	36	0	0
UTTAR PRADESH	KUSHI NAGAR	5	18	12	143	3	39	0	0
UTTAR PRADESH	LALITPUR	5	36	12	424	0	7	0	0
UTTAR PRADESH	LUCKNOW	366	7876	528	26575	77	6456	2	64
UTTAR PRADESH	MAHARAJGANJ	4	23	3	36	0	2	0	0
UTTAR PRADESH	MAHOBA	1	5	4	24	1	3	0	0
UTTAR PRADESH	MAINPURI	5	35	13	217	1	22	0	2
UTTAR PRADESH	MATHURA	142	1843	203	4503	33	736	1	58
UTTAR PRADESH	MAU	2	20	14	236	1	51	0	0
UTTAR PRADESH	MEERUT	278	3103	348	8371	41	978	1	3
UTTAR PRADESH	MIRZAPUR	14	189	40	648	5	54	0	0
UTTAR PRADESH	MORADABAD	101	2501	209	12914	12	2943	1	2
UTTAR PRADESH	MUZAFFARNAGAR	82	874	120	2979	22	428	0	2
UTTAR PRADESH	PILIBHIT	8	62	8	147	0	1	1	2
UTTAR PRADESH	PRATAPGARH	4	28	4	112	1	16	0	1
UTTAR PRADESH	PRAYAGRAJ	75	1518	162	5104	16	635	2	29
UTTAR PRADESH	RAE BARELI	47	489	51	1527	6	241	1	2
UTTAR PRADESH	RAMPUR	28	303	59	1383	6	167	1	3
UTTAR PRADESH	SAHARANPUR	85	1387	90	3532	12	381	0	10
UTTAR PRADESH	SAMBHAL	2	12	7	64	2	8	0	0
UTTAR PRADESH	SANT KABEER NAGAR	5	47	5	106	3	54	0	0
UTTAR PRADESH	SHAHJAHANPUR	23	202	32	536	3	56	0	0
UTTAR PRADESH	SHAMLI	6	68	6	241	0	20	0	0
UTTAR PRADESH	SHRAVASTI	0	0	1	7	1	2	0	0
UTTAR PRADESH	SIDDHARTH NAGAR	1	2	0	0	0	0	0	0
UTTAR PRADESH	SITAPUR	67	414	61	696	8	82	1	2

UTTAR PRADESH	SONBHADRA	37	445	130	1861	8	164	0	1
UTTAR PRADESH	SULTANPUR	8	141	18	495	2	108	0	1
UTTAR PRADESH	UNNAO	24	350	61	1565	11	291	1	23
UTTAR PRADESH	VARANASI	163	2638	268	8367	39	918	1	6
UTTARAKHAND		1069	23230	1165	61581	185	8564	7	146
UTTARAKHAND	ALMORA	10	82	20	278	3	40	0	0
UTTARAKHAND	BAGESHWAR	2	15	6	62	0	0	0	0
UTTARAKHAND	CHAMOLI	1	18	7	77	0	8	0	2
UTTARAKHAND	CHAMPAWAT	4	12	8	64	3	58	0	0
UTTARAKHAND	DEHRADUN	212	5695	262	15381	48	3094	1	36
UTTARAKHAND	HARIDWAR	385	8515	363	22475	53	2529	4	67
UTTARAKHAND	NAINITAL	110	1371	159	3751	21	686	0	1
UTTARAKHAND	PAURI GARHWAL	8	44	14	211	7	95	0	0
UTTARAKHAND	PITHORAGARH	2	61	11	105	1	13	0	0
UTTARAKHAND	RUDRA PRAYAG	0	0	2	20	0	0	0	0
UTTARAKHAND	TEHRI GARHWAL	6	31	20	776	5	108	0	0
UTTARAKHAND	UDAM SINGH NAGAR	328	7375	287	18295	42	1919	2	40
UTTARAKHAND	UTTAR KASHI	1	11	6	86	2	14	0	0
WEST BENGAL		2405	43555	4585	152167	697	31093	23	587
WEST BENGAL	24 PARAGANAS NORTH	365	7716	593	26867	100	3898	5	123
WEST BENGAL	24 PARAGANAS SOUTH	111	1117	218	4691	42	837	1	5
WEST BENGAL	Alipurduar	15	281	33	491	3	26	0	0
WEST BENGAL	BANKURA	46	773	148	2832	26	386	1	16
WEST BENGAL	BIRBHUM	18	258	61	2356	3	657	0	1
WEST BENGAL	COOCHBEHAR	13	396	15	598	3	81	0	0
WEST BENGAL	DARJEELING	68	893	123	2828	22	698	0	1
WEST BENGAL	DINAJPUR DAKSHIN	15	295	23	244	1	21	0	0
WEST BENGAL	DINAJPUR UTTAR	30	356	67	1074	7	116	1	15

WEST BENGAL	HOOGHLY	87	1049	226	4158	34	723	1	10
WEST BENGAL	HOWRAH	209	3166	419	15728	58	2272	2	13
WEST BENGAL	JALPAIGURI	66	1016	114	3466	13	968	0	4
WEST BENGAL	KOLKATA	599	13931	998	47038	169	6832	3	78
WEST BENGAL	MALDAH	81	1121	103	3032	15	497	0	0
WEST BENGAL	MEDINIPUR EAST	198	2775	375	13172	66	2993	2	21
WEST BENGAL	MEDINIPUR WEST	60	808	165	4108	31	668	1	13
WEST BENGAL	MURSHIDABAD	84	2968	216	4272	27	6877	1	254
WEST BENGAL	NADIA	80	1298	201	3055	21	483	0	6
WEST BENGAL	PURBA BARDHAMAN	241	3136	434	10972	53	1920	4	24
WEST BENGAL	PURULIA	19	202	53	1185	3	140	1	3
	Grand Total	56225	1297120	83208	4191798	12684	545720	400	14649

Source: EPFO, Ministry of Labour & Employment

POACHING OF ANIMALS

3570. SHRI YUSUF PATHAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE**
be pleased to state:

- (a) whether the Government is aware of recent reports confirming the poaching of three tigers and one leopard near Sheopur, Madhya Pradesh, as per the lab analysis of seized bones;
- (b) the details of the steps taken by the Government to prevent tiger and wildlife poaching in the country, especially in tiger habitats;
- (c) the status of tiger population monitoring in tiger habitats in the country and the manner in which the Government is ensuring their safety from poachers;

- (d) whether any arrests have been made in connection with seizure of 225 pieces of bones near Sheopur, Madhya Pradesh; and
- (e) if so, the details thereof along with the current progress in the investigation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The State Government of Madhya Pradesh has reported seizure of articles related to big cats near Sheopur, Madhya Pradesh.

(b) and (c): The steps taken by the Government of India through the National Tiger Conservation Authority (NTCA) for the conservation and protection of tigers is as under:-

1. Generic measures

- Providing assistance to States under the Centrally Sponsored Scheme of “Project Tiger” for protection, infrastructure and antipoaching operations (including deployment of Tiger Protection Force and Special Tiger Protection Force) which is now ongoing as the Centrally Sponsored Scheme of Project Tiger & Elephant
- Disseminating of real time information of backward / forward linkages relating to poachers / wildlife criminals.
- Performing supervisory field visits through the National Tiger Conservation Authority and its regional offices.

- Launching tiger reserve level monitoring using camera trap to keep a photo ID database of individual tiger.
- Preparing a national database of individual tiger photo to establish linkage with body parts seized or dead tigers.
- Assisting States to deploy local workforce in a big way for protection to complement the efforts of field staff.
- Sharing of information on seizure of body parts including skin of tigers among tiger range countries to ascertain source area.

2. Security Plan

The National Tiger Conservation Authority has issued generic guidelines for formulating a Security Plan for each tiger reserve which is operationalized in the overarching Tiger Conservation Plan which is legally mandated under section 38 V of the Wildlife (Protection) Act, 1972.

3. Security Audit

The National Tiger Conservation Authority has developed a framework for carrying out the assessment of the security threats and for formulating site specific security plan which has been completed in 25 different tiger reserves in Phase-I and action has been initiated for the remaining tiger reserves.

4. M-STrIPES (Monitoring System for Tigers Intensive-Protection & Ecological Status)

This is an android application which has three distinct modules namely Patrol module, Ecological module and Conflict module. The Patrol module *inter-alia* is a mechanism to ensure accountability of front line staff vis-à-vis anti-poaching efforts and useful for the tiger reserve management to strengthen protection measures, based on data that is generated through M-STrIPES.

5. Amendment to the Wildlife (Protection) Act, 1972

The Government of India amended the Wildlife (Protection) Act, 1972 and enhanced punishment for offence in relation to the core area of a tiger reserve or where the offence relates to hunting in the tiger reserves or altering the boundaries of tiger reserves.

Further, funding assistance is provided under the Project Tiger Component of the ongoing Centrally Sponsored Scheme of Integrated Development of Wildlife Habitats (CSS-IDWH) to tiger range States for conservation of tigers, raising awareness on tiger & other wildlife conservation, habitat management, protection, eco-development, human resource and infrastructure development, voluntary village relocation, as per sanctioned Annual Plan of Operation of the Tiger Reserve, which stems out from a statutory Tiger Conservation Plan.

The tiger population has increased as per the All India Tiger Estimation done in 2022, with an estimated number of 3682 (range 3167-3925) as compared to the

2018 estimation of 2967 (range 2603-3346) and 2014 estimation of 2226 (range 1945-2491).

(d) and (e): As reported by the State, a total of 7 accused have been arrested in two registered cases by the State Tiger Strike Force, Madhya Pradesh and action has been taken as per relevant provisions of the Wildlife (Protection) Act, 1972.

HERITAGE CONSERVATION COMMITTEE IN CHANDIGARH

3571. SHRI MANISH TEWARI:

Will the Minister of **CULTURE** be pleased to state:

- (a) the legal status of the Heritage Conservation Committee constituted for the Union Territory of Chandigarh and the specific law or statutory provision under which it was created;
- (b) whether the Union Territory Administration drew its authority to constitute the said Committee from any Central or State enactment and if so, the details thereof;
- (c) the details of the rationale and legal locus of continuing with a Heritage Committee in Chandigarh, given that the Ministry of Culture, in response to a parliamentary question dated 03.02.2025, stated that Chandigarh is not recognised as a heritage city; and
- (d) the details of the key activities, initiatives, and outcomes of the Chandigarh Heritage Committee since its inception, particularly those having a city-wide impact on heritage preservation and architectural conservation?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): The Chandigarh Heritage Conservation Committee (CHCC) was constituted by the Chandigarh Administration vide notification dated 20.4.2012. CHCC was created after approval of the Ministry of Home Affairs (MHA) in response to the report of the Expert Heritage Committee submitted by Chandigarh Administration.

The entire city of Chandigarh is not declared as heritage. However, the report of the Expert Heritage Committee recommended Heritage status to phase 1 of the city, i.e., Sectors 1 to 30. A total of 13 Heritage Zones, and Heritage buildings have been identified in the report, graded as Heritage Grade I, II and III as per their historical and cultural significance and also their unique architectural value. The mandate of the CHCC is to ensure proper conservation, preservation, restoration and maintenance of the enlisted heritage of the city.

The legal status of the Chandigarh Heritage Conservation Committee was further strengthened by the Hon'ble Supreme Court in its judgement which provides for approval of the Heritage Committee for matters like redensification of any government residential/institutional pocket in Phase-I sectors, re-utilization of the identified housing/institutional pockets in the first phase, and for consulting the Heritage Committee for issues such as formulation of rules or byelaws.

(d): The CHCC has till date held 25 meetings since its constitution and disposed of various sensitive issues concerning development/re-development of various projects in Sector 1 to 30. Some of the major works seen by the Heritage Committee include:

- Finalizing of Trans Border Serial Nomination Dossier for Heritage status to Capitol Complex, Chandigarh inscribed as a World Heritage Site in August, 2016. It monitors the progress of the management plan of the Capitol Complex, a UNESCO World Heritage Site.
- Various works of Punjab and Haryana High Court which forms part of the Capitol Complex, progress of which is being monitored by the Hon'ble Building Committee of the High Court.
- Holistic Planning & Revitalization of City Centre, Sec. 17 wherein construction of underpass between Sector 17 and Rose Garden, restoration of the concrete façades, Integrated Command Control Centre and rejuvenation of the Central Piazza are being undertaken.
- Various additions and alterations in Govt. houses in various Phase I sectors and evolving a uniform policy.
- Master Plan of PGI and Punjab University.
- Restoration of Le Corbusier Centre (Old Architects Office), Sector 19.
- Indian Air Force Museum at Press Building, Sector 18.

सर्दियों के मौसम में वायु गुणवत्ता सूचकांक

3572. श्री तारिक अनवर:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली, मुंबई और कोलकाता जैसे शहरों में वायु प्रदूषण से निपटने के लिए क्या ठोस कदम उठाए गए हैं, खासकर सर्दियों के दौरान जब वायु गुणवत्ता सूचकांक (एक्यूआई) खतरनाक स्तर पर पहुँच जाता है;
- (ख) हाल ही में जारी भारतीय वन स्थिति रिपोर्ट (आईएसएफआर) के अनुसार देश में वन क्षेत्र की स्थिति क्या है और वनों की कटाई को रोकने, मानव-वन्यजीव संघर्ष को कम करने और 33 प्रतिशत वन क्षेत्र के राष्ट्रीय लक्ष्य को प्राप्त करने के लिए क्या उपाय किए जा रहे हैं; और
- (ग) विशेष रूप से पारिस्थितिक रूप से संवेदनशील क्षेत्रों में जलवायु लचीलापन और जैव विविधता संरक्षण को मजबूत करने के लिए बनाई जा रही नीतिगत हस्तक्षेप योजनाओं का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) द्वारा जनवरी, 2019 में शुरू किया गया था, जिसका उद्देश्य राष्ट्रीय, राज्य और शहरी स्तर की स्वच्छ वायु कार्य योजनाओं के कार्यान्वयन के माध्यम से दिल्ली, मुंबई, चेन्नई और कोलकाता सहित देश के 130 शहरों में वायु गुणवत्ता में सुधार करना है।

सभी शहरों द्वारा अपने-अपने शहरों में वायु गुणवत्ता सुधार उपायों को लागू करने के लिए शहर-विशिष्ट स्वच्छ वायु कार्य योजनाएँ तैयार की गई हैं। ये योजनाएँ वायु प्रदूषण के स्रोतों जैसे मिट्टी और सड़क की धूल, वाहनों से निकलने वाला उत्सर्जन, अपशिष्ट जलाना, निर्माण और विध्वंस संबंधी गतिविधियों, और औद्योगिक प्रदूषण को लक्षित करती हैं।

शहर विशिष्ट स्वच्छ वायु कार्य योजनाएं शहर विशिष्ट वायु प्रदूषण स्रोतों जैसे मिट्टी और सड़क की धूल, वाहन, घरेलू ईंधन, नगरपालिका ठोस अपशिष्ट (एमएसडब्ल्यू) जलाना, निर्माण सामग्री और उद्योगों को लक्षित करती हैं, जिनमें अल्पकालिक प्राथमिकता वाली कार्रवाई के साथ-साथ शहरी स्थानीय निकाय, यातायात विभाग, पुलिस विभाग, राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण नियंत्रण समिति (पीसीसी), आदि जैसी जिम्मेदार एजेंसियों को हितधारकों के रूप में शामिल करते हुए मध्यम से लंबी समय सीमा में क्रियान्वित किया जाना है।

इसके अलावा, आपात स्थिति में वायु प्रदूषण से निपटने के लिए, विशेष रूप से सर्दियों के मौसम के दौरान, जब प्रतिकूल मौसम संबंधी परिस्थितियों के कारण प्रदूषण का स्तर आमतौर पर बढ़ जाता है, एनसीएपी के तहत दिल्ली, मुंबई और कोलकाता सहित सभी शहरों में ग्रेडेड रिस्पांस एक्शन प्लान (जीआरएपी)/आपातकालीन प्रतिक्रिया प्रणाली (ईआरएस) विकसित की गई है।

देश में वायु गुणवत्ता प्रबंधन के लिए सरकार द्वारा उठाए गए प्रमुख उपायों का ब्यौरा संलग्न **विवरण-I** में दिया गया है। वायु गुणवत्ता सुधार के संबंध में राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में उठाए गए विशिष्ट उपायों का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ख): राष्ट्रीय वन नीति (1988) देश के कुल भूमि क्षेत्र के कम से कम एक-तिहाई (33%) भाग को वन या वृक्ष आच्छादित करने का लक्ष्य रखती है। भारतीय वन सर्वेक्षण (एफएसआई), पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अंतर्गत एक संगठन है जो हर दो साल में देश के वन आच्छादन का आकलन करता है और अपने निष्कर्षों को भारत वन स्थिति रिपोर्ट (आईएसएफआर) में प्रकाशित करता है। आईएसएफआर 2023 के अनुसार, देश का कुल वन और वृक्ष आच्छादन 8,27,356.95 वर्ग किलोमीटर है, जो देश के भौगोलिक क्षेत्र का 25.17% है।

मानव-वन्यजीव संघर्ष के प्रबंधन सहित वनों, वृक्ष संसाधनों और वन्यजीवों का संरक्षण और प्रबंधन मुख्य रूप से संबंधित राज्यों/संघ राज्य क्षेत्रों (यूटी) की जिम्मेदारी है। वन एवं वृक्ष संसाधनों के

संरक्षण एवं प्रबंधन के लिए कानूनी ढांचे मौजूद हैं, जिनमें भारतीय वन अधिनियम 1927, वन (संरक्षण एवं संवर्धन) अधिनियम 1980, तथा राज्य वन अधिनियम एवं नियम शामिल हैं। राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन इन अधिनियमों/नियमों के तहत बनाए गए उपबंधों के अनुसार वनों और वृक्षों की सुरक्षा के लिए उचित कार्रवाई करते हैं। मानव-वन्यजीव संघर्ष की समस्या से निपटने के लिए, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 06.02.2021 को एक परामर्शिका जारी की गई है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने मानव-वन्यजीव संघर्ष के प्रबंधन हेतु 03.06.2022 को राज्यों/संघ राज्य क्षेत्रों को दिशानिर्देश जारी किए। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने हाथी, गौर, तेंदुआ, साँप, मगरमच्छ, रीसस मकाक, जंगली सुअर, भालू, नीलगाय और काले हिरण से जुड़े मानव-वन्यजीव संघर्ष को कम करने के लिए दिनांक 21.03.2023 को प्रजाति-विशिष्ट दिशानिर्देश भी जारी किए हैं।

(ग): भारत सरकार अपने कई कार्यक्रमों और योजनाओं के माध्यम से जलवायु परिवर्तन से निपटने के लिए प्रतिबद्ध है, जिसमें जलवायु परिवर्तन पर राष्ट्रीय कार्य योजना (एनएपीसीसी) भी शामिल है, जिसमें सौर ऊर्जा, ऊर्जा दक्षता, जल, सतत कृषि, हिमालयी पारिस्थितिकी तंत्र, संधारणीय पर्यावास, स्वास्थ्य, हरित भारत और जलवायु परिवर्तन के लिए रणनीतिक ज्ञान के विशिष्ट क्षेत्रों में नौ मिशन शामिल हैं। एनएपीसीसी जलवायु संबंधी सभी कार्यकलापों के लिए एक व्यापक ढाँचा प्रदान करता है। ये सभी मिशन देश में जलवायु परिवर्तन के प्रतिकूल प्रभावों का सामना करने की कार्यनीतियों पर केंद्रित हैं, और संबंधित नोडल मंत्रालयों/विभागों द्वारा संस्थागत रूप से कार्यान्वित किए जाते हैं।

इसके अलावा, चौतीस राज्यों और संघ राज्य क्षेत्रों (यूटी) ने जलवायु परिवर्तन पर अपनी-अपनी राज्य कार्य योजनाएँ (एसएपीसीसी) तैयार की हैं। ये एसएपीसीसी संदर्भ-विशिष्ट हैं और अन्य बातों के साथ-साथ, प्रत्येक राज्य की विभिन्न पारिस्थितिक, सामाजिक और आर्थिक स्थितियों को ध्यान में रखते हुए अनुकूलन कार्यनीतियाँ का प्रावधान करती हैं।

देश में अनुकूलन कार्यों में सहयोग करने के लिए, सरकार ने जलवायु परिवर्तन संबंधी राष्ट्रीय अनुकूलन कोष (एनएएफसीसी) की स्थापना की है। एनएएफसीसी उन अनुकूलन परियोजनाओं का सहयोग करता है जो राज्य द्वारा संचालित हैं और एसएपीसीसी और एनएपीसीसी के अंतर्गत प्रासंगिक मिशनों के तहत पहचानी गई आवश्यकताओं और प्राथमिकताओं पर आधारित हैं।

भारतीय वन्यजीव (संरक्षण) अधिनियम, 1972, पर्यावरण (संरक्षण) अधिनियम, 1986, जैव विविधता अधिनियम, 2002 और पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी पारिस्थितिकी-संवेदनशील क्षेत्रों (ईएसजेड) के लिए विशिष्ट दिशा-निर्देश, विशेषकर पारिस्थितिक रूप से संवेदनशील क्षेत्रों में जैव विविधता के संरक्षण के लिए विशिष्ट शर्तें निर्धारित करते हैं।

विवरण-I

देश में वायु गुणवत्ता प्रबंधन के लिए केंद्र सरकार द्वारा किए गए उपाय

- i. पर्यावरण (संरक्षण) नियम, 1986 के अंतर्गत 80 से अधिक उद्योगों के लिए उत्सर्जन मानक अधिसूचित किए गए हैं।
- ii. दिनांक 1 अप्रैल 2020 से भारत स्टेज-VI (BS-VI) उत्सर्जन मानदंडों को लागू करना
- iii. वाहन स्क्रेपिंग नीति, सड़क परिवहन और राजमार्ग मंत्रालय द्वारा पंजीकृत वाहन स्क्रेपिंग सुविधाओं और स्वचालित परीक्षण स्टेशनों के लिए नियमावली
- iv. ठोस अपशिष्ट, प्लास्टिक अपशिष्ट, हानिकारक अपशिष्ट, ई-अपशिष्ट, बैटरी अपशिष्ट, बायोमेडिकल अपशिष्ट, थर्मल ऊर्जा संयंत्र द्वारा राख का शत-प्रतिशत उपयोग के लिए अपशिष्ट प्रबंधन नियम
- v. एनसीआर और आसपास के क्षेत्रों में फसल अवशेषों और थर्मल ऊर्जा संयंत्रों में कोयले (पेलेट्स/ब्रिकेट्स) का न्यूनतम 5% उपयोग करने का आदेश
- vi. व्यापक पर्यावरण प्रदूषण सूचकांक (सीईपीआई) के आधार पर औद्योगिक क्षेत्रों को महत्वपूर्ण और गंभीर रूप से प्रदूषित क्षेत्रों (सीपीए/एसपीए) के रूप में वर्गीकृत करना।

- vii. वाहनों से होने वाले उत्सर्जन को कम करने के लिए सरकार ने कई सक्रिय कदम उठाए हैं, जैसे कि दिनांक 1 अप्रैल 2018 से दिल्ली राष्ट्रीय राजधानी क्षेत्र में और दिनांक 1 अप्रैल 2020 से देश के बाकी हिस्सों में वाहनों के लिए बीएस-VI ईंधन मानदंड लागू करना, वाहन स्क्रेपिंग नीति लागू करना और विभिन्न केंद्रीय योजनाओं के माध्यम से इलेक्ट्रिक वाहनों और चार्जिंग बुनियादी ढांचे को बढ़ावा देना।
- viii. इसके अलावा, आवासन एवं शहरी कार्य मंत्रालय की पीएम ई-बस सेवा योजना के अंतर्गत, कुल ₹57,613 करोड़ योजना परियोजना में से ₹13,778 करोड़ का आवंटन इलेक्ट्रिक बसों और चार्जिंग स्टेशनों की तैनाती के माध्यम से शहरी परिवहन को बढ़ाने के लिए प्रदान किया गया है।
- ix. इसके अलावा, सड़क, परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) ने राज्य सरकार/संघ राज्य क्षेत्र को पंजीकृत वाहन स्क्रेपिंग सुविधाएं (आरवीएसएफ) और स्वचालित परीक्षण स्टेशन (एटीएस) स्थापित करने का निर्देश दिया है।
- x. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने दिनांक 06.01.2025 को उन वाहनों के जिनकी उपयोग की अवधि समाप्त हो चुकी है, के पर्यावरणीय रूप से सुदृढ़ प्रबंधन के लिए पर्यावरण संरक्षण (जीवन-अंत वाहन) नियम, 2025 को अधिसूचित किया।
- xi. आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) की स्वच्छ भारत मिशन-शहरी 2.0 (एसबीएम 2.0) योजना के तहत 130 शहरों में ठोस अपशिष्ट प्रसंस्करण सुविधाएं शुरू की गई हैं।
- xii. खुले में अपशिष्ट जलाने की समस्या से निपटने के लिए, जन शिकायत निवारण प्रणाली (पीजीआरएस) ऐप विकसित किया गया है और सभी 130 शहरों में नागरिकों द्वारा शिकायतों के ऑनलाइन पंजीकरण और स्थानीय निकायों द्वारा त्वरित समाधान के लिए उपलब्ध कराया गया है। इसके अलावा, एनसीएपी के तहत स्थानीय निकायों को अपशिष्ट जलाने के लिए संवेदनशील स्थानों को साफ करने के निर्देश दिए गए हैं।

xiii. औद्योगिक प्रदूषण की निगरानी संबंधित एसपीसीबी/पीसीसी द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अंतर्गत सहमति तंत्र के माध्यम से और पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय तथा इसके क्षेत्रीय कार्यालयों द्वारा लागू ईआईए अधिसूचना, 2006 के अंतर्गत जारी पर्यावरणीय मंजूरी के माध्यम से की जाती है। अत्यधिक प्रदूषण फैलाने वाले 17 श्रेणियों के उद्योगों को ऑनलाइन उत्सर्जन एवं उत्प्रवाह निगरानी प्रणाली (ओसीईएमएस) स्थापित करने का निर्देश दिया गया है।

विवरण II

वायु गुणवत्ता सुधार के संबंध में राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में किए गए विशिष्ट उपाय:

- i. राष्ट्रीय राजधानी क्षेत्र (एनसीआर) और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग (सीएक्यूएम) का गठन राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार और पंजाब, हरियाणा, राजस्थान और उत्तर प्रदेश राज्यों के साथ समन्वय में एनसीआर में वायु गुणवत्ता सूचकांक से जुड़ी समस्याओं के समन्वय, अनुसंधान, पहचान और समाधान के लिए किया गया है।
- ii. वायु प्रदूषण में अचानक वृद्धि की समस्या से निपटने के लिए दिल्ली-एनसीआर के लिए ग्रेडेड रिस्पांस एक्शन प्लान (जीआरएपी) तैयार किया गया है और इसके कार्यान्वयन के लिए सीएक्यूएम द्वारा आवश्यक निर्देश जारी किए गए हैं। जीआरएपी के अंतर्गत विभिन्न वायु गुणवत्ता सूचकांक (एक्यूआई) स्तरों के लिए सूचीबद्ध कार्यवाहियाँ समय-समय पर लागू की जाती हैं।
- iii. विभिन्न स्रोतों से प्रदूषण के नियंत्रण के लिए उपाय निर्धारित करने वाले दिशानिर्देश जैसे डीजी सेट में आरईसीडी प्रणाली/दोहरी ईंधन किट का कार्यान्वयन, उद्योगों में स्वच्छ ईंधन का उपयोग, परिवहन क्षेत्र में ईवी/सीएनजी/बीएस VI डीजल ईंधन को अपनाना, निर्माण और विध्वंस स्थलों पर धूल नियंत्रण के उपायों का कार्यान्वयन आदि, पर सीएक्यूएम द्वारा जारी किए गए हैं।

- iv. सीएक्यूएम द्वारा एनसीटी दिल्ली सरकार और हरियाणा, राजस्थान और उत्तर प्रदेश की राज्य सरकारों को सार्वजनिक परिवहन सेवाओं, विशेष रूप से एनसीआर में बसों को स्वच्छतर मोड में परिवर्तित करने के लिए निदेश जारी किए गए हैं। दिल्ली और हरियाणा, राजस्थान तथा उत्तर प्रदेश राज्यों के किसी भी शहर/कस्बे के बीच चलने वाली सभी राज्य सरकार की बस सेवाएं दिनांक 01.11.2023 से केवल ईवी/सीएनजी/बीएस-VI डीजल के माध्यम से संचालित की जाएंगी।
- v. सीएक्यूएम ने दिल्ली के 300 किलोमीटर के भीतर स्थित थर्मल ऊर्जा संयंत्रों और एनसीआर में स्थित औद्योगिक इकाइयों के कैप्टिव ऊर्जा संयंत्रों में कोयले के साथ 5-10% बायोमास की सह-फायरिंग के निदेश जारी किए हैं।
- vi. दिल्ली-एनसीआर में लाल श्रेणी में आने वाले वायु प्रदूषणकारी उद्योगों में ऑनलाइन सतत उत्सर्जन निगरानी प्रणाली (ओसीईएमएस) स्थापित की गई है।
- vii. दिल्ली स्थित औद्योगिक इकाइयां पीएनजी/स्वच्छ ईंधन पर स्थानांतरित हो गई हैं और एनसीआर स्थित परिचालन इकाइयां पीएनजी/बायोमास पर स्थानांतरित हो गई हैं।
- viii. दिल्ली और एनसीआर में स्थित ईंट भट्टियों को जिग-जैग तकनीक में बदलने के निदेश जारी किए गए हैं।
- ix. दिनांक 24 अक्टूबर, 2017 से एनसीआर राज्यों में ईंधन के रूप में पेट कोक और भट्टी तेल के उपयोग पर प्रतिबंध लगाया गया।
- x. दिल्ली-एनसीआर में अनुमोदित ईंधन सूची दिनांक 01.01.2023 से लागू है। एनसीआर में केवल पीएनजी या बायोमास पर काम करने वाले उद्योगों को अनुमति है, केवल उन विशिष्ट उद्योगों को छोड़कर जहां तकनीकी, प्रौद्योगिकी और प्रक्रिया संबंधी आवश्यकताओं के कारण अन्य ईंधन की विशिष्ट आवश्यकता होती है।

- xi. एनसीआर में अनुपालन के लिए बायोमास आधारित बॉयलरों के लिए कड़े पीएम उत्सर्जन मानदंड निर्धारित किए गए हैं।
- xii. निर्माण और विध्वंस स्थलों पर एंटी-स्मॉग गन लगाने और अन्य धूल नियंत्रण उपायों करने के लिए एनसीआर के डीपीसीसी और एसपीसीबी को निदेश जारी किए गए।
- xiii. एनसीआर में धूल नियंत्रण उपायों की निगरानी और प्रभावी कार्यान्वयन के लिए सड़क स्वामित्व/रख-रखाव/निर्माण संबंधी एजेंसियों द्वारा "धूल नियंत्रण और प्रबंधन प्रकोष्ठ" की स्थापना के लिए निदेश जारी किए गए।
- xiv. निर्माण स्थलों के लिए धूल न्यूनीकरण उपायों के अनुपालन की निगरानी के लिए ऑनलाइन निगरानी तंत्र (वेब पोर्टल के माध्यम से) शुरू किया गया है।
- xv. दिसंबर, 2021 से सीपीसीबी द्वारा सीएक्यूएम की सहायता के लिए 40 टीमों को प्रतिनियुक्त किया गया है ताकि वायु प्रदूषणकारी उद्योगों, निर्माण और विध्वंस स्थलों, दिल्ली-एनसीआर में डीजी सेटों का गुप्त निरीक्षण कर प्रदूषण नियंत्रण उपायों के कार्यान्वयन की स्थिति और वायु (पी और सीपी) अधिनियम, 1981 के अन्य उपबंधों के अनुपालन की जांच की जा सके।

TIGER OUTSIDE TIGER RESERVE

3573. ADV. DEAN KURIAKOSE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has issued any guidelines, policy documents, or operational frameworks with regard to the "Tigers Outside Tiger Reserve" (TOTR) scheme, if so, the details thereof;

- (b) whether any legal or administrative special status is conferred/to be conferred upon areas designated as TOTR, if so, the details thereof;
- (c) whether the Government proposes to publish comprehensive guidelines for identification, management and monitoring of TOTR regions, if so, the details thereof;
- (d) whether the Government has received any proposal from the State Government of Kerala or any agency therein for translocation of tigers from high-density tiger habitats within Kerala to low-density habitats in other States; and
- (e) whether any proposal has been received from the said State for seeking modifications or simplifications to the Standard Operating Procedures (SOPs) for tigers or related guidelines for other wild animals, with the objective of reducing the intensity and frequency of attacks on people in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The National Tiger Conservation Authority has formulated a project for management of Tigers outside Tiger Reserves, which is a preventive strategy to deal with human-wildlife conflict. The Project document is based on scientific data collected from the 5th cycle of the All India Tiger Estimation exercise as well as data of human-wildlife conflict collated from the States.

The project is under active consideration of the Ministry.

(d) and (e): No such proposal for translocation of tigers has been received from the State of Kerala by the National Tiger Conservation Authority.

ONE INDIA, ONE REGISTRATION INITIATIVE UNDER NIDHI PORTAL

3574. SHRI PRADYUT BORDOLOI:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

SHRIMATI JYOTSNA CHARANDAS MAHANT:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the specific provisions and schemes put in place by the Government to promote and facilitate rural and tribal homestays for international tourists with the aim of showcasing Indian culture, traditions and the tribal way of life;
- (b) the details of number of rural homestays benefitted from such State-level programmes, year and State-wise since 2022;
- (c) the details of the total amount disbursed under these programmes, year and State-wise since 2022;
- (d) the details of the number of rural homestays registered on the National Integrated Database of Hospitality Industry (NIDHI) portal under the "One India, One Registration" initiative, State and year-wise; and
- (e) the number of tourism or occupancy days facilitated through the NIDHI platform, State and year-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): To ensure the quality of services and experience for different classes of both domestic and international tourists, Ministry of Tourism, under its voluntary scheme of Incredible India Homestay Establishments classifies fully operational rooms of homestay facilities in the country including rural and tribal areas. Homestays are classified under two categories- Gold Category and Silver Category based on the extant Guidelines issued by the Ministry. There is no financial assistance provided by the Ministry of Tourism under this scheme.

The Government also approved the Pradhan Mantri Janjatiya Unnat Gram Abhiyan for improving the socio-economic condition of tribal communities, and development of 1000 homestays is a part of the scheme. The States/UTs can avail assistance of a maximum of Rs.5 Crore for implementing 5-10 homestays per village in a village cluster of 5-6 villages, subject to eligibility as per the Guidelines issued on 01.07.2025.

Additionally, the Government of India also announced collateral free institutional credit of Mudra Loans for Homestays in the Budget Announcement for 2025-26 to assist and encourage setting up of homestays across the country, including rural and tribal areas.

(d): The details of the number of rural Homestay facilities registered on the National Integrated Database of Hospitality Industry (NIDHI) portal under the "One Nation,

One Registration" initiative, State-Wise and year-wise are given in the enclosed **Statement.**

(e): The function of NIDHI platform is to gather data on registered and classified/approved units under the voluntary scheme of classification only and not a booking platform. The data regarding the number of tourism or occupancy days is not reflected on the platform.

STATEMENT

Number of rural Homestay facilities registered on the National Integrated Database of Hospitality Industry (NIDHI) portal

State/UT	Total Count
Andaman And Nicobar Islands	1
Andhra Pradesh	7
Arunachal Pradesh	33
Assam	28
Bihar	1
Chhattisgarh	2
Goa	26
Gujarat	4
Haryana	1
Himachal Pradesh	68
Jammu And Kashmir	2
Karnataka	6
Kerala	77
Ladakh	6
Madhya Pradesh	50
Maharashtra	43
Meghalaya	6

Nagaland	1
Odisha	14
Punjab	3
Rajasthan	9
Sikkim	16
Tamil Nadu	137
Telangana	2
The Dadra And Nagar Haveli And Daman And Diu	1
Tripura	1
Uttar Pradesh	955
Uttarakhand	93
West Bengal	570

MULTIDISCIPLINARY EDUCATION AND RESEARCH UNIVERSITY (MERU)

3575. SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the progress on the establishment of Multidisciplinary Education and Research Universities (MERUs) and the implementation of the Academic Bank of Credit (ABC) system in higher education institutions across the Country, particularly in Maharashtra and Madhya Pradesh;
- (b) whether the Government is facilitating international collaborations and the entry of top ranked global Universities as envisioned under National Education Policy

(NEP), 2020, while ensuring equitable access to students from socio-economically marginalized segment of the country, particularly in Maharashtra and Madhya Pradesh; and

(c) the measures taken by the Government to enhance the Gross Enrolment Ratio (GER) of students from marginalized segment in Higher Education across the country, particularly in Maharashtra and Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): In alignment with National Education Policy (NEP) 2020, the government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) for the period 2023-24 to 2025-26 with an outlay of Rs. 12926.10 crore, including the committed liabilities of the earlier phases of RUSA, to cater to the needs of educationally unserved/ underserved areas. Under the Multi-Disciplinary Education and Research Universities (MERU) component of PM-USHA, 35 Universities (including 3 Universities in Madhya Pradesh and 4 Universities in Maharashtra) have been approved.

To further facilitate smooth student mobility and credit transfer, the Government has launched the Academic Bank of Credits (ABC) initiative. ABC facilitates formalising credit recognition, accumulation and transfer. Under the ABC system, a 12-digit unique identifier, Automated Permanent Academic Account

Registry (APAAR) ID has been created for seamless interaction amongst the stakeholders of the education ecosystem and to effectively map the lifelong journey of the learners.

(b): In line with the NEP 2020, the UGC has issued '*University Grants Commission (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations, 2023*' in November, 2023 to facilitate the establishment of campuses of the Foreign Higher Education Institutions (FHEIs) in India. These regulations are available at <https://fhei.ugc.ac.in/Downloads/Regulations.pdf>.

Under the Regulation 2023, UGC has issued Letter of Intent to 12 Foreign HEIs from Australia, Italy, United Kingdom, USA to open their campuses at various places in India including Gurugram (Haryana), Bengaluru (Karnataka), Mumbai (Maharashtra), Chennai (Tamil Nadu) and Noida/Greater Noida (Uttar Pradesh). University of Southampton has already established its campus in Gurugram, Haryana.

Furthermore, world-class Foreign Universities and Institutions can set up their branch campuses in GIFT City as per the criteria and standards laid down in the *International Financial Services Centres Authority (IFSCA) (Setting up and Operation of International Branch Campuses and Offshore Education Centers) Regulations, 2022*, issued in October, 2022. These regulations are available at <https://ifsc.gov.in/Document/Legal/ifsca-ibc-and-oec-regulations-202213102022113639.pdf>.

Two Australian universities namely, Deakin University and University of Wollongong have established offshore branch campuses and are offering courses in GIFT City, Gujarat under the Regulations, 2022 mentioned above.

(c): As per the All-India Survey on Higher Education (AISHE) 2022-23 (provisional), the Gross Enrolment Ratio (GER) of Higher Education at the national level is 29.5. Furthermore, the Government has taken various measures to increase the GER in Higher Education sector across the country including in Madhya Pradesh and Maharashtra, such as opening of more HEIs; implementing various Scholarship and Fellowship schemes for providing financial assistance to students including for SC/ST/OBC; providing flexible exit as well as re-entry options in Higher Education system; providing anytime, anywhere learning opportunities for all learners through Study Webs for Active Learning for Young Aspiring Minds (SWAYAM) platform; and conducting JEE, NEET (UG) and Common University Entrance Test (CUET) Exams in 13 languages, to facilitate students, particularly from vernacular/rural background.

ई-श्रम पोर्टल, वन स्टॉप सॉल्यूशन

3576. श्री सतपाल ब्रह्मचारी:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) ई-श्रम पोर्टल के माध्यम से असंगठित श्रमिकों को लाभान्वित करने के लिए सरकार द्वारा किए जा रहे प्रयासों का ब्यौरा क्या है;

- (ख) क्या सरकार ने पंजीकरण, हेल्पलाइन नंबर और विभिन्न योजनाओं के लाभों के बारे में जानकारी के लिए 'ई-श्रम वन स्टॉप सॉल्यूशन' केंद्र स्थापित करने हेतु कोई योजना तैयार की है;
- (ग) यदि हाँ, तो देश में अब तक राज्य/संघ राज्यक्षेत्र-वार स्थापित ऐसे केन्द्रों की संख्या सहित तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या हरियाणा के सोनीपत लोक सभा निर्वाचन क्षेत्र में ऐसा केंद्र स्थापित करने का कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): श्रम और रोजगार मंत्रालय ने असंगठित कामगारों का आधार के साथ जुड़ा एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) तैयार करने हेतु दिनांक 26 अगस्त 2021 को ई-श्रम पोर्टल (eshram.gov.in) आरंभ किया है। ई-श्रम पोर्टल का उद्देश्य असंगठित कामगारों को स्व-घोषणा के आधार पर एक यूनिवर्सल अकाउंट नंबर (यूएएन) प्रदान करके पंजीकृत करना और उनकी सहायता करना है।

दिनांक 5 अगस्त 2025 तक की स्थिति के अनुसार, 30.98 करोड़ से अधिक असंगठित कामगार पहले ही ई-श्रम पोर्टल पर पंजीकरण करा चुके हैं।

असंगठित कामगारों की विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच बनाने हेतु ई-श्रम को "वन-स्टॉप-सॉल्यूशन" के रूप में विकसित करने संबंधी बजट घोषणा, 2024-25 के विज़न को ध्यान में रखते हुए, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम- "वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम -"वन-स्टॉप-सॉल्यूशन" में विभिन्न सामाजिक सुरक्षा/कल्याण योजनाओं को एक ही पोर्टल अर्थात् ई-श्रम पर एकीकृत किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को

सामाजिक सुरक्षा योजनाओं तक पहुँच बनाने और ई-श्रम के माध्यम से उनके द्वारा अब तक उठाए गए लाभों को देखने में सक्षम बनाता है।

अब तक विभिन्न केंद्रीय मंत्रालयों/विभागों की चौदह (14) योजनाओं को उनके लाभों को विस्तारित करने और सामाजिक सुरक्षा तक पहुंच प्राप्त करने के लिए ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमएसवीएनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई), राष्ट्रीय परिवार लाभ योजना (एनएफबीएस), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई- जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई), प्रधानमंत्री आवास योजना- शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य सम्पदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदन योजना (पीएमएमवीवाई) शामिल हैं।

उपर्युक्त के अलावा, ई-श्रम को प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम), राष्ट्रीय करियर सेवा (एनसीएस), स्किल इंडिया डिजिटल हब (एसआईडीएच), नए युग के शासन के लिए एकीकृत मोबाइल एप्लिकेशन (उमंग), डिजिटल लॉकर (डिजिलॉकर), माईस्कीम और ओपन गवर्नमेंट डेटा प्लेटफॉर्म (ओजीडी) के साथ भी एकीकृत किया गया है।

कोई भी असंगठित कामगार ई-श्रम पर पंजीकरण और इससे जुड़े लाभों के बारे में जानकारी के लिए अपने संबंधित राज्य/जिला श्रम विभाग से संपर्क कर सकता है। इसके अलावा, मंत्रालय ने असंगठित कामगारों की सहायता के लिए राष्ट्रीय हेल्पडेस्क/हेल्पलाइन नंबर 14434 भी शुरू किया है।

ई-श्रम पोर्टल, पंजीकरण प्रक्रिया को सुगम बनाने के लिए स्व-पंजीकरण के साथ-साथ सहायता प्राप्त पंजीकरण के माध्यम से पंजीकरण के कई तरीके प्रदान करता है। स्व-पंजीकरण में ई-श्रम पोर्टल और नए युग के शासन के लिए एकीकृत मोबाइल एप्लिकेशन (उमंग) मोबाइल ऐप के माध्यम से पंजीकरण

शामिल है। सहायता प्राप्त पंजीकरण में सामान्य सुविधा केन्द्रों (सीएससी) और राज्य सेवा केंद्रों (एसएसके) के माध्यम से पंजीकरण शामिल है। देश भर में 4 लाख से अधिक सीएससी केंद्रों पर पंजीकरण सुविधा उपलब्ध है। राज्य सेवा केंद्रों को भी इसमें शामिल किया गया है। इसके अलावा, सीएससी, कामगारों को संगठित करने के लिए विभिन्न स्थानों पर जागरूकता शिविर आयोजित करता है।

DORMANT CASHEW PROCESSING COMPANIES IN KERALA

3577. SHRI KODIKUNNIL SURESH:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government is aware that a significant number of registered private limited cashew processing companies in Kerala, particularly in the districts of Kollam and Alappuzha have become dormant or non-operational due to severe financial constraints, lack of working capital and diminishing export competitiveness;
- (b) whether the Government maintains detailed data on such inactive or non-filing private cashew companies;
- (c) if so, the number of such entities identified in Kerala along with the action taken or proposed to facilitate their revival and reintegration into the formal economy; and
- (d) whether the Government is considering any targeted interventions to revive such dormant cashew processing units, including but not limited to special credit restructuring mechanisms, simplified compliance relief for reactivation

or leveraging Corporate Social Responsibility (CSR) funds of larger industries for cluster-based development;

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) : Registration of Companies of Cashew processing is not specifically captured under incorporation of Companies code maintained under MCA-21. However, details of number of Companies which are registered under the incorporation codes for “Growing of Edible Nuts” and “Processing of Edible Nuts” in the MCA 21 Portal, in Kerala and particularly in the districts of Kollam and Alappuzha are tabulated as under: -

Description	Kerala	Kollam District	Alappuzha District
Total Registered	129	8	9
Active	62	5	1
Inactive for e-filing	1	0	1
Strike-Off	58	3	1
Dormant under section 455	1	0	0
Under Liquidation	2	0	1
Dissolved (Liquidated)	5	0	5

(b) to (d): Does not arise in view of above reply.

IMPLEMENTING SCHEME FOR UPGRADATION OF ITIs**3578. SHRI MALAIYARASAN D.:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government is implementing any scheme for the upgradation of Industrial Training Institutes (ITIs) into advanced training centres or National Centres of Excellence;
- (b) if so, the details of the scheme including objectives, timeline, and funding pattern;
- (c) the number of ITIs upgraded or proposed to be upgraded as Centres of Excellence across the country, State-wise, including Tamil Nadu;
- (d) whether any partnership has been initiated with industry or foreign institutions for curriculum enhancement, infrastructure modernization, or faculty training under this initiative;
- (e) the criteria adopted for selecting ITIs for upgradation and whether the Government has a plan to consider more ITIs from Tamil Nadu for inclusion; and
- (f) the measures taken by the Government to ensure that students from rural and economically weaker backgrounds benefit from these upgraded institutions?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Yes. The Cabinet has approved National Scheme for Upgradation of Industrial Training Institutes (ITIs) and setting up National Centres of Excellence (NCOEs) for skilling, at an estimated cost of ₹60,000 crore (Central Share: ₹30,000 crore, State Share: ₹20,000 crore, and Industry Share: ₹10,000 crore).

The key objectives of the scheme are:

- i. To improve the quality of training delivery in ITIs;
- ii. To modernize infrastructure and equipment as per industry standards;
- iii. To introduce industry-aligned long-term and short-term courses, especially in new and emerging sectors;
- iv. To strengthen industry linkage for demand-driven skilling and better employment outcomes; and
- v. To enhance the capacity of National Skill Training Institutes (NSTIs) for training of trainers.

The scheme comprises of two components:

- i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model. These ITIs will be upgraded with smart classrooms, modern labs, digital content, and new courses aligned to industry needs.
- ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-

specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

Implementation of the scheme will be through Special Purpose Vehicles (SPVs) formed in partnership with Anchor Industry Partners (AIPs) to ensure skill training relevance and outcome-based delivery.

(c): Through the scheme, it has been proposed to upgrade a total of one-thousand (1,000) ITIs across the country, including the state of Tamil Nadu. Further, it has also been proposed to set-up five National Centres of Excellence for skilling within NSTIs, including Chennai in Tamil Nadu.

(d): Yes. As part of the efforts to set up the National Centres of Excellence for Skilling, discussions have been held with representatives of countries such as Australia, Germany, Singapore, France, Republic of Korea, and Japan to explore possible cooperation in areas like curriculum improvement, training of trainer, and infrastructure modernization.

(e): As per the Cabinet approval, selection of ITIs will be led by the State/UT Governments in consultation with industry ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with industry partners. The selection of ITIs will depend on the proposals received from State/UT Governments, subject to readiness and industry collaboration.

(f): The scheme is to be implemented across the country, including in rural areas. It aims to improve access to better training and employment opportunities for all sections of society, including students from rural and economically weaker backgrounds. State/UTs and industries are encouraged to take up ITIs in rural locations as well. Provision has been made for introducing courses linked to local industry and livelihoods, and strengthening student support services like counselling, remedial learning, and placement assistance.

SKILL NEEDS AND ENHANCING TRAINING INITIATIVES

3579. SHRI SHASHANK MANI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has assessed the current and future skill needs across various industries and sectors and if so, the details thereof;
- (b) whether the Government is planning to align skill development initiatives with the changing dynamics of the job market and technological advancements and if so, the details thereof; and
- (c) whether there is any mechanism in place to incorporate feedback from trainees and employers to improve training standards and meet industry requirements and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Skill Gap studies are conducted from time to time which provide information on the skills needed and the skill gaps in various sectors. Such studies guide the interventions of the Government aimed at preparing the workforce as per the industry needs. Further, District Skill Committees (DSCs) are mandated with formulating District Skill Development Plans (DSDPs) to promote decentralized planning and implementation at the grassroots. The DSDPs identify sectors with employment opportunities as well as the associated demand for skilling in the district, and map the available facilities for Skill Training. Skill Development Programmes of the Government are designed and implemented to bridge identified skill gaps across sectors

Through National Council of Applied Economic Research (NCAER), the Ministry of Skill Development and Entrepreneurship (MSDE) has conducted a National Skill Gap Study of seven high-growth sectors to establish a robust methodology for analyzing sector-specific skill demands. The seven sectors include – (i) Growing of cereal, leguminous crops and oilseeds; (ii) raising of cattle and buffaloes; (iii) weaving of textiles; (iv) manufacture of motor vehicles, parts & accessories of motor vehicles; (v) electric power generation using solar energy and other non-conventional sources; (vi) retail sale of food, clothing, footwear and leather articles in specialised stores and maintenance & repair of MVs and; (vii)

computer programming activities. The study has identified job roles which are facing and are likely to face demand shortage in the seven sectors.

(b): To ensure the skills imparted through various scheme of MSDE are aligned with the industry requirements and technological advancements, the following specific steps have been taken:

- (i) National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space.
- (ii) The Awarding Bodies recognised by NCVET are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations.
- (iii) NCVET has approved 8693 qualifications as per the industry requirements, out of which 2266 qualifications are valid and active, and 6427 qualifications are archived for being not relevant.
- (iv) 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which identify the skill development needs of respective sectors as well as to determine skill competency standards.
- (v) Directorate General of Training (DGT) under the aegis of MSDE is implementing Flexi MoU Scheme and Dual System of Training (DST) which

are meant to provide training to ITI students in industrial environment as per their requirements.

- (vi) Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- (vii) DGT has introduced new age /future skills courses in Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs) under CTS to provide training in emerging areas such as 5G Network Technician, Artificial Intelligence Programming assistant, Cyber Security Assistant, Drone Technician etc.
- (viii) DGT has signed MoU with IT Tech companies like IBM, CISCO, Microsoft, Amazon Web Services (AWS) and Future Skill Rights Network, to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.
- (ix) Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) Mode, provide training to create a pool of industry-ready workforce for Industry, equipped with cutting-edge technology and hands-on training.

- (x) MSDE has launched Skill India Digital Hub (SIDH) a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a life-long array of services to key stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through SIDH, candidates can have access to jobs and apprenticeship opportunities.
- (xi) Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) are organised to facilitate the placements and apprenticeship opportunities to the certified candidates.
- (c): To improve the skill training delivery, appropriate mechanism has been established for seeking feedback of trainees. For instance, the feedback under PMKVY are sought on parameters like lab sufficiency, satisfaction with trainer, fairness of assessors, assessment in local language, recommending the training to others, etc. As regards skill requirements, the Sector Skill Councils (SSCs) identify the skill development needs of respective sectors as well as determine skill competency standards. The new courses/qualifications developed by Awarding Bodies are validated by the industry players to ensure that they match the standards and requirements of the industry players.

पायरेटेड एनसीईआरटी पाठ्यपुस्तकें

3580. डॉ. भोला सिंह:

श्रीमती महिमा कुमारी मेवाड़:

श्री विष्णु दयाल राम:

श्री बसवराज बोम्मई:

डॉ. हेमांग जोशी:

श्री गोडम नागेश:

श्री त्रिवेन्द्र सिंह रावत:

सुश्री कंगना रनौत:

श्री कंवर सिंह तंवर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश के विभिन्न भागों में राष्ट्रीय शिक्षा अनुसंधान एवं प्रशिक्षण परिषद (एनसीईआरटी)

की पायरेटेड पाठ्यपुस्तकों की बढ़ती संख्या से अवगत है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार द्वारा एनसीईआरटी की पायरेटेड पाठ्यपुस्तकों के अवैध मुद्रण, वितरण और विक्रय

पर रोक लगाने के लिए कोई कार्रवाई की गई है;

(ग) पायरेटेड पाठ्यपुस्तकों के प्रकाशकों, वितरकों और खुदरा विक्रेताओं के विरुद्ध की गई कार्रवाई

सहित जप्त की गई पाठ्यपुस्तकों या सामग्री का ब्यौरा क्या है;

(घ) क्या एनसीईआरटी ने ऐसी पायरेटेड पाठ्यपुस्तकों की आशंका को दूर करने के लिए कोई पहल की

है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो तत्संबंधी कारण क्या हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ङ): राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) ने सूचित किया है कि देश के विभिन्न भागों से एनसीईआरटी पाठ्यपुस्तकों की पायरेसी की घटनाओं की जानकारी प्राप्त हुई है।

वर्ष 2024 और 2025 के दौरान, विभिन्न राज्यों द्वारा चलाए गए विभिन्न अभियानों के तहत एनसीईआरटी पाठ्यपुस्तकों की लगभग 4.71 लाख पायरेटेड प्रतियाँ जप्त की गई हैं। पायरेसी मुख्य

रूप से अनैतिक तत्वों के व्यावसायिक उद्देश्यों के कारण होती है। एनसीईआरटी का मुख्य उद्देश्य देश भर के सभी विद्यार्थियों को किफायती मूल्य पर गुणवत्तापूर्ण पाठ्यपुस्तकें उपलब्ध कराना है। पायरेसी को रोकने के लिए एनसीईआरटी द्वारा निम्नलिखित कदम उठाए गए हैं:

- i. विगत एक वर्ष में एनसीईआरटी ने पायरेटेड एनसीईआरटी पाठ्यपुस्तकों के निर्माताओं और विक्रेताओं, अवैध एनसीईआरटी वाटरमार्क पेपर के निर्माताओं से संबंधित 29 परिसरों पर छापे मारे हैं, तथा 20.00 करोड़ रुपये से अधिक मूल्य का स्टॉक और मशीनरी जब्त की है।
- ii. एनसीईआरटी ने पायरेसी कारोबार के जड़ से खतम करने के लिए एनसीईआरटी पाठ्यपुस्तकों की कीमत में 20% की कमी, कागज और मुद्रण की गुणवत्ता में सुधार (आधुनिक मशीनों का उपयोग करके), प्रतिष्ठित ई-कॉमर्स प्लेटफार्मों के माध्यम से पाठ्यपुस्तकों की ऑनलाइन बिक्री को बढ़ावा देना जैसे कई सक्रिय प्रयास किए हैं।
- iii. एनसीईआरटी ने कक्षा 6 की पाठ्यपुस्तकों की 10 लाख प्रतियों पर एक तकनीक-आधारित एंटी-पायरेसी समाधान का पायलट परीक्षण भी किया है। यह तकनीक-आधारित समाधान भारतीय प्रौद्योगिकी संस्थान (आईआईटी) कानपुर द्वारा तैयार और पेटेंट कराया गया है।

इन प्रयासों के परिणाम अत्यधिक सकारात्मक रहे हैं। एनसीईआरटी की पाठ्यपुस्तकों की बिक्री का आंकड़ा वर्ष 2023-24 में 232.00 करोड़ रुपये की तुलना में वर्ष 2024-25 के दौरान 526.00 करोड़ रुपये तक पहुँच गया है।

LACK OF SMART CLASSES IN KASARAGOD

3581. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Government schools in Kasaragod district of Kerala still lack functional smart classrooms or reliable internet;

- (b) whether any NEP-2020 bridge grants have been earmarked for such border districts; and
- (c) the measures taken by the Government to ensure Malayalam–Kannada bilingual e-content for students in intercultural zones?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under Samagra Shiksha, financial assistance is provided to States/UTs, for setting up of Smart Classrooms in Government and Government Aided Schools having classes VI to XII, besides other components. As per UDISE+ 2023-24, 92.13% schools in Kerala have internet facility. As informed by State Government of Kerala, 43 schools in Kasaragod district lack reliable internet.

(b): The Samagra Shiksha scheme has been aligned with the recommendations of NEP 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process. Samagra Shiksha is implemented in partnership with all the States and UTs, and financial assistance is provided to them for various components based on proposals submitted in the Annual Work Plan and Budget (AWP&B). These plans are then appraised/approved by PAB in consultation with the States and UTs as per the programmatic and financial norms of the Scheme and availability of budgetary resources.

(c): Education is in the concurrent list of the Constitution and majority of the schools are under domain of the respective State and UT Governments. The National Education Policy (NEP) 2020 emphasizes multilingualism and recommends that children be taught in their home/local language or mother tongue at least until Grade 5, preferably till Grade 8. The NEP 2020, inter-alia, at para 4.13, provides that the three-language formula will continue to be implemented while keeping in mind the Constitutional provisions, aspirations of the people, regions, and the Union, and the need to promote multilingualism as well as promote national unity. The three languages learned by children will be the choices of States, regions, and of course the students themselves, so long as at least two of the three languages are native to India.

A comprehensive initiative called PM eVidya was initiated as part of Atma Nirbhar Bharat Abhiyaan on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education. There are 200 PM eVidya DTH TV Channels to enable all States/UTs to provide supplementary education in various Indian languages including for classes 1-12. DIKSHA (Digital Infrastructure for Knowledge Sharing) is a national platform for school education. DIKSHA can be accessed by learners and teachers across the country and currently supports 108 languages. DIKSHA currently hosts 7,383 textbooks energized with QR codes, including 403 NCERT textbooks and Energized Textbooks (ETBs). There are more than 3.75 lakh+ digital contents on

DIKSHA, including audio-visual content, reading and practice material, interactive resources, and lesson plans. These e-contents are available in 133 languages (126 Indian and 7 foreign languages). Besides, there are 1,740 and 22,952 e-content in Malayalam and Kannada respectively.

CCTV CAMERAS FOR SAFETY OF STUDENTS

3582. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that the Central Board of Secondary Education (CBSE) had directed all affiliated schools to install Closed-Circuit Television (CCTV) cameras with high resolution and with audio-visual recording capabilities at crucial points in the school to ensure the safety of students;
- (b) if so, the details thereof;
- (c) whether it is a fact that the CBSE has updated its affiliation bylaws of 2018; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): As per the provisions in National Commission For Protection of Child Rights (NCPCR) Manual at Clause 1(X) on safety and security of children in schools, the Central Board of Secondary Education (CBSE) vide Notification No. CBSE/AFF./Notification/2025/01310 dated 21.07.2025 has directed all the heads

of its affiliated schools to install high resolution CCTV Cameras with audio-visual facility in school's premises.

The Board vide Notification No. CBSE/AFF./Notification/2025/01310 dated 21.07.2025 has made the following amendment in its Affiliation Bye Laws-2018 by adding Clause 4.7.10 in Chapter 4 (Physical Infrastructure):

"The school should install high resolution CCTV Cameras with audio visual facility at all the entry and exit points of the school, lobbies, corridors, Staircases, all the classrooms, labs, library, Canteen Area, store room, playground and other common areas except toilets and washrooms with real time audio-visual recording. These CCTV Cameras must be equipped with a storage device with the capacity of holding footage of at-least 15 days. It shall be ensured that a backup of a minimum 15 days be preserved, which may be accessed by the authorities, if required."

SKILL GAPS, UNEMPLOYMENT AND UNDEREMPLOYMENT IN RAJASTHAN

3583. SHRI RAHUL KASWAN:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has assessed the district-wise status of skill gaps, unemployment, and underemployment in Rajasthan, particularly in semi-arid and agro-based districts like Churu;

- (b) whether any new district-focused skilling and entrepreneurship initiatives launched since 2022 and if so, the details thereof;
- (c) whether the Government has reviewed challenges in scheme delivery including under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) and National Apprenticeship Promotion Scheme, in backward and rural districts along with the steps taken to address them;
- (d) whether the Government proposes to set up new Skill Hubs, Rural Skill Schools, or sector- specific training centres in Churu and adjoining districts;
- (e) whether the Government is contemplating integrating skill development initiatives with local industries and agriculture-linked enterprises to boost youth employment; and
- (f) if so, the timeline, budgetary allocations, and expected outcomes of such measures in Rajasthan?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): District Skill Committees (DSCs), set up across all States/UTs including Rajasthan, are mandated with formulating District Skill Development Plans (DSDPs) to promote decentralized planning for skill development and implementation at the grassroots level. The DSDPs identify sectors with employment opportunities as well as the associated demand for skilling in the district, and map the available facilities for Skill Training. Skill Development

Programmes of the Government are designed and implemented to bridge identified skill gaps across sectors.

Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country, including Churu district in Rajasthan. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

(c) to (f): To address issues such as limited infrastructure, low awareness and mobilization difficulties, steps like improved monitoring through the Skill India Digital Hub (SIDH), targeted mobilization, and capacity-building workshops have been undertaken. Under PMKVY, emphasis is placed on rural outreach and employer engagement to expand training opportunities. Further, since June, 2022, Pradhan Mantri National Apprenticeship Mela (PMNAM) facilitates candidates to avail opportunities in Apprenticeship training and establishments to identify potential candidates and in selection of Apprentices. In addition, awareness workshops assist in promoting the scheme amongst various stake holders throughout the country.

The Ministry actively promotes convergence between skill development and local industries, including agriculture-linked sectors. Job roles related to agro-processing, food industry, and rural enterprises have been approved for training in various districts of Rajasthan. Further, in order to meet skilling requirement for future workforce, improve the quality of skilling, to align the training programs with local industries, following specific steps have been taken by MSDE:

- i. The training programs offered under the schemes of MSDE are developed in collaboration with industries, keeping in view market demands. 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up by National Skill Development Corporation (NSDC) which are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards.
- ii. Future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc., have been prioritized under PMKVY 4.0. Under CTS also, new age courses have been developed to meet the demand of futuristic job roles in emerging technologies.
- iii. The National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space.

- iv. The Awarding Bodies recognised by NCVET are required to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupation, 2015, of Ministry of Labour and Employment and obtain industry validations.
- v. Directorate General of Training (DGT) is implementing Flexi MoU Scheme and Dual System of Training (DST). These initiatives are meant to provide training to ITI students in industrial environment.
- vi. DGT has also signed MoUs with IT Tech companies like IBM, CISCO, Future Skill Rights Network (erstwhile Quest Alliance), Amazon Web Services (AWS) and Microsoft to ensure industry linkages for the institutes, under Corporate Social Responsibility (CSR) initiatives.
- vi. Courses aligned to National Skills Qualification Framework (NSQF) also have components of On Job Training (OJT) and employability skills.
- viii. NSDC, under the Market led program, provides support to training providers that collaborate and align skill courses with industry demand.
- ix. Under NAPS, apprenticeship training and increasing engagement with industrial establishments for undertaking apprenticeship programs is promoted.
- x. Implementation of Skills Strengthening for Industrial Value Enhancement (STRIVE) scheme, a World Bank assisted project launched with the objective

of improving the relevance and efficiency of skills training provided through ITIs.

- xi. Trainings of Trainers through National Skill Training Institutes (NSTIs) and Institutes of Training of Trainers (IToTs).
- xii. Skill India Digital Hub (SIDH) Portal has been established as a Digital Public Infrastructure for skilling, employment, and entrepreneurship ecosystems.
- xiii. Government has approved National Scheme for Upgradation of Industrial Training Institutes (ITIs) and setting up National Centres of Excellence (NCOEs) for skilling. Focus of the scheme is on industry led skilling.

Funds under PMKVY are released to implementing agencies for meeting the training cost as per prescribed norms. Under JSS scheme, funds are released to Non-Governmental Organizations (NGOs) directly. Under NAPS, stipend support up to Rs 1500/- per month is released to apprentices through DBT and not to the establishments covered. Day to day administration as well as financial control in respect of CTS scheme implemented through ITIs lies with the respective State Government/UT Administration.

The funds released for implementation of PMKVY, JSS and NAPS schemes in the State of Rajasthan since 2018-19 to 2024-25 (as on 31.03.2025) are as under:

(Rs. in Crores)

Scheme	Fund Released
PMKVY	551.64

NAPS	27.80
JSS	23.64

EFFECTIVENESS OF VOLUNTEER FOR BHARAT PLATFORM

3584. SHRIMATI JYOTSNA CHARANDAS MAHANT:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the number of events held for 'Volunteer for Bharat', month-wise during 2025;
- (b) the number of volunteers registered via the website for these events; and
- (c) the number and percentage of events that did not receive a single volunteer through the website?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): Under the 'Volunteer for Bharat' initiative events and activities posted in collaboration with various departments and institutions across the country on the MY Bharat Portal where youth can register to participate in nation-building efforts are termed as Volunteer Opportunities (VOs). Month-wise number of VOs posted on the portal, number of youths registered for these VOs and the number and percentage of Events (VOs) that did not receive volunteer participation are given in the enclosed **Statement**.

STATEMENT

Month-wise number of VOs posted on the portal, number of youth registered for these VOs and the number and percentage of Events (VOs) that did not receive volunteer participation

Month (2025)	Total VOs[#]	Youth Registrations on Portal	VOs with No Participation though website	% of VOs with No Participation through website[*]
January	12,301	11,294	10,612	86.27%
February	3,563	87,463	2,360	66.24%
March	3,959	38,076	2,128	53.76%
April	3,027	5,513	2,269	74.96%
May	1,184	5,423	797	67.31%
June	4,764	6,534	3,495	73.38%
July	3,409	9,116	2,321	68.08%
August	219	1,029	148	67.58%

[#]Note: The number include the number of sub-events created under any specific major event, e.g. if 800 sub-events are created at various locations on International Day of Yoga, then all 800 numbers are included.

^{*}Note: It is not compulsory to register in the VO through website to participate in the Volunteering activity. Most of the participation in the VO is through offline mode where youth participate in the volunteering activity directly or through offline connect with the organizer.

NATIONAL COASTAL SCHEME

3585. SHRI Y. S. AVINASH REDDY

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the funds provided for Andhra Pradesh under the externally aided component and the non - externally aided component of the National Coastal Scheme;
- (b) the number of projects approved for implementation under the said scheme in the State of Andhra Pradesh during the last five years;
- (c) the progress of these projects and the utilisation certificates submitted during the last five years, year-wise; and
- (d) whether new projects will be implemented under the said scheme in the State of Andhra Pradesh and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): National Coastal Mission (NCM) under the National Coastal Management Program is Central Sector Scheme with the following components:

- i. Management Action Plan on Conservation of Mangroves and Coral Reefs
- ii. Research & Development in Marine and Coastal ecosystem
- iii. Sustainable Development of Beaches under Beach Environment & Aesthetic Management Service
- iv. Capacity Building/Outreach Programme of Coastal States/UTs on conservation of marine and coastal ecosystem including beach cleaning drive.

The implementing agencies of NCM are the State Governments of Coastal States and Union Territory (UT) Administrations. The funds are released to the coastal States/Union Territories based on the proposals received from the States/UTs in this Ministry.

A sum of ₹2.22 crore was provided in FY 2020-21 for the development of environmental sound beach infrastructure and management services for Rushikonda Beach, Vishakapatnam. Rushikonda Beach has been accorded Blue Flag Certification since 2020.

Further, a total of Rs 2.6 lakhs was provided under NCM for beach cleaning cum awareness drive at Ramakrishna beach and Nandamuri Taraka Rama Rao beach during FY 2023-24 and FY 2024-25. The utilisation certificate for all the releases have been received.

This Ministry has not received any new proposal under NCM from the State of Andhra Pradesh.

STATUS OF TOURIST INFLOW

3586. SHRI SUNIL BOSE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether it is a fact that there is a steep rise in foreign tourists visiting the country during the current year as compared to last year;

- (b) if so, the number and status of tourist inflow in the country during the last three years and the current year, country-wise along with the revenue earned therefrom and its impact on GDP of the country;
- (c) whether the Government has started new tourism projects and opened tourism offices abroad, if so, the details thereof along with the expenditure incurred to run these foreign offices during the said period, country-wise; and
- (d) whether the Government has provided/proposes to provide any special package to various State Governments to attract more tourists in the country and if so, the details thereof along with the funds provided, State/UT-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Foreign Tourist Arrivals (FTAs) in India during the last three years and current year is given below:

Year	FTAs (in lakh)
2022	64.37
2023	95.21
2024	99.52
2025 (Jan to April) (P)	32.41

(P): Provisional

Source: Bureau of Immigration

Country-wise FTAs for the last three years and current year are given in the enclosed **Statement**.

The Foreign Exchange Earnings from tourism in India during the same period is given below:

Year	FEEs from Tourism in India (in Rs. Crore)
2022	1,69,917
2023	2,66,045
2024 ^{#2}	2,93,033
2025 (Jan to April) (P)	98,289

#2: Revised Estimates

(P): Provisional Estimates

The contribution of tourism sector to the country's Gross Domestic Product (GDP) for 2021-22 to 2023-24 is given below:

Year	Total Share in GDP (in %)
2021-22	1.75
2022-23*	5.09
2023-24 (P)	5.22

*: Revised estimates

(P): Provisional estimates

Source: Estimates based on the National Account Statistics (NAS) 2025

(c): The Ministry of Tourism promotes India as a tourist destination in overseas markets through various initiatives in collaboration with the Indian Missions abroad. At present, the Ministry does not have any dedicated tourism offices overseas.

(d): While Promotion and development of tourism is primarily the responsibility of the concerned State/UT, Ministry of Tourism under the schemes of 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation & Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism

Infrastructure Development' provides financial assistance to State Governments/Union Territory Administrations for the development of tourism related infrastructure and facilities at various tourism destinations in the country.

Ministry has revamped Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible destinations following a destination centric approach.

Further, Government of India during the financial year 2024-25 has sanctioned 40 projects in 23 States for ₹3295.76 Crore under 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' Scheme.

STATEMENT

Country-wise Foreign Tourist Arrivals (FTAs) during the last three years and the current year:

S. No.	Country	2022	2023	2024	2025 (Jan to April) (P)
1	United States	14,03,399	16,91,498	18,04,586	6,03,841
2	Bangladesh	12,77,557	21,19,826	17,50,165	1,33,363
3	United Kingdom	6,41,051	9,20,591	10,22,587	4,15,056
4	Australia	3,76,898	4,56,167	5,18,205	1,77,636
5	Canada	2,89,259	3,85,938	4,76,273	2,13,699
6	Malaysia	1,26,192	2,62,458	3,07,526	1,29,122
7	Sri Lanka	1,83,459	2,80,327	2,81,827	1,12,531
8	Germany	1,41,425	2,23,575	2,56,348	1,04,170
9	France	1,20,282	1,88,981	2,06,855	88,536
10	Singapore	1,32,668	1,83,772	2,05,383	68,562
11	Nepal	1,38,203	1,95,445	2,02,501	67,631

12	Japan	64,196	1,50,521	1,94,875	75,108
13	Russian Fed.	97,911	1,64,125	1,60,188	78,433
14	Italy	62,226	1,16,031	1,42,239	59,710
15	Thailand	54,367	1,16,060	1,40,489	57,056
16	Rep. of Korea	49,423	97,726	1,12,924	23,536
17	Netherlands	55,019	82,047	93,579	35,957
18	Portugal	69,522	81,916	92,582	34,830
19	Maldives	71,707	83,776	84,770	23,633
20	Spain	39,658	73,412	81,959	28,840
21	New Zealand	54,974	72,458	81,115	30,574
22	Oman	56,474	71,980	66,703	19,642
23	United Arab Emirates	43,702	59,480	66,699	14,760
24	Philippines	28,379	50,064	57,542	19,627
25	Vietnam	37,232	57,284	54,091	20,585
26	Kenya	35,743	49,574	52,294	17,939
27	Mauritius	24,743	40,442	48,683	22,966
28	Myanmar	15,963	51,235	47,588	26,778
29	Israel	36,418	44,996	47,465	23,296
30	Ireland	30,959	39,166	46,494	17,385
31	Saudi Arabia	18,513	39,127	46,167	13,289
32	South Africa	25,860	41,969	44,168	15,460
33	Switzerland	25,255	41,004	44,122	17,558
34	Poland	18,025	35,457	43,316	19,283
35	Bhutan	20,772	35,123	41,265	17,706
36	Sweden	22,372	36,007	41,246	14,623
37	Iraq	36,277	36,012	40,247	11,972
38	Belgium	24,172	36,158	39,813	16,304
39	Indonesia	13,961	32,677	39,227	15,190
40	China	11,762	30,585	38,960	14,703
41	Turkey	18,996	33,590	35,829	12,218
42	Tanzania	18,581	26,790	30,730	10,402

43	Austria	18,375	27,420	30,393	13,751
44	Kazakhstan	9,546	22,342	27,006	14,293
45	Pakistan	16,637	28,329	26,625	12,932
46	Brazil	12,301	21,977	24,782	10,261
47	Denmark	12,331	20,200	22,456	9,836
48	Norway	13,449	20,057	21,682	9,118
49	Iran	13,064	18,733	21,406	9,450
50	Mexico	8,915	16,095	18,408	7,248
51	Egypt	9,612	15,909	17,825	5,964
52	Ukraine	7,304	11,502	14,875	6,133
53	Bahrain	9,959	13,932	14,041	4,085
54	Czech Rep.	6,287	11,656	13,890	6,482
55	Yemen	19,022	21,400	13,085	3,610
56	Finland	8,781	12,241	12,764	4,846
57	Sudan	24,930	14,791	10,887	3,869
58	Greece	4,988	9,206	10,596	4,254
59	Nigeria	10,072	11,466	10,059	3,079
60	Argentina	4,720	9,985	9,638	5,375
61	Hungary	4,298	8,156	9,040	4,323
62	Afghanistan	1,617	1,204	1,253	545
	Others	2,07,704	3,68,957	4,31,386	1,77,719
	Grand Total	64,37,467	95,20,928	99,51,722	32,40,683

Source: Bureau of Immigration

(P): Provisional

DIGITAL EDUCATION INITIATIVE ALIGNED WITH NEP 2020

3587. PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has launched any specific digital education initiatives in alignment with NEP 2020 particularly in rural and tribal districts of Maharashtra, if so, the details thereof;
- (b) the total number of benefitted schools and students under the schemes in Maharashtra, district-wise;
- (c) whether Teacher Training and Digital Pedagogy Orientation has been conducted in Maharashtra under the scheme, if so, the details thereof;
- (d) whether any collaboration with EdTech Companies, NGOs has been explored for enhancing digital education infrastructure under NEP 2020 in Maharashtra, if so, the details thereof along with names of partners and nature of collaboration; and
- (e) whether the Government has any future plans for expanding or upgrading the digital education infrastructure in Maharashtra under NEP 2020, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Education is part of the Concurrent List of the Constitution and majority of the schools are under the administration of the respective State Governments.

There are several comprehensive digital education initiatives undertaken for all students across India including rural and tribal students by this Ministry. The Ministry of Education implements ICT and Digital initiatives under Samagra

Shiksha, aligned with National Education Policy (NEP) 2020, to enhance digital learning in Government schools across the country. The initiatives aim to enhance the quality of education by integrating technology into teaching and learning processes including hardware, software, tablets, laptops, and training resources, supporting digital boards, virtual classrooms, and DTH channels. Under the scheme, funds are provided for setting up ICT Labs and Smart Classrooms according to the requirement of the State submitted in the Annual Work Plan & Budget (AWP&B).

A comprehensive initiative called PM eVidya was initiated as part of 'Atma Nirbhar Bharat Abhiyaan' on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country including those in the rural and tribal districts of Maharashtra. States/Union Territories (UTs) collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements. PM eVidya includes 200 DTH TV Channels allotted to States/UTs/Autonomous Bodies (ABs)/Other Ministries in Government of India and 400 Radio channels to enable them to provide supplementary education as per their requirement in various Indian languages for classes 1-12. The State of Maharashtra has been allotted five channels (MH PM eVIDYA 113 to MH PM eVIDYA 117) under the 'PM eVidya' initiative of the Ministry of Education.

Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's One Nation, One Digital platform for providing quality e-content for school education in States/UTs along with QR coded Energised Textbooks (ETBs) for all grades. As a participant in DIKSHA, States/UTs/ABs have generated and contributed over 3.69 lakh content in local/regional languages. Overall, 564.05 crore learning sessions have been completed on DIKSHA by students, teachers and other stakeholders. The stakeholders have access to more than 300 Virtual Labs on DIKSHA.

Maharashtra is one of the participants on DIKSHA and has 10.15 lakh registered users with Learning sessions of 30.84 cr+ and 332.07 cr+ Learning minutes. The State has uploaded 687 Digital Textbooks and has 22,662 e-content on DIKSHA that can be accessed by all students in the country including those in rural and tribal districts of Maharashtra.

The Ministry of Education (MoE) is implementing a National mission to improve learning outcomes at the School Education level through an integrated teacher training programme called 'National Initiative for School Heads' and Teachers' Holistic Advancement' (NISHTHA). NISHTHA courses have been designed and are run for Elementary, Secondary, FLN, ECCE and Educational Technology and are offered online by NCERT on the DIKSHA platform using high-quality professionally made e-content. As per NEP 2020 mandate, every teacher has to undergo a minimum of 50 hours of Continuous Professional Development (CPD) per year, focused on pedagogy, digital literacy and subject-specific

expertise. 22.73 lakh beneficiaries from Maharashtra got certified by taking courses on NISHTHA through DIKSHA platform.

Under National Mission in Education through ICT (NMEICT) Scheme, Ministry of Education in collaboration with IIT Madras has launched Study Webs of Active-Learning for Young Aspiring Minds (SWAYAM) portal to make available high-quality content to learners free of cost with the approach of “Anyone, Anywhere, Anytime Learning”. SWAYAM portal provides high-quality educational content across various domains, curated by premier Institutions for a well-rounded learning experience. The platform has hosted over 16,530 courses, including 4,100 unique courses till date. The cumulative enrolments have crossed 5 crore mark, with more than 1.62 crore unique learners.

The Union Budget 2025 includes a provision under the BharatNet project to extend broadband connectivity to government secondary schools in rural areas in a phased manner, through BSNL.

To saturate all secondary and higher secondary schools with ICT Labs and Smart Classrooms, a Supplementary Project Approval Board (PAB) meeting was held on 28th May 2025. A total of 20,456 ICT Labs and 29,896 Smart Classrooms have been approved, with financial approval of Rs. 911.13 crore for ICT Labs and Rs. 630.38 crore for Smart Classrooms under Samagra Shiksha, in addition to earlier approval of 1,56,213 ICT Labs and 1,46,040 Smart Classrooms. The State

of Maharashtra has been approved for 839 ICT Labs and 851 Smart Classrooms for secondary and senior secondary schools.

The State of Maharashtra has informed that they are collaborating with EdTech Companies and NGOs like Pi Jam Foundation (for the School Quality Assessment and Assurance Framework (SQAAP) through an online self-assessment), UNICEF – UniLearn Platform (for blended-mode Early Childhood Education Certificate), Khan Academy (to implement the Dr. Jayant Narlikar Maths and Science Learning Enhancement Programme for Classes 1 to 10) and Vowels of the People Association -VOPA (as part of the NIPUN Maharashtra initiative) for enhancing digital education infrastructure under NEP 2020.

AFFORESTATION PROJECTS IN JALPAIGURI

3588. DR. JAYANTA KUMAR ROY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is planning to launch any afforestation or eco-restoration projects in degraded forest zones of Jalpaiguri; and
- (b) whether the Government is monitoring the ecological impact of growing tourism in protected areas of Jalpaiguri and if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) : The Ministry is undertaking afforestation and reforestation work through ongoing schemes such as the National Mission for a Green India (GIM), Nagar Van Yojana (NVY), and the Mangrove Initiative for Shoreline Habitat and Tangible Benefits (MISHTI), among others. Afforestation activities are also being carried out through the Compensatory Afforestation Fund Management and Planning Authority (CAMPA). The Ministry also promotes mass plantation drives on occasions such as International Day of Forests, World Environment Day, *Van Mahotsav*, Wildlife Week, etc., and raises awareness through campaigns. The '*Ek Ped Maa Ke Naam*' campaign, launched on 5th June 2024, encourages citizens to plant trees in honour of one's mother. As per the information provided by the State of West Bengal, afforestation works over an area of 74.19 ha in degraded forest land has carried out in Jalpaiguri District in the current financial year 2025-26.

(b) : As per the information provided by the State of West Bengal, the ecological impact of growing tourism in the protected areas of Jalpaiguri District is being actively monitored by the State. The district hosts three designated protected areas: Gorumara National Park, Chapramari Wildlife Sanctuary, and a portion of Mahananda Wildlife Sanctuary that falls within its boundaries. Tourism in these areas is regulated in accordance with the carrying capacity determined by the guidelines of the Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India, and the National Tiger Conservation Authority (NTCA). To reduce ecological pressure, tourism activities such as car safaris and other eco-

tourism ventures are suspended annually from June 15th to September 15th, aligning with the monsoon season to allow for ecological recovery. Furthermore, all protected areas remain closed one day each week to minimize human interference. Gorumara National Park experiences the highest tourist footfall, especially during peak seasons; however, visitor numbers remain within the permissible carrying capacity. In contrast, Chapramari Wildlife Sanctuary and the portion of Mahananda Wildlife Sanctuary located within the district receive considerably fewer visitors, resulting in minimal ecological impact. To ensure further protection, Eco-Sensitive Zones (ESZs) have been formally notified for all three protected areas through Gazette Notifications. Eco-tourism activities within these ESZs are stringently monitored as per the respective guidelines and are overseen by a designated Monitoring Committee.

दाहोद जिले में मेरा भारत पोर्टल

3589. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि:

(क) दाहोद जिले में मेरा भारत पोर्टल पर पंजीकृत युवाओं की संख्या कितनी है;

(ख) जन औषधि केंद्रों, डाकघरों और अस्पतालों में किस प्रकार के प्रायोगिक कार्यक्रम आयोजित किए गए हैं;

(ग) क्या दाहोद में 'विकसित भारत पदयात्रा' का आयोजन किया गया है; और

(घ) इसमें युवाओं की कितनी भागीदारी है और तत्संबंधी सामाजिक प्रभाव क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क): गुजरात के दाहोद जिले से कुल 11,811 युवाओं ने मेरा युवा भारत पोर्टल पर पंजीकरण कराया है।

(ख): निम्नलिखित क्षेत्र में दाहोद जिले सहित पूरे देश में निम्नलिखित प्रमुख कार्यक्रम आयोजित किए गए:

- **जन औषधि केंद्र** : कुल 1,207 अनुभवात्मक शिक्षण कार्यक्रम (ईएलपी) बनाए गए थे। युवाओं को जेनेरिक दवाओं के प्रचार-प्रसार, आपूर्ति श्रृंखला प्रक्रियाओं को समझने, खातों के रखरखाव आदि में लगाया गया।
- **डाकघर** : डाक विभाग द्वारा देश भर में 1.38 लाख ईएलपी बनाए गए। युवाओं ने बचत खातों में ग्राहकों का नामांकन, डाक एवं पार्सल प्रणाली को समझना, डाक चौपालों में शामिल होना, दस्तावेजों का प्रबंधन और ग्राहकों की पूछताछ में मदद जैसे कार्यों में शामिल होकर डाकघरों की सेवाओं के बारे में सीखा।
- **अस्पताल** : स्वास्थ्य क्षेत्र में 551 ईएलपी आयोजित किए गए, जिनमें 6,444 युवा स्वयंसेवक शामिल थे। उनके कार्यों में ओपीडी में मरीजों की मदद करना, हेल्प डेस्क पर काम करना, स्वास्थ्य बीमा कार्यों में सहायता करना, एबीएचए ऐप के उपयोग में सहायता करना, डेटा प्रविष्टि और रिकॉर्ड प्रबंधन शामिल थे।

(ग): 26 नवंबर 2024 को दाहोद में विकसित भारत संविधान दिवस पदयात्रा का आयोजन किया गया जिसमें 158 युवाओं ने भाग लिया।

(घ): अब तक दाहोद सहित देश भर में 12 पदयात्राओं में 3.81 लाख युवा भाग ले चुके हैं। इन पदयात्राओं ने स्थानीय युवाओं को स्वतंत्रता सेनानियों और स्थानीय आदर्शों को याद करने के लिए प्रोत्साहित किया, जिससे सामुदायिक स्तर पर जागरूकता और भागीदारी बढ़ाने में मदद मिली।

SCHOLARSHIPS AND FELLOWSHIPS AT INTERNATIONAL INSTITUTIONS**3590. SHRI RAMASAHAYAM RAGHURAM REDDY:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of Government scheme and programmes of scholarships and fellowships for students of higher education at international institutions;
- (b) the total number of students benefitted by these scholarships and fellowships during the last three years;
- (c) the total amount of funds allocated by the Government for this purpose;
- (d) the criteria and process for selection of students under the scheme; and
- (e) the steps taken by the Government to increase the availability of scholarships and fellowships and raise awareness about such opportunities among students?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): The Ministry of Social Justice and Empowerment (MSJE), Ministry of Tribal Affairs (MTA) and Anusandhan National Research Foundation (ANRF), Department of Science and Technology (DST) provide assistance to Indian students for higher education abroad. As per information received from the MSJE, MTA and ANRF-DST, in the last three years (2022-23, 2023-24 and 2024-25), the number of students benefitted by these scholarships and amount allocated for them are as under:

Ministry	Name of Scholarship	No. of beneficiaries during 2022-23, 2023-24 and 2024-25	Amount allocated (₹ Crore)
MSJE	National Overseas Scholarship for SC students	291	181
MTA	National Overseas Scholarship for ST students	167	17
ANRF-DST	Overseas Visiting Doctoral Fellowship	69	16.11

Moreover, based on requests received from friendly foreign countries/institutions, the Ministry of Education disseminates information on scholarships offered by such donor countries for Indian students of all the States and Union Territories to study abroad.

(d) and (e): The eligibility criteria and process of selection for these scholarships can be accessed from the websites of the respective Ministry/Department, as given below:

Sl. No.	Ministry/ Department	Name of Scheme & Programmes	Website Links
1.	Ministry of Social Justice & Empowerment	National Overseas Scholarship for SC students	https://www.nosmsje.gov.in/nosmsje/
2.	Ministry of Tribal Affairs	National Overseas Scholarship for ST students	https://overseas.tribal.gov.in/

3.	Anusandhan National Research Foundation, DST	Overseas Visiting Doctoral Fellowship	https://dst.gov.in/anusandhan-national-research-foundation-anrf

In order to raise awareness about the Scheme among students, the MSJE provides advertisements in newspapers and letters are written to Principal Secretaries/Secretaries of Social Welfare Departments of the State Govts & UTs.

The MTA disseminates information regarding the scheme by publishing in employment news, major newspapers, on Ministry's website and social media platforms and coordinating with universities and State Governments.

The ANRF media cell is active through different social media platforms for raising awareness about the scheme.

Additionally, for foreign scholarships, wherein the role of the Ministry of Education is to either disseminate and/or nominate candidates on behalf of the donor country, the Ministry publishes Public Notice well in advance on the Ministry's website. (www.education.gov.in/scholarships) .

TENTATIVE SITES FOR WORLD HERITAGE LIST OF UNESCO

3591. SHRI TAMILSELVAN THANGA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the total number of national heritage shrines /temples/locations/memorials in the country, State/UT-wise including Tamil Nadu nominated by India and recognized by UNESCO (United Nations Educational, Scientific and Cultural Organization) as World Heritage Sites;
- (b) whether the Government is maintaining any list of tentative sites from the Country for consideration of nominations for the World Heritage List of UNESCO;
- (c) if so, the details thereof, State/UT and site-wise; and
- (d) the details of the budget allocated by the Government to maintain these World Heritage Sites in the country during the last three years?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a): There are 44 World Heritage properties, including those in Tamil Nadu, inscribed on the UNESCO World Heritage List. The details of these World Heritage properties are given in the enclosed **Statement-I**.
- (b) and (c): Yes Sir, there are 62 properties currently on the Tentative List for consideration for nomination to the UNESCO World Heritage List. The list is given in the enclosed **Statement-II**.
- (d): The details of the budget allocated for the maintenance of the World Heritage properties protected by the Archaeological Survey of India in the last three years are given in the enclosed **Statement-III**.

STATEMENT-I
INDIA: WORLD HERITAGE PROPERTIES

	Property	State	Year of inscription	Criteria
Cultural Properties				
1.	Agra Fort	Uttar Pradesh	1983	(iii)
2.	Ajanta Caves	Maharashtra	1983	(i)(ii)(iii)(vi)
3.	Ellora Caves	Maharashtra	1983	(i)(iii)(vi)
4.	Taj Mahal	Uttar Pradesh	1983	(i)
5.	Group of Monuments at Mahabalipuram	Tamil Nadu	1984	(i)(ii)(iii)(vi)
6.	Sun Temple, Konârak	Odisha	1984	(i)(iii)(vi)
7.	Churches and Convents of Goa	Goa	1986	(ii)(iv)(vi)
8.	Fatehpur Sikri	Uttar Pradesh	1986	(ii)(iii)(iv)
9.	Group of Monuments at Hampi	Karnataka	1986	(i)(iii)(iv)
10.	Khajuraho Group of Monuments	Madhya Pradesh	1986	(i)(iii)
11.	Elephanta Caves	Maharashtra	1987	(i)(iii)
12.	Great Living Chola Temples	Tamil Nadu	1987, 2004	(ii)(iii)
13.	Group of Monuments at Pattadakal	Karnataka	1987	(iii)(iv)
14.	Buddhist Monuments at Sanchi	Madhya Pradesh	1989	(i)(ii)(iii)(iv)(vi)
15.	Humayun's Tomb, Delhi	Delhi	1993	(ii)(iv)
16.	Qutb Minar and its Monuments, Delhi	Delhi	1993	(iv)

17.	Mountain Railways of India	Darjeeling, West Bengal; Nilgiri, Tamil Nadu; Kalka – Shimla, Himachal Pradesh	1999,2005,2008	(ii)(iv)
18.	Mahabodhi Temple Complex at Bodh Gaya	Bihar	2002	(i)(ii)(iii)(iv)(vi)
19.	Rock Shelters of Bhimbetka	Madhya Pradesh	2003	(iii)(v)
20.	Champaner-Pavagadh Archaeological Park	Gujarat	2004	(iii)(iv)(v)(vi)
21.	Chhatrapati Shivaji Terminus (formerly Victoria Terminus)	Maharashtra	2004	(ii)(iv)
22.	Red Fort Complex	Delhi	2007	(ii)(iii)(vi)
23.	The Jantar Mantar, Jaipur	Rajasthan	2010	(iii)(iv)
24.	Hill Forts of Rajasthan	Chittorgarh, Kumbalgarh, Jaisalmer, Ranthambore, amber, Gagron Rajasthan	2013	(ii)(iii)
25.	Rani-ki-Vav (the Queen's Stepwell)at Patan	Gujarat	2014	(i)(iv)
26.	Archaeological Site of Nalanda Mahavihara at Nalanda	Bihar	2016	(iv)(vi)
27.	The Architectural Work of Le Corbusier, an Outstanding Contribution to the Modern Movement	Chandigarh	2016	(i)(ii)(vi)

28.	Historic City of Ahmadabad	Gujarat	2017	(ii)(v)
29.	Victorian Gothic and Art Deco Ensembles of Mumbai	Maharashtra	2018	(ii)(iv)
30.	Jaipur City	Rajasthan	2019	(ii)(iv)(vi)
31.	Dholavira: a Harappan City	Gujarat	2021	(iii)(iv)
32.	Kakatiya Rudreshwara (Ramappa) Temple	Telangana	2021	(i)(iii)
33.	Sacred Ensembles of the Hoysalas	Karnataka	2023	(i)(ii)(iv)
34.	Santiniketan	West Bengal	2023	(iv)(vi)
35.	Moidams – the Mound-Burial System of the Ahom Dynasty	Assam	2024	(iii)(iv)
36.	Maratha Military Landscapes of India	Maharashtra&Tamilnadu	2025	(iv)(vi)
Natural Properties				
37.	Kaziranga National Park	Assam	1985	(ix)(x)
38.	Keoladeo National Park	Rajasthan	1985	(x)
39.	Manas Wildlife Sanctuary	Assam	1985	(vii)(ix)(x)
40.	Sundarbans National Park	West Bengal	1987	(ix)(x)
41.	Nanda Devi and Valley of Flowers National Parks	Uttarakhand	1988, 2005	(vii)(x)
42.	Western Ghats	Karnataka, Kerala, Maharashtra, Tamil Nadu	2012	(ix)(x)

43.	Great Himalayan National Park Conservation Area	Himachal Pradesh	2014	(x)
	Mixed Properties			
44.	Khangchendzonga National Park	Sikkim	2016	(iii)(vi)(vii)(x)

STATEMENT-II

INDIA: PROPERTIES ON THE TENTATIVE LIST

No.	Site	State	Date of Submission
	Cultural Properties		
1.	Ancient Buddhist Site, Sarnath, Varanasi	Uttar Pradesh	1998
2.	Group of Monuments at Mandu	Madhya Pradesh	1998
3.	Mattanchery Palace, Ernakulam	Kerala	1998
4.	Temples at Bishnupur	West Bengal	1998
5.	River Island of Majuli in midstream of Brahmaputra River in Assam	Assam	2004
6.	Sri Harimandir Sahib, Amritsar	Punjab	2004
7.	Mughal Gardens in Kashmir	Jammu and Kashmir	2010
8.	Silk Road Sites in India	Bihar, Uttar Pradesh, Punjab, Union Territory of Pondicherry, Tamil Nadu, Maharashtra, Delhi, Jammu and Kashmir	2010
9.	The Qutb Shahi Monuments of Hyderabad Golconda Fort, Qutb Shahi Tombs, Charminar	Telangana	2010
10.	Delhi - A Heritage City	Delhi	2012
11.	Apatani Cultural Landscape	Arunachal Pradesh	2014
12.	Archaeological remains of a Harappa Port-Town, Lothal	Gujarat	2014

13.	Baha'i House of Worship	New Delhi	2014
14.	Cellular Jail, Andaman Islands	Andaman and Nicobar Islands	2014
15.	Chettinad, Village Clusters of the Tamil Merchants	Tamil Nadu	2014
16.	Ekamra Kshetra-The Temple City, Bhubaneswar	Odisha	2014
17.	Iconic Saree Weaving Clusters of India	Madhya Pradesh, Uttar Pradesh, Maharashtra, Andhra Pradesh, Assam	2014
18.	Monuments and Forts of the Deccan Sultanate	Karnataka and Andhra Pradesh	2014
19.	Monuments of Srirangapatna Island Town	Karnataka	2014
20.	Mountain Railways of India (Extension)	Maharashtra and Himachal Pradesh	2014
21.	Padmanabhapuram Palace	Kerala	2014
22.	Sites of Satyagrah, India's non-violent freedom movement	Gujarat, Maharashtra, West Bengal, Tamil Nadu, Bihar, Madhya Pradesh, Kerala, Uttar Pradesh, Delhi	2014
23.	Sri Ranganathaswamy Temple, Srirangam	Tamil Nadu	2014
24.	The Neolithic Settlement of Burzahom	Jammu and Kashmir	2014
25.	Thembang Fortified Village	Arunachal Pradesh	2014
26.	Evolution of Temple Architecture –Aihole – Badami-Pattadakal	Karnataka	2015
27.	Sites along the Uttarapath, Badshahi Sadak, Sadak-e-Azam, Grant Trunk Road	Punjab, Haryana, Uttarakhand, Delhi, Rajasthan, Uttar Pradesh, Bihar, Jharkhand, West Bengal	2015
28.	The historic ensemble of Orchha	Madhya Pradesh	2019
29.	Hire Benkal, Megalithic Site	Karnataka	2021

30.	Temples of Kanchipuram	Tamil Nadu	2021
31.	Iconic Riverfront of Historic City of Varanasi	Uttar Pradesh	2021
32.	Geoglyphs of Konkan Region of India	Maharashtra and Goa	2022
33.	Jingkiengjri: Living Root Bridge Cultural Landscapes	Meghalaya	2022
34.	Sri Veerabhadra Temple and Monolithic Bull (Nandi), Lepakshi (The Vijayanagara Sculpture and Painting Art Tradition)	Andhra Pradesh	2022
35.	Sun Temple, Modhera and its adjoining monuments	Gujarat	2022
36.	Rock-cut Sculptures and Reliefs of the Unakoti, Unakoti Range, Unakoti District	Tripura	2022
37.	Vadnagar – A multi-layered Historic town, Gujarat	Gujarat	2022
38.	Serial nomination of Coastal Fortifications along the Konkan Coast, Maharashtra	Maharashtra	2024
39.	Gwalior Fort	Madhya Pradesh	2024
40.	KhooniBhandara, Burhanpur	Madhya Pradesh	2024
41.	Rock Art Sites of the Chambal Valley	Madhya Pradesh	
42.	The Bhojeshwar Mahadev Temple, Bhojpur	Madhya Pradesh	2024
43.	The Gond monuments of Ramnagar, Mandla	Madhya Pradesh	2024
44.	The historic ensemble of Dhamnar	Madhya Pradesh	2024
45.	Mudumal Megalithic Menhirs	Telangana	2025
46.	Serial nomination for Ashokan Edict sites along the Mauryan Routes	Madhya Pradesh	2025

47.	Serial nomination of Chausath Yogini Temples	Madhya Pradesh	2025
48.	Serial nomination of Gupta Temples in North India	Madhya Pradesh	2025
49.	The Palace-Fortresses of the Bundelas	Madhya Pradesh	2025
50.	Salkhan Fossil Park, Sonbhadra	Uttar Pradesh	2025
	Natural Properties		
51.	Namdapha National Park	Arunachal Pradesh	2006
52.	Wild Ass Sanctuary, Little Rann of Kutch	Gujarat	2006
53.	Desert National Park	Rajasthan	2009
54.	Neora Valley National Park	West Bengal	2009
55.	Chilika Lake	Odisha	2014
56.	Narcondam Island	Andaman and Nicobar Islands	2014
57.	Satpura Tiger Reserve	Madhya Pradesh	2021
58.	Bhedaghat-Lametaghat in Narmada Valley	Madhya Pradesh	2021
59.	Kanger Valley National Park	Chhattisgarh	2025
	Mixed Properties		
60.	Cold Desert Cultural Landscape of India	Jammu and Kashmir and Himachal Pradesh	2015
61.	KeibulLamjao Conservation Area	Manipur	2016
62.	Garo Hills Conservation Area (GHCA)	Meghalaya	2018

STATEMENT-III

Details of the budget allocated for the maintenance of the World Heritage properties protected by the Archaeological Survey of India

S. No	Name of Site	State	Budget Allocation		
			2022-23	2023-24	2024-25
1.	Agra Fort	Uttar Pradesh	30447695	34643842	23192766

2.	Ajanta Caves	Maharashtra	18607730	39575601	11059386
3.	Ellora Caves	Maharashtra	27764143	65411091	9607284
4.	Taj Mahal	Uttar Pradesh	28443366	31776447	25813898
5.	Group of Monuments at Mahabalipuram	Tamil Nadu	11819435	8619791	11621560
6.	Sun Temple, Konarak	Odisha	30249010	24989,85	12904875
7.	Churches and Convents of Goa	Goa	42537165	81772937	52560719
8.	Fatehpur Sikri	Uttar Pradesh	48625437	52809325	33942053
9.	Group Of Monuments at Hampi	Karnataka	47709092	83681075	29285386
10.	Khajuraho, Group of Temples	Madhya Pradesh	43002632	29051512	14260152
11.	Elephanta Caves	Maharashtra	19025620	22174430	6935952
12.	Great Living Chola Temples at Thanjavur, Gangaikondacholapuram and Darasuram	Tamil Nadu	15080506	21473356	16780409
13.	Group Of Monuments at Pattadakal	Karnataka	100800000	90750000	72000000
14.	Buddhist Monuments at Sanchi	Madhya Pradesh	5456571	6460252	2076740
15.	Humayun's Tomb, Delhi	Delhi	11534853	11302414	15743606
16.	Qutb Minar and its Monuments, Delhi	Delhi	15017741	12309367	14743015
17.	Rock Shelters Of Bhimbetka	Madhyapradesh	2504364.00	5287312.58	796980.00
18.	Champaner-Pavagarh Archaeological Park	Gujarat	13309594	14797567	17996279
19.	Red Fort Complex, Delhi	Delhi	89408517	84809135	90977487
20.	Hill Forts Of Rajasthan (Chittaurgarh, Kumbhalgarh, Jaisalmer and Ranthambhore, Amber and Gagron Forts)	Rajasthan	34380666	66267698	55453712

21.	Rani-Ki-Vav (The Queen's Stepwell) at Patan	Gujarat	6894938	3953587	4771202
22.	Archaeological Site of Nalanda <i>Mahavihara</i> (Nalanda University) At Nalanda	Bihar	12112698	20745263	8189603
23.	Kakatiya Rudreshwara (Ramappa) Temple, Telangana	Telangana	24693550	14884496	9474234
24.	Dholavira: A Harappan City	Gujarat	16813542.32	2639159.55	1909230.7 4
25.	Sacred Ensembles of Hoysalas	Karnataka	198499925	173349537	50499895
26.	Moidams – The Mound- Burial System of the Ahom Dynasty	Assam	1539552	16834395	31699494
27.	Maratha Military Landscapes of India	Maharashtra & Tamilnadu	16373868	18677928	26001077

ELECTRONIC WASTE MANAGEMENT

3592. SHRI GURJEET SINGH AUJLA:

DR. MOHAMMAD JAWED:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government plans to handle zero-value electronic waste including discarded mobile phones, computers, UPS systems, various batteries of lithium/acid-based etc.;
- (b) the manner in which the toxic battery fluid is being disposed off;

- (c) whether the Government is aware that e-waste has become a major factor for environmental pollution;
- (d) if so, the estimated quantity of e-waste generated annually in the country along with the steps taken/being taken to control pollution caused by such e-waste;
- (e) whether there are any norms for disposal of e-waste, if so, the details thereof; and
- (f) the details of measures taken/being taken by the Government for national-level audit, clear policy roadmap to ensure India's electronic future does not come at cost of environmental disaster?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Ministry of Environment, Forest and Climate Change (MoEF&CC) has comprehensively revised the E-Waste (Management) Rules, 2016 and notified the E-Waste (Management) Rules, 2022 in November, 2022 and the same is in force since 1st April, 2023. These Rules are regulating 106 Electrical and Electronic Equipment (EEE) listed in Schedule-I of the said Rules, including discarded mobile phones, computers and UPS systems.

MoEF&CC has notified the Battery Waste Management Rules, 2022 on 24th August, 2022 to ensure environmentally sound management of waste batteries. The Rules cover all types of batteries viz. Electric Vehicle batteries, portable batteries, automotive batteries and industrial batteries. Under the Rules, the

producers, including importers, have been given mandatory Extended Producer Responsibility (EPR) targets for collection and recycling or refurbishment of waste batteries. EPR framework under the Battery Waste Management Rules, 2022 prohibits disposal of waste batteries in landfills. Central Pollution Control Board (CPCB) has issued the Standard Operating Procedure (SOP) for lead acid battery recycling, specifying the measures for safe draining of hazardous fluids and its disposal and repurposing use in other industrial processes. Centralized online EPR portal has been developed for registration of producers and recyclers, exchange of EPR certificates between producers and recyclers to fulfil the EPR obligations of the producer.

(c) to (f): CPCB estimates the e-waste generation at national level, based on the countrywide sales data provided by the registered producers, and average life of notified EEE, as mandated under the E-Waste (Management) Rules, 2022. As per the CPCB, e-waste generated in the country during the Financial Year (FY) 2023-24 and 2024-25 is given below:

Financial Year (FY)	Total e-waste generated [tonnes/annum]
2023-2024	12,54,286.55
2024-2025	13,97,955.59

E-Waste (Management) Rules, 2022, provide for managing e-waste in an environmentally sound manner and putting in place an improved EPR regime for e-waste recycling wherein all the manufacturers, producers, refurbishers and

recyclers are required to register on portal developed by the CPCB. The new provisions facilitate and channelize the informal sector to formal sector for doing business and ensuring recycling of e-waste in an environmentally sound manner. These Rules also promote Circular Economy through EPR regime and scientific recycling/disposal of the e-waste. Further, CPCB has taken following steps for effective management of E-Waste Rules as under:

- (i) An online E-Waste EPR portal has been developed by CPCB, wherein entities such as producers, manufacturers, recyclers and refurbishers of the e-waste are required to be registered.
- (ii) CPCB has developed guidelines for the scientific and environmentally sound management of e-waste. The guidelines detail the procedures and facilities in terms of machineries and pollution control devices required for the recycling of e-waste in an environmentally sound manner.
- (iii) An Action Plan for implementation of E-Waste (Management) Rules, 2022 is in place and the same is being implemented by all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) in their respective States/UTs. SPCBs/PCCs are submitting quarterly progress report. The Action Plan makes it incumbent upon SPCBs/PCCs to carry out regular drives for checking informal e-waste activities and help them to enter into formal sector.

- (iv) The registered entities submit their compliance through Quarterly and Annual Returns on the E-waste Portal.
- (v) The Rules have provided verification and audit by the Central Pollution Control Board or through a designated agency, to verify compliance of these Rules through random inspection and periodic audit, as deemed appropriate, so as to take action against violations of these Rules.
- (vi) Environmental Compensation (EC) Guidelines under E-Waste (Management) Rules, 2022 have been developed for levying EC on any entity in case of violation of any of the provision of these Rules and guidelines issued hereunder.
- (vii) CPCB issued the following Directions to SPCBs/PCCs for effective implementation of the E-Waste (Management) Rules, 2022:
 - (a) Directions dated 06.09.2022 under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 regarding checking informal e-waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.
 - (b) Directions dated 30.01.2024 under Section 5 of the Environment (Protection) Act, 1986 regarding registration of producers, manufacturers, recyclers and refurbishers on the Online E-Waste EPR Portal.

(c) Directions dated 14.02.2024 under Section 5 of the Environment (Protection) Act, 1986 for ensuring generation of EPR Certificates by E-Waste recyclers towards fulfilment of Producers EPR obligations for the FY 2023-24.

अवकाशकालीन पर्यटन

3593. श्री छत्रपाल सिंह गंगवार:

श्री खगेन मुर्मु:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पिछले पाँच वर्षों के दौरान देश में पर्यटकों की संख्या में, विशेषकर अवकाश पर्यटन क्षेत्र में वृद्धि हुई है या कमी आई है;
- (ख) यदि हाँ, तो इन प्रवृत्तियों को प्रभावित करने वाले प्रमुख कारकों सहित राज्य/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ने देश में विदेशी पर्यटकों को आकर्षित करने के लिए कोई दीर्घकालिक लक्ष्य निर्धारित किए हैं; और
- (घ) यदि हाँ, तो इन लक्ष्यों को प्राप्त करने के लिए कार्यान्वित की जा रही पहलों और योजनाओं का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पिछले पांच वर्षों के दौरान भारत में विदेशी पर्यटकों के आगमन (एफटीए) और सावकाश पर्यटकों की प्रतिशत हिस्सेदारी का विवरण निम्नानुसार है:

वर्ष	एफटीए (लाख में)	सावकाश और मनोरंजन का %
2020	27.45	58.4

2021	15.27	5.8
2022	64.37	36.5
2023	95.21	46.2
2024	99.52	45.0

स्रोत: आप्रवासन ब्यूरो

विदेशी पर्यटकों के आगमन (एफटीए) में वृद्धि मुख्य रूप से महामारी के बाद वैश्विक पर्यटन की बहाली और एक विविध एवं सांस्कृतिक रूप से समृद्ध गंतव्य के रूप में भारत के प्रति बढ़ते विश्वास के कारण हुई है। जहां एक ओर बेहतर हवाई संपर्कता से प्रमुख पर्यटन स्थलों तक पहुँच पाना और सुलभ हुआ है, वहीं दूसरी ओर पर्यटन अवसंरचना के निरंतर विकास से पर्यटकों के अनुभव में वृद्धि हुई है। इसके अतिरिक्त, लक्षित घरेलू और अंतर्राष्ट्रीय विपणन अभियानों ने भारत की वैश्विक अपील को मज़बूत किया है, जिससे यह दुनिया भर के यात्रियों के लिए एक प्रमुख गंतव्य के रूप में स्थापित हुआ है।

पर्यटन मंत्रालय ने देश में पर्यटकों के आगमन को बढ़ाने के लिए पिछले कुछ वर्षों में कई उपाय किए हैं/पहलें की हैं, जिनका विवरण निम्नानुसार है:

- पर्यटन मंत्रालय 'स्वदेश दर्शन', 'राष्ट्रीय तीर्थयात्रा कायाकल्प और आध्यात्मिक विरासत संवर्धन अभियान संबंधी मिशन (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' नामक योजनाओं के तहत देश के विभिन्न पर्यटन स्थलों पर पर्यटन संबंधी अवसंरचना और सुविधाओं के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करता है।
- पर्यटन मंत्रालय अपने विभिन्न अभियानों और कार्यक्रमों के माध्यम से घरेलू और अंतर्राष्ट्रीय बाज़ारों में भारत के विभिन्न पर्यटन स्थलों और उत्पादों का संवर्धन करता है। इनमें से कुछ पहलें- देखो अपना देश अभियान, अंतर्राष्ट्रीय पर्यटन मार्ट, भारत पर्व आदि।

- अन्य विशिष्ट विषयों के साथ-साथ विषयगत पर्यटन, जैसे निरोगता पर्यटन, पाक-कला पर्यटन, ग्रामीण पर्यटन, इको-पर्यटन आदि को बढ़ावा दिया जाता है, ताकि अन्य क्षेत्रों में भी पर्यटन के दायरे को बढ़ाया जा सके।
- 'सेवा प्रदाताओं के लिए क्षमता निर्माण', 'अतुल्य भारत पर्यटक सुविधा प्रदाता' (आईआईटीएफ), 'पर्यटन मित्र' और 'पर्यटन दीदी' जैसी क्षमता निर्माण और कौशल विकास पर केंद्रित पहलों के माध्यम से समग्र गुणवत्ता और आगंतुक अनुभव में वृद्धि की जाती है।
- ई-वीज़ा योजना अब 171 देशों के लिए निम्नलिखित 9 उप-श्रेणियों में उपलब्ध है:
 - i. ई-टूरिस्ट वीज़ा
 - ii. ई-बिज़नेस वीज़ा
 - iii. ई-मेडिकल वीज़ा
 - iv. ई-कॉन्फ्रेंस वीज़ा
 - v. ई-मेडिकल अटेंडेंट वीज़ा
 - vi. ई-आयुष वीज़ा
 - vii. ई-आयुष अटेंडेंट वीज़ा
 - viii. ई-स्टूडेंट वीज़ा
 - ix. ई-स्टूडेंट X वीज़ा

NATIONAL YOUTH CORPS SCHEME

3594. SHRI ANTO ANTONY:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the number of new registrations under the National Youth Corps scheme during the last three years, State/UT-wise;

- (b) the total funds allocated under the said scheme during the last three years, State/UT-wise;
- (c) the details of the utilization rate of the allocated funds under the said scheme during the last three years, State/UT-wise;
- (d) whether the Government proposes to enhance the honorarium provided to the volunteers under the said scheme; and
- (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The details of number of volunteers deployed State/UT-wise under the National Youth Corps Scheme during the last three years are given in the enclosed **Statement**.

(b) and (c): The funds under the Department of Youth Affairs are allocated scheme-wise and not State/UT-wise. The details of total funds allocated and utilization rate of the allocated funds during the last 3 years for National Youth Corps Scheme is as follows:

(Figure in Crore)

Financial Year	Allocation	Expenditure	Utilization Rate
2022-23	65.94	64.93	98.47%
2023-24	50.45	49.61	98.33%
2024-25	13.15	11.29	85.85%

(d) and (e): At present, there is no such proposal under consideration.

STATEMENT

Details of number of volunteers deployed State/UT-wise under the National Youth Corps Scheme during the last three years:

State	2022-23	2023-24	2024-25
ANDAMAN & NICOBAR ISLANDS	24	23	26
ANDHRA PRADESH	458	458	279
ARUNACHAL PRADESH	200	198	0
ASSAM	492	470	0
BIHAR	1065	1057	0
CHANDIGARH	4	4	0
CHHATTISGARH	243	214	0
DADRA & NAGAR HAVELI	4	4	0
DAMAN & DIU	8	7	0
DELHI	116	106	0
GOA	20	20	0
GUJARAT	447	434	435
HARYANA	287	263	288
HIMACHAL PRADESH	162	146	0
JAMMU, KASHMIR and LADAKH	511	498	0
JHARKHAND	533	510	0
KARNATAKA	461	457	0
KERALA	307	223	0
LAKSHADWEEP	18	18	0
MADHYA PRADESH	675	636	0
MAHARASHTRA	671	637	0
MANIPUR	129	128	0
MEGHALAYA	91	87	0
MIZORAM	71	70	0
NAGALAND	166	166	0
ORISSA	661	620	0
PONDICHERRY	35	21	30
PUNJAB	316	303	0
RAJASTHAN	712	672	0

SIKKIM	69	67	0
TAMIL NADU	726	658	710
TELANGANA	194	194	0
TRIPURA	81	77	0
UTTAR PRADESH	1702	1647	0
UTTARAKHAND	193	167	205
WEST BENGAL	302	297	93
Total	12154	11557	2066

एसएसए के अंतर्गत डिजिटल शिक्षा के लिए अवसंरचनात्मक सहायता

3595. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार महाराष्ट्र में डिजिटल शिक्षा (ऑनलाइन शिक्षा) के लिए पर्याप्त अवसंरचना सहायता प्रदान कर रही है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या 'समग्र शिक्षा अभियान' के अंतर्गत महाराष्ट्र को प्राप्त अनुदान में कोई कटौती की गई है;
- (ग) यदि हाँ, तो तत्संबंधी कारण क्या हैं; और
- (घ) महाराष्ट्र के आदिवासी और पिछड़े क्षेत्रों में स्कूलों की संख्या, छात्र-शिक्षक अनुपात और स्कूलों में सुविधाओं की स्थिति के साथ-साथ इसका जिलावार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य और संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में हैं। महाराष्ट्र राज्य सरकार से प्राप्त जानकारी के अनुसार, समग्र शिक्षा और पीएमश्री योजना के तहत कुल 4,072 आईसीटी प्रयोगशालाएं और 6,624 स्मार्ट कक्षाएं स्वीकृत की

गई हैं। इसके अतिरिक्त, महाराष्ट्र राज्य में 64,791 सरकारी और स्थानीय निकाय स्कूलों में से 45,359 स्कूलों में स्मार्ट टीवी हैं।

(ख) और (ग): समग्र शिक्षा को महाराष्ट्र सहित सभी राज्यों और संघ राज्य क्षेत्रों के साथ सहभागिता में कार्यान्वित किया जाता है, और वार्षिक कार्य योजना और बजट (एडब्ल्यूपी और बी) में प्रस्तुत प्रस्तावों के आधार पर उन्हें विभिन्न घटकों के लिए वित्तीय सहायता प्रदान की जाती है। इन योजनाओं का मूल्यांकन/अनुमोदन पीएबी द्वारा राज्यों और संघ राज्य क्षेत्रों के परामर्श से योजना के कार्यक्रम संबंधी और वित्तीय मानदंडों तथा बजटीय संसाधनों की उपलब्धता के अनुसार किया जाता है। समग्र शिक्षा के तहत महाराष्ट्र के प्रस्तावों को मानदंडों के अनुसार अनुमोदित कर दिया गया है। वर्ष 2025-26 के लिए कुल 2489.88 करोड़ रुपये की राशि स्वीकृत की गई है।

(घ): महाराष्ट्र सरकार ने सूचित किया है कि महाराष्ट्र में कुल 1,08,157 स्कूलों में से 64,791 सरकारी स्कूल, 24,378 निजी सहायता प्राप्त और 18,988 निजी गैर-सहायता प्राप्त स्कूल हैं। महाराष्ट्र का छात्र-शिक्षक अनुपात 28:1 है। महाराष्ट्र सरकार से प्राप्त जनजातीय स्कूलों सहित स्वीकृत आईसीटी प्रयोगशालाओं, स्मार्ट कक्षाओं और डिजिटल पुस्तकालय का जिला-वार ब्यौरा विवरण में दिया गया है।

विवरण

महाराष्ट्र राज्य में स्वीकृत आईसीटी प्रयोगशालाओं, स्मार्ट कक्षाओं और डिजिटल पुस्तकालय का जिला-वार ब्यौरा:

जिले	आईसीटी प्रयोगशालाएं	स्मार्ट कक्षाएं	डिजिटल पुस्तकालय
अहमदनगर	0	0	40
अहिल्यानगर	83	156	0
अकोला	86	103	48
अमरावती	162	171	49
औरंगाबाद	0	0	50
छत्रपति संभाजीनगर	244	396	0
भंडारा	47	108	44
बीड	132	179	51
बलढाणा	101	288	52

चंद्रपुर	75	142	50
धुले	80	45	8
गढचिरोली	91	114	50
गोंदिया	93	128	52
हिंगोली	65	141	52
जलगांव	138	170	51
जालना	75	230	51
कोल्हापुर	75	220	48
लातूर	73	156	52
मंबई (उपनगरीय)	285	508	0
मंबई II	148	0	0
नागपुर	124	130	49
नांदेड	160	286	51
नंदरबार	89	123	39
नासिक	234	492	43
उस्मानाबाद	0	0	52
धाराशिव	54	162	0
पालघर	195	326	49
परभनी	73	208	51
पुणे	332	405	38
रायगढ	57	120	32
रत्नागिरि	10	39	28
सांगली	51	125	49
सतारा	45	81	36
सिंधुदुर्ग	10	21	40
सोलापुर	101	163	50
ठाणे	266	288	45
वर्धा	24	46	23
वाशिम	34	90	53
यवतमाल	160	264	49
कुल योग	4072	6624	1525

महाराष्ट्र और त्रिपुरा में पीएमआईएस के तहत इंटर्नशिप के अवसर

3596. डॉ. कल्याण वैजीनाथराव काले:

श्री बिप्लब कुमार देब:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री इंटर्नशिप योजना के अंतर्गत प्रत्येक राज्य/संघ राज्यक्षेत्र द्वारा प्रस्तावित और स्वीकृत इंटर्नशिप अवसरों की संख्या कितनी है और त्रिपुरा सहित तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ख) सरकार द्वारा इस योजना के अंतर्गत ग्रामीण और शहरी क्षेत्रों के युवाओं को और विशेषकर महाराष्ट्र के युवाओं को समान अवसर सुनिश्चित करने के लिए क्या विशेष कदम उठाए गए हैं;
- (ग) उक्त योजना ने विशेषकर त्रिपुरा जैसे छोटे राज्यों में कौशल विकास और रोजगार में क्षेत्रीय असंतुलन को दूर करने में कितना योगदान दिया है;
- (घ) इसमें क्षेत्रीय असंतुलनों को दूर करने के लिए सरकार द्वारा उठाए गए ठोस कदमों का ब्यौरा क्या है;
- (ङ) क्या योजना के माध्यम से प्राप्त कौशल संवर्धन की प्रभावकारिता की निगरानी करने के लिए निष्पादन रिपोर्ट, भुगतान प्रणाली आदि जैसे तंत्र स्थापित किए गए हैं;
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (छ) प्रतिभागी कम्पनियों से प्रशिक्षणार्थियों की गुणवत्ता और चयन प्रक्रिया में सुधार के संबंध में क्या फीडबैक प्राप्त हुई है और इस पर सरकार की क्या प्रतिक्रिया है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): बजट 2024-25 में घोषित प्रधानमंत्री इंटर्नशिप योजना (पीएमआईएस) का उद्देश्य अगले पाँच वर्षों में शीर्ष 500 कंपनियों में एक करोड़ युवाओं को इंटर्नशिप के अवसर प्रदान करना है। इस योजना की शुरुआत में, कारपोरेट कार्य मंत्रालय ने 3 अक्टूबर, 2024 को इस योजना का एक पायलट प्रोजेक्ट का शुभारम्भ किया, जिसका लक्ष्य एक वर्ष में 1.25 लाख इंटर्नशिप के अवसर प्रदान करना है। दिनांक 3 अक्टूबर, 2024 से आरम्भ हुए पायलट प्रोजेक्ट के पहले दौर में, देश के सभी राज्यों/केंद्र शासित प्रदेशों के 745 जिलों में साझेदार कंपनियों द्वारा 1.27 लाख से अधिक इंटर्नशिप के अवसर पोस्ट किए गए। दिनांक 9 जनवरी, 2025 को आरम्भ हुए पीएम इंटर्नशिप योजना पायलट प्रोजेक्ट के दूसरे दौर में,

लगभग 327 साझेदार कंपनियों ने देश के 735 जिलों में 1.18 लाख से अधिक इंटरशिप अवसर (पिछले दौर के नए और संपादित अपूरित अवसर) पोस्ट किए हैं।

पीएमआईएस पायलट प्रोजेक्ट के दूसरे दौर में कम्पनियों द्वारा उपलब्ध कराए गए इंटरशिप अवसरों की संख्या का त्रिपुरा सहित राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) से (घ): पीएमआईएस पोर्टल, जो योजना के संपूर्ण कार्यान्वयन और प्रबंधन के लिए एक केंद्रीकृत मंच के रूप में कार्य करता है, देश के विभिन्न भौगोलिक क्षेत्रों की समावेशिता को बढ़ाने के लिए 12 विभिन्न भाषाओं में उपलब्ध है। पीएम इंटरशिप योजना पायलट प्रोजेक्ट के दिशानिर्देशों के अनुसार, देश के सभी भागों से प्राप्त आवेदनों की संख्या के आधार पर, आवेदकों की योग्यताओं का मिलान उस इंटरशिप अवसर के लिए कंपनी द्वारा मांगी गई योग्यताओं से करके, पोर्टल के माध्यम से प्रत्येक इंटरशिप अवसर के लिए अभ्यर्थियों के एक समूह का चयन किया जाता है। शॉर्टलिस्टिंग प्रक्रिया का उद्देश्य देश के सभी क्षेत्रों से अनुसूचित जातियों, अनुसूचित जनजातियों, अन्य पिछड़ा वर्गों और विकलांग व्यक्तियों को प्रतिनिधित्व प्रदान करके इंटरशिप कार्यक्रम में विविधता, क्षेत्रीय समावेशिता और सामाजिक समावेशिता को बढ़ावा देना है, ताकि संबंधित कंपनी को उनकी संबंधित प्रक्रियाओं और मानदंडों के अनुसार आगे के चयन के लिए शॉर्टलिस्ट के रूप में भेजा जा सके।

इसके अतिरिक्त, कारपोरेट कार्य मंत्रालय इस योजना के प्रचार और कार्यान्वयन के लिए राज्य सरकारों, केंद्र सरकार के मंत्रालयों और विभागों, उद्योग और उद्योग संघों जैसे विभिन्न हितधारकों के साथ सक्रिय रूप से काम कर रहा है। मंत्रालय महाराष्ट्र और त्रिपुरा राज्यों सहित देश भर में लक्षित समूहों तक पहुँचने के लिए सूचना, शिक्षा और संचार कार्यकलाप भी चला रहा है।

(ङ) और (च): पीएमआईएस पायलट प्रोजेक्ट के तहत, कंपनी से अपेक्षा की जाती है कि वह व्यक्ति को उस कौशल पर वास्तविक कार्य अनुभव प्रदान करे जिसमें कंपनी प्रत्यक्ष रूप से शामिल हो। यह युवाओं को विभिन्न व्यवसायों या संगठनों के वास्तविक जीवन के परिवेश में प्रशिक्षण प्राप्त करने, अनुभव और

कौशल प्राप्त करने का अवसर प्रदान करता है, जिसका उद्देश्य अकादमिक शिक्षा और उद्योग की आवश्यकताओं के अंतराल को कम कर उनकी रोजगार क्षमता को बढ़ाना है।

मासिक भत्ता और एकमुश्त अनुदान का भुगतान प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से सीधे प्रशिक्षुओं के आधार से जुड़े बैंक खातों में किया जा रहा है।

इसके अतिरिक्त, पायलट प्रोजेक्ट के दिशानिर्देशों के अनुसार, परिणामों पर नज़र रखने और पायलट प्रोजेक्ट के कार्यान्वयन के दौरान सुधारात्मक कार्रवाई सुनिश्चित करने के लिए एक समवर्ती निगरानी, मूल्यांकन और शिक्षण (एमईएल) ढाँचा प्रदान किया गया है। इसके अतिरिक्त, कारपोरेट कार्य मंत्रालय (एमसीए) इस योजना के कार्यान्वयन के दौरान इसके प्रभाव का विश्लेषण करने के लिए विभिन्न हितधारकों से प्रतिक्रिया एकत्र कर रहा है।

(छ): पायलट प्रोजेक्ट के दिशानिर्देशों में कहा गया है कि कंपनियां आवधिक आधार पर अभ्यर्थियों का मूल्यांकन करने के लिए अपने स्वयं के तंत्र का पालन करेंगी, और अपनी नीतियों के अनुसार प्रशिक्षुओं के प्रदर्शन और आचरण का निरंतर मूल्यांकन करेंगी।

विवरण

पीएमआईएस पायलट प्रोजेक्ट के दौर II में साझेदार कंपनियों द्वारा पोस्ट किए गए इंटरनशिप अवसरों का राज्यवार ब्यौरा

क्र. सं.	राज्य	पीएमआईएस पायलट प्रोजेक्ट के दौर II में कंपनियों द्वारा पोस्ट किए गए इंटरनशिप अवसरों की संख्या
1.	अंडमान व निकोबार द्वीप समूह	9
2.	आंध्र प्रदेश	4715
3.	अरुणाचल प्रदेश	227
4.	असम	2516
5.	बिहार	2316
6.	चंडीगढ़	406
7.	छत्तीसगढ़	3399

8.	दादरा और नगर हवेली और दमन और दीव	204
9.	दिल्ली	2048
10.	गोवा	848
11.	गुजरात	11672
12.	हरियाणा	5646
13.	हिमाचल प्रदेश	1414
14.	जम्मू और कश्मीर	533
15.	झारखंड	2586
16.	कर्नाटक	9928
17.	केरल	3251
18.	लद्दाख	60
19.	लक्षद्वीप	2
20.	मध्य प्रदेश	5220
21.	महाराष्ट्र	15187
22.	मणिपुर	67
23.	मेघालय	114
24.	मिजोरम	49
25.	नगालैंड	86
26.	ओडिशा	3449
27.	पुदुचेरी	409
28.	पंजाब	2297
29.	राजस्थान	4839
30.	सिक्किम	223
31.	तमिलनाडु	15785
32.	तेलंगाना	5357
33.	त्रिपुरा	383
34.	उत्तर प्रदेश	7714
35.	उत्तराखंड	1561
36.	पश्चिम बंगाल	4428
	कुल	118948

REGISTRATION ON e-SHRAM PORTAL**3597. DR. SHASHI THAROOR:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the percentage of workers in the unorganised sector registered on e-Shram Portal;
- (b) the details of the registration rates of the workers in the unorganised sector registered on e-shram portal, state/ut-wise;
- (c) whether the government is taking steps to improve the registration rates in states like kerala, which have low registration rates;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the government has assessed the reasons for low registration rates in many states; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

As on 6th August 2025, over 30.98 crore unorganised workers have already registered on eShram portal. The target of 38.37 crore unorganised worker in india is based on the Periodic Labour Force Survey carried out by the National Statistics Office (NSO). As on 06.08.2025, 80.74 percentage of workers in the unorganised sector have been registered on eShram Portal.

State/UT-wise details of unorganised workers registered on eShram Portal are given in the enclosed **Statement**.

Steps taken by the Government to improve registration rates in States like Kerala are:

- i. Holding periodic review meeting with States/UTs.
- ii. Regular meeting with Common Services Centre (CSC).
- iii. To provide employment and skilling opportunities, eShram is integrated with National Career Service (NCS) and Skill India Digital Portal.
- iv. To offer one-stop search and discovery of the Government schemes, eShram is integrated with myScheme portal.
- v. SMS campaign to create awareness.
- vi. Social media platforms are also being used to spread awareness among workers to register on eShram. State Seva Kendras (SSKs) and services of Common Service Centres are onboarded to facilitate assisted mode registrations of unorganised workers.

vii.Registration camps and awareness drives are conducted for the implementation and outreach of the e-Shram Scheme. These camps are organised by Ministry from time to time in coordination with Common Service Centre (CSC), Dattopant Thengadi National Board for Workers Education and Development (DTNBWED) and State Labour Department.

To further enhance the availability and accessibility of eShram and its associated services to unorganised workers, the Ministry of Labour and Employment officially launched the eShram mobile application on 24th February 2025. This application facilitates real-time access to welfare schemes integrated with the eShram platform, thereby significantly strengthening both accessibility and user convenience.

To evaluate the effectiveness of eShram Portal, a third party evaluation/ impact assessment of eShram has been taken up by the Quality Council of India (QCI).

STATEMENT

State/UT-wise details of unorganised workers registered on eShram Portal as on 06.08.2025.

S. No.	State	Total Registrations
1	Andaman And Nicobar Islands	34,469
2	Andhra Pradesh	86,22,387
3	Arunachal Pradesh	2,09,958
4	Assam	77,15,451
5	Bihar	3,00,34,407
6	Chandigarh	1,88,535
7	Chhattisgarh	86,03,940

8	Delhi	35,79,900
9	Goa	83,045
10	Gujarat	1,21,82,198
11	Haryana	54,02,495
12	Himachal Pradesh	20,03,730
13	Jammu And Kashmir	35,99,468
14	Jharkhand	96,95,868
15	Karnataka	1,08,90,878
16	Kerala	60,67,270
17	Ladakh	34,696
18	Lakshadweep	2,843
19	Madhya Pradesh	1,89,35,180
20	Maharashtra	1,78,58,557
21	Manipur	4,64,058
22	Meghalaya	3,52,550
23	Mizoram	72,266
24	Nagaland	2,38,368
25	Odisha	1,36,08,918
26	Puducherry	1,94,852
27	Punjab	58,64,319
28	Rajasthan	1,49,11,234
29	Sikkim	48,866
30	Tamil Nadu	93,19,353
31	Telangana	45,43,773
32	The Dadra And Nagar Haveli And Daman And Diu	75,426
33	Tripura	8,96,418
34	Uttar Pradesh	8,39,85,998
35	Uttarakhand	30,86,506
36	West Bengal	2,64,82,016

HOSTELS UNDER PM JANMAN

3598. SHRI BALASHOWRY VALLABHANENI:

SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has proposed to construct and run 500 hostels under PM JANMAN;
- (b) is so, the details thereof;
- (c) the status of its implementation in Andhra Pradesh, year-wise and district-wise;
- (d) the details of time and cost overrun of any of the projects under the above scheme along with reasons thereof; and
- (e) the timeline for completion of such projects under said scheme?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) is the flagship programme of Ministry of Tribal Affairs and is being implemented as whole of Government approach in convergence with line Ministries. Ministry of Education is one of the line Ministries for implementation of PM JANMAN. Under the scheme, one of the activities is construction of 500 hostels under Samagra Shiksha which is being implemented by Ministry of Education. Since 2023-24, 492 hostels have been approved under PM JANMAN across 17 States and Union Territories. 87 hostels have been approved for Andhra Pradesh under PM JANMAN. The year-wise and district-wise details are given in the enclosed **Statement**.

(d) and (e): Funds under the scheme are released as per norms of the Samagra Shiksha Scheme and as per guidelines issued by Ministry of Finance from time to time. The Abhiyan period is from 2023-24 to 2025-26. As on date, no delays or cost overrun have been reported.

STATEMENT

Status of implementation of PM JANMAN in Andhra Pradesh, year-wise and district-wise

Sl. No.	District	Year wise number of hostels approved		
		2023-24	2024-25	2025-26
1.	Srikakulam	02	01	01
2.	Nandyala	02	01	0
3.	Manyam	0	02	0
4.	Alluri Sitharama Raju	0	0	53
5.	Parvathipurammanyam	0	0	22
6.	Eluru	0	0	02
7.	Palnadu	0	0	01
	TOTAL	04	04	79

Source: AWP&B 2023-24, 2024-25 and 2025-26

REHABILITATION OF DISPLACED COMMUNITIES

3599. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the measure adopted by the Government for supporting climate resilient agriculture for small and marginal farmers;
- (b) the rehabilitation and compensation mechanisms exist for communities displaced due to climate induced disasters; and
- (c) the initiative taken/proposed to be taken to safeguard the livelihood of forest dwellers and indigenous communities?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The Government is implementing National Mission for Sustainable Agriculture (NMSA) to mitigate the impact of climate change on water and food security. The NMSA is one of the Missions within the National Action Plan on Climate Change (NAPCC) which aims to evolve and implement strategies to make Indian agriculture sector resilient to the changing climate.

The Indian Council of Agricultural Research (ICAR) launched a flagship network project namely National Innovations in Climate Resilient Agriculture (NICRA). The project focused on studying the impact of climate change on agriculture including crops, livestock, horticulture and fisheries and also develop and promote climate resilient technologies in agriculture.

Considering the challenge posed by climate change in agriculture, several schemes have been initiated by the Central Government for small and marginal framers to deal with the adverse climate situations in the agriculture sector across

the country namely- Per Drop More Crop, Paramparagat Krishi Vikas Yojana, Rashtriya Krishi Vikas Yojana (RKVY), Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Mission Organic Value Chain Development for North Eastern Region, Pradhan Mantri Fasal Bima Yojana etc.

(b): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF). The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure.

(c): Ministry of Tribal Affairs was set up in 1999 with the objective of providing a more focused approach to the integrated socio-economic development of the Scheduled Tribes (STs). The "Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) was enacted by the Parliament to recognize and vest forest rights.

In addition, several schemes have been implemented by the Ministry of Tribal Affairs for the benefit of tribal people, including those in the forest areas such as "Mechanism for marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and development of Value Chain for MFP".

IMPLEMENTATION OF PMKVY IN WEST BENGAL

3600. SHRI RAJU BISTA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state: -

- (a) the details of the implementation of the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) in West Bengal, particularly Darjeeling and Kalimpong districts, since 2019;
- (b) the number of training centres set up and the number of youth enrolled, trained, and certified under PMKVY in these two districts during the said period, year-wise;
- (c) the number of trained individuals benefited from placement or self-employment opportunities under the scheme in the said districts;
- (d) whether the Government has identified any skill gaps or challenges in implementing PMKVY in hilly and rural areas in the said districts; and
- (e) if so, the steps taken/being taken by the Government to address these issues and expand skill development opportunities in the region?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship Scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY) since 2015. Under PMKVY, skill training is imparted through Short Term Training

(STT) and Re-skilling and Up-skilling through Recognition of Prior Learning (RPL) to youth across the country.

Under PMKVY 4.0, 09 training centres have been set up in Darjeeling and 02 Training centres have been set up in Kalimpong. The financial year-wise details of number of youth enrolled, trained and certified under PMKVY in these two districts since FY 2019-20 till FY 2025-26 as on 30.06.2025 is as under:

TC District	FY-19-20	FY-20-21	FY-21-22	FY-22-23	FY-23-24	FY-24-25	FY-25-26	Total
1. Darjeeling								
Enrolled	15,880	340	777	60	1,333	315	-	18,705
Trained/Oriented	13,170	2,189	1,182	446	305	1,065	-	18,357
Certified	3,478	10,555	1,152	355	76	641	70	16,327
2. Kalimpong								
Enrolled	293	-	97	-	240	-	-	630
Trained/Oriented	204	25	125	-	90	84	-	528
Certified	148	14	21	11	34	74	-	302

(c): Under the PMKVY scheme, placements were tracked in the Short-Term Training (STT) component in the first three versions of the PMKVY Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. Further various IT tools like skill India Digital Hub (SIDH) also gives this opportunity.

During the first three versions of PMKVY, 3,321 candidates were reported placed/self-employed in Darjeeling while in Kalimpong, 92 candidates were reported placed/self-employed.

(d): The Ministry of Skill Development and Entrepreneurship (MSDE) regularly assesses skilling requirements from domestic, international, and hyperlocal markets through skill gap studies, industry consultations, and District Skill Development Plans (DSDPs). The initiative also emphasizes continuous upskilling and reskilling to ensure the workforce remains adaptable and industry-ready. The DSDPs identify sectors with employment opportunities as well as the associated demand for skilling across the country including hilly and rural areas, and map the available facilities for Skill Training. Skill Development Programmes of the Government are designed and implemented to bridge identified skill gaps across sectors.

(e): The government has been taking several steps to ensure the implementation and expansion of PMKVY 4.0 across the country hilly and rural areas. These efforts aim to address skill gaps, improve employability, and support economic growth. A few of them are as under:

- i. Focus on New Age Skills like Industry 4.0, Web 3.0, AR/VR, Climate Change, Circular Economy, Green Economy, and Energy Transition.
- ii. Emphasis on Re-skilling, and Up-skilling under Recognition of Prior Learning (RPL) through innovations in assessment, better monitoring.

- iii. Greater reliance on On-Job-Training (OJT) for better practical exposure to candidates.
- iv. Flexibility in course curriculums by introducing courses in partnership with industry.
- v. Cross utilisation of available infrastructure with the educational institutions viz. ITIs/Schools/Colleges/Universities/Central and State Government Institutions etc.
- vi. Training aligned to National Priorities and Policy Announcements focusing on clusters in sectors like semiconductor, 5G, AI, Green Hydrogen, EV, Solar Mission, Care, Tourism.

The Ministry has also launched Skill India Digital (SID) platform, a comprehensive and accessible platform for skill enhancement, offering industry-relevant skill courses, job opportunities, and entrepreneurship support to youth of the country in various sectors including domestic workers sector covering unorganized sector.

GREEN INDIA MISSION

3601. SHRI VISHNU DATT SHARMA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is implementing the Green India Mission to increase forest cover and improve biodiversity in the country, especially in Madhya Pradesh, if so, the details thereof;
- (b) whether the Government has undertaken afforestation activities in Katni and Panna districts and Khajuraho town in Khajuraho Lok Sabha constituency;
- (c) if so, the details thereof and the measures taken to achieve the mission's objectives; and
- (d) if not, the reasons therefor and the steps being taken to address the issue

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): National Mission for a Green India (GIM) is one of the eight Missions outlined under the National Action Plan on Climate Change. It aims at protecting, restoring, and enhancing India's forest cover and responding to Climate Change by undertaking plantation activities in the forest and non-forest areas in the selected landscapes. In Madhya Pradesh, the implementation of GIM activities commenced in 2018-19. Till date, ₹ 123.26 Crore have been released to the State of Madhya Pradesh for taking up afforestation/eco-restoration activities in 32831 ha under different sub-missions of the Green India Mission.

(b) to (d): As per the information provided by the State of Madhya Pradesh afforestation activities have been undertaken in the districts of Katni and Panna through various schemes and implementing agencies. Under the Working Plan

Implementation Scheme, afforestation is being carried out on forest land in Katni, North Panna, and South Panna Forest Divisions.

In the Katni Forest Division, 14,946 saplings have been planted under the City Forest Scheme. The Madhya Pradesh State Forest Development Corporation Ltd., through its Kundam Project Division, has undertaken plantation activities in Katni district, covering a total of 254 compartments over a net area of 11,910 hectares from the year 1978 to 2021.

Additionally, afforestation works are also being undertaken with CAMPA funding, specifically under the Compensatory Afforestation and Net Present Value (NPV) components, in Katni, North Panna, and South Panna Forest Divisions. In the South Panna Forest Division of Panna district, afforestation and treatment of forest land over an area of 2,814.54 hectares have been carried out under various sub-missions of the Green India Mission during the period 2018-19 to 2024-25.

SETTING UP OF MANGROVE FOREST

3602. DR. M. K. VISHNU PRASAD:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the steps taken to increase forest area in Tamil Nadu, particularly in Cuddalore district;
- (b) the number of acres of forest cover in Cuddalore district of Tamil Nadu;

- (c) whether any steps taken by the Government to setup mangrove forest in Cuddalore constituency's costal village sides, if so, the details thereof;
- (d) the details of forestation drive like planting trees by Non-Governmental Organizations (NGOs) and other industrial houses in Tamil Nadu; and
- (e) the data of lands converted into forest during the last three years in Cuddalore district?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The Ministry supports afforestation and eco-restoration activities in all States and Union Territories, including Tamil Nadu, through various schemes and programmes. In addition, there are several State/UT-funded schemes that specifically support afforestation and eco-restoration efforts. Based on the inputs received from the State of Tamil Nadu, the Government of Tamil Nadu launched the Green Tamil Nadu Mission in 2021–22 with the objective of increasing the tree and forest cover from 23.71% to 33% of the State's geographical area within 10 years. The mission focuses on enhancing biodiversity, forest productivity, trees on farmlands, urban and peri-urban greenery, green employment, and farmers' incomes. Over the last three years (2022–23 to 2024–25), 10.86 crore seedlings have been planted across the State by the Tamil Nadu Forest Department, other

government departments, NGOs, and the public. In Cuddalore district, about 54.25 lakh seedlings have been planted through the involvement of various stakeholders

In addition, the following tree planting activities have been carried out in Cuddalore. In 2022–23, a 20-hectare mangrove plantation was undertaken in Killai and Pitchavaram Reserve Forests under the NABARD scheme. During 2023–24, 100 hectares of degraded mangrove area were restored in Killai Reserve Forest under the Green Tamil Nadu Mission (GTM) Bio-shield initiative. In the same year, 42,000 *Excoecaria agallocha* (Thillai) seedlings were planted in linear rows in Kudikadu and Killai Reserve Forests under the GTM Bio-shield. Further, in 2024–25, 100 hectares of degraded coastal area in Kodyambalayam and Melathittu were restored under the GTM Bio-shield programme.

The Tamil Nadu Forest Department has undertaken large-scale mangrove restoration with community involvement. From 2022–23 to 2024–25, 95 hectares of new mangroves were planted under NABARD, GTM, and NHAI schemes using modified fish-bone designs. Additionally, 250 hectares of degraded mangrove forests were restored under GTM and Centrally Sponsored Schemes (CSS), and 52,000 mangrove seedlings were planted using linear methods.

The Government has launched the World Bank-funded TN-SHORE / Tamil Nadu Coastal Restoration Mission for restoring 160 hectares of degraded mangroves through Village Mangrove Councils (VMCs). Additionally the Department of Environment and Climate Change is implementing a ₹4.00 crore

project (2025–26 to 2027–28) titled “Creation of Bio-Shield to Prevent the Impact of Sea Level Rise and Coastal Erosion in Cuddalore District,” which includes 60 hectares of mangrove plantation and 20 hectares of coastal bio-shield using resilient species.

As per the India State of Forest Report (ISFR), 2023 published by the Forest Survey of India, the forest cover in Cuddalore district is 385.48 km² (equivalent to approximately 95,254.2 acres).

(d) and (e): About 1.19 crore seedlings were planted by NGOs, trusts, and private institutions during 2022–23 to 2024–25. Major drives were held on World Forestry Day, World Mangrove Day, Ek Ped Maa Ke Naam, GTM Day, Harbour Day, and similar occasions. No land was converted into forest in the last three years in Cuddalore.

INTRODUCTION OF PRE-SCHOOL CLASSES UNDER SSA

3603. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of Government Schools in the country that have introduced pre-school classes or co-located anganwadi centres with schools, giving effect to the provisions of Early Childhood Care and Education (ECCE) under the Samagra Shiksha Abhiyan since 2018 in the country, State/UT-wise including Punjab;

(b) the number of Anganwadi workers who have been trained for pre-school education in line with the NCERT framework in the country since the inception of the scheme's, State/UT-wise; and

(c) the details of funds allocated and utilized by the States/UTs in this regard during the last five years, State/UT-wise, with specific district-wise details of Punjab?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The number of Government Schools, State/UT-wise including Punjab, that have introduced pre-school classes or co-located anganwadi centres with schools, are given in the enclosed **Statement-I**.

(b) and (c): As per the information provided by the Ministry of Women & Child Development (MoWCD), aligned with the goals of National Education Policy (NEP) 2020, the MoWCD, Government of India launched the Poshan Bhi Padhai Bhi (PBPB) programme on 10th May 2023 to strengthen Early Childhood Care & Education (ECCE) delivery through Anganwadi Centres. Under PBPB, Anganwadi Workers (AWWs) are being trained through the Savitribai Phule National Institute of Women and Child Development (SPNIWCD). The training is structured around Navchetana, National Framework for Early Childhood Stimulation (0-3 years) and Aadharshila, National Curriculum for ECCE (3-6 years), both aligned with NCERT's National Curriculum Framework for the Foundational Stage (NCF-FS), and NIPUN Bharat, ensuring harmonized and comprehensive training without redundancy. The

training of AWWs follows a Two-Tier Model wherein State-Level Master Trainers (SLMTs) undergo a two-day intensive training (Tier 1), who in turn train AWWs through a three-day, interactive, hands-on module (Tier 2). As on 31st July 2025, a total of 5,81,326 AWWs have been trained under the PBPB initiative since its inception. The State/UT-wise details of trained AWWs under PBPB are given in the enclosed **Statement-II**.

The State/UT-wise details of the funds released under PBPB are given in the enclosed **Statement-III**. Further, the funds are provided to States/UTs with regard to "General" sub-head that includes honorarium, uniform, medicine kits, furniture, training etc. Hence, utilization is received from States/UTs comprehensively for "General" sub-head under Anganwadi Services as a whole. Separate component-wise Utilization Certificate, including that of "Training under PBPB" is not received from States/UTs.

STATEMENT-I

Number of Government schools having AWC or pre-primary sections, (as per UDISE+ 2023-24)

States/UTs	Number of schools with Class 1-Government			
	Total	Having AWC in the school campus	Having Pre-Primary Sections	Having AWC in the school campus and Pre-Primary Sections
Total	873841	289578	239632	77714

Andaman & Nicobar Islands	316	18	296	18
Andhra Pradesh	41592	8658	11003	7410
Arunachal Pradesh	2655	194	1078	107
Assam	38777	17787	28799	13108
Bihar	69141	8193	207	36
Chandigarh	117	9	112	9
Chhattisgarh	31432	10333	9670	8360
Dadra & Nagar Haveli and Daman & Diu	306	44	278	41
Delhi	2119	42	1645	40
Goa	699	238	164	57
Gujarat	32575	5871	31849	5864
Haryana	8751	3650	8726	3650
Himachal Pradesh	10405	2389	5981	1568
Jammu & Kashmir	17746	238	17609	237
Jharkhand	34588	1892	16849	951
Karnataka	43117	11118	1761	739
Kerala	4079	418	3558	355
Ladakh	770	291	761	291
Lakshadweep	28	3	20	3
Madhya Pradesh	79259	16947	1660	650
Maharashtra	64495	39876	2731	914
Manipur	2848	89	1530	31
Meghalaya	5458	566	4826	497
Mizoram	1285	31	923	31
Nagaland	1772	71	1724	71
Odisha	45042	21124	759	602
Puducherry	323	7	300	6
Punjab	12960	8666	12920	8665
Rajasthan	69521	22746	1207	388
Sikkim	855	51	799	51

Tamil Nadu	31497	2196	2979	2177
Telangana	24210	9513	1067	421
Tripura	4185	504	187	16
Uttar Pradesh	112519	70576	1961	1376
Uttarakhand	11347	6003	30	1
West Bengal	67052	19226	63663	18973

STATEMENT-II

State/UT-wise details of AWWs trained under PBPB (upto 31st July 2025)

States/UTs	AWWs Trained
Andaman and Nicobar Islands	733
Andhra Pradesh	53329
Arunachal Pradesh	1377
Assam	23523
Bihar	90262
Chandigarh	551
Chhattisgarh	11231
Dadra and Nagar Haveli and Daman and Diu	240
Delhi	10414
Goa	1148
Gujarat	4299
Haryana	8044
Himachal Pradesh	0
Jammu and Kashmir	24931
Jharkhand	11760
Karnataka	426
Kerala	15198
Ladakh	1153
Lakshadweep	0
Madhya Pradesh	91457

Maharashtra	36132
Manipur	4577
Meghalaya	2123
Mizoram	2357
Nagaland	3729
Odisha	8722
Puducherry	616
Punjab	7922
Rajasthan	57949
Sikkim	387
Tamil Nadu	1832
Telangana	0
Tripura	3192
Uttar Pradesh	46529
Uttarakhand	5178
West Bengal	50005
Total	5,81,326

STATEMENT-III

Funds released for training component till F.Y. 2024-25 (Rs. in lakhs)			
Name of State/UT	Total fund released during 2023-24	Total fund released during 2024-25	Total Fund released till date
Andhra Pradesh	211.80	394.05	605.85
Bihar	436.20	809.19	1245.39
Chhattisgarh	0	364.08	364.08
Goa	5.40	6.66	12.06
Gujarat	203.40	188.7	392.10
Haryana	93.00	129.87	222.87
Jharkhand	146.40	203.9625	350.36
Karnataka	0.00	466.2	466.20

Kerala	0.00	179.82	179.82
Madhya Pradesh	372.00	689.31	1061.31
Maharashtra	411.00	761.46	1172.46
Odisha	284.40	395.4375	679.84
Punjab	100.20	138.195	238.40
Rajasthan	233.40	431.79	665.19
Tamil Nadu	173.40	240.5925	413.99
Telangana	132.00	183.15	315.15
Uttar Pradesh	645.00	897.435	1542.44
West Bengal	411.00	761.46	1172.46
Delhi	40.20	18.315	58.52
Puducherry	3.60	6.66	10.26
Himachal Pradesh	109.80	203.13	312.93
Jammu & Kashmir	161.10	223.53	384.63
Uttarakhand	84.60	156.51	241.11
Andaman & Nicobar	6.00	6.9375	12.94
Chandigarh	4.00	4.1625	8.16
Dadra & Nagar Haveli and Daman & Diu	4.00	5.55	9.55
Ladakh	7.00	7.4	14.40
Lakshadweep	2.00	1.85	3.85
Arunachal Pradesh	36.90	68.27	105.17
Assam	360.90	671	1031.90
Manipur	68.40	93.66	162.06
Meghalaya	35.10	48.705	83.81
Mizoram	13.50	24.98	38.48
Nagaland	23.40	21.645	45.05
Sikkim	8.10	11.2425	19.34
Tripura	58.50	108.23	166.73
Total	4885.70	8923.14	13808.84

RECIPROCAL TARIFF THREAT OF USA ON INDIAN GOODS**3604. SHRI M. K. RAGHAVAN:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has made any assessment on impact of USA's reciprocal tariff threat on Indian goods;
- (b) if so, the details thereof;
- (c) the specific goods or sectors of the country expected to be affected by the implementation of the USA's reciprocal tariff threat; and
- (d) the action taken by the Government to address the concerns of affected sectors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Reciprocal tariff at the rate of 25% is proposed to be imposed on certain goods exported from India to the USA starting from August 07th, 2025. It is estimated that around 55% of total value of India's merchandise exports to the US will be subject to this reciprocal tariff. It may be noted that reciprocal tariffs at varying rates have been imposed by the US on imports from all countries. Combination of different factors such as product differentiation, demand, quality, contractual arrangements would determine the impact on India's exports.

(c) and (d): The Department of Commerce is engaged with all stakeholders including exporters and industry for taking feedback of their assessment of the

situation. The Government attaches the utmost importance to protecting and promoting the welfare of our farmers, entrepreneurs, exporters, MSMEs etc. and will take all necessary steps to secure our national interest.

NPA RECOVERY BY PSBs

3605. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **FINANCE** be pleased to state:-

- (a) the total amount of Non-Performing Assets recovered by public sector banks during the last 10 years, bank-wise;
- (b) the reforms undertaken by the Government to strengthen banking sector governance and operational efficiency;
- (c) the measures implemented to improve credit flow to micro, small and medium enterprises including the target allocation and achievements;
- (d) the progress made in digital banking initiatives including the number of digital transactions processed and the percentage growth over the previous year; and
- (e) the steps taken to enhance financial inclusion through banking sector reforms including the number of new bank accounts opened and rural penetration achieved?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Bank-wise details of aggregate recovery made in non-performing assets (NPAs) and written-off loans, by Public Sector Banks (PSBs), during the last 10 financial years (FYs), are given in the enclosed **Statement**.

(b): Over the last few years various measures to address the issues related to credit discipline, responsible lending, improved governance, adoption of technology, and proper regulation of Co-operative banks have been taken by the Government / Reserve Bank of India (RBI.) These include, *inter alia*, the following:

(i) Credit discipline has been instilled through—

(1) enactment of the Insolvency and Bankruptcy Code (IBC);

(2) setting up of the Central Repository of Information on Large Credits (CRILC) by RBI to monitor corporate loans and systematic checking of high-value accounts for wilful default and fraud.

(ii) Recognition and resolution of stressed Assets - To protect financial institutions in case of default/delay in payment by large borrowers, multiple steps have been taken *viz.:*

(1) putting in place a framework for early recognition and time-bound resolution of stress.

(2) automated Early Warning Systems to detect and reduce slippage of accounts into NPAs using third-party data and workflow for time-bound remedial actions.

- (3) strengthening Market based mechanisms to better manage the credit risk on the balance sheets through a comprehensive framework for transfer of stressed assets to eligible transferees.
- (4) National Asset Reconstruction Company Limited (NARCL) has been set up to consolidate and takeover stressed debt, fragmented across various lenders and thereafter manage and dispose it off to buyers for better realisation.
- (iii) Governance Reforms in PSBs have been carried out through reforms like arms-length selection of top management through Financial Services Institutions Bureau, introduction of Non-Executive chairmen in Nationalised Banks, widening talent pool and instituting performance-based extension for Managing Directors.
- (iv) Enhanced Access & Service Excellence (EASE) reforms have enabled objective and benchmarked progress on all key areas in PSBs such as governance, prudential lending, risk management, technology- and data-driven banking, and outcome-centric HR.
- (v) Amalgamation of PSBs has led to economies of scale, increase financial capacity, technology adoption and overall efficiency enhancement.
- (vi) Massive Technology adoption in banking has been instrumental in expanding financial inclusion, improving efficiency, and enabling real-time service delivery. Digital payment transactions have grown phenomenally as a result

of various initiatives viz., Jan-Dhan–Aadhaar–Mobile (JAM) linkage, interoperable Bank Mitras, Unified Payments Interface (UPI) and Direct Benefit Transfers (DBTs).

- (vii) The Banking Regulation (Amendment) Act, 2020 was brought in to enhance the governance, financial stability, and regulatory oversight of co-operative banks, which serve millions of citizens, particularly in rural and semi-urban areas.
- (viii) The Banking Laws (Amendment) Act, 2025 has been notified to enhance governance standards, strengthen protection for depositors and investors, improve audit quality in PSBs, shift statutory reporting by banks to the RBI and streamline nomination processes for customer convenience.

(c): The measures implemented to improve credit flow to Micro, Small and Medium Enterprises (MSMEs) and achievements are as under:

- (i) Mutual Credit Guarantee Scheme for MSMEs (MCGS-MSME)- It is a government-backed initiative designed to help MSMEs access loans to grow their businesses. This scheme offers credit guarantee, making it easier for MSMEs to obtain loans, especially for purchasing essential equipment and machinery. The Scheme provides credit guarantee cover to lenders (Scheduled Commercial Banks, All India Financial Institutions, NBFCs) for their term loans up to Rs. 100 crore to MSMEs for their projects involving purchase of equipment/machinery. The Scheme has been launched recently

and is valid till issue of guarantees on loans cumulating to Rs. 7 lakh crore or 4 years from the date of issue of guidelines (*i.e.* 27.1.2025), whichever is earlier.

- (ii) Emergency Credit Line Guarantee Scheme (ECLGS) - ECLGS provided 100% guarantee cover to Member lending Institutions (MLIs) in respect to the credit facility extended by them to eligible borrowers, including MSMEs and business enterprises for helping them meet their operational liabilities and restarting their businesses. The Scheme was valid till 31.3.2023 and provided liquidity support of Rs. 3.68 lakh crore to 1.19 crore businesses, of which loans amounting to Rs. 2.42 lakh crore have been sanctioned to 1.13 crore MSMEs under ECLGS.
- (iii) Subsequent to Union Budget 2024-25 announcement, the Union Finance Minister had launched New Credit Assessment Model for MSMEs on 06.03.2025. The model leverages the digitally fetched and verifiable data and devises automated journeys for MSME loan appraisal using objective decisioning for all loan applications and model-based limit assessment for both Existing to Bank (ETB) as well as New to Bank (NTB) MSME borrowers.
- (iv) Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), under the administrative purview of Ministry of MSME, provides guarantee cover up to 85%, for loans amounting to Rs. 10 crore or below, extended by eligible Member Lending Institution (MLIs) to Micro and Small Enterprises

(MSEs). The annual guarantee fee has been reduced which ranges from 0.37% to 1.20%. As on 31.07.2025, CGTMSE has approved 1.22 crore number of cumulative guarantees worth Rs. 10.50 lakh crore.

(d): The total volume of digital payment transactions in the country has increased from 2,071 crore in FY 2017-18 to 22,831 crore in FY 2024-25, growing at a CAGR of 41%. During the same period, the value of transactions has grown from Rs. 1,962 lakh crore to Rs. 3,509 lakh crore.

Further, the total monthly volume of digital payment has increased from 1,739 crore in June 2024 to 2,099 crore in June 2025. During the same period the value of transactions has increased from Rs. 244 lakh crore in June 2024 to Rs. 264 lakh crore in June 2025.

UPI transactions, in particular, have grown from 92 crore in FY 2017-18 to 18,587 crore in FY 2024-25, with a CAGR of 114%. During the same period, the value of transactions has grown from Rs. 1.10 lakh crore to Rs. 261 lakh crore.

In July 2025, UPI reached another milestone recording over 1,946.79 crore transactions in a single month for the first time.

(e): Pradhan Mantri Jan-Dhan Yojana (PMJDY) has been successful in increasing banking penetration to promote financial inclusion across the country. As on 25.07.2025, a total of 55.98 crore Jan-Dhan accounts with a deposit balance of Rs. 2,61,982 crore have been opened under PMJDY. Out of the above, (55.8%) Jan-

Dhan accounts belong to women and about (66.7%) PMJDY accounts have been opened in rural areas.

The opening of Jan-Dhan accounts has facilitated the coverage of various social security schemes amongst the unorganized sections of the society. As on 23.07.2025, the coverage is as under.

- (i) Under Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), 24.27 crore cumulative enrolments have been done to provide life insurance cover of Rs. 2 lakh for death due to any reason.
- (ii) Under Pradhan Mantri Suraksha Bima Yojana (PMSBY), 52.40 crore cumulative enrolments have been done to provide one-year accidental cover of Rs. 2 lakh (death or permanent total disability) and Rs. 1 lakh (permanent partial disability).
- (iii) Under Atal Pension Yojana (APY) as on 25.07.2025, 8.00 crore cumulative enrolments have been done to provide monthly pension to eligible subscribers.

Further, with the objective of "Funding the Unfunded" and to promote entrepreneurship, especially among the unorganized small entrepreneurs such as street vendors, the coverage of credit linked schemes launched by the Government, *inter-alia*, are as under.

- (i) Under Pradhan Mantri Mudra Yojana (PMMY), as on 27.06.2024, 5,385.07 lakh cumulative loans amounting to Rs. 35.13 lakh crore have been

sanctioned to provide collateral-free institutional finance to micro/small business units up to Rs. 20 lakh for income generating activities in the sectors such as manufacturing, trading, services and activities allied to agriculture.

- (ii) Under Stand Up India Scheme, as on 31.03.2025, 2.75 lakh cumulative loans amounting to Rs. 62,792 crore have been sanctioned to Scheduled Caste / Schedule Tribe and Women entrepreneurs for setting up greenfield projects in the sectors such as manufacturing, trading, services and activities allied to agriculture.

STATEMENT

Bank-wise details of aggregate recovery made in non-performing assets and written-off loans, by Public Sector Banks, during the last 10 financial years

(Amounts in crore Rs.)

Bank	FY 2015- 16	FY 2016- 17	FY 2017- 18	FY 2018- 19	FY 2019- 20	FY 2020- 21	FY 2021- 22	FY 2022- 23	FY 2023- 24	FY 2024- 25[#]
Bank of Baroda ¹	2,910	6,377	7,093	13,603	8,664	8,357	8,564	9,572	7,199	7,756
Bank of India	3,798	4,895	14,348	8,964	8,443	4,684	7,858	7,236	7,720	9,769
Bank of Maharashtra	714	848	1,903	2,269	1,660	2,302	1,816	1,876	1,610	1,816
Canara Bank ³	3,239	3,644	5,172	11,950	13,300	10,318	11,324	17,029	9,352	9,521
Central Bank of India	3,198	2,721	3,487	5,799	4,290	2,972	3,441	4,505	3,402	3,374
Indian Bank ⁴	3,343	2,501	2,910	4,392	4,347	4,473	5,087	7,039	6,654	6,231
Indian Overseas Bank	1,814	2,118	4,507	4,409	3,025	1,668	1,397	1,229	3,614	3,342
Punjab and Sind Bank	251	215	466	1,043	643	1,004	1,273	1,818	1,600	890

Punjab National Bank ²	10,894	15,603	8,971	21,320	18,092	13,939	19,229	16,309	13,206	9,931
State Bank of India ⁶	14,114	16,159	15,181	35,062	31,895	23,678	18,125	20,122	15,169	14,250
UCO Bank	1,369	2,039	1,862	3,440	3,719	2,155	2,845	2,978	2,227	3,326
Union Bank of India ⁵	2,342	3,238	4,604	8,823	10,557	7,727	8,601	12,827	11,277	9,236

Source: RBI (#provisional data for FY 2024-25)

* The figures of the banks merged are incorporated into those for the respective bank into which they were merged. The details of mergers of PSBs are as under.

¹ Vijaya Bank and Dena Bank were merged into Bank of Baroda w.e.f. 01.04.2019

² Oriental Bank of Commerce and United Bank of India were merged into Punjab National Bank w.e.f. 1st April, 2020.

³ Syndicate Bank was merged into Canara Bank w.e.f. 01.04.2020.

⁴ Allahabad Bank was merged into Indian Bank w.e.f. 01.04.2020.

⁵ Andhra Bank and Corporation Bank were merged into Union Bank of India w.e.f. 01.04.2020.

⁶ Associate banks of State Bank of India (namely, State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Mysore, State Bank of Patiala and State Bank of Travancore and Bharatiya Mahila Bank Limited) were merged with the State Bank of India w.e.f. 01.04.2017.

CLOSURE OF GOVERNMENT SCHOOLS

3606. SHRI K. RADHAKRISHNAN:

SHRI AMRA RAM:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Government schools that have been closed across the country during the last five years, year-wise and State/UT-wise;

- (b) the reasons for such closure, including lack of enrollment, infrastructure issues or administrative reasons;
- (c) whether the decision for closing the school is contrary to the aim of Sarva Shiksha Abhiyan to educate all;
- (d) whether the Government has conducted any assessment of the impact of closure of schools on access to education, particularly in rural, tribal and backward areas;
- (e) whether any steps has been taken to ensure that the affected students continue their education without disruption; and
- (f) the details of any policy measures or guidelines issued to prevent further closures and to strengthen school education in underserved areas?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Department of School Education and Literacy (DoSEL) has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+, the State/UT-wise number of Government schools of last 5 years are given in the enclosed **Statement**.

(b) to (f): Education is in the Concurrent list of the Constitution and the opening, merger/closing of schools are within the purview of respective State Government

and UT Administration-which are the appropriate Government under the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

Since 2018-19, this Department is implementing an Integrated Centrally sponsored scheme of Samagra Shiksha - which subsumes the three erstwhile Centrally Sponsored Schemes of Sarva Shiksha Abhiyan (SSA), Rashtriya Madhyamik Shiksha Abhiyan (RMSA) and Teacher Education (TE). Under the Scheme, financial assistance is provided to the States and UTs for opening/strengthening of new schools upto senior secondary level, construction of school buildings & additional classrooms.

Substantial advancements have been made in ensuring universal access across all levels of school education. This is evidenced by the improvement in Gross Access Ratio (GAR) from 2018-19 to 2024-25 as under:

India	(GAR) Primary	(GAR) Uppar Primary	(GAR) Secondary	(GAR) Higher Secondary
2018-19	97.15	96.49	88.24	65.05
2024-25	97.83	96.57	95.35	94.97

Para 7.4 of the National Education Policy 2020 underscores that although consolidation of schools is an option that is often discussed, it must be carried out very judiciously, and only when it is ensured that there is no impact on access. Similarly, to ensure universal access to elementary schools, Section 6 of the RTE Act mandates the establishment of schools by the appropriate government within

defined area or neighbourhood limits. Therefore, to achieve better learning outcomes and appropriate Pupil-Teacher Ratios (PTR) across upper primary and secondary levels, some states have adopted appropriate strategies to establish the larger schools as per aspirations of the public.

For the habitations that remain uncovered (mostly small or sparsely populated in difficult areas) where opening of school is not feasible, transport facility is provided up to an average cost @ ₹ 6000/ per child per annum up to Class X.

Further, financial assistance is provided to the State/UT Government for opening and running of Netaji Subhash Chandra Bose Awasiya Vidyalayas in remote, sparsely populated and difficult to reach areas, hilly terrains, areas affected by LWE, large uninhabited areas with natural barriers. Financial assistance is also provided under PM-JANMAN component of Samagra Shiksha to the States and UTs for the unserved identified Particularly Vulnerable Tribal Groups and under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) component of Samagra Shiksha, for the unserved ST population.

STATEMENT

The State/UT-wise number of Government schools of the last 5 years is as below:

State/UT	2019-20	2020-21	2021-22	2022-23	2023-24
Andaman & Nicobar Islands	342	342	342	342	340
Andhra Pradesh	45115	45145	45137	45167	45000
Arunachal Pradesh	3056	3061	2985	2922	2847
Assam	47157	46749	45490	44925	45008
Bihar	72610	75555	75558	75550	78120
Chandigarh	121	121	123	119	119
Chhattisgarh	48547	48619	48743	48728	48803

Dadra & Nagar Haveli	300	407	388	387	360
Daman & Diu	109				
Delhi	2767	2751	2762	2673	2693
Goa	827	821	814	806	789
Gujarat	35040	34967	34699	34651	34597
Haryana	14484	14563	14562	14443	14374
Himachal Pradesh	15398	15391	15380	15447	15217
Jammu & Kashmir	23165	23167	23173	18785	18785
Jharkhand	35931	35888	35840	35764	35795
Karnataka	49834	49791	49679	49520	49306
Kerala	5014	5020	5010	4811	4809
Ladakh	913	915	838	841	841
Lakshadweep	45	45	38	37	37
Madhya Pradesh	99411	99152	92695	92741	92439
Maharashtra	65886	65734	65639	65431	65157
Manipur	2876	2878	2889	2922	2934
Meghalaya	7799	7795	7783	7778	7779
Mizoram	2552	2558	2563	2567	2587
Nagaland	2011	1975	1960	1954	1952
Odisha	53260	50256	49072	48767	48671
Puducherry	422	422	422	422	420
Punjab	19377	19330	19259	19245	19242
Rajasthan	67660	68813	68948	69538	70233
Sikkim	851	851	864	864	864
Tamil Nadu	37579	37589	37636	37658	37672
Telangana	30001	30015	30023	29997	30022
Tripura	4275	4265	4262	4245	4238
Uttar Pradesh	137638	137068	137024	137003	137102
Uttarakhand	16741	16651	16484	16381	16201
West Bengal	83456	83379	83302	82579	82307

Source: UDISE, UDISE+

MIGRANT WORKERS

3607. SHRI SHAFI PARAMBIL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the inter-State migrant workers in the country, State/UT-wise;
- (b) whether the Government has data on the States from which the workers migrate to another State;
- (c) if so, the name of the first three States from which largest number of workers migrated to other States; and
- (d) the details of the welfare measures facilitated by the Government to inter-State migrant workers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Ministry of Labour & Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. The main objective of the eShram portal is to create a national database of unorganised workers including migrant workers seeded with Aadhaar, and facilitate delivery under existing Social Security and Welfare Schemes to such workers. It allows an unorganised worker to register himself or herself on the portal on a self- declaration basis. As on 05.08.2025, over 30.98 crore unorganized workers including migrant workers have registered on eShram portal. State-wise number of unorganized workers including migrant workers registered on eShram portal are given in the enclosed **Statement**.

The first three States with the largest number of unorganized workers including migrant workers registered on eShram portal are Uttar Pradesh, Bihar and West Bengal.

In keeping with the vision of the Budget Announcement, 2024-25, on developing eShram as a "One-Stop-Solution" for unorganized workers including migrant workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram- "One-Stop-Solution" on 21st October 2024. eShram-"One-Stop- Solution" entails integration of different social security/ welfare schemes on a single portal i.e. eShram. This enables unorganised workers, including migrant workers, registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, insurance or skill development programmes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban

(PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY) and Pradhan Mantri Matru Vandana Yojana (PMMVY).

In order to safeguard the interest of the Migrant workers, the Parliament has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 which, inter alia, provides for registration of certain establishments employing Inter-State Migrant Workers, licensing of contractors etc. Workers employed with such establishment are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities protective clothing etc.

The enforcement authorities under Central Industrial Relations Machinery (CIRM) conduct regular inspections of the registered establishments and licensed contractors in the Central Sphere. The State Governments are mandated to enforce the Act, in the State Sphere.

STATEMENT

States/UTs -wise number of unorganised workers including migrant workers registered on eShram portal, as on 05.08.2025

S.N.	States	Registration on eShram Portal as on 05.08.2025
1.	ANDAMAN AND NICOBAR ISLANDS	34,455
2.	ANDHRA PRADESH	86,18,260
3.	ARUNACHAL PRADESH	2,09,908
4.	ASSAM	77,13,924
5.	BIHAR	3,00,29,469
6.	CHANDIGARH	1,88,480

7.	CHHATTISGARH	86,03,259
8.	DELHI	35,79,202
9.	GOA	82,998
10.	GUJARAT	1, 21,79,153
11.	HARYANA	54,02,184
12.	HIMACHAL PRADESH	20,03,493
13.	JAMMU AND KASHMIR	35,99,050
14.	JHARKHAND	96,94,965
15.	KARNATAKA	1,08,88,631
16.	KERALA	60,66,525
17.	LADAKH	34,686
18.	LAKSHADWEEP	2,843
19.	MADHYA PRADESH	1,89,30,439
20.	MAHARASHTRA	1,78,55,616
21.	MANIPUR	4,63,867
22.	MEGHALAYA	3,52,419
23.	MIZORAM	72,255
24.	NAGALAND	2,38,334
25.	ODISHA	1,36,07,406
26.	PUDUCHERRY	1,94,804
27.	PUNJAB	58,63,282
28.	RAJASTHAN	1,49,06,374
29.	SIKKIM	48,796
30.	TAMIL NADU	93,15,434
31.	TELANGANA	45,42,660
32.	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	75,408
33.	TRIPURA	8,96,317
34.	UTTAR PRADESH	8,39,81,159
35.	UTTARAKHAND	30,86,316
36.	WEST BENGAL	2,64,81,453

	Total	30,98,43,824

DATA PRIVACY AND PROTECTION OF CUSTOMERS

3608. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has conducted any inspections or issued advisories to companies in Tamil Nadu regarding data privacy and protection of customer information in the light of recent major data leaks by large fintech, e-commerce, or health institutions;
- (b) if so, the details thereof and the number of companies in the region found non-compliant with statutory disclosure obligations under the Companies Act, 2013; and
- (c) the steps taken by the Government to strengthen compliance reporting requirements for listed companies to ensure the timely disclosure of data breaches and privacy risks?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) to (b): Inspection of Books of Accounts have not been conducted nor any advisory issued under the Companies Act, 2013 on data privacy and for protection of consumer information of the Companies incorporated in Tamil Nadu, by this Ministry.

(c): SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“LODR Regulations”), mandates listed entities to maintain corporate governance structures and ensure adequate disclosures of material events, including those relating to cybersecurity and data privacy. Regulation 27 of the LODR Regulations 2015, requires listed entities to submit a report as follows:

- (i) To the recognised stock exchange(s), a quarterly compliance report on corporate governance in the format and within the timelines, as may be specified by the Board from time to time.
- (ii) Details of cyber security incidents or breaches or loss of data or documents shall be disclosed along with the report mentioned in clause (a) of sub-regulation (2).
- (iii) The report mentioned in clause (a) of sub-regulation (2) shall be signed either by the compliance officer or the chief executive officer of the listed entity.

MAINTENANCE AND BEAUTIFICATION OF ANCIENT HERITAGE OF DHUBRI

3609. MD. RAKIBUL HUSSAIN:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the schemes being implemented by the Government for the maintenance of ancient monuments in the State of Assam, particularly in Dhubri district;

- (b) the details of the expenditure incurred on the maintenance of each monument of the State during each of the last five years;
- (c) whether the Government proposes to take any special steps for the maintenance and beautification of the famous ancient heritage of Dhubri; and
- (d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): There are 55 nos. of centrally protected monuments/sites under the care and maintenance of Archaeological Survey of India (ASI) in the State of Assam including 02 number of monuments in Dhubri district. Conservation and maintenance of these monuments/sites is a regular process and is taken up as per the need of the monument and availability of resources.

The details of expenditure incurred for conservation and maintenance of monuments/sites in Assam, including Dhubri District, during the last five years are given as under:-

S. No.	Year	Expenditure incurred (Amount Rs. in Crore)
1.	2020-21	2.58
2.	2021-22	2.92
3.	2022-23	6.26
4.	2023-24	7.55
5.	2024-25	3.80

OUTCOMES OF VIKSIT BHARAT YOUNG LEADERS DIALOGUE (VBYLD)**3610. SHRIMATI SMITA UDAY WAGH:****DR. HEMANG JOSHI:****DR. LATA WANKHEDE:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the manner in which ideas and suggestions are shared from youth participants presented to the Hon'ble Prime Minister and senior stakeholders during the Viksit Bharat Young Leaders Dialogue (VBYLD);
- (b) whether these ideas were formally documented and whether there is any mechanism put in place to follow-up on them including feedback from participating States like Maharashtra;
- (c) the future plans for implementing the aforesaid key suggestions/feedback;
- (d) whether the Government is planning to institutionalise the VBYLD as an annual exercise to engage young leaders, especially from aspirational districts in Maharashtra;
- (e) the objectives achieved so far in youth empowerment leadership and innovation through VBYLD;
- (f) the total number of National Youth Festivals organised so far; and
- (g) the proposed plan of the Government for organising VBYLD, 2026?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Viksit Bharat Challenge, a four-stage competition was conducted for participation of Youth in the National Youth Festival. First two stages of the Viksit Bharat Challenge i.e. Stage 1: Viksit Bharat Quiz which was held from 25th November to 10th December 2024 and Stage 2: Viksit Bharat Essay Challenge held from 10th December to 17th December 2024 were conducted through the MyGov Portal in a virtual mode. Later two stages of the Viksit Bharat Challenge i.e. Stage 3: Viksit Bharat PPT Challenge, held at State level from 22nd December to 30th December 2024 and Stage 4: Viksit Bharat Championship at National Youth Festival held from 10th January to 12th January 2025 were conducted in physical mode. In addition to this, physical participation was also facilitated from various States/UTs selected through State Youth Festivals. Youth from different States and Union Territories participated in various traditional track events as well as Viksit Bharat Challenge. During the National Youth Festival (NYF): Viksit Bharat Young Leaders Dialogue (VBYLD) 2025, held from 10th to 12th January 2025 at Bharat Mandapam, New Delhi, ten teams of selected youth participants presented their ideas before the Hon'ble Prime Minister of India. Each team was assigned a dedicated mentor to guide them through the preparatory phase. Theme-wise sessions were organized, wherein structured discussions, brainstorming, and idea refinement exercises were conducted between the mentors and participants in designated session rooms. These interactions helped the youth articulate innovative, practical, and future-ready solutions aligned with the vision of Viksit

Bharat @2047. The final presentations reflected the collective efforts of the participants and mentors, showcasing well-structured proposals across ten distinct themes. This process provided a structured platform for youth engagement and ensured that their ideas were meaningfully presented to the leadership at the highest level.

(b) and (c): Following the organisation of the NYF: VBYLD 2025, the Ministry has initiated hosting a series of Roundtables aimed at fostering collaborative problem-solving and generating actionable policy inputs aligned with the vision of Viksit Bharat @2047, with an emphasis on engaging youth from across the country. A total of 24 Sector-specific VBYLD Roundtables are planned to be conducted throughout the year, out of which 10 have already been held. The details of these 10 roundtables are provided in the table below.

Sr. No.	Date	Place	Topic
1	8 th February, 2025	Gandhinagar, Gujarat	Empowering Youth: Global Perspective
2	24 th February, 2025	Bhopal, Madhya Pradesh	Empowering Women and Enhancing Social Indicators
3	7 th March, 2025	Hyderabad, Telangana	Enhancing Productivity in Agriculture
4	7 th March, 2025	Hyderabad, Telangana	Steering India towards a fully Sustainable Future
5	19 th March, 2025	Bengaluru, Karnataka	Tech For Viksit Bharat

6	27 th March, 2025	Delhi	Central Asian Roundtable
7	11 th April, 2025	Delhi	Global Shapers Roundtable
8	18 th April, 2025	Ahmedabad, Gujarat	Vikas bhi, Virasat bhi
9.	5 th July, 2025	Dehradun, Uttarakhand	Building the Infrastructure for Future
10.	15 th July, 2025	Vadodara, Gujarat	Making India the startup capital of the world

(d): Yes Sir, the Government is organizing National Youth Festival every year and VBYLD is the restructured format of the festival through which young leaders will continue to be engaged.

(e): VBYLD–2025 emerged as a landmark event, fostering the next generation of leaders, innovators and thinkers who will drive India’s growth. Around 2,500 youth from diverse backgrounds, selected through a merit-based, multi-stage process, became part of VBYLD–2025. Over 6 crore youth and others witnessed the event through various social media platforms. The Viksit Bharat Challenge, a four-stage competition, was conducted through quiz, essay, PPT Challenge and Championship, with the Viksit Bharat Quiz attracting 28,31,200 participants. Youth were encouraged to express about various aspects of Viksit Bharat, dream big and work towards the vision of Viksit Bharat @2047.

(f): A total of 28 National Youth Festivals have been organized so far.

(g): The Government proposes to organise the 29th National Youth Festival, 2026 in the form of the Viksit Bharat Young Leaders Dialogue (VBYLD), continuing the

restructured format introduced in 2025. The event is planned by this Ministry in a structured and sustained manner, with the objective of enhancing youth engagement at the national level. The VBYLD 2026 will ensure broad-based participation from all States and Union Territories, reflecting the diversity and aspirations of youth across the country.

SCHOOL CLOSED IN LAKSHADWEEP

3611. SHRI HAMDULLAH SAYEED:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that certain schools in Agatti and Androth islands of the Union Territory of Lakshadweep have been closed without prior consultation with local stakeholders including parents, teachers, and community representatives;
- (b) if so, the reasons for the closure of these schools and whether such action is in violation of the provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009;
- (c) whether such closure has disrupted the functioning of educational services and created difficulties for students in accessing quality and continuous education;
- (d) whether the Government proposes to review the decision and take immediate steps to reopen the schools or provide alternative arrangements to ensure uninterrupted education for the children of Agatti and Androth islands; and
- (e) if so, the details thereof and the timeline for such corrective measures?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Lakshadweep Administration, through the Department of Education, undertook rationalisation of certain schools in Agatti and Androth islands in view of infrastructure constraints, school safety, low enrolment, and resource optimisation. These decisions were made with the primary objective of ensuring student safety, school building safety, improving quality of education, and optimal use of existing facilities. Stakeholder feedback was considered through institutional visits, enrolment analysis and administrative assessments.

The actions were structured consolidation for better academic and infrastructural outcomes. In Agatti, the JB School (South), which was constructed in 1982 and had the oldest building with minimum facilities, was merged with JB School (North) to form the PM SHRI Govt. Junior Basic School Agatti (UDISE Code: 31010100202), ensuring safe building and enriched learning for students. In Androth, JB School Mechery, with a strength of 135 students, is located close to SB School Edachery, which provides dual medium instruction. Such rationalisation is compliant with the provisions of the NEP 2020, as access to free and compulsory education within permissible norms is fully ensured.

The initiatives have enhanced the learning environment by pooling infrastructure and teaching resources. Students now benefit from safer buildings, better digital and classroom facilities, and improved supervision. Transport and

proximity arrangements have been ensured for the required students for smooth transition without affecting the continuity of education.

HUMAN RESOURCE DEVELOPMENT IN SPORTS

3612. SHRI KESINENI SIVANATH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details regarding number of the individuals enrolled as fellows under the Scheme for Human Resource Development in Sports during the last three years, year, State and district-wise for Andhra Pradesh;
- (b) the details regarding number of the seminars, workshops, and conferences organized under the said scheme in the last three years, State/country-wise; and
- (c) the details regarding number of fellows or researchers funded under the said scheme for undertaking research projects or publishing academic or literary works related to sports, during the last three years, State and district-wise for Andhra Pradesh?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (c): Human Resource Development in Sports Scheme is a demand-driven scheme and aims to provide financial assistance to athletes, coaches, technical officials, officials , students/researchers etc. for upgradation of their skills and

knowledge. The Ministry allocates funds and resources from time to time for implementation of the Scheme on the basis of the proposals received.

Two individuals were enrolled as fellows under the Scheme for Human Resource Development in Sports during the last three years. A total of Forty-seven seminars, workshops, and conferences were organized/ funded for participation under the Scheme during the last three years. Twelve fellows or researchers were funded under the scheme for undertaking research projects or publishing academic or literary works related to sports, during the last three years.

The year-wise/state-wise/country-wise (where applicable) details of the above are given in the enclosed **Statement**.

STATEMENT

Details of the individuals enrolled as fellows under the Scheme for Human Resource Development in Sports during the last three years, State/Country-wise are as follows:-

Sl. No.	FY	Payee/Grantee	Subject in brief	State/Country
1	2024-2025	Sh. Amit Pal, Naib Subedar	Financial Assistance for one year Post Graduate Diploma in Sports Performance Analysis Session 2024-25	Patiala, Punjab
2	2024-2025	Dr. Harish Kumar Tiwari, Deputy	Financial Assistance for fellowship programme	Bangkok, Thailand

		Director of Sports, Nagaland University	under Fédération Internationale de Volleyball (FIVB) Level-2 Volleyball Coaching Course	

Detail of the seminars, workshops, and conferences organized/ funded for participation under the Scheme for Human Resource Development in Sports during the last three years, States/Country-wise is as follows:-

Sl. No.	FY	Payee/Grantee	Subject in brief	State/Country
1	2022-2023	Hockey India	For Conducting of Coaching Courses in the 1st Week of June, 2022	Bhubaneswar-4, Delhi-2
2	2022-2023	Archery Association of India (AAI), New Delhi	For Sending National Classifier, Dr. Naveen Thriyagu Bashingam, (Orthopaedic Surgeon) for Participation in the Official International Classification Seminar for National Classifiers at Dubai from 19th to 20th February 2022.	Dubai, UAE

3	2022-2023	Basketball Federation of India (BFI)	For Conducting FIBA Referee Clinics for Upgrading/Training of Referees from 6th to 8th May, 2022 .	Bengaluru, Karnataka
4	2022-2023	BITS, Pilani	For Organizing 2nd International Conference on Sports Engineering, from 3rd to 5th March, 2022	Rajasthan
5	2022-2023	Physical Education Foundation of India (PEFI)	Celebration of International Olympic Day on 23rd June, 2022 at New Delhi	New Delhi
6	2022-2023	SAI	Shanghai Cooperation Organization (SCO) Meeting in India from 13th - 15th March, 2023 for the development of Physical Education in Sports	New Delhi
7	2022-2023	National Yogasana Sports Federation (NYSF), New Delhi	For conducting National Judges training Programme (Level- 2) at Sangamner,	Maharashtra

			Maharashtra From 23-25 July, 2022	
8	2022-2023	Physical Education Foundation of India (PEFI)	For organizing 7th National Conference on Sports Science	New Delhi
9	2023-2024	AICF	For conducting 16 Seminars	Multiple Locations
10	2023-2024	Dr. Deepshika Beniwal, IKCA, New Delhi	To attend first international canoe Federation Women Symposium	Ireland
11	2023-2024	Dr. Vijmendra Kumar Grover, Assistant Professor Ramakrishna Mission Vivekananda Educational and Research Institute, Coimbatore	To attend 28th Annual Congress of the European College of Sports Science	Paris
12	2023-2024	Bridge Fed of India	Participation of 2 Federation director to attend the 9th Tournament Directors	Lativa

			workshop in Lativa form 5-9 October, 2023	
13	2023- 2024	BITS Pilani	3rd International conference on sports Engineering, Pilani, 2-4 Nov, 2023	Rajasthan
14	2023- 2024	LNIPE Gwalior	International conference of Physical Education	Madhya Pradesh
15	2023- 2024	NCSSR	Sports Science Conclave on para Sports	New Delhi
16	2023- 2024	Manav Rachna University (Kommi Kalpana)	To attend 7th IOC world conference on prevention of injury and Illness in Sport	Monaco
17	2023- 2024	Manav Rachna University (Conference)	For holding 3rd BRICSCESS Conference from 26-29 Feb, 2024	Delhi NCR
18	2023- 2024	Mizoram State Sports Council	Mizoram sports Conclave, 29 February, 2024	Mizoram
19	2023- 2024	BPCAS College of Physical Education	International conference on Physical Education,	Mumbai, Maharashtra

			Sports Sciences 15-16 Jan, 2024	
20	2023- 2024	Sport India Foundation	Sports India 2023 Expo conference	New Delhi
21	2023- 2024	Indian Weightlifting Federation	To conduct workshop at NIS Patiala	Punjab
22	2023- 2024	Sri Sri University	For holding international conference on holistic approach towards performance and safety in Sports	Odisha
23	2023- 2024	Govt. Degree College, Tripura	For organising conference on Advance concepts of Physical Education & Sports Sciences Transforming performances, wellness and Society from 29- 31May, 2024	Tripura
24	2023- 2024	Trans Stadia Education and Research Foundation	To organise sports science conclave	New Delhi

25	2024-2025	The Squash Rackets Federation of India	For conducting WSF Level 1 Coaching Courses at Bangalore from 3-7 July, 2024, Delhi from 9-13 July, 2024, Chennai from 25th Feb to 1st March, 2025, Jaipur from 3-7th March, 2025	Bangalore, Delhi, Chennai, Jaipur
26	2024-2025	Sh. Aman Choudhary, HPA-Strength & Conditioning on contract basis at SAI	Financial assistance to attend 9th NSCA Global Conference 2024 at Mumbai from 16-17 March, 2024	Mumbai
27	2024-2025	The Rowing Federation of India, Secunderabad-500056	Financial assistance for holding Seminar for Umpires on Judging an Indoor Rowing Event at Moga, Punjab from 12-14th July, 2024.	Punjab
28	2024-2025	Dr. Ashutosh Acharya, Assistant Professor, Laxmibai National College of Physical Education	Financial assistance for participation at International Conference (FEPSAC Congress) to be organized by FEPSAC,	Austria

		(LNCPE), Thiruvananthapuram	which is the European Federation of Sport Psychology.	
29	2024- 2025	Dr. Sanjay Kumar Prajapati, Assistant Professor, Laxmibai National College of Physical Education, Thiruvananthapuram	Financial assistance for participation at ISAK Conference on Kinanthropometry at St. Mary's University, Twickenham, London from 5-7 August, 2024, to be conducted by International Society for the Advancement of Kinanthropometry.	London
30	2024- 2025	Table Tennis Federation of India, Rohini, Delhi	Financial assistance for conducting TT Workshop for Coaches at SAI South Centre Bengaluru	Bengaluru
31	2024- 2025	Wushu Association of India, Meerut (UP)	Financial assistance for participation in the International Wushu Coaches Training Course 2024	China

32	2024-2025	Wushu Association of India, Meerut (UP)	Financial assistance for participation in the International Wushu Judges Training and Certification Course	China
33	2024-2025	Sh. Sandeep Kumar, Assistant Professor, Sports University of Haryana	Financial Assistance for attending 2nd IAHPEDS World Congress to be held in Tokyo Gakugei University from 6th - 8th July 2024	Tokyo, Japan
34	2024-2025	Dr. Amrinder Singh, Head, Department of Sports Sciences and Medicine, Guru Nanak Dev University, Punjab	Financial Assistance to attend International Federation of Sports Medicine (FIMS) World Congress of Sports Medicine	Dubai
35	2024-2025	Secretary General, Cycling Federation of India	Proposal to attend Union Cycliste Internationale (UCI) Level III Diploma and Mechanics Level 1 Course	Switzerland

36	2024-2025	SPORTSCOM Industry Confederation	Financial Assistance for Organising SPORTSCOM Business Conference on the theme 'Driving Innovation and Sustainability in the Sports Industry' in October 2024.	New Delhi
37	2024-2025	Sh. Sambhu Prasad, Professor, Rajiv Gandhi University, Arunachal Pradesh	Financial Assistance to attend 74th Conference of the Japan Society of Physical Education, Health and Sports Sciences at Fukuoka University Japan from 29th to 31st August 2024.	Japan
38	2024-2025	Hockey India	Financial Assistance for conducting Coaching Courses / Training during the FY 2024-25	Multiple Locations
39	2024-2025	Sh. Swadesh Kumar, Founder Sport India Foundation, Noida	For holding 12th edition of "Sport India 2024 – Expo, Conference & Awards from 29-31	New Delhi

			August, 2024 at Pragati Maidan	
40	2024-2025	Indian Rugby Football Union, Maharashtra.	To conduct Training & Education Programs in the month of June & July, 2024.	Pune
41	2024-2025	Paralympic Committee of India	Financial Assistance for organising Training of Para Athletics Technical Officials	Online
42	2024-2025	Athletics Federation of India	Financial Assistance for conducting World Athletics Coaches Education and Certification System (CECS) Level 2 Coaches Education Programme	Mumbai
43	2024-2025	BPCA's College of Physical Education, Mumbai	Financial Assistance for organizing International Conference at BPCA's College, Mumbai from 13th-14th January, 2025.	Mumbai

44	2024-2025	Lakshmibai National Institute of Physical Education, Gwalior	Financial Assistance for International Conference on Ethical Implication of Artificial Intelligence in Sports	Madhya Pradesh
45	2024-2025	Physical Education Foundation of India	financial assistance to organize the 2nd National Sports Injury Conclave & 7th PEFI National Awards held on 24th November 2024	New Delhi
46	2024-2025	Secretary General, Cycling Federation of India	Financial Assistance to attend Union Cycliste Internatinal (UCI) Level III Diploma and Mechanics Level 1 Course in Aigle, in Switzerland from 19th Sept. 12th Oct. 2024 and 14th to 23rd Nov. 2024	Switzerland
47	2024-2025	National Sports University	Financial Assistance for organising International Conference at Don Bosco, Goa from 18th - 20th February 2025	Goa

Details of the fellows or researchers funded under the said scheme for undertaking research projects or publishing academic or literary works related to sports, during the last three years, States/Country- wise are as follows:-

Sl. No.	FY	Payee/Grantee	Subject in brief	State/
1	2023-2024	Dr. Babji Shrinivasan, Associate Professor, IIT Madras	Research Project	Madras, Tamil Nadu
2	2023-2024	Dr. Nandan Sudarshanam, Associate Professor, IIT Madras	Research project- Performance Modelling for Archery	Madras, Tamil Nadu
3	2023-2024	Dr. Ravi Sadananda Hedge, Associate Professor, IIT Gandhinagar	Research Project	Gujarat
4	2023-2024	Dr. Yajuvendra Singh Rajpoot, Associate Professor, LNIPE Gwalior	Research Project- Analysis of Kalaripayattu and Thang-Ta Skills	Madhya Pradesh
5	2023-2024	NBRC, Gurgaon Haryana	Research Project	Haryana
6	2023-2024	PEFI	For conducting the Nationwide survey and Analysis of the situation of Physical Education and Sports Education in India	New Delhi
7	2023-2024	Divya Sanghi, Professor, Manav Rachna	Research Project- to investigate the effectiveness of the Dietary approach for reduced Inflammation and Enhanced Recovery	Haryana
8	2023-2024	Dr. Shailendra Pratap Singh, Assistant	Research Project- Clinical Application of PGC-1 alpha	Rajasthan

		Professor, Central University, Rajasthan	induction in metabolic disorders induced pathophysiology and therapeutics	
9	2023-2024	Ms. Neha Milind Sapte, Alkesh Dinesh Mody Institute UOM	Research Project- Management Studies to study challenges of recruitment and selection process of sports persons for employment	Maharashtra
10	2024-2025	Dr. Sanjeev Gupta, Chairperson & Professor- Physiotherapy Director-Sports Gurugram University, Govt. of Haryana	Financial assistance for Project titled 'An Electromyographic Investigation of Leg Plantar Flexor Dynamics in University Athletes to prevent Achilles Tendon Injury and Enhance Athletic Performance'	Haryana
11	2024-2025	Dr. Keren Harish Tiwari, Assistant Professor (Sports Nutrition), National Sports University	Financial Assistance for Research Project titled 'Low Energy Availability and Relative Energy Deficiency in Sports (REDs) among Indian athletes: A Multi-centric study.'	Manipur
12	2024-2025	Sh. M. Kamalakar Reddy, Assistant Coach (Archery), SAI NSEC Kolkata	Financial Assistance for Research Proposal titled 'Indigenous Automatic Timing Gates for measuring Sprint Timing of Athletes and Digitalisation of Khelo India Testing'	Kolkata

उच्च शिक्षण संस्थानों में संकायों की रक्तियां

3613. श्री संजय उत्तमराव देशमुख:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी), भारतीय प्रौद्योगिकी संस्थान (आईआईटी), भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी), विश्वविद्यालयों, भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान (आईआईएसईआर), भारतीय विज्ञान संस्थान (आईआईएससी), बेंगलुरु और देशभर के सुपर स्पेशियलिटी एवं चिकित्सा संस्थानों में संकायों और गैर-संकाय के स्वीकृत पदों की कुल संख्या कितनी है;

(ख) पिछले पांच वर्षों के दौरान रिक्त पड़े संकाय और गैर-संकाय पदों की राज्य-वार कुल संख्या कितनी है; और

(ग) पिछले तीन वर्षों के दौरान इन पदों को भरने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): राष्ट्रीय शिक्षा नीति (एनईपी), 2020 में शिक्षकों और संकाय सदस्य को अधिगम की प्रक्रिया का मुख्य भाग बताया गया है तथा इसे व्यापक रूप से शिक्षा प्रणाली के मूलभूत सिद्धांतों में से एक बताया गया है, जिसमें भर्ती, सतत व्यावसायिक विकास, सकारात्मक कार्य वातावरण और सेवा शर्तें शामिल हैं।

अगस्त, 2021 में शिक्षा मंत्रालय के अंतर्गत सभी केंद्रीय उच्चतर शिक्षा संस्थाओं (सीएचईआई) से अनुरोध किया गया था कि वे अपनी संस्थाओं में बैकलॉग रिक्तियों को भरने के लिए विशेष अभियान चलाएं। सितंबर 2022 से, सभी सीएचईआई ने अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी), अन्य पिछड़ा वर्ग (ओबीसी) और आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) सहित रिक्तियों को भरने के लिए मिशन मोड भर्ती अभियान शुरू किया है। अभी तक सभी सीएचईआई द्वारा मिशन मोड में 16,507 संकाय पदों सहित कुल 28,450 पद भरे जा चुके हैं। इसमें भरे हुए कुल पदों में एनआईटी में 6551,

आईआईटी में 7092, आईआईआईटी में 565, आईआईएसईआर और आईआईएससी में 592 तथा केंद्रीय विश्वविद्यालयों में 12240 पद शामिल हैं।

पदों का सृजन, रिक्तियों का होना और उनका भरा जाना एक सतत प्रक्रिया है। ये रिक्तियाँ पदोन्नति, सेवानिवृत्ति, त्यागपत्र, मृत्यु, योजनाओं या परियोजनाओं, बढ़ी हुई छात्र संख्या के कारण अतिरिक्त आवश्यकताओं और मौजूदा संस्थाओं में क्षमता विस्तार के कारण उत्पन्न होती हैं।

शिक्षा मंत्रालय के अंतर्गत आने वाली सीएचईआई, जिनमें राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी), भारतीय प्रौद्योगिकी संस्थान (आईआईटी), भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी), भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान (आईआईएसईआर), भारतीय विज्ञान संस्थान (आईआईएससी), बंगलुरु और केंद्रीय विश्वविद्यालय शामिल हैं, संसद के अपने-अपने संबंधित केंद्रीय अधिनियमों के तहत स्थापित सांविधिक स्वायत्त संस्थान हैं और अधिनियम के उपबंधों तथा उसके तहत बनाई गई संविधियों/अध्यादेशों/विनियमों द्वारा शासित होते हैं।

इसी प्रकार, सुपर स्पेशियलिटीज और मेडिकल संस्थानों में पदों का सृजन एक सतत प्रक्रिया है, जो अर्हता प्राप्त उम्मीदवारों की उपलब्धता, आरक्षण रोस्टर, संस्थान के स्थान आदि पर निर्भर करता है। संस्थान आवश्यकतानुसार संविदा या आउटसोर्स आधार पर भी कर्मचारियों की नियुक्ति करते हैं। रिक्तियों को शीघ्र भरने के लिए सरकार द्वारा कई कदम उठाए गए हैं, जिनमें प्रत्येक एम्स में संकाय भर्ती के लिए स्थायी चयन समिति का गठन, एम्स के लिए जूनियर और सीनियर रेजिडेंट (शैक्षणिक) का चयन करने के लिए वर्ष में दो बार राष्ट्रीय महत्व के संस्थान संयुक्त प्रवेश परीक्षा (आईएनआई-सीईटी) और राष्ट्रीय महत्व के संस्थान सुपर स्पेशियलिटी (आईएनआई-एसएस) परीक्षा आयोजित करना, एम्स और केंद्र सरकार के अस्पतालों के लिए नर्सिंग अधिकारियों की भर्ती के लिए एम्स दिल्ली द्वारा वर्ष में दो बार केंद्रीकृत नर्सिंग अधिकारी भर्ती सामान्य पात्रता परीक्षा (एनओआरसीईटी) आयोजित करना, और एम्स

तथा केंद्र सरकार के अस्पतालों में समूह ख और ग के गैर-संकाय पदों के लिए एम्स दिल्ली द्वारा सामान्य भर्ती परीक्षा (सीआरई) आयोजित करना शामिल है।

KIRTI PROGRAMME IN MAHARASHTRA

3614. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the number of Talent Assessment Centres (TACs) currently operational under the KIRTI (Khelo India Rising Talent Identification) programme in the State of Maharashtra;
- (b) the total number of children assessed and selected from Maharashtra through the said initiative since its inception;
- (c) whether there are any plans to expand the number of TACs in Maharashtra, especially in rural and tribal districts; and
- (d) the steps taken/being taken by the Government to ensure equitable access to KIRTI Assessment Centres across all socio-economic backgrounds in Maharashtra?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (d): Project Khelo India Rising Talent Identification (KIRTI) is a nationwide mass talent identification programme for grassroots level athletes. Under this,

athletes between the age group 09 to 18 years i.e. school-going age are assessed for Khelo India disciplines through talent assessment drives.

Under KIRTI, talent identification is a continuous process and assessment drives are conducted in identified Talent Assessment Centres located in rural, tribal and other districts. Currently, under KIRTI, talent assessment drives are not being carried out at any Talent Assessment Centre. However, in the State of Maharashtra during KIRTI phase 1 and 2, a total of 25,434 athletes were assessed across 09 Talent Assessment Centres.

Further, KIRTI talent assessment drives are conducted across talent assessment centres which are open across to all socio-economic backgrounds in the country.

IMPLEMENTATION OF PMIS IN TOP 500 COMPANIES

3615. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the status of implementation of the PM Internship Scheme (PMIS) in the country, with particular reference to Andhra Pradesh;
- (b) whether it is true that companies beyond top 500 are showing interest in participating in the scheme;
- (c) whether it is also true that CII, FICCI and other industry organisations reached out to the Government in this regard and if so, the details thereof; and

(d) whether there are any plans to tweak the scheme to allow companies beyond the top 500 and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The Prime Minister Internship Scheme (PMIS) was announced in the Budget 2024-25. It aims to provide internship opportunities to one crore youth in top 500 companies in five years. As an initiation to this scheme, Ministry of Corporate Affairs has launched a Pilot Project of the scheme on 3rd October, 2024, which is targeted to provide 1.25 lakh internship opportunities to the youth in one year.

In the round-I of the PM Internship Scheme Pilot Project, the partner companies posted more than 1.27 lakh internship opportunities on the PMIS Portal across the country. Against this, more than 6.21 lakh applications were received from about 1.81 lakh candidates. Partner companies made over 82,000 internship offers to over 60,000 candidates, out of which more than 28,000 candidates accepted offers to join the internship, and over 8700 candidates joined their internship.

In the round-II of the PM Internship Scheme Pilot Project, which commenced on 9th January, 2025, about 327 Partner Companies have posted over 1.18 lakh internship opportunities (new and edited unfilled opportunities of previous round) across 735 districts of the country. Over 4.55 lakh applications were received from

over 2.14 lakh applicants, in this round. As on 06.08.2025, partner companies have made over 78,500 offers to the youth.

In round II, over 4,700 internship opportunities have been posted by the companies in the state of Andhra Pradesh, and over 10,000 offers have been made by the companies to the candidates from Andhra Pradesh. Currently, rolling out of offers and the process of acceptances/ joining by interns is in progress.

(b) to (d): Under the scheme, top 500 companies have been identified by the Ministry on the basis of their average CSR expenditure of the last three years. Apart from these, any other company/ bank/ financial institution desirous of participating in the Scheme, may do so with the approval of the Ministry of Corporate Affairs (MCA), which would take a view keeping in view under represented sectors and areas in the above mentioned 500 companies.

The Ministry is working in active collaboration with industry associations such as CII and FICCI for the implementation of the Pilot Project.

ऋण आवेदकों के क्रेडिट स्कोर में कमी

3616. डॉ. संबित पात्रा:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने ऋण सूचना के क्षेत्र में कार्यरत कंपनियों द्वारा पात्र ऋण आवेदकों के क्रेडिट स्कोर को कम करने और आवेदकों को विवेकाधीन तरीके से अपात्र घोषित से संबंधित शिकायतों का संज्ञान लिया है;

(ख) यदि हाँ, तो इस संबंध में किए गए सुधारात्मक उपायों का ब्यौरा क्या है;

- (ग) क्या सरकार को ऋण सूचना के क्षेत्र में कार्यरत कंपनियों द्वारा निर्धारित नियमों और मार्गदर्शक सिद्धांतों का पालन न करने के संबंध में कोई शिकायत प्राप्त हुई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार का विचार उक्त कंपनियों के विरुद्ध ऋण आवेदकों द्वारा बढ़ती शिकायतों को ध्यान में रखते हुये मौजूदा शिकायत निवारण तंत्र को मजबूत करने का है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या सरकार ऋण सूचना के क्षेत्र में कार्यरत कंपनियों के कामकाज की समीक्षा करने के लिए एक समिति के गठन पर विचार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ङ): ऋण सूचना कंपनियों (सीआईसी) द्वारा उधारकर्ताओं के ऋण इतिहास के आधार पर क्रेडिट स्कोर सहित ऋण सूचना रिपोर्ट (सीआईआर) उपलब्ध कराई जाती है जिन पर ऋण सुविधाओं के मूल्यांकन के लिए ऋण संस्थाओं (सीआई) द्वारा विचार किया जाता है। सीआई द्वारा प्रस्तुत ऋण सूचना के आधार पर, संबंधित स्वामित्व मॉडल के माध्यम से सीआईसी द्वारा क्रेडिट स्कोर प्राप्त किए जाते हैं।

सीआईसी प्रत्यय विषयक जानकारी कंपनी (विनियमन) अधिनियम, 2005 (सीआईसीआरए) के प्रावधानों, उसके तहत बनाए गए नियमों और विनियमों तथा समय-समय पर भारतीय रिजर्व बैंक (आरबीआई) द्वारा जारी दिशानिर्देशों द्वारा अभिशासित होते हैं। सीआईसीआरए का वर्तमान ढांचा आरबीआई को सीआईसी की कार्यपद्धति के संबंध में नीति निर्धारित करने, निर्देश जारी करने, खाता-बहियों का निरीक्षण करने और मौजूदा दिशानिर्देशों का पालन न करने पर सीआईसी पर जुर्माना लगाने का अधिकार देता है।

सीआईसीआरए में यह प्रावधान किया गया है कि उधारकर्ता या ग्राहक संबंधित सीआईसी या सीआई से अपने ऋण सूचना में सुधार/अद्यतन करने का अनुरोध कर सकता है और संबंधित सीआईसी या सीआई से इस संबंध में अनुरोध किए जाने के तीस दिनों के भीतर ऋण सूचना को अद्यतन करने के लिए उचित कदम उठाने की अपेक्षा की जाती है।

इसके अलावा, आरबीआई ने सीआईसी के विरुद्ध भी शिकायतों को शामिल करने के लिए भारतीय रिजर्व बैंक-एकीकृत लोकपाल योजना, 2021 (आरबीआईओएस) के अंतर्गत वैकल्पिक शिकायत निवारण तंत्र का विस्तार किया है। यदि सीआईसी या सीआई के किसी कार्य या चूक से व्यथित होकर सेवा में कमी हुई है, तो ग्राहक निवारण के लिए आरबीआईओएस के अंतर्गत शिकायत दर्ज करा सकता है।

इसके अतिरिक्त, भारतीय रिजर्व बैंक ने सीआईसीआरए, 2005 के व्यापक ढांचे के अंतर्गत सीआई और सीआईसी द्वारा प्रदान किये गए शिकायत निवारण तंत्र और ग्राहक सेवा की प्रभावकारिता को सुदृढ़ करने और उसमें सुधार लाने के लिए सक्रिय रूप से उपाय किए हैं। भारतीय रिजर्व बैंक ने ऋण सूचना रिपोर्टिंग पर मास्टर निदेश जारी किए हैं, जिसमें, *अन्य बातों के साथ-साथ*, आम आदमी को सेवा प्रदायगी में सुधार लाने के लिए निम्नलिखित प्रावधान शामिल हैं:-

- (i) सीआईसी को निदेश दिया गया है कि वे उन व्यक्तियों, जिनका क्रेडिट स्कोर उनके पास उपलब्ध है, को इलेक्ट्रॉनिक प्रारूप में क्रेडिट स्कोर सहित एक मुफ्त पूर्ण क्रेडिट रिपोर्ट तक पहुंच प्रदान करें।
- (ii) ग्राहकों की शिकायतों को अस्वीकार करने से पहले शिकायतों की समीक्षा को सक्षम करके आंतरिक शिकायत निवारण तंत्र को सुदृढ़ करने की दृष्टि से सीआईसी को यह निदेश दिया गया है कि वे सीआईसी में एक स्वतंत्र शीर्ष स्तर के प्राधिकारी के रूप में कार्य करने के लिए आंतरिक लोकपाल नियुक्त करें।

- (iii) सीआईसी और सीआई को ऋण सूचना के विलंबित अद्यतन या सुधार के लिए मुआवजा तंत्र को कार्यान्वित करने का निर्देश दिया गया है, जिसमें शिकायतकर्ता शिकायत तीस कैलेंडर दिनों की अवधि के भीतर हल नहीं होने पर 100 रुपये प्रति कैलेंडर दिन के मुआवजे के हकदार हैं।
- (iv) सीआई या सीआईसी द्वारा मुआवजे हेतु गलत तरीके से इनकार करने के मामले में, शिकायतकर्ता आरबीआईओएस के अंतर्गत आरबीआई लोकपाल से संपर्क कर सकता है।
- (v) सीआईसी को यह निर्देश दिया गया है कि वे ग्राहकों को एसएमएस या ईमेल के माध्यम से सूचित करें, जब उनकी सीआईआर को विनिर्दिष्ट उपयोगकर्ताओं द्वारा एक्सेस किया जाता है और ऐसी पूछताछ उधारकर्ता की सीआईआर में परिलक्षित होती है।
- (vi) सीआई को यह निर्देश दिया गया है कि वे मौजूदा ऋण सुविधाओं में चूक या बकाया दिनों के संबंध में सीआईसी को सूचना प्रस्तुत करते समय ग्राहकों को एसएमएस अथवा ई-मेल के माध्यम से अलर्ट भेजें।
- (vii) सीआई और सीआईसी को कम से कम छमाही आधार पर ग्राहक शिकायतों का मूल कारण विश्लेषण (आरसीए) करने का निर्देश दिया गया है।

एनआईओएस द्वारा संस्थानों की नई संबद्धता

3617. श्रीमती मंजू शर्मा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

2020 से जून 2025 की अवधि के दौरान राष्ट्रीय मुक्त विद्यालयी शिक्षा संस्थान (एनआईओएस) द्वारा प्रत्यायित नए संस्थानों/केंद्रों की संबद्धता के लिए प्राप्त आवेदनों की संख्या कितनी है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

राष्ट्रीय मुक्त विद्यालयी शिक्षा संस्थान (एनआईओएस) विद्यालयों को संबद्ध नहीं करता है, बल्कि औपचारिक विद्यालयों/मान्यता प्राप्त संस्थाओं को शैक्षणिक पाठ्यक्रमों के लिए प्रत्यायित संस्थान (एआई), व्यावसायिक पाठ्यक्रमों के लिए प्रत्यायित व्यावसायिक संस्थान (एवीआई) तथा मुक्त बुनियादी शिक्षा के लिए प्रत्यायित एजेंसियों (एए) के रूप में मान्यता प्रदान करता है।

वर्ष 2020 से जून 2025 की अवधि के दौरान राष्ट्रीय मुक्त विद्यालयी शिक्षा संस्थान (एनआईओएस) द्वारा प्राप्त आवेदनों और प्रत्यायित अध्ययन केंद्रों की संख्या निम्नानुसार है -

वर्ष	प्राप्त आवेदन	प्रदान किया गया प्रत्यायन
2020	561	333
2021	857	654
2022	1353	1288
2023	679	636
2024	1287	940
जून 2025 तक	823	681

कंपनियों की अनुपालन रिपोर्ट का वास्तविक सत्यापन

3618. श्री हनुमान बेनीवाल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने मुंडवा स्थित अंबुजा सीमेंट और नागौर लोकसभा क्षेत्र स्थित जिंदल स्टील वर्क्स (जेएसडब्ल्यू) को पर्यावरणीय मंजूरी की शर्तों के संबंध में अनुपालन रिपोर्टों के वास्तविक सत्यापन के लिए कोई आदेश जारी किए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार को वास्तविक सत्यापन की रिपोर्ट प्राप्त हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या सरकार का उक्त कंपनियों द्वारा सरकार को भेजी गई पर्यावरणीय मंजूरी की शर्तों के संबंध में अनुपालन न करने की रिपोर्टों को ध्यान में रखकर उनके खिलाफ कड़ी कार्रवाई करने का विचार है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार का विचार उनके खिलाफ कब तक कार्रवाई करने का है और यदि नहीं, तो इसके क्या कारण हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ङ): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने अपने उप-कार्यालय (एसओ), जयपुर से नागौर लोकसभा क्षेत्र में स्थित मेसर्स अंबुजा सीमेंट लिमिटेड और मेसर्स जिंदल स्टील वर्क्स (जेएसडब्ल्यू) सीमेंट की पर्यावरणीय मंजूरी से संबंधित स्थिति-वार अनुपालन रिपोर्ट मांगी है। एसओ जयपुर द्वारा किए गए स्थल निरीक्षण के आधार पर परियोजना की समग्र पर्यावरण अनुपालन स्थिति पर सामान्य टिप्पणियों वाली प्रारंभिक रिपोर्ट मंत्रालय को प्रस्तुत कर दी गई है।

मंत्रालय को सौंपी गई रिपोर्ट के अनुसार, मेसर्स जेएसडब्ल्यू सीमेंट, नागौर में एक एकीकृत सीमेंट संयंत्र और एक खुली चूना पत्थर खदान है। दोनों परियोजनाओं को मंत्रालय से वैध पर्यावरणीय मंजूरी और राज्य प्रदूषण नियंत्रण बोर्ड से वैध सहमति प्राप्त है। सीमेंट संयंत्र निर्माणाधीन है और खदान प्रारंभिक विकास चरण में है। एसओ, जयपुर ने बताया है कि दोनों गतिविधियों में प्रथम दृष्टया पर्यावरण (संरक्षण) अधिनियम, 1986 का कोई बड़ा उल्लंघन नहीं पाया गया है।

मेसर्स अंबुजा सीमेंट्स लिमिटेड, मारवाड़ मुंडवा, नागौर में एक एकीकृत सीमेंट संयंत्र और दो खुली चूना पत्थर खदानें हैं। तीनों परियोजनाओं को मंत्रालय से वैध पर्यावरणीय मंजूरी और राज्य प्रदूषण नियंत्रण बोर्ड से वैध सहमति प्राप्त है। सीमेंट संयंत्र में आवश्यक प्रदूषण नियंत्रण उपकरण लगे हैं और पर्यावरण संरक्षण के बुनियादी उपाय अपनाए गए हैं। खदानों के पास स्वीकृत खनन योजनाएँ हैं और

दोनों गतिविधियों में, एसओ, जयपुर द्वारा प्रथम दृष्टया, पर्यावरण (संरक्षण) अधिनियम, 1986 का कोई बड़ा उल्लंघन नहीं पाया गया है।

ईसी शर्तों के उल्लंघन से संबंधित मामलों में आवश्यक कार्रवाई मंत्रालय के क्षेत्रीय कार्यालयों/उप-कार्यालयों की ईसी शर्त-वार अनुपालन रिपोर्ट के निष्कर्षों के आधार पर की जाती है।

SPORTS INFRASTRUCTURE PROJECTS IN TAMIL NADU UNDER NSDF

3619. SHRI K. E. PRAKASH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has approved or included any sports infrastructure projects (mini- stadiums, coaching centres etc.) in Erode, Namakkal, and Tiruppur districts of Tamil Nadu under the National Sports Development Fund (NSDF); and
- (b) if so, the details thereof, including project components, sanctioned amounts and the current status?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): No. No sports infrastructure project (mini- stadium, coaching centre etc.) has been sanctioned under the National Sports Development Fund (NSDF) in Erode, Namakkal, and Tiruppur districts of Tamil Nadu.

LEARNING LOSS AND DIGITAL DIVIDE IN GOVERNMENT SCHOOLS

3620. SHRI K. SUDHAKARAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has conducted any national or State-wise assessment of learning loss among students, particularly in Government schools since the COVID-19 pandemic;
- (b) the data on dropout rates and academic backlogs caused due to prolonged school closures, especially in rural and underprivileged regions;
- (c) whether the Government has allocated funds or designed specific interventions to address the digital divide and its impact on academic recovery in Classes I to X; and
- (d) the steps being taken to ensure equitable access to remedial education and psychological support for students impacted during the pandemic?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Government of India, undertakes large-scale assessments to measure learning outcomes in schools across the country from time to time. The National Achievement Survey (NAS) 2021 was conducted after schools reopened post-COVID to evaluate learning levels of students across Classes III, V, VIII and X, in Language, Mathematics, Environmental Studies (EVS), Science, Social Science and Modern Indian Language (MIL). NAS 2021 covered over 34 lakh students from 1.18 lakh schools, including Govt. schools, from across 720 districts in India, and served as a key diagnostic tool to identify changes in learning outcomes vis-à-vis

previous rounds of NAS. National, State and District level reports from NAS 2021 are available at <https://parakh.ncert.gov.in/nas-dashboard> .

More recently, PARAKH Rashtriya Sarvekshan 2024 was conducted by the National Assessment Centre, PARAKH, NCERT under the aegis of the Department of School Education & Literacy, Ministry of Education to understand the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among students at the end of the Foundational, Preparatory and Middle Stages (Grades 3, 6 and 9 respectively) of schooling.

Nationwide over 21.15 lakh students and 2.70 lakh teachers and school leaders from more than 74,000 schools, including Govt. schools, in 781 districts participated in the assessment. National, State and District level reports for PARAKH Rashtriya Sarvekshan 2024 are available at <https://dashboard.parakh.ncert.gov.in/en>, a dedicated dashboard designed to disseminate the findings of the assessment.

(b): The Department of School Education and Literacy (DoSE&L), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. Due to migration of children between regions, dropout rates, defined as the proportion of pupil from a cohort enrolled at a given level in a given school year who are no longer enrolled at any grade in the following school year, is captured in UDISE+ at the National rather than regional level. As

per UDISE+, dropout rates at the All-India level for the years 2022-23 and 2023-24 is as given below:

2022-23			2023-24		
Primary (Class 1 to Class 5)	Upper Primary (Class 6- Class 8)	Secondary (Class 9- Class 10)	Primary (Class 1 to Class 5)	Upper Primary (Class 6- Class 8)	Secondary (Class 9- Class 10)
7.8	8.1	16.4	1.9	5.2	14.1

Also, based on the recommendations of National Education Policy 2020 (NEP 2020), w.e.f 2022-23 UDISE+ has been revitalized, to capture individual student wise data and created student's registry. There has been a complete change in the manner of collection of data from 2022-23 onwards from gross enrolment data to individual student data. It makes comparison of data from previous years statistically different/inchoate.

(c) and (d): Education is in the Concurrent List of the Constitution with majority of schools falling under the domain of respective State and UT Governments. The Central Government assists States and UTs through Centrally Sponsored Scheme such as Samagra Shiksha, wherein financial assistance is provided with a focus on delivering quality education through different interventions which inter-alia include remedial teaching for academically weaker students, in-service training of teachers and school heads, composite school grant to every school for providing a conducive learning environment, grants for library, sports and physical activities, support for

Rashtriya Avishkar Abhiyan, ICT and digital initiatives, conduct of achievement surveys at State and National level, School Leadership Development programme etc.

Under Samagra Shiksha, financial assistance is provided to States/UTs for setting up of Information and Communication Technology (ICT) Labs and Smart Classrooms in Government and Government Aided Schools having classes VI to XII. The non- recurring/recurring grant under 'ICT and Digital Initiatives' is approved to States and UTs as per the proposals submitted by them to the Project Appraisal Board (PAB) subject to norms and guidelines of the Scheme. As per PRABANDH Portal, as on 31.05.2025, 1,76,669 ICT Labs and 1,75,936 Smart Classrooms are sanctioned to State/UT Government(s) under the Scheme.

A comprehensive initiative called PM eVidya was initiated as part of Atma Nirbhar Bharat Abhiyaan on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country. States/UTs collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements. NCERT also provides regular guidance/ feedback to States/UTs on the quality of these initiatives.

The key components of PM eVidya includes 200 DTH TV Channels: These channels were launched on 9th March 2024 by Hon'ble Education Minister. As per the Union Budget announcement for Financial Year 2022-23, the 12 DTH Channels have been expanded to 200 PM eVidya DTH TV Channels and 400 Radio channels

to enable all States/UTs to provide supplementary education in various Indian languages including for classes 1-12. The channels have been allocated to the States/UTs and Autonomous Bodies under an MoU with NCERT and are operational.

Digital Infrastructure for Knowledge Sharing (DIKSHA) the Nation's digital infrastructure for providing quality e-content for school education in States/UTs and QR coded Energized Textbooks (ETBs) for all grades (One Nation, One Digital platform). Overall, 564.05 crore learning sessions have been completed on DIKSHA by students, teachers and other stakeholders. The stakeholders have access to more than 300 Virtual Labs on DIKSHA.

Also, the Union Budget 2025 includes a provision under the BharatNet project to extend broadband connectivity to government secondary schools in a phased manner.

National Curriculum Framework for the Foundational Stage (NCF-FS) 2022 and National Curriculum Framework for School Education (NCF-SE) 2023 integrate the mental well-being of students in different aspects such as syllabi development, development of content in learning and teaching material, pedagogical practices etc.

Besides the above, 'Manodarpan', an initiative of the Ministry of Education (MoE) under the Aatma Nirbhar Bharat Abhiyan, implemented and monitored by NCERT, aims at creating a safe and supportive environment for students to thrive

both academically and emotionally. Several activities are undertaken through Manodarpan to promote mental health and well-being amongst students in schools. These include running National toll-free helpline (844-844-0632), providing guidance through Manodarpan webpage (<https://manodarpan.education.gov.in/>), conducting of surveys namely 'Survey on Mental Health and Well-being of School Students' and 'Teachers Mental Well Being Survey', facilitating celebration of Mental Health Week (4th-10th October) and World Mental Health Day (10th October) across the country and development of materials and guidelines on mental well-being. Additionally, 'Sahyog' sessions are conducted from Monday to Friday, offering live interactions with practicing counsellors for students in classes VI-XII. These are supplemented by 'Paricharcha' webinars on Fridays, featuring experts discussing mental health and well-being, which are broadcasted through PM e-Vidya channels and the NCERT Official YouTube Channel.

In order to address stress, anxiety etc. among students, various initiatives such as sensitisation through talks in morning assembly, adolescence education programmes, yoga, games and sports, scouts and guides, NCC, Ek Bharat Shreshth Bharat, Rashtriya Avishkar Abhiyan, Provision of 10 Bagless days for students and Kala Utsav etc. are also taken up by many schools. Students are also involved in setting up School Nutrition Gardens (SNGs) through which they learn life skills and remain connected to nature. Hon'ble Prime Minister conceptualised a unique interactive programme – 'Pariksha Pe Charcha (PPC)' wherein students,

parents, teachers across the Nation and also from overseas interact with the Hon'ble Prime Minister to discuss and overcome the stress emerging from examinations in order to celebrate life as an Utsav. So far 8 PPC events have been organised by the Ministry of Education. Separately, the Ministry of Health & Family Welfare has launched Tele Mental Health Assistance and Networking Across States (Tele MANAS) a toll-free mental health helpline (1800-89-14416 or short code 14416) that provides support and assistance to those struggling with mental health issues.

REVIEW OF PARAKH SURVEY

3621. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has reviewed the recent nationwide PARAKH RS survey, which assessed more than 21 lakh students and highlighted significant learning gaps particularly in applied mathematics and analytical reading, if so, the details thereof,
- (b) the details of specific policy or pedagogical interventions such as localized remedial programmes, teacher upskilling, or curriculum redesign are planned for Grades 6 to 9 to improve problem-solving and comprehension skills;
- (c) whether the Government will introduce targeted support for underperforming schools, especially government and Kendriya Vidyalayas in lagging areas like early numeracy and if so, the details thereof, and

(d) whether progress in these areas will be tracked through follow-up PARAKH or NAS rounds, with public disclosure of district-level improvements?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The PARAKH Rashtriya Sarvekshan 2024 was undertaken by the National Assessment Centre, PARAKH, NCERT under the aegis of the Department of School Education & Literacy, Ministry of Education to understand the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among the students at the end of the Foundational, Preparatory and Middle stages (Grades 3, 6, and 9, respectively) of schooling.

Nationwide over 21.15 lakh students and 2.70 lakh teachers and school leaders from more than 74,000 schools in 781 districts participated in the assessment. The details of the performance of students in language and mathematics at the National level, as per the PARAKH Rashtriya Sarvekshan 2024, are provided below:

National Performance in PARAKH Rashtriya Sarvekshan 2024 (Percent Correct Scores)		
Grade	Language	Mathematics
Grade 3	64	60
Grade 6	57	46
Grade 9	54	37

National, State and District level reports for PARAKH Rashtriya Sarvekshan 2024, with detailed analysis of the results, are available at <https://dashboard.parakh.ncert.gov.in/en>, a dedicated portal for disseminating the findings of the assessment cum survey. The portal equips policy makers in States/UTs with robust, district-level data on learning outcomes and contextual variables affecting such outcomes to design data driven, localised interventions for enhancing the quality and effectiveness of school education in respective State/UT.

Education is in the Concurrent List of the Constitution with majority of schools falling under the domain of respective State and UT Governments. Through the PARAKH Rashtriya Sarvekshan 2024 dashboard, the Central Government assists States and UTs in identifying critical learning gaps at various stages, including Grade 6 and 9, and suggests possible interventions which could be taken up by them to plug such gaps.

Separately, the Central Government supports States and UTs through Centrally Sponsored Schemes such as Samagra Shiksha, wherein financial assistance is provided with a focus on delivering quality education through different interventions which inter-alia include in-service training of teachers and school heads, composite school grant to every school for providing a conducive learning environment, grants for library, sports and physical activities, support for Rashtriya Avishkar Abhiyan, ICT and digital initiatives, conduct of achievement surveys at

State and National level, School Leadership development programme, remedial teaching for academically weaker students, etc.

In order to align curriculum with competency-based education as envisioned in the National Education Policy (NEP) 2020, NCERT has introduced the comprehensive National Curriculum Framework for Foundation Stage (NCF-FS) 2022 and National Curriculum Framework for School Education (NCF-SE) 2023 which defines competencies to be gained at various stages of schooling and may be adopted by School Boards across India.

(c): The Department of School Education & Literacy (DoSE&L); Ministry of Education has launched a National Mission called 'National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat)' on 5th July, 2021, for ensuring that every child in the country necessarily attains foundational literacy and numeracy (FLN) by the end of Grade 2. All Central Government schools under the purview of DoSE&L, including Kendriya Vidyalayas and 36 States/Union Territories are implementing NIPUN Bharat Mission.

Initiatives under NIPUN include 'Jaadui Pitara (JP)', a collection of Teaching Learning Material (TLM) for the 3 to 6 years age group consisting of toys, games, puzzles, puppets, posters, flashcards, story cards, play book set for students and handbooks for teachers and its App and website version called 'e-Jaadui Pitara (e-JP)' with integration of the latest technology that follows play-based pedagogy, primers in 121 local languages for FLN learning in mother tongue and Vidya

Pravesh- a 3 Months Play Based 'School Preparation Module and Guidelines' that promotes school preparedness in all children entering Grade- I from diverse backgrounds and to provide play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development.

Besides the above, the National Assessment Centre- PARAKH in NCERT has developed structured pedagogical interventions to enhance FLN outcomes, including the Holistic Progress Cards and competency-based assessment tools. The implementation of these measures is regularly monitored through the Performance Grading Index (PGI), periodic learning assessments, Vidya Samiksha Kendra and State School Standard Setting Authorities at the State and National levels to design targeted support in lagging areas.

(d): The Government of India, through the National Achievement Survey (NAS) now called as 'PARAKH Rashtriya Sarvekshan', undertakes large-scale assessments to measure learning outcomes in schools across the country from time to time. The findings of the assessment cum survey are disclosed publicly through dedicated website to equip stakeholders with robust, district-level data to design targeted, localised interventions for improving learning outcomes in schools.

INCOME TAX RETURNS VIA AI TOOLS

3622. SHRI V. K. SREEKANDAN:

Will the Minister of **FINANCE** be pleased to state: -

- (a) Whether it is a fact that the Government has been encouraging taxpayers to voluntarily update the tax return via use of Artificial Intelligence tools;
- (b) Whether it is also true that this encouragement has helped the Government to collect additional tax revenue of Rs. 11,000 Crore in 2024-25;
- (c) Whether it is also true that Artificial Intelligence tools also aided the disclosure of Rs. 29,000 crore previously undisclosed foreign assets and Rs. 1,000 crore foreign income related to cryptocurrencies or virtual digital assets in 2024-25, if so the details thereof;
- (d) Whether it is also a fact that the Government has generated Annual Information Statements for about 40 crore unique taxpayers, nine Crore of those actually file returns; and
- (e) If so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Income Tax Department has undertaken various e-campaigns to encourage taxpayers to voluntarily update their Income tax returns. These efforts include, *inter alia*, carrying out initial e-verification campaigns. By enhancing data accuracy, consistency and integrity, AI-enabled processes have been utilised to strengthen the analytics framework and support the selection of appropriate cases for outreach. This, in turn, facilitates fair, precise, and effective communication with

taxpayers, thereby promoting voluntary compliance and reinforcing transparency in the tax administration system.

(b) : Yes, Filing of Updated Income Tax Returns in respect of Assessment years 2020-21 to 2024-25 has generated additional tax revenue of more than Rs 11,000 Crore.

(c) : Using Data Analytics, a NUDGE (Non-Intrusive Usage of Data to Guide and Enable) Taxpayers Campaign was launched by the Income Tax Department in November 2024 to improve taxpayers' voluntary compliance for declaration of foreign income and assets. Under the campaign, informational messages were sent via SMS and email to selected resident taxpayers in respect of whom information has been received under the Automatic Exchange of Information that they are holding foreign assets and/or having income from foreign sources, to accurately report foreign assets and report income from foreign sources in their Income Tax Returns. Total of 24,678 taxpayers reported their foreign assets and income in revised ITRs for AY 2024-25, while 5,483 taxpayers filed belated returns reporting foreign assets worth Rs. 29,208 crore and foreign income of Rs. 1,089.88 crore.

(d) and (e) : AIS for 46.7 Crore PANs have been generated for transactions of FY 2024-25. For transactions pertaining to FY 2023-24, AIS was generated for 45.1 crore taxpayers. The wide net of transactions covered under Annual Information Statements (AIS) results in a much higher number of statements being generated

compared to actual Income tax return filers. It is pertinent to point out that many individuals, in respect of whom AIS is generated, may not have the taxable income above the statutory threshold required for mandatory filing of income tax return. AIS data also helps the Income Tax Department identify and nudge non-filers and improve voluntary compliance

NUMBER OF RETURNS FILED BY SMALL TAXPAYERS

3623. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **FINANCE** be pleased to state:

- (a) The number of returns filed by small taxpayers in FY 2024-25 as compared to the four previous years along with the percentage of small taxpayers availed of Government-supported or subsidised tax filing services, State and year-wise;
- (b) The details of the initiatives taken by the Government to assist small and first time taxpayers, particularly individuals, small businesses and informal sector workers in filing income tax returns;
- (c) The details of the steps taken by the Government to ensure that taxpayers in Tier-2 and Tier-3 towns can access free or affordable tax filing support;
- (d) Whether the Government has conducted any awareness campaigns or workshops to increase tax literacy among informal workers and gig economy participants; and
- (e) Whether the Government is considering to recognise or incentivise NGOs, CA associations and student volunteers contributing assistance to small taxpayer?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): There is no category of taxpayers defined as “small taxpayers” in the Income-tax Act, 1961. Hence no such details are made.

However, for the sake of reference, State/Union Territory-wise, Total Income-wise (Total Income is the Gross Total Income minus Deduction Chapter-VIA) and slab-wise summary of Income tax returns submitted by Individuals taxpayers in Form ITR-1 for relevant years are given in the enclosed **Statement**.

(b): The Government of India has implemented several supportive measures to assist taxpayers with lower income, first-time taxpayers, particularly individuals, small businesses, and informal sector workers, in filing income tax returns. The Income Tax Department launched “Electronic Furnishing of Return of Income Scheme, 2007” vide Notification No. 210/2007 dated 27/07/2007, with the aim of improving taxpayer interface and statutory compliance by enabling authorized intermediaries to electronically file income-tax returns on behalf of the taxpayers. Various ERIs have been registered over the years under the scheme, and they have provided multi-fold assistance to taxpayers in filings the ITRs.

Under ERI scheme, qualified entities such as Chartered Accountants, tax professionals, consultancies, and companies are approved as e-Return Intermediaries. Under this scheme the ERIs are free to charge payment from the taxpayers for software/license services offered by them.

Further, Income Tax Department (ITD) carries out awareness campaigns through TV, radio, print, and outdoor media to educate taxpayers about various schemes and deadlines including filing of tax returns. Additionally, Income Tax Department (ITD) organizes Taxpayers' Hubs in Tier-II and Tier-III cities, covering key topics such as income tax return filing, TDS, and advance tax. Awareness efforts have included setting up Taxpayers' Lounges at trade fairs and conducting outdoor campaigns at airports. Targeted campaigns on return filing, Advance Tax, and schemes like Vivad Se Vishwas were carried out to increase awareness among the masses. Digital platforms (websites and social media) are also used to broaden outreach and to foster a culture of tax compliance.

(c): The Government of India has implemented several supportive measures to assist small and first-time taxpayers, particularly individuals, small businesses, and informal sector workers, in filing income tax returns. One of the key initiatives in this regard is the E-Return Intermediary (ERI) scheme, launched by the Income Tax Department in 2007.

Under ERI scheme, qualified entities such as Chartered Accountants, tax professionals, consultancies, and companies are approved as e-Return Intermediaries. These intermediaries are authorized to file income tax returns on behalf of taxpayers using the e-filing portal. Under this scheme the ERIs are free to charge payment from the taxpayers for software/license services offered by

them. Currently the ERI service is managed by the ADG(S)-3, Delhi. Present status of the scheme may be called from the concerned office.

Income Tax Department (ITD) regularly organizes Taxpayers' Hubs in Tier-II and Tier-III cities, covering key topics such as income tax return filing, TDS, and advance tax. Dedicated centres for taxpayers' assistance are set up in these taxpayers Hub to assist taxpayers in respect of any query related to taxation including tax filing support.

(d): Income Tax Department (ITD) has conducted Taxpayers' Hubs, Tax Literacy Programmes, various quiz programmes on online and offline platforms to enhance the tax literacy among workers. These events were attended by the stakeholders, officers and official of other Government departments, other taxpayers, and students (future taxpayers'). Income Tax Department (ITD) also conducts outreach programs including dedicated sessions on various compliance related matters such as filing of income tax returns, TDS, advance tax, and other related provisions.

(e): No such proposal is under consideration.

STATEMENT

Summary on ITRs submitted by Individuals in ITR-1 (AY 2024-25) (upto 30-Jun-2025)

Sr. No	AY	State/ Union Territory	Total Number of ITRs	Total number of ITRs declaring Total- Income <= Rs. 2.5 lakh	Total number of ITRs declaring Total- Income > Rs. 2.5 lakh and <= Rs. 5 lakh	Total number of ITRs declaring Total- Income > Rs. 5 lakh and <= Rs. 7.5 lakh	Total number of ITRs declaring Total- Income > Rs. 7.5 lakh and <= Rs. 10 lakh	Total number of ITRs declaring Total- Income > Rs. 10 lakh and <= Rs. 12 lakh	Total number of ITRs declaring Total- Income > Rs. 12 lakh and <= Rs. 15 lakh	Total number of ITRs declaring Total- Income > Rs. 15 lakh and <= Rs. 25 lakh	Total number of ITRs declaring Total- Income > Rs. 25 lakh and <= Rs. 50 lakh
1	2024	ANDAMAN AND NICOBAR ISLANDS	26,165	937	6,212	9,194	4,531	1,628	1,685	1,782	196
2	2024	ANDHRA PRADESH	13,58,276	94,307	4,20,029	3,84,766	1,47,388	95,952	88,614	1,00,479	26,741
3	2024	ARUNACHAL PRADESH	9,838	1,731	3,924	2,293	672	382	359	328	149
4	2024	ASSAM	3,60,218	28,180	1,13,088	1,17,314	38,854	19,425	15,742	18,482	9,133
5	2024	BIHAR	10,23,197	94,755	4,05,940	2,92,113	81,450	47,440	45,189	43,180	13,130
6	2024	CHANDIGARH	1,00,659	13,773	32,068	24,412	9,177	5,833	5,791	7,091	2,514
7	2024	CHATTISGARH	5,88,358	48,956	1,86,847	1,86,854	62,200	25,327	29,406	36,034	12,734
8	2024	DADRA AND NAGAR HAVELI	8,865	1,507	3,426	1,991	654	488	446	270	83
	2024	DAMAN AND DIU	5,877	899	2,391	1,368	475	280	221	203	40
9	2024	DELHI	12,89,564	1,38,631	4,00,881	3,41,036	1,13,706	67,737	73,275	1,11,612	42,686
10	2024	FOREIGN	45,184	10,466	14,639	10,183	3,288	1,761	1,762	1,972	1,113
11	2024	GOA	1,11,502	11,629	34,626	31,631	11,760	6,667	6,307	6,591	2,291
12	2024	GUJARAT	20,16,373	3,39,274	8,84,429	4,58,006	1,19,192	68,496	64,286	59,084	23,606
13	2024	HARYANA	13,32,694	1,37,829	4,64,235	3,76,673	1,06,604	68,340	67,129	77,474	34,410

14	2024	HIMACHAL PRADESH	4,37,811	46,697	1,40,331	1,28,925	50,429	26,653	22,506	16,421	5,849
15	2024	JAMMU AND KASHMIR	4,18,495	21,792	1,36,402	1,37,606	52,589	23,925	22,207	18,611	5,363
16	2024	JHARKHAND	6,90,009	66,728	2,01,409	1,71,679	70,312	45,528	43,966	71,526	18,861
17	2024	KARNATAKA	22,70,718	2,21,831	6,47,535	5,92,053	2,14,881	1,25,689	1,29,163	2,08,941	1,30,625
18	2024	KERALA	13,67,971	1,46,274	4,65,763	3,46,907	1,54,780	80,544	66,291	80,526	26,886
19	2024	LADAKH	710	260	239	121	30	17	14	21	8
20	2024	LAKSHADWEEP	3,460	90	725	823	718	288	430	364	22
21	2024	MADHYA PRADESH	13,68,645	1,39,252	5,06,302	3,85,056	1,25,630	59,107	60,897	67,389	25,012
22	2024	MAHARASHTRA	46,13,862	5,72,383	15,08,379	11,39,013	4,05,956	2,39,709	2,86,013	3,25,268	1,37,141
23	2024	MANIPUR	52,878	3,505	22,123	15,688	3,861	2,021	2,263	2,348	1,069
24	2024	MEGHALAYA	30,297	3,775	13,016	8,222	1,698	887	879	1,174	646
25	2024	MIZORAM	7,595	2,517	2,716	1,428	288	166	162	183	135
26	2024	NAGALAND	16,084	2,531	8,067	3,818	594	276	306	313	179
27	2024	ODISHA	7,28,057	72,321	2,07,479	2,01,052	80,262	44,610	44,275	58,363	19,695
28	2024	PUDUCHERRY	69,128	6,429	22,126	17,904	6,488	4,143	4,638	5,631	1,769
29	2024	PUNJAB	13,96,437	1,52,865	5,37,876	3,91,083	1,22,181	75,617	54,138	49,016	13,661
30	2024	RAJASTHAN	22,03,928	2,28,632	8,24,073	6,32,274	2,02,831	94,450	1,16,675	82,082	22,911
31	2024	SIKKIM	10,862	2,544	4,353	2,358	436	246	303	467	155
32	2024	TAMIL NADU	25,70,374	2,47,147	8,12,307	6,21,280	2,42,504	1,63,744	2,02,818	2,02,415	78,159
33	2024	TELANGANA	14,08,774	1,13,356	4,28,595	3,66,672	1,36,748	83,766	88,036	1,30,771	60,830
34	2024	TRIPURA	60,697	5,470	20,000	18,303	7,342	3,687	2,337	2,844	714
35	2024	UNMAPPED	1,689	150	430	498	186	106	91	163	65
36	2024	UTTAR PRADESH	34,60,454	3,12,770	12,10,024	10,14,958	3,19,268	1,72,304	1,84,551	1,76,428	70,151
37	2024	UTTARAKHAND	5,03,608	40,369	1,79,471	1,38,312	45,493	28,469	35,609	26,373	9,512
38	2024	WEST BENGAL	21,09,533	2,83,078	7,55,810	5,31,745	1,86,302	97,537	89,040	1,22,118	43,903
Total (AY 2024-25)			3,40,78,846	36,15,640	1,16,28,286	91,05,612	31,31,758	17,83,245	18,57,820	21,14,338	8,42,147

Summary on ITRs submitted by Individuals in ITR-1 (AY 2023-24) (upto 30-Jun-2025)											
Sr. No.	AY	State/ Union Territory	Total Number of ITRs	Total number of ITRs declaring Total-Income > Rs. 2.5 lakh and <= Rs. 2.5 lakh	Total number of ITRs declaring Total-Income > Rs. 2.5 lakh and <= Rs. 5 lakh	Total number of ITRs declaring Total-Income > Rs. 5 lakh and <= Rs. 7.5 lakh	Total number of ITRs declaring Total-Income > Rs. 7.5 lakh and <= Rs. 10 lakh	Total number of ITRs declaring Total-Income > Rs. 10 lakh and <= Rs. 12 lakh	Total number of ITRs declaring Total-Income > Rs. 12 lakh and <= Rs. 15 lakh	Total number of ITRs declaring Total-Income > Rs. 15 lakh and <= Rs. 25 lakh	Total number of ITRs declaring Total-Income > Rs. 25 lakh and <= Rs. 50 lakh
1	2023	ANDAMAN AND NICOBAR ISLANDS	23,715	923	7,549	8,722	2,792	1,323	1,238	1,032	136
2	2023	ANDHRA PRADESH	13,19,704	1,00,508	5,69,486	2,73,732	1,62,421	69,513	59,071	65,353	19,620
3	2023	ARUNACHAL PRADESH	9,688	1,977	5,096	1,170	648	284	191	191	131
4	2023	ASSAM	3,59,939	31,559	1,85,165	72,125	27,693	12,291	10,223	12,691	8,192
5	2023	BIHAR	10,00,746	1,05,033	5,68,728	1,54,041	77,373	32,559	25,863	27,639	9,510
6	2023	CHANDIGARH	1,06,790	17,966	47,088	15,776	9,230	4,453	4,324	5,762	2,191
7	2023	CHATTISGARH	5,85,983	55,694	3,30,713	85,477	43,593	17,422	18,409	27,750	6,925
8	2023	DADRA AND NAGAR HAVELI	9,112	1,966	4,554	1,178	701	279	193	191	50
	2023	DAMAN AND DIU	6,041	1,149	3,193	823	405	164	138	130	39
9	2023	DELHI	13,57,131	1,71,650	6,22,599	2,00,748	1,13,883	59,703	62,271	88,052	38,225
10	2023	FOREIGN	29,457	10,911	10,724	3,310	1,429	728	675	931	749
11	2023	GOA	1,11,953	13,892	50,343	22,537	10,356	4,390	3,851	4,624	1,960

12	2023	GUJARAT	21,76, 226	4,60, 607	12,07,69 7	2,36,447	1,20,936	48,738	37,233	44,037	20,531
13	2023	HARYANA	13,84, 885	1,66, 129	7,17,009	2,05,578	1,10,904	48,715	44,883	61,261	30,406
14	2023	HIMACHAL PRADESH	4,28,0 93	53,63 9	2,07,645	82,468	38,950	15,579	13,665	11,873	4,274
15	2023	JAMMU AND KASHMIR	4,08,3 66	24,82 8	1,97,770	1,02,939	39,907	14,361	11,558	13,044	3,959
16	2023	JHARKHAND	7,01,0 32	76,88 7	3,04,242	1,26,715	72,704	31,520	36,522	42,537	9,905
17	2023	KARNATAKA	23,02, 817	2,62, 392	9,76,334	3,61,184	1,88,933	1,01,43 5	1,06,62 3	1,87,36 1	1,18,55 5
18	2023	KERALA	13,66, 928	1,61, 411	6,19,324	2,67,211	1,35,165	51,181	48,712	62,560	21,364
19	2023	LADAKH	877	331	407	69	27	11	12	10	10
20	2023	LAKSHADWEEP	3,474	90	929	1,180	473	252	278	239	33
21	2023	MADHYA PRADESH	13,71, 735	1,73, 488	7,35,289	2,14,241	1,01,520	43,696	38,548	47,875	17,078
22	2023	MAHARASHTRA	47,78, 101	6,93, 601	21,04,18 1	7,57,617	4,52,887	2,07,15 4	1,91,12 3	2,56,19 8	1,15,34 0
23	2023	MANIPUR	52,125	3,485	31,373	8,808	3,222	1,590	1,359	1,526	762
24	2023	MEGHALAYA	30,205	4,247	17,828	3,955	1,431	683	651	905	505
25	2023	MIZORAM	6,301	1,474	3,513	567	243	145	126	126	107
26	2023	NAGALAND	16,137	2,142	11,274	1,491	472	222	182	219	135
27	2023	ODISHA	7,12,9 85	82,90 2	3,30,806	1,27,754	59,658	30,287	29,853	38,933	12,792
28	2023	PUDUCHERRY	69,379	7,426	29,952	12,281	7,483	3,538	3,474	3,805	1,420
29	2023	PUNJAB	14,66, 381	1,99, 367	8,07,329	2,29,513	1,10,433	37,850	34,826	36,214	10,849
30	2023	RAJASTHAN	22,55, 445	2,82, 608	12,66,91 3	3,42,343	1,65,812	70,760	55,679	53,371	17,959

31	2023	SIKKIM	10,084	2,168	5,349	1,066	458	292	303	302	146
32	2023	TAMIL NADU	25,43,648	2,85,561	10,65,083	4,41,450	2,87,881	1,42,216	1,14,298	1,46,407	60,752
33	2023	TELANGANA	14,17,371	1,22,931	5,95,533	2,48,569	1,45,385	76,536	75,370	1,04,711	48,336
34	2023	TRIPURA	57,261	6,422	28,014	13,006	4,590	1,546	1,407	1,746	530
35	2023	UNMAPPED	1,810	169	811	296	184	79	96	127	48
36	2023	UTTAR PRADESH	35,04,263	3,69,385	18,14,418	5,96,509	2,89,265	1,34,156	1,08,637	1,34,660	57,233
37	2023	UTTARAKHAND	5,01,895	49,459	2,52,467	83,197	48,735	24,806	17,537	17,920	7,774
38	2023	WEST BENGAL	21,35,266	3,44,103	10,39,803	3,41,039	1,55,219	67,593	66,262	91,831	29,416
Total (AY 2023-24)			3,46,23,349	43,50,480	1,67,76,531	56,47,132	29,93,401	13,58,050	12,25,664	15,94,144	6,77,947

Summary on ITRs submitted by Individuals in ITR-1 (AY 2022-23) (upto 30-Jun-2025)											
Sr. No.	AY	State/ Union Territory	Total Number of ITRs	Total number of ITRs declaring Total-Income <= Rs. 2.5 lakh	Total number of ITRs declaring Total-Income > Rs. 2.5 lakh and <= Rs. 5 lakh	Total number of ITRs declaring Total-Income > Rs. 5 lakh and <= Rs. 7.5 lakh	Total number of ITRs declaring Total-Income > Rs. 7.5 lakh and <= Rs. 10 lakh	Total number of ITRs declaring Total-Income > Rs. 10 lakh and <= Rs. 12 lakh	Total number of ITRs declaring Total-Income > Rs. 12 lakh and <= Rs. 15 lakh	Total number of ITRs declaring Total-Income > Rs. 15 lakh and <= Rs. 25 lakh	Total number of ITRs declaring Total-Income > Rs. 25 lakh and <= Rs. 50 lakh
1	2022	ANDAMAN AND NICOBAR ISLANDS	20,389	734	7,265	6,819	2,550	1,208	1,004	689	120
2	2022	ANDHRA PRADESH	11,69,580	97,202	5,79,706	2,39,032	1,12,954	48,660	38,232	40,829	12,965
3	2022	ARUNACHAL PRADESH	8,361	2,010	4,249	945	555	209	131	158	104
4	2022	ASSAM	3,22,744	29,960	1,74,965	57,242	23,253	9,953	8,139	11,397	7,835
5	2022	BIHAR	8,98,662	1,09,677	5,08,574	1,33,647	71,657	26,137	19,747	21,000	8,223
6	2022	CHANDIGARH	1,02,450	19,185	48,126	14,994	7,910	3,632	3,119	3,821	1,663
7	2022	CHATTISGARH	5,45,451	59,102	3,23,328	62,022	41,256	15,531	17,434	21,217	5,561
8	2022	DADRA AND NAGAR HAVELI	8,633	2,069	4,320	1,135	557	215	159	145	33
	2022	DAMAN AND DIU	5,655	1,198	2,984	746	369	131	101	89	37
9	2022	DELHI	12,73,804	1,78,580	5,89,478	1,86,140	1,07,583	56,632	55,072	69,419	30,900
10	2022	FOREIGN	27,095	10,364	10,259	2,689	1,193	566	562	837	625
11	2022	GOA	1,01,932	13,474	46,859	19,220	9,557	4,035	3,327	3,793	1,667
12	2022	GUJARAT	20,16,383	4,95,635	11,03,488	1,99,654	1,00,079	35,526	28,899	36,294	16,808

13	2022	HARYANA	12,96,000	1,68,148	6,86,239	1,91,588	97,630	42,204	37,305	48,558	24,328
14	2022	HIMACHAL PRADESH	3,66,331	55,379	1,96,650	61,082	27,608	7,876	6,433	8,594	2,709
15	2022	JAMMU AND KASHMIR	3,60,219	23,801	2,12,830	67,954	25,440	9,387	8,019	9,951	2,837
16	2022	JHARKHAND	6,44,112	74,271	2,89,090	1,11,624	69,046	30,513	31,722	29,798	8,048
17	2022	KARNATAKA	21,16,229	2,55,849	9,21,040	3,23,386	1,74,608	92,721	95,262	1,58,128	95,235
18	2022	KERALA	12,45,596	1,30,916	4,87,042	2,76,769	1,58,856	64,869	50,312	58,304	18,528
19	2022	LADAKH	695	159	419	52	21	14	9	12	9
20	2022	LAKSHADWEEP	3,505	130	924	1,058	574	275	240	215	89
21	2022	MADHYA PRADESH	12,76,167	1,89,289	7,19,640	1,65,388	89,373	33,564	29,042	36,069	13,802
22	2022	MAHARASHTRA	43,85,111	7,04,515	19,79,012	7,09,013	3,97,516	1,67,447	1,46,922	1,92,147	88,539
23	2022	MANIPUR	46,429	3,299	29,168	6,887	2,713	1,268	1,133	1,265	696
24	2022	MEGHALAYA	26,265	3,835	15,597	3,100	1,251	650	586	790	456
25	2022	MIZORAM	5,758	1,317	3,126	489	268	159	120	172	107
26	2022	NAGALAND	13,892	1,770	9,880	1,174	422	202	137	185	122
27	2022	ODISHA	6,31,872	78,774	2,94,301	1,11,273	56,952	27,180	24,747	28,070	10,575
28	2022	PUDUCHERRY	64,125	6,930	29,737	11,316	6,499	3,340	2,608	2,549	1,146
29	2022	PUNJAB	13,94,156	2,31,529	8,03,389	2,01,232	75,670	27,814	22,556	23,817	8,149
30	2022	RAJASTHAN	21,07,589	3,07,274	12,22,893	2,70,881	1,60,526	52,548	39,330	40,264	13,873
31	2022	SIKKIM	8,317	1,357	4,493	929	527	345	261	274	131
32	2022	TAMIL NADU	23,08,915	2,73,106	10,32,948	4,16,088	2,53,664	98,737	81,196	1,08,775	44,401
33	2022	TELANGANA	12,88,861	1,19,598	6,06,456	2,25,567	1,13,012	59,034	54,645	74,675	35,874

34	2022	TRIPURA	50,535	5,394	25,294	11,525	3,893	1,385	1,176	1,466	402
35	2022	UNMAPPED	1,798	204	809	303	157	90	77	119	39
36	2022	UTTAR PRADESH	32,10,509	3,87,018	16,96,122	5,27,014	2,65,939	1,00,701	83,050	1,05,905	44,760
37	2022	UTTARAKHAND	4,54,297	49,216	2,30,893	76,534	48,676	17,238	11,618	14,258	5,864
38	2022	WEST BENGAL	19,85,046	3,26,669	9,62,476	3,26,417	1,48,401	65,245	58,151	72,892	24,795
Total (AY 2022-23)			3,17,93,468	44,18,937	1,58,64,069	50,22,928	26,58,715	11,07,241	9,62,583	12,26,940	5,32,055

Summary on ITRs submitted by Individuals in ITR-1 (AY 2021-22) (upto 30-Jun-2025)

Sr. No.	AY	State/ Union Territory	Total Number of ITRs	Total number of ITRs declaring Total-Income <= Rs. 2.5 lakh	Total number of ITRs declaring Total-Income > Rs. 2.5 lakh and <= Rs. 5 lakh	Total number of ITRs declaring Total-Income > Rs. 5 lakh and <= Rs. 7.5 lakh	Total number of ITRs declaring Total-Income > Rs. 7.5 lakh and <= Rs. 10 lakh	Total number of ITRs declaring Total-Income > Rs. 10 lakh and <= Rs. 12 lakh	Total number of ITRs declaring Total-Income > Rs. 12 lakh and <= Rs. 15 lakh	Total number of ITRs declaring Total-Income > Rs. 15 lakh and <= Rs. 25 lakh	Total number of ITRs declaring Total-Income > Rs. 25 lakh and <= Rs. 50 lakh
1	2021	ANDAMAN AND NICOBAR ISLANDS	27,155	2,230	11,687	6,771	3,067	1,312	1,081	814	193
2	2021	ANDHRA PRADESH	11,02,356	1,04,488	5,41,400	2,39,329	1,00,510	40,539	32,327	34,212	9,551
3	2021	ARUNACHAL PRADESH	8,449	1,912	3,775	1,349	723	233	163	214	80
4	2021	ASSAM	3,21,934	34,553	1,78,423	49,467	22,045	9,236	8,090	12,667	7,453
5	2021	BIHAR	8,64,517	1,27,123	4,79,937	1,25,645	64,455	22,468	18,508	19,073	7,308
6	2021	CHANDIGARH	1,23,201	24,645	58,323	17,696	9,083	3,855	3,398	4,399	1,802
7	2021	CHATTISGARH	5,26,338	71,644	3,02,400	65,313	39,157	14,601	13,416	15,189	4,618
8	2021	DADRA AND NAGAR HAVELI	10,523	2,519	5,439	1,372	654	175	167	155	42

	2021	DAMAN AND DIU	7,072	1,745	3,553	931	426	161	100	116	40
9	2021	DELHI	13,76,984	2,10,757	6,35,771	2,03,425	1,18,081	58,171	53,996	66,161	30,622
10	2021	FOREIGN	23,132	11,911	6,652	1,771	983	406	441	618	350
11	2021	GOA	1,00,661	14,991	46,761	19,317	8,938	3,185	2,990	3,172	1,307
12	2021	GUJARAT	21,01,760	5,99,103	10,95,944	1,96,971	97,445	33,568	28,580	35,680	14,469
13	2021	HARYANA	12,17,993	1,83,884	6,34,720	1,81,219	87,557	36,485	32,163	41,672	20,293
14	2021	HIMACHAL PRADESH	3,38,711	57,688	1,73,707	60,621	24,087	7,021	5,786	7,903	1,898
15	2021	JAMMU AND KASHMIR	3,00,901	22,856	1,73,661	56,720	21,610	7,701	7,176	9,229	1,948
16	2021	JHARKHAND	6,13,901	79,302	2,77,043	1,10,627	65,818	27,332	25,057	22,598	6,124
17	2021	KARNATAKA	20,27,381	2,74,984	8,86,043	3,04,105	1,65,732	87,946	91,650	1,38,972	77,948
18	2021	KERALA	11,52,915	1,85,492	5,96,323	1,83,973	79,077	32,977	29,598	35,564	9,911
19	2021	LADAKH	1,010	243	506	134	60	20	21	18	8
20	2021	LAKSHADWEEP	2,767	103	914	749	550	197	155	69	30
21	2021	MADHYA PRADESH	12,36,219	2,06,578	6,85,642	1,61,888	82,148	31,784	26,417	30,945	10,817
22	2021	MAHARASHTRA	43,74,606	8,03,982	19,65,775	7,21,356	3,63,751	1,44,993	1,32,287	1,68,535	73,925
23	2021	MANIPUR	36,996	2,933	21,643	6,501	2,563	991	802	1,182	381
24	2021	MEGHALAYA	20,264	3,565	10,710	2,613	1,227	580	471	745	353
25	2021	MIZORAM	3,501	966	1,561	377	239	111	76	115	56
26	2021	NAGALAND	9,512	1,565	5,992	945	407	197	147	175	84
27	2021	ODISHA	5,80,566	81,938	2,69,240	1,01,685	54,851	23,089	19,249	21,741	8,773
28	2021	PUDUCHERRY	61,634	8,204	29,864	10,436	6,196	2,326	1,794	1,890	924
29	2021	PUNJAB	13,07,985	2,63,248	7,41,881	1,71,229	65,011	21,508	17,592	21,597	5,919
30	2021	RAJASTHAN	20,35,014	3,62,600	11,70,229	2,50,761	1,39,496	39,387	29,298	32,937	10,306
31	2021	SIKKIM	7,601	1,332	3,862	947	540	336	220	264	100

32	2021	TAMIL NADU	21,80,487	2,94,770	9,68,685	4,14,409	2,25,286	84,063	70,375	89,275	33,623
33	2021	TELANGANA	11,82,794	1,26,121	5,76,581	1,94,306	96,924	50,947	47,700	62,019	28,196
34	2021	TRIPURA	44,809	5,167	21,874	10,626	3,181	1,290	1,106	1,256	309
35	2021	UNMAPPED	555	58	240	92	68	24	23	36	14
36	2021	UTTAR PRADESH	29,58,498	4,11,618	15,64,435	4,69,092	2,35,866	83,202	72,073	88,031	34,180
37	2021	UTTARAKHAND	4,18,858	51,308	2,09,252	76,208	43,439	12,377	9,599	11,939	4,736
38	2021	WEST BENGAL	19,27,954	3,43,970	9,35,032	3,10,492	1,50,327	59,371	50,882	58,721	19,159
Total (AY 2021-22)			3,06,37,514	49,82,096	1,52,95,480	47,31,468	23,81,578	9,44,165	8,34,974	10,39,898	4,27,850

Summary on ITRs submitted by Individuals in ITR-1 (AY 2020-21) (upto 30-Jun-2025)

Sr. No.	AY	State/ Union Territory	Total Number of ITRs	Total number of ITRs declaring Total-Income <= Rs. 2.5 lakh	Total number of ITRs declaring Total-Income > Rs. 2.5 lakh and <= Rs. 5 lakh	Total number of ITRs declaring Total-Income > Rs. 5 lakh and <= Rs. 7.5 lakh	Total number of ITRs declaring Total-Income > Rs. 7.5 lakh and <= Rs. 10 lakh	Total number of ITRs declaring Total-Income > Rs. 10 lakh and <= Rs. 12 lakh	Total number of ITRs declaring Total-Income > Rs. 12 lakh and <= Rs. 15 lakh	Total number of ITRs declaring Total-Income > Rs. 15 lakh and <= Rs. 25 lakh	Total number of ITRs declaring Total-Income > Rs. 25 lakh and <= Rs. 50 lakh
1	2020	ANDAMAN AND NICOBAR ISLANDS	24,561	1,572	10,728	6,562	2,903	1,362	888	381	165
2	2020	ANDHRA PRADESH	11,16,444	1,18,873	5,54,320	2,36,506	98,010	40,170	30,451	29,116	8,998
3	2020	ARUNACHAL PRADESH	11,557	1,687	5,664	2,203	1,034	358	175	335	101
4	2020	ASSAM	3,47,208	35,765	1,93,088	57,037	23,640	10,358	8,059	12,015	7,246
5	2020	BIHAR	8,50,187	1,34,023	4,57,684	1,38,637	58,687	22,698	17,715	15,514	5,229
6	2020	CHANDIGARH	1,48,090	29,452	68,542	23,136	11,338	5,008	3,789	4,724	2,101
7	2020	CHATTISGARH	5,37,316	78,694	2,98,459	69,819	43,216	17,518	12,787	12,356	4,467
8	2020	DADRA AND NAGAR HAVELI	12,122	3,052	6,154	1,661	632	209	172	176	66
	2020	DAMAN AND DIU	8,019	1,953	3,863	1,205	514	199	112	119	54
9	2020	DELHI	15,39,492	2,20,913	6,92,289	2,51,151	1,39,837	72,849	61,621	66,112	34,720
10	2020	FOREIGN	17,444	13,705	2,426	565	280	132	116	157	63
11	2020	GOA	1,01,624	15,372	47,792	19,523	8,968	3,515	2,678	2,585	1,191
12	2020	GUJARAT	21,65,911	6,47,329	11,03,279	2,13,641	93,462	33,401	27,532	33,598	13,669
13	2020	HARYANA	11,79,337	1,81,881	5,95,563	1,85,898	88,272	38,754	30,187	38,182	20,600

14	2020	HIMACHAL PRADESH	3,25,398	58,998	1,64,192	61,757	20,444	6,848	5,182	6,616	1,361
15	2020	JAMMU AND KASHMIR	2,82,790	23,150	1,58,232	58,651	19,663	8,425	6,592	6,351	1,726
16	2020	JHARKHAND	6,00,275	81,210	2,62,804	1,15,670	69,046	29,251	19,428	16,702	6,164
17	2020	KARNATAKA	20,32,205	2,82,022	8,66,073	3,29,073	1,73,217	90,151	88,914	1,30,747	72,008
18	2020	KERALA	11,00,159	1,54,043	5,50,814	2,16,658	82,013	33,864	26,895	27,339	8,533
19	2020	LADAKH	2,205	452	1,398	252	43	13	17	20	10
20	2020	LAKSHADWEEP	3,085	146	1,223	811	553	179	113	39	21
21	2020	MADHYA PRADESH	12,35,606	2,18,518	6,64,643	1,65,792	88,879	34,934	26,690	27,592	8,558
22	2020	MAHARASHTRA	44,72,761	8,07,020	19,78,859	7,91,153	3,80,473	1,53,971	1,30,649	1,58,193	72,443
23	2020	MANIPUR	33,005	3,034	19,330	5,755	1,992	936	704	935	319
24	2020	MEGHALAYA	18,398	3,329	9,233	2,847	1,140	525	388	518	418
25	2020	MIZORAM	3,569	1,225	1,312	450	241	122	67	115	37
26	2020	NAGALAND	8,896	1,477	5,320	1,148	392	196	124	149	90
27	2020	ODISHA	5,52,800	80,058	2,58,551	1,02,253	48,788	21,146	17,355	16,557	8,092
28	2020	PUDUCHERRY	61,622	8,513	29,814	11,260	6,076	2,340	1,381	1,506	732
29	2020	PUNJAB	12,62,417	2,79,458	6,98,387	1,62,092	61,481	21,880	16,388	17,712	5,019
30	2020	RAJASTHAN	20,28,889	3,76,447	11,46,535	2,75,260	1,26,943	38,296	28,038	27,660	9,710
31	2020	SIKKIM	8,539	1,253	4,563	1,177	585	317	285	269	90
32	2020	TAMIL NADU	21,62,027	2,98,091	9,40,667	4,37,793	2,28,904	83,797	65,027	76,951	30,797
33	2020	TELANGANA	11,16,387	1,29,467	5,27,187	1,93,333	94,671	49,480	44,155	52,878	25,216
34	2020	TRIPURA	43,657	4,709	21,280	11,126	3,028	1,307	1,077	817	313

35	2020	UTTAR PRADESH	28,78,94 7	4,01,647	14,47,611	5,14,233	2,50,567	87,230	69,351	76,401	31,907
36	2020	UTTARAKHAND	4,06,666	52,178	2,00,297	77,941	40,378	12,785	8,471	10,654	3,962
37	2020	WEST BENGAL	18,73,50 6	3,83,709	9,37,137	2,64,939	1,26,420	55,689	44,236	44,209	17,167
Total (AY 2020-21)			3,05,73,1 21	51,34,42 5	1,49,35,31 3	50,08,968	23,96,730	9,80,213	7,97,80 9	9,16,30 0	4,03,36 3

RISING DELINQUENCIES IN MICROFINANCE SECTOR AND ASSOCIATED RISKS

3624. SHRI ASADUDDIN OWAISI:

SHRI GAURAV GOGOI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that microfinance loan delinquencies have increased by 163 per cent reaching Rs. 43,000 crore in FY 2024-25;
- (b) the factors identified by the Government for this sharp increase in delinquencies, particularly among small borrowers;
- (c) whether the Government has assessed the financial risk poses to NBFC-MFIs, small finance banks and the broader credit ecosystem; and
- (d) whether the Government is considering any corrective framework to prevent further deterioration in microloan portfolios and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Reserve Bank of India (RBI) continuously monitors the activities and performance of microfinance sector. As reported in Financial Stability Report, June 2025 of RBI, the stressed assets in the microfinance sector increased with 31-180 days past due (dpd) from 4.3 per cent in September 2024 to 6.2 per cent in March 2025. Further, the banking sector saw an increase in stress in their microfinance loan book with 31-180 dpd rising from 4.7 per cent in September 2024 to 6.5 per cent in March 2025. However, borrower indebtedness, measured by the share of borrowers availing loans from three or more lenders, showed a declining trend.

As informed by Small Industries Development Bank of India (SIDBI), the reason for increase in microfinance delinquencies have generally been attributed to increase in indebtedness among borrowers or overleveraging, weakening joint liability group structures, natural calamities, etc.

(c): Financial Stability Report, June 2025 has also reported that overall, the resilience of the banking system has improved, as indicated by the banking stability indicator (BSI), which strengthened during 2nd half of FY 2024-25 and the capital position of the non-banking financial companies (NBFCs) remained well above the regulatory minimum.

(d): Microfinance Institutions (MFIs) are regulated by RBI and several initiatives aimed at timely identification and rectification of stress in microloan portfolios have been taken by RBI which *inter-alia* include:

- i. The regulations issued by RBI require lenders to undertake appropriate credit assessment of borrowers, including verifying their sources of income, household expenditure and existing loans, before extending credit.
- ii. To protect customers from over indebtedness, a ceiling of 50% on the monthly loan repayment obligations as a percentage of monthly income has been prescribed.
- iii. Regulated Entities (REs) are required to have a board-approved interest rate policy with clearly delineated components. Further, the regulations prescribe that interest rates and other charges shall not be usurious.
- iv. Self-Regulatory Organizations (SROs) of the microfinance sector, viz., Sa-Dhan and Microfinance Industry Network (MFIN), have issued guardrails for their members, which include *inter-alia*, capping the total indebtedness of a borrower as well as limiting the number of lenders that can give loans to a single borrower. Such interventions aid in reducing the indebtedness of the borrowers.

UNUSED EMPLOYEES PROVIDENT FUND

3625. SHRI MALVINDER SINGH KANG:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that a huge amount of Employees Provident Fund is lying unused due to being disputed;
- (b) if so, the details thereof;
- (c) the details of the total deposit in the said fund; and
- (d) the average annual amount deposited in the fund during the last three years and the current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): Employees' Provident Fund Organization does not classify any amount as 'disputed amount'. The total Corpus of Employees' Provident Fund Scheme, 1952 as on 31-03-2024 is Rs. [15,58,998.63](#) Crore (un-audited).

The year-wise contribution deposit Employees' Provident Fund Scheme, 1952 in the last three years are as under:-

(Rs in crores)

Year	Amount
2021-22	1,62,980.21
2022-23	1,91,116.66
2023-24*	2,10,836.11

*un-audited

The Accounts for the year 2024-25 have not been compiled.
The average of three years is Rs.1,88,310.99 Crore.

PRIVATE PARTICIPATION IN CONSERVATION OF HERITAGE SITES**3626. SHRI TANUJ PUNIA:**

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Archaeological Survey of India (ASI) has acknowledged that it cannot protect all heritage sites alone;
- (b) if so, the details of the steps taken/being taken by the Government to facilitate greater private participation in conservation, beyond the underutilised 'Adopt a Heritage' scheme;
- (c) whether the ASI survey has identified multiple protected monuments in poor condition but does not provide a timeline for their restoration; and
- (d) if so, the details of the mechanisms in place to ensure timely action and the current timeline for addressing these deteriorating sites?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a): The Archaeological Survey of India (ASI) protects monuments and archaeological sites that have been declared as of national importance. However, given the vast cultural landscape of India, state governments, local bodies, and other stakeholders are also encouraged to play a role in protecting and preserving local heritage.
- (b): Conservation of protected monuments and sites is also taken up under scheme of National Cultural Fund (NCF) to encourage the private participation.

Further, ASI has developed a framework for engaging with the private/public sector companies to develop/provide amenities at protected monuments through Corporate Social Responsibility (CSR) funds. Revamped version of the “Adopt A Heritage program 2.0” was launched on 04.09.2023 by Union Minister of Culture to enhance visitor’s experience with a view to make the monuments visitor friendly.

(c) and (d): ASI takes up conservation and maintenance works including provision of amenities like drinking water, toilet blocks, pathways and landscaping etc. of protected monuments and sites of national importance as per the requirement considering availability of funds and resources and following the National Conservation Policy. Further, upkeep and maintenance of the protected monuments and sites is a continuous process.

शिकायत निवारण में सुधार के लिए अंगीकृत तंत्र

3627. श्री प्रभुभाई नागरभाई वसावा:

श्रीमती अपराजिता सारंगी:

श्री कंवर सिंह तंवर:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) एमसीए पोर्टल पर सेवा संबंधी कितनी शिकायतें प्राप्त हुईं और उनमें से कितनी शिकायतों का निपटारा किया गया;

(ख) क्या सरकार ने शिकायत निवारण में सुधार के लिए फीडबैक /सुझाव हेतु कोई तंत्र अपनाया है; और

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इस पर क्या कार्रवाई की गई है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (ग): एमसीए21 पोर्टल से संबंधित शिकायतों के समाधान हेतु एक हेल्पडेस्क प्रणाली को स्थापित किया गया है। वित्त वर्ष 2024-25 के दौरान, पोर्टल पर कुल 5,79,702 हेल्पडेस्क टिकट दर्ज किए गए। इनमें से लगभग 94% का सफलतापूर्वक समाधान किया गया। इन टिकटों में तकनीकी समस्याओं, प्रसंस्करण संबंधी अनुरोधों और हितधारकों के सुझावों या फीडबैक सहित कई मुद्दे शामिल थे।

हेल्पडेस्क प्रणाली में समाधान की गुणवत्ता का आकलन करने के लिए एक उपयोगकर्ता प्रतिक्रिया तंत्र शामिल है। लगभग 95% उपयोगकर्ताओं ने अपने टिकटों के समाधान से संतुष्टि व्यक्त की। इसके अतिरिक्त, हितधारकों के पास टिकट बंद होने के बाद, यदि वे प्रदान किए गए समाधान से संतुष्ट नहीं हैं, तो उसे पुनः खोलने का विकल्प भी है। शिकायत निवारण की गुणवत्ता को और बेहतर बनाने के लिए, एमसीए ने टिकट बंद होने की समीक्षा हेतु पेशेवर संस्थानों के साथ साझेदारी की है। इन संस्थानों की एक समर्पित टीम शिकायतों के निपटान की निगरानी और टिकट बंद होने के बाद उपयोगकर्ताओं की प्रतिक्रिया एकत्र करने के लिए एमसीए के साथ मिलकर काम करती है। टिकट समाधानों की प्रभावशीलता और गुणवत्ता की भी मंत्रालय के अधिकारियों द्वारा नियमित रूप से समीक्षा की जाती है।

MISUTILIZATION OF FUND UNDER IOE SCHEME

3628. SHRI RAJEEV RAI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether Banaras Hindu University (BHU) has utilized funds under the Institutions of Eminence (IoE) scheme to hire consultants for non-academic work;
- (b) if so, the details thereof;
- (c) whether such expenditure is in violation of the tripartite agreement signed under the scheme; and
- (d) the steps taken by the Government to ensure strict compliance with the original objectives of the IoE scheme?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): Under World Class Institutions Scheme, also known as Institutions of Eminence (IoE) Scheme, funds have been provided for academic work and creation of infrastructure facilities. IoEs should have student amenities comparable with that of globally reputed institutions and reasonably large owned campuses with adequate space for expansion. To fulfill its objective, Universities may engage professionals on contractual/Deputation basis without creating any long-term liabilities to the Government and subject to general restrictions of the Statutes and provisions of GFR. The public category institutions are expected to choose their own path to become an institution of global repute. The UGC has promulgated a regulatory architecture/ framework for institutions notified as Institutions of Eminence (IoE) in the form of Guidelines for public institutions.

मजदूर संघों की मांगें

3629. श्री कौशलेन्द्र कुमार:

श्री दिनेश चंद्र यादव:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मजदूर संघों ने सरकार को अपनी 17-सूत्री मांगों का ज्ञापन सौंपा है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार मजदूर संघों की मांगों पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार का राष्ट्रीय हित में उक्त संघों की वास्तविक मांगों पर निर्णय लेने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (घ): विभिन्न ट्रेड यूनियनों के माध्यम से, मुख्य श्रम आयुक्त (केंद्रीय) के कार्यालय को 17 सूत्री मांगें प्राप्त हुईं, जो केंद्रीय क्षेत्र के हड़ताल नोटिस/औद्योगिक विवादों का निपटान करता है। श्रम और रोजगार मंत्रालय का केंद्रीय औद्योगिक संबंध तंत्र अर्थात् मुख्य श्रम आयुक्त (केंद्रीय) का कार्यालय, जो कि औद्योगिक शांति एवं सद्भाव को बनाए रखने का कार्य करता है, औद्योगिक विवाद अधिनियम, 1947 के सांविधिक उपबंधों के अंतर्गत कार्यरत है। 17-सूत्री मांगें **विवरण** में संलग्न हैं।

की गई मांगें व्यापक नीतिगत मामलों से संबंधित हैं, तथा इस मंत्रालय के पास वर्तमान में कोई संबंधित प्रस्ताव लंबित नहीं है।

विवरण

अखिल भारतीय आम हड़ताल 9 जुलाई 2025 मांग चार्टर	
1	चारों श्रम संहिताओं को रद्द किया जाए।
2	असंगठित क्षेत्र के कामगारों, ठेका कामगारों और योजना कामगारों सहित सभी कामगारों के लिए 26,000 रुपये प्रति माह का राष्ट्रीय न्यूनतम वेतन।
3	विभिन्न योजनाओं और व्यर्थ के आधारों के अंतर्गत आउटसोर्स, निश्चित अवधि के रोजगार, शिक्षता, प्रशिक्षु आदि जैसे किसी भी रूप में काम का अनियंतीकरण (केजुलाइजेशन) न किया जाए। ठेका कामगारों के लिए समान कार्य हेतु समान वेतन तत्काल लागू किया जाए।
4	असंगठित कामगारों और कृषि कामगारों जैसे घरों में काम करने वाले, फेरीवाले, कूड़ा-कचरा बीनने वाले, घरेलू कामगार, निर्माण कामगारों, प्रवासी कामगारों, योजना कामगारों, कृषि कामगारों, दुकान/प्रतिष्ठान में काम करने वाले कामगारों, लोडिंग/अनलोडिंग कामगारों, गिग कामगार, सॉल्ट पैन कामगारों, बीड़ी कामगारों, टॉडी टैपर्स कामगारों, रिक्शा- चालक, ऑटो/ रिक्शा /टैक्सी चालक, ई- पैट्रियट कामगारों, मत्स्य पालक समुदायों आदि सहित सभी श्रेणियों के कामगारों के लिए न्यूनतम 9000 रुपये प्रतिमाह पेंशन और सामाजिक सुरक्षा सुनिश्चित की जाए, उन्हें पंजीकृत किया जाए और पेंशन सहित व्यापक सामाजिक सुरक्षा में पोर्टेबिलिटी दी जाए।
5	पुरानी पेंशन योजना बहाल की जाए। एनपीएस और यूपीएस को समाप्त किया जाए।
6	बोनस भविष्य निधि के भुगतान और पात्रता सम्बन्धी सभी सीमाएं हटाई जाएँ; ग्रेच्युटी की मात्रा में वृद्धि की जाए।
7	आवेदन जमा करने की तिथि से 45 दिनों के भीतर ट्रेड यूनियन का अनिवार्य रूप पंजीकरण किया जाए। आईएलओ कन्वेंशन सी87 और सी98 में तत्काल सुधार किए जाएँ।
8	मूल्य वृद्धि पर नियंत्रण किया जाए, खाद्यान्न, दवाइयाँ, एग्रो इनपुट और मशीनरी जैसी आवश्यक वस्तुओं पर जीएसटी हटाया जाए, पेट्रोलियम उत्पादों और रसोई गैस पर केंद्रीय उत्पाद शुल्क में व्यापक कमी करें। खाद्य सुरक्षा की गारंटी दें और सार्वजनिक वितरण प्रणाली का सार्वभौमिकरण करें।
9	सार्वजनिक क्षेत्र के उद्यमों और सरकारी विभागों का निजीकरण बंद किया जाए। राष्ट्रीय मौद्रिकीकरण पाइपलाइन (एनएमपी) को रद्द किया जाए। खनिजों और धातुओं

	के खनन से संबंधित मौजूदा कानून में संशोधन किया जाए और स्थानीय समुदायों, विशेषकर आदिवासियों और किसानों के उत्थान के लिए कोयला खदानों सहित सभी खदानों से होने वाले लाभ में 50% हिस्सेदारी सुनिश्चित की जाए।
10	खरीद गारंटी के साथ सभी कृषि उपजों के लिए न्यूनतम समर्थन मूल्य (एमएसपी)@C-2+50% किया जाए। विधिक गारंटी के साथ किसानों के लिए बीज, उर्वरक और बिजली आदि पर इनपुट सब्सिडी बढ़ाई जाए। व्यापक ऋण माफी और फसल बीमा योजनाएँ लागू की जाएँ। केंद्र सरकार द्वारा एसकेएम को दिए गए लिखित आश्वासन को लागू किया जाए, जिसके आधार पर ऐतिहासिक किसान आंदोलन स्थगित किया गया था।
11	विद्युत् (संशोधन विधेयक 2022) वापस लिया जाय। बिजली का निजीकरण बंद किया जाए। प्रीपेड स्मार्ट मीटर नहीं लगाए जाएँ।
12	काम के अधिकार को मौलिक अधिकार बनाया जाए। स्वीकृत पदों को भरा जाए और बेरोजगारों के लिए रोजगार सृजित किए जाए। एमजीएनआरईएस (प्रति वर्ष 200 दिन और 600 रुपये प्रतिदिन वेतन) का विस्तार और कार्यान्वयन किया जाए। शहरी रोजगार गारंटी अधिनियम को अधिनियमित किया जाए।
13	सभी के लिए निःशुल्क शिक्षा, स्वास्थ्य, जल और स्वच्छता के अधिकार की गारंटी दी जाए। नई शिक्षा नीति, 2020 को रद्द किया जाए। सभी के लिए आवास सुनिश्चित किया जाए।
14	वन अधिकार अधिनियम (एफआरए) का कड़ाई से क्रियान्वयन हो; वन (संरक्षण अधिनियम, 2023) और जैव विविधता अधिनियम एवं नियमों में संशोधन को वापस लिया जाए, जो निवासियों को सूचित किए बिना ही केंद्र सरकार को वनों की कटाई की अनुमति देता है। जुताई करने वालों को भूमि सुनिश्चित करें।
15	कल्याण निधि से अंशदान लेकर निर्माण कामगारों को ईएसआई कवरेज प्रदान की जाए; ई- श्रम पोर्टल पर पंजीकृत सभी कामगारों को स्वास्थ्य योजनाओं, प्रसूति प्रसूति, जीवन और निःशक्तता बीमा कवरेज भी प्रदान किया जाए। घरेलू कामगारों और गृह-आधारित कामगारों पर अंतर्राष्ट्रीय श्रम संगठन (आईएलओ) के कन्वेन्शन में सुधार करें और समुचित कानून बनाएँ। प्रवासी कामगारों के लिए व्यापक नीति बनाएँ, मौजूदा अन्तरराज्यिक प्रवासी कर्मकार(नियोजन का विनियमन) अधिनियम, 1979 को सुदृढ़ बनाएँ ताकि उनके सामाजिक सुरक्षा कवर की पोर्टेबिलिटी सुनिश्चित हो सके।
16	अत्यंत धनी (सुपर रिच) व्यक्तियों पर कर लगाए जाएं; कॉर्पोरेट कर में वृद्धि की जाए; संपत्ति कर और उत्तराधिकार कर को पुनः लागू किया जाए।

17	संविधान के आधारभूत मूल्यों-अभिव्यक्ति की स्वतंत्रता, असहमति का अधिकार, धर्म की स्वतंत्रता, विविध संस्कृतियां, भाषाएं, विधि के समक्ष समता और देश के संघीय ढांचे आदि पर हमले बंद किए जाएँ।

धनबाद में शिव मंदिर का परिरक्षण

3630. श्री दुलू महतो:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार धनबाद लोक सभा निर्वाचन क्षेत्र के अंतर्गत जिंशी पहाड़ी पर स्थित 1000 वर्ष पुराने शिव मंदिर को संरक्षित धरोहर घोषित करने पर विचार कर रही है;
- (ख) क्या सरकार इस मंदिर के ऐतिहासिक और स्थापत्य संरक्षण के लिए कोई कदम उठा रही है, ताकि यह भावी पीढ़ियों के लिए सुरक्षित रहे और इसका सांस्कृतिक महत्व अक्षुण्ण रहे;
- (ग) क्या इस मंदिर को 'प्रसाद' योजना के अंतर्गत विकास हेतु प्रस्तावित किया गया है और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या मंदिर परिसर में श्रद्धालुओं के अनुभव को बेहतर बनाने के लिए रास्ते, बैठने की जगह, शौचालय, पेयजल व्यवस्था और दिव्यांगों के लिए विशेष सुविधाएं उपलब्ध कराई जाएंगी;
- (ङ) क्या सरकार इस मंदिर के परिरक्षण और संवर्धन के लिए 'प्रसाद' योजना के अंतर्गत सहायता प्रदान कर रही है; और
- (च) यदि हाँ, तो इसके कार्यान्वयन के लिए संबंधित राशि कब तक उपलब्ध होगी?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) और (ख): वर्तमान में, ऐसा कोई प्रस्ताव विचाराधीन नहीं है। इसके अतिरिक्त, राष्ट्रीय महत्व के स्मारकों के अलावा अन्य स्मारक संबंधित राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र

के अंतर्गत आते हैं। अतः इन मंदिरों के ऐतिहासिक और वास्तुकला परिरक्षण का उत्तरदायित्व राज्य सरकार का है।

(ग) और (घ): वर्तमान में, ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(ङ) और (च): पर्यटन परियोजनाओं हेतु वित्तीय सहायता प्राप्त करने के लिए राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों से प्रस्ताव प्राप्त किया जाना एक सतत् प्रक्रिया है। इस प्रक्रिया के अंतर्गत, प्राप्त प्रस्तावों की निर्धारित दिशानिर्देशों के संदर्भ में जाँच की जाती है और इसमें निर्धारित शर्तों को पूरा करने एवं निधियों की उपलब्धता के आधार पर इन परियोजनाओं के लिए वित्तीय सहायता प्रदान की जाती है।

SCHOOLS SELECTED UNDER PM-SHRI SCHEME

3631. SHRI MANOJ KUMAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of schools selected under the PM-SHRI scheme in backward, tribal and aspirational districts of the country such as Kaimur and Rohtas;
- (b) the details of the distribution of selected schools under the scheme, State/UT-wise;
- (c) whether any special provisions have been made for inclusion of scheduled areas or tribal districts;
- (d) whether the Government has made any arrangements for digital infrastructure in these schools;
- (e) the details of the expected timeline for full implementation in each phase; and
- (f) whether any teacher training and quality improvement plans being undertaken under the scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Under the PM SHRI scheme, a total of 13,076 schools have been selected from 33 States/UTs along with KVS/NVS/NCERT. The district-wise details of PM SHRI schools including backward, tribal and aspirational districts may be accessed on the website of PM SHRI scheme at the link: <https://pms shri .education.gov.in/state>. As per PM SHRI scheme provisions, a maximum of two schools per block/ULB are selected with an upper limit on the total number of schools across India.

Further, 18 PM SHRI schools have been selected from Kaimur district and 32 PM SHRI schools from Rohtas district in Bihar. The State/UT/KVS/NVS/NCERT-wise number of schools selected as PM SHRI schools are given in the enclosed **Statement**.

(d) to (f): Under PM SHRI scheme, PM SHRI schools are upgraded to showcase all the components of the National Education Policy 2020 and focus on cognitive development and creating holistic and well- rounded individuals equipped with key 21st century skills. The timeline for implementation of PM SHRI scheme is set for a period of five years, from 2022- 23 to 2026-27.

To make PM SHRI schools exemplar with equitable, inclusive and joyful school environment, PM SHRI scheme has a provision to saturate PM SHRI schools with various components. States/UTs identify gaps in saturation of

components such as Computer Lab/ICT Lab/Smart Classrooms, Library with Good Furniture, Internet Facility, Vocational Skill Education, Guidance and Career Counselling, Fully Equipped Integrated Science Lab/Physics Lab/Chemistry Lab/Biology Lab, Playground with Well-Equipped Sports Facilities, School Innovation Council, Youth and Eco Club for Mission LiFE, Bala Features and Jadui Pitara for Primary School Children, 10 Bagless Days for Students, Child Tracking Software for Tracking the Children's Attendance, Fully Functioning Handwashing Facility and Toilets, Green School Features etc. and submit proposal which is appraised and sanctioned by the Project Approval Board (PAB), in consultation with States/UTs according to financial and programmatic norms and provision available.

Further, PM SHRI school teachers are trained in competency-based education, Holistic Progress Cards, school safety, mental well-being, and ICT integration by DIETs which strengthen pedagogical strategies, data-based instructional planning, and classroom assessments, ultimately impacting student learning outcomes.

STATEMENT

The State/UT/KVS/NVS/NCERT-wise details of the schools upgraded as PM SHRI schools are as follows:

S.No.	States/UTs/KVS/NVS/NCERT	Total
1	ANDAMAN & NICOBAR ISLANDS	16
2	ANDHRA PRADESH	935
3	ARUNACHAL PRADESH	93
4	ASSAM	382

5	BIHAR	836
6	CHANDIGARH	2
7	CHHATTISGARH	341
8	DNH & DD	7
9	DELHI	6
10	GOA	28
11	GUJARAT	463
12	HIMACHAL PRADESH	199
13	HARYANA	250
14	JAMMU & KASHMIR	396
15	JHARKHAND	363
16	KARNATAKA	585
17	LADAKH	37
18	LAKSHADWEEP	11
19	MADHYA PRADESH	799
20	MAHARASHTRA	860
21	MANIPUR	121
22	MEGHALAYA	65
23	MIZORAM	35
24	NAGALAND	49
25	ODISHA	762
26	PUDUCHERRY	12
27	PUNJAB	356
28	RAJASTHAN	639
29	SIKKIM	47
30	TELANGANA	794
31	TRIPURA	84
32	UTTARAKHAND	241
33	UTTAR PRADESH	1725
34	KVS	913
35	NVS	620

36	NCERT	4
	Total	13076

बदरपुर, दिल्ली में स्थित केंद्रीय विद्यालय का बंद होना

3632. श्री रामवीर सिंह बिधूड़ी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार का एनटीपीसी पावर हाउस को बंद करने के बाद दिल्ली के बदरपुर में एनटीपीसी की भूमि पर स्थापित केंद्रीय विद्यालय को बंद करने का विचार है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार का उक्त विद्यालय में पढ़ने वाले बच्चों का भविष्य किस प्रकार सुरक्षित करने का विचार है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): केन्द्रीय विद्यालय (केवि) एनटीपीसी, बदरपुर, दिल्ली को वर्ष 1981-82 में एनटीपीसी, बदरपुर द्वारा प्रायोजन अथवा वित्त पोषण के तहत परियोजना क्षेत्र में मुख्य रूप से एनटीपीसी कर्मचारियों के बच्चों की शैक्षिक आवश्यकताओं को पूरा करने के लिए खोला गया था। परियोजना क्षेत्र के केन्द्रीय विद्यालयों पर किए गए सभी आवर्ती और गैर-आवर्ती व्यय के साथ-साथ आवर्ती और गैर-आवर्ती व्यय के अतिरिक्त 15% प्रशासनिक ओवरहेड शुल्क का व्यय प्रायोजक परियोजना प्राधिकरण द्वारा वहन किया जाता है, जो कि इस मामले में एनटीपीसी बदरपुर है।

एनटीपीसी, बदरपुर इकाई के 2018 में बंद होने के कारण, एनटीपीसी ने केवि एनटीपीसी, बदरपुर को वित्तीय सहायता प्रदान करने में अपनी असमर्थता व्यक्त की है। यह मामला माननीय दिल्ली उच्च न्यायालय के समक्ष विचाराधीन है।

FUNDS FOR DEVELOPMENT OF STADIUMS

3633. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has taken any steps to sanction and release the funds for development of stadiums in Chitradurga Lok Sabha Constituency under Khelo India Scheme;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the efforts being made to complete the pending project works of stadiums in the said constituency under the said schemes?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): 'Sports' being a State subject, the responsibility of development of sports, including development of stadiums, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. Khelo India Scheme is a demand-driven scheme. The proposals received from the State/UT Governments and other eligible entities, including from the State Government of Karnataka for Chitradurga Lok Sabha Constituency, are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the Scheme. There are no pending project works of stadiums in the Chitradurga Lok Sabha Constituency under the Khelo India Scheme.

लद्दाख में पर्यटन को बढ़ावा

3634. श्री शंकर लालवानी:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या संघ राज्यक्षेत्र लद्दाख में पर्यटन क्षेत्र फल-फूल रहा है; और
- (ख) यदि हाँ, तो संघ राज्यक्षेत्र लद्दाख में पर्यटन को बढ़ावा देने के लिए सरकार द्वारा की गई नई पहलों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): जी हाँ, लद्दाख संघ राज्यक्षेत्र में पर्यटन क्षेत्र तेजी से विकसित हो रहा है। पर्यटक स्थलों और पर्यटन उत्पादों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र (यूटी) प्रशासन द्वारा किया जाता है। हालाँकि, पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', स्वदेश दर्शन 2.0 (एसडी2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन की एक उप-योजना, 'तीर्थयात्रा कायाकल्प और आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' (एसीए) नामक अपनी केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को निधि की उपलब्धता, योजना के दिशानिर्देशों के अनुपालन, राज्य सरकार द्वारा विस्तृत परियोजना रिपोर्टों (डीपीआर) की प्रस्तुति आदि के अध्यधीन वित्तीय सहायता प्रदान करके पर्यटन अवसंरचना विकास संबंधी उनके प्रयासों को संपूरित करता है।

लद्दाख संघ राज्य क्षेत्र में स्वदेश दर्शन, एसडी 2.0 और एसीए योजना के अंतर्गत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

पर्यटन मंत्रालय अपने सतत प्रयास के तहत, प्रचार कार्यक्रमों, मेलों और त्योहारों के आयोजन के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को सहायता, प्रदर्शनियों में भागीदारी, वेबसाइट, सोशल

मीडिया आदि सहित विभिन्न पहलों के माध्यम से भारत के विभिन्न पर्यटन स्थलों और उत्पादों का समग्र रूप से संवर्धन करता है।

इसके अलावा, लद्दाख संघ राज्यक्षेत्र प्रशासन ने लद्दाख संघ राज्य क्षेत्र (यूटी) में पर्यटन को बढ़ावा देने के लिए निम्नलिखित कदम उठाए हैं:

- i. लद्दाख होमस्टे नीति 2023, ग्रामीण परिवारों को 29 आवश्यक वस्तुओं से युक्त किट प्रदान करके होमस्टे स्थापित करने में सहायता प्रदान करती है। यह नीति राज्य होटल प्रबंधन संस्थान (एसआईएचएम) के माध्यम से कौशल प्रशिक्षण भी प्रदान करती है। मौजूदा पर्यटन व्यवसायियों को छोड़कर, बेरोजगार परिवारों, पूर्व सैनिकों, महिला स्वयं सहायता समूहों और नए उद्यमियों को प्राथमिकता दी जाती है।
- ii. लद्दाख में साहसिक पर्यटन को विनियमित करने के लिए, 'एडवेंचर टूर ऑपरेटरों के लिए पंजीकरण और नवीनीकरण दिशानिर्देश और साहसिक गतिविधियों के लिए दिशानिर्देश' राष्ट्रीय साहसिक पर्यटन कार्यनीति 2022 के अनुरूप हैं, जिसमें सुरक्षा, स्थिरता और पर्यावरण-मित्रता पर केंद्रित 18 गतिविधियाँ शामिल हैं। एडवेंचर टूर ऑपरेटरों (एटीओ) को हर तीन साल में 3,000 रुपये के शुल्क पर पंजीकरण कराना होगा और जोखिम श्रेणियों के आधार पर सुरक्षा प्रोटोकॉल का पालन करना होगा।
- iii. लद्दाख संघ राज्य क्षेत्र की सीवरेज ट्रीटमेंट प्लांट (एसटीपी) प्रोत्साहन योजना 2024, लद्दाख में 1-19 कमरों वाले होटलों और गेस्टहाउसों में विकेन्द्रीकृत एसटीपी की स्थापना और संचालन को प्रोत्साहित करती है। इसका उद्देश्य उचित अपशिष्ट जल उपचार सुनिश्चित करके, स्थानीय जल निकायों की सुरक्षा करके, जन स्वास्थ्य को बेहतर बनाकर और सतत पर्यटन को बढ़ावा देकर पर्यावरणीय प्रभाव को कम करना है।

- iv. लद्दाख पर्यटक पुलिस इकाई की स्थापना 2021 में की गई थी। पर्यटक पुलिस के जवान खारदुंग ला, चांग ला और पैंगोंग त्सो जैसे प्रमुख पर्यटन स्थलों पर पर्यटकों की सहायता के लिए तैनात रहते हैं। वे ट्रेकिंग मार्गों से फंसे पर्यटकों को निकालने के लिए बचाव अभियान भी चलाते हैं।

विवरण

स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा:

(करोड़ रु. में)

क्र.सं.	परिपथ/स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि
1.	हिमालयन परिपथ 2016-17	जम्मू – श्रीनगर – पहलगाम – भगवतीनगर – अनंतनाग - सलामाबाद, उरी – कारगिल - लेह का विकास	77.33
2.	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवाड़ – पहलगाम - ज़ांस्करपदुम – डक्सम - रंजीतसागर बांध में पर्यटक सुविधाओं का विकास	86.39
3.	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा – कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84

‘पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता’ योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा:

(लाख रु. में)

स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि
2020-21	लेह, लद्दाख में साउंड एवं प्रकाश शो और पर्यटक सुविधा केंद्र, कारगिल, लद्दाख में वॉटर स्क्रीन प्रोजेक्शन मल्टीमीडिया शो	2321.99

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा:

(करोड़ रु. में)

क्र.सं.	संघ राज्य क्षेत्र	गंतव्य	अनुभव का नाम	स्वीकृत लागत	स्वीकृति वर्ष
1.	लद्दाख	लेह	जुले लेह जैव विविधता पार्क	23.16	2023-24
2.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमैन गांव का अनुभव	11.91	2023-24

KALA SANSKRITI VIKAS YOJANA (KSVY)**3635. SHRI KARAN BHUSHAN SINGH:****SHRI JUGAL KISHORE:**

Will the Minister of **CULTURE** be pleased to state

- (a) the details of the total amount disbursed under Kala Sanskriti Vikas Yojana (KSVY) along with the number of schemes and projects supported during the last five financial years, year and State-wise including UT of Jammu and Kashmir particularly in Jammu district;
- (b) the details of the number of sub-schemes currently operational under the scheme and allocation of funds thereunder particularly in Jammu district; and
- (c) the quantum of financial assistance provided in the current cycle to voluntary Buddhist and Tibetan organisations under the specific component of the said scheme?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Kala Sanskriti Vikas Yojana (KSVY) is an umbrella Scheme consisting 08 scheme components under which financial assistance is provided to eligible cultural organizations / individuals working in the field of performing arts across the country including the Union Territory of Jammu and Kashmir. The total amount disbursed under KSVY over the last five financial years is as under:

Financial Year	Budget Allocated (Rs. In Cr.)	Expenditure (Rs. In Cr.)
2020-21	139.77	122.40
2021-22	177.30	156.46
2022-23	214.32	213.76
2023-24	218.65	218.36
2024-25	207.28	201.67

Further, details of state-wise number of organizations / individuals supported and amount disbursed against various scheme components / sub-schemes under KSVY including the Jammu district of UT 'Jammu and Kashmir' during the last five financial years are given in the enclosed **Statement**.

(b): Kala Sanskriti Vikas Yojana is a Central Sector scheme consisting of 08 scheme components, currently operational, and there is no provision for state-wise or district wise allocation of funds under this scheme. Further, details of funds allocated amongst the 08 scheme components is as under:

Sl. No.	Name of the scheme	Fund allocated (Rs. In lakh)
1	Financial Assistance for Promotion of Guru Shishya Parampara (Repertory Grant)	7285
2	Scheme of Financial Assistance for Promotion of Art & Culture	7177
3	Scheme of Scholarship and Fellowship for Promotion of Art and Culture	1646
4	Financial Assistance for Veteran Artists	2603
5	Seva Bhoj Yojana	150

6	Financial Assistance for Construction of Tagore Cultural Complexes (TCC)	693
7	National Gandhi Heritage Site Mission	139
8	National Award Scheme	160
	Total (KSVY)	19853

(c): During the current cycle of KSVY i.e. F.Y. 2021-22 to 2025-26 (as on 07.08.2025), an amount of Rs.93.81 Cr. has been released to 1735 voluntary organizations under the scheme of 'Financial Assistance for the Development of Buddhist / Tibetan Culture & Art', a sub-component under KSVY.

STATEMENT

FINANCIAL ASSISTANCE FOR PROMOTION OF GURU-SHISHYA PARAMPARA (REPERTORY GRANT)

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Orgs	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)
1	Andhra Pradesh	2	4.18	2	5.52	6	16.42	16	40.38	12	35.07
2.	Arunachal Pradesh	1	4.8	-	-	-	-	-	-	-	-
3.	Assam	7	53.4	24	227.1	37	214.54	54	277.54	23	263.25
4.	Bihar	33	181.6	30	190.8	64	363.82	158	697.37	50	347.56
5.	Chandigarh	1	14.16	1	14.16	5	49.2	10	69.96	7	91.65
6.	Chhattisgarh	-	-	-	-	-	-	9	33.52	2	13.12
7.	Delhi	54	439.6	63	535.16	98	793.36	161	1065.18	87	823.77
8.	Gujarat	8	44.96	5	29.16	4	27.84	13	71.42	11	48.28
9.	Haryana	4	21.94	4	30.84	24	93.06	23	124.2	15	138.16

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Orgs	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)
10.	Himachal Pradesh	1	9.84	4	48.06	4	51.12	5	55.28	6	90.95
11.	Jammu & Kashmir	9	59.58	7	51.48	15	120.84	37	118.2	27	215.66
12.	Jharkhand	1	2.64	2	21.54	13	69.18	18	100.64	13	47.65
13.	Karnataka	47	291.94	60	470.04	113	807.4	201	1009.94	96	738.67
14.	Kerala	9	90.6	9	81.12	37	264.44	38	318.06	19	169.71
15.	Madhya Pradesh	42	294.12	34	236.58	73	525.48	106	687.19	69	654.78
16.	Maharashtra	23	156.04	33	237.36	41	307.66	97	625.7	59	333.05
17.	Manipur	62	420.52	96	669.78	147	900.72	173	973.68	119	816.68
18.	Mizoram	-	-	-	-	4	26.64	2	10.9	2	10.88
19.	Nagaland	-	-	1	5.52	2	8.88	1	6.96	4	12.93
20.	Odisha	22	107.08	27	152.16	55	289.2	115	515.29	67	343.87
21.	Pondicherry	2	12.72	-	-	5	50.04	3	32.52	5	65.76
22.	Punjab	3	24.48	5	37.44	6	43.56	10	66.68	8	56.06
23.	Rajasthan	2	16.32	9	57.12	17	95.2	32	123.52	16	140.66
25.	Sikkim					1	2.64	3	7.02		
26.	Tamil Nadu	10	49.54	4	17.28	19	108.6	22	143.02	14	90.15
27.	Telangana	7	75	9	82.56	17	153.02	19	109.52	17	131.72
28.	Tripura	1	6.36	1	7.68	1	6.24	14	57.12	3	14.46
29.	Uttarakhand	6	20.86	5	23.04	16	80.86	17	65.96	12	76.03
30.	Uttar Pradesh	33	161.57	26	195.32	57	293.97	107	438.32	70	502.02
31.	West Bengal	139	916.3	112	821.76	333	2060.8	418	2288.48	208	1432.21
	Total	529	3480.1	573	4248.58	1214	7824.73	1882	10133.5	1041	7704.76

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

**Financial Assistance to Cultural Organizations with National Presence
including RK Mission**

(Rs.in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)
1.	Andhra Pradesh	0	0.00	0	0.00	1	22.50	1	7.50	0	0.00
2.	Assam	0	0.00	0	0.00	0	0.00	1	22.50	2	22.50
3.	Chandigarh	0	0.00	0	0.00	0	0.00	1	15.00	1	22.50
4.	Delhi	3	141.25	1	5.99	7	241.25	11	276.25	8	103.75
5.	Haryana	0	0.00	0	0.00	0	0.00	0	0.00	1	26.25
6.	Jharkhand									1	15.00
7.	Karnataka	0	0.00	0	0.00	1	22.50	0	0.00	1	4.73
8.	Kerala	0	0.00	0	0.00	0	0.00	1	18.75	2	32.50
9.	Maharashtra	0	0.00	0	0.00	0	0.00	1	15.00	1	18.75
10.	Madhya Pradesh	0	0.00	0	0.00	1	0.59	0	0.00	0	0.00
11.	Manipur									1	11.25
12.	Odisha	0	0.00	0	0.00	0	0.00	1	8.75	2	37.50
13.	Puducherry	0	0.00	0	0.00	1	3.75	0	0.00	0	0.00
14.	Rajasthan	1	21.25	1	5.00	1	37.50	1	26.25	2	27.50
15.	Tamil Nadu									1	15.00
16.	Uttar Pradesh	1	45.00	1	12.50	2	93.75	1	22.50	1	7.50
17.	West Bengal (NP)	0	0.00	2	6.75	0	0.00	2	37.50	3	31.25
18.	RK Mission, West Bengal	1	722.96	1	728.00	1	738.56	1	766.50	1	807.00

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Orgs.	Amou nt (Rs.)	No. of Orgs.	Amou nt (Rs.)	No. of Orgs.	Amou nt (Rs.)	No. of Orgs. authoriz ed	Amount authorize d for withdraw al (Rs.)	No. of Orgs. authorize d	Amount authorize d for withdrawa l (Rs.)
Total		6	930.46	6	758.24	15	1160.4	22	1216.5	28	1182.98

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Cultural Function & Production Grant

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24*		2024-2025*	
		No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)
1.	Andra Pradesh	34	23.06	54	66.67	65	62.85	83	80.7	49	75.79
2.	Arunachal Pradesh	1	0.375	1	2.25	0	0	0	0	0	0
3.	Assam	35	30.12	25	34.66	48	96.21	68	114.11	27	36.59
4.	Bihar	51	42.94	67	95.26	123	203.2	126	161	73	122.21
5.	Chandigarh	7	11.75	4	8.25	1	0.5	3	21.69	1	10
6.	Chhattisgarh	6	8.75	6	13.03	3	5.5	4	7.5	3	6.42
7.	Delhi	144	263.21	119	163.42	167	408.06	204	370.03	106	262.97
8.	Goa	1	0.75	2	3.75	1	0.625	1	1.5	2	2.12
9.	Gujarat	13	18.43	11	19.12	17	23.4	16	12.34	3	3.59
10.	Haryana	28	43.26	24	42.43	28	62.59	36	74.72	29	89.98

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24*		2024-2025*	
		No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)
11.	Himachal Pradesh	7	4.2	14	21.91	8	11	15	25.75	11	12.92
12.	Jammu And Kashmir	32	28.31	41	43.63	52	50.33	49	33.76	30	36.37
13.	Jharkhand	1	0.5	6	11.37	11	14.26	7	8	10	12.75
14.	Karnataka	194	205.7	203	284.6	218	349.42	221	208.22	235	494.09
15.	Kerala	23	37.03	28	57.52	30	48.38	30	40.27	21	65.13
16.	Madhya Pradesh	77	79.78	94	200.12	141	264.9	161	155.17	100	202.89
17.	Maharashtra	34	56.27	27	63.63	56	104.12	34	29.64	44	97.31
18.	Manipur	112	112.69	93	115.04	162	196.17	237	249.25	140	164.8
19.	Mizoram	2	3	2	1.5	0	0	0	0	0	0
20.	Nagaland	3	1.04	2	2.25	5	4.62	4	1.35	2	1
21.	Odisha	131	173.81	149	182.99	180	296.88	168	269.71	179	482.88
22.	Pondicherry	0	0	1	3	0	0	0	0	0	0
23.	Punjab	5	8.6	13	22.21	12	23.27	11	22.65	9	22
24.	Rajasthan	38	28.31	33	63.81	48	81.16	57	46.28	40	61.55
25.	Sikkim	0	0	0	0	0	0	1	3.75	3	7
26.	Tamil Nadu	27	46.15	21	34.84	15	18.87	11	10.73	16	35.35
27.	Telangana	16	19.77	9	13.87	16	16.87	16	9.61	25	51.13
28.	Tripura	4	6.5	5	5.75	16	16.15	23	24.94	10	7.87
29.	Uttarakhand	14	14.36	16	14.78	24	28.11	31	21.91	22	30
30.	Uttar Pradesh	202	167.15	235	274.55	278	343.33	268	244.07	218	395.66
31.	West Bengal	229	216.09	310	364.14	410	544.44	357	206.86	302	435.61
Total		1471	1651.9	1615	2330.35	2135	3275.21	2242	2455.51	1710	3225.98

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas

(Rs. In lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24*		2024-2025*	
		No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized for withdrawal (Rs.)	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized for withdrawal (Rs.)	Amount authorized for withdrawal (Rs.)
1.	Arunachal Pradesh	26	98.25	32	103.50	41	117.95	32	77.00	7	20.01
2.	Sikkim	6	26.50	6	16.50	4	10.00	3	11.00	0	0
3.	Himachal Pradesh	26	69.00	37	90.25	42	98.52	40	97.50	2	5.99
4.	Jammu and Kashmir	14	21.50	43	73.25	69	117.02	24	37.52	0	0
5.	UT of Ladakh	7	24.50	6	18.00	11	34.00	2	5.50	0	0
6.	Uttarakhand	49	96.25	79	171.97	58	91.24	48	64.0	2	3.50
7.	Delhi	0	0	0	0	0	0	0	0	1	1.75
Total		128	336.00	203	473.47	225	468.73	149	292.52	12	31.25

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance

under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Financial Assistance for the Development of Buddhist/ Tibetan Culture & Art

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24*		2024-2025*	
		No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)
1.	Arunachal Pradesh	31	271.82	46	394.06	57	518.19	50	392.31	60	416.33
2.	Andhra Pradesh	3	10.5	7	5.45	2	8	10	9.18	4	9.00
3.	Assam	6	20.53	7	22.49	9	30	15	72.00	6	24.36
4.	Bihar	1	3	2	7.5	2	8.5	2	8.50	2	10.48
5.	Chandigarh (UT)	4	23.5	10	69.5	7	49.5	4	40.00	15	120.16
6.	NCT of Delhi	3	30	4	31.76	6	44.47	2	9.45	7	44.27
7.	Himachal Pradesh	63	335.65	81	375.52	78	550.97	31	167.63	49	317.38
8.	UT of J& K	1	7.5	1	7.5	6	23.5	4	20.00	5	33.50
9.	UT of Ladakh	57	271.57	89	523.06	45	319.62	44	246.42	6	26.94
10.	Karnataka	27	204.02	38	212.59	33	272.8	11	62.78	49	333.82
11.	Kerala	0	0	0	0	1	13.5	0	0		
12.	Mizoram	1	7.5	0	0	0	0	0	0		
13.	Madhya Pradesh	0	0	0	0	5	29	4	30.00	1	5.00
14.	Maharashtra	4	20	3	15	11	38.25	14	41.00	14	57.45

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24*		2024-2025*	
		No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs.	Amount (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs. authorized	Amount authorized for withdrawal (Rs.)
15.	Manipur	8	15.95	0	0	2	5.5	3	9.50	1	3.00
16.	Odisha	0	0	0	0	1	5	2	12.00	2	11.00
17.	Punjab	0	0	0	0	2	8.5	2	10.00		
18.	Sikkim	1	9.04	2	37.5	0	0	12	89.93	5	39.99
19.	Tripura	5	39.5	10	82.91	7	37.5	7	41.5	17	97.20
20.	Tamil Nadu	1	5	1	5	0	0	2	10.00		
21.	Telangana	1	15	0	0	2	22.5	3	30.00		
22.	Uttarakhand	18	168.13	34	310.8	26	252.42	5	35.50	38	354.97
23.	Uttar Pradesh	12	50.53	19	110.31	27	195.28	11	44.15	34	236.27
24.	West Bengal	29	99.25	12	40.22	72	168.00	92	175.51	70	82.75
Total		276	1607.9	366	2251.1	401	2601	330	1557.36	385	2223.87

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Building Grants including Studio Theatre Scheme**(Rs. in lakhs)**

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24*		2024-2025*	
		No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt. authorized	Amount authorized for withdrawal (Rs.)	No. of Orgs /State Govt. authorized	Amount authorized for withdrawal (Rs.)
1.	Arunachal Pradesh	1	15	0	0	0	0	0	0	0	0
2.	Assam	2	15.4	2	10.3	1	5.4	0	0	0	0
3.	Bihar	0	0	0	0	1	0.6	1	6	0	0
4.	Chhattisgarh	1	7.5	0	0	1	7.5	0	0	0	0
5.	Delhi	1	6.6	1	10.25	0	0	2	11.2	3	23.25
6.	Himachal Pradesh	1	7.5	3	20.82	1	12.79	1	6	2	20
7.	Jammu and Kashmir	0	0	0	0	0	0	0	0	2	10
8.	Karnataka	2	14	6	49.8	3	26.4	1	25	0	0
9.	Kerala	0	0	0	0	1	1.4	0	0	0	0
10.	Madhya Pradesh	2	7.26	1	4	1	3	0	0	4	16.86
11.	Maharashtra	1	8.8	2	5.4	0	0	2	8	2	25
12.	Manipur	6	31.1	2	11.93	4	15.98	6	35.23	2	3.88
13.	Meghalaya	0	0	0	0	0	0	0	0	1	4.5
14.	Nagaland	3	27	0	0	0	0	0	0	0	0
15.	Odisha	4	12.73	1	4	0	0	0	0	2	21.5
16.	Punjab	0	0	1	1.2	0	0	1	2	1	0.9
17.	Rajasthan	1	10	0	0	1	7.5	0	0	0	0
18.	Telangana	1	2.86	0	0	1	4.29	0	0	0	0
19.	Uttarakhand	1	5.51	0	0	0	0	0	0	0	0
20.	West Bengal	2	22.2	3	15.35	5	34.61	1	15	4	24.2
Total		29	193.46	22	133.05	20	119.47	15	108.43	23	150.09

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

FINANCIAL ASSISTANCE FOR ALLIED CULTURAL ACTIVITIES

Sl. No.	State/UT	Financial Year 2024-2025	
		No. of Orgs /State Govt.	Amount (Rs. in lakhs)
1.	Uttar Pradesh	2	120

FINANCIAL ASSISTANCE FOR CONSTRUCTION OF TAGORE CULTURAL COMPLEXES (TCC)

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)
1.	Delhi	0	0	0	0	0	0	0	0	1	300
2.	Karnataka	0	0	1	254.7	0	0	0	0	0	0
3.	Madhya Pradesh	0	0	0	0	0	0	2	1131.52	0	0
4.	Meghalaya	0	0	0	0	1	500	0	0	0	0
5.	Rajasthan	0	0	1	94.5	0	0	1	54.91	0	0

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)	No. of Orgs /State Govt.	Amount (Rs.)
6.	Tamil Nadu	1	596.43	0	0	0	0	0	0	0	0
7.	Uttar Pradesh	0	0	0	0	0	0	1	369.57	0	0
Total		1	596.43	2	349.2	1	500.00	4	1556	1	300

*In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations. During the year 2023-24, an amount of Rs.369.57 lakh was released to concerned CNA. Out of total released amount of Rs.369.57 lakhs, an amount of Rs.337.11 has been authorized to 01 organization.

Senior / Junior Fellowships to Outstanding Persons in the Fields of Culture
(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024		2024-2025	
		No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)
1	Andhra Pradesh	12	9.60	10	13.20	12	17.40	12	11.40	08	14.40

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024		2024-2025	
		No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)	No. of Fellows	Amount (Rs.)
2.	Arunachal Pradesh	1	2.40	01	2.40	-	-	02	1.20	02	1.20
3.	Assam	43	37.20	51	75.60	50	58.80	70	69.60	70	84.00
4.	Bihar	29	27.60	23	32.40	31	48.00	47	44.40	35	43.80
5.	Chandigarh	2	1.20	-	-	03	3.60	-	-	01	2.40
6.	Chhattisgarh	16	14.40	22	30.00	08	11.40	12	12.00	12	12.60
7.	Delhi	121	117.60	113	200.80	116	178.20	101	100.80	77	100.20
8.	Goa	4	4.20	06	12.00	01	2.40	-	-	-	-
9.	Gujarat	20	18.60	22	37.20	18	27.00	23	21.60	14	19.20
10.	Haryana	28	24.00	18	33.60	27	40.20	27	30.00	23	33.00
11.	Himachal Pradesh	2	2.40	02	2.40	07	7.20	04	3.00	04	5.40
12.	Union Territory of Jammu & Kashmir	6	4.80	07	13.20	14	19.80	13	10.20	13	11.40
13.	Jharkhand	24	22.20	23	44.40	15	17.40	24	30.60	15	24.00
14.	Karnataka	62	55.20	62	100.80	43	61.20	57	64.80	33	48.60
15.	Kerala	57	52.20	43	68.40	62	85.20	60	54.00	54	73.80
16.	Madhya Pradesh	67	64.20	67	104.40	62	93.00	82	76.20	59	70.20
17.	Maharashtra	82	66.00	75	121.80	84	118.80	85	84.00	52	78.60
18.	Manipur	33	31.20	58	102.20	33	37.20	62	60.00	64	70.20
19.	Meghalaya	-	-	01	2.40	2	1.20	-	-	01	1.20
20.	Nagaland	2	1.20	03	4.80	02	1.80	03	3.00	03	3.60

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024		2024-2025	
		No. of Fellow s	Amount (Rs.)	No. of Fellow s	Amount (Rs.)	No. of Fellow s	Amount (Rs.)	No. of Fellow s	Amount (Rs.)	No. of Fellow s	Amount (Rs.)
21.	Odisha	91	85.20	108	171.40	89	129.60	90	93.60	83	105.60
22.	Pondicherry	4	3.60	04	7.20	04	7.20	02	1.80	02	3.00
23.	Punjab	8	5.40	08	12.00	06	7.20	11	10.20	06	9.00
24.	Rajasthan	28	27.60	35	63.20	27	39.60	34	33.00	28	33.00
25.	Tamil Nadu	15	13.80	22	45.60	19	24.60	15	15.00	15	23.40
26.	Telangana	25	21.60	17	27.60	22	27.00	28	28.80	21	24.60
28.	Tripura	4	2.40	06	8.40	03	3.60	06	7.80	05	6.60
29.	Uttarakhand	15	12.60	10	14.40	13	21.00	13	12.60	10	13.20
30.	Uttar Pradesh	114	100.80	103	167.20	120	154.80	158	146.40	116	157.20
31.	West Bengal	67	59.40	81	115.00	87	118.20	100	93.00	102	116.40
Total		982	888.60	1001	1634.00	980	1362.60	1141	1119.00	928	1189.80

Scholarship to Young Artists in Different Cultural Fields (SYA)

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		No. of Scholar s	Amount (Rs.)	No. of Schola rs	Amount (Rs.)	No. of Scholar s	Amount (Rs.)	No. of Schola rs	Amount (Rs.)	No. of Scholar s	Amount (Rs.)
1	Andaman & Nicobar	-	-	-	-	-	-	03	0.90	-	-
2.	Andhra Pradesh	21	6.30	20	6.00	03	0.90	09	2.70	06	1.80
3.	Arunachal Pradesh	8	2.40	08	2.40	01	0.30	05	1.50	03	0.90
4.	Assam	59	17.70	56	16.80	28	8.40	89	26.70	58	17.40

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		No. of Scholars	Amount (Rs.)	No. of Scholars	Amount (Rs.)	No. of Scholars	Amount (Rs.)	No. of Scholars	Amount (Rs.)	No. of Scholars	Amount (Rs.)
5.	Bihar	45	13.50	43	12.90	16	4.80	63	18.90	43	12.90
6.	Chandigarh	2	0.60	03	0.90	03	0.90	09	2.70	07	2.10
7.	Chhattisgarh	35	10.50	35	10.50	10	3.00	50	15.00	38	11.70
8.	NCT of Delhi	58	17.40	72	24.00	21	6.30	73	21.90	53	16.20
9.	Goa	4	1.20	04	1.20	02	0.60	06	1.80	04	1.20
10.	Gujarat	25	7.50	26	7.80	05	1.50	23	6.90	19	5.70
11.	Haryana	30	9.00	22	6.60	05	1.50	25	7.50	18	5.40
12.	Himachal Pradesh	8	2.40	04	1.20	-	-	04	1.20	03	0.90
13.	Jammu & Kashmir	20	6.00	16	4.80	01	0.30	09	2.70	08	2.40
14.	Jharkhand	13	3.90	17	5.10	08	2.40	24	7.20	17	5.10
15.	Karnataka	105	31.50	80	24.00	30	9.00	97	29.10	63	18.90
16.	Kerala	91	27.30	74	22.20	20	6.00	71	21.30	48	14.40
17.	Madhya Pradesh	120	36.00	128	38.40	27	8.10	131	39.30	104	31.80
18.	Maharashtra	130	39.00	132	39.60	40	12.00	127	38.10	81	24.30
19.	Manipur	30	9.00	30	9.00	08	2.40	39	11.70	29	8.70
20.	Mizoram	1	0.30	01	0.30	-	-	-	-	-	-
21.	Odisha	72	21.60	75	22.50	25	7.50	97	29.10	71	21.60
22.	Pondicherry	2	0.60	02	0.60	-	-	-	-	-	-
23.	Punjab	16	4.80	14	4.20	04	1.20	11	3.30	05	1.50
24.	Rajasthan	20	6.00	21	6.30	10	3.00	37	11.10	25	7.50
28.	Sikkim	1	0.30	02	0.60	01	0.30	03	0.90	02	0.60
29.	Tamil Nadu	26	7.80	37	11.10	18	5.40	51	15.30	32	9.90
30.	Telangana	13	3.90	12	3.60	03	0.90	13	3.90	08	2.40
31.	Tripura	3	0.90	03	0.90	02	0.60	10	3.00	06	1.80
32.	Uttarakhand	12	3.60	08	2.40	03	0.90	16	4.80	10	3.00
33.	Uttar Pradesh	134	40.20	153	45.90	35	10.50	134	40.20	97	29.70
33.	West Bengal	161	48.30	195	58.50	67	20.10	278	83.70	219	65.70

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		No. of Scholar s	Amoun t (Rs.)	No. of Schola rs	Amount (Rs.)	No. of Scholar s	Amoun t (Rs.)	No. of Schola rs	Amount (Rs.)	No. of Scholar s	Amount (Rs.)
Total		1265	379.50	1293	390.30	396	118.80	1507	452.40	1077	325.5

Tagore National Fellowship for Cultural Research (TNFCR)

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024		2024-25	
		No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)
1.	Andhra Pradesh	-	-	-	-	-	-	02	13.50	01	3.00
2.	Chandigarh	-	-	01	6.00	-	-	-	-	01	3.00
3.	Delhi	01	4.80	1	2.65	-	-	-	-	03	12.60
4.	Maharashtra	01	3.60	04	30.10	-	-	01	3.60	10	67.11
5.	Tamil Nadu	02	9.05	-	-	-	-	-	-	01	3.00
6.	Telangana	03	10.80	1	13.50	-	-	03	18.00	03	16.80
Total		07	28.25	07	52.25	-	-	06	35.10	19	105.51

Financial Assistance for Veteran Artists

(Rs. in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)
1.	Andhra Pradesh	29	5.1	89	72.29	148	84.66	191	153.30	177	115.9
2.	Assam	2	0.96	1	0.48	1	1.57	3	2.41	2	0.9
3.	Bihar	-	-	-	-	-	-	14	15.47	7	4.62
4.	NCT of Delhi	-	-	-	-	-	-	8	5.87	10	4.92
5.	Haryana	-	-	1	0.93	2	0.56	4	3.69	4	1.94
6.	Goa	-	-	-	-	-	-	-	-	41	7.12
7.	Himachal Pradesh	-	-	-	-	-	-	-	-	1	0.3
8.	Jharkhand	8	2.28	5	3.00	7	3.59	4	3.88	3	2.76
9.	Karnataka	144	29.97	146	59.55	130	64.32	344	341.98	397	354.67
10.	Kerala	24	8.18	57	24.49	51	25.3	67	64.21	80	85.82
11.	Madhya Pradesh	6	2.44	12	5.04	6	3.86	7	6.95	13	14.95
12.	Maharashtra	206	106.61	448	190.49	740	273.49	1239	795.97	1392	541.19
13.	Manipur	9	3.36	16	7.84	5	0.6	13	14.7	14	14.94
14.	Nagaland	1	0.48	2	0.92	1	0.12	2	3.28	2	1.08
15.	Odisha	355	119.46	828	276.95	966	306.77	1460	1063.4	1995	1106.51
16.	Punjab	-	-	-	-	-	-	-	-	1	0.30
17.	Rajasthan	2	0.07	2	1.23	2	0.71	2	1.36	2	2.52
18.	Tamil Nadu	6	0.87	22	15.49	21	14.6	41	46.96	34	36.61

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024*		2024-2025*	
		No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)
19.	Telangana	86	53.2	342	217.29	489	268.16	293	274.94	309	207.07
20.	Tripura	1	0.24	2	0.92	1	0.12	-	-	0	0
21.	Uttar Pradesh	9	5.12	46	13.08	58	15.46	82	67.24	109	80.46
22.	Uttarakhand	-	-	-	-	-	-	2	2.43	4	4.83
23.	West Bengal	37	5.09	32	12.31	27	11.71	35	28.53	39	20.37
	Total	925	343.46	2051	902.30	2655	1075.6	3811	2896.57	4636	2609.78
	LIC	1075	527.85	978	639.87	996	783.58				
	Grand Total	2000	871.31	3029	1542.17	3651	1859.18	3811	2896.57		

* From 2023-24 onwards, disbursal of financial assistance through LIC has been discontinued and the same is directly being released by the Ministry of Culture through Canara Bank (Disbursing agency for the scheme)

Seva Bhoj Yojna

(Rs. in lakh)

Sl. No.	State /UT	2020-2021		2021-22		2022-23		2023-24		2024-25	
		Nos. of Orgs.	Amount	Nos. of Orgs.	Amount	Nos. of Orgs.	Amount	Nos. of Orgs.	Amount	Nos. of Orgs.	Amount
1.	Punjab	03	169.00	03	154.00	03	143.00	02	146.00	03	145.55

ईपीएस-95 पेंशनभोगी

3636. श्री चन्द्र प्रकाश जोशी:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा ईपीएस-95 के अंतर्गत न्यूनतम पेंशन को 1000 रुपये से बढ़ाकर 7500 रुपये प्रति माह करने का कोई प्रस्ताव है; और

(ख) यदि हां, तो पेंशनभोगियों को इसका लाभ कब तक मिलने की संभावना है ?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख): ईपीएस, 1995 एक "परिभाषित अंशदान-परिभाषित लाभ" सामाजिक सुरक्षा योजना है। कर्मचारी पेंशन निधि की जमाराशि (i) नियोक्ता द्वारा वेतन के 8.33 प्रतिशत की दर से अंशदान; और (ii) केंद्र सरकार द्वारा 15,000/-रुपये प्रति माह तक के वेतन के 1.16 की दर से अंशदान की बजटीय सहायता के माध्यम बनती है। योजना के अंतर्गत सभी लाभों का भुगतान ऐसी ही संचित धन राशि से किया जाता है। ईपीएस, 1995 के अनुच्छेद 32 के अनुसार निधि का मूल्यांकन वार्षिक रूप से किया जाता है और दिनांक 31.03.2019 तक निधि के मूल्यांकन के अनुसार, इसमें बीमांकिक घाटा है।

हालांकि, सरकार बजटीय सहायता प्रदान करके ईपीएस, 1995 के अंतर्गत पेंशनभोगियों को न्यूनतम 1000 रुपये प्रतिमाह पेंशन प्रदान कर रही है, जो कर्मचारी भविष्य निधि संगठन (ईपीएफओ) को ईपीएस के लिए प्रतिवर्ष प्रदान की जाने वाली वेतन के 1.16 प्रतिशत की बजटीय सहायता के अतिरिक्त है।

ई-श्रम पोर्टल

3637. श्री विजय बघेल:

श्री नव चरण माझी:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या ई-श्रम पोर्टल को सरकार के अन्य मंत्रालयों के पोर्टलों के साथ एकीकृत किया गया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) योजना का राज्य/संघ राज्यक्षेत्र-वार ब्यौरे सहित छत्तीसगढ़ सहित केंद्र सरकार और राज्य सरकारों की कितनी योजनाओं को उक्त पोर्टल के साथ एकीकृत किया गया है;
- (घ) उक्त पोर्टल पर पंजीकरण के लिए निर्धारित समय-सीमा क्या है और सभी संगठित एवं असंगठित श्रमिकों को क्या लाभ प्राप्त हुए हैं;
- (ङ) क्या सभी पंजीकृत श्रमिकों को आधार से जुड़े ई-श्रम कार्ड जारी किए गए हैं, और यदि नहीं तो इसके क्या कारण हैं;
- (च) जिन श्रमिकों को आधार से जुड़े ई-श्रम कार्ड जारी नहीं किए गए हैं, उन्हें आधार से जुड़े ई-श्रम कार्ड जारी करने के लिए क्या समय-सीमा निर्धारित की गई है; और
- (छ) उक्त पोर्टल की प्रभावशीलता बढ़ाने के लिए नियोक्ताओं को शामिल करने हेतु सरकार द्वारा क्या कदम उठाए जा रहे हैं ?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (छ) : श्रम और रोजगार मंत्रालय ने असंगठित कामगारों का आधार के साथ जुड़ा एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) तैयार करने हेतु दिनांक 26 अगस्त 2021 को ई-श्रम पोर्टल (eshram.gov.in) आरंभ किया है। ई-श्रम पोर्टल का उद्देश्य असंगठित कामगारों को स्व-घोषणा के आधार पर एक यूनिवर्सल अकाउंट नंबर (यूएएन) प्रदान करके पंजीकृत करना और उनकी सहायता करना है।

दिनांक 4 अगस्त 2025 तक की स्थिति के अनुसार, 30.98 करोड़ से अधिक असंगठित कामगार ई-श्रम पोर्टल पर पंजीकरण करा चुके हैं।

असंगठित कामगारों की विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच बनाने हेतु ई-श्रम को "वन-स्टॉप-सॉल्यूशन" के रूप में विकसित करने संबंधी बजट घोषणा, 2024-25 के विज़न को ध्यान में रखते हुए, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम- "वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम- "वन-स्टॉप-सॉल्यूशन" में विभिन्न सामाजिक सुरक्षा/कल्याण योजनाओं को एक ही पोर्टल अर्थात् ई-श्रम पर एकीकृत किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुँच बनाने और ई-श्रम के माध्यम से उनके द्वारा अब तक उठाए गए लाभों को देखने में सक्षम बनाता है।

अब तक विभिन्न केंद्रीय मंत्रालयों/विभागों की चौदह (14) योजनाओं को ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमएसवीएनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई), राष्ट्रीय परिवार लाभ योजना (एनएफबीएस), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई- जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई), प्रधानमंत्री आवास योजना- शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य सम्पदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदन योजना (पीएमएमवीवाई) शामिल हैं।

उपर्युक्त के अलावा, ई-श्रम को प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम), राष्ट्रीय करियर सेवा (एनसीएस), स्किल इंडिया डिजिटल हब (एसआईडीएच), नए युग के शासन के लिए एकीकृत

मोबाइल एप्लिकेशन (उमंग), डिजिटल लॉकर (डिजिलॉकर), माईस्कीम और ओपन गवर्नमेंट डेटा प्लेटफॉर्म (ओजीडी) के साथ भी एकीकृत किया गया है।

पंजीकरण प्रक्रिया एक सतत और निरंतर गतिविधि है, जो कामगारों को किसी भी समय स्व-पंजीकरण मॉड्यूल या सामान्य सुविधा केन्द्रों (सीएससी) या राज्य सेवा केंद्रों (एसएसके) के माध्यम से सहायता प्राप्त पंजीकरण के द्वारा नामांकन करने की अनुमति देती है।

ई-श्रम पोर्टल की प्रभावशीलता बढ़ाने और असंगठित कामगारों की व्यापक कवरेज सुनिश्चित करने के लिए मंत्रालय ने 12 दिसंबर 2024 को प्लेटफार्म एग्रीगेटर मॉड्यूल का शुभारंभ किया है ताकि ई-श्रम पर प्लेटफार्म एग्रीगेटर्स को शामिल किया जा सके। यह पहल, इन एग्रीगेटर्स को ई-श्रम पारिस्थितिक तंत्र में एकीकृत करती है, प्लेटफार्म-आधारित गिग कामगारों की औपचारिक मान्यता और सामाजिक सुरक्षा/कल्याण योजनाओं तक पहुंच सुनिश्चित करती है और इससे समावेशी और न्यायसंगत श्रमिक कल्याण के प्रति सरकार की प्रतिबद्धता को बल मिलता है।

नियोक्ता अपने असंगठित कामगारों को ई-श्रम पोर्टल पर पंजीकृत कराने के लिए सदैव प्रोत्साहित और प्रेरित कर सकते हैं। इस संबंध में, ई-श्रम पोर्टल पर पंजीकरण को प्रोत्साहित करने के लिए समय-समय पर संबंधित हितधारकों के साथ विचार विमर्श किया जाता है।

DA ARREARS FOR CENTRAL GOVERNMENT EMPLOYEES DURING COVID-19

3638. SHRI ANAND BHADAURIA :

Will the Minister of **FINANCE** be pleased to state :

- (a) whether the decision to freeze 18 months dearness allowance and dearness relief for Central Government employees and pensioners during COVID-19 were taken due to economic disruption and to ease pressure on Government finances;

- (b) if so, whether fiscal condition of the Government is still under pressure and is on the verge of bankruptcy;
- (c) if so, the details thereof and the reasons for failure of the Government to keep the robust fiscal condition of the country upto the mark which it inherited in legacy in 2014; and
- (d) if not, the time by which the Government would release the arrears of 18 months DA/DR?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): The decision to freeze three instalments of Dearness Allowance (DA) / Dearness Relief (DR) to Central Government employees / pensioners due from 01.01.2020, 01.07.2020 & 01.01.2021 was taken in the context of COVID-19, which caused economic disruption, so as to ease pressure on Government finances.
- (b) and (c): The fiscal deficit of the Government of India has narrowed from 9.2 per cent in the Financial Year (FY) 2020-21 to 4.4 per cent in the FY 2025-26 (Budget Estimates).
- (d): The adverse financial impact of pandemic in 2020 and the financing of welfare measures taken by the Government had a fiscal spill over beyond FY 2020-21. Therefore, arrears of DA/DR were not considered feasible.

ENCOURAGEMENT OF PRIVATE SECTOR CAPEX

3639. DR. PRADEEP KUMAR PANIGRAHY:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the recent RBI data indicates that private sector capex is yet to gain broad-based traction despite policy interventions; and
- (b) the additional measures taken/to be taken by the Government to enhance the confidence of investors and crowd-in private participation in the key sectors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Reserve Bank of India (RBI) has informed that it does not compile national-level statistics on private sector capital expenditure (capex) and that the Ministry of Statistics and Programme Implementation (MOSPI) compiles and publishes the data on private sector capital investment. As per MoSPI data, the gross fixed capital formation of private non-financial corporations at current prices increased by approximately 56%, rising from around ₹19.01 lakh crore in 2018–19 (pre-pandemic) to ₹29.68 lakh crore in 2023–24.

Based on financial statement data of corporates received from the Ministry of Corporate Affairs, the RBI has further noted that net fixed assets of private limited companies registered a steady growth of 7.6%, 10.3%, and 10.2% in 2021–22, 2022–23, and 2023–24, respectively. Additionally, the RBI compiles data on investment intentions of private corporates using information received from select banks and financial institutions (FIs). As per the latest data published in the August 2024 issue of the RBI Bulletin, the number of projects sanctioned by banks and FIs

more than doubled, from 401 in 2021–22 to 944 in 2023–24. During the same period, the total cost of sanctioned projects rose significantly from ₹1.4 lakh crore to ₹3.9 lakh crore.

(b): The Government has taken several measures to enhance investor confidence and crowd-in or encourage private sector participation, with a focus on capital expenditure, infrastructure development, financial sector reforms and ease of doing business. Key initiatives include Production-Linked Incentive (PLI) schemes, credit guarantee programmes, FDI liberalisation across sectors such as Defence, Retail and Insurance, and regular review of the FDI policy. Significant investments in infrastructure—supported by instruments like Infrastructure Investment Trusts (InvITs), Real Estate Investment Trusts (REITs) and Infrastructure Debt Funds (IDFs), and Public-private partnerships (PPP) models under the Viability Gap Funding (VGF) scheme—are aimed at crowding in private capital. Institutions such as National Investment and Infrastructure Fund (NIIF) and National Bank for Financing Infrastructure and Development (NaBFID) provide long-term infrastructure financing. Further, Budget 2025–26 announced steps like the Partial Credit Enhancement (PCE) facility, Urban Challenge Fund, and expansion of the Harmonised Master List of infrastructure to sustain momentum and investor interest.

PUBLIC PRIVATE PARTNERSHIPS FOR SKILL DEVELOPMENT IN RURAL AREAS

3640. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the private entities with whom Government has signed MoUs for the purpose of carrying out skill development initiatives and training during the last five years;
- (b) the details of the total number of beneficiaries (men/women/youth) benefitted from such skill development trainings/initiatives during the last five years, State-wise, especially from Andhra Pradesh;
- (c) the details of the number of beneficiaries of such skill development trainings/initiatives given jobs by the private entities during the last five years, State-wise especially from Andhra Pradesh; and
- (d) whether the Government has considered increasing its outreach and collaboration to work with private entities for skills development initiatives, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS)

and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including rural areas. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

MSDE engages with private players for various skill development initiatives/programs. Details of MoUs signed under PMKVY 4.0 to carry out skill development Initiatives till 30.06.2025 and State-wise details of candidates trained are at Ministry's website at <https://www.msde.gov.in/documents>. Details of MoUs signed under Crafts Instructor Training Scheme (CITS) by Directorate General of Training (DGT) under the aegis of MSDE are at Ministry's website at <https://www.msde.gov.in/documents>.

Further, DGT has collaborated with entities including IBM India, Microsoft, Cisco, Adobe India, Amazon Web Services (AWS), Future Right Skills Network (FRSN), etc. for skilling initiatives, under Corporate Social Responsibility (CSR). These partnerships facilitate the provision of technical and professional skills training in modern technologies. Although no state-specific details are available, more than 25 lakh youth have been reported to be benefited through these initiatives.

The National Council for Vocational Education and Training (NCVET) serves as an overarching national regulator with the aim of setting standards, developing comprehensive regulations, and improving the vocational education, training, and

skilling ecosystem. NCVET recognises entities as Awarding Bodies (ABs) and Assessment Agencies (AAs). As on date NCVET has signed agreements with 61 private Awarding Bodies and 68 private Assessment Agencies. The detailed list is available on Ministry's website at <https://www.msde.gov.in/documents>.

(d): For enhancing the skill development capabilities, a balanced approach is taken by fostering partnerships with international corporations as well as the domestic enterprises. These collaborations introduce best practices for strengthening skilling ecosystems. Sector Skill Councils and District Skill Committees also engage with local industries to address regional skill gaps. Details of the initiatives for collaboration with private sector and international institutions for skill training including advanced skill training are given below:

- (i) Government of India has signed Memorandum of Understanding / Memorandum of Cooperation in the field of skill development and vocational education & training with twelve countries to align the skilling efforts as per the global requirements.
- (ii) MSDE and Microsoft Global Services Centre (India) Private Limited have signed a Memorandum of Understanding (MoU) to launch AI Careers for Women—a pioneering skilling initiative aimed at empowering women in higher education institutions to pursue careers in Artificial Intelligence (AI).
- (iii) Government of India has announced setting up of 30 Skill India International Centres for catering to the demand for skilled workers for foreign countries

- (iv) Directorate General of Training (DGT) under the aegis of MSDE is implementing Flexi MoU Scheme and Dual System of Training (DST) which are meant to provide training to ITI students in industrial environment as per their requirements. Under this Scheme, 11 MoUs are active and their details are at Ministry's website at <https://www.msde.gov.in/documents>.
- (v) MDE has also collaborated with Microsoft, HCL Tech and Nasccom (with SkillUp), in implementation of a programme on Skilling for AI Readiness (SOAR).
- (vi) Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) Mode, provide training for an industry-ready workforce for Industry 4.0, equipped with cutting-edge technology and hands-on training.
- (vii) Private and Public Sector Undertakings (PSUs) under their Corporate Social Responsibility (CSR) contribute to the National Skill Development Fund (NSDF) for implementing various skill development projects through National Skill Development Corporation (NSDC).

नई शिक्षा नीति 2020 में सुधार

3641. श्री कीर्ति आज़ाद:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नई शिक्षा नीति (एनईपी) 2020 के तहत प्रस्तावित सुधारों को राज्यों में असमान रूप से लागू किया जा रहा है; और

(ख) क्या शिक्षकों की कमी, अपर्याप्त बुनियादी ढांचे और वित्तीय संसाधनों की कमी नीति में निर्धारित लक्ष्यों को प्राप्त करने में बाधा उत्पन्न कर रही है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) और (ख): दिनांक 29.07.2020 को घोषित राष्ट्रीय शिक्षा नीति 2020 (एनईपी 2020) 21वीं सदी की पहली शिक्षा नीति है और इसका उद्देश्य हमारे देश की कई बढ़ती विकासात्मक अनिवार्यताओं को पूरा करना है। एनईपी 2020 केंद्र और राज्यों के बीच संयुक्त निगरानी और सहयोगात्मक प्रयासों के माध्यम से सभी राज्यों में इसके कार्यान्वयन के लिए कई सुधारों का प्रावधान करती है।

एनईपी 2020 इसके कार्यान्वयन के लिए पृथक समय-सीमा, सिद्धांत और कार्यप्रणाली प्रदान करती है। शिक्षा संविधान की समवर्ती सूची में होने के कारण, सभी को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए केंद्र और राज्य समान रूप से ज़िम्मेदार हैं। तदनुसार, शिक्षा मंत्रालय, राज्य सरकारें, शिक्षा से संबंधित मंत्रालय, स्कूल और उच्चतर शिक्षा के नियामक और कार्यान्वयन निकाय जैसे विश्वविद्यालय अनुदान आयोग, अखिल भारतीय तकनीकी शिक्षा परिषद, राष्ट्रीय अध्यापक शिक्षा परिषद, राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद, केंद्रीय माध्यमिक शिक्षा बोर्ड, विश्वविद्यालयों/कॉलेजों/स्कूलों आदि ने एनईपी 2020 के कार्यान्वयन के लिए पहल शुरू की है।

स्कूल शिक्षा और साक्षरता विभाग समग्र शिक्षा योजना का कार्यान्वयन कर रहा है। इस योजना के अंतर्गत सभी राज्यों और संघ राज्य क्षेत्रों को विभिन्न मध्यवर्तनों जैसे अनुकूल शिक्षण वातावरण प्रदान करने के लिए प्रत्येक स्कूल को समग्र स्कूल अनुदान, पुस्तकालय, खेल और शारीरिक गतिविधियों के लिए अनुदान, स्कूल शिक्षा के विभिन्न स्तरों के लिए उपयुक्त छात्र-शिक्षक अनुपात (पीटीआर) बनाए

रखना, पात्र छात्रों को निःशुल्क यूनीफॉर्म और पाठ्य पुस्तकें, राष्ट्रीय आविष्कार अभियान, आईसीटी और डिजिटल पहल के लिए सहायता, स्कूल नेतृत्व विकास कार्यक्रम, शैक्षणिक रूप से कमजोर छात्रों के लिए सुधारात्मक शिक्षण आदि के लिए वित्तीय सहायता प्रदान की जाती है।

उच्चतर शिक्षा विभाग ने जून 2023 में प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-यूएसएचए) के रूप में राष्ट्रीय उच्चतर शिक्षा अभियान (आरयूएसए) के तीसरे चरण का शुभारंभ किया है, जिसमें वर्ष 2023-24 से 2025-26 की अवधि के लिए 12926.10 करोड़ रुपये का परिव्यय है, जिसका उद्देश्य विशिष्ट राज्य सरकार के विश्वविद्यालयों और कॉलेजों को वित्तपोषित करना है।

शिक्षा संविधान की समवर्ती सूची का विषय होने की वजह से, देश में अधिकांश स्कूल और उच्चतर शिक्षा संस्थाएं (एचईआई) राज्यों/संघ राज्य क्षेत्रों के प्रशासनिक नियंत्रण में आते हैं। शिक्षकों की भर्ती और तर्कसंगत तैनाती संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों के अधिकार क्षेत्र में आती है। यूडाइज+ 23-24 रिपोर्ट के अनुसार, माध्यमिक और उच्चतर माध्यमिक विद्यालयों में कार्यरत शिक्षकों की कुल संख्या 46,42,759 है।

इसके अलावा, शिक्षक क्षमता निर्माण को निष्ठा (स्कूल प्रमुखों और शिक्षकों की समग्र उन्नति के लिए राष्ट्रीय पहल) के माध्यम से किया गया है, जिसे प्रारंभिक बाल्यावस्था देखभाल और शिक्षा (ईसीसीई) सहित स्कूल शिक्षा के सभी चरणों को कवर करने के लिए विस्तारित किया गया है।

अखिल भारतीय उच्च शिक्षा सर्वेक्षण (एआईएसएचई) 2022-23 (अंतिम) के अनुसार, विश्वविद्यालयों/विश्वविद्यालय स्तरीय संस्थानों और कॉलेजों की कुल संख्या क्रमशः 1213 और 46624 हो गई है। साथ ही, कार्यरत संकाय/शिक्षण कर्मचारियों की कुल संख्या लगभग 16.64 लाख है।

उच्चतर शिक्षा में, संकाय और उनके व्यावसायिक विकास से संबंधित मुद्दों के समाधान के लिए, एक केंद्रीय क्षेत्र योजना 'मालवीय मिशन शिक्षक प्रशिक्षण कार्यक्रम' शुरू की गई है। इस योजना के अंतर्गत, 144 मालवीय मिशन शिक्षक प्रशिक्षण केंद्रों द्वारा संकाय के लिए विभिन्न क्षमता निर्माण कार्यक्रम

संचालित किए जाते हैं, जिनमें विभिन्न घटक जैसे कि भविष्य नेतृत्व कार्यक्रम का पोषण; विशिष्ट शिक्षण दिव्यांगता; डिजाइन और उद्यमिता; मानसिक स्वास्थ्य, लोचशीलता और कल्याण, एआई और साइबर सुरक्षा, एसटीईएम, एसटीईएम संकाय के लिए विज्ञान संचार आदि शामिल हैं।

शिक्षा मंत्रालय द्वारा संचालित विभिन्न योजनाओं/परियोजनाओं/कार्यक्रमों को एनईपी **2020** के साथ अनुरूप किया गया है। शिक्षा मंत्रालय का बजट आवंटन वर्ष 2021-22 के लिए 93,224.31 करोड़ रुपये से बढ़कर वर्ष 2025-26 के लिए 1,28,650.05 करोड़ रुपये हो गया है।

RISING PRICES OF ESSENTIAL COMMODITIES

3642. SHRIMATI GENIBEN NAGAJI THAKOR:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware of the rising prices of essential commodities and services impacting the common man;
- (b) if so, the details thereof and the reasons therefor along with the inflation trends during the last three years;
- (c) the short-term and long-term measures taken by the Government to control inflation and reduce the burden on middle and low-income households; and
- (d) whether the Government has any plans to provide targeted subsidies or relief packages to mitigate the effects of price rise on essential goods like food, fuel and transportation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The Department of Consumer Affairs monitors the daily prices of 38 essential food commodities—including rice, pulses, onions and tomatoes— across 566 price monitoring centres nationwide. An Inter-Ministerial Committee regularly reviews the prices and availability of these commodities and suggests measures to enhance their availability to stabilize the prices. During the last three years, the retail inflation in terms of Consumer Price Index (CPI) has declined steadily from 6.7 per cent (2022-23) to 5.4 per cent (2023-24) and further to 4.6 per cent (2024-25), the lowest in the last 6 years. Furthermore, CPI declined to an average of 2.7 per cent in the first quarter of 2025–26, ending the quarter at 2.1 per cent in June 2025. The deceleration in food inflation continued through Q1 of 2025-26 and reached a negative territory with (-) 1.06 per cent in June 2025, the lowest after January 2019.

(c) and (d): The reduction in inflation, particularly in essential commodities, can be attributed to a series of proactive measures undertaken by the Government to control price rise and ease the burden on middle- and low-income households. These measures include augmentation of buffer stocks for essential food items, strategic sales of procured grains in the open market, facilitation of imports and imposition of export curbs during periods of short supply, implementation of stock limits to boost market availability of essential commodities, retail sales of select food items under the Bharat brand at subsidised rates, distribution of food grains free of cost to around 81 crore beneficiaries under the National Food Security Act,

and increasing the disposable income of individuals by exempting annual incomes up to ₹12 lakh (and ₹12.75 lakh for salaried individuals with standard deduction) from income tax. To mitigate the impact of fuel and transport-related inflation, the Government has introduced several additional measures like, providing a targeted subsidy of ₹300 per Liquefied Petroleum Gas cylinder for about 10.33 crore Pradhan Mantri Ujjwala Yojana beneficiaries, intra-state freight rationalisation to reduce Petrol and Diesel prices in remote areas within states, augmenting domestic exploration and production of crude oil and improving the share of renewable sources in India's energy mix. The Central Government also reduced Central Excise Duty on petrol and diesel by ₹13/litre and ₹16/litre, respectively, in two tranches (November 2021 and May 2022), with the full benefit passed on to consumers. Additionally, several State Governments lowered their VAT rates to provide further relief. In March 2024, Oil Marketing Companies reduced the retail prices of petrol and diesel by ₹ 2 per litre each. In April 2025, excise duty on Petrol and Diesel was increased by ₹ 2 per litre each; however, this increase was not passed on to consumers.

पर्यटन स्थलों पर बुनियादी ढांचे का विकास

3643. श्री राकेश राठौर:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार देश के पर्यटन स्थलों पर बेहतर बुनियादी ढांचे के विकास के लिए कोई योजना बनाने का विचार कर रही है;

(ख) क्या सरकार देश के ग्रामीण और दूरदराज के क्षेत्रों के पर्यटन स्थलों की बेहतरी के लिए कोई विशेष योजना बनाने पर विचार कर रही है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सुविधाओं के अभाव के कारण पिछड़े ग्रामीण पर्यटन स्थलों की संख्या कितनी है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): ग्रामीण पर्यटन स्थलों सहित पर्यटन स्थलों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा किया जाता है। हालाँकि, पर्यटन मंत्रालय अपनी केंद्रीय क्षेत्र की योजनाओं 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन की एक उप-योजना, 'तीर्थयात्रा कायाकल्प और आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता (एसीए)' के माध्यम से राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करके पर्यटन अवसंरचना विकास के प्रयासों को संपूरित करता है। इसके अतिरिक्त, भारत सरकार ने 'पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई)' की अपनी पहल के तहत राज्यों को पर्यटन परियोजनाओं के विकास के लिए वित्तीय सहायता भी प्रदान की है। उपर्युक्त योजनाओं के अंतर्गत ग्रामीण एवं सुदूरवर्ती क्षेत्रों सहित देश भर में विभिन्न गंतव्यों में परियोजनाएं स्वीकृत की जाती हैं।

एसडी, एसडी 2.0, सीबीडीडी, प्रशाद, एसीए और एसएससीआई योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

इसके अलावा, जनजातीय क्षेत्रों में पर्यटन को बढ़ावा देने के उद्देश्य से, पर्यटन मंत्रालय ने राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को जनजातीय होमस्टे विकसित करने के प्रस्ताव तैयार करने

के लिए टेम्पलेट के साथ-साथ 'जनजातीय क्षेत्रों में होमस्टे के विकास' के लिए दिशानिर्देश भी जारी किए हैं।

पर्यटन मंत्रालय ने भारत में ग्रामीण पर्यटन के विकास के लिए एक राष्ट्रीय रणनीति और रोडमैप भी तैयार किया है।

विवरण

स्वदेश दर्शन, स्वदेश दर्शन 2.0, सीबीडीडी, प्रशाद, एसीए और एसएससीआई परियोजनाओं की सूची:

स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं की सूची:

क्र. सं.	राज्य/संघ राज्य क्षेत्र	परिपथ/ स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	अंडमान और निकोबार द्वीप समूह	तटीय परिपथ 2016-17	लॉन्ग द्वीप - रॉस स्मिथ द्वीप - नील द्वीप - हैवलॉक द्वीप-बाराटांग द्वीप - पोर्ट ब्लेयर का विकास	27.57
2.	आंध्र प्रदेश	तटीय परिपथ 2014-15	काकीनाडा - होप आइलैंड - कोरिंगा वन्यजीव अभयारण्य - पासरलापुडी - अडुरु - एस यानम - कोटिपल्ली का विकास	67.83
3.	आंध्र प्रदेश	तटीय परिपथ 2015-16	नेल्लोर - पुलिकट झील - उब्लमाडुगु जल प्रपात - नेलापट्टू - कोठाकोडुरु - मायपाडु - रामतीर्थम - इस्कापल्ली का विकास	49.55
4.	आंध्र प्रदेश	बौद्ध परिपथ 2017-18	बौद्ध परिपथ: शालीहुंडम - बाविकोंडा - बोज्जनकोंडा - अमरावती - अनूपु का विकास	35.24
5.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2014-15	भालुकपोंग - बोंमडिला और तवांग का विकास	49.77
6.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2015-16	नफरा - सेप्पा - पप्पू, पासा, पक्के घाटियाँ - संगदूपोटा-न्यू सगाली - जीरो-योम्चा का विकास	96.72

7.	असम	वन्यजीव परिपथ 2015-16	मानस – प्रोबितोरा – नामेरी – काजीरंगा – डिब्रू - सैखोवा का विकास	94.68
8.	असम	विरासत परिपथ 2016-17	तेजपुर – माजुली - शिवसागर का विकास	90.98
9.	बिहार	तीर्थकर परिपथ 2016-17	वैशाली – आरा – मसाद – पटना – राजगीर – पावापुरी - चंपापुरी का विकास	33.96
10.	बिहार	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज – धर्मशाला - देवघर का विकास	44.76
11.	बिहार	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास - बोधगया में कन्वेंशन सेंटर का निर्माण	95.18
12.	बिहार	ग्रामीण परिपथ 2017-18	भित्तिहरवा – चंद्रहिया - तुर्कोलिया का विकास	44.27
13.	बिहार	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55
14.	छत्तीसगढ़	जनजातीय परिपथ 2015-16	जशपुर – कुनकुरी – मैनापाट – कमलेशपुर – महेशपुर – कुर्दार – सरोधदादर – गंगरेल – कोंडागांव – नाथियानवागांव – जगदलपुर – चित्रकूट - तीर्थगढ़ का विकास	96.10
15.	गोवा	तटीय परिपथ 2016-17	सिंक्वेरिम - बागा, अंजुना - वागाटोर, मोरजिम - केरी, अगुआड़ा किला और अगुआड़ा जेल का विकास	97.65
16.	गोवा	तटीय परिपथ 2017-18	तटीय परिपथ II: रुआ डी ओरम क्रीक - डोना पाउला - कोलवा - बेनौलिम का विकास	99.35
17.	गुजरात	विरासत परिपथ 2016-17	अहमदाबाद – राजकोट – पोरबंदर – बारदोली - दांडी का विकास	59.17
18.	गुजरात	विरासत परिपथ 2016-17	वडनगर - मोढेरा का विकास	91.12
19.	गुजरात	बौद्ध परिपथ 2017-18	जूनागढ़ - गिर सोमनाथ – भरुच – कच्छ – भावनगर – राजकोट - मेहसाणा का विकास	26.68

20.	हरियाणा	कृष्ण परिपथ 2016-17	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	77.39
21.	हिमाचल प्रदेश	हिमालयन परिपथ 2016-17	हिमालय परिपथ: कियारीघाट, शिमला, हाटकोटी, मनाली, कांगड़ा, धर्मशाला, बीर, पालमपुर, चंबा का विकास	68.34
22.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू – श्रीनगर – पहलगाम - भगवती नगर – अनंतनाग - सलामाबाद, उरी – कारगिल - लेह का विकास	77.33
23.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू-राजौरी-शोपियां-पुलवामा में पर्यटक सुविधाओं का विकास	81.60
24.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	पर्यटक सुविधाओं का विकास - पीएम विकास पैकेज के तहत 2014 में बाढ़ में नष्ट हुई परिसंपत्तियों के बदले परिसंपत्तियों का निर्माण	90.43
25.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	मंतलाई और सुधमहादेव में पर्यटक सुविधाओं का विकास	91.99
26.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवर – पहलगाम - जांस्कर पदुम – दक्सुम - रंजीत सागर बांध में पर्यटक सुविधाओं का विकास	86.39
27.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा - कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84
28.	झारखंड	इको परिपथ 2018-19	इको पर्यटन परिपथ: दलमा - बेतला नेशनल पार्क – मिरचैया - नेतरहाट का विकास	30.44
29.	केरल	इको परिपथ 2015-16	पथनमथिट्टा – गवी – वागामोन - तेक्कडी का विकास	64.08
30.	केरल	आध्यात्मिक परिपथ 2016-17	सबरीमाला – एरुमेली – पम्पा - सन्निधानम का विकास	46.54

31.	केरल	आध्यात्मिक परिपथ 2016-17	श्रीपद्मनाभ अर्नामूला का विकास	78.08
32.	केरल	ग्रामीण परिपथ 2018-19	मालानाड मालाबार क्रूज पर्यटन परियोजना का विकास	57.35
33.	केरल	आध्यात्मिक परिपथ 2018-19	शिवगिरीश्री नारायण गुरु आश्रम - अरुवीपुरम - कुन्नुमपारा श्री सुब्रह्मनिया - चेम्बझंथी श्री नारायण गुरुकुलम का विकास	66.42
34.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना-मुकुंदपुर-संजय-दुबरी- बांधवगढ़-कान्हा - मुक्की - पेंच में वन्यजीव परिपथ का विकास	92.10
35.	मध्य प्रदेश	बौद्ध परिपथ 2016-17	सांची - सतना - रीवा - मंदसौर - धार का विकास	74.02
36.	मध्य प्रदेश	विरासत परिपथ 2016-17	ग्वालियर - ओरछा - खजुराहो - चंदेरी - भीमबेटका - मांडू का विकास	89.82
37.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध - भेड़ाघाट - बाणसागर बांध - केन नदी का विकास	93.76
38.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06
39.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी - अदासा - धापेवाड़ा - पारदसिंघा - तेलनखंडी - गिराड का विकास	45.47
40.	मणिपुर	उत्तर-पूर्वी परिपथ 2015-16	मणिपुर में पर्यटक परिपथ: इम्फाल -खोंगजोम का विकास	72.23
41.	मणिपुर	आध्यात्मिक परिपथ 2016-17	श्री गोविंदजी मंदिर, श्री बिजॉय गोविंदजी मंदिर - श्री गोपीनाथ मंदिर - श्री बंगशीबोदोन मंदिर - श्री कैना मंदिर का विकास	45.34

42.	मेघालय	उत्तर-पूर्वी परिपथ 2016-17	उमियम (लेक व्यू), यू लुम सोहपेटबर्नेंग - मावडियांगडियांग - आर्किड लेक रिजॉर्ट का विकास	99.13
43.	मेघालय	उत्तर-पूर्वी परिपथ 2018-19	वेस्ट खासी हिल्स (नॉगखलाव- क्रेम तिरोट - खुदोई और कोहमांग जलप्रपात - खरी नदी- मावथाद्रीशन, शिलांग), जयंतिया हिल्स (क्रांग सूरी फॉल्स- शिरमंग-इयूक्सी), गारो हिल्स (नोकरेक रिजर्व, कट्टाबील, सिजू गुफाएं) का विकास	84.97
44.	मिजोरम	उत्तर-पूर्वी परिपथ 2015-16	थेनजोल और साउथ ज़ोटे, जिला सेरछिप और रईक का विकास	92.26
45.	मिजोरम	इको परिपथ 2016-17	इको-एडवेंचर परिपथ आइजोल -रावपुइचिप - खवफाप - लेंगपुई - चटलांग- सकाव्रहमुइतुइतलांग - मुथी - बेराटलांग - तुइरियल एयरफील्ड - हमुइफांग का विकास	66.37
46.	नागालैंड	जनजातीय परिपथ 2015-16	जनजातीय परिपथ पेरेन- कोहिमा- वोखा का विकास	97.36
47.	नागालैंड	जनजातीय परिपथ 2016-17	मोकोकचुंग - तुएनसांग - मोन का विकास	98.14
48.	ओडिशा	तटीय परिपथ 2016-17	गोपालपुर, बरकुल, सतपाड़ा और तंपारा का विकास	70.82
49.	पुडुचेरी	तटीय परिपथ 2015-16	दुबरायापेट - अरिकामेडु - वीरमपट्टिनम - चुन्नम्बर - नल्लावाडु/नरमबाई - मनापेट - कालापेट - पुडुचेरी - यानम का विकास	58.44
50.	पुडुचेरी	विरासत परिपथ 2017-18	फ्रेंको - तमिल गांव, कराईकल, माहे और यानम का विकास	49.44
51.	पुडुचेरी	आध्यात्मिक परिपथ	पुडुचेरी में आध्यात्मिक परिपथ का विकास	34.96

		2017-18		
52.	पंजाब	विरासत परिपथ 2018-19	आनंदपुर साहिब - फतेहगढ़ साहिब - चमकौर साहिब - फिरोजपुर - खटकर कलां - कलानौर - पटियाला का विकास	85.32
53.	राजस्थान	मरुस्थल परिपथ 2015-16	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01
54.	राजस्थान	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80
55.	राजस्थान	आध्यात्मिक परिपथ 2016-17	आध्यात्मिक परिपथ - 'चुरू (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) - मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास	87.05
56.	राजस्थान	विरासत परिपथ 2017-18	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) - झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए- निलोफर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास	70.61
57.	सिक्किम	उत्तर-पूर्वी परिपथ 2015-16	रंगपो (प्रवेश) - रोराथांग - अरितार - फादमचेन - नाथंग - शेराथांग - सोंगमो - गंगटोक - फोडोंग - मंगन - लाचुंग - युमथांग - लाचेन - थांगु - गुरुडोंगमेर - मंगन - गंगटोक - तुमिनलिंगी - सिंगतम (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	98.05

58.	सिक्किम	उत्तर-पूर्वी परिपथ 2016-17	सिंगटम-मका-टेमी - बेरमोइक टोकेल - फोंगिया - नामची - जोरथांग - ओखारे - सोम्बारिया - दारमदिन - जोरथांग - मेल्ली (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	95.32
59.	तमिलना डु	तटीय परिपथ 2016-17	(चेन्नई - मामल्लापुरम - रामेश्वरम - मानपाडु - कन्याकुमारी) का विकास	73.13
60.	तेलंगाना	इको परिपथ 2015-16	महबूबनगर जिले में इको पर्यटन परिपथ का विकास	91.62
61.	तेलंगाना	जनजातीय परिपथ 2016-17	मुलुगु - लकनावरम - मेदवरम - तड़वई - दमारवी - मल्लूर - बोगाथा झरनों का विकास	79.87
62.	तेलंगाना	विरासत परिपथ 2017-18	कुतुबशाही विरासत पार्क-पैगाह मकबरे- हयात बख्शी मस्जिद - रेमंड का मकबरा का विकास	96.90
63.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2015-16	अगरतला - सिपाहीजला - मेलाघर - उदयपुर - अमरपुर - तीर्थमुख - मंदिरघाट - डंबूर - नारिकेलकुंज - गंडाचरा - अंबासा का विकास	82.85
64.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2018-19	सूरमाचेर्रा - उनाकोटी - जम्पुई हिल्स - गुनाबती - भुवनेश्वरी-नीरमहल - बॉक्सनगर - चोद्वाखोला - पिलक - अवांगचारा का विकास	44.83
65.	उत्तर प्रदेश	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89
66.	उत्तर प्रदेश	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45
67.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	आहर - अलीगढ़ - कासगंज - सरोसी (उन्नाव)- प्रतापगढ़-कौशांबी-मिर्जापुर - गोरखपुर - डुमरियागंज - बस्ती - बाराबंकी - आजमगढ़ - कैराना - बागपत - शाहजहांपुर का विकास	71.91
68.	उत्तर प्रदेश	आध्यात्मिक परिपथ	बिजनौर-मेरठ-कानपुर - कानपुर देहात - बांदा- गाजीपुर-सलेमपुर- घोसी - बलिया - अम्बेडकर	67.51

		2016-17	नगर-अलीगढ़-फतेहपुर-देवरिया-महोबा- सोनभद्र - चंदौली - मिश्रिख - भदोही का विकास	
69.	उत्तर प्रदेश	विरासत परिपथ 2016-17	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास	36.65
70.	उत्तर प्रदेश	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21
71.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	जेवर - दादरी - सिकंदराबाद - नोएडा - खुर्जा - बांदा का विकास	12.03
72.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30
73.	उत्तराखंड	इको परिपथ 2015-16	टिहरी झील और निकटवर्ती क्षेत्रों का नए गंतव्य के रूप में विकास के लिए इको-पर्यटन, एडवेंचर स्पोर्ट्स और संबद्ध पर्यटन संबंधी अवसंरचना का एकीकृत विकास - जिला टिहरी	69.17
74.	उत्तराखंड	विरासत परिपथ 2016-17	कुमाऊं क्षेत्र में विरासत परिपथ - कटारमल - जोगेश्वर - बैजनाथ - देवीधुरा का एकीकृत विकास	76.32
75.	पश्चिम बंगाल	तटीय परिपथ 2015-16	तटीय परिपथ: उदयपुर - दीघा - शंकरपुर - ताजपुर - मंदारमणि - फ्रेजरगंज - बक्खलाई - हेनरी द्वीप का विकास	67.99
76.	-	मार्गस्थ सुविधाएं 2018-19	सड़क परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी - गया; कुशीनगर - गया - कुशीनगर में मार्गस्थ सुविधाओं का विकास	17.50
कुल राशि				5290.33

प्रशाद योजना के तहत स्वीकृत परियोजनाओं की सूची:

क्र.सं. .	राज्य/संघ राज्य क्षेत्र	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)
1.	आंध्र प्रदेश	पर्यटक गंतव्य के रूप में अमरावती टाउन, गुंटूर जिले का विकास	2015-16	27.77
2.	आंध्र प्रदेश	श्रीसैलम मंदिर का विकास	2017-18	43.08
3.	आंध्र प्रदेश	विशाखापत्तनम मंदिर में सिंहाचलम में श्री वराह लक्ष्मी नरसिम्हा स्वामी वारी देवस्थानम	2022-23	54.04
4.	आंध्र प्रदेश	अन्नवरम मंदिर शहर में तीर्थ पर्यटन अवसंरचना का विकास	2024-25	25.33
5.	अरुणाचल प्रदेश	परशुराम कुंड, लोहित जिला का विकास	2020-21	37.88
6.	असम	गुवाहाटी में और उसके आसपास कामाख्या मंदिर और तीर्थ स्थलों का विकास	2015-16	29.80
7.	बिहार	पटना साहिब का विकास	2015-16	29.62
8.	बिहार	गया, बिहार में विष्णुपद मंदिर में मूलभूत सुविधाओं का विकास	2014-15	3.63
9.	बिहार	अंबिका भवानी मंदिर, सारण का विकास	2024-25	13.29
10.	छत्तीसगढ़	डोंगरगढ़, राजनंदगांव जिला, छत्तीसगढ़ में माँ बमलेश्वरी देवी मंदिर का विकास	2020-21	48.44
11.	गोवा	बोम जीसस बेसिलिका का विकास	2024-25	16.46
12.	गुजरात	द्वारका का विकास	2016-17	10.46
13.	गुजरात	सोमनाथ में तीर्थयात्री सुविधाओं का विकास	2016-17	45.36
14.	गुजरात	सोमनाथ में प्रोमेनेड का विकास	2018-19	47.12
15.	गुजरात	गुजरात में अंबाजी मंदिर बनासकांठा में तीर्थ सुविधाओं का विकास	2022-23	50.00
16.	हरियाणा	पंचकुला जिले में माता मनसा देवी मंदिर और नाडा साहेब गुरुद्वारा का विकास	2019-20	48.53

17.	जम्मू एवं कश्मीर	हजरतबल दरगाह, श्रीनगर का विकास	2016-17	40.46
18.	झारखंड	बाबा बैद्यनाथ धाम, देवघर का विकास	2018-19	36.79
19.	कर्नाटक	मैसूरु में श्री चामुंडेश्वरी देवी मंदिर में तीर्थयात्रा सुविधाओं का विकास	2023-24	45.38
20.	कर्नाटक	रेणुका येल्लामा देवी मंदिर का विकास	2024-25	18.37
21.	कर्नाटक	पापनाश मंदिर, बीदर जिले में बुनियादी सुविधाओं का विकास	2024-25	22.25
22.	केरल	गुरुवायूर मंदिर का विकास	2016-17	45.19
23.	मध्य प्रदेश	अमरकंटक का विकास	2020-21	49.99
24.	मध्य प्रदेश	ओंकारेश्वर का विकास	2017-18	43.93
25.	महाराष्ट्र	त्रियंबकेश्वर, नाशिक का विकास	2017-18	45.41
26.	मेघालय	मेघालय में तीर्थयात्रा सुविधाओं का विकास	2020-21	29.29
27.	मिज़ोरम	मिज़ोरम राज्य में तीर्थयात्रा और विरासत पर्यटन के लिए अवसंरचना का विकास	2022-23	44.89
28.	मिज़ोरम	चंफाई जिले के वांगछिया में प्रशाद योजना के तहत मूलभूत सुविधाओं का विकास	2024-25	5.47
29.	नागालैंड	नागालैंड में तीर्थयात्रा अवसंरचना का विकास	2018-19	25.20
30.	नागालैंड	जुन्हेबोटो में तीर्थयात्रा पर्यटन अवसंरचना का विकास	2022-23	18.18
31.	ओडिशा	मेगा सर्किट के अंतर्गत पुरी, श्री जगन्नाथ धाम - रामचंडी - देमुली में प्राची रिवर फ्रंट में अवसंरचना का विकास	2014-15	50.00
32.	पुडुचेरी	श्री धरबारण्येश्वर मंदिर के लिए तीर्थयात्रा सुविधाओं और पर्यटक आकर्षणों का विकास	2024-25	25.94
33.	पंजाब	अमृतसर में करुण सागर वाल्मीकि स्थल का विकास	2015-16	6.40
34.	पंजाब	चमकौर साहिब, रोपड़, पंजाब का विकास	2021-22	30.52
35.	राजस्थान	पुष्कर/अजमेर का एकीकृत विकास	2015-16	32.64
36.	सिक्किम	युकसोम में फोर पेट्रन सेंट्स में तीर्थयात्रा सुविधा का विकास	2020-21	33.32

37.	तमिलनाडु	कांचीपुरम का विकास	2016-17	13.99
38.	तमिलनाडु	वेलंकनी का विकास	2016-17	4.86
39.	तमिलनाडु	8 नवग्रह मंदिरों का विकास	2024-25	40.94
40.	तेलंगाना	जोगुलम्बा देवी मंदिर, आलमपुर का विकास	2020-21	38.90
41.	तेलंगाना	रुद्रेश्वर (रामप्पा) मंदिर, मुलुगु में तीर्थयात्रा और विरासत पर्यटन अवसंरचना का विकास	2022-23	62.00
42.	तेलंगाना	भद्राचलम, भद्राद्रि कोठागुडेम जिले में तीर्थयात्रा अवसंरचना का विकास	2022-23	41.38
43.	तेलंगाना	देवी रेणुका येल्लम्मा देवस्थानम में मूलभूत सुविधाओं का विकास	2024-25	4.22
44.	त्रिपुरा	त्रिपुरा सुंदरी मंदिर उदयपुर का विकास	2020-21	34.43
45.	उत्तर प्रदेश	वाराणसी का विकास - चरण-I	2015-16	18.73
46.	उत्तर प्रदेश	मेगा पर्यटक परिपथ (चरण-II) के रूप में मथुरा-वृंदावन का विकास	2014-15	10.98
47.	उत्तर प्रदेश	गंगा, वाराणसी में रिवर क्रूज पर्यटन का विकास	2017-18	9.02
48.	उत्तर प्रदेश	वृंदावन में पर्यटक सुविधा केन्द्र का निर्माण	2014-15	9.36
49.	उत्तर प्रदेश	वाराणसी का विकास - चरण II	2017-18	44.60
50.	उत्तर प्रदेश	गोवर्धन में अवसंरचना सुविधाओं का विकास	2018-19	37.59
51.	उत्तराखंड	केदारनाथ का एकीकृत विकास	2015-16	34.77
52.	उत्तराखंड	बद्रीनाथजी धाम में तीर्थयात्रा सुविधा के लिए अवसंरचना का विकास	2018-19	56.15
53.	उत्तराखंड	गंगोत्री और यमुनोत्री धाम में तीर्थयात्रा अवसंरचना सुविधाओं में वृद्धि	2021-22	54.36
54.	पश्चिम बंगाल	बेलूर मठ का विकास	2016-17	30.03
कुल राशि				1726.74

केंद्रीय एजेंसियों को सहायता योजना के तहत स्वीकृत परियोजनाओं की सूची:

क्र. सं.	परियोजना का नाम	राज्य/संघ राज्य क्षेत्र	एजेंसी	स्वीकृति तिथि	स्वीकृत राशि (करोड़ रु. में)
1.	डल झील में साउंड एंड लाइट शो (नागिन झील)	जम्मू और कश्मीर	आईटीडीसी	25-06-2012	5.00
2.	चेन्नई पोर्ट पर मौजूदा यात्री टर्मिनल में क्रूज यात्री सुविधा केंद्र	तमिलनाडु	चेन्नई पोर्ट ट्रस्ट	24-09-2012	17.25
3.	तिलयार झील में मल्टी मीडिया/लेजर शो का कार्यान्वयन	हरियाणा	आईटीडीसी	30-04-2013	5.00
4.	विश्व धरोहर स्थल हुमायूं का मकबरा, नई दिल्ली पर इंटरप्रिटेशन सेंटर का निर्माण	दिल्ली	आगा खान फ़ाउंडेशन	04-03-2014	49.45
5.	मोरमुगाओ पोर्ट ट्रस्ट में क्रूज टर्मिनल बिल्डिंग	गोवा	मोरमुगाओ पोर्ट ट्रस्ट	24-06-2014	8.79
6.	दीव किला, दीव में साउंड एंड लाइट शो	दमन और दीव	आईटीडीसी	28-02-2015	7.76
7.	वाराणसी/सारनाथ में स्मारकों में प्रकाश व्यवस्था (सारनाथ में धमेख स्तूप में सारनाथ चौखंडी स्तूप, सारनाथ में लालकान का मकबरा और बनारस में मान महल)	उत्तर प्रदेश	आईटीडीसी	28-02-2015	5.12
8.	पर्यटन स्थल के रूप में कानोजी आंग्रे लाइटहाउस का विकास	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	09-08-2016	15.00

9.	विलिंगडन द्वीप, कोचीन, केरल पर एक वॉकवे/ प्रोमेनेड का विकास	केरल	कोचीन पोर्ट ट्रस्ट	28-10-2016	9.01
10.	एर्नाकुलम घाट के बर्थ और बैकअप क्षेत्र के उन्नयन के लिए केंद्रीय वित्तीय सहायता	केरल	कोचीन पोर्ट ट्रस्ट	31-03-2017	21.41
11.	भारतीय खेल प्राधिकरण द्वारा साई त्रिवेंद्रम गोल्फ क्लब में गोल्फ कोर्स के उन्नयन की परियोजना	केरल	एस ए आई	31-03-2017	24.65
12.	यादविंद्र गार्डन, पिंजौर, हरियाणा में साउंड एंड लाइट शो	हरियाणा	आईटीडीसी	16-10-2017	6.00
13.	आंध्र प्रदेश के पुट्टापर्थी में साउंड एंड लाइट शो	आंध्र प्रदेश	आईटीडीसी	27-11-2017	7.09
14.	इंदिरा डॉक, मुंबई में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/ आधुनिकीकरण	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	29-12-2017	12.50
15.	वाराणसी, उत्तर प्रदेश में तीन स्मारकों पर प्रकाश व्यवस्था- 1. दशाश्वमेधघाट से दरबंगाघाट (300 मीटर का विस्तार) 2. तुलसी मानस मंदिर 3. सारनाथ संग्रहालय	उत्तर प्रदेश	सीपीडब्ल्यूडी	21-12-2017	2.94
16.	जेसीपी अटारी, बाघा बोर्डर में अवसंरचनात्मक विकास	पंजाब	बी एस एफ	12-06-2018	12.87

17.	आप्रवासन सुविधा में सुधार और मोरमुगाओ पोर्ट ट्रस्ट में मौजूदा क्रूज बर्थ को गहरा करना	गोवा	मोरमुगाओ पोर्ट ट्रस्ट	24-08-2018	13.16
18.	कोचीन पोर्ट क्रूज टर्मिनल पर अवसंरचना का विकास	केरल	कोचीन पोर्ट ट्रस्ट	12-12-2018	1.21
19.	कोचीन पोर्ट ट्रस्ट डॉकवे पर अतिरिक्त पर्यटन सुविधाओं का निर्माण	केरल	कोचीन पोर्ट ट्रस्ट	12-12-2018	4.66
20.	विशाखापत्तनम पोर्ट के बाहरी बंदरगाह में चैनल बर्थ क्षेत्र पर क्रूज सह-तटीय-कार्गो टर्मिनल का निर्माण	आंध्र प्रदेश	विशाखापत्तनम पोर्ट ट्रस्ट	14-12-2018	38.50
21.	अमृतसर, पंजाब में 'जलियांवाला बाग राष्ट्रीय स्मारक' का जीर्णोद्धार/नवीकरण और जलियांवाला बाग स्मारक में शुरू किए जाने वाले अतिरिक्त कार्य के लिए सीएफए	पंजाब (जीएफआर)	ए एस आई	08-03-2019	23.02
22.	पुराना किला, दिल्ली में साउंड एंड लाइट शो	दिल्ली	आईटीडीसी	05-08-2019	14.04
23.	न्यू कोचीन पोर्ट ट्रस्ट टर्मिनल में अतिरिक्त अवसंरचना का विकास	केरल	कोचीन पोर्ट ट्रस्ट	13-12-2019	10.30
24.	राष्ट्रीय आधुनिक कला संग्रहालय भवन की प्रकाश व्यवस्था	दिल्ली	एनसीएसएम	19-12-2019	3.80

25.	राष्ट्रीय संग्रहालय की चयनित सुविधाओं का विकास और नवीनीकरण	दिल्ली	एनसीएसएम	26-12-2019	43.73
26.	राष्ट्रीय जलमार्ग संख्या 1 और 2 पर रिवर क्रूज के चढ़ने/उतरने के नौ (09) मुख्य बिंदुओं पर जेटी का विकास	असम	आईडब्ल्यूएआई	28-04-2020	28.03
27.	आईटीडीसी द्वारा बेलताल झील, दमोह, मध्य प्रदेश में पर्यटन अवसंरचना	मध्य प्रदेश	आईटीडीसी	29-09-2020	23.15
28.	लेह, लदाख में साउंड एंड लाइट शो और कारगिल, लदाख पर्यटक सुविधा केन्द्र में वॉटर स्क्रीन प्रोजेक्शन मल्टीमिडिया शो	लेह और लदाख	आईटीडीसी	26-11-2020	23.22
29.	एनजीएमए बिल्डिंग की 3डी वीजुअल प्रोजेक्शन मैपिंग	दिल्ली	एनसीएसएम	31-03-2021	6.16
30.	आइजोल में कन्वेंशन सेंटर और संबद्ध अवसंरचना का विकास	मिजोरम	वैपकोस	31-03-2021	39.95
31.	मोरमुगाओ पोर्ट ट्रस्ट गोवा में अंतर्राष्ट्रीय और घरेलू क्रूज टर्मिनल और संबद्ध के लिए सुविधाओं का विकास	गोवा	मोरमुगाओ पोर्ट ट्रस्ट	10-09-2021	50.00
32.	इंदिरा डॉक, मुंबई पोर्ट ट्रस्ट में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	20-12-2021	37.50

33.	उत्तर-पूर्वी राज्य में 22 व्यू पॉइंट का विकास (i) नागालैंड (2 व्यू पॉइंट) – 5.77 करोड़ रु. (ii) मेघालय (3 व्यू पॉइंट) – 6.26 करोड़ रु. (iii) मिजोरम (9 व्यू पॉइंट) – 12.78 करोड़ रु. (iv) अरुणाचल प्रदेश (4 व्यू पॉइंट) – 6.25 करोड़ रु. (v) मणिपुर (3 व्यू पॉइंट) – 5.93 करोड़ रु. (vi) सिक्किम/पश्चिम बंगाल (1 व्यू पॉइंट) – 3.70 करोड़ रु.	एन ई आर	एनएचआईडीसीएल	11-10-2022	44.44
34.	श्री तनोट परिसर, जैसलमेर सेक्टर में सीमा पर्यटन का विकास	राजस्थान	बीएसएफ	05-07-2022	17.68
35.	संजीवैया पार्क, हैदराबाद, तेलंगाना में वॉटर स्क्रीन और म्यूजिकल फाउंटेन सहित मल्टीमीडिया लेजर शो	तेलंगाना	बीईसीआईएल	31-10-2022	50.00
36.	उस्मानिया कला विश्वविद्यालय, हैदराबाद, तेलंगाना में डिजिटल मल्टीमीडिया प्रौद्योगिकी और प्रकाश व्यवस्था के डिजाइन, आपूर्ति, स्थापना, परीक्षण और शुरुआत	तेलंगाना	बीईसीआईएल	22-12-2022	11.80

37.	परियोजना 'राष्ट्रीय विज्ञान केंद्र का वृहत उन्नयन'	दिल्ली	एनसीएसएम	27-03-2023	31.80
38.	नवल सागर लेक, बूंदी में म्यूजिकल फाउंटैन और वॉटर स्क्रीन मल्टीमीडिया आधारित प्रोजेक्शन शो की स्थापना	राजस्थान	आईटीडीसी	04-10-2023	9.26
39.	राष्ट्रपति भवन में लाइट एंड साउंड और मल्टीमीडिया शो का विकास	दिल्ली	आईटीडीसी	28-03-2024	47.12
40.	बक्सर, बिहार में एक्वा स्क्रीन प्रोजेक्शन और साउंड शो और राम रेखा घाट, बिहार में डायनेमिक लाइटिंग और मोटिफ	बिहार	बीईसीआईएल	10-06-2024	6.00
41.	गंगईकोंडा चोलापुरम मंदिर, जिला-अरियालुर में प्रकाश व्यवस्था और संबंधित कार्य	तमिलनाडु	आईटीडीसी	31-03-2025	11.48
	कुल राशि				799.85

स्वदेश दर्शन 2.0 के तहत स्वीकृत परियोजनाओं की सूची:

क्र.सं.	राज्य	स्वीकृति वर्ष	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत लागत (करोड़ रु. में)
1.	आंध्र प्रदेश	2024-25	बापतला	सूर्यलंका बीच एक्सपीरियंस का विकास	97.52
2.	आंध्र प्रदेश	2023-24	अरक्कू-लम्बासिंगी	अरक्कू में बोर्ला केव एक्सपीरियंस	29.87
3.	अरुणाचल प्रदेश	2023-24	नाचो	अनलॉक नाचो अभियान	14.02

4.	अरुणाचल प्रदेश	2023-24	मेचुका	मेचुका सांस्कृतिक हाट	18.48
5.	अरुणाचल प्रदेश	2023-24	मेचुका	मेचुका एडवेंचर पार्क	12.75
6.	असम	2023-24	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	26.67
7.	असम	2023-24	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	23.88
8.	बिहार	2024-25	बोधगया	बोधगया में बौद्ध ध्यान एवं अनुभव केंद्र का विकास	165.44
9.	छत्तीसगढ़	2024-25	कवर्धा	भोरमदेव कॉरिडोर विकास, कबीरधाम जिला	145.99
10.	दादरा नगर एवं हवेली तथा दमन एवं दीव	2024-25	दमन	दमन कन्वेंशन सेंटर	147.13
11.	गोवा	2023-24	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	24.07
12.	गोवा	2023-24	कोलवा	कोलवा बीच एक्सपीरियंस	19.98
13.	हरियाणा	2024-25	पंचकुला	टिक्कर ताल और एडवेंचर पार्क में एडवेंचर टूरिज्म हब का विकास	26.68
14.	हरियाणा	2024-25	पंचकुला	यादविन्द्रा गार्डन का कार्याकल्प	65.82
15.	हिमाचल प्रदेश	2024-25	माँ चित्तपूर्ण मंदिर (जिला - ऊना)	माँ चित्तपूर्ण देवी मंदिर, ऊना का विकास	56.26
16.	कर्नाटक	2023-24	हम्पी	'ट्रैवलर नूक्स' की स्थापना	25.63
17.	कर्नाटक	2023-24	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2.71
18.	कर्नाटक	2023-24	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	18.48
19.	केरल	2023-24	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	13.92
20.	केरल	2024-25	अलप्पुझा	अलाप्पुझा: ए ग्लोबल वॉटर बंडरलैंड	93.17

21.	केरल	2024-25	मलमपुझा	मालमपुझा गार्डन और लीजर पार्क में पर्यटकों के अनुभव को बेहतर बनाना	75.87
22.	लद्दाख	2023-24	लेह	जूले लेह जैव विविधता पार्क	23.16
23.	लद्दाख	2023-24	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	11.91
24.	लक्षद्वीप	2024-25	बंगारम	बंगाराम में पर्यटक अनुभव का संवर्धन	81.18
25.	मध्य प्रदेश	2023-24	ग्वालियर	फूलबाग एक्सपीरियंस जोन	16.73
26.	मध्य प्रदेश	2023-24	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	27.21
27.	मध्य प्रदेश	2024-25	पीताम्बरा पीठ, दतिया	पीताम्बरा पीठ दतिया का विकास	44.24
28.	महाराष्ट्र	2023-24	पुणे	शिवसृष्टि एतिहासिक थीम पार्क-फेज 3	76.22
29.	मेघालय	2023-24	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	27.84
30.	मेघालय	2023-24	सोहरा	मेघालयन एज केव एक्सपीरियंस	32.45
31.	मिजोरम	2024-25	चम्फाई	केइलुंगलिया, ज़ोटे, नगुर और मुअलबुहम, चम्फाई में इको रिजॉर्ट अनुभव	38.85
32.	मिजोरम	2024-25	चम्फाई	विरासत और सांस्कृतिक केंद्र, चम्फाई	33.87
33.	नागालैंड	2023-24	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको-पर्यटन एक्सपीरियंस	7.87
34.	नागालैंड	2023-24	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	21.56
35.	नागालैंड	2024-25	चुमुकेदिमा	चुमुकेदिमा के जैकब गांव में साहसिक पर्यटन का अनुभव	32.54
36.	पुदुचेरी	2023-24	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	20.29

37.	पंजाब	2023-24	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	20.06
38.	पंजाब	2023-24	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	25.90
39.	राजस्थान	2023-24	बूंदी	केशोरायपाटन में आध्यात्मिक अनुभव	21.65
40.	राजस्थान	2024-25	सीकर	श्री खाटू श्याम जी मंदिर (सीकर) में विकास कार्य	87.87
41.	राजस्थान	2024-25	करणी माता मंदिर, बीकानेर जिला।	श्री करणी माता मंदिर, बीकानेर में विकास कार्य	22.57
42.	राजस्थान	2024-25	मालासेरी डूंगरी (जिला भीलवाड़ा)	मालासेरी डूंगरी, भीलवाड़ा जिले का विकास	48.73
43.	सिक्किम	2023-24	ग्यालशिंग	युकसोम क्लस्टर में इको-वेलनेस एक्सपीरियंस	15.40
44.	सिक्किम	2023-24	गंगटोक	गंगटोक सांस्कृतिक गांव	22.59
45.	तमिलनाडु	2023-24	मामल्लापुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	30.02
46.	तेलंगाना	2023-24	भोंगीर	भोंगीर किला एक्सपीरियेंशियल जोन	56.81
47.	तेलंगाना	2023-24	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	38.00
48.	त्रिपुरा	2024-25	अगरतला	अगरतला में त्रिपुरा हेरिटेज विलेज और संगीत अनुभव (चरण-1 और 2)	48.94
49.	उत्तर प्रदेश	2023-24	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	14.52
50.	उत्तर प्रदेश	2023-24	नैमिषारण्य	वैदिक - वेलनेस एक्सपीरियंस	17.80
51.	उत्तराखंड	2023-24	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	17.86
52.	उत्तराखंड	2023-24	चंपावत	टी गार्डन एक्सपीरियंस	19.89
कुल राशि					2108.87

स्वदेश दर्शन योजना की चुनौती आधारित गंतव्य विकास (सीबीडीडी) नामक एक उप-योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत लागत (करोड़ रु. में)
1.	आंध्र प्रदेश	2024-25	अहोबिलम - एक आध्यात्मिक यात्रा	25.00
2.	आंध्र प्रदेश	2024-25	नागार्जुन सागर में बौद्ध विरासत और सांस्कृतिक अनुभवों का संवर्धन	25.00
3.	अरुणाचल प्रदेश	2024-25	बिचोम बांध साहसिक और पारिस्थितिक पर्यटन परियोजना	9.90
4.	अरुणाचल प्रदेश	2024-25	किभितो सीमांत पर्यटन - शांति का प्रवेश द्वार	4.96
5.	असम	2024-25	पाणिधिगं पक्षी अभयारण्य, शिवसागर	9.99
6.	बिहार	2024-25	सोनपुर मेला मैदान, सारण में पर्यटक सुविधाओं का विकास	24.29
7.	छत्तीसगढ़	2024-25	मायाली बगीचा का पारिस्थितिक पर्यटन स्थल के रूप में विकास	9.97
8.	गोवा	2024-25	मायेम गाँव में हरवलम जलप्रपात का सौंदर्यीकरण और विकास	9.81
9.	गुजरात	2024-25	शर्मिष्ठा झील का रूपांतरण: वडनगर में प्रकाश और संस्कृति	17.29
10.	गुजरात	2024-25	हरसिद्धि तट, पोरबंदर में पवित्र महासागर आश्रय स्थल	24.66
11.	गुजरात	2024-25	थोल: परिवर्तनकारी पर्यटन 'सौहार्दपूर्ण स्थायित्व, अनुकूलित कौशल' अग्रणी प्रौद्योगिकी	9.96
12.	हिमाचल प्रदेश	2024-25	काज़ा में पर्यटन अवसंरचना विकास	24.82
13.	हिमाचल प्रदेश	2024-25	रक्छम, छितकुल में पर्यटन अवसंरचना विकास	4.96

14.	झारखंड	2024-25	रामरेखा धाम, सिमडेगा में पर्यटन अवसंरचना विकास	18.87
15.	केरल	2024-25	थालास्सेरी: आध्यात्मिक जुड़ाव	25.00
16.	केरल	2024-25	वर्कला-दक्षिण काशी	25.00
17.	लद्दाख	2024-25	मुश्कोह को एक स्थायी पर्यटन केंद्र के रूप में उन्नत बनाना: वन्यजीव दर्शन और सामुदायिक प्रगति का एकीकरण	9.82
18.	मध्य प्रदेश	2024-25	मध्यकालीन वैभव 2.0, ओरछा	25.00
19.	महाराष्ट्र	2024-25	अहमदनगर किले का विकास	25.00
20.	मणिपुर	2024-25	मणिपुर की प्राचीन राजधानी, लंगथबल कोनुग का विकास	24.69
21.	मेघालय	2024-25	मावफलांग सांस्कृतिक एवं विरासत केंद्र	24.87
22.	मेघालय	2024-25	नर्तियांग आध्यात्मिक एवं सांस्कृतिक केंद्र	24.87
23.	नगालैंड	2024-25	सोलफुल ट्रेल: इम्पुर विरासत अनुभव, इम्पुर गाँव	24.94
24.	नगालैंड	2024-25	दोयांग पर विंग्स का विकास: एक इको पर्यटन स्थल, दोयांग जलाशय	10.00
25.	पुदुचेरी	2024-25	व्हाइट टाउन का विकास	22.19
26.	पंजाब	2024-25	हुसैनीवाला बॉर्डर, फिरोजपुर में सांस्कृतिक और विरासत खंड	25.00
27.	पंजाब	2024-25	विरासत मार्ग - श्री आनंदपुर साहिब, रूपनगर में शांति और सद्भाव का प्रतीक	24.90
28.	सिक्किम	2024-25	वीरता की गूँज: गनाथांग घाटी अनुभव, गनाथांग गाँव	5.00
29.	सिक्किम	2024-25	काबी क्रॉनिकल्स: एकता और विरासत के माध्यम से एक यात्रा, काबी, मंगन	24.96
30.	तमिलनाडु	2024-25	रामेश्वरम का प्रतीकात्मक परिवर्तन	20.01
31.	तेलंगाना	2024-25	नलगोंडा के बुद्धवनम में डिजिटल अनुभव केंद्र	24.85
32.	तेलंगाना	2024-25	निज़ाम सागर, कामारेड्डी में पारिस्थितिक पर्यटन परियोजना का विकास	9.98
33.	उत्तर प्रदेश	2024-25	महोबा में सांस्कृतिक परिदृश्य का विकास	24.98
34.	उत्तराखंड	2024-25	जादुंग उत्सव मैदान, जादुंग का विकास	4.99

35.	उत्तराखंड	2024-25	कैचीधाम परिसर, कैचीधाम का विकास	17.60
36.	उत्तराखंड	2024-25	माना हाट परियोजना	4.99
कुल राशि				648.10

पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई योजना) - वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास योजना के तहत स्वीकृत परियोजनाओं की सूची:

क्र.सं.	राज्य	स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत लागत (करोड़ रु. में)
1.	आंध्र प्रदेश	2024-25	गंडीकोटा में फोर्ट एवं गोर्ज एक्सपीरियंस का संवर्धन	77.91
2.	आंध्र प्रदेश	2024-25	राजा महेंद्रवरम में अखंड गोदावरी- (हवेलोक ब्रिज और पुष्कर घाट)	94.44
3.	अरुणाचल प्रदेश	2024-25	पासीघाट में सियांग एडवेंचर और इको-रिट्रीट	46.48
4.	असम	2024-25	गुवाहाटी में असम राज्य चिड़ियाघर सह वनस्पति उद्यान	97.12
5.	असम	2024-25	शिवसागर में रंग घर का सौंदर्यीकरण	94.76
6.	बिहार	2024-25	सहरसा में मत्स्यगंधा झील का विकास	97.61
7.	बिहार	2024-25	कर्मचट में कर्मचट इको पर्यटन और एडवेंचर हब	49.51
8.	छत्तीसगढ़	2024-25	रायपुर में चित्रोत्पला फिल्म सिटी का विकास	95.79
9.	छत्तीसगढ़	2024-25	रायपुर में जनजातीय और सांस्कृतिक सम्मेलन केंद्र का विकास	51.87
10.	गोवा	2024-25	पोंडा में छत्रपति शिवाजी महाराज संग्रहालय	97.46
11.	गोवा	2024-25	पोरवोरिम में टाउनस्क्वेयर	90.74
12.	गुजरात	2024-25	केरली (मोकरसागर), पोरबंदर में इको-पर्यटन गंतव्य	99.50
13.	गुजरात	2024-25	धोर्डो में टेंटेड सिटी और कन्वेंशन सेंटर	51.56
14.	झारखंड	2024-25	कोडरमा में तिलैया का इको-पर्यटन विकास	34.87
15.	कर्नाटक	2024-25	रोएरिच और देविका रानी एस्टेट टाटागुनि, बेंगलुरु में इको पर्यटन और सांस्कृतिक केंद्र	99.17
16.	कर्नाटक	2024-25	बेलगावी में सवादत्ती यल्लम्मागुड्डा का विकास	100.00
17.	केरल	2024-25	कोल्लम में अष्टमुडी जैव विविधता और इको मनोरंजन केंद्र	59.71
18.	केरल	2024-25	सरगालया में मालाबार के सांस्कृतिक क्रुसिबल का ग्लोबल गेटवे	95.34

19.	मध्य प्रदेश	2024-25	ओरछा एक मध्यकालीन वैभव	99.92
20.	मध्य प्रदेश	2024-25	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38
21.	महाराष्ट्र	2024-25	सिंधुदुर्ग में आईएनएस-गुलदार अंतर्जालीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन	46.91
22.	महाराष्ट्र	2024-25	नासिक में "राम-काल पथ" का विकास	99.14
23.	मणिपुर	2024-25	लोकटक में लोकटक लेक एक्सपीरियंस	89.48
24.	मेघालय	2024-25	मावखानू में एमआईसीई अवसंरचना	99.27
25.	मेघालय	2024-25	शिलांग में उमियम झील का पुनर्विकास	99.27
26.	ओडिशा	2024-25	हीराकुंड का विकास	99.90
27.	ओडिशा	2024-25	सतकोसिया का विकास	99.99
28.	पंजाब	2024-25	एसबीएस नगर में खटकर कलां में शहीद-ए-आजम, सरदार भगत सिंह को श्रद्धांजलि के रूप में हेरिटेज स्ट्रीट का विकास	53.45
29.	राजस्थान	2024-25	जयपुर में आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31
30.	राजस्थान	2024-25	जयपुर में जल महल का विकास	96.61
31.	सिक्किम	2024-25	नामची में स्काईवॉक, भालेदुंगा, यांगांग	97.37
32.	सिक्किम	2024-25	नाथुला में बॉर्डर एक्सपीरियंस	68.19
33.	तमिलनाडु	2024-25	मामल्लापुरम में नंदवनम हेरिटेज पार्क का विकास	99.67
34.	तमिलनाडु	2024-25	देवला में फूलों का बगीचा	70.23
35.	तेलंगाना	2024-25	रामप्पा में रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74
36.	तेलंगाना	2024-25	नल्लामाला में सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट	68.10
37.	त्रिपुरा	2024-25	गोमती के बंडुआर में शक्ति पीठ पार्क	97.70
38.	उत्तर प्रदेश	2024-25	आगरा जिले में बटेश्वर का विकास	74.05
39.	उत्तर प्रदेश	2024-25	श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास	80.24
40.	उत्तराखंड	2024-25	प्रतिष्ठित शहर ऋषिकेश: ऋषिकेश में राफ्टिंग बेस स्टेशन	100.00
कुल राशि				3295.76

उत्तराखंड में रोजगार मेले

3644. श्री अजय भट्ट:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार की राज्य सरकारों के सहयोग से जिला स्तर पर देश भर में रोजगार मेले आयोजित करने की कोई योजना है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) विगत तीन वर्षों के दौरान उत्तराखंड में आयोजित रोजगार मेलों की संख्या का जिलेवार ब्यौरा क्या है और उनसे क्या परिणाम प्राप्त हुए; और
- (घ) विगत तीन वर्षों के दौरान उत्तराखंड में आयोजित रोजगार मेलों में अनुसूचित जाति/अनुसूचित जनजाति वर्ग के कितने बेरोजगार युवाओं को जिला-वार रोजगार मिला?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): रोजगार मेला, युवाओं में रोजगार सृजन को सर्वोच्च प्राथमिकता देने की सरकार की वचनबद्धता को पूरा करने की दिशा में उठाया गया एक कदम है। राज्य सरकारों/मंत्रालयों/विभागों आदि द्वारा विभिन्न योजनाओं के अंतर्गत रोजगार मेलों का नियमित आयोजन किया जा रहा है।

चालू वित्त वर्ष सहित पिछले तीन वित्तीय वर्षों के दौरान दिनांक 10.07.2025 तक उत्तराखंड राज्य में राज्य रोजगार कार्यालयों/आदर्श करियर केंद्रों द्वारा कुल 225 रोजगार मेले आयोजित किए गए।

चालू वित्त वर्ष सहित पिछले तीन वित्तीय वर्षों के दौरान दिनांक 10.07.2025 तक आयोजित रोजगार मेलों, रोजगार मेलों में भाग लेने वाले और उनमें अनंतिम रूप से चयनित (एससी/एसटी उम्मीदवारों सहित) रोजगार चाहने वालों का जिला-वार विवरण निम्नानुसार दिया गया है:

क्र.सं.	जिले का नाम	रोजगार मेलों की संख्या	रोजगार चाहने वाले प्रतिभागी	अनंतिम रूप से चयनित रोजगार चाहने वाले
1.	अल्मोड़ा	86	8270	3215
2.	बागेश्वर	2	147	81
3.	चंपावत	9	354	225
4.	देहरादून	78	2233	289
5.	गढ़वाल	5	429	49
6.	हरिद्वार	43	2162	322
7.	उधम सिंह नगर	2	84	26
योग		225	13679	4207

INTRODUCTION AND UTILISATION OF CESS

3645. SHRI G. KUMAR NAIK :

Will the Minister of **FINANCE** be please to state:

- (a) the process by which cess is introduced in the country;
- (b) the specific legal provisions under Indian law that empower the Government to levy a cess;
- (c) whether there is any guidelines or criteria for the introduction and utilisation of such a cess;
- (d) the details of cesses introduced recently and the purposes for levying Cess and outcomes expected from such cesses;
- (e) the details of amount of cess and surcharge collected by the Government along with the percentage increase during the last five years; and

(f) whether the Government intends to cap the collection of cesses and surcharges at a certain percentage of gross tax revenue and include any excess in the divisible pool and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Cess is introduced as part of Finance Bill presented in the Union Budget or by way of a separate act of Parliament.

(b): As per Article 270(1) of the Constitution of India, any cess levied for specific purposes under any law made by Parliament shall be levied and collected by the Government of India.

(c): Receipts from cesses and surcharges form part of Consolidated Fund of India and are used to finance the development/welfare measures in the States through various Central Government schemes and initiatives.

(d): The details of cess introduced recently:

(i) Agriculture Infrastructure and Development Cess (AIDC) was imposed *vide* Section 124 of the Finance Act, 2021 as a duty of customs on specified imported goods for financing the agricultural infrastructure and other development expenditure.

(ii) Health cess was imposed *vide* section 141 of the Finance Act 2020, as a duty of customs on specified imported medical devices, for the purposes of financing the health infrastructure and services."

(iii) Compensation Cess: A cess known as Compensation Cess is being levied on certain luxury and demerit goods as per provision under Section 8 of the GST (Compensation to States) Act, 2017 for the purpose of payment of compensation to States for any loss of revenue arising on account of implementation of GST for five years i.e. from 1st July, 2017 to 30th June, 2022. The cess is transferred into a non-lapsable Fund known as GST Compensation Fund which forms part of the Public Account of India as provided in Section 10(1) of the Act.

(e) : The amount of cess and surcharge collected by the Government during the last five year's along with the percentage increase, on year-on-year basis, are given in the enclosed **Statement**.

(f): No.

STATEMENT**Major cesses and surcharges levied and collected as part of principal taxes during the last five years**(₹
crore)

Sl.	Name of the levy and tax receipt heads	Actual s 2020- 21	Actual s 2021- 22	YoY Grow th	Actual s 2022- 23	YoY Growt h	Actual s 2023- 24	YoY Growt h	RE 2024- 25	YoY Growt h	BE 2025- 26	YoY Growth
MAJOR CESSSES IN OPERATION:												
1	AGRICULTURE INFRASTRUCTURE & DEVELOPMENT CESS#	...	76950. 68	...	74142. 03	- 3.65%	80923. 6	9.15%	75180. 00	-7.10%	80030. 00	6.45%
2	CESS ON CRUDE OIL	10894. 44	19353. 84	77.65 %	21497. 14	11.07 %	18803. 41	- 12.53 %	17810. 00	-5.28%	19330. 00	8.53%
3	CESSSES ON EXPORTS	9214.6 4	1457.1	- 84.19 %	852.44	- 41.50 %	-3.19	- 100.37 %	10.00	- 413.48 %	11.00	10.00%
4	GOODS & SERVICES TAX COMPENSATION CESS	85191. 91	104768 .66	22.98 %	125862 .41	20.13 %	141436 .16	12.37 %	153440 .00	8.49%	167110 .00	8.91%
5	HEALTH & EDUCATION CESS	35821. 55	52732. 33	47.21 %	61809. 29	17.21 %	71156. 96	15.12 %	85300. 00	19.88 %	94000. 00	10.20%
6	NATIONAL CALAMITY CONTINGENT DUTY	5098.8 1	6138.3	20.39 %	7168.3	16.78 %	7812.2 5	8.98%	9610.0 0	23.01 %	10380. 00	8.01%
7	ROAD AND INFRASTRUCTURE CESS*	235782 .55	195986 .96	- 16.88 %	59234. 95	- 69.78 %	44552. 49	- 24.79 %	45250. 00	1.57%	47420. 00	4.80%

	Grand Total (1 to 7)	382003 .90	457387 .87	19.73 %	350566 .56	- 23.35 %	364681 .68	4.03%	386600 .00	6.01%	418281 .00	8.19%

* Includes additional duty of excise on petrol and diesel, which were known as 'road cess' before introduction of 'road and infrastructure cess'.

Levy of cess has commenced from FY 2021-22.

(₹ crore
)

Sl. No.	Name of the levy and tax receipt heads	Actuals 2020-21	Actuals 2021-22	YoY Growth	Actuals 2022-23	YoY Growth	Actuals 2023-24	YoY Growth	RE 2024-25	YoY Growth	BE 2025-26	YoY Growth
SURCHARGES LEVIED ON -												
1	Corporation Tax	14078.57	15890	12.87%	55103.79	246.78%	60373.34	9.56%	60000.00	-0.62%	70000.00	16.67%
2	Taxes on Income other than Corporation Tax	5537.78	7922.88	43.07%	53914.24	580.49%	54793.8	1.63%	76000.00	38.70%	85000.00	11.84%
3	Fringe Benefit Tax	0.37	...	...	...	...	...	...	...	...	...	...
4	Social Welfare Surcharge under Customs	13447.39	16945.06	26.01%	16178.79	-4.52%	16273.41	0.58%	17250.00	6.00%	17500.00	1.45%
	Grand Total (1 to 4)	33064.11	40757.94	23.27%	125196.82	207.17%	131440.55	4.99%	153250.00	16.59%	172500.00	12.56%

**ESTABLISHMENT OF CENTRAL TRIBAL CULTURAL LIBRARY IN
KANDHAMAL**

3646. SHRI SUKANTA KUMAR PANIGRAHI.

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government proposes to establish a Central Library dedicated to tribal culture and a Tribal Museum in Kandhamal district of Odisha, in view of its rich tribal heritage and status as a Scheduled District;
- (b) if so, the details thereof including the current project status, estimated cost, and proposed timelines for completion;
- (c) whether the Government has received any proposal from the State Government of Odisha or the local district administration for the same; and
- (d) the details of the steps taken/being taken by the Government to promote the preservation, documentation, and dissemination of tribal art, culture, and traditional knowledge systems through such institutions, including support extended to recognized cultural troupes such as: Dharani Penu Sanskrutika Nrutya Sangha, Upakhanda Kalakara Sangha, Paramparika Kui Sanskruti Pitarpi, Banabasi Kala Sanskrutika Bikash Parishad etc.?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) and (b): As per Article 246 of the Constitution of India, 'Library' is a State subject under the Seventh Schedule. Accordingly, public libraries fall under the administrative jurisdiction of the respective State / Union Territory Governments.

Therefore, the establishment of a Central Library does not fall within the mandate of the Ministry of Culture.

(c) : No proposal has been received from the State Government of Odisha or the local district administration for the establishment of a Central Library dedicated to tribal culture or a Tribal Museum in Kandhamal district of Odisha. However, under the Centrally Sponsored Scheme 'Support to Tribal Research Institutes (TRIs)', the Ministry of Tribal Affairs has approved a proposal from the State Government of Odisha for setting up a Tribal Research and Development Centre in Mayurbhanj district and has sanctioned an amount of ₹20.00 crore for the same.

(d): Details are given in the enclosed **Statement**.

STATEMENT

Steps taken/being taken by the Government to promote the preservation, documentation, and dissemination of tribal art, culture, and traditional knowledge systems

Ministry of Culture

The Ministry of Culture, Government of India, under the **Guru-Shishya Parampara Scheme**, provides stipends to one Guru and 15–20 Shishyas for a period ranging from six months to two years. The objective of the scheme is to preserve and promote ancient folk and tribal cultural traditions through traditional systems of knowledge transmission.

Through its **Eastern Zonal Cultural Centre (EZCC), Kolkata**, the Ministry actively promotes the rich and diverse tribal and folk heritage of Odisha by

organizing a range of cultural events. These include *Odisha Parba* in New Delhi, *Folk Fair* in Puri, *National Tribal/Folk Dance and Music Festivals* at various locations across Odisha, *Chilika Shelduck Folk Carnival* at Barkul, Chilika, and the *All India Multilingual Drama and Dance Festival* at Rourkela. In addition, workshops are conducted to revive endangered folk and tribal art forms and to create sustainable livelihood opportunities for the artists and artisans.

EZCC, Kolkata, also undertakes systematic documentation of tribal and folk art forms to ensure accessibility, research, and awareness. Notable documented works include *Bali Yatra*, *Mural Paintings of Odisha*, *Folk Wonders of Ganjam*, *Gotipua Dances of Odisha*, *Sambalpuri Dance of Odisha*, *Beyond Popular Gaze* (depicting primitive tribes of Odisha), *Pearls from the Deep* (folk musical instruments of Odisha), and *Tantric Dimension of Odissi Dance*, among others.

The tribal culture of Odisha is also showcased at *Srijani Shilpgram*, Shantiniketan, West Bengal, through permanent displays of tribal costumes, musical instruments, utensils, and deities belonging to various tribal communities of the state. Further, EZCC regularly deposes cultural troupes from Odisha to participate in folk festivals across the country, enhancing national exposure and appreciation of Odisha's tribal heritage.

In addition, products made by folk and tribal communities of Odisha are displayed and sold at fairs and exhibitions organized by the Ministry of Culture

through its regional cultural centres, thereby supporting economic empowerment of the communities while preserving their cultural legacy.

Ministry of Tribal Affairs

The Ministry of Tribal Affairs, Government of India, under the Centrally Sponsored Scheme 'Support to Tribal Research Institutes (TRIs)', provides financial assistance to 29 Tribal Research Institutes (TRIs) functioning across various States and Union Territories, including the Tribal Research Institute, Odisha. The financial support is extended based on the Annual Action Plans submitted by the respective State Governments/UT Administrations, subject to the approval of the Apex Committee chaired by the Secretary, Ministry of Tribal Affairs.

TRIs operate under the administrative control of the respective State Governments or UT Administrations and serve as the nodal institutions for tribal research, documentation, preservation, and promotion of tribal culture. Under the "Support to TRIs" scheme, the Ministry supports proposals related to infrastructure development, research and documentation, training and capacity-building programmes, and the organization of tribal festivals, yatras, and exchange visits. These initiatives aim to promote tribal cultural practices, languages, and rituals, ensuring their preservation and dissemination among communities and the wider public.

DROPOUT RATE OF STUDENTS IN HEI**3647. SHRI SACHITHANANTHAM R.:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of dropouts rate of marginalized students from IITs, IIMs and Central Universities and other Higher Educational Institutions;
- (b) the total number of OBC, SC and ST students dropped out from Higher Educational Institute during 2024-2025;
- (c) whether the Higher Educational Institutions are having Equal Opportunity Cells and SC/ST Cells, Institute-wise; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): In the Higher Education sector, students have multiple options and they choose and migrate from one course or programme to another, as such there is no concept of Drop Out in Higher education. However, to increase Access in Higher Education, the Government has taken various steps like Financial Assistance and Scholarships like Pradhan Mantri Uchchatar Shiksha Protsahan (PM-USP) Scheme, fee waiver/reduction of disadvantaged groups, promote study loans like PM-Vidyalakshmi scheme, establishment of more institutes, student support system like Establishment of Counselling Cells, strengthening of Grievance Redressal Mechanism, providing Remedial Coaching, initiatives under online and

digital learning (ODL) like SWAYAM, National Digital Library (NDL) and e-PG Pathshala. Further, in light of NEP 2020, a slew of initiatives for academic reforms have been undertaken like Multiple Entry and Exit Options, Academic Bank of Credits (ABC), Choice Based Credit System (CBCS) etc.

To address the issue of equity and inclusion in the education, Government has taken multipronged approach and initiatives. UGC (Promotion of Equity in Higher Educational Institutions) Regulations, 2012 have been notified, which is applicable to all the HEIs under its purview. It provides for HEIs to take measures to safeguard the interests of the students without any prejudice to their caste, creed, religion, language, ethnicity, gender and disability. The regulation provides for establishment of Equal Opportunity Cell and appointment of Anti-Discrimination Officer in each University. It also stipulates setting up of Counselling Centres with professionally trained counsellors to provide services to students, research scholars and faculty including non-teaching staff.

In order to proactively address any issues of SC / ST students, Institutes have set up mechanisms such as SC / ST students' cells, Equal Opportunity Cell, Student Grievance Cell, Student Grievance Committee, Student Social Club, Liaison officers, Liaison Committee etc. Further, University Grants Commission (UGC) has issued instructions from time to time for promoting equity and fraternity amongst students.

COUNTERFEIT CURRENCY NOTES

3648: SHRI SASIKANTH SENTHIL:

Will the Minister of **FINANCE** be pleased to state:

- (a) the number of counterfeit currency notes in the denominations of Rs. 100, 200, 500 and 2000 have been detected during the last five years, year-wise
- (b) whether the Reserve Bank of India (RBI) has recommended new security features or advanced printing technologies to curb counterfeiting and if so, the details thereof including any pilot measures currently in implementation;
- (c) whether the Government proposes to conduct a forensic or intelligence-based study to trace the origin and circulation pattern of counterfeit notes and if so, the details thereof
- (d) whether a formal coordination mechanism exists between the Government, RBI and the Intelligence Bureau for real-time detection and prevention of counterfeit currency; and-
- (e) if so, the details thereof including joint operations, intelligence sharing protocols or task forces constituted for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): As per Reserve Bank of India, Denomination-wise Counterfeit Notes detected / reported in the Banking System (April-March) during the last five years is as under:

Denomination (₹)	2020-21	2021-22	2022-23	2023-24	2024-25
(Number of pieces)					
100	1,10,736	92,237	78,699	66,310	51,069
200	24,245	27,074	27,258	28,672	32,660
500 (MG Series)	9	14	6	11	5
500 [MG (New) Series]	39,453	79,669	91,110	85,711	1,17,722
1,000	2	11	482	1	2
2,000	8,798	13,604	9,806	26,035	3,508
Total	2,08,625	2,30,971	2,25,769	2,22,639	2,17,396

(b) to (e): Government of India, in consultation with Reserve Bank of India reviews the effectiveness of security features of banknotes from time to time and undertakes measures to introduce new security features in accordance with section 25 of the Reserve Bank of India Act, 1934. Incorporating new security features/new designs in the banknotes to stay ahead of the counterfeiters is a continuous process.

The following coordination mechanism between the Reserve Bank of India, Ministry of Home Affairs, and Intelligence Bureau to detect and prevent the circulation of counterfeit currency: -

- i. Coordination through meetings of FCORD - Coordination and information-sharing among various enforcement and intelligence agencies, including RBI, is facilitated through periodic meetings of the Fake Indian Currency Notes (FICN) Coordination Group (FCORD) – set up under Intelligence

Bureau (IB) by the Ministry of Home Affairs (MHA) – convened by MHA. These meetings serve as a platform for inter-agency coordination to review emerging trends, assess threats, and strengthen the institutional response to the menace of counterfeit currency.

- ii. Data Sharing with CEIB - The Reserve Bank of India shares quarterly counterfeit note data detected in the banking channel, along with its State-wise analysis for quarters ending March, June, September, and December, with the Central Economic Intelligence Bureau (CEIB) for their perusal and further necessary action.
- iii. Reporting to FIU-IND and NCRB - As per the extant instructions under Rule 8(1) of the Prevention of Money Laundering (Maintenance of Records) Amendment Rules, 2013, banks are mandated to report information on cash transactions where counterfeit notes are detected to the Financial Intelligence Unit – India (FIU-IND) by the 15th day of the succeeding month. This is done through the FINnet portal. In addition, data on counterfeit note detection is also uploaded by banks on the web-enabled platform of the National Crime Records Bureau (NCRB), New Delhi.
- iv. Submission to MHA under UAPA - Further, as per Rule 8 of the Investigation of High-Quality Counterfeit Indian Currency Offences Rules, 2013, framed by the Ministry of Home Affairs (MHA), Government of India, the printing presses are required to annually conduct a review of the counterfeit currency

notes analysed by them during the period and submit a report to the Reserve Bank of India. Based on this, RBI submits its recommendation to the Central Government regarding revisions, if any, to the Third Schedule of the Unlawful Activities (Prevention) Act, 1967 (UAPA).

उत्तर प्रदेश में उन्नत भारत अभियान (यूबीए) 2.0 का कार्यान्वयन

3649. श्री रामभुआल निषाद:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश, विशेषकर सुल्तानपुर जिले में राष्ट्रीय औसत के संदर्भ में उन्नत भारत अभियान 2.0 के समग्र कार्यान्वयन की स्थिति क्या है;

(ख) सुल्तानपुर के उच्च शिक्षण संस्थानों द्वारा गोद लिए गए गांवों की कुल संख्या और उक्त अभियान के तहत लाभान्वित छात्रों की संख्या कितनी है;

(ग) उक्त अभियान के तहत जिले में कृषि, जल, ऊर्जा आदि किन क्षेत्रों में प्रभावी ढंग से कार्य किया गया है; और

(घ) इस अभियान को और अधिक प्रभावी बनाने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (घ): उन्नत भारत अभियान (यूबीए) सितंबर 2014 में शुरू की गई शिक्षा मंत्रालय की एक प्रमुख योजना है। यह देश के उच्चतर शिक्षा संस्थाओं (एचईआई) को गांवों और स्थानीय समुदायों से जोड़ता है ताकि ग्रामीण समुदायों के सामने आने वाली चुनौतियों को जान सकें और उनके लिए उचित समाधान प्रदान किए जा सकें। यूबीए का उद्देश्य छात्रों को ग्रामीण समुदायों और अन्य सरकारी संगठनों के साथ

जोड़ना था, जिसका अंतिम लक्ष्य छात्रों को गांवों की सामाजिक-आर्थिक स्थितियों के बारे में जागरूक करना था।

भारतीय प्रौद्योगिकी संस्थान (आईआईटी) दिल्ली, 50 क्षेत्रीय समन्वय संस्थान (एनसीआई) के साथ योजना के जमीनी स्तर पर कार्यान्वयन को सुनिश्चित करने के लिए यूबीए का राष्ट्रीय समन्वय संस्थान (एनसीआई) है जो इसके साथ ही, जो उच्चतर शिक्षा संस्थाओं के क्षेत्र-विशिष्ट प्रबंधन को सुनिश्चित करता है। 4335 उच्चतर शिक्षा संस्था हैं जिन्हें भाग लेने वाली संस्थाएं (पीआई) कहा जाता है और जिसमें 20534 गाँव शामिल हैं। यूबीए के पास विषय-विशिष्ट प्रौद्योगिकी-आधारित समाधान प्रदान करने के लिए 15 विषय विशेषज्ञ समूह (एसईजी) हैं। अब तक, 543 तकनीकी मध्यवर्तन/प्रौद्योगिकी-आधारित समाधान लागू किए जा चुके हैं, जिनमें सतत कृषि, जल संसाधन प्रबंधन, कारीगरों, उद्योगों और आजीविका, बुनियादी सुविधाओं (अवसंरचना और सेवाओं) तथा ग्रामीण ऊर्जा प्रणाली जैसे विभिन्न विषयों/क्षेत्रों/विषय-वस्तु को शामिल किया गया है।

यूबीए 2.0 को उत्तर प्रदेश सहित पूरे भारत में समग्र रूप से कार्यान्वित किया जा रहा है। यह उत्तर प्रदेश में 335 भाग लेने वाली संस्थाओं (पीआई) के माध्यम से 1,666 गाँवों को शामिल करता है। उच्चतर शिक्षा संस्थाओं और अपनाए गए गाँवों का विवरण इस लिंक https://unnatbharatabhiyan.gov.in/participating-institutes?state_id=35 पर देखा जा सकता है।

सुल्तानपुर जिले में, यूबीए 5 भाग लेने वाली संस्थाओं (पीआई) के माध्यम से 24 गाँवों में कार्य कर रहा है। भाग लेने वाली संस्थाओं के छात्रों ने ग्रामीण सहभागिता गतिविधियों जैसे आधारभूत सर्वेक्षण, स्वच्छता, जल प्रबंधन, फसल सुधार और गाँवों के समग्र विकास के लिए स्थायी समाधानों के कार्यान्वयन में सर्वोत्तम पद्धतियों से संबंधित जागरूकता अभियान में सक्रिय रूप से योगदान दिया है। विवरण इस लिंक <https://unnatbharatabhiyan.gov.in/list-participating->

institutes?csrf_uba=e295dd19447e8b8af25%20badaea5fa65e6&aishe_code=&institute_id=&state_id=35&district_id=738&submitSearch= के माध्यम से प्राप्त किया जा सकता है।

इस अभियान को और अधिक प्रभावी बनाने के लिए, मंत्रालय ने सभी राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिवों/प्रशासकों से अनुरोध किया है कि वे अपने राज्य/संघ राज्य क्षेत्रों के उच्चतर शिक्षा संस्थाओं (एचईआई) को इस पहल में भाग लेने के लिए निर्देश दें और जिला प्रशासन को भी इस योजना के कार्यान्वयन में उच्चतर शिक्षा संस्थाओं को सुविधा प्रदान करने का निदेश दें। मंत्रालय ने सभी जिलाधिकारियों/जिला कलेक्टरों से भी अलग से अनुरोध किया है कि वे अपने जिले में इस योजना के कार्यान्वयन में उच्चतर शिक्षा संस्थाओं को अपना पूर्ण सहयोग प्रदान करें। विश्वविद्यालय अनुदान आयोग (यूजीसी) और अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) भी इस योजना के प्रभावी कार्यान्वयन में योगदान दे रहे हैं। इसके अलावा, यूबीए के एनसीआई ने राज्य स्तर पर क्षेत्रीय चुनौतियों का समाधान किया तथा एसईजी और आईसीआई के माध्यम से तकनीकी मार्गदर्शन सुनिश्चित किया।

स्नातक पाठ्यक्रम में छात्राओं को छात्रवृत्ति

3650. श्री सुनील कुमार:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्र सरकार इंटरमीडिएट परीक्षा उत्तीर्ण करने के बाद स्नातक में दाखिला लेने वाली छात्राओं को राष्ट्रीय छात्रवृत्ति योजना के अंतर्गत छात्रवृत्ति प्रदान करती है;
- (ख) यदि हाँ, तो क्या राजकीय डिग्री कॉलेज, बगहा, बिहार और अन्य कॉलेजों की छात्राओं को यह छात्रवृत्ति नहीं मिल रही है क्योंकि ये कॉलेज विभाग की वेबसाइट पर सूचीबद्ध नहीं हैं; और

(ग) यदि हाँ, तो क्या सरकार गरीब बच्चों का कल्याण सुनिश्चित करने के लिए उक्त कॉलेजों को शामिल करने की योजना बना रही है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): सरकार इंटरमीडिएट परीक्षा उत्तीर्ण करने के बाद स्नातकपूर्व पाठ्यक्रमों में नामांकित छात्राओं सहित सभी श्रेणियों के छात्रों को उच्च शिक्षा में वित्तीय सहायता प्रदान करने के लिए विभिन्न छात्रवृत्ति योजनाएँ लागू कर रही है, जो मौजूदा योजना दिशानिर्देशों के अध्यक्षीन हैं। छात्रवृत्ति के लिए निर्धारित मानदंडों सहित इन योजनाओं का विवरण निम्नलिखित वेबसाइटों पर उपलब्ध है:

क्रम सं	मंत्रालय/विभाग	वेबसाइट लिंक
1.	उच्चतर शिक्षा विभाग	https://www.education.gov.in/en/scholarships-education-loan-0
2.	विश्वविद्यालय अनुदान आयोग	https://www.ugc.gov.in/Home/student_Corner
3.	अखिल भारतीय तकनीकी शिक्षा परिषद	https://www.aicte-india.org/bureaus/rifd/Scholarship-Schemes
4.	सामाजिक न्याय एवं अधिकारिता मंत्रालय	https://socialjustice.gov.in/scheme-cat
5.	जनजातीय कार्य मंत्रालय	https://tribal.nic.in/ScholarshiP.aspx
6.	अल्पसंख्यक कार्य मंत्रालय	https://www.minorityaffairs.gov.in/show_content.php?lang=1&level=2&ls_id=661&lid=823
7.	विज्ञान एवं प्रौद्योगिकी विभाग	https://dst.gov.in/inspire-scheme-innovation-science-pursuit-inspired-research

उच्चतर शिक्षा विभाग (डीएचई) कॉलेज और विश्वविद्यालय के छात्रों (सीएसएसएस) के लिए प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) केंद्रीय क्षेत्र छात्रवृत्ति योजना को लागू कर रहा है,

जिसके तहत प्रत्येक वर्ष 82000 नए छात्रवृत्ति स्लॉट उपलब्ध हैं। 50% छात्रवृत्ति स्लॉट छात्राओं के लिए निर्धारित हैं।

प्रत्येक उच्चतर शिक्षा संस्थाएं (एचईआई) को अपने संस्था के नोडल अधिकारी (आईएनओ) और संस्था प्रमुख (एचओआई) को इलेक्ट्रॉनिक केवाई (ईकेवाई) और बायोमेट्रिक प्रमाणीकरण के माध्यम से राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर पंजीकृत करना आवश्यक है, जो कॉलेज के छात्रों के आवेदनों को वैधता प्रदान करने के लिए आवश्यक है। तथापि, एनएसपी से प्राप्त जानकारी के अनुसार, राजकीय डिग्री कॉलेज, बगहा, पश्चिम चंपारण, बिहार (एआईएसएचई कोड: सी-65394) द्वारा ऐसा नहीं किया गया है। परिणामस्वरूप, संस्थान एनएसपी पर सक्रिय नहीं है।

पिछले पांच शैक्षणिक वर्षों (वर्ष 2020-21 से 2024-25) के दौरान बिहार के पश्चिम चंपारण जिले के उच्चतर शैक्षिक संस्थाओं से पीएम-यूएसपी सीएसएसएस की लाभार्थी छात्राओं की संख्या 3,596 है। पिछले पांच शैक्षणिक वर्षों (2020-21 से 2024-25) के दौरान बिहार के उच्चतर शैक्षिक संस्थाओं से पीएम-यूएसपी सीएसएसएस की लाभार्थी छात्राओं की संख्या 60,756 है।

इसके अलावा, प्रधानमंत्री विद्यालक्ष्मी केंद्रीय क्षेत्र की एक नई योजना को दिनांक 6 नवंबर 2024 को शुरू किया गया है। इस योजना का मुख्य उद्देश्य यह सुनिश्चित करना है कि कोई भी छात्र वित्तीय बाधाओं के कारण उच्चतर शिक्षा प्राप्त करने के अवसर से वंचित न रहे। इस योजना के तहत, संपार्श्विक-मुक्त और गारंटर-मुक्त शिक्षा ऋण सभी राज्यों और संघ राज्य क्षेत्रों के छात्रों को प्रदान किए जाते हैं जो गुणवत्ता उच्चतर शिक्षा संस्थाओं (क्यूएचईआई) में योग्यता-आधारित प्रवेश प्राप्त करते हैं और इन क्यूएचईआई से उच्च शिक्षा प्राप्त करने के लिए शिक्षा ऋण प्राप्त करने के इच्छुक हैं और इसके लिए कोई ऊपरी सीमा नहीं है। इसके अतिरिक्त, ₹8 लाख तक की वार्षिक पारिवारिक आय वाले छात्रों के लिए, यह योजना ₹10 लाख तक के शिक्षा ऋण पर 3% ब्याज पर छूट प्रदान करती है। कोई अन्य छात्रवृत्ति अथवा शिक्षा ऋण पर ब्याज छूट नहीं प्राप्त करने वाले एक लाख तक नए छात्रों को इस ब्याज पर छूट

मिलेगी। एक समर्पित ऑनलाइन प्लेटफॉर्म, पीएम विद्यालक्ष्मी पोर्टल <https://pmvidyalaxmi.co.in> विकसित किया गया है, जिस पर छात्र सभी बैंकों द्वारा उपयोग की जाने वाली सरलीकृत आवेदन प्रक्रिया के माध्यम से शिक्षा ऋण के साथ-साथ ब्याज पर छूट के लिए आवेदन कर सकते हैं। यह पोर्टल दिनांक 25 फरवरी 2025 से शुरू हो चुका है। दिनांक 25 फरवरी 2025 से दिनांक 7 अगस्त 2025 के दौरान, 48 छात्र जो पश्चिम चंपारण ज़िले के मूल निवासी हैं, ने प्रधानमंत्री विद्यालक्ष्मी शिक्षा ऋण के लिए आवेदन किया है। अब तक, इनमें से 20 शिक्षा ऋणों को स्वीकृति मिल चुकी है। संस्वीकृत राशि ₹2.1 करोड़ है, जो पाठ्यक्रम की पूरी अवधि के लिए है।

HELPDESK FOR GST AND INCOME TAX

3651. SHRI DHARAMBIR SINGH:

Will the Minister of **FINANCE** be please to state:

- (a) whether the Government has set up district-level helpdesks for GST and income tax queries;
- (b) whether small traders and rural entrepreneurs are provided regular training on tax compliance;
- (c) whether any timeline for grievance redressal in tax refunds and PAN related issues have been fixed;
- (d) whether simplification of filing procedures for small taxpayers has been done;
- (e) whether any survey has been conducted to assess taxpayers satisfaction in Tier-3 towns and rural areas;

- (f) whether such support services are active and accessible in Bhiwani–Mahendragarh Lok Sabha constituency; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Aaykar Seva Kendras (ASKs) at various locations in the country are established on requirement basis. As on date, 457 ASKs centres have been established in different Income Tax Offices spread all over India.

CGST Commissionerate across the country have fully operational GST Seva Kendras or Helpdesks in their respective jurisdictions which extend help/guidance and address the grievances of taxpayers/ citizens.

(b): Taxpayers' Hubs are regularly conducted in Tier II and Tier III cities with the objective of enhancing tax awareness and promoting voluntary compliance. The Department also brings out Taxpayer Information Series Brochures every year to educate all taxpayers including small traders and rural entrepreneurs. These brochures are widely circulated in every taxpayer hub, fairs and also published on Department's website.

The Government has regularly taken various steps to provide awareness and training sessions to small traders and rural entrepreneurs to enhance their understanding of compliance requirements by organizing GST awareness drives

across their jurisdictions, time to time. Further, more public awareness is created through mass media like print, tv and radios on regular basis.

(c): Yes, as per Service Delivery Standards, Citizens Charter of Income Tax Department and there is a timeline for grievance redressal of issues relating to GST Portal by GSTN.

(d): With respect to direct taxes:

The Income Tax Department has simplified filing procedure for the taxpayers in filing the ITRs by providing a pre-fill of relevant income and tax related information in ITR. The Department has provided the Annual Information Statement, Form 26AS and Taxpayer Information Statement for the taxpayer to know their transactions for the purpose of preparing and filing of the ITR from the e-filing portal. The e-filing mode is made available in Online, Offline and Excel utilities giving more choice for the users. The Department has released videos which provide step by step guide to taxpayers with respect to filing of ITR and associated queries. These videos are available in Youtube from the e-filing portal.

With respect to GST:

- i. The threshold limit of annual turnover for registration under GST for entities engaged in supply of goods has been increased to Rs. 40 lakhs (other than some special category States) effective from April 1, 2019, which was initially Rs. 20 lakhs.

- ii. The threshold limit of annual turnover for supply of goods under composition scheme has been increased to Rs. 1.5 crore (other than some special category States) effective from 1st April 2019, which was initially Rs. 75 lakhs.
- iii. A scheme of quarterly return filing and monthly payment (QRMP) has been introduced where small taxpayers with turnover up to Rs. 5 crores have an option to file returns on quarterly basis, instead of monthly return.
- iv. To facilitate small taxpayers in making supply of goods through e-commerce operators (ECOs), the requirement of mandatory registration for intra-state supply of goods through ECOs has been conditionally waived off with effect from 01.10.2023.
- v. Expeditious approval within seven working days where the applicant undergoes authentication of Aadhaar number while submitting the said application, and approval within thirty days where the applicant fails to undergo authentication of Aadhaar number or does not opt for the same.
- vi. Deemed approval of application for registration where the proper officer fails to take action within the prescribed timelines.
- vii. Furnishing of bank account details upto thirty days from the date of grant of registration or the date on which the details required under section 37 is due to be furnished, whichever is earlier.

- viii. To facilitate and ease return filing process, an auto-generated return with editing facility is being provided to the taxpayers on the portal based on details of the outward supplies furnished by the taxpayers and their suppliers.
- ix. A new option has been provided to allow the amendment of outward supplies of goods or services for current tax period.
- x. UPI & IMPS has been provided as an additional mode for payment of GST to facilitate taxpayers and to further encourage digital payment.

(e): No.

(f) and (g): One Aayakar Sewa Kendra (ASK) is functional at Narnaul in Mahendargarh District Facility for NIL filing of GSTR-1, 3B via SMS is available. Further, offline tools for facilitating taxpayers in filing of returns and refund claims in remote areas with network issues are available free of charge.

COMPULSORY PERSONAL ACCIDENT INSURANCE FOR OWNER-DRIVERS

3652. SHRI RAJKUMAR CHAHAR:

Will the Minister of **FINANCE** be pleased to state:

- (a) the concept and objective of compulsory personal accident insurance for owner-drivers;
- (b) whether it is mandatory under IRDAI regulations and relevant legal provisions;
- (c) if so, the data for the last five years on such policies issued along with total registered motor vehicles, year-wise;
- (d) the minimum sum insured and date of last revision; and

(e) whether insurers comply and offer it as bundled or standalone cover and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Compulsory Personal Accident (CPA) for owner-drivers provides financial protection to vehicle owners-drivers in the event of death or permanent disability due to accident whilst driving the vehicle (including mounting into/ dismounting from) or traveling in the insured vehicle as a co-driver. The owner of the insured vehicle who holds a driving license is termed as owner-driver for this purpose. The CPA cover is available with General insurance companies for motor vehicles including private cars, two wheelers and commercial vehicles.

(b) to (e): The erstwhile Tariff Advisory Committee (TAC) formed under Part IIB of the Insurance Act, 1938, laid down Indian Motor Tariff (IMT) 2002 which contained rules, terms and conditions etc. for transaction of motor insurance in India. The General Regulations 36 of the IMT 2002 mandated for CPA cover for owner-drivers of motor vehicles providing the sum insured as Rs 1 lakh for Motorized Two Wheelers and Rs 2 lakh for Private Cars and Commercial vehicles.

Later, in accordance with the judgment dated 26th October 2017 of the Hon'ble Madras High Court, the Insurance Regulatory and Development Authority of India (IRDAI) has issued various circulars on CPA insurance, most recent on 11th December 2018, stipulating that all General Insurers carrying on motor insurance

business shall provide standalone CPA cover for owner-driver for a minimum sum insured of Rs 15 lakhs for policy period of one-year. Coverage under the stand-alone CPA will extend to all the vehicles owned by the owner-driver under the same policy.

However, the insured is permitted to opt out on the basis of certain exceptions such as where they have already covered themselves sufficiently (Rs.15 Lakh or above) in other life or personal accident insurance policies and/ or having multiple vehicles and already covered under insurance of those vehicles, where a vehicle is owned by a company, a partnership firm or a similar body corporate etc.

W.e.f. 01st January 2019, IRDAI has permitted the insurance companies to issue stand-alone CPA cover for owner-driver. However, if a policyholder chooses to opt for the CPA cover as part of the Liability only policy or the Package policy, he/she can continue to do so.

The data for the last five years on such policies issued and total registered motor vehicles for last five years are given in the enclosed **Statement**.

STATEMENT

Number of CPA policies issued in the last 5 FYs

Financial Year	No. of Owner-Driver PA Policies
2019-20	7,74,98,362
2020-21	6,79,17,152
2021-22	6,80,31,126
2022-23	6,58,64,828

2023-24	7,20,58,557

Source: Insurance Information Bureau

Total count of vehicle registered for the last 5 years

Calendar Year	Vehicles registered per year
2020	1,863,3419
2021	1,891,0622
2022	2,157,7909
2023	2,400,8418
2024	2,620,9814
2025 (till 5.8.2025)	1,517,1261

Source: Ministry of Road Transport & Highways

LOANS SET-OFF FROM ASSETS OF COMPANIES

3653. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Government is aware that the loan set-off right has been exercised by the Bankers on the liabilities recovery from any assets of customers under the control of Banker even though they are not subject to any specific lien, pledge, mortgage etc.;
- (b) if so, the details thereof;
- (c) whether any such law is there to set-off the loans from the assets of the group of companies of an individual or a family; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): As per inputs received from banks, the banker's right to set-off is generally exercised by virtue of the contractual arrangement made between the bank and the borrower/ guarantor, wherein the bank is entitled to exercise the right of set-off against the Borrower/ guarantor.

Further, in case of guarantee given by promoters/directors of a company in favour of the Bank for loan availed by such company, bank has right to recover/ set off the dues from the assets of the guarantor.

There is no specific legal provision to set-off loans from the assets of the group of companies of an individual or a family as debts between separate legal entities cannot be set-off against each other.

Furthermore, as per the Reserve Bank of India's Guidelines on Fair Practices Code for Lenders, lenders should release all securities on receiving payment of loan or realisation of loan subject to any legitimate right or lien for any other claim lenders may have against borrowers.

ITIs FUNCTIONING UNDER THE CTS

3654. SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

SHRI G. SELVAM:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the number of Government and Private Industrial Training Institutes (ITIs) functioning under the Craftsmen Training Scheme (CTS) in Tamil Nadu, district-wise;
- (b) the total number of trainees enrolled under the CTS in Tamil Nadu during the last five years, year and trade-wise;
- (c) whether the Government has any proposal to upgrade or modernize existing ITIs under CTS in Tamil Nadu and if so, the details thereof including funding and timelines;
- (d) whether the Government has taken measures to extend the benefits of the said Scheme to backward and underdeveloped districts of Tamil Nadu;
- (e) whether there is any financial or academic support being provided to SC, ST, OBC and economically weaker section students enrolled in CTS courses in Tamil Nadu; and
- (f) the steps taken/being taken by the Government to increase awareness and participation of students from rural and marginalized communities in Tamil Nadu under the CTS?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Directorate General of Training (DGT), under the aegis of Ministry of Skill Development and Entrepreneurship (MSDE) implements the Craftsmen Training Scheme (CTS) through a country wide network of Industrial Training Institutes (ITIs) for skilling the youth of the country.

At present, there are 14,615 ITIs established in the country, out of which, 3,316 are Government ITIs and 11,299 are Private ITIs.

In the State of Tamil Nadu, a total of 456 ITIs are established, out of which 93 are Government ITIs and 363 are Private ITIs. District-wise number of ITIs in Tamil Nadu State are given in the enclosed **Statement-I**.

(b): A total of 1,67,481 trainees have been enrolled in ITIs under CTS in Tamil Nadu from the academic sessions 2020-21 onwards and upto 2024-25. Trade-wise, year-wise enrolment in ITIs under CTS in Tamil Nadu State from academic sessions 2020-21 to 2024-25 are given in the enclosed **Statement-II**.

(c): The Cabinet has approved National Scheme for Upgradation of ITIs and setting up National Centres of Excellence (NCOEs) for skilling, at an estimated cost of ₹60,000 crore (Central Share: ₹30,000 crore, State Share: ₹20,000 crore, and Industry Share: ₹10,000 crore). The scheme aims to upgrade 1,000 ITIs through hub-and-spoke arrangements across the country including the state of Tamil Nadu. Under the scheme, course content and design will be aligned with industry skill needs with a focus to introduce new courses to address emerging areas, with the

objective of creating a future-ready skilled workforce to meet the dynamic needs of India's economy and boost industrial productivity.

Apart from this, several state governments including Tamil Nadu have collaborated with industries to transform the Government ITIs into technology centres / hubs with modern infrastructure and training facilities to meet the industry 4.0 standards. These collaborations aim to equip Government ITIs with cutting-edge technology and industry-aligned curriculum to bridge the skill gap and prepare students for the demands of the evolving industrial landscape.

(d): The CTS is being implemented in the ITIs across all the districts of Tamil Nadu State, including the backward and underdeveloped districts. Out of the total 456 ITIs in the State, 410 ITIs are located in rural areas.

Further, the DGT also provides relaxation in the affiliation norms; specifically, in terms of the minimum land area required and the minimum number of trades required for the establishment of new ITIs in unserved areas at the block/municipality level.

(e): The financial control and day-to-day administration of ITIs fall under the jurisdiction of the respective State Governments and Union Territory Administrations, while policy matters such as setting the criteria for affiliation, conducting examinations, issuing certifications, and designing curricula are the responsibilities of the Central Government.

MSDE does not provide any financial support to the ITI trainees. However, the State of Tamil Nadu, provides stipends to all students undergoing training in the Government ITIs of Tamil Nadu, including those belonging to SC, ST, OBC, and economically weaker sections through its own initiatives.

(f): The State Skill Development & Entrepreneurship Committees (SSDECs) have been constituted at the State/UT level, including in Tamil Nadu, to promote awareness about skill training in ITIs through career awareness programmes in schools, along with mass outreach efforts through FM radio, print media, block-level offices, and local community engagement in rural areas.

Apart from these, the Government of Tamil Nadu, as per its State policy, implements reservations in admissions in Government ITIs for candidates from marginalised sections and provides stipends to all students undergoing training in Government ITIs to encourage participation.

STATEMENT-I

District-wise number of ITIs in Tamil State

Sr. No.	District	No. of Govt. ITIs	No. of Pvt. ITIs	Total no. of ITIs
1.	Ariyalur	2	5	7
2.	Chengalpattu	2	8	10
3.	Chennai	5	9	14
4.	Coimbatore	3	11	14
5.	Cuddalore	5	19	24
6.	Dharmapuri	1	2	3
7.	Dindigul	2	10	12
8.	Erode	2	13	15

9.	Kallakurichi	3	7	10
10.	Kanchipuram	1	7	8
11.	Kanniyakumari	2	12	14
12.	Karur	1	6	7
13.	Krishnagiri	1	4	5
14.	Madurai	3	8	11
15.	Mayiladuthurai		8	8
16.	Nagapattinam	3	4	7
17.	Namakkal	2	8	10
18.	Perambalur	2	4	6
19.	Pudukkottai	2	13	15
20.	Ramanathapuram	3	4	7
21.	Ranipettai	2	10	12
22.	Salem	4	13	17
23.	Sivaganga	2	7	9
24.	Tenkasi	3	10	13
25.	Thanjavur	3	15	18
26.	The Nilgiris	2	5	7
27.	Theni	3	7	10
28.	Thiruvallur	4	12	16
29.	Thiruvarur	2	8	10
30.	Thoothukkudi	4	12	16
31.	Tiruchirappalli	5	20	25
32.	Tirunelveli	3	12	15
33.	Tirupathur	1	4	5
34.	Tiruppur	3	5	8
35.	Tiruvannamalai	2	22	24
36.	Vellore	1	10	11
37.	Villupuram	1	20	21
38.	Virudhunagar	3	9	12
Grand Total		93	363	456

STATEMENT-II**Trade-wise, year-wise enrolment in ITIs under CTS from academic sessions
2020-21 to 2024-25**

Sr. No	Trade Name	Session 2020-21	session 2021-22	session 2022-23	session 2023-24	session 2024-25
1	Advanced CNC Machining Technician	0	0	0	1556	1275
2	Architectural Draughtsman	11	43	52	58	64
3	Artificial Intelligence Programming Assistant	0	0	0	0	20
4	Basic Designer and Virtual Verifier (Mechanical)	0	0	0	500	407
5	Carpenter	68	55	102	0	0
6	Civil Engineer Assistant	29	30	38	35	29
7	Computer Aided Embroidery and Designing	44	42	54	52	34
8	Computer Hardware and Network Maintenance	85	109	137	142	101
9	Computer Operator & Programming Assistant (VI)	7	7	12	11	12
10	Computer Operator and Programming Assistant	1186	1309	1559	1569	1432
11	Cosmetology	48	42	46	48	48

12	Cutting & Sewing (VI)	5	9	12	11	10
13	Dental Laboratory Equipment Technician	8	9	13	7	5
14	Desk Top Publishing Operator	305	310	356	391	359
15	Desktop Publishing Operator (VI)	5	7	12	7	11
16	Digital Photographer	16	25	32	38	22
17	Draughtsman (Civil)	433	365	393	394	389
18	Draughtsman (Mechanical)	119	121	139	101	81
19	Dress Making	100	80	132	100	85
20	Drone Pilot (Junior)	0	0	0	0	28
21	Drone Technician	0	0	0	19	17
22	Electrician	4507	4687	5343	5305	4852
23	Electronics Mechanic	385	383	438	430	376
24	Fashion Design & Technology	177	210	219	181	211
25	Fire Technology and Industrial Safety Management	0	0	80	56	46
26	Fitter	3860	3976	4496	4726	3909
27	Food & Beverages Services Assistant	32	32	32	66	48
28	Food Production (General)	210	283	293	319	266
29	Footwear Maker	40	34	27	20	17
30	Foundryman	105	117	161	40	27
31	Front Office Assistant	52	55	32	49	32
32	Health Sanitary Inspector	39	44	32	23	15

33	Horticulture	0	0	0	23	22
34	Hospital House Keeping	0	13	5	18	22
35	Industrial Painter	29	15	29	0	0
36	Industrial Robotics and Digital Manufacturing Technician	0	0	0	2541	1829
37	Information Communication Technology System Maintenance	170	174	200	190	165
38	Information Technology	13	15	24	20	24
39	Instrument Mechanic (Chemical Plant)	18	16	25	23	24
40	Instrument Mechanic	269	283	329	225	224
41	Interior Design & Decoration	8	12	208	169	157
42	IoT Technician (Smart City)	5	0	0	0	0
43	IoT Technician (Smart Healthcare)	0	0	20	29	11
44	Leather Goods Maker	95	71	81	60	69
45	Lift and Escalator Mechanic	39	38	46	45	75
46	Machinist (Grinder)	83	82	92	58	48
47	Machinist	908	936	1014	957	755
48	Maintenance Mechanic (Chemical Plant)	18	19	29	23	20

49	Manufacturing Process Control and Automation	0	0	0	1341	1148
50	Marine Engine Fitter	173	169	183	192	156
51	Marine Fitter	17	17	13	19	19
52	Mason (Building Constructor)	10	9	12	0	0
53	Mechanic (Motor Vehicle)	3018	3112	3528	3565	3197
54	Mechanic (Refrigeration and Air- Conditioning)	0	0	1	0	0
55	Mechanic (Tractor)	128	120	147	80	66
56	Mechanic Agriculture Machinery	24	24	24	24	19
57	Mechanic Auto Body Repair	54	39	67	63	50
58	Mechanic Auto Electrical and Electronics	51	50	69	49	37
59	Mechanic Diesel	853	948	1107	1032	855
60	Mechanic Electric Vehicle	0	0	0	1045	906
61	Mechanic Machine Tool Maintenance	56	54	52	60	58
62	Mechanic Two & Three Wheeler	35	42	47	10	9
63	Multimedia Animation & Special Effects	48	37	48	48	39
64	Operator Advanced Machine Tools	16	15	57	64	54

65	Painter General	35	42	47	60	48
66	Plastic Processing Operator	68	71	88	20	21
67	Plumber	202	210	404	569	475
68	Pump Operator-Cum-Mechanic	102	102	110	120	94
69	Refrigeration and Air Conditioning Technician	849	872	1180	1190	1216
70	Secretarial Practice (English)	9	39	57	0	0
71	Sewing Technology	498	570	602	663	561
72	Sheet Metal Worker	307	291	404	296	255
73	Smartphone Technician Cum App Tester	0	6	146	152	149
74	Solar Technician (Electrical)	37	39	110	129	121
75	Spinning Technician	27	27	40	39	37
76	Stenographer & Secretarial Assistant (English)	181	294	341	213	174
77	Surface Ornamentation Techniques (Embroidery)	137	144	164	148	149
78	Surveyor	43	23	73	58	60
79	Technician Electronics System Design and Repair	0	0	0	4	0

80	Technician Mechatronics	86	138	122	90	73
81	Technician Medical Electronics	0	0	85	89	83
82	Technician Power Electronics System	0	0	45	49	57
83	Textile Mechatronics	19	19	20	24	23
84	Textile Wet Processing Technician	16	18	20	19	11
85	Tool & Die Maker (Dies & Moulds)	26	25	25	25	25
86	Tool & Die Maker (Press Tools, Jigs & Fixtures)	51	60	88	115	100
87	Turner	1305	1240	1410	1208	953
88	Vessel Navigator	17	18	16	20	20
89	Welder (Fabrication & Fitting)	20	22	23	0	0
90	Welder (GMAW & GTAW)	123	128	153	86	63
91	Welder	3509	3591	4950	4645	3952
92	Welder (Pipe)	49	47	80	40	32
93	Welder (Structural)	15	31	64	40	32
94	Welder (Welding & Inspection)	38	20	40	1	7
95	Wireman	1532	1715	2472	2739	2365
96	Wood Work Technician	0	0	0	49	23
Total		27,315	28,496	35,078	41,127	35,465
Grand Total		1,67,481				

DELAY IN PUBLICATION OF KEEZHADI EXCAVATION REPORT**3655. SHRIMATI KANIMOZHI KARUNANIDHI:****SHRI S. VENKATESAN:**

Will the Minister of **CULTURE** be pleased to state:

- (a) the reasons for the delay in publishing the excavation report of the Keezhadi archaeological site in Tamil Nadu, despite completion of multiple excavation phases;
- (b) whether the Government has received and accepted the draft excavation report prepared and submitted to the Archaeological Survey of India (ASI) in January 2023 and if so, the details thereof and if not, the reasons therefor;
- (c) whether any objections were raised by the Government or ASI officially thereon;
- (d) the details of the officer(s) currently entrusted with reviewing or modifying the original report and the expected timeline for the final report's public release and tabling before Parliament;
- (e) whether the Government has officially recognised Keezhadi as a site of National Importance despite multiple excavation phases and findings that point to a highly advanced civilization dating back to before 580 BCE; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The excavation report for the 2014–15 and 2015–16 seasons was received by the Archaeological Survey of India (ASI) in January 2023 and has since undergone expert vetting in accordance with standard protocol. This process is essential to ensuring academic integrity and is not intended to delay or diminish the significance of the findings.

(b) to (d): The excavation report for first two seasons has been vetted by experts and deficiencies in methodology, chronology, interpretation, presentation, and analytical rigor, etc. have been communicated to the lead excavator.

(e) and (f): Considering the archaeological potential of the site it was taken for excavation up by ASI between 2014 and 2017. Since 2018, the Tamil Nadu State Department of Archaeology has continued excavations at the site. However, the final report from the State Department has not yet been published.

DECLINING SITUATION OF INDIAN FOOTBALL

3656. ADV. ADOOR PRAKASH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government noted the declining situation of Indian football the country has slipped to the lowest FIFA ranking in the last nine years and if so, the details thereof;
- (b) whether the Government has done any review and assessed the reasons causing the crisis situation including administrative failure;

- (c) if so, the details of measures taken or proposed by the Government for corrective action;
- (d) whether the Government proposes to give more importance for the improvement of Indian football; and
- (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): Promotion of specific sports discipline is the responsibility of the concerned National Sports Federation (NSF). The Ministry of Youth Affairs & Sports has recognised the All India Football Federation (AIFF) as NSF for promotion and development of football in the country.

Rankings of football teams are dynamic and influenced by match results, strength of opposition, and frequency of matches. The Sports Authority of India (SAI), an autonomous body under the aegis of the Ministry of Youth Affairs and Sports, regularly engages with the AIFF to review the performance and overall development of the sport and provides its advice accordingly.

(d) and (e) Under the Scheme of Assistance to NSFs, the AIFF is being provided with financial assistance towards training of athletes which includes all requisite facilities for their preparations including wholesome nutritious diet, food supplements, equipment support, state-of-the-art infrastructure, lodging, travelling facilities, services of reputed Indian and Foreign Coaches/ supporting staff,

scientific & medical support, sports kit, etc. besides financial assistance for their training abroad and conduct of national championships in Sub Junior, Junior and Senior Categories, conduct of international tournaments in India, participation in international competitions in India and abroad. For the said purpose, an ACTC (Annual Calendar for Training and Competition) budget is approved for each NSF, including the AIFF, every year.

The norms under the Scheme of Assistance to NSFs have been revised on 22.05.2025. The scheme ensures robust grassroots development, professional coaching, scientific support to athletes, and increased exposure through support to NSFs for hosting and participation in international sporting events. It also prioritizes grassroot development and capacity building of coaches and technical staff.

Apart from above, the following measures have been undertaken:

- i. The football has been supported by inclusion in Khelo India Youth Games and promoting talent through Khelo India Academies and State Centres of Excellence. Also, football discipline has been included in 196 Khelo India Centres and 19 Khelo India Accredited Academies, in which 113 Khelo India Athletes are being trained in football.
- ii. Facilitating infrastructure and sports science support at National Centres of Excellence.

Further, SAI through its various sports promotional schemes, encourages the sports of football, across the country, to identify talented sportspersons in the

various age groups and nurture them to excel at national and international levels. At present, a total of 500 athletes are being trained in football discipline.

OLD PENSION SCHEME FOR PSUS AND PSBS

3657. DR. DHARAMVIRA GANDHI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has decided to extend the benefit of the Old Pension Scheme (OPS) to those Government employees whose appointment was made after 1 January 2004, but whose recruitment process/advertisement was initiated before 1 January 2004, if so, the details thereof;
- (b) whether the Government proposes to implement similar comprehensive provisions for employees of public sector undertakings and Public Sector Banks; and
- (c) whether the Government ensures that all the employees of the State Bank of India whose recruitment process (such as advertisement or examination) was conducted before 1 August 2010, but whose appointments were delayed due to unavoidable circumstances and took place after 1 August 2010 are also included in the Old Pension?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): In light of various Court judgments, the Government had issued instructions vide OM No. 57/05/2021-P&PW(B) dated 03.03.2023, giving one-time

option to those Central Government civil employees for inclusion under the CCS (Pension) Rules, 1972 (now 2021) who have been appointed against the posts or vacancies which were advertised/notified for recruitment/appointment prior to date of issuing of notification of National Pension System i.e. 22.12.2003. Further, there is no such proposal under consideration in Ministry of Finance for Public Sector Undertakings and Public Sector Banks.

(c): As per the State Bank of India Employees' Pension Fund Regulations, 2014, the old pension will not be applicable to those who joined the services of SBI on or after 01.08.2010.

SOCIAL SECURITY FOR ONLINE PLATFORM GIG WORKERS

3658. SHRI RAJIV PRATAP RUDY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has formally launched the proposed Social Security Scheme for online platform gig workers, as announced and if so, the details thereof;
- (b) the details of the total number of gig and platform workers currently registered on the e- Shram portal, State/UT-wise along with the percentage that comprises workers associated with app-based delivery, ride-hailing and freelance digital services;
- (c) whether the Government has taken any steps to integrate the said workers

under the Pradhan Mantri Jan Arogya Yojana (PM-JAY) and if so, the number of gig workers received Ayushman Bharat health cards;

(d) whether any financial or insurance assistance has been provided by the Government to gig workers who suffered loss of livelihood, disability or health issues during or after the COVID-19 pandemic; and

(e) whether the Government is considering for setting up of a dedicated Social Security Board for Gig and Platform Workers and if so, the details thereof along with the current status of said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The Ministry of Labour and Employment had launched e-Shram portal on 26.08.2021 for creation of a Comprehensive National Database of Unorganised Workers including platform workers, migrant workers, agriculture workers etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The

State/UT-wise details of gig and platform workers registered on e-Shram portal are given in the enclosed **Statement**.

The Government in its Budget Announcement for financial year 2025-26 has announced several key measures for the welfare of Gig workers of online platforms (platform workers) viz. their registration on the e-Shram portal, issuance of identity cards, and extension of health care benefits under Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY). The AB-PMJAY scheme for platform workers has not been launched.

The guidelines to process accidental death/ disability claims on e-Shram through ex-gratia, in line with Pradhan Mantri Suraksha Bima Yojana (PMSBY), were issued on 24.08.2023. As per the guidelines, unorganised workers registered on e-Shram between the period from 26.08.2021 and 31.03.2022 and those who met with an accident during the aforesaid period shall be entitled for Rupees Two lakh in case of accidental death or total irrecoverable disability and Rupees One lakh in case of partial irrecoverable disability.

The Code on Social Security, 2020 have provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

STATEMENT

State-wise details of platform workers registered on e-Shram portal (as on 06.08.2025)

Sl. No.	State/UT	Number of Registrations on e-Shram portal
1.	ANDAMAN AND NICOBAR ISLANDS	109
2.	ANDHRA PRADESH	26,501
3.	ARUNACHAL PRADESH	369
4.	ASSAM	7,029
5.	BIHAR	15,360
6.	CHANDIGARH	419
7.	CHHATTISGARH	2,569
8.	DELHI	10,310
9.	GOA	670
10.	GUJARAT	17,279
11.	HARYANA	6,990
12.	HIMACHAL PRADESH	773
13.	JAMMU AND KASHMIR	1,661
14.	JHARKHAND	5,850
15.	KARNATAKA	12,308
16.	KERALA	5,646
17.	LADAKH	21
18.	LAKSHADWEEP	3
19.	MADHYA PRADESH	13,040
20.	MAHARASHTRA	78,207
21.	MANIPUR	457
22.	MEGHALAYA	837
23.	MIZORAM	98
24.	NAGALAND	369
25.	ODISHA	4,176

26.	PUDUCHERRY	236
27.	PUNJAB	4,735
28.	RAJASTHAN	15,605
29.	SIKKIM	217
30.	TAMIL NADU	16,794
31.	TELANGANA	12,323
32.	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	63
33.	TRIPURA	1,147
34.	UTTAR PRADESH	21,812
35.	UTTARAKHAND	2,141
36.	WEST BENGAL	9,111

आईआरडीआई का मिशन “सभी के लिए बीमा”

3659. श्री सनातन पांडेय:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि भारतीय बीमा विनियामक और विकास प्राधिकरण (आईआरडीआई) ने 2047 तक “सभी के लिए बीमा” का एक महत्वाकांक्षी मिशन निर्धारित किया है;
- (ख) यदि हाँ, तो क्या सरकार ने सभी हितधारकों के साथ परामर्श सहित इस लक्ष्य को प्राप्त करने के लिए एक व्यापक नीति, रोडमैप या श्वेत पत्र तैयार करने के लिए कदम उठाए हैं;
- (ग) यदि नहीं, तो ऐसे रोडमैप को तैयार करने में देरी के क्या कारण हैं; और
- (घ) इस मिशन के अनुरूप सभी नागरिकों और उद्यमों के लिए किफायती और उचित बीमा कवरेज सुनिश्चित करने के लिए क्या विशिष्ट उपाय किए जा रहे हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ): भारतीय बीमा विनियामक और विकास प्राधिकरण (आईआरडीएआई) ने 6 मई, 2022 की अपनी प्रेस विज्ञप्ति में वर्ष 2047 तक "सभी के लिए बीमा" के लक्ष्य को प्राप्त करने के उद्देश्य से बीमा क्षेत्र में व्यापक सुधार करने की अपनी प्रतिबद्धता व्यक्त की।

सभी के लिए बीमा के विजन के अनुरूप भारत में बीमा की पैठ और घनत्व को बढ़ाने के उद्देश्य से, इरडाई ने, अन्य बातों के साथ-साथ, निम्नलिखित उपाय किए हैं:-

- i. बीमा कंपनियों को बीमा समावेशन को बढ़ाने के लिए सभी आयु और जोखिम समूहों के लिए उत्पाद तैयार करने के लिए अधिदेशित किया है
- ii. बीमा कंपनियों हेतु व्यापार करने में आसानी को बढ़ावा देने के लिए अनुपालन दायित्व को कम करना और सरलीकृत विनियमों को आसान बनाना
- iii. बीमा कंपनियों द्वारा वरिष्ठ नागरिकों के लिए प्रति वर्ष 10% से अधिक प्रीमियम नहीं बढ़ाना
- iv. पॉलिसीधारकों की सुरक्षा सुनिश्चित करने के लिए एक प्रभावी शिकायत निवारण तंत्र स्थापित करना

सरकार ने नागरिकों के लिए वहनीय बीमा कवरेज सुनिश्चित करने के लिए समय-समय पर विभिन्न बीमा योजनाएं शुरू की हैं जिससे कि सभी के लिए बीमा के विजन में सहायता मिल सके। ऐसी योजनाओं की मुख्य विशेषताएं निम्नलिखित हैं:

- i. प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई) 18-50 वर्ष की आयु वर्ग के लोगों को किसी भी कारण से बीमित व्यक्ति की मृत्यु के मामले में 436/- रुपये के वार्षिक प्रीमियम पर 2 लाख रुपये का बीमा कवरेज प्रदान करती है।
- ii. प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई) 18-70 वर्ष की आयु वर्ग के लोगों की दुर्घटना के कारण आकस्मिक मृत्यु या कुल स्थायी दिव्यांगता के मामले में 20 रुपये के वार्षिक प्रीमियम

पर 2 लाख रुपये और आंशिक स्थायी दिव्यांगता के मामले में 1 लाख रुपये का बीमा कवरेज प्रदान करती है।

- iii. प्रधानमंत्री जन आरोग्य योजना (पीएमजेएवाई) अस्पताल में द्वितीयक और तृतीयक चिकित्सा देखभाल के लिए प्रति परिवार ₹5 लाख का वार्षिक स्वास्थ्य कवर प्रदान करती है।
- iv. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) अप्रत्याशित प्राकृतिक आपदाओं के कारण होने वाली फसल हानि के विरुद्ध किसानों को सुरक्षा प्रदान करती है। इस योजना के अंतर्गत खरीफ के लिए किसान प्रीमियम 2%, रबी के लिए 1.5% और वाणिज्यिक/बागवानी फसलों के लिए 5% तय किया गया है।

कौशल भारत मिशन में एनएसडीसी की भूमिका

3660. श्रीमती हेमा मालिनी:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राष्ट्रीय कौशल विकास निगम (एनएसडीसी) की स्थापना निजी क्षेत्र की भागीदारी के लिए कौशल पारिस्थितिकी तंत्र को उत्प्रेरित करने और कुशल व्यावसायिक प्रशिक्षण पहल स्थापित करने, भारत के युवाओं को सशक्त बनाने हेतु कौशल भारत मिशन का रणनीतिक कार्यान्वयन और ज्ञान भागीदार बनने के उद्देश्य से की गई थी;
- (ख) क्या एनएसडीसी उन उद्यमों, स्टार्ट-अप्स, कंपनियों और संगठनों को सहायता प्रदान करता है जो संभावित कार्यबल को भविष्य के कौशल में अवसरों की दुनिया प्रदान करके प्रभाव पैदा कर रहे हैं; और
- (ग) पिछले पांच वर्षों के दौरान उत्तर प्रदेश के मथुरा जिले में उद्यमों, स्टार्ट-अप्स, कंपनियों और संगठनों को एनएसडीसी द्वारा प्रदान की गई सहायता का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): राष्ट्रीय कौशल विकास निगम (एनएसडीसी) एक गैर-लाभकारी कंपनी है, जिसकी स्थापना वर्ष 2008 में सार्वजनिक-निजी भागीदारी के तहत की गई थी, जिसका उद्देश्य कौशल विकास में निजी क्षेत्र की पहल को समन्वित और प्रोत्साहित करना है।

कौशल विकास और उद्यमशीलता मंत्रालय के तत्वावधान में, एनएसडीसी ने 36 क्षेत्रीय कौशल परिषदों का गठन किया है, जिनका नेतृत्व संबंधित क्षेत्रों के उद्योग जगत के अग्रणी लोग करते हैं और कौशल विकास आवश्यकताओं की पहचान करने के साथ-साथ कौशल योग्यता मानकों का निर्धारण भी करते हैं। एनएसडीसी, प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), राष्ट्रीय शिक्षुता प्रोत्साहन योजना (एनएपीएस) और पीएम विश्वकर्मा जैसी प्रमुख कौशल विकास स्कीमों के लिए कार्यान्वयन एजेंसी के रूप में भी कार्य करता है।

एनएसडीसी कौशल अवसर प्रदान करने वाले उद्यमों, स्टार्ट-अप्स, कंपनियों और संगठनों को प्रशिक्षण प्रदाता के रूप में शामिल करके और सेक्टर स्किल काउंसिल (एसएससी) के माध्यम से उम्मीदवार प्रबंधन, मूल्यांकन और प्रमाणन को सक्षम बनाकर सहायता प्रदान करता है। पीएमकेवीवाई के अंतर्गत, उत्तर प्रदेश के मथुरा जिले में पिछले पाँच वर्षों और चालू वर्ष में दिनांक 30.06.2025 तक 30,489 उम्मीदवारों को प्रशिक्षित किया गया है। इसके अतिरिक्त, एनएसडीसी के बाज़ार आधारित कार्यक्रम के अंतर्गत पिछले पाँच वर्षों और चालू वर्ष में मथुरा जिले में 1,739 उम्मीदवारों को सफलतापूर्वक प्रशिक्षित किया गया है।

SPECIAL ASSISTANCE TO COMBAT CLIMATE CHANGE

3661. SHRI K. GOPINATH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the State Government of Tamil Nadu has demanded any special central assistance for capital investment to combat the adverse impacts of climate change;
- (b) if so, the details thereof,
- (c) whether the Government has any proposal to integrate the climate concerns especially at the grass root level for climate-proof districts and villages in Tamil Nadu, if so, the details thereof along with timeline; and
- (d) the corrective steps taken by the Government to invest in climate resilient and ecologically sensitive development with sustainable infrastructure?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): As per information provided by the Ministry of Finance, the State government of Tamil Nadu had requested Special Assistance (Loan) of Rs. 1126.08 crore under the 'Scheme for Special Assistance to States for Capital Investment 2024-25' for reconstruction of infrastructure damaged in the State due to natural disasters of severe nature. After examining the proposal and eligibility, an amount of Rs. 1121.50 crore was approved and released to the State government of Tamil Nadu in March 2025.

In addition to that, with the objective of combating the adverse impacts of climate change at grass root level, assistances has been provided to the Govt. of Tamil Nadu under National Adaptation Fund for Climate Change (NAFCC) for implementation of two projects. The details of the projects are as under:

Sl. No.	Name of the project	Grant Assistance Sanctioned (Rs crore)	Grant Released (Rs crore)	Executing Entity	Project Period
1	Management and Rehabilitation of Coastal Habitats and Biodiversity for Climate Change Adaptation and Sustainable Livelihoods in the Gulf of Mannar, Tamil Nadu	24.74	23.03	Department of Environment, Govt. of Tamil Nadu	4 years (April, 2016- April, 2020)
2	Climate Proofing in Rainfed Watershed in Salem & Virudhunagar Districts of Tamil Nadu	23.80	11.52	Tamil Nadu Watershed Development Agency	February 2019- March 2026

India's climate actions across various sectors are embedded in various programmes and schemes. The National Action Plan on Climate Change (NAPCC) provides the overarching framework for all climate actions and comprises missions in specific areas of solar energy, enhanced energy efficiency, sustainable habitat,

water, sustaining Himalayan ecosystems, Green India, sustainable agriculture, human health and strategic knowledge for climate change. All these Missions are institutionalized and implemented by their respective nodal Ministries/Departments, including allocation of funds under their relevant schemes as a part of their annual budgetary allocations.

Further, the Ministry of Environment, Forest and Climate Change is supporting State Action Plans on Climate Change (SAPCC) for States/UTs including Tamil Nadu. SAPCC are designed to address state-specific issues related to climate change through commensurate mitigation and adaptation measures. SAPCCs are intended to be context- specific, considering the different ecological, social, and economic conditions of each State.

ANTI-CORRUPTION BODY FOR CENTRAL TAX AGENCIES

3662. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **FINANCE** be please to state:

- (a) the measures implemented by the Government to reduce tax evasions via continuous tax audits;
- (b) whether the Government proposes to select audit cases by employing risk management techniques which will be examined by a dedicated team to minimise the potential for corruption, if so, the details thereof; and

(c) the action taken/to be taken by the Government to establish an independent anti-corruption body for central tax agencies, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): In case of direct taxes, cases are selected for scrutiny/assessment by Assessing Officers on the basis of approved risk rules under Computer Aided Scrutiny Selection (CASS) and Risk Management Strategy, formulated by CBDT. Such risk rules are machine implemented and executed in an identity blind manner. Investigation regarding tax evasion is an ongoing process and whenever any instance of tax evasion comes to notice, the Income Tax Department takes appropriate actions including conducting e-verification campaigns, NUDGE (Non-intrusive Usage of Data to Guide and Enable) taxpayers campaigns, search & seizure, surveys, reopening of cases, assessment of income, levy & recovery of tax, imposition of penalty, launching of prosecution etc. as per the provision of the Income-tax Act, 1961.

In case of indirect taxes, the tax audits under GST and Customs are a regular exercise. An annual Audit Plan containing a list of taxpayers to be audited is issued every financial year. The Directorate General of Risk Management and Analytics (DGARM) under the CBIC has put in place a robust risk management system for selecting taxpayers for audit purposes for each financial year. To curb tax evasion via continuous tax audits, the selection of taxpayers for audit is done based on risk

parameters and local risk perception. The audit selection is prioritized on risk to revenue assessment and thus more high-risk taxpayers are taken up for audit. The list of taxpayers to be audited is system generated without any interface with the taxpayers. Based on the Audit Plan, provided by the Directorate General of Audit, DGARM officers prepare the Audit lists Audit Commissionerate-wise for each Financial Year.

(c): The Hon'ble Lokpal of India and Central Vigilance Commission (CVC) already exist as independent anti-corruption bodies for Central Tax Agencies.

ESIC SERVICES IN NASHIK

3663. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of the ongoing challenges in ESIC services in Nashik (Satpur), including payment delays to empanelled hospitals, manpower shortages and missing records of insured factory workers due to negligence by industry HR departments and if so, the details thereof;
- (b) whether the Government has taken any steps to resolve pending payments, ensure regular fund disbursement and strengthen medical services under ESIC in industrial areas like Nashik and if so, the details thereof;
- (c) whether the Government proposes to take action against the industries failing to submit accurate employee records, which deprives workers of ESIC

benefits and if so, the details thereof;

(d)whether there are any plans to increase medical staff and infrastructure in Nashik (Satpur) ESIC hospitals to meet rising demand; and

(e)if so, the details thereof along with the reforms planned by the Government to ensure timely services, transparency and accountability?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The employees and family members of the employees, as defined in Employees State Insurance (ESI) Act 1948, of factories / establishments drawing wages up to ₹21000/- per month (₹ 25,000/- for persons with disability) are covered under the ESI Act, 1948. Special survey drives are conducted for coverage of uncovered factories / units / establishments. ESI Corporation has also issued instruction to triangulate data from departments such as Employees Provident Fund Organization (EPFO), Micro, Small and Medium Enterprises (MSMEs) and other Government offices to identify coverable units. A scheme viz. Scheme for the promotion of Registration of the Employers and Employee (SPREE) has also launched to promote registration of employers and employees from 1st July 2025 to 31st December 2025 to enhance coverage of uncovered employees.

At present, a 100-bedded Employees' State Insurance Scheme (ESIS) Hospital is functional at Satpur, Nashik under the administrative control of the State

Government of Maharashtra. The sanctioned post in this ESIS hospital is 241 out of which 126 posts are filled up. To ensure the continuity of medical services, the post of specialists, medical officers, nursing staff, etc. have been filled up through contractual basis. In addition to this ESIS hospital, tie-up arrangements are also in place with 4 hospitals for secondary care and 8 hospitals for super-specialty services.

The processing of Super Specialty Treatment (SST) bills is a continuous process. ESI Corporation headquarters monitors the processing of SST bills and provides regular instructions and guidance including regular video conferences with field offices to expedite settlement.

To ensure timely services, transparency, and accountability in ESIC operations, instructions have been issued for implementation of the Dhanwantri Module for digitalization of medical services including patient records, pharmacy issuance, and stock inventory.

DESIGNATION OF HARIHARESHWARA TEMPLE AS HERITAGE SITE

3664. DR. PRABHA MALLIKARJUN:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Harihareshwara Temple in Harihara Taluk, Davanagere district, Karnataka, has been designated as a heritage site by the Government and if not, the reasons therefor;

- (b) whether the said temple has been included under the Pilgrimage Rejuvenation And Spiritual Heritage Augmentation Drive (PRASHAD) Scheme or Swadesh Darshan 2.0 for spiritual or heritage tourism development and if not, the reasons therefor; and
- (c) the details of the criteria and process followed by the Government, in consultation with State Governments, for identifying and prioritising sites for heritage designation and inclusion under tourism schemes?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Harihareshwara Temple at Harihara in Harihara Taluk, Davanagere district Karnataka is a monument of national importance under the care and maintenance of Archaeological Survey of India (ASI).

(b): No project has been sanctioned around "Harihareshwara Temple in Harihara Taluk, Davanagere district, Karnataka", under the Pilgrimage Rejuvenation And Spiritual Heritage Augmentation Drive (PRASHAD) Scheme of the Ministry of Tourism. Receiving proposals from the State Governments/Union Territory Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfillment of the stipulated conditions and availability of funds.

(c): The selection of pilgrimage destinations / heritage sites under PRASHAD Scheme is based on various parameters, which, inter-alia, include the number of footfalls, cultural, historical & heritage significance of the locations, equitable representation to ensure nationwide development, and other factors. This process is undertaken in consultation with State Governments/UT Administrations.

INDIA OLYMPICS BID 2036

3665. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether India is bidding to host the 2036 Olympics, with proposed venues including Hockey in Bhubaneswar, Rowing in Bhopal, Canoeing/Kayaking in Pune and Cricket in Mumbai;
- (b) if so, the parameters considered by the Government while selecting these cities for various sports;
- (c) whether the bid is being labeled as a "Pan-India bid" by the Government, yet most venues are concentrated in just 2-3 States;
- (d) the manner in which this represents the entire country; and
- (e) whether Punjab and Haryana have produced the maximum number of Olympians, if so, the reasons for not included in the bid, while Gujarat, with practically zero Olympic representation has been given prominence?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): Bidding to host the Olympic Games in India is the responsibility of the Indian Olympic Association (IOA) and allotment of hosting rights for the Olympics is done by the International Olympic Committee (IOC) through a detailed host selection process. The host selection process is available in public domain on IOC website at <https://www.olympics.com/ioc/becoming-an-olympic-games-host/the-process-to-elect-olympic-hosts>. IOA has submitted a letter of intent to IOC. The bid is now in the “Continuous Dialogue” phase with the Future Host Commission of IOC.

CLIMATE-RESILIENT EMPLOYMENT PLANNING

3666. SHRI KHAGEN MURMU:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether any upskilling programmes are being piloted in regions experiencing heat stress, desertification or crop failure to support labour transition;
- (b) if so, the details thereof; and
- (c) if not, whether such planning is being considered under any just transition frameworks?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including in regions experiencing heat stress, desertification, or crop failure. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Under PMKVY, several job roles in the agriculture and allied sectors are being implemented that directly or indirectly address challenges arising from climate change, heat stress, crop failure etc. These training programs aim to enable labour transition and climate-resilient livelihoods in vulnerable regions. A total of 10,87,743 candidates have been trained/oriented under various job roles in the Agriculture Sector as on 30th June 2025. The job roles relevant for climate resilience, sustainable agriculture are as under:

Climate Change & Risk Mitigation Manager	Organic Grower	Honey Bee Farmer	Price Risk Management in Agri Commodities for FPO
Solar Pump Technician	Vermicompost Producer	Mushroom Grower	Community Service Provider
Micro Irrigation Technician	Sericulturist	Hydroponics Technician	

Precision Farming Technician	Medicinal and Aromatic Plants Grower	Green House Operator	
Kisan Drone Operator	Soil & Water Testing Lab Analyst	Group Farming Practitioner	

A Transition framework ensures that a fair and equitable transition for workers, communities and industries as the world shifts towards cleaner and more sustainable energy sources. Skill Council for Green Jobs (SCGJ) led by industry leaders which is mandated to identify the skill development needs of the sector as well as to determine skill competency standards. Skill Council for Green jobs has developed 58 qualifications approved by National Council for Vocational Education and Training (NCVET) in the Green Skilling. The qualifications cover the trades like “Solar PV”, Green Hydrogen, Agri PV, Waste Management, Bio Energy, GHG accounting etc. SCGJ has reported training approx. 6.63 lakh candidates under Green Skills tracks. These trainings are carried out under various government schemes like Pradhan Mantri Kaushal Vikas Yojana (PMKVY) of MSDE, “Suryamitra Skill Development Program” of Ministry of New and Renewable Energy, etc. and various state missions & industry supported programs.

बिहार में संस्कृति के विकास के लिए वित्तीय सहायता

3667. श्री अशोक कुमार यादव :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने विगत वर्षों के दौरान संस्कृति और पर्यटन क्षेत्र के विकास के लिए विभिन्न योजनाओं और परियोजनाओं के अंतर्गत बिहार राज्य को वित्तीय सहायता प्रदान की है;
- (ख) यदि हां, तो वर्ष 2019-20 से 2023-24 तक बिहार के विभिन्न जिलों को आवंटित राशि का जिला-वार और योजना-वार ब्यौरा क्या है;
- (ग) क्या संबंधित परियोजनाओं पर उक्त राशि का पूर्ण उपयोग कर लिया गया है और यदि नहीं, तो किन-किन जिलों में कार्य अधूरे हैं अथवा व्यय कम हुआ है; और
- (घ) बिहार में सरकार द्वारा प्रायोजित प्रमुख सांस्कृतिक स्थलों, विरासत स्थलों, बौद्ध सर्किट, रामायण सर्किट और अन्य तीर्थ स्थलों अथवा पर्यटन केन्द्रों के विकास की वर्तमान स्थिति क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): संस्कृति मंत्रालय अपने संबद्ध, अधीनस्थ और स्वायत्त संगठनों के माध्यम से अपने अधिदेश अर्थात् सांस्कृतिक विरासत के परिरक्षण और संरक्षण तथा मूर्त और अमूर्त कला एवं संस्कृति के संवर्धन हेतु निरंतर प्रयासरत है। इसके कार्यकलाप और कार्यक्रम अनेक व्यापक सांस्कृतिक शीर्षों के अंतर्गत पूरे किए जाते हैं, जैसे पुरातात्विक स्थलों का परिरक्षण और संरक्षण, संग्रहालय और उसकी कलाकृतियाँ, सार्वजनिक पुस्तकालय, मंच कलाओं का प्रचार और प्रसार, बौद्ध और तिब्बती अध्ययन, अंतरराष्ट्रीय सांस्कृतिक संबंध और देश भर में सांस्कृतिक परिसरों का निर्माण आदि जिसमें बिहार राज्य भी शामिल है। चूंकि संस्कृति मंत्रालय द्वारा संचालित सभी स्कीमें केंद्रीय क्षेत्र की स्कीमें हैं, इसलिए राज्यवार / जिलावार कोई धनराशि आवंटित नहीं की जाती है। वर्ष 2019-20 से 2023-24 तक बिहार राज्य में विभिन्न स्कीमों के तहत लाभार्थियों को जारी की गई निधियों का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

इसके अतिरिक्त, पर्यटन मंत्रालय अपनी केंद्रीय क्षेत्र की स्कीमों जैसे 'स्वदेश दर्शन (एसडी)', स्वदेश दर्शन 2.0 (एसडी 2.0), स्वदेश दर्शन की उप-स्कीम 'चुनौती आधारित गंतव्य विकास

(सीबीडीडी)' और 'तीर्थयात्रा जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता (एसीए)' के माध्यम से राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करके पर्यटन अवसंरचना विकास के प्रयासों को संपूरित करता है। इसके अतिरिक्त, भारत सरकार ने 'पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई)' की अपनी पहल के तहत बिहार राज्य सहित देश भर में पर्यटन परियोजनाओं के विकास के लिए राज्यों को वित्तीय सहायता प्रदान की है। तथापि, पर्यटन स्थलों और पर्यटन उत्पादों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र (यूटी) प्रशासन/केंद्रीय एजेंसियों द्वारा किया जाता है।

(ग): जैसा कि ऊपर बताया गया है, संस्कृति मंत्रालय द्वारा संचालित केंद्रीय क्षेत्र की स्कीमों (सीएसएस) के अंतर्गत निधियों का राज्यवार/ज़िलावार आवंटन नहीं किया जाता है। तथापि, इन स्कीमों के अंतर्गत जारी की गई निधियों की निगरानी सामान्य वित्तीय नियम (जीएफआर) नियम-2017 के अनुसार उपयोगिता प्रमाणपत्र, सनदी लेखाकार (चार्टर्ड अकाउंटेंट) द्वारा विधिवत प्रमाणित लेखा-परीक्षित विवरण, बिल वाउचर और अन्य साक्ष्य जैसे फोटो/वीडियो, कार्य पूर्णता प्रमाणपत्र आदि प्रस्तुत करने के आधार पर की जाती है। इसके अतिरिक्त, निधियों की प्रगति और उचित उपयोग की निगरानी के लिए मंत्रालय के अधिकारियों द्वारा स्थल का वास्तविक निरीक्षण का भी प्रावधान है।

(घ): बिहार में सांस्कृतिक एवं विरासत स्थलों, बौद्ध सर्किट, आध्यात्मिक सर्किट और अन्य तीर्थ स्थलों आदि सहित एसडी, एसडी 2.0, सीबीडीडी, प्रशाद, एसीए और एसएएससीआई स्कीमों के तहत संस्वीकृत परियोजनाओं, जारी राशि/ उपयोगिता हेतु प्राधिकृत राशि और उपयोग की गई राशि का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

इसके अतिरिक्त, भारतीय पुरातत्व सर्वेक्षण, पटना मंडल के अधिकार क्षेत्र के अधीन केन्द्र सरकार द्वारा संरक्षित 71 स्मारकों और स्थलों को उनके विरासत महत्व के अनुरूप, उन्हें अच्छी तरह

से संरक्षित रखा गया है। उनके संरक्षण, रखरखाव और सौंदर्यीकरण को और बेहतर बनाने के संबंध में, स्वीकृत वार्षिक संरक्षण कार्यक्रम (एसीपी) और निधि आवंटन के अनुसार प्रयास किए जाते हैं।

विवरण-I

वर्ष 2019-20 से 2023-24 तक बिहार राज्य में विभिन्न स्कीमों के तहत लाभार्थियों को जारी की गई निधियों का ब्यौरा

क्र. सं.	स्कीम का नाम	वित्तीय वर्ष									
		2019-2020		2020-2021		2021-2022		2022-2023		2023-2024	
		लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)
1.	गुरु-शिष्य परंपरा को बढ़ावा देने के लिए वित्तीय सहायता (रेपर्टरी अनुदान)	23	151.74	33	181.6	30	190.8	64	363.82	158	697.37
2.	सांस्कृतिक समारोह एवं निर्माण अनुदान	43	52.18	51	42.94	67	95.26	123	203.2	126	161
3.	बौद्ध/तिब्बती संस्कृति और कला के विकास हेतु वित्तीय सहायता	1	4.5	1	3	2	7.5	2	8.5	2	8.5
4.	स्टूडियो थियेटर सहित भवन निर्माण अनुदान हेतु वित्तीय सहायता	-	-	-	-	-	-	1	0.6	1	6
5.	संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों के लिए	39	31.20	29	27.60	23	32.40	31	48.00	47	44.40

क्र. सं.	स्कीम का नाम	वित्तीय वर्ष									
		2019-2020		2020-2021		2021-2022		2022-2023		2023-2024	
		लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)	लाभा र्थियों की संख्या	राशि (रु. में)
	अध्येतावृत्ति प्रदान करने की स्कीम										
6.	विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों के लिए छात्रवृत्ति स्कीम	36	10.80	45	13.50	43	12.90	16	4.80	63	18.90
7.	वयोवृद्ध कलाकारों हेतु वित्तीय सहायता	-	-	-	-	-	-	-	-	14	15.47

विवरण-II

बिहार में सांस्कृतिक एवं विरासत स्थलों, बौद्ध सर्किट, आध्यात्मिक सर्किट और अन्य तीर्थ स्थलों सहित एसडी, एसडी2.0, सीबीडीडी, प्रशाद, एसीए और एसएएससीआई स्कीमों के तहत बिहार राज्य में संस्वीकृत परियोजनाओं का ब्यौरा :-

स्वदेश दर्शन (एसडी)

क्र. सं.	सर्किट / संस्वीकृति वर्ष	परियोजना का नाम	संस्वीकृत राशि (करोड़ रु. में)	जारी की गई राशि / अधिकृत (करोड़ रु. में)	उपयोग की गई राशि (करोड़ रु. में)
1.	तीर्थाकर सर्किट 2016-17	मसाढ़-पटना-राजगीर-पावापुरी- चंपापुरी का विकास	33.96	30.04	29.36
2.	आध्यात्मिक सर्किट 2016-17	कांवरिया मार्ग का विकास : सुल्तानगंज -धर्मशाला-देवघर	44.76	42.52	42.17

3.	बौद्ध सर्किट 2016-17	बौद्ध सर्किट का विकास - बोधगया में कन्वेंशन सेंटर का निर्माण	95.18	95.18	95.18
4.	ग्रामीण सर्किट 2017-18	भित्तिहरवा - चंदरहिया - तुरकौलिया का विकास	44.27	40.31	40.31
5.	आध्यात्मिक सर्किट 2017-18	मंदार पहाड़ी और अंग प्रदेश का विकास	44.55	42.32	42.32
6.	सड़क किनारे पथ (वे साइड) की सुविधाएं 2018-19	सड़क, परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी-गया में सड़क किनारे पथ सुविधाओं का विकास; कुशीनगर-गया- कुशीनगर	17.50	16.63	15.83

स्वदेश दर्शन (एसडी) 2.0

क्र. सं.	संस्वीकृति वर्ष	गंतव्य	अनुभव का नाम	संस्वीकृत लागत (करोड़ रु. में)	प्राधिकृत राशि (करोड़ रु. में)
1	2024-25	बोधगया	बोधगया में बौद्ध ध्यान एवं अनुभव केंद्र का विकास	165.44	16.54

चुनौती आधारित गंतव्य विकास (सीबीडीडी)

क्र. सं.	संस्वीकृति वर्ष	परियोजना का नाम	संस्वीकृत लागत (करोड़ रु. में)	उपयोग के लिए प्राधिकृत राशि (करोड़ रु. में)
1	2024-25	सोनपुर मेला ग्राउंड, सारण में पर्यटक सुविधाओं का विकास	24.29	2.43

तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)

क्र. सं.	परियोजना का नाम	संस्वीकृति वर्ष	संस्वीकृत राशि (करोड़ रुपये में)	जारी की गई राशि (करोड़ रु. में)	उपयोग की गई राशि (करोड़ रु. में)
1	पटना साहिब में विकास कार्य	2015-16	29.62	29.62	29.62
2	विष्णुपद मंदिर, गया, बिहार में अवसंरचना का विकास	2014-15	3.63	3.63	3.63
3	अंबिका भवानी मंदिर, सारण का विकास	2024-25	13.29	0	0

केंद्रीय एजेंसियों को सहायता (एसीए)

क्र. सं.	परियोजना का नाम	एजेंसी	संस्वीकृति की तारीख	संस्वीकृत राशि (करोड़ रुपये में)	जारी की गई राशि (करोड़ रुपये में)
1	बक्सर, बिहार में एक्वा स्क्रीन प्रोजेक्शन और साउंड शो के साथ 3डी मैपिंग और राम रेखा घाट, बिहार में डायनामिक लाइटिंग और मोटिफ	बीईसीआईएल	10-06-2024	599.96	59.99

पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई)

क्र. सं.	गंतव्य	अनुभव का नाम	स्वीकृत लागत (करोड़ रुपये में)	निधि जारी करने की स्थिति (करोड़ रुपये में)
1	करमचट	करमचट इको-टूरिज्म और एडवेंचर हब	49.51	97.10
2	सहरसा	मत्स्यगंधा झील का विकास	97.61	

SC/ST AND OBC COMMUNITIES IN TOURISM SECTOR**3668. ADV. CHANDRA SHEKHAR:**

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the funds allocated in the 2025-26 Union Budget for tourism initiatives targeting SC, ST and OBC communities and the manner in which these allocations are sufficient;
- (b) the manner in which the Government ensures these funds are effectively utilized to drive sustainable tourism in SC, ST and OBC-dominated regions and mechanisms in place to prevent misallocation or underutilization;
- (c) whether the Government conducted rigorous, independent impact assessments of schemes, like Dekho Apna Desh and Swadesh Darshan to evaluate their effects on the said communities and if not, the reasons therefor;
- (d) the manner in which these schemes measurably improved the economic status, income levels and livelihoods of the said communities, along with the corrective actions planned to address the shortcomings;
- (e) the current, verifiable statistics on SC, ST and OBC participation in the tourism sector, especially in MSMEs and the manner in which these reflect equitable representation;
- (f) the specific, proactive steps taken/being taken by the Government to dismantle structural barriers and increase SC, ST and OBC representation in tourism-related enterprises;

- (g) the targeted interventions introduced by the Government to prioritize the said communities for tourism-related livelihood, particularly in underdeveloped rural areas and the manner in which these tailored to address systemic barriers;
- (h) the number of SC, ST and OBC entrepreneurs actually benefited from these programs, along with the exact amount of financial assistance disbursed community-wise;
- (i) the details of the concrete, enforceable policies implemented by the Government to ensure the said communities actively included in the planning, execution and benefits of Government-funded tourism projects like Swadesh Darshan and PRASHAD; and
- (j) the details of the SC, ST and OBC beneficiaries under these schemes and the provisions made for publicly accessible to verify claims of their inclusion?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (j): In the Union Budget 2025–26, in accordance with the guidelines issued by the Ministry of Tribal Affairs, the Ministry of Tourism has earmarked 4.3 % of the total scheme outlay i.e. ₹103 crores under the Tribal Sub Plan (TSP) component of the Swadesh Darshan Scheme, which includes ₹88 crores under the Tribal Area Sub Plan and ₹15 crores under the Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PM-JUGA). This dedicated head of expenditure ensures focused investment in Scheduled Tribes-dominated regions, facilitating cultural preservation economic

upliftment, and inclusive tourism growth. Projects sanctioned under the Tribal Circuit theme specifically aim to enhance visibility of tribal heritage and integrate tribal communities into the tourism value chain, thereby contributing to sustainable and regionally balanced development. However, there are no separate budgetary provisions made exclusively for Scheduled Castes (SCs) or Other Backward Classes (OBCs) by the Ministry of Tourism.

The Ministry of Tourism supports tourism infrastructure and amenity development through its Central Sector Schemes—Swadesh Darshan (including SD 2.0 and Challenge Based Destination Development) and PRASHAD. These schemes are implemented through State Governments/UT Administrations, subject to submission of Detailed Project Reports (DPRs), availability of funds, and compliance with scheme guidelines. The Ministry promotes development in tribal and backward areas by encouraging project proposals that strengthen tourism-linked livelihoods.

Ministry of Tourism implemented targeted interventions like the ‘Development of Homestays in Tribal Areas’ under PM-JUGA, aimed at enhancing livelihood opportunities for tribal communities. Guidelines also include provisions for technical training and upskilling of homestay owners.

Under PM-JUGA, the Ministry would support development of 1,000 homestays in tribal areas. Support includes up to ₹5 lakhs for village community requirements, ₹5 lakhs for constructing two new rooms per household, and ₹3

lakhs for renovating existing rooms. These initiatives are designed to address systemic challenges by providing sustainable, tourism.

As of now, no funds have been released under the PM-JUGA Homestay initiative.

Fee exemption is given to SC and ST Candidates under Incredible India Tourist Facilitator (IITF) certification programme - a digital initiative conducted by the Ministry that aims at creating an online learning platform with an objective of creating a pool of well trained and professional Tourist Facilitators and Tourist Guides across the country. The system provides basic, advanced (heritage and adventure), spoken language and refresher courses for candidates.

No specific, independent impact assessment focused exclusively on SC, ST or OBC participation under Swadesh Darshan or Dekho Apna Desh has been conducted. However, a third-party impact assessment of the Swadesh Darshan Scheme was undertaken by the National Productivity Council in 2019. It noted that the scheme contributed to livelihood generation and employment opportunities for local communities.

The 2019 assessment by the National Productivity Council also acknowledged the potential of the Swadesh Darshan Scheme to provide robust employment in the operation and maintenance phases.

While the Ministry does not earmark community-specific funds under tourism schemes, it promotes inclusive development through infrastructure enhancement and service delivery that indirectly benefits SC, ST, and OBC communities.

Currently, there is no formal mechanism for community-wise public verification of beneficiary data under these schemes. However, Ministry guidelines emphasize transparency and the implementing State Governments/UT Administrations are expected to ensure inclusive planning in tourism projects like Swadesh Darshan and PRASHAD.

HUMAN-ELEPHANT CONFLICT

3669. SHRI SHREYAS M. PATEL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the data of human-elephant conflict and fatalities in Karnataka especially in Hassan District during the last five years;
- (b) whether the Government has conducted or supported any scientific assessment of the elephant population growth in the said district and if so, the details thereof along with the current estimated population of the elephants in the said district;
- (c) whether any data has been maintained on the extent of crop loss and economic damage due to elephant raids in this region and if so, the details thereof along with compensation provided to the affected farmers;

- (d) whether the Government is considering inter-state translocation of elephants from human-dominated areas like Hassan to reduce conflict;
- (e) whether the Government has considered allocating a dedicated Elephant Corridor Grant or extending support under any existing scheme to establish safe and uninterrupted corridors for elephant movement in these regions, if so, the details thereof and the timeline for its implementation; and
- (f) whether the Government plans to assist Karnataka in creating ideal elephant habitats within forest reserves by enhancing water sources, planting fodder trees, and regenerating bamboo to prevent elephants from entering human settlements and if not, the reasons therefor and whether the Government will consider taking urgent steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): As per the information received from the State of Karnataka, the detail of human fatalities due to elephant attack in the State of Karnataka and Hassan District during the last five years is as under:

Year	No. of human deaths in Hassan	No. of Human deaths in Karnataka
2020-21	5	26
2021-22	5	28
2022-23	4	32
2023-24	4	48
2024-25	6	36

The detail of damage to crops due to elephant raids and the compensation paid in Hassan District, as per the information received from the State of Karnataka, is given below:

Year	No. of Crop damage due to elephants	Compensation paid
2022-23	4,285	₹ 2,97,38,199
2023-24	3,641	₹ 4,07,82,804
2024-25	3,015	₹ 3,80,30,188

The management of wildlife including mitigation and management of human-elephant conflict (HEC) is primarily the responsibility of State Government/UT Administration. The State Forest Departments work with the local people to address the HEC issues through periodic awareness campaigns to sensitize, guide and advise the general public on human-animal conflict including dissemination of information through various forms of media. Further, State Forest Departments engage with local communities to prevent damage or loss of human life, property and elephants. Further, the Wildlife (Protection) Act, 1972 provides regulatory functions for dealing with human-wildlife situations.

To reduce human-elephant conflict, compensation is provided to people for loss of their property and life caused by wild elephants. In addition, the Central Government also provides financial assistance to State Governments/UTs Administration under the Centrally Sponsored Scheme Project Tiger & Elephant

(CSS-PT&E) for protection of elephants, their habitat and corridors, to address issues of human-elephant conflict and welfare of captive elephants in the country.

The Ministry of Environment, Forest and Climate Change, in coordination with the State Forest Departments, have ground-validated 150 elephant corridors across 15 elephant range states (i.e. Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Jharkhand, Karnataka, Kerala, Meghalaya, Nagaland, Odisha, Tamil Nadu, Uttarakhand, Uttar Pradesh, and West Bengal) in India and informed the State Governments/UT Administrations to take necessary steps to protect and conserve the elephant corridors.

ITC FRAUD DETECTION

3670. SHRI VISHNU DAYAL RAM:

SHRI KANWAR SINGH TANWAR:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether many fraudulent cases of claiming Input Tax Credit (ITC) in GST have come to the notice of the Government;
- (b) if so, the details of the numbers of cases registered, amount involved and recovery made; and
- (c) the proactive steps taken by the Government to prevent and tackle the fraudulent cases of claiming ITC benefits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Yes Sir. The details of the cases of ITC fraud registered by Central tax formations during the last three Financial Years are as under:

Period	No. of cases	Detection (Rs. in Cr.)	Voluntary Payment (Rs. in Cr.)
2022-23	7231	24140	2484
2023-24	9190	36374	3413
2024-25	15283	58772	2675

(c): The proactive steps taken by the Government to prevent and tackle the fraudulent cases of claiming ITC are as under:

- i. Input tax credit can only be availed in respect of such invoices or debit notes which have been furnished by the supplier in FORM GSTR-1 and details of which have been communicated to the registered person in FORM GSTR-2B.
- ii. A registered person is not allowed to furnish FORM GSTR-1, if he has not furnished return in FORM GSTR-3B for the preceding tax period.
- iii. Filing of FORM GSTR-1 is made mandatory before filing of FORM GSTR-3B for a tax period and filing of FORM GSTR-1 has been made mandatorily sequential.
- iv. Electronic invoicing system (e-invoice) has been made mandatory for all B2B transactions for businesses with turnover exceeding Rs. 5 crore.
- v. OTP based verification of PAN on mobile number at time of registration and email address linked with PAN. This will help in preventing GST registration using PAN of other persons, without their knowledge.

- vi. Risk based biometric-based Aadhaar authentication of registration applicants.
- vii. An applicant who has not opted for Aadhaar authentication, will also be required to visit GST Suvidha Kendra for taking of photograph and for document verification.
- viii. Physical verification in high-risk cases, even when Aadhaar has been authenticated.
- ix. Details of bank account will be required to be furnished within 30 days of grant of registration or before filing of FORM GSTR-1/ IFF, whichever is earlier.
- x. System-based measures like:
 - a. suspension of the registration in respect of such registered persons who do not furnish the details of valid bank account within the time period prescribed.
 - b. suspension of registrations pertaining to registered persons who default in timely filing of returns is carried out in terms of provisions of rule 21A of the CGST Rules, 2017.
 - c. the requirement of Geo-tagging of the place of business of the applicant for the new registrations has been provided on the portal.
 - d. Automated notices under Rule 88C/88D in form of DRC-01B and DRC-01C are being issued.
- xi. Offence of fraudulent availment of ITC without invoice or bill is now cognizable and nonbailable offence.

- xii. Beneficiary, who retains benefit or at whose instance a supply has been made without the issuance of an invoice, or invoice has been issued without supply, or excess ITC has been availed/distributed, has been made liable for penalty.
- xiii. The Invoice Management System (IMS) is a functionality introduced on the GST portal in late 2024, designed to help recipient taxpayers manage incoming invoices more effectively. It allows recipients to accept, reject, or mark invoices as pending when these are saved or filed by their supplier taxpayers. With the implementation of IMS, registered recipients can now cross-verify and reconcile invoices reported by suppliers in their GSTR-1, thereby streamlining and strengthening the ITC claim process.
- xiv. To weed out fake/bogus registrations, a special drive against fake Input Tax Credit and fake registration was launched during the period from 16th May, 2023 to 15th July, 2023 and 16th August, 2024 to 15th October, 2024 in coordination between State and Central GST administrations.

पर्यावरणीय स्वीकृति के कारण लंबित परियोजनाएं

3671. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या केन्द्र और राज्य सरकारों की परियोजनाएं पर्यावरणीय स्वीकृति न मिलने के कारण लंबित हैं, यदि हां, तो तत्संबंधी राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ख) उत्तर प्रदेश राज्य की कौन-कौन सी योजनाएं मंत्रालय के विचाराधीन हैं और उक्त योजनाओं की वर्तमान स्थिति क्या है; और

(ग) मंत्रालय द्वारा इस संबंध में कब तक निर्णय लिए जाने की संभावना है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): यथा संशोधित पर्यावरण प्रभाव आकलन (ईआईए) अधिसूचना, 2006 में निहित प्रावधानों के अनुसार, प्रस्तावों का मूल्यांकन और संस्तुति केंद्रीय स्तर पर परियोजना की श्रेणी के आधार पर विशेषज्ञ मूल्यांकन समिति (ईएसी) या राज्य स्तर पर राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (एसईएसी) द्वारा की जाती है। उल्लिखित समिति की संस्तुतियों के आधार पर, जैसा भी मामला हो, परियोजनाओं को मंत्रालय या राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए) द्वारा पर्यावरणीय स्वीकृति (ईसी) प्रदान करने या अन्यथा अनुमोदन के लिए विचार किया जाता है। ऊपर बताए गए प्रावधानों के अनुसार, विशेषज्ञ मूल्यांकन समिति द्वारा परियोजना के मूल्यांकन और पर्यावरण प्रबंधन योजना (ईएमपी) में निर्धारित शमन उपायों सहित उचित पर्यावरणीय सुरक्षा उपायों को शामिल करने के बाद ही पर्यावरणीय स्वीकृति (ईसी) प्रदान किया जाता है। दिनांक 06.08.2025 को परिवेश पोर्टल पर पुनः प्राप्त उपलब्ध जानकारी के अनुसार, केंद्र/राज्य सरकारों/संघ राज्य क्षेत्रों से संबंधित 16 प्रस्ताव उक्त अधिसूचना के प्रावधानों के अनुसार मंत्रालय को प्रस्तुत किए गए हैं। इन प्रस्तावों की राज्यवार सूची नीचे दी गई तालिका में प्रदान की गई है:

तालिका

क्र. सं.	राज्य/संघ राज्य क्षेत्र	मंत्रालय को प्रस्तुत पर्यावरणीय स्वीकृति के प्रस्तावों की संख्या
1	आंध्र प्रदेश	01
2	अरुणाचल प्रदेश	01
3	बिहार	01
4	छत्तीसगढ़	02
5	दिल्ली	01

6	हरियाणा	01
7	झारखड़	01
8	महाराष्ट्र	01
9	ओडिशा	02
10	पंजाब	02
11	तेलंगाना	01
12	उत्तर प्रदेश	01
13	उत्तराखंड	01

(ख) से (ग): उत्तर प्रदेश राज्य से पर्यावरणीय स्वीकृति से संबंधित कोई भी योजना मंत्रालय में विचाराधीन नहीं है। हालाँकि, मेसर्स हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड द्वारा "उत्तर प्रदेश के मुजफ्फरनगर, शामली और बिजनौर ज़िले में थाना भवन से बिजनौर कस्बे तक स्टील गैस पाइपलाइन (लगभग 89.00 किलोमीटर) बिछाने" नामक केंद्रीय सार्वजनिक क्षेत्र उपक्रम से संबंधित एक परियोजना प्रस्ताव, पर्यावरणीय स्वीकृति के लिए मंत्रालय में प्रस्तुत किया गया है। मंत्रालय, यथासंशोधित ईआईए अधिसूचना 2006 में निहित पर्यावरणीय मंजूरी मामलों के निपटान हेतु समय-सीमा के अनुसार कार्य करता है।

EMPLOYMENT OPPORTUNITIES FOR YOUTH OF HARYANA

3672. KUMARI SELJA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- whether the Government has formulated any scheme to provide employment opportunities to youth in Haryana; and
- if so, the details of the schemes and their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Employment generation coupled with improving employability of youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country including in the State of Haryana. These inter-alia include Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deen Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), PM Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi), Pradhan Mantri Mudra Yojana (PMMY), Start Up India, etc. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including information on jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

One of the objectives of the NCS scheme is setting up of Model Career Centres (MCCs). The Ministry had approved 4 MCCs in the State of Haryana. These centres connect local youth and other job-seekers with job opportunities through the use of technology as well as career counselling and training. As such these Model Career Centres (MCCs) act as a hub for organising job fairs, mobilising the employers, providing career counselling at local level etc. in collaboration with States and other institutions for the jobseekers and employers through outreach activities.

As on 10.07.2025, more than 4.25 lakh vacancies have been mobilised on NCS Portal in the State of Haryana.

In addition, the Government has approved the Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector.

वन उत्पादों के लिए अनुमति

3673. श्री सुधाकर सिंह :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि मध्य प्रदेश सहित कुछ राज्यों में महुआ, पियर और अन्य औषधीय वन उत्पादों के संग्रहण, भंडारण और बिक्री के लिए स्थानीय वनवासियों को अनुमति/परमिट जारी किए जाते हैं;

- (ख) क्या सरकार की महुआ, पियर और अन्य पारंपरिक और औषधीय वन उत्पादों के संग्रहण और बिक्री के लिए बिहार की जनजातियों को इसी प्रकार परमिट जारी करने की कोई योजना है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) बिहार, विशेषकर कैमूर जिले में उत्पादित वन उत्पादों की मात्रा और जारी किए गए परमिट की संख्या का ब्यौरा क्या है; और
- (ङ) क्या सरकार का इस संबंध में बिहार राज्य सरकार के समन्वय से नीति निर्माण हेतु कोई विशेष पहल करने का विचार है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) : वनवासियों द्वारा पारंपरिक रूप से संग्रहित सभी लघु वन उपज के स्वामित्व, संग्रहण तक पहुँच, उपयोग और निपटान के अधिकार को अनुसूचित जनजाति और अन्य पारंपरिक वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 के प्रावधानों के अनुसार मान्यता दी गई है।

इसके अलावा, विभिन्न राज्यों और संघ राज्य क्षेत्रों में संयुक्त वन प्रबंधन समितियों को गैर-इमारती लकड़ी वन उत्पाद एकत्र करने की अनुमति है।

(ख) से (ङ): बिहार सरकार द्वारा दी गई जानकारी के अनुसार, पर्यावरण, वन और जलवायु परिवर्तन विभाग, बिहार ने दिनांक 23-10-2003 के अपने संकल्प संख्या 3698 के द्वारा लघु वनोपजों की पहचान, संग्रहण, भंडारण, प्रसंस्करण और बिक्री का अधिकार त्रिस्तरीय स्थानीय निकायों अर्थात् ग्राम पंचायत, पंचायत समिति और जिला परिषद को सौंप दिया है। बिहार में वन क्षेत्रों से गैर-इमारती लकड़ी वन उत्पादों का संग्रहण स्वीकृत कार्य-योजना के अनुसार संयुक्त वन प्रबंधन समितियों के माध्यम से किया जाता है। इसके अतिरिक्त, पर्यावरण, वन और जलवायु परिवर्तन विभाग, बिहार सरकार ने दिनांक

28-01-2013 के अपने संकल्प संख्या 332 तहत केंद्रीय पत्तों के संग्रहण, भंडारण और बिक्री के लिए बिहार वानिकी विकास निगम लिमिटेड को पंचायतों का अभिकर्ता नियुक्त किया है।

बिहार सरकार द्वारा दी गई जानकारी के अनुसार, एकत्रित केंद्रीय पत्तों की मात्रा नीचे दी गई है:

क्र.सं.	वित्त वर्ष	केंद्रीय पत्ता संग्रहण (मानक बैगों की संख्या में)
1.	2023-24	47,686
2.	2024-25	49,470
3.	2025-26 (31 जुलाई, 2025 तक)	37,412

चित्रकूट में पर्यटन विकास

3674. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) बांदा लोक सभा निर्वाचन क्षेत्र के एक प्रमुख तीर्थ स्थल चित्रकूट में पर्यटन विकास के लिए चालू वित्तीय वर्ष की कार्य योजना के क्या लक्ष्य हैं;
- (ख) क्या सरकार को इस बात की जानकारी है कि भारतीय पुरातत्व सर्वेक्षण (एएसआई) के अंतर्गत बांदा जिले में कालिंजर किला, भूरागढ़ किला, मडफा किला और जामा मस्जिद जैसे प्रमुख पौराणिक और ऐतिहासिक स्थल रखरखाव के अभाव में अपना अस्तित्व खो रहे हैं;
- (ग) यदि हां, तो उनके परिरक्षण और संरक्षण के लिए उठाए गए/उठाए जा रहे कदमों का ब्यौरा क्या है;
- (घ) क्या पर्यटन की दृष्टि में बांदा और चित्रकूट जिले सबसे कम विकसित जिले हैं; और
- (ङ) यदि हां, तो निकट भविष्य में बांदा और चित्रकूट जिलों के लिए प्रस्तावित प्रमुख पर्यटन विकास योजनाओं का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ड): पर्यटक स्थलों और पर्यटन उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र (यूटी) प्रशासन द्वारा किया जाता है।

हालाँकि, पर्यटन मंत्रालय अपनी 'स्वदेश दर्शन (एसडी)', स्वदेश दर्शन 2.0 (एसडी 2.0), 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन की एक उप-योजना और 'तीर्थयात्रा कायाकल्प एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' नामक केंद्रीय क्षेत्र योजनाओं के माध्यम से देश में पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्रों को वित्तीय सहायता प्रदान करता है। इन योजनाओं के अंतर्गत राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से परियोजना प्रस्तावों की प्राप्ति, उनके मूल्यांकन, धन की उपलब्धता आदि के अध्यधीन राज्यों के परामर्श से वित्तीय सहायता प्रदान की जाती है।

पर्यटन मंत्रालय ने अपनी स्वदेश दर्शन योजना के तहत वर्ष 2016-17 में उत्तर प्रदेश में रामायण परिपथ के अंतर्गत 69.45 करोड़ रुपये की लागत से 'चित्रकूट और श्रृंगवेरपुर का विकास' नामक परियोजना को मंजूरी दी थी। चित्रकूट के महत्व को देखते हुए, मंत्रालय ने वर्ष 2023-24 में स्वदेश दर्शन 2.0 योजना के तहत 27.21 करोड़ रुपये की लागत से मध्य प्रदेश में 'चित्रकूट में आध्यात्मिक अनुभव' परियोजना को मंजूरी दी है।

इसके अलावा, उत्तर प्रदेश सरकार ने सूचित किया है कि उनके द्वारा चित्रकूट और बांदा में कई विकास कार्यों को क्रियान्वित किया गया है और चित्रकूट के एकीकृत विकास के लिए 'यूपी चित्रकूट धाम तीर्थ विकास परिषद' की स्थापना की गई है।

इसके अलावा, भारतीय पुरातत्व सर्वेक्षण (एसआई) ने सूचित किया है कि वह चित्रकूट में 25 संरक्षित स्मारकों और स्थलों के संरक्षण एवं रखरखाव का कार्य करता है, जिसमें पेयजल, शौचालय, पाथवे और भूदृश्यांकन आदि जैसी सुविधाएं प्रदान करना शामिल है। स्मारकों और पुरातात्विक स्थलों

का संरक्षण एवं रखरखाव एक सतत प्रक्रिया है और इसे स्मारकों की आवश्यकता और संसाधनों की उपलब्धता के अनुसार किया जाता है।

CONSERVATION OF THE SUNDARBANS MANGROVE ECOSYSTEM

3675. SHRI JAGANNATH SARKAR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the 4.23 per cent decline in very dense mangrove cover in the Sunderbans during the last decade, if so, the reasons therefor;
- (b) the measures taken/being taken by the Government to address salinization, erosion, and threats to the mangrove ecosystem, including the Royal Bengal Tiger habitat; and
- (c) the plans to enhance conservation efforts in the Sunderbans to protect biodiversity, sustain local livelihoods, and strengthen its role as a natural buffer against cyclones?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) : The total mangrove cover in West Bengal, including the Sundarbans, as per the Indian State of Forest Report (ISFR) 2013 and ISFR 2023 is 2,097 sq. km. and 2,119.16 sq. km. respectively, thus reflecting a gain of 22.16 sq. km over the last

decade. This growth is largely attributed to afforestation and eco-restoration efforts under State and Central schemes such as MISHTI and CAMPA–MGNREGS convergence. The Government has implemented both promotional and regulatory measures to protect, sustain, and augment mangrove plantations nationwide. Regulatory steps like the Coastal Regulation Zone (CRZ) notifications have curbed destructive activities and promoted natural regeneration, while key promotional initiatives include the ‘Conservation and Management of Mangroves and Coral Reefs’ Scheme and the MISHTI programme, which is being implemented across all coastal States and Union Territories.

(b) : To address salinization, erosion, and other threats to the mangrove ecosystem including the Royal Bengal Tiger habitat, the Government, in coordination with the State Government of West Bengal, has implemented Integrated Coastal Zone Management (ICZM) projects involving mangrove afforestation, strengthening saline embankments, and promoting alternative livelihoods. Additional support comes from eco-restoration initiatives under the Green India Mission and conservation efforts for the Royal Bengal Tiger under Project Tiger in the Sundarban Tiger Reserve, which include anti-poaching camps, habitat improvement, and monitoring using camera traps and satellite telemetry. Continuous monitoring of salinity, hydrological changes, and shoreline erosion is also conducted in collaboration with national scientific institutions.

(c) : For enhancing conservation efforts in the Sundarbans to protect biodiversity, sustain local livelihoods, and strengthen its role as a natural buffer against cyclones, key initiatives taken include preparation of a comprehensive management plan for the long-term conservation of the Sundarbans biosphere, with integrated attention to biodiversity, disaster resilience, and community participation. Efforts are underway to expand mangrove cover through afforestation and reforestation, strengthen early warning systems and climate-resilient infrastructure, and actively engage local communities in eco-development and mangrove stewardship through Joint Forest Management Committees (JFMCs).

LICENCE TO PRIVATE ZOO NAMED VANTARA

3676. KUMARI SUDHA R.:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has given all necessary and mandatory permissions for a private zoo called Vantara in Gujarat, if so, the details thereof along with the date and name of officers granted such permission;
- (b) the details of provision of Environment and Forest Laws under which said permission has been granted by the Government along with the list of permissions given to animals imported from different countries and transferred from States and kept at the said zoo;

- (c) the details of other private zoos permitted over a decade by the Government, State-wise;
- (d) the number of animals kept at Vantara Zoo, including Schedule-1 animals, species-wise and country/place of origin-wise;
- (e) whether the Government has inspected the living conditions of these animals and conducted any study on their impact on the environment; and
- (f) if so, the details thereof and if not, whether the Government proposes to conduct such study?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The Wild Life (Protection) Act, 1972 provides a regulatory framework for establishment of zoos and acquisition of animals by the recognized zoos. The Central Zoo Authority conducts evaluation of zoos while granting recognition. As informed by the Central Zoo Authority there is a recognized zoo, namely Greens Zoological Rescue and Rehabilitation Centre in Jamnagar, Gujarat. Further, an elephant camp and animal care centre at Radhe Krishna Temple Elephant Welfare Trust, recognized by the Chief Wild Life Warden, Gujarat, has been accorded prior approval by the Central Zoo Authority under section 38-H(1-A) of the Wild Life (Protection) Act, 1972.

The details of zoo with private ownership that have been accorded prior approval for establishment under Sec 38 H (1-A) of the Wild Life (Protection) Act, 1972 and the zoo with private ownership that has been recognized by the Central Zoo Authority, under the Act are given in the enclosed **Statement**.

STATEMENT

Details of zoos with private ownership for which prior approval for establishment accorded under section 38-H (1-A) of the Wild Life (Protection) Act, 1972 during last 10 years

S. No.	State/UT	Establishment Name	Location
1	Andhra Pradesh	Turtle, Terrapin and Tortoise Rescue Centre (TTTRC)	SPSR Nellore District
2	Karnataka	Avian & Reptile Rehabilitation Centre	Bengaluru
3	Gujarat	Rescue Centre, Radhe Krishna Temple Elephant Welfare Trust	Jamnagar
4	Uttar Pradesh	Elephant Conservation and Care Centre	Mathura

Detail of private zoo recognized under sub-section (1), (3) and (4) of 38-H of the Wild Life (Protection) Act, 1972 during last 10 years

S. No.	State/UT	Establishment Name	Location
1	Gujarat	Greens Zoological Rescue and Rehabilitation Centre	Jamnagar

PENDING CASES BEFORE NCLT

3677. SHRIMATI SAJDA AHMED:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government is aware of long-pending cases before the National Company Law Tribunal (NCLT);
- (b) if so, the total number of pending cases, year-wise and sector-wise;
- (c) whether the Government recognises investor concerns arising from delays in resolution and recovery;
- (d) the steps taken/being taken to strengthen functioning of NCLT and improve investor confidence; and
- (e) whether any reforms or accountability measures are proposed for time-bound resolution and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): National Company Law Tribunal (NCLT) is a quasi-judicial body. The pendency of cases in NCLT depends on circumstances and complexity of each case, nature of evidence, number of Interlocutory Applications (IA), stay by the higher courts in many cases, cooperation of stakeholders etc. The year-wise pendency of cases in NCLT is as under:

Year	Pending Cases as on 31st March of the Financial Year
2016-2017	6,256
2017-2018	10,426

2018-2019	16,643
2019-2020	21,532
2020-2021	20,654
2021-2022	21,312
2022-2023	21,424
2023-2024	19,793
2024-2025	14,961

The Sector wise details of ongoing cases under Corporate Insolvency Resolution Process (CIRP) and Liquidation as on 31.03.2025 are given in the enclosed **Statement**.

(c) to (e): To facilitate expeditious disposal, Government is taking necessary steps on an ongoing basis, which include implementation of e-court and hybrid court project, regular colloquiums for capacity building of members, provisions of infrastructure, filling up of vacancies, etc. Further, the Government has undertaken six legislative amendments to the Insolvency and Bankruptcy Code, 2016 (IBC) and introduced over 100 changes to the regulations since its inception, to strengthen the insolvency resolution framework and enhance procedural efficiency.

STATEMENT

Sector wise details of Ongoing CIRP cases as on 31/03/2025

Sector	Number of cases
Construction	288
Electricity & Others	38
Hotels & Restaurants	34
Manufacturing	538
Real Estate, Renting And Business Activities	510

Transport, Storage & Communications	56
Wholesale and Retail Trade	196
Others	266
Total	1926

Sector wise details of Ongoing Liquidation cases as on 31/03/2025

Sector	Number of cases
Construction	147
Electricity & Others	44
Hotels & Restaurants	25
Manufacturing	522
Real Estate, Renting And Business Activities	247
Transport, Storage & Communications	52
Wholesale and Retail Trade	168
Others	179
Total	1384

DELAY IN CONDUCTING NEET AND UGC NET

3678. SHRI BENNY BEHANAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of aspirants affected due to paper leaks and delay in holding NEET and UGC-NET entrance examinations during the last ten years, State-wise;
- (b) the total number of paper-leaks incidents leading to cancellation or rescheduling of national-level entrance examinations during the last ten years, examination-wise, year-wise and State-wise;

- (c) the total number of individuals and groups identified and arrested in such irregularities during the above period, State-wise and year-wise; and
- (d) whether the Government has taken any step to curb the incidences of cheating and paper leaks in such competitive examinations?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a): The National Testing Agency (NTA) was established by the Ministry of Education as a specialized body to conduct examinations for admission/fellowships in Higher Education Institutions. Since 2019, NTA has been conducting the National Eligibility-cum-Entrance Test (NEET-UG) Examination for admission to undergraduate medical education in all medical institutions across the country. Prior to 2019, the NEET(UG) Examination was conducted by the Central Board of Secondary Education (CBSE).

Similarly, NTA has been conducting the UGC-NET Examination to determine the eligibility of candidates for Assistant Professor and/or Junior Research Fellowship (JRF) in universities and colleges since 2018. Before this, the UGC-NET Examination was conducted by CBSE.

The examination timelines have been mostly followed to ensure smooth admission processes. However, the NEET(UG) 2020 and 2021 exams, as well as the UGC-NET December 2020 and May 2021 cycle, were postponed due to the COVID-19 pandemic and related logistical challenges. This was due to an

unprecedented situation caused by COVID-19 which had affected academic schedules as a whole.

As regards the UGC-NET June 2024 Examination, held on 18.6.24 and later cancelled, the examination was conducted between 21st August, 2024 and 4th September, 2024 in Computer Based Test (C.B.T.) mode and result was declared on 17.10.2024.

After the conduct of NEET(UG) 2024 Examination in May, 2024, certain cases of alleged irregularities/cheating/malpractices were reported. The Ministry of Education asked the Central Bureau of Investigation to conduct a comprehensive investigation into the entire gamut of alleged irregularities w.r.t. the NEET(UG) 2024 Examination. The Hon'ble Supreme Court in WP(Civil) 335/2024 and connected matters vide judgement dated 2nd August, 2024 has observed in para 84 that "Hence, sufficient material is not on record at present which indicates a systemic leak or systemic malpractice of other forms. The material on record does not, at present, substantiate the allegation that there has been a widespread malpractice which compromised the integrity of the exam." In compliance of the earlier order of the Supreme Court dated 23rd July, 2024 in the same case, the revised result of NEET(UG) 2024 Examination had been declared on 26th July, 2024.

NTA has started declaration of Examination Calendar of major examinations, much in advance for the facilitation of candidates. The Examination calendar is planned taking into consideration, buffer days to

accommodate for reschedules/postponements for reasons beyond the control of NTA.

(b) and (c): Competitive Examinations are conducted by different bodies at National & State Level for recruitment as well as for admission in Educational Institutions. Data Regarding Examination specific incidents is not maintained centrally in the Ministry.

(d): As deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act, 2024. The Act has come into force w.e.f. 21st June, 2024 and Rules thereunder have been notified on 23rd June, 2024.

A High-Powered Steering Committee, chaired by Dr. K. Radhakrishnan, former Chairman, I.S.R.O. is already constituted to oversee the implementation of reforms in the conduct of national-level examinations by the NTA.

DEBT/BORROWINGS OF TELANGANA

3679. SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total amount of debt accumulated by the State Government of Telangana;
- (b) the sources from which the State Government has borrowed this debt; and
- (c) whether the Government provide a detailed breakdown of the State's Debt and assets for each Financial Year since 2014?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): As per the information available in Annexure to Telangana State Budget for financial year (FY) 2025-26, total accumulated debt of the State Government of Telangana, along with the sources from which the debt has been borrowed, are given in the enclosed **Statement-I**.

(c): As per the information available in Telangana State Budgets and State Finance Accounts published by the Comptroller and Auditor General of India (C&AG), year wise details of State's debts and assets for each financial year since FY 2014-15 to FY 2023-24 are given in the enclosed **Statement-II**.

STATEMENT-I

Total accumulated debt of the State Government of Telangana, along with the sources from which the debt has been borrowed_

(Rs. in crore)

Description of Loan	Total Public Debt as on 31.03.2024
Open Market Loans	3,14,545.68
Loans from the Central Government	18,057.16
Loans from Autonomous Bodies	13,194.39
Outstanding Ways and Means Advances including Overdraft	999.62
Special Securities issued to NSSF of Central Government	4,723.16
Total Public Debt as on 31.03.2024	3,50,520.39

STATEMENT-II**Year wise details of debts and assets from FY 2014-15 to FY 2023-24**

(Rs. in crore)

Financial Year	Debts	Assets
2014-15	69,603.87	83,142.68
2015-16	91,999.28	1,02,936.54
2016-17	1,21,249.85	1,40,456.90
2017-18	1,42,932.16	1,71,423.67
2018-19	1,65,178.48	2,03,065.17
2019-20	1,94,957.74	2,39,706.05
2020-21	2,32,173.41	2,85,836.82
2021-22	2,77,489.15	3,31,377.83
2022-23	3,09,563.01	3,66,758.17
2023-24	3,50,520.39	4,15,099.69

पीएम-विद्यालक्ष्मी योजना के लिए सिबिल स्कोर मानदंड**3680. श्री दिलेश्वर कामैत:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) उन राज्यों के नाम क्या हैं जहाँ पीएम विद्यालक्ष्मी योजना शुरू की गई है;
- (ख) सरकार द्वारा इस योजना को शीर्ष संस्थानों के छात्रों के अलावा, विशेषकर बिहार राज्य के छात्रों तक विस्तारित करने के लिए क्या प्रभावी उपाय किए गए हैं;
- (ग) यह योजना कब तक पूरी तरह से लागू होने की संभावना है;
- (घ) क्या सरकार ने वर्तमान में वित्तीय बाधाओं का सामना कर रहे छात्रों को कोई अंतरिम सहायता प्रदान की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार की उक्त योजना के अंतर्गत ऋण प्राप्त करने हेतु गरीब छात्रों के लिए सिबिल स्कोर संबंधी मानदंडों और शर्तों में ढील देने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (च) सरकार किस प्रकार इस योजना की सततता सुनिश्चित करती है; और

(छ) क्या सरकार के पास लाभार्थियों की बढ़ती संख्या को समायोजित करने के लिए कोई रोडमैप है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): प्रधानमंत्री विद्या लक्ष्मी केंद्रीय क्षेत्र की एक नई योजना को दिनांक 6 नवंबर 2024 को शुरू किया गया है। इस योजना का मुख्य उद्देश्य यह सुनिश्चित करना है कि कोई भी छात्र वित्तीय बाधाओं के कारण उच्चतर शिक्षा प्राप्त करने के अवसर से वंचित न रहे। इस योजना के तहत, संपार्श्विक-मुक्त और गारंटर-मुक्त शिक्षा ऋण सभी राज्यों और संघ राज्य क्षेत्रों के छात्रों को प्रदान किए जाते हैं जो गुणवत्ता उच्चतर शिक्षा संस्थाओं (क्यूएचईआई) में योग्यता-आधारित प्रवेश प्राप्त करते हैं और इन क्यूएचईआई से उच्च शिक्षा प्राप्त करने के लिए शिक्षा ऋण प्राप्त करने के इच्छुक हैं। निम्नलिखित मानदंडों के आधार पर शैक्षणिक वर्ष 2024-25 के लिए क्यूएचईआई की सूची तैयार करने के लिए एनआईआरएफ 2024 रैंकिंग पर विचार किया गया है:

- शिक्षा मंत्रालय द्वारा प्रकाशित एनआईआरएफ की नवीनतम सूची में समग्र, श्रेणी-विशिष्ट अथवा विषयवार-विशिष्ट रैंकिंग में शीर्ष 100 उच्चतर शिक्षा संस्था (एचईआई); साथ ही
- शिक्षा मंत्रालय द्वारा प्रकाशित एनआईआरएफ की नवीनतम सूची में राज्य/संघ राज्य क्षेत्र सरकारों के शासनाधीन शीर्ष 200 उच्चतर शिक्षा संस्था; साथ ही
- भारत सरकार के शासनाधीन शेष सभी उच्चतर शिक्षा संस्था।

(घ): पीएम-विद्यालक्ष्मी योजना के तहत, 8 लाख रुपये तक की वार्षिक पारिवारिक आय वाले छात्रों के लिए, यह योजना 10 लाख रुपये तक के ऋण पर 3% ब्याज पर छूट प्रदान करती है। एक लाख तक नए छात्रों को शिक्षा ऋण पर कोई अन्य छात्रवृत्ति या ब्याज पर छूट नहीं मिल रही है, उन्हें यह लाभ मिलेगा। ब्याज पर छूट या लाभ अधिस्थगन अवधि अर्थात्, पाठ्यक्रम अवधि जमा एक वर्ष के दौरान प्रदान किया जाता है। वर्ष 2024-25 से वर्ष 2030-2031 तक ब्याज पर छूट के लिए रखा गया कुल परिव्यय 3,600 करोड़ रुपये है।

इसके अतिरिक्त, उच्चतर शिक्षा विभाग पीएम-यूएसपी केंद्रीय क्षेत्र ब्याज सब्सिडी योजना (पीएम-यूएसपी सीएसआईएस) का कार्यान्वयन कर रहा है। पीएम यूएसपी-सीएसआईएस योजना के अंतर्गत, उन सभी छात्रों को जो राष्ट्रीय आकलन एवं प्रत्यायन परिषद (एनएएस) से प्रत्यायित उच्चतर शिक्षा संस्थाओं/राष्ट्रीय प्रत्यायन बोर्ड (एनबीए) से प्रत्यायित तकनीकी/व्यावसायिक पाठ्यक्रम पढ़ रहे हैं और जिनकी वार्षिक पारिवारिक आय ₹4.5 लाख तक है, अधिस्थगन अवधि के दौरान 10 लाख रुपये तक के ऋण के लिए पर ब्याज पूर्ण पर छूट प्रदान की जाती है। इस योजना के लिए छात्र लाभार्थियों की संख्या की कोई ऊपरी सीमा नहीं है।

इसके अलावा, केंद्र सरकार की प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन क्रेडिट गारंटी निधि योजना (पीएम-यूएसपी सीजीएफएसईएल) के तहत, ₹7.5 लाख तक के संस्वीकृत शिक्षा क्रेडिट के लिए क्रेडिट गारंटी प्रदान की जाती है। गारंटी कवर बकाया चूक के 75% तक है। इसके अलावा, भारतीय बैंक संघ की आदर्श शिक्षा ऋण योजना के तहत, अधिस्थगन अवधि (पाठ्यक्रम वर्ष जमा एक वर्ष) के बाद शिक्षा ऋण की पुनर्भुगतान अवधि 15 वर्ष तक है।

इस प्रकार, पीएम विद्यालक्ष्मी, पीएम-यूएसपी सीएसआईएस और पीएम यूएसपी सीजीएफएसईएल योजनाएं, विभिन्न छात्रवृत्तियों के साथ मिलकर सभी पात्र छात्रों को गुणवत्ता वाले उच्चतर शिक्षा संस्थाओं में उच्च शिक्षा और अनुमोदित उच्चतर शिक्षा संस्थाओं में तकनीकी/व्यावसायिक शिक्षा प्राप्त करने के लिए समग्र सहयोग प्रदान करती हैं।

(ड) से (छ): प्रधानमंत्री विद्यालक्ष्मी योजना के तहत शिक्षा ऋण स्वीकृत करने के लिए छात्रों का सिबिल स्कोर कोई मानदंड नहीं है। इसके अलावा, वे सभी छात्र जो गुणवत्ता वाले उच्चतर शिक्षा संस्थाओं में योग्यता के आधार पर प्रवेश पाते हैं और गुणवत्ता वाले उच्चतर शिक्षा संस्थाओं से उच्च शिक्षा प्राप्त करने के लिए शिक्षा ऋण प्राप्त करने के इच्छुक हैं, वे इसे प्राप्त कर सकते हैं। ऐसे शिक्षा ऋणों की संख्या की कोई ऊपरी सीमा नहीं है।

एक ऑनलाइन प्लेटफॉर्म, पीएम विद्यालक्ष्मी पोर्टल <https://pmvidyalaxmi.co.in> विकसित किया गया है, जिस पर छात्र सभी बैंकों द्वारा उपयोग की जाने वाली सरलीकृत आवेदन

प्रक्रिया के माध्यम से शिक्षा ऋण के साथ-साथ ब्याज पर छूट के लिए आवेदन कर सकते हैं। यह पोर्टल दिनांक 25 फरवरी 2025 से प्रचालित होगा।

हाल ही में प्रधानमंत्री विद्यालक्ष्मी योजना शुरू की गई है। जागरूकता बढ़ाने के लिए, योजना के दिशानिर्देश शिक्षा मंत्रालय की वेबसाइट https://www.education.gov.in/en/scholarships_education_loan पर पहले ही उपलब्ध करा दी गई है। इसके अलावा, भारतीय बैंक संघ ने सभी सदस्य बैंकों को उनकी शाखाओं में उपयोग के लिए दिशानिर्देश जारी कर दिए हैं। प्रधानमंत्री विद्यालक्ष्मी का बहुभाषी पर्चे तैयार कर प्रधानमंत्री विद्यालक्ष्मी पोर्टल पर अपलोड कर दिया गया है। सभी उच्चतर शिक्षा संस्थाओं (क्यूएचईआई) से इसे डाउनलोड करके अपने छात्रों को वितरित अनुरोध किया गया है।

सभी क्यूएचईआई उनकों परिसरों में पीएम-विद्यालक्ष्मी योजना की प्रचार सामग्री को मुख्य रूप से प्रदर्शित करने और पीएम-विद्यालक्ष्मी योजना के लिए समर्पित कॉल सेंटर नंबर 1800-1031 का सक्रिय रूप से प्रचार करने का अनुरोध किया गया है।

उच्चतर शिक्षा विभाग (डीएचई) और वित्तीय सेवा विभाग (डीएफएस) भारतीय बैंक संघ (आईबीए) और बैंकों के साथ मिलकर नियमित रूप से शिक्षा ऋण जमा करने, प्रसंस्करण और संवितरण की प्रगति की निगरानी करते हैं। इसके अलावा, डीएचई, डीएफएस के साथ मिलकर, योजना के सुचारु कार्यान्वयन के लिए नियमित अंतराल पर क्यूएचईआई, बैंकों और आईबीए के साथ बैठकें आयोजित करता है। क्यूएचईआई और छात्रों के बीच जागरूकता बढ़ाने के लिए विश्वविद्यालय अनुदान आयोग, डीएफएस, आईबीए और बैंकों के सहयोग से क्यूएचईआई के साथ कार्यशालाएँ भी आयोजित की जाती हैं।

माननीय अध्यक्ष : सदन की कार्यवाही आज 2 बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

11.14 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shrimati Sandhya Ray in the Chair)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष जी को कई माननीय सदस्यों के द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

14.01 hrs**PAPERS LAID ON THE TABLE**

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, श्री अर्जुन राम मेघवाल जी।

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : माननीय सभापति महोदया, श्री गजेन्द्र सिंह शेखावत जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) रामकृष्ण मिशन इंस्टीट्यूट ऑफ कल्चर, कोलकाता के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) रामकृष्ण मिशन इंस्टीट्यूट ऑफ कल्चर, कोलकाता के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3075/18/25]

- (2) प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 की धारा 20ड. की उप-धारा (6) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा

अंग्रेजी संस्करण) : -

- (एक) संरक्षित स्मारक "पुराने किले का द्वार, बिष्णुपुर, जिला-बांकुरा, पश्चिम बंगाल" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।
- (दो) संरक्षित स्मारक "नादान महल" और "इब्राहिम चिश्ती का मकबरा" के नाम से ज्ञात मकबरा जो नादान महल के बिल्कुल निकट याहियागंज, तहसील और जिला-लखनऊ, उत्तर प्रदेश में स्थित है" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।
- (तीन) संरक्षित स्मारक "दंडेश्वर मंदिर, कोटली और गंधक गुंठ (चंडोक), तहसील भनोली, जिला-अल्मोड़ा, उत्तराखंड" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।
- (चार) संरक्षित स्मारक "सर्वेक्षण प्लॉट संख्या 1733, 1734 और सर्वेक्षण प्लॉट संख्या 1732 और 1735 के भाग में शामिल सटी भूमि सहित हंसेश्वरी और वासुदेव मंदिर, बांसबेरिया, जिला- हुगली, पश्चिम बंगाल" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।
- (पांच) संरक्षित स्मारक "विशाल चंदेल मंदिर के खंडहर जिसका गर्भगृह पूरी तरह से गायब हो गया है किन्तु मंडप के अवशेष और पुजारी का घर बचा हुआ है जो कि मंदिर संख्या - 238, रामनगर, तहसील - मऊ, जिला - चित्रकूट, उत्तर प्रदेश के निकट है" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

[Placed in Library, See No. LT 3076/18/25]

- (छह) संरक्षित स्मारक "मदनमोहन (मंदिर), बिष्णुपुर, जिला- बांकुरा, पश्चिम बंगाल" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।
- (सात) संरक्षित स्मारक "टाउन हॉल उपनाम गांधी भवन, शिवपुरी, जिला -

शिवपुरी, मध्य प्रदेश" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(आठ) संरक्षित स्मारक " हरियाणा के सोनीपत तहसील में उत्तर-पश्चिमी रेलवे के निकट स्थित पुरानी मुगल कोस मीनारें" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(नौ) संरक्षित स्मारक "प्राचीन अवशेष, शैल उत्कीर्णन और शैव मंदिर, भोजपुर, जिला रायसेन, भोपाल, मध्य प्रदेश" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(दस) संरक्षित स्मारक "जोर बंगला (मंदिर), बिष्णुपुर, जिला - बांकुरा, पश्चिम बंगाल" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

[Placed in Library, See No. LT 3077/18/25]

(ग्यारह) संरक्षित स्मारक "बिष्णुपुर, जिला - बांकुरा, पश्चिम बंगाल में दलमादल तोप और वह प्लैटफॉर्म जिस पर इसे स्थापित किया गया है " की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(बारह) संरक्षित स्मारक "राशमंचा, बिष्णुपुर, जिला - बांकुड़ा, पश्चिम बंगाल" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(तेरह) संरक्षित स्मारक "गढ़गांव राजमहल, जिला- शिवसागर, असम" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(चौदह) संरक्षित स्मारक "16 मंदिरों के अवशेष, आदिबट्टी, जिला-गढ़वाल (जो कि अब चमोली में है), उत्तराखंड" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(पंद्रह) संरक्षित स्मारक “परगना चांदपुर, चमोली, उत्तराखंड में चांदपुर किला, इसकी दीवारों तथा इसके भीतर स्थित रिहाइशी मकानों के खंडहरों और खड़ी सीढ़ियों के अवशेष,” की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025।

[Placed in Library, See No. LT 3078/18/25]

(सोलह) संरक्षित स्मारक “बिष्णुपुर किले का छोटा प्रवेश द्वार, जिला - बांकुरा, पश्चिम बंगाल” की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025।

(सत्रह) संरक्षित स्मारक “राधाश्याम मंदिर, बिष्णुपुर, जिला-बांकुरा, पश्चिम बंगाल” की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025।

(अठारह) संरक्षित स्मारक “नंदलाल मंदिर, जोरा मंदिर, राधागोबिंद मंदिर, राधामाधव मंदिर और काला चंद मंदिर, बिष्णुपुर, जिला-बांकुरा, पश्चिम बंगाल” की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025।

(उन्नीस) संरक्षित स्मारक “सर्वेक्षण प्लॉट संख्या 19/1 के भाग में शामिल निकटवर्ती भूमि के साथ कालेश्वर मंदिर सहित अमलेश्वर उपनाम ममलेश्वर मंदिर समूह, गोदड़पुरा, जिला - खंडवा, मध्य प्रदेश ” की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025।

(बीस) संरक्षित स्मारक “सर्वेक्षण प्लॉट संख्या 2800 और 2804, में शामिल निकटवर्ती भूमि के साथ अवन्तीस्वामी मंदिर,अवंतीपुरा क्षेत्र, तहसील-पुलवामा, जिला-अनंतनाग, जम्मू और कश्मीर” की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025।

[Placed in Library, See No. LT 3079/18/25]

(इक्कीस) संरक्षित स्मारक “ तैली हाट, तहसील-गरूर, जिला- बागेश्वर, उत्तराखंड में स्थित इंडो-आर्यन सिखरा प्रकार के तीन मंदिर जिन्हें लक्ष्मी नारायण,

राक्षस देवल और सत्य नारायण मंदिर के नाम से जाना जाता है" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(बाईस) संरक्षित स्मारक " तैली हाट, तहसील-गरूर, जिला- बागेश्वर, उत्तराखंड में स्थित इंडो-आर्यन सिखरा प्रकार के तीन मंदिर जिन्हें लक्ष्मी नारायण, राक्षस देवल और सत्य नारायण मंदिर के नाम से जाना जाता है" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(तेईस) संरक्षित स्मारक "सर्वेक्षण प्लॉट संख्या 161 और 163 में शामिल निकटवर्ती भूमि सहित रुद्रनाथ मंदिर और एक लोहे का त्रिशूल जिसकी शाफ्ट 16 फीट ऊंची है, जिस पर एक प्राचीन और तीन आधुनिक शिलालेख हैं और जो एक सुंदर पुराने मंदिर के परिसर में स्थित है तथा जिसका पुनरुद्धार अमर सिन्हा थापा द्वारा कराया गया था, गोपेश्वर, जिला- चमोली, उत्तराखंड" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(चौबीस) संरक्षित स्मारक "जफर खान गाजी की दरगाह, त्रिबेणी, जिला - हुगली, पश्चिम बंगाल" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

(पच्चीस) संरक्षित स्मारक "ग्वालियर, मध्य प्रदेश में मोहम्मद गौस का मकबरा, तानसेन का मकबरा; और प्लॉट संख्या 200 में स्थित दो मस्जिदें, साथ ही प्लॉट संख्या 199 और 200 में शामिल पूरी भूमि जो कि एक चारदीवारी से घिरा हुआ है" की राष्ट्रीय स्मारक प्राधिकरण विरासत उपविधि, 2025 ।

[Placed in Library, See No. LT 3080/18/25]

(3) (एक) दिल्ली पब्लिक लाइब्रेरी, दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) दिल्ली पब्लिक लाइब्रेरी, दिल्ली के वर्ष 2023-2024 के कार्यक्रम की

सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3081/18/25]

- (5) (एक) राजा राममोहन राय लाइब्रेरी फाउंडेशन, कोलकाता के वर्ष 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) राजा राममोहन राय लाइब्रेरी फाउंडेशन, कोलकाता के वर्ष 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3082/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Madam Chairperson, with your kind permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajya Shiksha Kendra Madhya Pradesh (Shamagra Shiksha Abhiyan), Bhopal, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajya Shiksha Kendra

Madhya Pradesh, (Samagra Shiksha Abhiyan), Bhopal, for the year 2023-2024.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3083/18/25]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board, (Samagra Shiksha, Uttar Pradesh), Lucknow, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board, (Samagra Shiksha, Uttar Pradesh), Lucknow, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 3084/18/25]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Kerala, (STARS), Thiruvananthapuram, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Kerala, (STARS), Thiruvananthapuram, for the year 2023-2024.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3085/18/25]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rajya Shiksha Kendra, School Education Department, Madhya Pradesh, (STARS), Bhopal, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajya Shiksha Kendra, School Education Department, Madhya Pradesh, (STARS), Bhopal, for the year 2022-2023.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 3086/18/25]

- (9) (i) A copy each of the Annual Reports (Hindi and English versions) of the Odisha School Education Programme Authority, (STARS Scheme), Bhubaneswar, for the years 2022-2023 and 2023-2024.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Odisha School Education Programme Authority, (STARS Scheme), Bhubaneswar, for the years 2022-2023 and 2023-2024.

- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 3087/18/25]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of School Education, (Samagra Shiksha), Gandhinagar, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Council of School Education, (Samagra Shiksha), Gandhinagar, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 3088/18/25]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2022-2023.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 3089/18/25]

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : माननीय सभापति महोदया, श्री पंकज चौधरी जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) भारतीय प्रतिभूति और विनियम बोर्ड अधिनियम, 1992 की धारा 31 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) भारतीय प्रतिभूति और विनियम बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) (संशोधन) विनियम, 2025 जो दिनांक 27 मार्च, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-एनआरओ/जीएन/2025/239 में प्रकाशित हुए थे।
- (दो) भारतीय प्रतिभूति और विनियम बोर्ड (अवसंरचना निवेश न्यास) (संशोधन) विनियम, 2025 जो दिनांक 1 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-एनआरओ/जीएन/2025/240 में प्रकाशित हुए थे।
- (तीन) भारतीय प्रतिभूति और विनियम बोर्ड (रियल एस्टेट निवेश न्यास) (संशोधन) विनियम, 2025, जो दिनांक 22 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-एनआरओ/जीएन/2025/241 में प्रकाशित हुए थे।
- (चार) भारतीय प्रतिभूति और विनियम बोर्ड (क्रेडिट रेटिंग एजेंसियां) (दूसरा संशोधन) विनियम, 2025 जो दिनांक 22 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-

एनआरओ/जीएन/2025/242 में प्रकाशित हुए थे।

- (पांच) भारतीय प्रतिभूति और विनियम बोर्ड (वैकल्पिक निवेश निधियां) (संशोधन) विनियम, 2025 जो दिनांक 21 मई, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-एनआरओ/जीएन/2025/248 में प्रकाशित हुए थे।

[Placed in Library, See No. LT 3090/18/25]

- (छह) भारतीय प्रतिभूति और विनियम बोर्ड (प्रतिभूतिकृत ऋण लिखतों और प्रतिभूति रसीदों का निर्गम और सूचीबद्धता) (संशोधन) विनियम, 2025 जो दिनांक 5 मई, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-एनआरओ/जीएन/2025/247 में प्रकाशित हुए थे।

- (सात) भारतीय प्रतिभूति और विनियम बोर्ड (क्रेडिट रेटिंग एजेंसियां) (संशोधन) विनियम, 2025 जो 20 मार्च, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-एनआरओ/जीएन/2025/236 में प्रकाशित हुए थे।

- (आठ) भारतीय प्रतिभूति और विनियम बोर्ड (अवसंरचना निवेश न्यास) (द्वितीय संशोधन) विनियम, 2025 जो दिनांक 28 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं.सेबी/एलएडी-एनआरओ/जीएन/2025/243 प्रकाशित हुए थे।

- (नौ) भारतीय प्रतिभूति और विनियम बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) (दूसरा संशोधन) विनियम, 2025 जो दिनांक 29 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. सेबी/एलएडी-एनआरओ/जीएन/2025/244 में प्रकाशित हुए थे।

- (दस) एफ.सं.सेबी/एलएडी-एनआरओ/जीएन/2025/234 जो दिनांक 4 मार्च,

2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसमें दिनांक 17 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/230 का शुद्धिपत्र शामिल है।

- (2) उपर्युक्त (1) की मद संख्या (सात) से (दस) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3091/18/25]

- (3) स्वापक औषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 की धारा 77 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) स्वापक औषधि और मनःप्रभावी पदार्थ (नियंत्रित पदार्थों का विनियमन) संशोधन आदेश, 2025 जो दिनांक 23 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 71(अ) में प्रकाशित हुआ था।

(दो) का.आ.1729(अ) जो दिनांक 16 अप्रैल, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उसमें उल्लिखित पदार्थों, लवणों और उनकी सामग्रियों को विनिर्मित औषधियां घोषित किया गया है।

(तीन) का.आ.1730(अ) जो दिनांक 16 अप्रैल, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 26 अक्टूबर, 1992 की अधिसूचना संख्या का.आ.785(अ) में कतिपय संशोधन किए गए हैं।

(चार) का.आ.1731(अ) जो दिनांक 16 अप्रैल, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 19 अक्टूबर, 2001 की अधिसूचना संख्या का.आ.1055(अ) में कतिपय संशोधन किए गए हैं।

- (4) उपर्युक्त (3) की मद संख्या (एक) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3092/18/25]

(5) सिक्का निर्माण अधिनियम, 2011 की धारा 25 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सिक्का निर्माण (आचार्य श्री महाप्रज्ञ की 105वीं जयंती के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2025 जो दिनांक 24 जुलाई, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.493(अ) में प्रकाशित हुए थे।

(दो) सिक्का निर्माण (सम्राट राजेंद्र चोल-एक के नौसैनिक अभियान के 1000 वर्ष पूरे होने के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2025 जो दिनांक 24 जुलाई, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.494(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 3093/18/25]

(6) (एक) राष्ट्रीय अवसंरचना वित्तपोषण और विकास बैंक, मुंबई के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय अवसंरचना वित्तपोषण और विकास बैंक, मुंबई के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3094/18/25]

(7) बीमा अधिनियम, 1938 की धारा 114क की उपधारा (3) तथा बीमा विनियामक और विकास प्राधिकरण अधिनियम, 1999 की धारा 27 के अंतर्गत वित्तीय वर्ष 2025-26 के लिए अनिवार्य समापन जो दिनांक 27 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं.आईआरडीएआई/आरआई/6/213/2025 में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3095/18/25]

- (9) (एक) भारतीय निर्यात-आयात बैंक, मुम्बई के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) भारतीय निर्यात-आयात बैंक, मुम्बई के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (10) साधारण बीमा कारबार (राष्ट्रीयकरण) अधिनियम, 1972 की धारा 17क की उपधारा (5) के अंतर्गत साधारण बीमा (कर्मचारी) पेंशन (संशोधन) योजना, 2025 जो दिनांक 28 जुलाई, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3470(अ) में प्रकाशित हुई थी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3096/18/25]

- (11) भारतीय स्टेट बैंक अधिनियम, 1955 की धारा 50 की उपधारा (4) के अंतर्गत भारतीय स्टेट बैंक साधारण (संशोधन) विनियम, 2025 जो दिनांक 28 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना संख्या ओपी एवं एसपी/एसके/2025-26/04 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (12) आयकर अधिनियम, 1961 की धारा 296 के अंतर्गत आयकर (बीसवां संशोधन) नियम, 2025 जो दिनांक 28 जुलाई, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 503(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (13) 2024-2025 के दौरान केन्द्र सरकार द्वारा बाजार उधारी पर विवरण की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3097/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH): Respected Madam

Chairperson, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2023-2024, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3098/18/25]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 62 of the Biological Diversity Act, 2002:-

- (i) The Biological Diversity (Access to Biological Resources and Knowledge Associated thereto and Fair and Equitable Sharing of Benefits), Regulations, 2025 published in Notification No. F.No. NBA/Tech/EC/9/14/32 in Gazette of India dated 30th April, 2025.

- (ii) The Biological Diversity (Amendment) Rules, 2025 published in Notification No. G.S.R. 295(E) in Gazette of India dated 7th May, 2025.

[Placed in Library, See No. LT 3099/18/25]

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (SHRI SUKANTA MAJUMDAR):** Respected Madam
Chairperson, with your kind permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Lucknow, Lucknow, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Lucknow, Lucknow, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4000/18/25]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Agartala, Agartala, for the year 2023-2024.
- (ii) Statement regarding Review (Hindi and English versions)

by the Government of the working of the Indian Institute of Information Technology Agartala, Agartala, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4001/18/25]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2023-2024, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 4002/18/25]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Institute of Hindi, Agra, for the year 2023-2024.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Institute of Hindi, Agra, for the year 2023-2024.

(7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 4003/18/25]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2023-2024.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 4004/18/25]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Management Rohtak, Rohtak, for the year 2023-2024.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 4005/18/25]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2023-2024.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library, See No. LT 4006/18/25]

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of the Section 43 of the Central Universities Act, 2009:-

- (i) The Notification No. H.N.B.G.U./Academic/2025/113 published in Gazette of India dated 11th April, 2025 making ordinance, mentioned therein, for appointment, and other terms and conditions of Librarian in Hemvati Nandan Bahuguna Garhwal University.

- (ii) The HNB Garhwal University Ordinances for Award of The Doctor of Philosophy (PH.D.) Degree published in Notification No. H.N.B.G.U./Academic/2025/114 in Gazette of India dated 11th April, 2025.
 - (iii) The Regulations Governing Self Financing Programme, 2023 published in Notification No. F.No. CUJ/Regulation/04/2010/Vol.II published in Gazette of India dated 27th February, 2025 relating to Central University of Jharkhand.
 - (iv) Notification No. CUPB/24/Ord./4063 published in Gazette of India dated 26th July, 2024 making amendments, mentioned therein, for Ordinances No. III, XXXIII and XXXIV relating to Central University of Punjab.
 - (v) Notification No. H.N.B.G.U./Academic/2025/115 published in Gazette of India dated 11th April, 2025 making amendments, mentioned therein, for Constitution, Quorum, Meetings, Power and Functions of the Examination Committee in Hemvati Nandan Bahuguna Garhwal University, Uttarakhand.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos (iii) & (iv) of (14) above.

[Placed in Library, See No. LT 4007/18/25]

- (16) A copy of the University Grants Commission (Minimum Standards of Instruction for the Grant of Undergraduate Degree and Postgraduate Degree) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No.1-3/2021/QIP/Multiple Entry-Exit in Gazette of India dated 2nd April, 2025 together with a corrigendum thereto published in Notification No. 489 (in Hindi version only) dated 8th July, 2025 under Section 28 of the University Grants Commission Act, 1956.

[Placed in Library, See No. LT 4008/18/25]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2023-2024, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2023-2024.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 4009/18/25]

14.02 hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

8th Report

SHRI ARUN GOVIL (MEERUT): Madam Chairperson, I rise to present the Eighth Report (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha) on the subject 'Evaluation of India's Indian Ocean Strategy'.

14.02½ hrs

STANDING COMMITTEE ON FINANCE

25th Report

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Chairperson, I rise to present the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Finance on the subject 'Evolving Role of Competition Commission of India in the Economy, particularly the Digital Landscape'.

14.03 hrs

STANDING COMMITTEE ON RAILWAYS

4th and 5th Reports

DR. C. M. RAMESH (ANAKAPALLE): Madam Chairperson, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Railways (2024-25):-

(1) 4th Report on the subject 'Construction and maintenance of Rail tunnels and Bridges including Road Over Bridges/Road Under Bridges'.

(2) 5th Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report of the Standing Committee on Railways (18th Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Railways.

14.03½ hrs

STANDING COMMITTEE ON WATER RESOURCES

6th to 9th Reports

SHRI PRATAP CHANDRA SARANGI (BALASORE): Madam Chairperson, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Sixth Report on Action Taken by the Government on the Observations / Recommendations contained in the First Report on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.
 - (2) Seventh Report on Action Taken by the Government on the Observations / Recommendations contained in the Second Report on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.
 - (3) Eighth Report on Action Taken by the Government on the Observations / Recommendations contained in the Third Report on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.
 - (4) Ninth Report on Action Taken by the Government on the Observations / Recommendations contained in the Fourth Report on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.
-

14.04 hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ

18th and 19th Reports

SHRI RAJU BISTA (DARJEELING): Madam Chairperson, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) Eighteenth Report on 'Clean and Green Village: Role of Panchayats' pertaining to the Ministry of Panchayati Raj.
- (2) Nineteenth Report on 'Action Taken by the Government on the Recommendations contained in the 5th Report on 'Demands for Grants (2025-26)' pertaining to the Department of Rural Development (Ministry of Rural Development).

14.04½ hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

9th to 11th Reports

श्री अनूप प्रधान वाल्मीकि (हाथरस) : सभापति महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) में सभा पटल पर रखता हूँ:-

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तिकरण विभाग) की 'अनुदानों की मांगें (2024-25)' के बारे में समिति के दूसरे प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी नौवां प्रतिवेदन ।
 - (2) जनजातीय कार्य मंत्रालय की 'अनुदानों की मांगें (2024-25)' के बारे में समिति के तीसरे प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा-गई-कार्रवाई संबंधी दसवां प्रतिवेदन ।
 - (3) अल्पसंख्यक कार्य मंत्रालय की 'अनुदानों की मांगें (2024-25)' के बारे में समिति के चौथे प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी ग्यारहवां प्रतिवेदन ।
-

14.05 hrs

**STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH
AND SPORTS**

362nd Report

SHRI DARSHAN SINGH CHOUDHARY (HOSHANGABAD): Madam, with your kind permission, I rise to lay the 362nd Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations contained in the Three Hundred Fifty-sixth Report on 'Implementation of the National Education Policy, 2020 in Higher Education'.

14.06 hrs

STATEMENTS BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Finance on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Department of Financial Services, Ministry of Finance*

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shri Pankaj Chaudhary, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Finance on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Department of Financial Services, Ministry of Finance.

(b) Status of implementation of the recommendations contained in the 59th Report of the Standing Committee on Finance on 'Cyber Security and Rising Incidence of Cyber/White Collar Crimes' pertaining to the Department of Financial Services, Ministry of Finance*

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shri Pankaj Chaudhary, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 59th Report of the Standing Committee on Finance on 'Cyber Security and Rising Incidence of Cyber/White Collar Crimes' pertaining to the Department of Financial Services, Ministry of Finance.

* Laid on the Table and also placed in Library, See No. LT 3070/18/25 and 3071/18/25 respectively.

(c) Status of implementation of the recommendations contained in the 66th Report of the Standing Committee on Finance on 'Performance Review and Regulation of Insurance Sector' pertaining to the Department of Financial Services, Ministry of Finance*

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shri Pankaj Chaudhary, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 66th Report of the Standing Committee on Finance on 'Performance Review and Regulation of Insurance Sector' pertaining to the Department of Financial Services, Ministry of Finance.

14.07 hrs

(ii)(a) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2024-2025) pertaining to the Ministry of Corporate Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA): Madam, with your permission, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2024-2025) pertaining to the Ministry of Corporate Affairs.

* Laid on the Table and also placed in Library, See No. LT 3072/18/25 and 3073/18/25 respectively.

(b) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2025-2026) pertaining to the Ministry of Corporate Affairs*

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):** Madam, with your permission, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2025-2026) pertaining to the Ministry of Corporate Affairs.

* Laid on the Table and also placed in Library, See No. LT 3074/18/25.

14.08 hrs

GOVERNMENT BILLS – Introduced

(i) INCOME – TAX (NO.2) BILL, 2025*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Madam, I rise to move for leave to introduce a Bill to consolidate and amend the law relating to income-tax.

माननीय सभापति : प्रश्न यह है :

“कि आय-कर से संबंधित विधि को समेकित करने और उसका संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।”

प्रस्ताव स्वीकृत हुआ।

SHRIMATI NIRMALA SITHARAMAN: Madam, I introduce the Bill.

14.08½ hrs

(ii) TAXATION LAWS (AMENDMENT) BILL, 2025*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Madam, I rise to move for leave to introduce a Bill further to amend the Income-tax Act, 1961 and to amend the Finance Act, 2025.

माननीय सभापति : प्रश्न यह है :

“कि आय-कर अधिनियम, 1961 का और संशोधन करने और वित्त अधिनियम,

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.08.2025.

2025 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।”

प्रस्ताव स्वीकृत हुआ।

SHRIMATI NIRMALA SITHARAMAN: Madam, I introduce the Bill.

14.09 hrs

**(iii) MINES AND MINERALS (DEVELOPMENT AND REGULATION)
AMENDMENT BILL, 2025***

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY): Madam, I rise to move for leave to introduce a Bill further to amend the Mines and Minerals (Development and Regulation) Act, 1957.

माननीय सभापति : प्रश्न यह है :

“कि खान और खनिज (विकास और विनियमन) अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।”

प्रस्ताव स्वीकृत हुआ।

SHRI G. KISHAN REDDY: Madam, I introduce** the Bill.

माननीय सभापति : माननीय सदस्य श्री निशिकान्त जी, आपका नोटिस मिला है और माननीय अध्यक्ष जी के विचाराधीन है।

डॉ. निशिकान्त दुबे (गोड्डा) : मैडम, हमें इस पर कुछ बोलने दीजिए।... (व्यवधान)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.08.2025.

** Introduced with the recommendation of the President.

14.10 hrs**MATTERS UNDER RULE 377***

माननीय सभापति : माननीय सदस्यगण, आज जिन माननीय सदस्यों को नियम 377 के अधीन मामले उठाने की अनुमति दी गई है, वे व्यक्तिगत रूप से 20 मिनट के भीतर मामले के अनुमोदित पाठ को सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Need to impress upon the Government of Karnataka to implement Ayushman Bharat Scheme in the State

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): The Government of Karnataka has unilaterally withheld Ayushman Bharat benefits for senior citizens above 70 years of age by refusing to contribute its mandatory 40% share under the scheme. As a result, lakhs of elderly citizens in the state, many of whom depend on this scheme for life-saving treatments, are now being denied access to secondary and tertiary healthcare. This decision stands in stark contrast to the vision of Hon'ble Prime Minister who launched Ayushman Bharat with the aim of ensuring universal health coverage and financial protection for the poorest and most vulnerable. By stepping away from the scheme, the Karnataka Government is undermining a critical pillar of India's healthcare reforms and violating the principles of cooperative federalism. I urge the Union Government to take immediate and appropriate steps to ensure that the people of Karnataka, particularly senior citizens, are not denied their rightful access to healthcare under Ayushman Bharat, and to impress upon the State Government to fulfil its share of responsibilities under this flagship initiative.

* Treated as laid on the Table.

(ii) Need to expedite approval for establishment of a 50-bedded ESIC hospital in Kandhamal, Odisha along with upgrading the existing dispensaries in the district

SHRI SUKANTA KUMAR PANIGRAHI (KANDHAMAL): I would like to draw the attention of the Government to a matter of critical and compelling public concern. Kandhamal, an Aspirational District in Odisha with a population of nearly 11 lakh — over 50% from Scheduled Tribes — is witnessing increased formal employment in agro-processing, construction, and tribal enterprises. The district has over 8,000 ESIC-insured persons but lacks an ESI hospital. The only dispensary in Phulbani is under-equipped, and the nearest ESI hospitals are over 200 km away, severely affecting access to secondary care. As per ESIC norms, any district with more than 5,000 insured persons and no ESI hospital within 50 km qualifies for a 50-bedded ESI Hospital. Kandhamal also qualifies for priority under Ayushman Bharat, PM-ABHIM, and the Aspirational Districts Programme. I urge the Hon'ble Minister of Labour and Employment to expedite the sanction of a 50-bedded ESI Hospital in Kandhamal, upgrade the existing dispensary with telemedicine and diagnostics, and launch ESIC awareness drives. This will advance healthcare inclusion for underserved tribal populations and support the Government's vision of equitable social security.

(iii) Need to promote and establish 'Jaivik Haat' in every district and town in the country

श्री अरुण गोविल (मेरठ) : सरकार जैविक और प्राकृतिक खेती को प्रोत्साहन देने के लिए जो योजनाएँ चला रही है, वे निश्चित रूप से सराहनीय हैं। लेकिन जमीन पर हालात कुछ और कहते हैं।

आज भी लाखों किसान जो जैविक खेती कर रहे हैं, उन्हें अपने उत्पादों के लिए एक सुनिश्चित, स्थायी और लाभकारी बाज़ार नहीं मिल रहा। वे या तो बिचौलियों के हाथों कम कीमत पर बेचने को मजबूर हैं, या उनके उत्पाद लंबे समय तक बिना बिके रह जाते हैं। उपभोक्ता भी भ्रमित है। नागरिक शुद्ध और सुरक्षित भोजन चाहते हैं, उन्हें यह पता ही नहीं कि सही और प्रमाणित जैविक उत्पाद मिलेंगे कहाँ से? किसान और उपभोक्ता—को जोड़ने का एकमात्र समाधान है: हर जिले, नगर में “जैविक हॉट मार्केट” की स्थापना। जो केवल प्रमाणित जैविक और प्राकृतिक उत्पादों के लिए हों। जहाँ किसान किसी बिचौलिए के, सीधे उपभोक्ता को अपना उत्पाद बेच सकें। जहाँ सरकार या उसकी अधिकृत संस्थाएं इन उत्पादों की गुणवत्ता की गारंटी दें। जहाँ उपभोक्ता को यह भरोसा हो कि जो वह खरीद रहा है, वह सच में जैविक है। मेरा सरकार से आग्रह है कि नीति निर्माण करते हुए, संबंधित मंत्रालयों और राज्य सरकारों के सहयोग से इस “जैविक हॉट मार्केट” मॉडल को प्राथमिकता दी जाए।

(iv) Need to establish Indian Institute of Management in Gorakhpur, Uttar Pradesh

श्री रवीन्द्र शुक्ला उर्फ रवि किशन (गोरखपुर) : गोरखपुर यूपी के पूर्वांचल का सबसे बड़ा महानगर है, गोरखपुर शिक्षा, व्यापार और पर्यटन का एक बड़ा केंद्र है। पूर्वांचल और बिहार के लगभग 20 जिले अपने विभिन्न ज़रूरतों के लिए गोरखपुर पर निर्भर हैं। यहाँ रेलवे का बहुत बड़ा नेटवर्क है यहाँ एयरपोर्ट भी है। गोरखपुर और इसके आस पास के जिलों के छात्र बड़े मेधावी हैं। उनमें अपार संभावनाएँ हैं वो प्रबंधन की पढ़ाई करना चाहते हैं लेकिन गोरखपुर में प्रबंधन संस्थान न होने के कारण उन्हें काफ़ी दूर जाना पड़ता है। समाज के आर्थिक रूप से कमज़ोर दलित और वंचित वर्ग के छात्र संसाधनों की कमी के कारण अपने सपने को अधूरा छोड़ देते हैं। गोरखपुर में एक (IIM) की स्थापना हो जाने से यहाँ के छात्र - छात्राओं को अध्ययन करने का अवसर प्राप्त होगा जिससे इस क्षेत्र का चहुंमुखी विकास होगा। गोरखपुर में (IIM) की स्थापना के लिए जो भी सहायता चाहिए उसे राज्य सरकार उपलब्ध कराने के लिए तत्पर है। अतः मैं केंद्र सरकार से अनुरोध करता हूँ कि

गोरखपुर में एक भारतीय प्रबंधन संस्थान (IIM) की स्थापना करने की दिशा में तत्काल निर्णय लेकर इस क्षेत्र के भविष्य को सँवारने में महत्वपूर्ण योगदान देने की कृपा करे।

(v) Need to include people belonging to 'Heri' community in the list of Scheduled Tribes/Scheduled Castes

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़) : हेड़ी समाज (जो वर्तमान में कई स्थानों पर नायक जाति के नाम से जाना जाता है) की एक अहम और वर्षों से लंबित मांग को सरकार के समक्ष रखना चाहता हूँ। यह समाज मेरे संसदीय क्षेत्र के जिला भिवानी-चरखीदादरी-महेन्द्रगढ़ सहित हरियाणा के विभिन्न जिलों में निवास करता है, और आज़ादी के बाद से ही सामाजिक, प्रशासनिक और शैक्षणिक प्रतिनिधित्व से वंचित रहा है। इस समाज का न कोई IAS, न HCS अधिकारी है और न ही सरकारी तंत्र में समुचित भागीदारी। इस समुदाय ने आधुनिक पहचान के लिए "नायक" नाम अपना लिया, जिसकी वजह से उन्हें ओबीसी वर्ग में शामिल कर दिया गया। जबकि हरियाणा में यह समाज आज भी सामाजिक व आर्थिक दृष्टि से अत्यंत पिछड़ा और अनुसूचित जाति वर्ग में भी सबसे कमजोर स्थिति में है। अतः इस समाज की यह मांग है कि इन्हें अनुसूचित-जनजाति (ST) वर्ग में सम्मिलित किया जाए, और यदि वह संभव न हो, तो कम से कम अनुसूचित-जाति (SC) वर्ग में पुनः शामिल किया जाए, ताकि उन्हें आरक्षण और कल्याणकारी योजनाओं का उचित लाभ मिल सके। मेरा केंद्र सरकार व हरियाणा सरकार से विनम्र अनुरोध है कि इस समाज की पीड़ा को समझते हुए शीघ्र सकारात्मक निर्णय लिया जाए।

(vi) Regarding construction of ESIC hospital in Pandu Nagar, Kanpur, Uttar Pradesh

श्री रमेश अवस्थी (कानपुर) : मेरे संसदीय क्षेत्र कानपुर के पांडुनगर में स्थित ई०एस०आई०सी० अस्पताल को कर्मचारी राज्य बीमा निगम भारत सरकार द्वारा वर्ष 2009 में एक दन्त कालेज तथा ई०एस०आई०सी० अस्पताल के नवीनीकरण के लिए 254.80 करोड़ रुपये की धनराशि स्वीकृति

कि गयी थी तथा वर्ष 2016 में तत्कालीन माननीय मंत्री जी द्वारा 312 बेड के स्वीकृत अस्पताल का शिलान्यास भी किया जा चुका है परन्तु मंत्रालय, विभागीय अधिकारियों एवं निर्माण एजेंसियों की आपसी सामाजस्य एवं उदासीनता के चलते उक्त अस्पताल का निर्माण आज तक अपूर्ण अवस्था में है जिसके कारण उसकी लागत वर्तमान स्थिति में निर्माण हेतु स्वीकृति धनराशि से लगभग दोगुना हो गयी है। केंद्र व प्रदेश सरकार की मंशा थी कि कानपुर व आसपास के लगभग 10 जिलों की फैक्ट्रियों में हजारों की संख्या में जो कर्मचारी कार्यरत हैं उनको अच्छी चिकित्सा सुविधा उपलब्ध हो सके। इसी मंशा के साथ अस्पताल की आधारशिला रखी गयी थी परन्तु अभी तक केवल भवन का अपूर्ण ढांचा ही तैयार हो पाया है। मेरा श्रम एवं रोजगार मंत्री जी से अनुरोध है कि उपरोक्त अस्पताल के सम्बन्ध में एक संयुक्त समिति का गठन करके स्थलीय निरीक्षण कराकर इसकी जांच करायी जाए।

(vii) Need to start construction of ropeway in Jalore Fort in Rajasthan and take measures for inclusion of the Fort in the list of UNESCO world heritage sites

श्री लुम्बाराम चौधरी (जालौर) : जालौर का स्वर्णगिरि दुर्ग एक हजार साल का ऐतिहासिक वैभव समेटे हुए हैं। दुर्ग का निर्माण 10वीं शताब्दी में हुआ। इस दुर्ग से स्थापत्य कला का सौन्दर्य झलकता है। यह राज्य सरकार के पुरातत्व विभाग की धरोहर है एवं वर्ष 1956 से संरक्षित स्मारक है। इस दुर्ग तक पहुंचने के लिए करीब 2 हजार सीढ़ियां हैं। वर्ष 2017-18 में राजस्थान में विरासत परिपथ के विकास के लिए परियोजना को स्वीकृति प्रदान करते हुए भारत सरकार द्वारा जालौर किले तक रोप-वे के निर्माण हेतु 8.82 करोड़ रुपये की राशि की मंजूरी दी गई थी। जिसमें से 7 करोड़ रुपये रोप-वे के निर्माण में व्यय किए जाने हैं। शेष राशि को पर्यटन सुविधा केंद्र धरातल पार्किंग, सीढ़ियों, रेलिंग, पेयजल, स्वच्छता, बैठने के लिए बेंच आदि पर व्यय किया जाना है। हालांकि उक्त कार्य की निधि के जारी होने की तिथि से अगले 18 महीने में पूरा किया जाना था लेकिन दुर्भाग्यवश 8 सालों का समय बीत जाने के बावजूद इस पर निर्माण कार्य आरंभ नहीं किया गया है। अतः सरकार से

अनुरोध है कि जालौर दुर्ग को यूनेस्को की विश्व धरोहर की सूची में शामिल कराने तथा जल्द से जल्द रोप- वे का निमार्ण पूर्ण करवाने के आदेश जारी करने की कृपा करें।

**(viii) Regarding demarcation of boundary of Chambal Sanctuary along
Chambal river in Fatehpur Sikri Parliamentary Constituency,
Uttar Pradesh**

श्री राजकुमार चाहर (फतेहपुर सीकरी) : मेरे संसदीय क्षेत्र फतेहपुर सीकरी के अंतर्गत आने वाली बाह विधान सभा के अंतर्गत चंबल नदी बहती है, जिसके साथ चंबल सेंचुरी स्थित है। इस क्षेत्र में चंबल सेंचुरी की सीमा कहीं 4 किलोमीटर, कहीं 8 किलोमीटर, तो कहीं 12 किलोमीटर तक फैली हुई है, जबकि मध्य प्रदेश एवं राजस्थान में यही सीमा मात्र 500 मीटर निर्धारित है। चंबल सेंचुरी की इस असमान बाध्यता के कारण बाह विधान सभा क्षेत्र का समुचित विकास लंबे समय से अवरुद्ध है। क्षेत्र के दर्जनों बड़े गाँव आज भी सड़क, विद्यालय, चिकित्सालय जैसी बुनियादी सुविधाओं से वंचित हैं। कोई भी विकास कार्य चंबल सेंचुरी की विस्तृत सीमा के कारण संभव नहीं हो पा रहा है। एक ही नदी और सेंचुरी के लिए अलग-अलग राज्यों में अलग-अलग मानक होना न केवल अनुचित है, बल्कि यह उत्तर प्रदेश के चंबल क्षेत्र के हजारों निवासियों के साथ अन्याय भी है। अतः सरकार से विनम्र आग्रह है कि जनहित में चंबल सेंचुरी की सीमा को चंबल नदी के मध्य से दोनों ओर अधिकतम 500 मीटर तक निर्धारित कराने की कृपा करें, जिससे किसान अपनी भूमि पर कृषि कर सकें, और सड़क, शिक्षा, स्वास्थ्य, उद्योग व अन्य आधारभूत विकास कार्यों को गति मिल सके।

(ix) Regarding construction and development of roads in Odisha

श्री रुद्र नारायण पाणी (धेन्कानल) : अटल जी की सरकार के समय ओड़िशा में राष्ट्रीय राजमार्ग को दोगुना कर दिया गया था। पहले 1600 किलोमीटर था एक ही प्रयास में 3200 किलोमीटर कर दिया गया था। मोदी सरकार 2014 में आने के बाद फिर से राज्य में सड़क क्षेत्र में क्रांति लाई गयी है और अधिक ध्यान दिए जाने हेतु मैं प्रार्थना करता हूँ। अंगुल जिले के बड़केरा (BADAHERA)

से भुवनेश्वर वाया आठगढ़ के मार्ग को राष्ट्रीय राजमार्ग बनाए जाने हेतु 2015 में घोषणा की गयी थी, उसे अमल में लाने हेतु मैं प्रार्थना करता हूँ। बड़केरा से आठगढ़ तक जाने के उपरांत बांये जाने से कटक आता है। उसी को पुराना 'कटक-संबलपुर' मार्ग कहा जाता है। उसके विकास के लिए भी मैं निवेदन करता हूँ। राष्ट्रीय राजमार्ग क्रमांक 55 अर्थात् मुख्यतया 'कटक-संबलपुर' महामार्ग का फोर लेनिंग का काम और युद्धस्तर में समाप्त किया जाए। तालचर से अंगुल होते हुए हिंदोल एनएसी दे के नरसिंग पुर होते हुए बंदर नगरी (Port City) गोपालपुर तक एक राजमार्ग पुरानी परिकल्पना है उसमें कई राजमार्गों का हिस्सा आएगा। सबको संकलित करके कोल सिटी तालचर से पोर्ट सिटी गोपालपुर तक एक महामार्ग बनाए जाने हेतु मैं पुनः प्रार्थना करता हूँ। राष्ट्रीय राजमार्ग 55 के एक स्थान मशाणिआ (MASANIA) से क्योँझर जिले के नरणपुर (NARANPUR) तक एक राजमार्ग बनाए जाने का एक पुराना संकल्प है, उसे आगे बढ़ाए जाने हेतु भी मैं निवेदन करता हूँ।

(x) Regarding establishment of IIM and NIT in Mahabubnagar district headquarters, Telangana

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): I would like to bring to the kind attention of the Government regarding need to set up IIM and NIT in Mahabubnagar District Headquarters which falls in my Mahabubnagar Parliamentary Constituency in Telangana State. Indian Institutes of Management and National Institutes of Technology are premier management institutions in India, highly regarded for their rigorous management education, strong alumni network, and high placement rates and also play a crucial role in shaping India's business leadership and fostering a culture of innovation and excellence in management activities and its brand carries significant weight, opening doors to diverse career opportunities and offering a platform for professional growth to improve quality education, career opportunities with the

skills and knowledge to secure better job opportunities, at the international level. My Parliamentary Constituency is nearer to Capital City of Hyderabad and is very much backward and the local people reminded me several times to ensure that establishment of IIM and also NIT in Mahabubnagar are very much useful to the people of entire Telangana State and there is plenty of land available for this purpose which will also help in achieving Viksit Rajya for Viksit Bharat-2047 as part of it. Therefore, I request the Hon'ble Minister of Education to kindly consider the proposal to set up IIM and NIT in Mahabubnagar District Headquarters for which my Constituency people shall ever be grateful.

(xi) Need to restrict use of pesticides and promote bio-farming

श्री मनीष जायसवाल (हज़ारीबाग) : आज के समय में अधिक उत्पादन की होड़ में हमारे अन्नदाता—किसान—खेतों में अत्यधिक मात्रा में कीटनाशकों (पेस्टीसाइड्स) का प्रयोग कर रहे हैं। इससे एक ओर जहां फसलों की पैदावार में वृद्धि हो रही है, वहीं दूसरी ओर इन रसायनों के अवशेष हमारे भोजन में सम्मिलित होकर आम जनजीवन के स्वास्थ्य पर गंभीर प्रभाव डाल रहे हैं। कई वैज्ञानिक शोधों और रिपोर्टों में यह तथ्य सामने आया है कि इन कीटनाशकों के सेवन से कैंसर जैसी जानलेवा बीमारियों का खतरा बढ़ रहा है। यह स्थिति अत्यंत चिंताजनक है और तत्काल हस्तक्षेप की आवश्यकता है। अतः मैं माननीय कृषि मंत्री महोदय से यह अनुरोध करता हूं कि वे रासायनिक कीटनाशकों के उपयोग को नियंत्रित करने हेतु सख्त नीति बनाएँ तथा जैविक खेती को प्रोत्साहन देने हेतु उचित एवं प्रभावी कदम उठाएँ। इससे न केवल हमारे नागरिकों का स्वास्थ्य सुरक्षित रहेगा, बल्कि निर्यात और घरेलू बाज़ार में जैविक उत्पादों की मांग से किसानों की आमदनी में भी वृद्धि होगी।

**(xii) Need for establishment of Regional Rapid Transit System (RRTS)
Corridor in Bengaluru**

SHRI P. C. MOHAN (BANGALORE CENTRAL): I would like to bring the attention of the Government towards the need for a RRTS corridor in and around Bengaluru, one of India's fastest-growing cities. Today, over 1.4 crore people live in Bengaluru, and nearly 15–20 lakh people travel daily from nearby towns like Tumakuru, Hosur, Kolar, Ramanagara, and Mandya. With a metropolitan population exceeding 1.4 crore and over 15–20 lakh daily commuters from towns like these Bengaluru remains underserved by high-speed regional transit. These areas depend on congested highways and overcrowded trains. These commuters spend 2–3 hours each way due to traffic and overcrowded trains. This causes loss of time, productivity, and pressure on Bengaluru's roads and housing. Despite contributing over ₹11 lakh crore annually to India's GDP, Bengaluru has no approved RRTS corridor, unlike the Delhi–Meerut line, which cut travel time to under 1 hour. I urge the Honourable Ministers of Housing & Urban Affairs and Railways to commission a pre-feasibility study and DPR for RRTS to Tumakuru, Hosur, Kolar, Ramanagara, Mandya; integrate it with metro, suburban rail, and STRR; provide central assistance under the National Infrastructure Pipeline; and Bengaluru deserves the same mobility priority as other Tier-1 regions. Let us not allow India's innovation capital to fall behind.

(xiii) Need to facilitate States to participate and contribute in the process of development of National Quantum Mission

SHRI G. KUMAR NAIK (RAICHUR): I welcome the Centre's decision to invest in the National Quantum Mission. But, as the experience of the Semiconductor Program shows, India must now ensure better coordination and a clear roadmap to prevent stalled projects and shelved proposals. Despite ₹76,000 crore allocated, India is yet to commission a single commercial semiconductor fab, and clarity on job creation remains absent. Under the leadership of Hon'ble Chief Minister, Karnataka has already laid out a comprehensive vision. This includes not just infrastructure development, but the fostering of a robust scientific ecosystem. As India produces 91,000+ graduates annually in quantum-relevant fields second only to the EU, institutions like IISc and the state's thriving startup ecosystem offer a strong foundation. With this objective, Karnataka hosted a successful Quantum Technology Summit 2025, invited two Nobel Laureates, and announced a ₹1,000 crore Quantum Fund. Initiatives like a dedicated Quantum Research Park, Q-City, Fabline, and coursework in 20+ colleges are underway. India's deep-tech success hinges on cooperative federalism. I urge the Centre to treat states not merely as fund recipients, but as co-creators. The window of opportunity is open, but only for those ready to collaborate and act with conviction.

(xiv) Regarding compensation for land, rehabilitation and employment for displaced persons in lieu of land acquired by WCL

श्री श्यामकुमार दौलत बर्वे (रामटेक) : मैं, सरकार का ध्यान WCL द्वारा कोयला खनन परियोजनाओं हेतु किए जा रहे भूमि अधिग्रहण, पुनर्वास एवं मुआवजे की प्रक्रिया में उत्पन्न हो रही जमीनी समस्याओं की ओर आकर्षित करना चाहता हूँ। WCL द्वारा अधिग्रहण की प्रक्रिया कोल बेयरिंग एक्ट 1957 और भूमि अधिग्रहण अधिनियम 2013 के तहत होती है, परंतु व्यवहार में प्रभावित किसानों को वर्षों तक मुआवजा नहीं मिलता। कोल बेयरिंग एक्ट, 1957, अधिसूचना की धारा 4, 7, 9 और 11 की जानकारी ग्राम स्तर पर सही तरीके से नहीं पहुँचाई जाती है, जिससे अविश्वास की स्थिति बनी रहती है। कई बार 80% ज़मीन मालिकों की सहमति के बिना भूमि अधिग्रहण कार्य को आगे बढ़ाया जाता है, और रोजगार संबंधी फाइलें वर्षों तक लंबित रहती हैं। CMPDIL द्वारा किया गया सर्वेक्षण, खसरा विवरण, सिंचित-असिंचित ज़मीन की पहचान तथा मुआवजा निर्धारण की प्रक्रिया में पारदर्शिता और समय सीमा का अभाव है। क्लबिंग की प्रक्रिया के तहत अलग-अलग प्रकृति की ज़मीनों को एक साथ जोड़ा जाता है, जिससे मुआवजा, पुनर्वास और नौकरी में असमानता आती है। किसानों को उनके गांव से सैकड़ों किलोमीटर दूर नौकरी दी जाती है, जिससे बुजुर्गों और खेतों की देखभाल करना मुश्किल हो जाता है। WCL की पूरी प्रक्रिया की स्वतंत्र जांच कराई जाए, और मुआवजा, पुनर्वास तथा रोजगार पारदर्शी, समयबद्ध और न्यायसंगत रूप से प्रदान किए जाएं।

(xv) Need to establish AYUSH Medical College in the Employees State Insurance Corporation (ESIC) Hospital at Ezhukone, Kollam, Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I wish to draw the attention of the Government to the urgent need for establishing an AYUSH Medical College at the Employees' State Insurance Corporation (ESIC) Hospital, Ezhukone, Kollam, Kerala. The ESIC Hospital at Ezhukone is a major healthcare facility

with adequate land and infrastructure to support the establishment of a full-fledged AYUSH Medical College. Such an institution would not only promote education, training, and research in Ayurveda, Yoga, Naturopathy, Unani, Siddha, and Homoeopathy but also strengthen the integration of traditional and modern healthcare systems in the region. This initiative would benefit thousands of patients, create employment opportunities, and position Kollam as a hub for AYUSH-based medical education in South Kerala. I urge the Government to take immediate steps, in coordination with the Ministry of AYUSH and the Ministry of Labour & Employment, to initiate the establishment of an AYUSH Medical College at ESIC Ezhukone, Kollam, utilising the existing infrastructure and resources.

(xvi) Need to review decision to drop the proposed ROB at Level Crossing No. 367 between Madurai and Tirupparankundram in Tamil Nadu

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): I would like to express my deep concern over the decision to drop the proposed Road Over Bridge (ROB) at Level Crossing No. 367 between Madurai and Tirupparankundram. This project, sanctioned under a cost-sharing arrangement with the Tamil Nadu Government, was critical for easing traffic and ensuring the safety of thousands of daily commuters. The justification given—that traffic can be diverted through an existing ROB cum subway located 700 meters away—is simply not practical. In a fast-growing urban region, such diversions only add to congestion, delays, and safety hazards. The public continues to face long waiting times and

accidents at this unmanned crossing. Now, the state proposes a subway at the location, but the work is stuck through the railway authorities at the stage of preparing the Technical Feasibility Report and DPR. There is no clarity on timelines or commitment. This is unacceptable. I urge the Government to immediately allocate necessary funds, give the formal go-ahead, and treat this matter as urgent. The work must be taken up on a war footing to safeguard the interests of the public and to fulfil long-pending infrastructure needs. Let development not be derailed by delay and indecision.

(xvii) Need for overbridge/underbridge and to remove accident-prone dark spots at the junction of Panipat-Khatima NH and Delhi-Yamunotri road near Balwa village in Shamli district, Uttar Pradesh

सुश्री इकरा चौधरी (कैराना) : मैं सड़क परिवहन और राजमार्ग मंत्रालय का ध्यान उत्तर प्रदेश के जिला शामली स्थित बलवा गांव के निकट पानीपत-खटीमा राष्ट्रीय राजमार्ग और दिल्ली-यमुनोत्री मार्ग के जंक्शन पर हो रही सड़क दुर्घटनाओं की ओर आकर्षित करना चाहती हूं। मैंने लोकसभा में इस समस्या पर प्रश्न भी उठाया था, जिसके उत्तर में मंत्रालय ने स्वीकार किया कि इस राजमार्ग पर कई खतरनाक पॉइंट्स चिन्हित किए गए हैं। परंतु इन खतरनाक स्थलों को दुरुस्त करने की कोई ठोस कार्य योजना अब तक नहीं बनी है। बलवा गांव के पास यह जंक्शन अत्यंत दोषपूर्ण डिजाइन का है, जहां वाहन तेज गति से आते हैं और हाइवे के बीचोबीच टी शैप डिवाइडर स्थित है, जिससे बार-बार दुर्घटनाएं होती हैं। यहां न तो ओवरब्रिज है और न ही अंडरपास, जिससे स्थानीय निवासियों को प्रतिदिन जान जोखिम में डालकर सड़क पार करनी पड़ती है। इन स्थितियों के कारण आए दिन दुर्घटनाएं होती हैं और जन-धन की हानि हो रही है। मैं सरकार से आग्रह करती हूं कि इन खतरनाक डार्क स्पॉट्स को शीघ्र हटाकर बलवा गांव के निकट स्थित इस जंक्शन पर ओवरब्रिज या अंडरपास निर्माण की तत्काल कार्य योजना बनाई जाए।

**(xviii) Need to increase employability and productivity in
unorganized sector**

श्री राजीव राय (घोसी) : सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय द्वारा वर्ष 2021-22 और 2022-23 के लिए हाल ही में जारी किए गए अनिगमित उद्यमों के वार्षिक सर्वेक्षण से पता चलता है कि वर्ष 2015-16 की तुलना में 2022-23 में अनौपचारिक क्षेत्र में कार्यरत कामगारों की संख्या में 1.5% की गिरावट आई है। इस रिपोर्ट में बताया गया है कि अनिगमित क्षेत्र में कार्य बल की कुल संख्या में लगभग 16.45 लाख की कमी आयी है यानी कार्य बल की संख्या वर्ष 2015-16 में 11.13 करोड़ की तुलना में वर्ष 2022-23 में 10.96 करोड़ रह गई है। अकेले उत्तर प्रदेश में इन 8 वर्षों में कामगारों की संख्या में 8 करोड़ से अधिक की कमी आयी है। पश्चिम बंगाल, आंध्र प्रदेश, तमिलनाडु, कर्नाटक आदि राज्यों में भी स्थिति बेहतर नहीं है। गैर-मान्यता प्राप्त क्षेत्र देश के सकल मूल्यवर्धन (जीवीए) में 44 प्रतिशत से अधिक का योगदान देता है और गैर-कृषि उद्यमों में कार्यरत लगभग 75 प्रतिशत कार्य बल को रोजगार प्रदान करता है। इन गैर-कृषि क्षेत्र के उद्यमों के डेटा को महत्वपूर्ण रोजगार संकेत के रूप में देखा जाता है। इसके अलावा अनौपचारिक क्षेत्र में नौकरियां रोजगार सृजन क्षमता और श्रम बल के नियोजन को निर्धारित करने का एक महत्वपूर्ण मापदंड हैं।

अनिगमित उद्यमों के वार्षिक सर्वेक्षण की रिपोर्ट एक बहुत ही गंभीर आर्थिक परिदृश्य को उजागर करती है और यह सभी के लिए चिंता का सबब होना चाहिए। यह रिपोर्ट 7-8 साल बाद सामने आई है। हम विपक्षी दल बार-बार कहते रहे हैं कि हमारी अर्थव्यवस्था गंभीर संकट का सामना कर रही है और देश खतरनाक स्तर की बेरोजगारी का सामना कर रहा है। यह रिपोर्ट उसी बात की पुष्टि करती है जो हम लंबे समय से कहते आ रहे हैं। यक्ष प्रश्न यह है कि यह कार्य बल कहां गया? जब पिछले कुछ वर्षों में काम काजी आयु वर्ग की आबादी में 20-25 प्रतिशत की वृद्धि हुई है, तब असंगठित क्षेत्र में इस क्षेत्र द्वारा पैदा होने वाले रोजगारों की संख्या में उल्लेखनीय गिरावट देखी जा रही है। इस दुखद स्थिति के कारणों का अनुमान लगाना कोई मुश्किल कार्य नहीं है। वर्षों से दोषपूर्ण और अपरिपक्व आर्थिक नीतियां इसके लिए मुख्य रूप से उत्तरदायी हैं। वर्ष 2016 में अनुचित ढंग से

की गई नोटबंदी और वर्ष 2017 में जल्दबाजी में लागू किए गए जीएसटी ने असंगठित क्षेत्रों की कमर तोड़ दी। कोविड-19 महामारी से स्थिति और भी बदतर हो गई। कोई सुधारात्मक कदम उठाने और इस क्षेत्र को सहायता प्रदान करने के बजाय सरकार का ध्यान अमीरों को सहायता और लाभ प्रदान करने पर केंद्रित है।

अब समय आ गया है कि सरकार इस पर ध्यान दे और हमारी अर्थव्यवस्था के असंगठित क्षेत्र में रोजगार क्षमता और उत्पादकता को बढ़ावा देने के लिए तंत्र तैयार करे। मैं सरकार से इस पर विचार करने का आग्रह करता हूँ।

(xix) Regarding proposed cutting of trees by Damodar Valley Corporation

श्री कीर्ति आज़ाद (बर्धमान-दुर्गापुर) : मैं सरकार और संबंधित एजेंसियों का ध्यान एक अत्यंत गंभीर और संवेदनशील विषय की ओर आकर्षित करना चाहता हूँ। दामोदर वैली कॉरपोरेशन (DVC) द्वारा अपनी विस्तार योजना के अंतर्गत 15,000 से अधिक पेड़ों की कटाई की तैयारी की जा रही है। इनमें से अधिकांश पेड़ 200 से 250 वर्ष पुराने हैं। ये वृक्ष न केवल जैव विविधता का आधार हैं, बल्कि स्थानीय पारिस्थितिकी तंत्र की रीढ़ भी हैं। इस निर्णय से पर्यावरणीय संतुलन, वन्य जीवन और जलवायु को अपूर्णीय क्षति पहुँचने की आशंका है। आज विज्ञान और तकनीक से ऐसे पुराने वृक्षों को स्थानांतरित (Transplant) किया जा सकता है। नेशनल ग्रीन ट्राइब्यूनल (NGT) ने भी स्पष्ट निर्देश दिए हैं कि विकास योजनाओं में पर्यावरणीय संरक्षण सर्वोपरि होना चाहिए। इसके बावजूद, न तो DVC और न ही मंत्रालय ने पेड़ों को बचाने की दिशा में कोई ठोस वैकल्पिक योजना प्रस्तुत की है। यह सीधा संकेत है कि विकास के नाम पर प्रकृति को बलि चढ़ाया जा रहा है। सरकार की यह उदासीनता न केवल असंवेदनशील है, बल्कि NGT के दिशानिर्देशों की भी अवहेलना करती है। मैं मांग करता हूँ कि पेड़ों की अंधाधुंध कटाई तत्काल रोकी जाए। पुराने वृक्षों को वैज्ञानिक विधि से अन्यत्र स्थानांतरित किया जाए।

(xx) Regarding alleged arrest of individuals for speaking 'Bengali' in Delhi

SHRIMATI JUNE MALIAH (MEDINIPUR): I wish to draw attention to a disturbing incident under FIR No. 51/2025 at Lodhi Colony Police Station, Delhi, where individuals were arrested for speaking in Bangla, which the Delhi Police inaccurately referred to as "Bangladeshi language." This is factually wrong and constitutionally offensive. Bangla is one of the 22 languages recognised in the Eighth Schedule to our Constitution. There is no such language as "Bangladeshi." This mischaracterisation reflects a serious lack of awareness and fosters discrimination against Bengali-speaking citizens. It violates Article 343 and disrespects our linguistic diversity. I urge the concerned Ministry to act immediately, correct the record, and sensitise authorities to prevent such incidents in future.

(xxi) Need to exempt import duty on materials used in manufacturing of Agarvatti in the country

SHRI C. N. ANNADURAI (TIRUVANNAMALAI): The Agarvatti industries located in Tirupathur under Tiruvannamalai Parliamentary Constituency is affected adversely due to high import duty and cumbersome rules and inadequate commercial facilities. Resultant is obstructing of agarvatti production, its export and employment generation capabilities in the region. Currently approximately more than 50000 workers are engaged in this agarvatti industry which produces 50 percent of total agarvatti production of the Country. To increase production, export of agarvatti and generate employment in the region, I request the Union Government to exempt the import duty on materials

used in agarvatti manufacturing, liberalization and simplification of rules and legal provisions made in Acts effecting the agarvatti industries viz Consumer Protection Act (2019), Competition Act (2002), Legal Metrology Rules (2011) and MSMED Act (2006). I also request for setting up Customs Office at Jolarpettai Railway Junction for ease of doing business.

(xxii) Need for establishment of Ekalavya Model Residential School (EMRS) in Palnadu district, Andhra Pradesh

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): I wish to draw the attention of the Government to an urgent issue concerning the tribal communities of Palnadu district in Andhra Pradesh. A total of 28 Ekalavya Model Residential Schools (EMRS) have been sanctioned across the state. However, not a single EMRS has been allotted to the Palnadu region. As per Census 2011, Andhra Pradesh has a Scheduled Tribe population of over 14.11 lakh, and the Palnadu region, particularly Gurazala, Narasaraopet, and Sattenapalli have a tribal population exceeding 30,000. Despite this significant demographic, the region lacks access to quality residential education infrastructure like EMRS. The absence of such institutions severely hampers the educational outcomes and upward mobility of tribal children, especially girls. It forces many families to send children long distances for school or drop out entirely. I urge the Ministry of Tribal Affairs to consider the genuine need of this underserved region and sanction an Ekalavya Model Residential School for Palnadu district at the earliest. This would go a long way in addressing regional disparities and promoting inclusive development in education.

(xxiii) Need to start operation of flight services from Sabeya Airport in Gopalganj district, Bihar

डॉ. आलोक कुमार सुमन (गोपालगंज) : सबेया (हथुआ) एयरपोर्ट RCS-UDAN में शामिल है। यह 473 एकड़ में है जिसमें से 280 एकड़ भूमि खाली है। मेरे सांसद फंड से एयरपोर्ट की पिलरिंग हुई है। रक्षा सम्पदा विभाग, दानापुर ने पक्की बाउंड्री एवं फेंसिंग के लिए 4 करोड़ 41 लाख रुपए की स्वीकृति के बाद बाउंड्री एवं फेंसिंग का कार्य चालू किया है। इस एयरपोर्ट के रनवे की लम्बाई 167 मीटर है तथा केवल गोपालगंज-सिवान जिले से सर्वाधिक संख्या में (लगभग 1.5 से 2 लाख) लोग खाड़ी देशों (विदेशों) में नौकरी करते हैं। गोपालगंज जिले में विदेशी मुद्रा का आगमन देश के अन्य जिलों की तुलना में सर्वाधिक है एवं बिहार में प्रथम है। इस एयरपोर्ट के चालू होने से गोपालगंज एवं आसपास के लगभग 5 जिलों का त्वरित विकास होगा। पर्यटन को भी बढ़ावा मिलेगा तथा नेपाल से नजदीक होने के कारण इसका विशेष महत्त्व है। सबेया एयरपोर्ट पर कमर्शियल वायबिलिटी के साथ-साथ ट्रैफिक डिमांड भी है। 5 बिडिंग राउंड्स तक कोई भी एयरलाइन ऑपरेटर्स सबेया एयरपोर्ट से उड़ान के लिए बिडिंग राउंड्स में शामिल नहीं हुए हैं इसके साथ साथ टर्मिनल बिल्डिंग डिज़ाइन का काम भी ज़रूरी है। अतः नागर विमानन मंत्री जी से निवेदन है कि सबेया एयरफील्ड हथुआ रुट पर ऑपरेशनल एक्टिविटी शुरू करने के लिए बिडिंग राउंड्स में एयरलाइन ऑपरेटर्स आमंत्रित किये जाएँ ताकि सबेया एयरपोर्ट का Revival हो सके।

(xxiv) Need for a comprehensive action plan to address drug menace in the country especially in Nashik district, Maharashtra

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): I would like to bring to attention of the Government the growing problem of drug addiction among youth, especially in Nashik district, which has become a serious social and law enforcement challenge. According to NCRB data, over 73,000 cases were registered under the NDPS Act As per latest available NCRB data for 2022,

marking a 14% rise from the previous year. Maharashtra alone recorded over 9,000 such cases, and cities like Nashik are increasingly becoming vulnerable to organized drug networks. In May 2025, Nashik city police registered 60 NDPS cases, arrested 129 persons, and seized drugs worth ₹87 lakh, including 737 g MD, 292 kg ganja, and 326 kg bhang. Simultaneously, Nashik rural police conducted a special drive leading to 29 arrests and seizure of drugs including 36 kg ganja and 8,610 alprazolam tablets worth ₹8.5 lakh. These figures indicate a disturbing trend of drug trafficking targeting young students through local peddlers and social media, threatening future of our youth. I urge the Government to launch a comprehensive national action plan to disrupt drug trafficking networks; strengthen coordination between local police, NCB, and cybercrime units; and establish more de-addiction and mental health centres, especially in Nashik District.

(xxv) Need for comprehensive legislation to control online gaming and gambling

DR. AMOL RAMSING KOLHE (SHIRUR): I would like to bring to the attention of the Government a critical public issue with tragic consequences: the devastating impact of online gaming addiction. On June 15, 2025, in Dharashiv district, a 29 year old person, tragically poisoned his 22-year-old wife and 2-year-old son before taking his own life. Investigations confirm that the offender accrued over ₹20 lakh in debt from online Rummy, a burden that remained even after selling significant assets. The Dharashiv Superintendent of Police attributes

this tragedy to financial stress and gambling addiction-induced depression. This is not an anomaly. It's the second online gaming-related suicide/murder in Dharashiv this year. Additionally, Maharashtra has seen 12 financial fraud cases in Navi Mumbai and Nashik Rural, and 97 illegal gambling offenses, showcasing the problem's widespread nature. Smartphone accessibility, celebrity endorsements, and "quick riches" lures fuel this addiction, especially among youth. It causes financial ruin, severe mental health issues, and suicidal tendencies, devastating families. Maharashtra's current IT Rules 2021 regulatory framework is clearly insufficient. I urge the Government to immediately introduce robust legislation to regulate online gambling and gaming, implement stricter advertising controls, and enhance mental health support and public awareness campaigns to protect our citizens from this insidious threat.

(xxvi) Need to take comprehensive measures to safeguard the interest of aqua farmers in Andhra Pradesh in view of situation after imposition of tariff by USA

SHRI MADDILA GURUMOORTHY (TIRUPATI): I wish to draw the attention of the Government towards the severe crisis faced by prawn (royal variety) farmers in Andhra Pradesh. Andhra Pradesh exports nearly 70% of its prawn yield to the United States, with Tirupati district alone contributing about 1.25 lakh tonnes annually from over 28,000 acres. However, the recent imposition of a 25% import duty by the U.S. Government has disrupted exports, causing a steep price crash of ₹230 per quintal within 48 hours and financial losses of ₹50,000 to ₹80,000 per tonne. The abrupt halt in U.S. imports has left farmers unable to

recover even production costs, pushing many into unmanageable debt. The crisis is further aggravated by the lack of cold storage facilities, forcing distress sales. While traders are exploring alternate markets in China and local processing units, these have not provided adequate support. I urge the Government to intervene urgently with price stabilization measures, establishment of cold storage infrastructure, and efforts to secure alternate export markets to safeguard the livelihoods of thousands of aqua farmers in the region.

(xxvii) Need for an inclusive education system in the country

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): I wish to draw the attention of the Government towards serious concerns regarding the current state of our education system. There is a growing loss of credibility in our education, with a clear decline in academic standards and lack of critical thinking and creativity among students.

The shortage of teachers in both schools and colleges is affecting learning outcomes. There is a wide skill gap, and many students are not employable after completing their studies. Another worrying trend is the politicisation of academic regulatory bodies, which is harming the independence and quality of education. The change of textbooks, modification of history, and community based teaching methods are undermining our constitutional values and weakening the spirit of scientific and inclusive education. There is also increasing inequality in access to quality education, further marginalising vulnerable sections of society.

I urge the Government to take urgent steps to address these issues,

protect academic freedom, and ensure that our education system remains inclusive, unbiased, and future-ready.

(xxviii) Need for approval to the Project – Eco-Restoration of Vembanad Wetlands-Environment friendly approaches for flood and salinity Management in Kuttanad, Kerala

ADV. FRANCIS GEORGE (KOTTAYAM): I wish to raise the urgent matter concerning the ecological degradation and agricultural distress in Kuttanad, Kerala – the “Rice Bowl” of the State, spread over 48,000 hectares and producing nearly 1.96 lakh tonnes of rice annually. Kuttanad, a unique low-lying ecosystem reclaimed from the Vembanad lake basin, has suffered severe losses due to unprecedented rainfall, massive flooding, and large-scale land reclamation. More than one-third of its water-spread area has disappeared, severely impacting ecosystem services, threatening food production, and endangering livelihoods. The situation calls for immediate intervention through the proposed “Eco-Restoration of Vembanad Wetlands – Environment-Friendly Approaches for Flood and Salinity Management in Kuttanad.” This includes restoring the water-spread area, improving estuarine environments, managing floods and salinity, and rehabilitating canals and waterways. I urge the Union Government to accord priority approval to this proposal, extend technical and financial support, and work with the State Government to safeguard this critical agricultural and ecological heritage.

माननीय सभापति : माननीय सदस्यगण, आइटम नंबर 17 और 18 एक साथ लिए जा रहे हैं-
राष्ट्रीय खेल शासन विधेयक, 2025 और राष्ट्रीय डोपिंग रोधी (संशोधन) विधेयक, 2025
माननीय मंत्री जी ।

14.10 hrs

NATIONAL SPORTS GOVERNANCE BILL, 2025*
AND
NATIONAL ANTI-DOPING (AMENDMENT) BILL, 2025

श्रम और रोजगार मंत्री तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया): सभापति महोदया, मैं निम्नलिखित प्रस्तावों को प्रस्तुत करता हूँ:

“कि खेलों के विकास और संवर्धन, खिलाड़ियों के लिए कल्याणकारी उपायों, सुशासन के बुनियादी सार्वभौमिक सिद्धांतों, ओलंपिक और खेल संचलन की नैतिकता और निष्पक्षता, ओलंपिक चार्टर, पैरालिंपिक चार्टर, अंतर्राष्ट्रीय सर्वोत्तम प्रथाओं और स्थापित विधिक मानकों का उपबंध करने और एक एकीकृत, साम्यपूर्ण और प्रभावी रीति से खेल शिकायतों और खेल विवादों के समाधान का उपबंध करने और उससे संबंधित या उसके आनुषंगिक मामलों वाले विधेयक पर विचार किया जाए।”

और

“कि राष्ट्रीय डोपिंग रोधी अधिनियम, 2022 का संशोधन करने वाले विधेयक पर विचार किया जाए।”

माननीय सभापति महोदया, आज मैं महत्वपूर्ण बिल नेशनल स्पोर्ट्स गवर्नेंस बिल और इसके साथ ही नेशनल एंटी डोपिंग (अमेंडमेंट) बिल पर अपना विषय रखना चाहूंगा।

सभापति महोदया, स्पोर्ट्स बिल एक महत्वपूर्ण बिल है। मोदी जी ने स्पोर्ट्स सैक्टर में जो

* Moved with the recommendation of the President.

रिफॉर्म किया है, वह रिफॉर्म्स के सीक्वेंस का एक पार्ट है। वैसे भी स्पोर्ट्स हमारे देश के लिए कोई नया विषय नहीं है। स्पोर्ट्स इस देश में सदियों से प्रचलित है। आज देश में 65 परसेंट पॉपुलेशन बिलो 35 है। आज यूथ हमारी स्ट्रेंथ है, यूथ हमारी शक्ति है। हमारा यूथ स्पोर्ट्स सैक्टर में बेस्ट परफॉर्मेंस करें, अपने स्पोर्ट्स के स्किल के आधार पर देश और इंटरनेशनल लेवल पर मेडल्स अर्जित करें। हमारे देश के युवाओं में यह क्षमता है कि वे हमारे देश के तिरंगे का गौरव बढ़ाएं।

सभापति महोदया, सदियों पहले देश में युद्ध के रूप में भी स्पोर्ट्स प्रचलित था। हमारे देश में गद्दा युद्ध, मल्ल युद्ध और आर्चरी यानी धनुर्विद्या प्रचलित थी और इन सब विषयों में हमारी पारंगतता थी, लेकिन बाद में ये धीरे-धीरे उपेक्षित होती रहीं। आजादी के बाद स्पोर्ट्स सैक्टर पर जितना ध्यान देना चाहिए था, उतना ध्यान नहीं दिया गया। हमारा इतना बड़ा देश है, लेकिन आलंपिक गेम्स में या इंटरनेशनल टूर्नामेंट के प्लेटफॉर्म्स पर हम अच्छी परफॉर्मेंस नहीं कर पाए।

सभापति महोदया, मुझे बताते हुए खुशी हो रही है कि प्रधानमंत्री मोदी जी ने वर्ष 2014 से स्पोर्ट्स सेक्टर में रिफॉर्म्स चालू किये। यह बदलाव के सीक्वेंस का एक पार्ट नेशनल स्पोर्ट्स गवर्नेंस बिल है। प्रधानमंत्री जी ने देश में स्पोर्ट्स के लिए एक इको सिस्टम तैयार किया है। इसके लिए 'खेलो इंडिया' की मूवमेंट चालू की गई, 'फिट इंडिया' की मूवमेंट चालू की गई। आज देश में डिस्ट्रिक्ट लेवल पर एक हजार से अधिक यानी एक डिस्ट्रिक्ट में एक से अधिक स्थानों पर 'खेलो इंडिया' सेंटर खुला हुआ है। वहां युवाओं को ट्रेनिंग मिल रही है। वहां एथलीट को ट्रेनिंग दी जा रही है। आज हमारे एथलीट अच्छी तरह से परफॉर्मेंस करके आगे बढ़ रहे हैं। हमारा जो खिलाड़ी स्पोर्ट्स में अच्छा परफॉर्म करता है, उसके लिए खर्च की व्यवस्था की जाती है। हमारे खिलाड़ियों को अच्छी ट्रेनिंग मिले, उनको नेशनल और इंटरनेशनल लेवल पर खेलने की ऑर्चुनिटी मिले, उनको अच्छे कोच मिले, उनको अच्छा एक्स्पोजर मिले, इसके लिए टारगेटेड ओलंपिक पोडियम स्कीम की भी व्यवस्था की गई है, ताकि हम अच्छे से अच्छे स्पोर्ट्समैन तैयार कर सकें।

सभापति महोदया, इसी सीक्वेंस का एक तीसरा पार्ट 'खेलो भारत नीति' है। लास्ट एक महीना पहले आपने देखा होगा कि 'खेलो भारत नीति' लॉन्च की गई और कैबिनेट ने उसे पारित

किया। सारे देश में स्पोर्ट्स फ्रेटरनिटी से जुड़े हुए लोगों ने उसकी प्रशंसा की। 'खेलो भारत नीति' के तहत हम आगामी 25 सालों में आगे बढ़ेंगे। आज हम विकसित भारत बनने की दिशा में आगे बढ़ रहे हैं। आने वाले 25 सालों में हमारे देश को कैसे आगे बढ़ाया जाएगा, स्पोर्ट्स साइंस को कैसे आगे बढ़ाया जाएगा, मेडल टैली को कैसे आगे बढ़ाया जाएगा, उसके लिए इको सिस्टम कैसी होगी, इस विषय पर एक विजन डॉक्यूमेंट के रूप में 'खेलो भारत नीति' की आज पूरे देश में सराहना हो रही है। इसी सीक्वेंस का एक पार्ट स्पोर्ट्स गवर्नेंस बिल है। स्पोर्ट्स गवर्नेंस बिल के लिए कई बार प्रयास किये गये। इसके लिए भूत काल में भी प्रयास हुआ और अभी वर्तमान समय में भी प्रयास जारी है। मोदी जी ने बहुत अच्छी बात कही है कि हमें इंटरनेशनल स्टैंडर्ड का वर्ल्ड क्लास बेस्ट एक्सीलेंस के साथ तैयारी करनी चाहिए। भारत आने वाले दिनों में ओलंपिक के लिए बिड करने जा रहा है। ऐसी स्थिति में भारत में स्पोर्ट्स इको सिस्टम रोबस्ट हो, दुरुस्त हो, पारदर्शी हो, एकाउंटबिलिटी वाली हो, उस दिशा में यह एक महत्वपूर्ण कदम है।

जब ओलंपिक्स की बात आती है, स्पोर्ट्स की बात आती है, तब इंटरनेशनल सैक्टर भी उसके साथ जुड़ जाता है। ओलंपिक काउंसिल भी उसके साथ जुड़ जाती है। ओलंपिक चार्टर के मुताबिक देश में भी हमारी रीति-नीति कार्य प्रणाली बने, यह बहुत आवश्यक होता है। इसलिए ओलंपिक चार्टर को एलाइन करना भी हमारे लिए जरूरी होता है। उसके लिए भूतकाल में भी कई बार प्रयास किए, लेकिन सफल नहीं हुए। वर्ष 1975 में पहली बार देश में एक गाइडलाइन तैयार की गई। इस गाइडलाइन के मुताबिक देश में स्पोर्ट्स का गवर्नेंस कराया जाए। वर्ष 1985 में पहली बार स्पोर्ट्स के बिल के लिए ड्राफ्ट तैयार किया गया था, लेकिन इस देश में स्पोर्ट्स को भी पॉलिटिक्स का क्षेत्र चुन लिया है। वह पॉलिटिक्स का हिस्सा बनता गया। कई लोगों का उसमें हित शामिल था। मेरे जैसा कोई मंत्री प्रयास करता था, लेकिन वह मंत्री स्पोर्ट्स गवर्नेंस बिल को लेकर आगे नहीं आ पाता था। वर्ष 1985 में पहला ड्राफ्ट तैयार किया गया। वर्ष 2011 में एक स्पोर्ट्स कोड बनाया गया, बिल नहीं आया। इस स्पोर्ट्स कोड के बाद वर्ष 2011 में फिर से एक बार ड्राफ्ट स्पोर्ट्स बिल तैयार कराया गया, जो वर्ष 2011 में कैबिनेट तक पहुँचा था। लेकिन कैबिनेट तक पहुँचे उसके पहले

ही उसके ऊपर डिबेट हो गई, इंटरनल डिबेट हो गई और उस वक्त की सरकार उसको कैबिनेट में भी नहीं ला पाई थी। वर्ष 2013 में अजय माकन जी स्पोर्ट्स मिनिस्टर हुआ करते थे। उन्होंने प्रयास किया, मेहनत की, डिबेट की, डिस्कशन की और उन्होंने समझा कि कैसे भी करके हमें स्पोर्ट्स गवर्नेंस बिल लाना चाहिए। स्पोर्ट्स के लिए, स्पोर्ट्स पर्सन के हित में, स्पोर्ट्स फेडरेशन के हित में बिल लाना चाहिए ताकि अच्छी तरह से गवर्नमेंट, फेडरेशन, एथलीट्स आदि सब साथ में मिलकर देश में स्पोर्ट्स इको सिस्टम को तैयार कर सकें। इस उद्देश्य के साथ उन्होंने प्रयास किया। कैबिनेट तक आया, कैबिनेट में डिस्कशन हुआ, लेकिन डिस्कशन होने के बाद वहां से डैफर हो गया, वह पार्लियामेंट तक नहीं पहुंच पाया था।

मुझे बताते हुए खुशी हो रही है कि वर्तमान समय में मोदी गवर्नमेंट है। मोदी जी की इच्छाशक्ति के आधार पर, मोदी जी ने तय किया कि रिफॉर्म्स सीक्वेन्स में आने चाहिए। स्पोर्ट्स गवर्नेंस बिल के बाद दस साल तक देश के स्पोर्ट्स का विज्ञान और वर्ष 2047 यानी दस साल तक हमें दुनिया में दसवें क्रम तक स्पोर्ट्स सैक्टर में पहुँचना है। आने वाले 25 साल यानी कि जब देश आजादी का शताब्दी वर्ष मना रहा होगा, तब हमें दुनिया में एक से पाचवें क्रम में होना है। इस लक्ष्य को हासिल करने के लिए सीक्वेन्स रिफॉर्म्स के पार्ट के रूप में यह बिल आज आपके सामने लाया गया है। वर्तमान समय में जो स्थिति पैदा हुई है, आज छोटे-छोटे विषय के लिए गुड गवर्नेंस का प्रयास किया जाता है, लेकिन मैटर कोर्ट तक चला जाता है। देश में 350 से अधिक मामले कोर्ट में पड़े हुए हैं। स्पोर्ट्स फेडरेशन के इलेक्शन में स्पोर्ट्स फेडरेशन की कार्यप्रणाली में पारदर्शिता का अभाव है और कई ऐसे विषय हैं, जो छोटी-छोटी बात में स्पोर्ट्स के हित को प्रायोरिटी में रखने के बजाय अपने हितों को आगे करते हैं, स्पोर्ट्स पीछे छूट जाता है और मैडल टैली में हम पीछे रह जाते हैं। हमारे एथलीट्स, हमारी महिला एथलीट्स को अच्छी तरह से, पारदर्शिता के साथ काम्प्टीशन में पार्टिसिपेशन करने का अवसर मिले। उस जगह पर उनको परेशानी न हो। हमारी महिलाओं को भी फेडरेशन में भी प्रतिनिधित्व मिले ताकि फेडरेशन में किसी महिला एथलीट को कोई दिक्कत हो तो उसकी सुनवाई करने वाली भी हमारी इसी फेडरेशन की एथिक्स कमेटी में बैठने वाली महिला हो। यह करना बहुत

आवश्यक था। यह बिल जब हमने तैयार किया, तब हमने डिटेल्ड डिस्कशन किया। हमने यह डिस्कशन सारे फेडरेशन के साथ किया। हमने डिस्कशन सभी राज्यों के स्पोर्ट्स मिनिस्टर्स के साथ किया। जब हम बिल तैयार कर रहे थे, एक साल तक लंबा डिस्कशन हुआ। हमने एथलीट्स के साथ बैठकर इस पर डिस्कशन किया। हमने देश के कोच, जो रिनाउंड कोच हैं, उनके साथ मीटिंग की, उनके साथ भी डिस्कशन किया।

इंटरनेशनल ओलंपिक्स काउंसिल के साथ अलाइन, उसके चार्टर को फॉलो करना था। उसके साथ भी हमने बहुत डिस्कशन किया। इंटरनेशनल फेडरेशन के साथ भी हमने डिस्कशन किया। अंत में, मैंने तीन-साढ़े तीन घंटों तक हाई कोर्ट और सुप्रीम कोर्ट में स्पोर्ट्स प्रैक्टिस करने वाले लॉयर्स के साथ भी डिस्कशन और डिबेट किया। उसके बाद इस बिल को पब्लिक कंसल्टेशन के लिए भी रखा गया।

पब्लिक कंसल्टेशन के दरम्यान छह सौ से अधिक कमेंट्स आए। इन कमेंट्स का भी हमने अध्ययन किया। यह सारी डिबेट और डिस्कशन कर के एक रोबस्ट बिल, जो एथलीट के हित में हो, फेडरेशन के हित में हो, पारदर्शिता के हित में हो, लाया गया है। इसके माध्यम से फेडरेशन की स्वायत्ता बनी रहे, गुड गवर्नेंस हो, उस उद्देश्य के साथ यह बिल आज सदन के सामने मैं लाया हूँ।

सभापति जी, उसके अलावा आज नेशनल एंटी-डोपिंग बिल भी लाया जा रहा है। देश में हम एक अच्छी स्पोर्ट्स कंट्री के रूप में आगे बढ़ रहे हैं, तब इंटरनेशनल एजेंसीज़, यानी कि वर्ल्ड डोपिंग एजेंसी के सिग्नेटरी होने के नाते, इसके माध्यम से, उसके साथ एलाइन करना आवश्यक होता है। समय बदलता है, परिस्थिति बदलती है, विषय बदलता है। समय, परिस्थिति और विषयों के साथ जब वर्ल्ड एंटी-डोपिंग एजेंसी नए-नए नियम बनाती है, उसको एलाइन करना आवश्यक होता है। एलाइन करने के लिए हम नेशनल एंटी-डोपिंग बिल में अमेंडमेंट भी ले कर आए हैं। दोनों बिलों पर सदन विचार करे और उसको पारित करे, यही अपेक्षा है।

महोदया, मैं आपसे अपेक्षा करूंगा कि आप सम्मानित सदस्यों के सामने यह विषय रखें।

माननीय सभापति : प्रस्ताव प्रस्तुत हुए:

“कि खेलों के विकास और संवर्धन, खिलाड़ियों के लिए कल्याणकारी उपायों, सुशासन के बुनियादी सार्वभौमिक सिद्धांतों, ओलंपिक और खेल संचलन की नैतिकता और निष्पक्षता, ओलंपिक चार्टर, पैरालिंपिक चार्टर, अंतर्राष्ट्रीय सर्वोत्तम प्रथाओं और स्थापित विधिक मानकों का उपबंध करने और एक एकीकृत, साम्यपूर्ण और प्रभावी रीति से खेल शिकायतों और खेल विवादों के समाधान का उपबंध करने और उससे संबंध या उसके आनुषंगिक मामलों वाले विधेयक पर विचार किया जाए।”

और

“कि राष्ट्रीय डोपिंग रोधी अधिनियम, 2022 का संशोधन करने वाले विधेयक पर विचार किया जाए।”

SHRI KESINENI SIVANATH (VIJAYAWADA): Thank You Madam. I am honoured to speak on the National Sports Governance Bill, 2025. Being the representative of the people of Vijayawada and the President of Andhra Cricket Association, it is with great pride that I support this important Bill. This landmark legislation, under the visionary leadership of our hon. Prime Minister Shri Narendra Modi ji and the dedicated efforts of our hon. Minister of Youth Affairs and Sports Shri Mansukh Mandaviya ji, will help India to move towards becoming a true sports nation. This Bill along with the new Khelo Bharat Niti 2025, is a bold and inclusive plan that aims to make sports a part of daily life, encourage sports start-ups, and promote participation from the grassroots, especially in villages, among women, and economically weaker sections. To build up on this momentum and create a future defined by transparency, fairness, and excellence, the National Sports Governance Bill, 2025, is a timely

legislation. This Bill addresses long-standing issues that have affected Indian sports such as mismanagement and internal power struggles.

14.23 hrs

At this stage, Shri Shafi Parambil, Shri Akshay Yadav and some other hon. Members came and stood on the floor near the Table.

A key feature of this Bill is the establishment of a National Sports Board. This institute will have the authority to recognize, monitor, and if necessary, suspend or cancel the recognition of sports federations. ... (*Interruptions*) They will ensure accountability by maintaining detailed records and investigating any misuse of public funds. The Bill also introduces a National Sports Election Panel to guarantee free and fair elections in all sports bodies. These bodies will be required to adopt a strict Code of Ethics. ... (*Interruptions*) These steps will prevent undue influence, improve internal functioning, and protect the integrity of sports administration. Equally important is the focus on athlete protection and welfare. This Bill mandates a Safe Sports Policy ensuring the safety of women and minors. Every recognised sports body will be required to set up an internal grievance redressal system to address the concerns. ... (*Interruptions*)

One of the most progressive provisions in the Bill is the creation of a National Sports Tribunal headed by a former Supreme Court Judge and High Court judges. ... (*Interruptions*) This independent body will deal exclusively with sports-related issues. It will offer faster, more affordable, and expert resolution.

The BCCI is one such sporting body that is already following the principles mentioned in the Bill. I am proud to be a member of this organisation which

stands as a strong example for other sporting bodies in the country. The BCCI runs independently, is financially self-sufficient, and operates through its own resources without Government support. By building necessary sports infrastructure, the BCCI has brought many talented cricketers from rural areas. It is appreciable that the Government, through this Bill, has exempted such self-sustaining sports federations from the purview of the RTI Act.

Under the visionary leadership of hon. CM, Shri N. Chandrababu Naidu, the Government is actively focusing on the development of sports. During his regime as a Chief Minister of united Andhra Pradesh, he provided stadiums and multiple training academies, and even hosted the Afro-Asian Games which made Hyderabad one of the sports hubs of India.

Presently, my State has announced one of the best sports policies in the country, under which there is a three per cent horizontal reservation in Government jobs for sportspersons. The Government offers one of the highest financial rewards in the country for national and international medallists.

In addition, our hon. Chief Minister has ambitious plans to develop a world-class sports city in Amaravati which will make Andhra Pradesh a national hub for sports by 2029. In addition to this important Sports Governance Bill, I would like to thank the hon. Prime Minister for the 'Khelo India Scheme'. I believe that under the Scheme, we should focus on Tier-II and Tier-III cities, where there is immense untapped sports talent. For instance, my constituency of Vijayawada has proudly conducted several national tournaments and is also conducting tournaments. Therefore, I humbly request the Central Government to approve

the proposal submitted under the 'Khelo India Scheme' in Tier-II and Tier-III cities.

Talking about grassroots and rural sports development, I would like to highlight the vision of our young, dynamic, and forward-thinking leader, Shri Nara Lokesh Garu, who is ensuring that every Government school has a playground and conducts annual sports events.

I conclude by urging this House to pass this Bill and give our youth the environment, resources, and opportunities they truly deserve. Let sports lead the way to a stronger, united, and healthier India.

श्री गणेश सिंह (सतना) : सभापति महोदया, मैं राष्ट्रीय खेल शासन विधेयक, 2025 के समर्थन में यहां पर अपनी बात रख रहा हूँ। विपक्ष पूरी तरह से गैर जिम्मेदाराना रवैया अपनाकर संसद को लगातार बाधित करता आ रहा है। संवैधानिक संस्थाओं को ताक पर रखकर जिस तरह से अनैतिक रास्ते पर चलने का काम विपक्ष कर रहा है, उसकी मैं सबसे पहले कड़ी निंदा करता हूँ।

सभापति महोदया, मैं राष्ट्रीय खेल शासन विधेयक, 2025 के समर्थन में अपने विचार व्यक्त कर रहा हूँ। सबसे पहले मैं देश के विजनरी प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी का विशेष आभार व्यक्त करता हूँ कि उन्होंने वर्ष 2014 से लेकर अब तक दुनिया में भारत के खिलाड़ी आगे बढ़ सकें, उसके लिए नई खेल नीति के तहत 'खेलो इंडिया' और 'फिट इंडिया मूवमेंट' का संकल्प युवाओं को दिया है। आज उसी का परिणाम है कि इस ऐतिहासिक सदन में इस विधेयक पर चर्चा हो रही है। इस विधेयक के तहत सभी खेल निकायों को एक कानून के दायरे में लाया जा रहा है, जिससे खेल निकायों में व्याप्त अराजकता, जवाबदेही की कमी और प्रशासक असमानता को दूर कर एक सशक्त पारदर्शी और खिलाड़ियों के अनुकूल तंत्र स्थापित किया जा सके।

सभापति महोदया, मैं प्रधान मंत्री जी को एक बार और धन्यवाद देना चाहता हूँ कि उन्होंने वर्ष 2018 में देश का पहला खेल विश्वविद्यालय मणिपुर में स्थापित किया था, जिससे देश के

खिलाड़ियों को एक बड़ी सौगात मिली थी। आज उसी का परिणाम है कि ओलम्पिक के हमारे बहुत से खिलाड़ी विश्व में अपने खेल का बेहतर प्रदर्शन कर रहे हैं।

सभापति महोदया, मैं विधेयक के प्रमुख सकारात्मक पहलुओं के बारे में अपनी बात आपके सामने रख रहा हूँ। पारदर्शी और उत्तरदायी खेल प्रशासन की दिशा में क्रांतिकारी कदम उठाए गए हैं, जैसे राष्ट्रीय खेल बोर्ड के गठन से सभी राष्ट्रीय खेल महासंघों को मान्यता मिलेगी और वित्तीय पारदर्शिता और कार्य प्रणाली के लिए एक केन्द्रीकृत स्वायत्त और पेशेवर संस्थागत ढाँचा तैयार होगा। क्रिकेट सहित सभी खेल संघों की समान जवाबदेही सुनिश्चित करना – बीसीसीआई जैसे शक्तिशाली निकायों को भी विधेयक के अंतर्गत लाकर शासन व्यवस्था में समानता का सिद्धांत स्थापित किया गया है।

खेल प्राधिकरण के माध्यम से शीघ्र विवाद समाधान, खिलाड़ियों, कोचों और संघों के बीच विवादों का निपटारा, त्वरित, निष्पक्ष और विशेषज्ञता आधारित तरीके से होगा। चुनाव पैनल की स्थापना द्वारा संघों के चुनाव में निष्पक्षता आएगी।... (व्यवधान) खेल संघों के चुनाव जुटबाजी और वंशवाद से मुक्त होकर निष्पक्ष और पारदर्शी ढंग से संपन्न हो सकेंगे। खिलाड़ियों की सुरक्षा एवं कल्याण की दिशा में पहल, यौन उत्पीड़न, भेदभाव, मानसिक उत्पीड़न आदि को रोकने के लिए आचार संहिता जैसी व्यवस्थाएं इस विधेयक में शामिल की गयी हैं।... (व्यवधान) आरटीआई के दायरे में लाकर सार्वजनिक जवाबदेही सुनिश्चित करना, संघों की कार्यवाही, वित्तीय खर्च और निर्णय लेने की प्रक्रिया अब सार्वजनिक जांच के दायरे में आएगी।... (व्यवधान) अंतर्राष्ट्रीय मानकों के अनुसार विधायी संरचना विधेयक को आईओसी और फीफा जैसे निकायों के मानकों से सामंजस्य रखते हुए तैयार किया गया है, जिससे भारत की वैश्विक साख को बढ़ावा मिलेगा।... (व्यवधान) भारतीय खेल प्रणाली में संस्थागत सुधार, पारदर्शिता, जवाबदेही और प्रशासन की दिशा में एक ऐतिहासिक और युगांतकारी पहल है। यह विधेयक भारत को वैश्विक खेल मंच पर एक नैतिक, सक्षम और सशक्त नेतृत्व देने की नींव रखेगा।... (व्यवधान)

इस विधेयक के माध्यम से राष्ट्रीय ओलंपिक समिति का गठन होगा, राष्ट्रीय पैरा ओलंपिक

समिति का गठन होगा और राष्ट्रीय व क्षेत्रीय खेल महासंघ की पुनर्संरचना की जाएगी। ये सभी निकाय अपनी-अपनी अंतर्राष्ट्रीय खेल से संबंधित होंगे। यदि कोई टकराव की स्थिति बनती है, तो केंद्र सरकार स्पष्ट दिशा-निर्देश जारी करेगी।... (व्यवधान) प्रत्येक निकाय में अधिकतम 15 सदस्यीय कार्यकारी समिति होगी, जिसमें कम-से-कम 2 खिलाड़ी प्रतिनिधि व 4 महिलाएं अनिवार्य होंगी। कार्यकारी समिति के सदस्यों की आयु सीमा 25 से 75 वर्ष तथा इनका कार्यकाल अधिकतम तीन बार का होगा। अध्यक्ष, महासचिव, कोषाध्यक्ष जैसे प्रमुख पदों पर केवल विशिष्ट खिलाड़ी या पूर्व पदाधिकारी ही नियुक्त किए जा सकेंगे, ऐसे प्रावधान इस विधेयक में किये गये हैं।... (व्यवधान)

राष्ट्रीय खेल बोर्ड और एनएसएफएस को मान्यता देने, निलंबित करने, संचालन निगरानी, तथा धन के दुरुपयोग, खिलाड़ी कल्याण व प्रशासनिक शिकायतों की जांच का दायित्व अब राष्ट्रीय खेल बोर्ड को दिया जाएगा।... (व्यवधान) आवश्यकता पड़ने पर यह बोर्ड एड-हॉक प्रशासनिक समिति का भी गठन कर सकती है। एनएसबी में अध्यक्ष सहित विभिन्न खेल व प्रशासनिक विशेषज्ञ होंगे, जिन्हें केंद्र सरकार द्वारा गठित चयन समिति की सिफारिश पर नियुक्त किया जाएगा। यह बोर्ड मार्गदर्शक संस्था के रूप में कार्य करेगा, न कि पूर्ण नियंत्रक के रूप में।... (व्यवधान)

राष्ट्रीय खेल न्यायाधिकरण-खेल संबंधी विवादों के शीघ्र निपटारे हेतु एक स्वतंत्र न्यायाधिकरण की स्थापना की जाएगी। इसकी अध्यक्षता सुप्रीम कोर्ट या हाई कोर्ट के पूर्व न्यायाधीश द्वारा की जाएगी।... (व्यवधान) दो अन्य सदस्य खेल, कानून व प्रशासन के विशेषज्ञ होंगे। चयन समिति में सुप्रीम कोर्ट के मुख्य न्यायाधीश, विधि सचिव व खेल सचिव शामिल होंगे। यह न्यायाधिकरण चुनाव व चयन संबंधी विवाद, एनएसएफएस की आंतरिक प्रशासनिक समस्याओं के विवादों की सुनवाई करेगा। डोपिंग, अंतरराष्ट्रीय खेल आयोजनों में आईओसी विवाद इसके अधिकार क्षेत्र से बाहर रहेंगे।... (व्यवधान) न्यायाधिकरण के दायरे वाले मामलों में सिविल कोर्ट का अधिकार नहीं होगा। अंतिम अपील सुप्रीम कोर्ट या अंतराष्ट्रीय निकायों में जैसा स्विट्जरलैंड में है, उस तरह की व्यवस्था की जाएगी।... (व्यवधान)

बीसीसीआई को एनएसबी से मान्यता लेनी होगी और आरटीआई कानून के तहत लाया

जाएगा। इसके सभी प्रशासनिक व चयन संबंधी विवाद एनएसटी के अंतर्गत आएंगे। लोढ़ा समिति की कुछ सिफारिशें जैसे कार्यकाल आदि को भी शामिल किया गया है।... (व्यवधान)

माननीय सभापति महोदया, मैं माननीय मंत्री जी का ध्यान अपने लोक सभा क्षेत्र की ओर दिलाना चाहता हूँ। वर्ष 2011 से मैंने “सांसद खेल ट्रॉफी” का आयोजन करना शुरू किया था, जिसके माध्यम से माननीय नरेंद्र मोदी जी ने पूरे देश के सभी सांसदों को यह जिम्मेदारी सौंपी है। मैंने अपने लोक सभा क्षेत्र में स्मार्ट सिटी प्रोजेक्ट से विश्व स्तरीय स्पोर्ट्स कॉम्प्लेक्स और खेल स्टेडियम बनाये हैं। बड़ी संख्या में खिलाड़ी खेलने आते हैं, लेकिन प्रशिक्षण की कोई व्यवस्था नहीं है।... (व्यवधान) मैं माननीय मंत्री जी से चाहूंगा कि एक राष्ट्रीय प्रशिक्षण केंद्र मेरे संसदीय क्षेत्र, सतना में खोला जाए। मैं इस बिल का पुरजोर समर्थन करता हूँ।... (व्यवधान)

डॉ. मनसुख मांडविया : सभापति महोदया, नेशनल स्पोर्ट्स बिल और नेशनल एंटी डोपिंग अमेंडमेंट बिल पर सम्माननीय दो सदस्यों श्री केसिनेनी शिवनाथ और गणेश सिंह जी ने अपनी बात रखी है। ... (व्यवधान) मैंने भी विस्तृत रूप से इस बिल से होने वाले फायदे और हमारे देश में स्पोर्ट्स को आगे बढ़ाने में इसका क्या महत्व रहेगा, इस बारे में मैंने विस्तृत बयान दिया है।... (व्यवधान)

महोदया, यह बिल सिंगल बिगैस्ट रिफॉर्म इन स्पोर्ट्स आफ्टर इंडिपेंडेंस होगा। इस बिल से स्पोर्ट्स को ग्राउण्ड से ग्लोरी तक ले जाने का सपना हमारे देश का है, जो साकार होगा।... (व्यवधान) इस बिल अकाउंटेबिलिटी और प्रोफेशनलिज्म पक्का होगा। इस बिल से हमारे देश की महिलाओं को ओपोर्च्युनिटी मिलेगी। स्पोर्ट्स गवर्नेंस बिल से हमारे देश के एथलीट को न्याय मिलेगा। खेलों के क्षेत्र में अच्छा गवर्नेंस होगा। हमारे देश के स्पोर्ट्स इको सिस्टम में यह बिल बहुत महत्व और मायने रखेगा।... (व्यवधान)

इसी तरह से एंटी डोपिंग बिल भी बहुत महत्वपूर्ण बिल है। एंटी डोपिंग अमेंडमेंट बिल में जो वर्ल्ड डोपिंग एजेंसी है, उन्होंने दो-तीन रिफॉर्म्स सजेस्ट किए हैं।... (व्यवधान) उन रिफॉर्म्स के मुताबिक हमारा देश एंटी डोपिंग मूवमेंट को सपोर्ट करता है और पारदर्शिता और स्वायत्ता के साथ एंटी डोपिंग एजेंसी काम कर पाए।... (व्यवधान) इन दो विषयों पर हम अमेंडमेंट लाए हैं। इन दोनों

अमेंडमेंट्स से एक अच्छी एंटी डोपिंग मूवमेंट को बढ़ावा मिलेगा। देश के एथलीट्स में यह अवेयरनेस का काम कर पाएगा। नेशनल और इंटरनेशनल लेवल पर हमारे देश के एथलीट्स को अच्छी ओपोरच्युनिटी मिलेगी।... (व्यवधान)

महोदया, मैं चाहता था कि इस बिल पर डिटैल में डिसक्शन हो, क्योंकि यह बहुत महत्वपूर्ण बिल है।... (व्यवधान) कांग्रेस के समय में केबिनेट तक पहुंचा हुआ बिल है। लेकिन दुर्भाग्य है कि स्पोर्ट्स का इतना महत्वपूर्ण बिल, आजादी के बाद स्पोर्ट्स सेक्टर में बहुत महत्वपूर्ण रिफॉर्म के लिए है, लेकिन हमारे विपक्ष के साथी सहयोग नहीं कर रहे हैं।... (व्यवधान) मैं कोई लंबा भाषण नहीं दूंगा, लेकिन मैं सभी सम्मानित सदस्यों से रिक्वैस्ट करता हूं कि सर्वानुमति से दोनों बिलों को पारित किया जाए।... (व्यवधान)

माननीय सभापति : श्री एन.के. प्रेमचन्द्रन ।

... (व्यवधान)

माननीय सभापति: प्रश्न यह है :

“कि खेलों के विकास और संवर्धन, खिलाड़ियों के लिए कल्याणकारी उपायों, सुशासन के बुनियादी सार्वभौमिक सिद्धांतों, ओलंपिक और खेल संचलन की नैतिकता और निष्पक्षता, ओलंपिक चार्टर, पैरालिंपिक चार्टर, अंतर्राष्ट्रीय सर्वोत्तम प्रथाओं और स्थापित विधिक मानकों का उपबंध करने और एक एकीकृत, साम्यपूर्ण और प्रभावी रीति से खेल शिकायतों और खेल विवादों के समाधान का उपबंध करने और उससे संबद्ध या उसके आनुषंगिक मामलों वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ

... (व्यवधान)

माननीय सभापति: माननीय सदस्यगण, श्री एन.के. प्रेमचन्द्रन जी, श्री पुष्पेंद्र सरोज, श्री अमरा राम, श्री बैन्नी बहनन और श्री डी.एन. कोरियाकोस ने संशोधन दिए हैं। क्या वे अपने-अपने संशोधन

प्रस्तुत करना चाहते हैं? नहीं! तो मैं माननीय मंत्री जी के संशोधन ही सभा के निर्णय के लिए लूंगी और खंडों को भी यथासंभव एक साथ ही सभा के निर्णय के लिए ले रही हूँ।

... (व्यवधान)

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

... (व्यवधान)

माननीय सभापति: प्रश्न यह है :

“कि खंड 2 और 3 विधेयक का अंग बनें।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 और 3 विधेयक में जोड़ दिए गए।

... (व्यवधान)

Clause 4 Compliance with certain requirements by National Sports Bodies

Amendments made:

Page 5, *omit* lines 28 to 36. (24)

Page 5, line 37,-

For “(c)”

Substitute “(b)”. (25)

Page 5, line 39,-

For “(d)”

Substitute “(c)”. (26)

Page 5, line 40,-

For “(e)”

Substitute “(d)”. (27)

Page 6, line 1,-

for “(f)”

substitute “(e)”. (28)

Page 6, *after* line 2,-

Insert “Provided that a person shall not be qualified to contest for election or seek nomination to the posts of the President or the Secretary General or the Treasurer, unless such person is a sportsperson of outstanding merit or, has previously served as a member for at least one full term in the Executive Committee of the National Sports Body or as the President, or the Secretary-General or the Treasurer in its affiliate unit:

Provided further that a person may continuously hold the position of either the President or the Secretary General or the Treasurer, as the case may be, for up to three consecutive terms separately, or in combination thereof and shall be eligible for election to such posts or to the Executive Committee after a mandatory cooling off period of one term.”. (29)

(Dr. Mansukh Mandaviya)

माननीय सभापति: प्रश्न यह है :

“कि खंड 4, यथा संशोधित, विधेयक का अंग बनें । ”

प्रस्ताव स्वीकृत हुआ ।

खंड 4, यथा संशोधित, विधेयक में जोड़ दिया गया ।

खंड 5 से 7 विधेयक में जोड़ दिए गए ।

... (व्यवधान)

Clause 8

Board recognition and registration.

Amendments made:

Page 7, line 28,-

after “1860”

insert “or under the Societies Registration Act of a State”. (30)

Page 7, line 31,-

After “1882”

Insert “or under the Trusts Act of a State”. (31)

(Dr. Mansukh Mandaviya)

माननीय सभापति: प्रश्न यह है :

“कि खंड 8, यथा संशोधित, विधेयक का अंग बनें ।”

प्रस्ताव स्वीकृत हुआ ।

खंड 8, यथा संशोधित, विधेयक में जोड़ दिया गया ।

खंड 9 से 13 विधेयक में जोड़ दिए गए ।

... (व्यवधान)

Clause 14 Privileges of recognised sports organisations

Amendments made:

Page 10, line 30,-

For "14."

Substitute "14. (1)". (32)

Page 10, *after* line 31,-

insert "(2) A recognised sports organisation, receiving grants or any other financial assistance from the Central Government under sub-section (1) or from a State Government, shall be considered as a public authority under the Right to Information Act, 2005, with respect to utilisation of such grants or any other financial assistance." (33)

(Dr. Mansukh Mandaviya)

माननीय सभापति: प्रश्न यह है:

“कि खंड 14, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 14, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 15Duties of recognised
sports organisations*Amendments made:*

Page 10, line 32,-

For "15 (1)."*substitute* "15.". (34)Page 10, *omit* lines 39 to 41. (35)

(Dr. Mansukh Mandaviya)

माननीय सभापति: प्रश्न यह है:

“कि खंड 15, यथा संशोधित, विधेयक का अंग बने। ”

*प्रस्ताव स्वीकृत हुआ।**खंड 15, यथा संशोधित, विधेयक में जोड़ दिया गया।**खंड 16 से 38 विधेयक में जोड़ दिए गए।**खंड 1, अधिनियमन सूत्र, उद्देशिका और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।*

... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी प्रस्ताव करें कि विधेयक, यथा संशोधित, पारित किया जाए।**डॉ. मनसुख मांडविया:** मैं प्रस्ताव करता हूँ:

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

माननीय सभापति : प्रश्न यह है :

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति: आइटम नम्बर-18.

प्रश्न यह है:

“कि राष्ट्रीय डोपिंग रोधी अधिनियम, 2022 का संशोधन करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति: अब सभा विधेयक पर खंडवार विचार करेगी।

... (व्यवधान)

माननीय सभापति: माननीय सदस्य, श्री एन. के. प्रेमचन्द्रन, एडवोकेट डीन कुरियाकोस, श्री बैन्नी बेहनन, श्री के. राधाकृष्णन, क्या आप अपना संशोधन प्रस्तुत करना चाहते हैं या नहीं?

... (व्यवधान)

माननीय सभापति: मैं सभी खंडों को सभा के निर्णय के लिए एक साथ ले रही हूँ।

... (व्यवधान)

माननीय सभापति : प्रश्न यह है:

“कि खंड 2 से 22 विधेयक का अंग बनें।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 22 विधेयक में जोड़ दिए गए।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी प्रस्ताव करें कि विधेयक पारित किया जाए।

डॉ. मनसुख मांडविया: मैं प्रस्ताव करता हूँ:

“कि विधेयक पारित किया जाए।”

माननीय सभापति : प्रश्न यह है :

“कि विधेयक पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही चार बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

14.44 hrs

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00 hrs

The Lok Sabha re-assembled at Sixteen of the Clock

(Shrimati Sandhya Ray in the Chair)

... (व्यवधान)

16.0½ hrs

At this stage, Shri Abhay Kumar Sinha, Dr. Amar Singh, Shrimati Satabdi Roy Banerjee, Dr. T. Sumathy alias Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

माननीय सभापति : आइटम नम्बर 18ए और 18बी लिए जाएंगे।

माननीय वित्त मंत्री जी।

... (व्यवधान)

16.01 hrs

INCOME – TAX (NO.2) BILL, 2025

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Madam, I rise to move:

“That the Bill to consolidate and amend the law relating to income-tax, be taken into consideration.”

माननीय सभापति : प्रश्न यह है :

“कि आय-कर से संबंधित विधि को समेकित करने और उसका संशोधन करने वाले विधेयक पर विचार किया जाए। ”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

“कि खंड 2 से 536 विधेयक के अंग बनें।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 536 विधेयक में जोड़ दिए गए।

अनुसूची I से XVI विधेयक में जोड़ दी गई।

... (व्यवधान)

माननीय सभापति : संशोधन संख्या 1, माननीय वित्त मंत्री जी.

Clause 1

Short title, extent and Commencement

Amendment made:

Page 1, line 5,-

omit “(No.2)”. (1)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

“कि खंड 1, यथा संशोधित, विधेयक का अंग बने। ”

प्रस्ताव स्वीकृत हुआ।

खंड 1, यथा संशोधित, विधेयक में जोड़ दिया गया।

अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिये गये।

... (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Madam, I rise to move:

“That the Bill, as amended, be passed.”

माननीय सभापति : प्रश्न यह है:

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति : आइटम नंबर, 18बी.

... (व्यवधान)

16.03 hrs

TAXATION LAWS (AMENDMENT) BILL, 2025

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Madam, I rise to move:

“That the Bill further to amend the Income-tax Act, 1961 and to amend the Finance Act, 2025, be taken into consideration.”

माननीय सभापति : प्रश्न यह है :

“कि आय-कर अधिनियम, 1961 का और संशोधन करने और वित्त अधिनियम, 2025 का संशोधन करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

“कि खंड 2 से 5 विधेयक के अंग बनें”

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 5 विधेयक में जोड़ दिए गए।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

... (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Madam, I rise to move:

“That the Bill be passed.”

माननीय सभापति : प्रश्न यह है:

“कि विधेयक पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

16.04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Madam, I have to report the following messages received from the Secretary General of Rajya Sabha: -

- (i) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (No.2) Bill, 2025, which was passed by the Lok Sabha at its sitting held on the 7th August, 2025 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
- (ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha, I am directed to return herewith the Manipur Goods and Services Tax (Amendment) Bill, 2025, which was passed by the Lok Sabha at its sitting held on the 7th August, 2025 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही मंगलवार, दिनांक 12 अगस्त, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

16.05 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, August 12, 2025/ Sravana 21, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Dr. Angomcha Bimol Akoijam	315
2	Dr. Byreddy Shabari	301
3	Dr. K Sudhakar	309
4	Dr. Kalanidhi Veeraswamy	303
5	Dr. Rajesh Mishra	310
6	Dr. Shrikant Eknath Shinde	318
7	Ms Sayani Ghosh	312
8	Prof. Sougata Ray	319
9	Shri Appalanaidu Kalisetti	301
10	Shri Balabhadra Majhi	314
11	Shri Basavaraj Bommai	314
12	Shri Damodar Agrawal	316
13	Shri Dinesh Chandra Yadav	320
14	Shri Jagdambika Pal	313
15	Shri Janardan Singh Sigriwal	310
16	Shri Kunduru Raghuveer	305
17	Shri Naveen Jindal	304
18	Shri Nilesh Dnyandev Lanke	307
19	Shri P P Chaudhary	316
20	Shri Rajkumar Roat	306
21	Shri Ravindra Dattaram Waikar	318

22	Shri Sudama Prasad	308
23	Shri Sukhjinder Singh Randhawa	302
24	Shri Suresh Kumar Shetkar	317
25	Shri Tejasvi Surya	309
26	Shri Utkarsh Verma Madhur	308
27	Shri Vijayakumar Alias Vijay Vasanth	317
28	Shri Virendra Singh	311
29	Smt. Delkar Kalaben Mohanbhai	307
30	Smt. Lovely Anand	320

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	3573
2	Adv Gowaal Kagada Padavi	3458, 3561
3	Adv Priya Saroj	3463
4	Adv. Adoor Prakash	3656
5	Adv. Chandra Shekhar	3668
6	Com. Selvaraj V	3510
7	Dr. Alok Kumar Suman	3497
8	Dr. Amol Ramsing Kolhe	3489, 3529
9	Dr. Bachhav Shobha Dinesh	3470
10	Dr. Bhola Singh	3580, 3493
11	Dr. Byreddy Shabari	3453
12	Dr. C M Ramesh	3482
13	Dr. D. Purandeswari	3623
14	Dr. Dharamvira Gandhi	3657
15	Dr. Ganapathy Rajkumar P	3471
16	Dr. Hemang Joshi	3542, 3610, 3580
17	Dr. Hemant Vishnu Savara	3500, 3498, 3508
18	Dr. Indra Hang Subba	3486
19	Dr. Jayanta Kumar Roy	3588
20	Dr. K Sudhakar	3493
21	Dr. Kadiyam Kavya	3491
22	Dr. Kalyan Vaijinathrao Kale	3596, 3515
23	Dr. Kirsan Namdeo	3457, 3561
24	Dr. Lata Wankhede	3560, 3610, 3526
25	Dr. M K Vishnu Prasad	3602
26	Dr. Manna Lal Rawat	3535
27	Dr. Mohammad Jawed	3502, 3592
28	Dr. Nishikant Dubey	3498
29	Dr. Prabha Mallikarjun	3664

30	Dr. Pradeep Kumar Panigrahy	3639
31	Dr. Rajeev Bharadwaj	3466
32	Dr. Rajesh Mishra	3468
33	Dr. Rajkumar Sangwan	3536
34	Dr. Sambit Patra	3616
35	Dr. Shashi Tharoor	3597
36	Dr. Shrikant Eknath Shinde	3477
37	Dr. T Sumathy Alias Thamizhachi Thangapandian	3608
38	Dr. Thirumaavalavan Tholkappiyan	3653
39	Km. Sudha R	3676
40	Kumari Selja	3672
41	Md. Rakibul Hussain	3609
42	Mr Pathan Yusuf	3570
43	Ms Iqra Choudhary	3547
44	Ms Kangna Ranaut	3580, 3498
45	Ms Mahua Moitra	3509
46	Ms. Praniti Sushilkumar Shinde	3614, 3574
47	Ms. S Jothimani	3459
48	Prof. Varsha Eknath Gaikwad	3587, 3529, 3489
49	Shri Chhotelal	3473
50	Shri Radhakrishna	3519
51	Shri Selvaganapathi T.M.	3582
52	Shri Abhishek Banerjee	3558
53	Shri Adhikari Deepak Dev	3599
54	Shri Aditya Yadav	3525
55	Shri Ajay Bhatt	3644
56	Shri Ajay Kumar Mandal	3507
57	Shri Alok Sharma	3493, 3464
58	Shri Amra Ram	3454, 3606
59	Shri Amrinder Singh Raja Warring	3515
60	Shri Anand Bhadauria	3638

61	Shri Ananta Nayak	3506
62	Shri Anil Firojiya	3567
63	Shri Anoop Pradhan Valmiki	3545
64	Shri Anto Antony	3594
65	Shri Anup Sanjay Dhotre	3532
66	Shri Anurag Sharma	3569
67	Shri Arun Bharti	3490
68	Shri Arun Govil	3549, 3552, 3498
69	Shri Arun Kumar Sagar	3492
70	Shri Arvind Dharmapuri	3474
71	Shri Asaduddin Owaisi	3624
72	Shri Ashok Kumar Rawat	3488
73	Shri Ashok Kumar Yadav	3667
74	Shri Azad Kirti Jha	3641
75	Shri B K Parthasarathi	3523
76	Shri Babu Singh Kushwaha	3551
77	Shri Baijayant Panda	3550
78	Shri Bajrang Manohar Sonwane	3533, 3495
79	Shri Balashowry Vallabhaneni	3598
80	Shri Balwant Baswant Wankhade	3472, 3518
81	Shri Balya Mama Suresh Gopinath Mhatre	3595
82	Shri Bapi Haldar	3520
83	Shri Basavaraj Bommai	3580, 3500, 3508
84	Shri Bastipati Nagaraju	3523
85	Shri Benny Behanan	3678
86	Shri Bhaskar Murlidhar Bhagare	3529, 3489
87	Shri Bhausaheb Rajaram Wakchaure	3501, 3495, 3575
88	Shri Bhojraj Nag	3468
89	Shri Bibhu Prasad Tarai	3560
90	Shri Bidyut Baran Mahato	3542, 3493, 3498
91	Shri Biplab Kumar Deb	3596
92	Shri Brijmohan Agrawal	3555, 3506

93	Shri Bunty Vivek Sahu	3495
94	Shri C N Annadurai	3654, 3524
95	Shri Captain Brijesh Chowta	3540, 3508
96	Shri Chamala Kiran Kumar Reddy	3485, 3480
97	Shri Chandra Prakash Joshi	3636
98	Shri Charanjit Singh Channi	3517
99	Shri Chavan Ravindra Vasantrao	3539, 3469
100	Shri Chavda Vinod Lakhamshi	3542
101	Shri Chhatrapal Singh Gangwar	3593, 3468
102	Shri Chintamani Maharaj	3511, 3468
103	Shri Daggumalla Prasada Rao	3506
104	Shri Deepender Singh Hooda	3527
105	Shri Devesh Shakya	3556, 3554
106	Shri Devusinh Chauhan	3506
107	Shri Dhairyasheel Sambhajirao Mane	3539, 3469
108	Shri Dharambir Singh	3651
109	Shri Dharmendra Yadav	3564
110	Shri Dileshwar Kamait	3680
111	Shri Dilip Saikia	3493, 3498
112	Shri Dinesh Chandra Yadav	3629
113	Shri Dineshbhai Makwana	3493, 3498
114	Shri Dulu Mahato	3630
115	Shri Durai Vaiko	3534
116	Shri Dushyant Singh	3531
117	Shri E T Mohammed Basheer	3460
118	Shri E Tukaram	3512
119	Shri Eatala Rajender	3480
120	Shri Eswarasamy K	3514
121	Shri G Kumar Naik	3645
122	Shri G Lakshminarayana	3487
123	Shri G M Harish Balayogi	3516
124	Shri Gajendra Singh Patel	3530

125	Shri Gaurav Gogoi	3475, 3624
126	Shri Godam Nagesh	3580, 3468, 3498
127	Shri Govind Makthappa Karjol	3633
128	Shri Gurjeet Singh Aujla	3592
129	Shri Gurmeet Singh Meet Hayer	3665
130	Shri Gyaneshwar Patil	3562
131	Shri Hanuman Beniwal	3618
132	Shri Haribhai Patel	3526
133	Shri Hibi Eden	3462
134	Shri Imran Masood	3470
135	Shri Jagannath Sarkar	3675
136	Shri Jai Prakash	3494
137	Shri Janardan Mishra	3500, 3498
138	Shri Janardan Singh Sigriwal	3542
139	Shri Jaswantsinh Sumanbhai Bhabhor	3589, 3511
140	Shri Joyanta Basumatary	3518
141	Shri Jugal Kishore	3479, 3635
142	Shri K E Prakash	3619
143	Shri K Gopinath	3661
144	Shri K Radhakrishnan	3606
145	Shri K Sudhakaran	3620
146	Shri Kanwar Singh Tanwar	3464, 3670, 3627, 3580
147	Shri Karan Bhushan Singh	3635
148	Shri Karti P Chidambaram	3561
149	Shri Kaushalendra Kumar	3629
150	Shri Kesineni Sivanath	3612
151	Shri Khagen Murmu	3666, 3593, 3508
152	Shri Kodikunnil Suresh	3577, 3456
153	Shri Konda Vishweshwar Reddy	3566
154	Shri Kota Srinivasa Poojary	3553
155	Shri Krishna Prasad Tenneti	3568, 3471
156	Shri Kuldeep Indora	3521

157	Shri Lavu Sri Krishna Devarayalu	3468
158	Shri Laxmikant Pappu Nishad	3541
159	Shri Lumbaram Choudhary	3552, 3493, 3498
160	Shri M K Raghavan	3604, 3470
161	Shri Maddila Gurumoorthy	3503, 3528
162	Shri Madhavaneni Raghunandan Rao	3679
163	Shri Magunta Sreenivasulu Reddy	3640, 3568
164	Shri Mahendra Singh Solanky	3498, 3508
165	Shri Malaiyarasan D	3578, 3569
166	Shri Malvinder Singh Kang	3625
167	Shri Manickam Tagore B	3467, 3469
168	Shri Manish Jaiswal	3469, 3539
169	Shri Manish Tewari	3571, 3469
170	Shri Manoj Kumar	3631
171	Shri Manoj Tiwari	3537, 3508
172	Shri Mohibbullah	3523
173	Shri Mohite Patil Dhairyasheel Rajsinh	3489, 3529
174	Shri Mohmad Haneefa	3484
175	Shri Muhammed Hamdullah Sayeed	3611
176	Shri Mukesh Rajput	3526, 3468
177	Shri Mukeshkumar Chandrakaant Dalal	3504
178	Shri Murari Lal Meena	3522
179	Shri Naba Charan Majhi	3637, 3508, 3468
180	Shri Nalin Soren	3513
181	Shri Naresh Ganpat Mhaske	3477
182	Shri Navaskani K	3654, 3524
183	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	3495, 3533
184	Shri P C Mohan	3528
185	Shri P P Chaudhary	3468
186	Shri Parbhubhai Nagarbhai Vasava	3627
187	Shri Parimal Suklabaidya	3455

188	Shri Parshottambhai Rupala	3662
189	Shri Prabhakar Reddy Vemireddy	3615, 3598
190	Shri Pradeep Kumar Singh	3548
191	Shri Pradeep Purohit	3481
192	Shri Pradyut Bordoloi	3574
193	Shri Praveen Patel	3498, 3526, 3560
194	Shri Pushpendra Saroj	3476
195	Shri Putta Mahesh Kumar	3483
196	Shri Rahul Kaswan	3583
197	Shri Raja A	3559
198	Shri Raja Ram Singh	3460
199	Shri Rajabhau Parag Prakash Waje	3663
200	Shri Rajeev Rai	3628
201	Shri Rajesh Verma	3477
202	Shri Rajiv Pratap Rudy	3658
203	Shri Rajkumar Chahar	3652
204	Shri Rajmohan Unnithan	3581
205	Shri Raju Bista	3600
206	Shri Rakesh Rathor	3643
207	Shri Ramasahayam Raghuram Reddy	3590
208	Shri Rambhual Nishad	3649
209	Shri Ramvir Singh Bidhuri	3632
210	Shri Rao Rajendra Singh	3478, 3493
211	Shri Ravindra Dattaram Waikar	3477
212	Shri Ravindra Shukla Alias Ravi Kishan	3671
213	Shri S Jagathratchakan	3605
214	Shri S Venkatesan	3456, 3655
215	Shri Sachithanantham R	3647
216	Shri Sanatan Pandey	3659
217	Shri Sanjay Dina Patil	3529, 3489
218	Shri Sanjay Haribhau Jadhav	3538
219	Shri Sanjay Uttamrao Deshmukh	3613

220	Shri Saptagiri Sankar Ulaka	3452, 3518, 3517
221	Shri Sasikanth Senthil	3648
222	Shri Satpal Brahamchari	3576
223	Shri Selvam G	3524, 3654
224	Shri Shafi Parambil	3607
225	Shri Shankar Lalwani	3634
226	Shri Shashank Mani	3579
227	Shri Shreyas M Patel	3669
228	Shri Shrirang Appa Chandu Barne	3575, 3533, 3495
229	Shri Shyamkumar Daulat Barve	3554
230	Shri Sribharat Mathukumilli	3621
231	Shri Sudhakar Singh	3673
232	Shri Sudheer Gupta	3469, 3539
233	Shri Sukanta Kumar Panigrahi	3646, 3468
234	Shri Sunil Bose	3586
235	Shri Sunil Kumar	3650
236	Shri Suresh Kumar Shetkar	3467
237	Shri Tangella Uday Srinivas	3453
238	Shri Tanuj Punia	3626, 3506
239	Shri Tariq Anwar	3572
240	Shri Tejasvi Surya	3500, 3493
241	Shri Tharaniventhan M S	3499
242	Shri Trivendra Singh Rawat	3580, 3500
243	Shri Ummeda Ram Beniwal	3465
244	Shri V K Sreekandan	3622
245	Shri Vijay Baghel	3637
246	Shri Vijay Kumar Hansdak	3515
247	Shri Vijayakumar Alias Vijay Vasanth	3467
248	Shri Vishaldada Prakashbapu Patil	3557
249	Shri Vishnu Datt Sharma	3601
250	Shri Vishnu Dayal Ram	3670, 3580, 3498
251	Shri Vishweshwar Hegde Kageri	3508, 3468, 3493

252	Shri Y S Avinash Reddy	3585
253	Shri Yogender Chandolia	3560, 3500, 3493, 3498
254	Shri Zia Ur Rehman	3496
255	Smt. Aparajita Sarangi	3498, 3627, 3500
256	Smt. Bharti Pardhi	3533, 3575, 3495
257	Smt. D K Aruna	3480
258	Smt. Geniben Nagaji Thakor	3642
259	Smt. Harsimrat Kaur Badal	3603
260	Smt. Hema Malini	3660
261	Smt. Himadri Singh	3464, 3468
262	Smt. June Maliah	3544
263	Smt. Jyotsna Charandas Mahant	3584, 3574
264	Smt. Kamaljeet Sehwat	3493, 3498
265	Smt. Kamlesh Jangde	3493, 3498
266	Smt. Kanimozhi Karunanidhi	3655
267	Smt. Krishna Devi Shivshankar Patel	3674
268	Smt. Mahima Kumari Mewar	3580, 3493, 3498
269	Smt. Mala Rajya Laxmi Shah	3526, 3498
270	Smt. Mala Roy	3565
271	Smt. Manju Sharma	3617
272	Smt. Poonamben Hematbhai Maadam	3480
273	Smt. Priyanka Gandhi Vadra	3505
274	Smt. Rachna Banerjee	3563
275	Smt. Roopkumari Choudhary	3500, 3508
276	Smt. Sajda Ahmed	3677
277	Smt. Sangeeta Kumari Singh Deo	3546
278	Smt. Shambhavi	3477
279	Smt. Shobhanaben Mahendrasinh Baraiya	3526
280	Smt. Smita Uday Wagh	3610
281	Smt. Supriya Sule	3587, 3529, 3489
282	Smt. Vijaylakshmi Devi	3451
283	Thiru D M Kathir Anand	3461

284 Thiru Dayanidhi Maran

3543

285 Thiru Thanga Tamilselvan

3591, 3471

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Corporate Affairs	: 314
Culture	:
Education	: 302, 311, 315, 319
Environment, Forest and Climate Change	: 301, 304, 317
Finance	: 306, 308, 309, 312
Labour and Employment	: 305,316
Skill Development and Entrepreneurship	:
Tourism	: 313, 318, 320
Youth Affairs and Sports	: 303, 307, 310

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	:	3494, 3496, 3520, 3532, 3554, 3556, 3557, 3568, 3577, 3596, 3608, 3615, 3627, 3677
Culture	:	3453, 3470, 3480, 3495, 3518, 3525, 3534, 3553, 3571, 3591, 3609, 3626, 3630, 3635, 3646, 3655, 3664, 3667
Education	:	3455, 3459, 3460, 3462, 3471, 3486, 3488, 3497, 3501, 3503, 3505, 3514, 3515, 3519, 3522, 3523, 3527, 3535, 3538, 3543, 3551, 3564, 3575, 3580, 3581, 3582, 3587, 3590, 3595, 3598, 3603, 3606, 3611, 3613, 3617, 3620, 3621, 3628, 3631, 3632, 3641, 3647, 3649, 3650, 3678, 3680
Environment, Forest and Climate Change	:	3461, 3466, 3469, 3473, 3478, 3479, 3481, 3482, 3487, 3490, 3504, 3508, 3509, 3521, 3530, 3531, 3537, 3541, 3544, 3547, 3555, 3562, 3563, 3566, 3570, 3572, 3573, 3585, 3588, 3592, 3599, 3601, 3602, 3618, 3661, 3669, 3671, 3673, 3675, 3676
Finance	:	3451, 3454, 3456, 3457, 3475, 3483, 3484, 3485, 3492, 3493, 3500, 3511, 3529, 3539, 3545, 3546, 3548, 3549, 3560, 3565, 3567, 3604, 3605, 3616, 3622, 3623, 3624, 3638, 3639, 3642, 3645, 3648, 3651, 3652, 3653, 3657, 3659, 3662, 3670, 3679
Labour and Employment	:	3477, 3489, 3499, 3502, 3513, 3517, 3526, 3558, 3559, 3569, 3576, 3597, 3607, 3625,

3629, 3636, 3637, 3644, 3658, 3663, 3666,
3672

Skill Development and Entrepreneurship : 3463, 3465, 3476, 3491, 3512, 3528, 3533,
3561, 3578, 3579, 3583, 3600, 3640, 3654,
3660

Tourism : 3458, 3468, 3474, 3506, 3507, 3516, 3552,
3574, 3586, 3593, 3634, 3643, 3668, 3674

Youth Affairs and Sports : 3452, 3464, 3467, 3472, 3498, 3510, 3524,
3536, 3540, 3542, 3550, 3584, 3589, 3594,
3610, 3612, 3614, 3619, 3633, 3656, 3665

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
